BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Principal Bench, New Delhi

Original Application No. 681/2018

With

Original Application No. 283/2020

With

Original Application No. 249/2020

In The Matter of:-

News Item Published In 'The Times Of India' Authored by Shri. Vishwa Mohan titled "NCAP with Multiple Timelines to Clear Air in 102 Cities to be Released Around August 15".

With

R.S. Virk — Applicant (s)

Vs.

CPCB & Ors. — Respondent (s)

With

Tribunal on its own Motion — Applicant (s)

Vs.

MOEF& CC& Ors. — Respondent (s)

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Dated: 05-04-2021

COMPLIANCE REPORT BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. NO 681 OF 2018

ALONG WITH

O.A. NO 283 OF 2020

&

O.A. NO 249 OF 2020

Compliance Report before The National Green Tribunal
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IN THE MATTER OF

News Item Published In 'The Times of India' Authored by Shri. Vishwa Mohan Titled
"NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15"

The Hon'ble NGT, New Delhi in OA No. 681 of 2018 issued various orders dated 08.10.2018, 15.03.2019, 06.08.2019 & 20.11.2019, and Central Pollution Control Board filed compliance report on dated 15.02.2019, 15.07.2019, 14.11.2019 and 18.08.2020 respectively.

In compliance of Hon'ble NGT order dated 21.08.2020, Central Pollution Control Board filed a compliance report on 15.02.2021, but the hearing was adjourned for 08.04.2020. The Directions of the Hon'ble NGT and its updated Compliance Status as on 30.03.2021 is given below:

i. ***The work of completing remaining 175 monitoring stations needs to be expeditiously completed within next six months. Work in this regard may commence within one month, which may be monitored by the CPCB, by holding periodical online meetings with the Chairman/Member Secretaries of State PCBs/PCCs or other authorities. The funds available under the 'consent mechanism'/'environmental compensation' may be utilized for the purpose by the State PCBs/PCCs. It will be preferable that out of the above, 25 stations are set up by CPCB/State PCBs/PCCs jointly (with CPCB financing out of its EC funds), following an appropriate procedure to ensure best price and quality;***

   As per the Direction of Hon'ble NGT, 20 new Continuous Ambient Air Quality Monitoring Stations (CAAQMS) have been installed in non-attainment cities during the period and as on date 193 CAAQMS installed in non-attainment cities. Other states are in process of installation of the monitoring station as per the criteria and information is being collected by CPCB.

   The proposal for setting up of 25 CAAQM Stations in Non-Attainment Cities has been approved under EC funded project for Rs. 25 crores by CPCB. Capital cost Rs. 1 crores per station has been sanctioned to 20 States/UTs for installation of CAAQM

Stations in the identified 25 Non-Attainment cities (ANNEXURE –I). The Operation & Maintenance cost shall be borne by respective SPCB/PCC. Sanction letter has been issued to respective SPCBs for signing of TOR to release funds.

ii. ***Carrying Capacity and Source Apportionment studies may be simultaneously undertaken by the State PCBs/PCCs, utilizing the 'consent mechanism'/ 'environmental compensation' fund. Work in this regard may commence within one month and completed in six months. State PCBs/PCCs will be at liberty to either undertake the study in-house or by hiring any other agencies. However, as far as possible a uniform policy may be adopted in this regard which may be finalized by the CPCB in consultation with all State PCBs/PCCs in same manner as in direction i. It will be preferable that 25 such studies are conducted jointly by CPCB/State PCBs/PCCs (with CPCB financing out of its EC Funds) to set a pattern;***

As per information provided by states, Source Apportionment (SA) study is Completed in 09 States (14 cities); under progress in 15 States (68 cities); and in proposal stage in 14 States (40 cities). The detail status is enclosed at ANNEXURE –II.

Carrying capacity (CC) study is under progress in 9 States (42 cities); and in proposal stage in 18 States (51 cities). The detail status is enclosed at ANNEXURE –III.

CPCB requested SPCBs/PCCs to propose the name of the 2-3 cities from their respective states for joint SA and CC studies. 25 non–attainment cities are identified, based on the criteria developed by CPCB and in concurrence with SPCBs/PCCs. These studies shall be done based on framework/ methodology prepared by CPCB by using CPCB EC Funds. The list of identified cities is enclosed at ANNEXURE-IV.

iii. ***Let further steps of prohibiting/shifting polluting activities which are found unsustainable/non-conforming and beyond carrying capacity of NACs, as a consequence of SA/CC Studies or otherwise, to other locations, in the interest of public health and protection of environment to give effect to 'Sustainable Development' principle be taken by the States/UTs;***

Status for steps of prohibiting/shifting polluting activities which are found unsustainable/non-conforming and beyond carrying capacity of NACs is provided by 22 states/UTs (Jammu & Kashmir, Uttarakhand, Telangana, Delhi, West Bengal, Punjab, Uttar Pradesh, Himachal Pradesh, Andhra Pradesh, Karnataka, Maharashtra,

Chhattisgarh, Meghalaya, Madhya Pradesh, Nagaland, Bihar, Assam, Rajasthan, Tamilnadu, Chandigarh, Odisha and Gujarat). Jharkhand has provided action point regarding shifting of polluting industries in city action plan. The detail status is enclosed at ANNEXURE –V

Karnataka, Tamilnadu, Andhra Pradesh, Himachal Pradesh, Maharashtra, Chhattisgarh, West Bengal, Assam, Punjab, Chandigarh, SPCBs/PCCs have informed that the "steps of prohibiting/shifting polluting activities which are found unsustainable/non-conforming and beyond carrying capacity of NACs, as a consequence of SA/CC Studies or otherwise, to other locations, in the interest of public health and protection of environment to give effect to 'Sustainable Development' principle" will be done after completion of SA and CC studies.

Uttar Pradesh SPCB informed that a letter regarding shifting / prohibiting the industries in the non-conforming areas had been issued from the office of Principal Secretary, Environment, Forest & climate Change, to the Additional Chief Secretaries/ Principal Secretaries of the all the concerned departments and a meeting of Oversight Committee was held on 21.12.2020, wherein various steps has been proposed like constituted District level Committee and other nodal departments from mapping and closure of non-conforming areas and Ensuring scrutinization and geo-tagging of the electricity connections to prevent reissuing of electric connections to the illegal units.

Rajasthan SPCB informed that the work is not related to the state board.

iv. ***The States may take further steps to set up and operate PGRPs expeditiously, within three months. The CPCB as well as State PCBs/PCCs may evaluate functioning of such portals on real time basis in the direction of protection of environment. In particular analysis may be undertaken about the number of complaints received, effective steps for redressal taken and improvement achieved and planned. Such exercise may be ongoing but in the first instance may be compiled as on 31.12.2020 and report filed by the State PCBs/PCCs with the CPCB within one month thereafter;***

The Public Grievance Redressal Portal (PGRPA) on the pattern of Sameer app for Non-attainment cities is developed by 15 States (Uttarakhand, Jammu & Kashmir, Gujarat, Rajasthan, Meghalaya, Maharashtra, Madhya Pradesh, Himachal Pradesh, Andhra Pradesh, Telangana, Uttar Pradesh, West Bengal, Odisha, Punjab and Delhi) & the same is under development in 3 States (Tamilnadu, Nagaland & Chandigarh). Dedicated helpline numbers/web portal to address grievances are provided by 7

States (Assam, Chhattisgarh, Jharkhand, Karnataka, Nagaland, Tamilnadu, & Bihar). The details along with the redressal status are enclosed at ANNEXURE – VI.

With regard to complain redressal status detail provided by Delhi, Himachal Pradesh, Madhya Pradesh and Uttar Pradesh is given below:

S. No.	State	Status of Complaints		
		No. of Complaints received	Effective steps	Remarks
1.	Delhi	4624	2764 complaints resolved (60 %)	Between 07.10.2020 to 31.12.2020 (2 PM) in Delhi-NCR region
2.	Himachal Pradesh	28	26 complaints resolved (93 %)	From 01.04.2020 to 31.12.2020
3.	Madhya Pradesh	20	No information provided	Till 14.12.2020
4.	Uttar Pradesh	59	57 complaints resolved (97 %)	Between June 2020 08.01.2021
5.	Gujarat	No complaints received till date		

West Bengal SPCB informed that the details of complaints received on portal will be submitted shortly.

No information is provided by 17 states (Andhra Pradesh, Assam, Chandigarh, Chhattisgarh, Jammu & Kashmir, Jharkhand, Karnataka, Maharashtra Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Tamilnadu, Telangana, Uttarakhand and Bihar, regarding Status of Complaints on Public Grievance Redressal Portal.

v. ***Action plans for newly added 20 NACs be completed expeditiously on the pattern of such plans for 102 cities, already prepared;***

As per Hon'ble NGT order of O.A. No. 681/2018 and criteria finalized by CPCB for categorizing non-attainment cities. List of non-attainment cities has been updated by CPCB based on data for the period of 2015-2019 on 21.10.2020 and 02 more cities namely Gorakpur in Uttar Pradesh and Madurai in Tamilnadu added to the list. The total 124 non-attainment cities identified based on air quality data for the period of 2015-2019.

Out of total 22 newly added NACs, 21 city action plans, West Bengal (Asansol, Barrackpore, Durgapur, Haldia, Howrah & Raniganj), Odisha (Kalinganagar), Gujarat (Vadodara), Andhra Pradesh (Anantapur, Chitoor, Eluru, Kadapa, Ongole, Rajahmundry, Srikakulam & Vizianagaram), Uttarakhand (Dehradun), Tamilnadu (Trichy & Madurai), Uttar Pradesh (Gorakhpur) and Telangana (Sangareddy) are approved for implementation; one city Maharashtra (Thane) was requested to submit revised plans as per the recommendation of the three member committee;

vi. ***All the concerned States/UTs may execute action plans, including control of stubble burning, where ever necessary and bursting polluting and noise generating fire crackers and give information about the status of compliance of action plans as on 31.12.2020 to CPCB before 15.1.2021. They may also give information in a tabulated form about the extent of improvement achieved, if any, in terms of reduction in pollution load. Steps in terms of action plans completed, actions ongoing and actions incomplete;***

Action taken/information received from Delhi, Andhra Pradesh, Tamilnadu, Uttarakhand, Punjab, Himachal Pradesh, Madhya Pradesh, Maharashtra, West Bengal, Bihar, Nagaland, Uttar Pradesh, Chhattisgarh, Odisha, Karnataka and Jammu & Kashmir.

Rajasthan SPCB communicated that this Direction is not related to the State board and Assam PCB informed that there are no issues related to stubble burning.

No information received from other states (Chandigarh, Gujarat, Jharkhand, Meghalaya and Telangana). Details are enclosed at ANNEXURE–VII.

vii. ***Detailed micro level planning be undertaken in respect of each NAC by the concerned State/UT expeditiously and status as on 31.12.2020 be furnished to the CPCB within one month thereafter;***

CPCB prepared a uniform robust format to address micro level activities for the sources covered under city action plans and has been shared with respective SPCBs/PCCs. Detailed and updated submission in the format shall facilitate preparation of micro-level plan as well as streamlined monitoring of implementation of city plans in the city. Such a format shall also aid in transitioning to a dynamic digitized reporting system in future.

Micro level planning has been submitted by **Uttar Pradesh** (Agra, Allahabad, Anpara, Bareily, Firozabad, Gajraula, Ghaziabad, Jhansi, Kanpur, Khurja, Lucknow, Moradabad, Noida, Meerut, Raebareli and Varanasi), **Uttarakhand** (Kashipur &

Rishikesh), **Maharashtra** (Akola, Amravati, Aurangabad, Badlapur, Chandrapur, Jalgaon, Jalna, Kolhapur, Latur, Mumbai, Nagpur, Nashik, Navi Mumbai, Pune, Sangli, Solapur, Ulhasnagar, Thane & Vasai-Virar), **Andhra Pradesh** (Guntur, Kurnool, Nellore, Vijayawada & Vishakhapatnam), **West Bengal** (Kolkata, Asansol, Barrackpore, Durgapur, Haldia, Howrah & Raniganj), **Telangana** (Hyderabad & Patancheruvu), **Himachal Pradesh** (Baddi, Damtal, Kala Amb, Nalagarh, Paonta Sahib, Parwanoo & Sunder Nagar), **Tamilnadu** (Thoothukudi, Trichy, Madurai & Chennai), **Chhattisgarh** (Bhilai & Raipur), **Rajasthan** (Jaipur, Jodhpur & Kota), **Meghalaya** (Byrnihat), **Bihar** (Patna), **Gujarat** (Surat, Vadodara & Rajkot), **Haryana** (Faridabad), **Jharkhand** (Dhanbad, Jamshedpur & Ranchi), **Karnataka** (Bengaluru), **Madhya Pradesh** (Bhopal, Dewas, Indore, Sagar, Ujjain, Gwalior & Jabalpur), **Punjab** (Ludhiana & Amritsar) and **Nagaland** (Dimapur & Kohima).

Assam, Karnataka and Punjab SPCB inform that the Micro Planning of Actions of non-attainment city/towns will be done after completion of Source Apportionment and Carrying Capacity Study.

viii. ***The States/UTs may address the gaps communicated by the CPCB with respect to the action plans for control of noise pollution and the States/UTs which have not yet furnished their action plans may do so positively by 31.12.2020. Compensation regime for violations of noise pollution be applied by all the States/UTs;***

A Separate report will be filed to Hon'ble NGT against the Direction by CPCB.

ix. ***We find that NCAP for reduction of air pollution does not fully meet the mandate of sustainable development. Violation of laid down air pollution levels resulting in large number of deaths and diseases needs to be addressed expeditiously. Targeted time of reduction of pollution loads needs to be reduced and planned steps need to be sternly implemented on the ground. MoEF&CC may take further action as per law in the light of observations in para 19 above. The States may utilize CAMPA funds, undertaking special afforestation drives in forest lands or other permissible locations in 122 NACs as per CAF Act, 2016 to abate pollution in the said cities. The CEO of CAMPA may hold a video conferencing with all the States PCBs/PCCs to coordinate and facilitate the utilization of CAMPA Funds;***

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x. ***Let all the States/UTs take further action for procurement of equipments and taking other steps for control of noise pollution in 122 NACs as discussed in para 20 above and direction (viii) above, including applying compensation regime***

prepared by the CPCB and file their respective reports of status of compliance as on 31.12.2020 by 15.1.2021;

A Separate report will be filed to Hon'ble NGT against the Direction by CPCB.

xi. ***Let further steps be taken by all the States/UTs to finalise ERSs in terms of suggestion of the CPCB as quoted above in para 24, constituting a suitable mechanism similar to Task Force under GRAP for Delhi-NCR and information furnished to the CPCB by 31.12.2020;***

The Emergency Response System (ERS) - GRAP for Non-attainment cities is developed/part of action plan by 15 states (Jammu & Kashmir, Himachal Pradesh, Uttar Pradesh, Andhra Pradesh, Punjab, Chandigarh, Delhi, , Bihar, Tamilnadu, Odisha, Nagaland, Gujarat, Maharashtra, Meghalaya and Telangana) and development is under process in 03 states (Uttarakhand, Rajasthan (for Alwar city ERS prepared) and Assam). GRAP is being prepared in **Chhattisgarh**.

For **Madhya Pradesh** GRAP is prepared for Indore, Bhopal, Gwalior & Jabalpur (GRAP development under process in Dewas, Sagar & Ujjain), for **Jharkhand** GRAP is prepared for Ranchi & Jamshedpur (no information is available for Dhanbad), for **West Bengal** GRAP is prepared for all cities except Kolkata, for **Karnataka** GRAP is prepared for Bengaluru (no information is available for Devanagere, Gulburga and Hubli-Dharwad),

As informed by Karnataka SPCB, Proposal is being sent to Revenue Dept., Govt. of Karnataka to include MS, KSPCB as a member of Disaster Management Authority. The details are enclosed at ANNEXURE –VIII.

xii. ***let further steps be taken to plan utilisation of consent/EC funds by all the State PCBs/PCCs in the light of order of this Tribunal on the subject dated 24.07.2020 in O.A. No. 102/2019, Ashish Kumar Dixit v. State of Uttar Pradesh & Ors by 31.12.2020. It will be preferable that MoEF&CC with assistance of CPCB lays down an institutional mechanism on the pattern of CAMPA or otherwise for proper utilization of consent and EC funds available with CPCB/State PCBs/PCCs.***

As per the direction of Hon'ble NGT order O.A. No. 681/2018 dated 20.11.2019, a Committee is constituted in CPCB to review and approve the Action Plans for utilization of consent funds. 01st meeting of the Committee was convened on 13-02-2020 and action plans received from 14 SPCBs/PCCs were discussed in detail. The

Committee proposed that revised action plans as per the templates proposed by CPCB may be submitted.

The 2nd Meeting of the Committee was convened on 07.08.2020 to review the action plans received from 07 State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) namely Assam, Chandigarh, Chhattisgarh, Himachal Pradesh, Jammu & Kashmir, Meghalaya and Punjab. All the seven plans were placed before the Committee for consideration and approval. The Committee examined these action plans and action plans of Chandigarh PCC, Chhattisgarh Environment Conservation Board, Himachal Pradesh SPCB, Jammu & Kashmir PCB and Punjab SPCB were approved.

A meeting was convened on 15-01-2021 through Video Conferencing under the Chairmanship of Dr. Prashant Gargava, MS- CPCB with the State Pollution Control Boards (SPCBs)/ Pollution Control Committee (PCCs) to discuss the action plans and proposed the following:

1. SPCBs/PCCs shall prepare and submit Action Plans in line with orders of Hon'ble NGT, state specific requirements & priorities and effective utilization of funds before 31st January 2021 to CPCB;
2. SPCBs/PCCs shall provide the Annual collection of Consent and Environmental Compensation (EC) Funds to CPCB;
3. SPCBs/PCCs shall clearly specify the availability of Consent and Environmental Compensation Funds for execution of Action plans;
4. Action Plans for utilization of Consent and EC Funds shall be as per the Template provided by the Hon'ble NGT addressing the priority issues of SPCBs;
5. State level Committee shall be constituted for approval of action plans before submitting to CPCB and ;
6. Monitoring mechanism may be developed for execution of action plans by SPCBs/PCCs.

Meeting of the Committee for Utilization of Environmental Compensation (EC) Funds was convened on 18.02.2021 to review the action plans received from State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) in compliance of the Hon'ble NGT order O.A. No. 102/2019 dated 24.07.2020.

The Committee examined in detail the action plans received from 16 SPCBs and 03 PCCs, summary recommendations are given below:

- Andaman & Nicobar, Assam, Jammu & Kashmir, Meghalaya, Mizoram, Nagaland and Puducherry SPCBs/PCCS does not have sufficient EC funds for execution of action plans;
- Andhra Pradesh, Chandigarh and Sikkim have submitted action plans for more than the cost of EC Funds availability;
- The Action plan for Himachal Pradesh SPCB has already been approved by the Committee in the meeting held on 07.08.2020;
- Kerala, Rajasthan and Tamil Nadu SPCBs have submitted action plans only for a part of Utilization of EC funds. Therefore, plans may be revisited;
- Odisha SPCB has submitted common action plan for O.A No. 681/2018 and 102/2019. Also availability of EC fund is not provided; and
- Action plans received from Bihar SPCB, Chhattisgarh ECB, Gujarat SPCB and Madhya Pradesh SPCB were approved by the Committee for execution:

xiii. ***Let CPCB issue a fresh direction with regard to the remediation of legacy waste sites in the light of deficiencies noticed by the CPCB and coordinate further action with the concerned Urban Development /Local Bodies/PCBs/PCCs/Municipal Corporations. At least one site may be remediated and made a model of compliance in each of the 122 NACs. Where ever legacy waste sites remediation has not commenced, it may commence earliest having regard to the fact that timeline under statutory rules to complete such action is 7.4.2021 and continued delay is detrimental to public health and environment. Information of compliance status as on 31.12.2020 be furnished to CPCB in terms of observations in para 24 above;***

As per the order of Hon'ble NGT, CPCB has issued direction on dated 27.01.2021 to all SPCBs/PCCs on following:

1. SPCBs/PCCs to provide complete list of Legacy Waste dumpsites in their States/UTs as per format enclosed.
2. SPCB/PCCs to ensure that necessary action for bio-mining and bio-remediation of these dumpsites is done by the concerned Local Authorities in compliance with Provisions of SWM Rules, 2016.
3. SPCBs/PCCs shall ensure that concerned Local Authorities engaged in the bio-mining process of legacy waste follow procedures as per CPCB Guidelines for Disposal of Legacy Waste with specific compliance to the following points.
   (i) Analysis of various screened fraction materials i.e. RDF, fine earth/bio earth etc., prior to its disposal/utilization.
   (ii) Preparation of plan for utilization/disposal of screened fractions
   (iii) Adequate provisions for leachate treatment.

(iv) Maintenance of records / documents for disposal/utilization of the RDFs or fine earth and other materials.

4. SPCBs/PCCs shall ensure that the local bodies prepare time targeted Action Plan for bio-mining/ bio-remediation of these dumpsites in compliance with points listed above. The timelines as specified in SWM Rules, 2016 and Hon'ble NGT Directions on the matter are to be adhered to for remediation of these sites.
5. SPCBs/PCCs to ensure that no fresh waste is disposed at these dumpsites and local authorities make proper arrangement for management of fresh solid waste.
6. SPCB to ensure that at least one legacy waste dumpsite is remediated in their jurisdiction which can be considered as model for compliance for other legacy waste dumpsites in Non-Attainment Cities (NAC).

Copy of the direction issued on 27.01.2021 is enclosed at ANNEXURE-IX and status of information provided by SPCBs/PCCs for the direction is enclosed at ANNEXURE-IX-A.

xiv. ***All the States/UTs and PCB/PCCs may take steps to coordinate with the State Disaster Management Authorities and Meteorological Departments. The observations of this Tribunal while dealing with the problem of frequent environmental disasters in order dated 23.07.2020 in OA 134/2020, News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported" may also be taken into account. Action taken reports be filed with the CPCB for submission of consolidated report to this Tribunal;***

The Emergency Response System (ERS) - GRAP for Non-attainment cities is developed/part of action plan by 15 states (Jammu & Kashmir, Himachal Pradesh, Uttar Pradesh, Andhra Pradesh, Punjab, Chandigarh, Delhi, , Bihar, Tamilnadu, Odisha, Nagaland, Gujarat, Maharashtra, Meghalaya and Telangana) and development is under process in 03 states (Uttarakhand, Rajasthan (for Alwar city ERS prepared) and Assam). GRAP is being prepared in **Chhattisgarh**.

For **Madhya Pradesh** GRAP is prepared for Indore, Bhopal, Gwalior & Jabalpur (GRAP development under process in Dewas, Sagar & Ujjain), for **Jharkhand** GRAP is prepared for Ranchi & Jamshedpur (no information is available for Dhanbad), for **West Bengal** GRAP is prepared for all cities except Kolkata, for **Karnataka** GRAP is prepared for Bengaluru (no information is available for Devanagere, Gulburga and Hubli-Dharwad),

As informed by Karnataka SPCB, Proposal is being sent to Revenue Dept., Govt. of Karnataka to include MS, KSPCB as a member of Disaster Management Authority. The details are enclosed at ANNEXURE –VIII.

A communication is received from Govt. of Uttar Pradesh for issuance of the required guidelines in the matter through National Disaster Management Authority (NDMA). CPCB also communicated to NDMA for necessary actions in this regard.

The compliance status received from the various SPCBs/PCCs on steps to coordinate with the State Disaster Management Authorities and Meteorological Departments is enclosed at ANNEXURE-X.

xv. ***MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis, proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs. CPCB may coordinate with the concerned Ministries and acquaint this Tribunal with the outcome in its next report;***

Communication was sent by CPCB vide letter dated 07.10.2020 and 24.11.2020 to MoRTH to take the matter on priority and provide the cost of the aforesaid study, for consideration of CPCB. Letter enclosed at ANNEXURE-XI.

Ministry of Road Transport & Highways in its Office Memorandum No. RT-16025/2/2019-T dated 21.12.2020 (ANNEXURE-XII), stated that, "as per Government of India (Allocation of Business) Rules 1961, subject matter of the 'Planning and Coordination of Urban Transport systems is allocated to the Ministry of Housing and Urban Affairs (MoHUA). Further, MoHUA has already entrusted the task of formulating methodology for assessment of Carrying Capacity to M/s Urban Mass Transit Company Ltd (UMTC).

The scope of the study being undertaken by MoHUA already covers the carrying capacity studies with regard to road infrastructure, and may be extended to 122 NACs, in compliance of the Hon'ble NGT order dated 21.08.2020."

Further, CPCB vide letter dated 13.01.2021, requested to MoHUA to take the matter on priority and provide the requirement of the funds, if any on aforesaid study, for consideration of CPCB and compliance status on the Hon'ble NGT direction.

In reference to the MoRTH Office Memorandum No. RT-16025/2/2019-T dated 21.12.2020 (ANNEXURE-XII), MoHUA, issued an Office Memorandum vide O.M. No. K-14011/23/2018-UT-I dated 20.01.2021 (ANNEXURE-XIII), wherein MoHUA stated that "the stand/contention of MoRTH is not correct and is also not in line with the facts/developments of the case" and various views are provided. It is also stated that the directions of the Hon'ble NGT in the Order dated 21.08.2020 are categorical, case specific and with reference to MoRTH's functions and mandate for framing of policies regarding road infrastructure, framing of proper policies. Accordingly, the directions of the Hon'ble NGT in their order dated 21.08-2020 are for compliance and necessary action by MoRTH and they may consider filing compliance report/ appropriate submissions before the Hon'ble NGT.

xvi. ***The recommendations of the Oversight Committee for the State of UP, in its report dated 15.07.2020, need serious consideration and action by the concerned authorities in the State of UP. The Chief Secretary, UP may ensure further action in the State at different levels which may be coordinated and overseen by the Monitoring Committee. The oversight Committee may give its further independent report to this Tribunal before the next date by e-mail;***

Information to be submitted by Uttar Pradesh separately.

xvii. ***In view of continued violation of law on significant environmental issues, to give effect to rule of law and Constitutional mandate of clean environment and for protection of public health and environment, monitoring must be done at the level of Chief Secretaries at least once in a month and the Chief Secretaries must have environment cells attached to their offices, as earlier directed by the Hon'ble Supreme Court and this Tribunal in OA 606/2018;***

The environment cell is prepared by 11 states (Jammu & Kashmir, Chhattisgarh, Himachal Pradesh, Madhya Pradesh, Maharashtra, Punjab, Odisha, Tamilnadu, Nagaland, West Bengal and Uttar Pradesh) and status not available for 13 states (Andhra Pradesh, Chandigarh, Delhi, Gujarat, Jammu & Kashmir, Jharkhand, Karnataka, Meghalaya, Rajasthan, Telangana, Uttarakhand, Bihar and Assam). Details of development of environment cell are enclosed at ANNEXURE-XIV.

The copy of Hon'ble NGT order dated 21.08.2020 of O.A. No. 681/2018 is enclosed at ANNEXURE-XV.

Compliance Report before The Honorable National Green Tribunal
Principal Bench, New Delhi
Original Application No. 283 of 2020

IN THE MATTER OF

R.S. Virk
Versus
Central Pollution Control Board

The Hon'ble NGT (PB), New Delhi in O.A. No. 283 of 2020 issued an order dated 03.12.2020, directing all Municipal Corporations/Local Bodies in NCR where air quality levels are normally non-compliant and in all other cities with the air quality 'poor' and above to take necessary steps to ensure sprinkling of water before sweeping of roads, using treated water from STPs, and take further steps of planting of grass/raising small herbs and shrubs on the sides of the pavements/road shoulders and on open dusty areas, including the areas on the sides of the pavements/right of way. Further directed the pavements may also be appropriately covered so as to prevent generation of dust and attention also needs to be given to stop burning of biomass/waste and regulate construction and demolition activities following the laid guidelines and protocols under GRAP/NCAP. All the Municipal Corporations/Local Bodies may send their reports to the Principal Secretary, Environment of the State, heading the AQMCs, once in a quarter. First such report may be furnished by 01.02.2021, mentioning the steps initiated and thereafter every quarter such action taken reports may be furnished. The Principal Secretary, Environment heading the AQMCs may compile the data and furnish the same to the CPCB. First such report by AQMCs may be furnished to the CPCB by 28.02.2021. The CPCB may give a consolidated report by 31.03.2021.

In compliance to the above order,

1. CPCB has communicated to all States/ UTs' Principal Secretary, Environment Department to submit the report on steps taken in view of above order vide letter dated 05.01.2021. Copy of Letter enclosed as ANNEXURE-XVI.

2. Further reminder communication to States/ UTs' Principal Secretary, Environment Department was sent for submission of the same vide letter dated 24.02.2021. Copy of letter enclosed as ANNEXURE-XVII.

The compliance report/ letters for the directions of Hon'ble NGT order O.A. 283 of 2020 dated 03.12.2020, received from 12 States viz Andaman & Nicobar, Arunachal Pradesh, Chandigarh, Delhi, Jammu & Kashmir, Karnataka, Kerala, Meghalaya, Punjab, Sikkim,

Tamil Nadu and Tripura are enclosed as ANNEXURE-XVIII. The status received has been compiled and given below in table:

S. No.	States	Status of Reply		
		Road Dust suppression & Plantation	**Biomass/ Garbage burning**	**C&D Waste**
1.	Andaman & Nicobar	Informed, not part of non-attainment cities, however administration is in process of procuring Continuous Ambient Air Quality Monitoring Station (CAAQMS)		
2.	Arunachal Pradesh	Informed, not part of non-attainment cities, however notice is being issued to Arunachal Pradesh through CS as respondent		
3.	Chandigarh	• Water Sprinklers are procured in Chandigarh under the National Clean Air Programme for sprinkling water on the major intersections which suppresses dust. • Mechanical Street Sweeping Machines are procured in Chandigarh under the National Clean Air Programme for the cleaning of the roads so that the dust is not suspended in the air which may lead to pollution. • The pavements are being end to end covered to reduce the level of particulate pollution.	• Biomass burning/ waste burning are banned	• Construction and Demolition waste Facility is situated in Industrial Area, Phase 1, Chandigarh. It treats the Construction & Demolition waste in the city with a capacity of 180 MT.
4.	Delhi	Following information on action taken report from East Delhi Municipal Corporation, South Delhi Municipal Corporation, Delhi Cantonment Board, New Delhi Municipal Council and North Delhi Municipal Corporation is submitted as compliance report. Details annexed in sub-annexure of Annexure III.		

S. No.	States	Status of Reply		
		Road Dust suppression & Plantation	**Biomass/ Garbage burning**	**C&D Waste**
		• Details on Mechanical Road Sweepers (with/ without water sprinkling facility) deployed, frequency, road length, quantity of treated water utilized from STPs. • No of saplings, area greened by plantation & area proposed to be greened. • Area paved and proposed area to be paved to prevent dust generation	• For Open burning of biomass/ wastage & Illegal dumping, total No sites inspected, Challans/ notices issued, Fine imposed, Fine recovered, prosecutions, FIRs	• For dust control violation at Construction sites, total No sites inspected, Challans/ notices issued, Fine imposed, Fine recovered, prosecutions, FIRs
5.	Jammu & Kashmir	Informed only two cities viz Jammu and Srinagar have been declared as Non-attainment cities. Further base line data available with JK PCB for most cities/ district headquarters reveal that the air pollution load is mostly within permissible limits and AQI is upto moderate quality. Following information on action taken report from Jammu region, Kashmir region & Srinagar is submitted as compliance report.		
		• Jammu – Approximately 25 Kms of road being sprinkled with water each day; Kashmir – instruction with regard to sprinkling of water are followed in letter and spirit wherever necessary; Srinagar – Procurement of high end large (03 Nos) and small (08 Nos) water sprinkling vehicles, vaccum cleaning/ sweeping machines/ vehicles is in progress.	• Jammu – Directions issued to all Chief Executive Officers/ Executive Officers to prevent open burning of Municipal Solid Waste. The violators are regularly being penalized by the concerned officials; Kashmir – Direction have been imparted to all institution from	• Jammu – Instructions issued to ensure vehicles carrying construction material should be properly covered, keeping wet at the ground at the construction site, sprinkling of water before any demolition activity, three

S. No.	States	Status of Reply		
		Road Dust suppression & Plantation	**Biomass/ Garbage burning**	**C&D Waste**
		• Steps will be initiated for utilization of treated STP water, wherever installed. • Jammu – Processes of planting grass/ raising small shrubs on road side & pavement has already started in few Municipal Councils/ Committees (MCs) and initiated in remaining MCs; Kashmir – Almost all MCs, has routine practice and same are being planted on the spots wherever possible; Srinagar – Patches for plantation and herbs shall be identifies and accordingly taken for plantation season commencing from March. • Jammu – All Chief Executive Officers/ Executive Officers have been directed to ensure that wherever need arises, the plans should be formulated for covering of the pavements; Kashmir – Directions imparted to all institutions, process shall speeded up shortly; Srinagar – Comprehensive urban forestation and landscaping master plan	time to time, burning on open places has been banned in all towns; Srinagar – concerned staff of the Corporation shall ensure implementation of strict ban on biomass and waste burning and defaulters shall be imposed with the fines in accordance with the SMC SWM Bye-laws, 2019 and SMC PWM Bye-laws, 2020.	sites at Udhampur, Kathua & Poonch have been identified for dumping C&D Waste, Survey is being conducted to assess the C&D waste quantity, based on which more sites would be identified; Kashmir - Instructions issued to ensure vehicles carrying construction material should be properly covered, sprinkling of water before any demolition activity, C&D waste processing facility for 2 MCs and 6 important towns notified at Uranhall & Sumbal and building centre Kashmir has

S. No.	States	Status of Reply		
		Road Dust suppression & Plantation	**Biomass/ Garbage burning**	**C&D Waste**
		shall be prepared immediately, after Social Forestry Division formally merges with SMC, order to that effect is expected shortly.		been requested for establishment of processing facilities under PPP model, keeping wet at the ground at the construction site
6.	Karnataka	• Directions issued from Urban Development Department to Bruhat Bengaluru Mahanagara Palike (BBMP) and Directorate of Municipal Administration to take necessary action in mitigation of dust pollution and the action taken report shall be submitted to AQMC every quarterly. Further, in this regard, the Directorate of Municipal Administration has directed the City Municipal Council (CMC), Town Municipal Council (TMC) etc., to comply with the above direction and ATR to be sent to AQMC every quarterly. • Directorate of Municipal Administration has initiated action by taking	• In view of the Govt. Notification Dated 03.08.2017, imposing the complete ban on burning of solid wastes, the competent authority shall initiate legal action on the violators and a Public Note is also issued from KSPCB in this regard. • The KSPCB has issued directions under section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 to the Agriculture Department about the impact of stubble burning on	• Directions are issued by the State Level Committee (Constituted as per Hon'ble NGT Principal Bench in O.A. 606/ 2018, dt. 16.01.2019) regarding implementation of Construction and Demolition Waste Management Rules 2016 to the line departments viz., BBMP, UDD & BESCOM etc., Details annexed in sub-annexure of Annexure III.

S. No.	States	Status of Reply		
		Road Dust suppression & Plantation	**Biomass/ Garbage burning**	**C&D Waste**
		up plantation in Road medians footpaths. Details annexed in sub-annexure of Annexure III.	Air Quality and to convert the stubble into useful by product i.e. manure, etc. Details annexed in sub-annexure of Annexure III.	
		However, pertaining to Bengaluru City, an amount of ₹2.22 crores is released to BBMP for procurement of Water sprinklers and Greening and Paving activities. Further under 15th Finance Commission, the BBMP has prepared and submitted the micro level action to CPCB (Details annexed in sub-annexure of Annexure III) for utilizing the funds, which also includes the fund to be utilized for mitigation of dust pollution such as: 1. Greening of Urban spaces and plantation Drive. 2. Construction of water fountains using treated water in all major traffic junctions. 3. C&D waste removal from public spaces and enforcement to check C&D waste related pollution 4. Procurement and operation & Maintenance of Mechanical street sweeping machines and water sprinklers vehicles.		
7.	Kerala	Informed State neither encompasses cities in NCR nor has cities with air quality "poor" and above.		
8.	Meghalaya	The Board vide Lt. No. MPCB/CL-80/2020-2021/19 dtd. 23.02.2021 has made a request to concerned Deptt. of Ri Bhoi District to take necessary actions in the Non-Attainment city (Byrnihat Town including EPIP industrial area and submit the action taken report to the office of MSPCB at the earliest.		
9.	Punjab	Following information on action taken report from Municipal Corporation/ Local Bodies of Mandi Gobindgarh, Khanna, Jalandhar, Ludhiana, Patiala, Amritsar, Naya Nangal, Dera Bassi and Dera Baba Nanak is submitted as compliance report. Details annexed in sub-annexure of Annexure III.		
		• Details of road length (Km/ day) of water sprinkling of road using treated waste water of STP (Khanna ULB informed fresh water is	• Details on no of inspection & challans for control on burning of bio-mass/ MSW	• Details on no of inspection & challans for control on regulation of Construction &

S. No.	States	Status of Reply		
		Road Dust suppression & Plantation	**Biomass/ Garbage burning**	**C&D Waste**
		used, as STP has not commissioned; Amritsar ULB informed usage of treated STP is not viable) • Details of Area (Sqm), No of trees planted alongside roads (Nos) of planting of grass/ raising small herbs/ shrubs on the sides of the pavement/ road shoulders. • Details of Area (Sqm) of covering of pavements with interlocking tiles		Demolition Activities.
10.	Sikkim	Informed state doesn't have any Non-attainment cities (NACs) and air quality of all urban areas are within Good and Satisfactory level.		
11.	Tamil Nadu	• Action taken report for directions to ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plan, was submitted for 12 Municipal Corporations (including Chennai) and 71 Municipalities. Details annexed in sub-annexure of Annexure III • However information regarding plantation is provided by very few Municipalities.	• No information provided regarding attention to stop burning of biomass/ waste	• No information provided regarding attention to regulate construction and demolition waste, except Greater Chennai Corporation, (wherein C&D Waste is privatized and processing will be commenced shortly in two locations).
12.	Tripura	Informed there is no Non-attainment city/ town in the State of Tripura; Moreover, the Air Quality of the State is lying between satisfactory & moderate level.		

S. No.	States	Status of Reply		
		Road Dust suppression & Plantation	**Biomass/ Garbage burning**	**C&D Waste**
		However, the State has taken proper remedial action to mitigate the impact of dust pollution arising out of dry sweeping roads in all the major towns/ cities. Details enclosed as sub-annexure of Annexure III.		
		• The ULBs were also directed to take appropriate measures to suppress the Air Pollution arising out of dust generated during dry sweeping. • All the ULBs have taken initiatives to cover the unpaved road side. The Agartala Municipal Corporation has already covered 5 Km uncovered/ unpaved road side for controlling road dust emission. • Notification issued by Agartala Municipal Corporation to use only treated water for the water sprinkling at road and never to allow use of drinking water for these activities AMC also confirms that presently no surface or ground water is used for watering parks and gardens in the city. Other ULBs are also in action for cleaning of road dust at early morning by spraying water. • Extensive road side plantation is being	• Tripura SPCB has directed to all the ULBs regarding attention to stop burning of biomass/ waste to ensure that no person or body including local body, any agency, organization, concessionaire etc., shall be allowed open burning of waste on lands, including at landfill sites in the State of Tripura as per the Notification issued by Department of Science, Technology and Environment vide No. F.11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017	• Tripura SPCB has directed to all the ULBs regarding attention to regulate construction and demolition waste to ensure that all C&D works shall be done following the C&D Waste Management Rules, 2016.

S. No.	States	Status of Reply		
		Road Dust suppression & Plantation	**Biomass/ Garbage burning**	**C&D Waste**
		carried out by the Forest Department throughout the State. Road side plantation carried out during 2019-20 is 357 Km and 2020-21 is 613 Km. Target for 2021-22 is 298 Km under MGNREGA. • The Forest Department, Government of Tripura has developed 35 Eco Parks in the State. In addition, an area of about 30 Ha. at Salbagan in Agartala is being developed as Oxygen Park, which would act as green lung of the city.		

The copy of Hon'ble NGT order dated 03.12.2020 of O.A. No. 283/2020 is enclosed at **ANNEXURE-XIX**

Compliance Report before The National Green Tribunal
Principal Bench, New Delhi

Original Application No 249 of 2020

IN THE MATTER OF

Tribunal on its own motion
Versus
Ministry of Environment, Forest & Climate Change and Ors

Background:

Hon'ble NGT in its Order dated 01.12.2020 in OA No. 249/2020 **(ANNEXURE-XX)** in the matter of Tribunal on its own motion Versus Ministry of Environment, Forest & Climate Change and Ors. regarding "Ban on fire-crackers" has issued certain directions. The relevant para [para 32 (i-x)] is reproduced below:

i). *There will be total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country* ***where the ambient air quality falls under the 'poor' and above category***

ii). *Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.*

iii). *During Christmas and New Year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court.*

iv). *With a view to ensure availability of air quality data, atleast one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from available funds under 'consent mechanism' / 'environmental compensation'. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, $PM_{2.5}$ and PM_{10}.*

v). *We further direct that the Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/201819 to coordinate with the District Magistrates for compliance of the above directions.*

vi). *The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.*

vii). *The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above.*

viii). *Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.*

ix). *If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.*

x). *The State PCBs/PCCs may compile data of compliance from all the Districts by 28.2.2021 and furnish the same to the CPCB by 15.3.2021. CPCB may file consolidated report in this regard in OA 681/2018 by 31.3.2021.*

Action Taken by Central Pollution Control Board:

In compliance to the Hon'ble NGT Order, Central Pollution Control Board requested:

(i). State Pollution Control Boards and Pollution Control Committee of all Sates vide letter dated December 18, 2020 for strict compliance of Hon'ble NGT Order and submit action taken report by March 15, 2021. (**ANNEXURE-XXI**)

(ii). Further, CPCB vide letter dated February 22, 2021 and March 24, 2021 sent reminders to all the State Pollution Control Boards and Pollution Control Committees for submitting compliance report by March 15, 2021. (**ANNEXURE-XXII**)

Compliance status

In response, reports were received from 23 State Pollution Control Boards/Pollution Control Committees namely, Delhi, Haryana, Rajasthan, Uttar Pradesh, Jammu and Kashmir, Himachal Pradesh, Chhattisgarh, Uttarakhand, Odisha, Mizoram, Kerala, Maharashtra, Chandigarh, Goa, Tamil Nadu, Arunachal Pradesh, Meghalaya, Puducherry, Dadar & Nagar Haveli, Daman & Diu, Tripura, Bihar and Karnataka.

Brief information about the action taken by various states/ cities and compliance status as reported is given below:

i. **Delhi Pollution Control Committee (DPCC):** As per information, provided by DPCC, action taken regarding Ban on sale & bursting of all kind of firecrackers in NCT of Delhi by Delhi Police and Revenue Department of Delhi are as follows:

- 1705 meetings have been conducted by Delhi Police regarding ban on sale & bursting of all kind of firecrackers in NCT of Delhi with RWA / NGOs for creating awareness. As per information, 382 numbers of complaints received by Delhi Police in this regard and 1315 No of shops / sites have been visited during 01.08.2020 to 15.02.2021. 64 Nos of violations on sale, storage and transport of firecrackers& 1298 violations on bursting of firecrackers have been observed.1101 FIRs have also been lodged and prosecution against 549 also have been initiated during 01.08.2020 to 15.02.2021.
- Revenue department of Delhi carried out 385 inspections in Delhi regarding awareness on Ban and sale & bursting of firecrackers with RWAs / NGOs during 14.11.2020 to 28.02.2021. The department visited 6101 Nos of shops / sites to check violations during 14.11.2020 to 28.02.2021
- Government of National Capital Territory of Delhi (GNCTD) has already established network of Continuous real time ambient Air Quality Monitoring station consisting of 38 Stations, 24 stations have been installed and maintained by DPCC, 6 by CPCB and 8 by IITM. However, there is no information on application for compensation received in the report.

Copy of the report received from DPCC is enclosed at ANNEXURE-XXIII

ii. **Haryana Pollution Control Board**: As per information provided, state of Haryana has forwarded / circulated the directions of Hon'ble NGT regarding ban and restricted use of fire crackers to all stake holders / agencies. Further, all the guidelines / directions issued by Hon'ble NGT were duly circulated and implemented. As per information, total 47 no. of FIR's were lodged and penalties were imposed on 52 persons against violations and 17030 Kg crackers were seized. It is also informed that State of Haryana has monitored Ambient Air quality at prominent places. However, there is no information on application for compensation received in the report

Copy of the report received from Haryana State Pollution Control Board is enclosed at ANNEXURE-XXIV

iii. **Rajasthan Pollution Control Board**: As per information provided by State Pollution Control Board, there are 10 Continuous ambient air quality monitoring system (CAAQMS) installed at 08 cities namely Alwar, Ajmer, Bhiwadi, Jaipur, Jodhpur,

Kota, Pali and Udaipur and state Board is in the process of establishment of CAAQMS in rest of the 26 district headquarters of Rajasthan State, which may be established by December 2021. Besides, state Board has also installed 39 manual ambient Air Quality Monitoring stations at 08 cities namely: Alwar, Ajmer, Bharatpur, Chittorgarh, Kota, Jaipur, Jodhpur, and Udaipur. State Board is in process of setting up of manual ambient air quality monitoring stations at Sikar, Pali and Bikaner.

Data of availability is available at the district collectors 'websites e.g. Udaipur, Kota, Alwar and Jodhpur for rest of the cities it is under process. However, there is no information on violations observed, application for compensation received.

Copy of the report received from Rajasthan State Pollution Control Board is enclosed at ANNEXURE-XXV

iv. **Uttar Pradesh Pollution Control Board:** Only two regions Agra and Firozabad provided information. As per information received from Agra and Firozabad, Govt. of U.P banned the sale and use of fire crackers in the cities having air quality index poor, very poor and severe category and cities / towns where air quality is moderate or below, the green crackers being sold and timing for use and bursting of crackers be restricted to two hours during festival. One Continuous ambient air quality monitoring system (CAAQMS) and seven Manual Stations are functional five more CAAQMS under National Clean Air Programme (NCAP) & CPCB funding in different places of Agra city areas are proposed. In district Firozabad, three manual ambient air quality monitoring station are functional. CAAQMS for Non-Attainment City (NAC) of Firozabad is proposed for installation at suitable site. Air Quality Monitoring Committee(AQMC) headed by Principal Secretary MoEF &CC, Govt. of UP is monitoring the air quality of non- attainment cities regularly. District Administration, Agra has suspended the fire cracking seller licenses. As per report, no violation reported and no application for compensation of funds received in Agra and Firozabad.

Copy of the report received from UP Pollution Control Board is enclosed at ANNEXURE-XXVI

v. **Jammu and Kashmir Pollution Control Board:** As per report received from Jammu and Kashmir Pollution Control Board, Govt. of J& K allowed the use of only "Green Crackers" in both of the Non-attainment cities (Jammu and Kashmir) as last three years air quality was in Moderate category. The data from newly sanctioned and existing National Ambient Monitoring Programme (NAMP) & State ambient Monitoring Programme (SAMP) stations shall be available and processed by March

2021 and accordingly the data shall be shared with the district administration of all the districts for uploading the same on district website on regular basis besides its availability on J& K PCB website. First CAAQMS has also been procured and installed for Srinagar city which is under trial operation as on date, duly connected with CPCB portal. Further, 75 Boxes (700Kg. app) of non- green fire crackers have also been seized by joint team of JKPCB and forest officials at Anti Polythene Check Post, Lakhanpur Kathua. No violation has been observed and no application for compensation received.

Copy of the report received from Jammu & Kashmir State Pollution Control Board is enclosed at ANNEXURE-XXVII

vi. **Himachal Pradesh Pollution Control Board (HPPCB):** As per information received from HPPCB, direction issued to ban the sale of firecrackers except the green crackers in the cities / towns of the State where the ambient Air Quality was observed 'Moderate' or below. There are 12 districts in the state out of which 3 districts headquarters (Shimla, Una & Dharamshala) are presently covered under NAAMP programme wherein, regular ambient air quality is being conducted. Further, State Board has started monitoring of PM10 at 5 districts viz. Kullu, Blaspur, Chamba, Recong Peo (Kinnaur) and Nahan (Sirmaur) twice in a week basis to generate base line data. In the remaining 4 districts (Hamirpur, Solan, Lahaul & Spti and Mandi) the monitoring of ambient air quality will be commenced soon. Dissemination of air quality in the public domain is being made through the state Board website, AQI mobile application and installation of12 electronic display screen at different locations in the state i.e. Shimla (2Nos), Damtal, Baddi, Sunder Nagar, Kala Amb, Parwanoo, Manali, Una and Paonta Sahib. There is no information provided on any violation observed in relation to sale and bursting of crackers and no information provided regarding application received for compensation.

Copy of the report received from Himachal Pradesh Pollution Control Board is enclosed at ANNEXURE-XXVIII

vii. **Chhattisgarh Environment Conservation Board (CECB):** As per information received from CECB, partial ban was imposed in Chhattisgarh as Air quality Index of major cities of Chhattisgarh was observed under 'satisfactory'/ Moderate level. Direction of Hon'ble NGT has been complied to restrict the use of firecrackers in cities / towns where air quality is 'moderate 'or below to green crackers only and for duration of not more than two hours. Similarly, direction for Christmas and New Year, green crackers can be used from 11.55 PM to 12.30 PM only at places where air quality is 'moderate' or below. Tendering done for procurement of PM10 and PM2.5 samplers. Manual monitoring station shall be made operational on or before

May, 2021.There is no information provided regarding violations observed due to sale and bursting of firecrackers and no information provided regarding applications received for compensation.

Copy of the report received from Chhattisgarh Environment Conservation Board enclosed at ANNEXURE-XXIX

viii. **Uttarakhand Pollution Control Board (UkPCB):** As per information received from UkPCB, out of 13 districts only 6 districts responded to UkPCB. As per UkPCB viz. cities Rishikesh, Haridwar, Kashipur, Rudrapur and Haldwan remain under Moderate category and only Green crackers has been allowed in these cities/ towns. UkPCB has also promulgated its own state Ambient Air Monitoring Program (SAMP) covering all District Head Quarters as well as all municipal Corporations. Tender Process is initiated for the procurement of sampler to monitor Ambient Air Quality at each District Head quarter. There is no violation reported by 6 districts related to damage and compensation for damage.

Copy of the report received from Uttarakhand Pollution Control Board is enclosed at ANNEXURE-XXX

ix. **Odisha Pollution Control Board (OPCB):** As per information received from OPCB, out of 30 districts, 04 districts (Kendrapara, Dhenkanal, Koraput and Ganapati) responded to OPCB. As per 4 district reports, District Magistrate has taken steps to ban fire crackers as per Hon'ble Supreme Courtorder. Further, no complain has been received from any person regarding violation of the order and no claim has been made and no compensation has been paid to any victim of the pollution. It is submitted that there is no information provided on air quality monitoring data in the report.

Copy of the report received from Odisha Pollution Control Board enclosed at ANNEXURE-XXXI

x. **Mizoram Pollution Control Board (MzPCB):** As per information received from MzPCB, the air quality of Mizoram is generally found relatively good and the air quality data in Aizawl city and other towns during the past years is either in Good or satisfactory category. All District magistrate have issued prohibition orders against the sale and use of firecrackers within their jurisdictions during Christmas and New Year festivals, 2020.MzPCB has established air quality monitoring stations in all the District headquarters (11Nos) except in the three newly formed Districts (as on 2019). Proposals for setting up of stations in the new Districts Headquarters namely, Saitual, Hnahthial and Khawzawl Districts are under preparation. Data is made

available on MzPCB website and mobile app – Mizoram Air Quality – ENVIS and CPCNB's EAQDES portal real time data from CAAQMS, Aizawl is continuously displayed using LED public Display Board placed at Sikulpukawn, Aizawl. During Christmas and New Year Festive season, 2020, a report of 22 cases was filed at different Aizawl Police stations. Firecrackers worth more than 1(one) lakh values seized during these festive season.

Copy of the report received from Mizoram Pollution Control Board enclosed at ANNEXURE-XXXII

xi. **Kerala State Pollution Control Board (KSPCB):** As per information provided by KSPCB, ambient air quality of cities / towns in Kerala fall under 'Moderate or below category & hence Govt. of Kerala had issued order restricting the sale, use & bursting of fire crackers during festival seasons including the use of green crackers during Christmas& New Year. Air quality monitoring stations have been set up in 13 districts out of 14 districts in Kerala. Ambient air quality data is being displayed at 9 locations in 6 districts across the state. There are no Non-attainment cities in Kerala. No violation has been observed and no application for compensation received.

Copy of the report received from Kerala State Pollution Control Board is enclosed at ANNEXURE-XXXIII

xii. **Maharashtra Pollution Control Board (MSPCB):** As per information provided by MSPCB, there have been no cities / towns wherein the AQI has been recorded as poor and above. Directions were issued by MSPCB to all Divisional Commissioners, Municipal Commissioners, District Magistrate and Superintendent of Police. Each of the division is equipped with Manual and Continuous Ambient Air Quality Monitoring Stations. Further, Board is in the process of strengthening its network. AQMC has co- ordinated with all the stake holders. No information provided by MSPCB on Number of violations, victim of pollutions & person responsible for damage if any.

Copy of the report received from Maharashtra State Pollution Control Board is enclosed at ANNEXURE-XXXIV

xiii. **Chandigarh Pollution Control Committee (CPCC):** Chandigarh Administration has ordered a complete ban on sale or use of crackers of any kind. 01 No CAAQM station installed in the city and 02 more are in the process of installation.05 manual stations are already operational in Chandigarh. It is informed that there is no complaint or claim is received to recover compensation from the violators of the directions of the Hon'ble NGT.

Copy of the report received from Chandigarh Pollution Control Committee is enclosed at ANNEXURE-XXXV

xiv. **Goa State Pollution Control Board (GSPCB)**: Goa State Pollution Control Board has not provided any information on violations observed, claim against the damage by violators of the direction of Hon'ble NGT. Goa state Pollution Control Board provided report on compiled data for the month of November and December, 2020 but no specific information in reference to direction of Hon'ble NGT.

Copy of the report received from Goa State Pollution Control Board is enclosed at ANNEXURE-XXXVI

xv. **Tamil Nadu Pollution Control Board (TNPCB):** Tamil Nadu State Pollution Control Board has not provided any information on violations observed, claim against the damage by violators of the direction of Hon'ble NGT. As per information of TNPCB, report of monitoring of ambient air and noise quality conducted during Deepavali Festival in 28 different locations in 13 Major cities including Chennai. Air Quality Index reveals that almost 17 locations fall under satisfactory category, 10 locations fall under the Moderate Category and only 01 location falls under Good Category.

Copy of the report received from Tamil Nadu State Pollution Control Board is enclosed at ANNEXURE-XXXVII

xvi. **Arunachal Pradesh Pollution Control Board (APSPCB):** As per information received from Arunachal Pradesh Pollution Control Board, all the Deputy Commissioners have been requested to take precautionary action regarding ban on fire crackers during Diwali festival 2020 to comply the Hon'ble NGT Order. APSPCB published public notice in local daily and social media platform to avoid bursting of fire crackers in the interest of public and environment. Two manual Ambient Air Quality Monitoring are being operated at Itanagar and Neharlagun under National Air Quality Programme. One Continuous Ambient Air Quality Monitoring Stations has been installed at APSPCB compound, Neharlagun to monitor the real time ambient air Quality status. The State Government has also sanctioned 5 (five) ambient air quality stations for 5 (five) populous town in Arunachal Pradesh. No information provided by APSPCB on number of violations observed, victim of pollution & person responsible for damage if any.

Copy of the report received from Arunachal Pradesh State Pollution Control Board is enclosed at ANNEXURE-XXXVIII

xvii. **Meghalaya State Pollution Control Board (MeSPCB):** As per information provided by Board, Air quality Index (AQI) of city / Town / Industrial areas in the state of Meghalaya monitored by MeSPCB under National Air Monitoring Programme (NAMP) for the 3rd week of March, 2021 had been forwarded to the Deputy Commissioners of West Khasi Hills district, East Jainitia hills District, East Garo Hills and West Garo Hills District Meghalaya. However, no information provided by Meghalaya Pollution Control Board on number of violations, victim of pollution& person responsible for damage if any.

Copy of the report received from Meghalaya State Pollution Control Board is enclosed at ANNEXURE-XXXIX

xviii. **Puducherry Pollution Control Committee (PPCC):** As per information received, the status of ambient Air quality during Deepavali 2020 does not fall under poor category in Puducherry and Karaikal Regions. However, Air quality Index falls under 'Moderate' category in Puducherry and satisfactory 'category in Karaikal during Deepavali 2020. Hence, District Collectors had ordered manufacture / sale of fire crackers with permitted chemicals only to be purchased / possessed / sold / used during Deepavali and all other religious festivals. Both the Districts headquarters (Puducherry and Karaikal) are having 3 operating NAMP stations each and the air quality data is hosted in the website of PPCC. As per information, no violation has been reported and no claim for compensation has been received by Magistrate of Districts. Puducherry is not listed under Non-attainment cities.

Copy of the report received from Puducherry Pollution Control Committee is enclosed at ANNEXURE-XL

xix. **Dadra& Nagar Haveli and Daman & Diu Pollution Control Committee:** As per information, the average ambient air quality for Dara & Nagar Haveli and Daman & Diu is well within the prescribed limit and falls under satisfactory level. Accordingly issued an order wherein green fire crackers are only permitted and timing for use and bursting of fire crackers have been restricted to only two hours in all the festivals. Manual Ambient Air Quality Monitoring (AAQM) stations under national Ambient Air Quality Monitoring Programme (NAMP) are operating at six locations, 3 at Daman and 3 at Dadra Nagar Haveli. Dadra & Nagar Haveli and Daman & Dui does not falls under the non – attainment cities. However, no information provided by Dadra& Nagar Haveli and Daman & Diu Pollution Control Committee on number of violation observed, victim of pollution & person responsible for damage if any.

Copy of the report received from Dadra& Nagar Haveli and Daman & Diu Pollution Control Committee is enclosed at ANNEXURE-XLI

xx. **Tripura Pollution Control Board (TPCB):** As per information received, notification has been issued regarding restricted use of fire crackers, wherein it was notified that the crackers with reduced emission/ green crackers shall be permitted to be manufactured and sold in the state of Tripura. Awareness programmes have been conducted on ill effects of firecrackers and various aspects of Noise Rules involving NGOs, ECO Clubs and other 5 electronic media to generate awareness among the people on the occasion of Diwali festival 2020. Considerable quantity of illegal fire crackers was seized from various markets and the seized firecrackers were disposed of as per Waste Management Rules. Two manual ambient air quality stations are being operated at Agartala under National Ambient Air Quality Monitoring Programme (NAMP). The ambient air quality data are being uploaded in the Environmental Air Quality Data Entry system (E-AQ-DES) portal of CPCB on regular basis. One Continuous Ambient Air Quality Monitoring Station (CAAQMS) funded by CPCB has been installed at Agartala to monitor the real time. The real time air quality data from Agartala air monitoring station is now linked to the CPCB server. For setting up of another Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Agartala funded by MoEF&CC, the Expression of Interest has been floated through e-tender portal for selection of bidders for installation of Continuous Ambient Air Quality Monitoring Station (CAAQMS). The technical evaluation of Technical bids is going on.

Copy of the report received from Tripura Pollution Control Board is enclosed at ANNEXURE-XLII

xxi. **Bihar Pollution Control Board:** Bihar Pollution Control Board informed that board has a proposal for setting up of Continuous Ambient Air Quality Monitoring Station(CAAQMS) in the state covering all district Head Quarter cities. Presently Board has 11 operational CAAQMS in the state of Bihar (Patna –6, Muzaffarpur -2, Gaya -2, and Hajipur-1). In addition to the above, Board is establishing 24 CAAQMs in 23 districts in the state. Presently, all the established stations are connected with Central Pollution Control Board (CPCB) server for data transmission on national network. However, no information provided by Bihar Pollution Control Board on number of violations, victim of pollution & person responsible for damage if any.

Copy of the report received from Bihar Pollution Control Board enclosed at ANNEXURE-XLIII

xxii. **Karnataka Pollution Control Board:** Karnataka Pollution Control Board informed that ambient air quality does not fall under Poor & above category. Hence total ban was not made and only Green Crackers were allowed during the festival. There are 39 manual stations and 31 CAAQM stations already been setup and commissioned and are monitoring ambient air quality regularly. Results are also being regularly uploaded website of Karnataka Pollution Control Board for public information. However, no information provided by Karnataka Pollution Control Board on number of violations, victim of pollution & person responsible for damage if any.

Copy of the report received from Karnataka Pollution Control Board is enclosed at ANNEXURE-XLIV

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SUBJECT: STATUS REPORT ON ACTION PLAN ON NOISE MANAGEMENT IN INDIA

REFERENCE: O.A. NO. 681 OF 2018 BEFORE NGT IN THE MATTER OF NEWS ITEM PUBLISHED IN "THE TIMES OF INDIA" AUTHORED BY SHRI VISHWA MOHAN TITLED "NCAP WITH MULTIPLE TIMELINES TO CLEAN AIR IN 102 CITIES TO BE RELEASED AROUND AUGUST 15"

1.0 BACKGROUND

Hon'ble National Green Tribunal vide its order dated 21.08.2020 in above said matter directed CPCB as follows:

VIII. Directions:

viii. The States/UTs may address the gaps communicated by the CPCB with respect to the action plans for control of noise pollution and the States/UTs which have not yet furnished their action plans may do so positively by 31.12.2020. Compensation regime for violations of noise pollution be applied by all the States/UTs;

2.0 COMPLIANCE MADE BY CPCB

CPCB vide letter dated 23/10/2020 requested Member Secretaries of all states/UTs to consider observations and shortcomings observed by CPCB for compliance of directions issued by Hon'ble NGT vide order dated 21/08/2020. Copy of letter enclosed as Annexure- XLV

In compliance to directions of Hon'ble NGT and follow-up made by CPCB, status of submission of action plans by States/UTs is as given below:

i. Till date action plans/ revised action plans are received from 30 States/UTs (Delhi, Tripura, Bihar, West Bengal, Karnataka, Kerala, Gujrat, Jammu and Kashmir, Andhra Pradesh, Andaman & Nicobar, Arunachal Pradesh, Assam, Chhattisgarh, Chandigarh, Goa, Daman and Diu & Dadra and Nagar Haveli, Himachal Pradesh, Lakshadweep, Madhya Pradesh, Maharashtra ,Meghalaya, Manipur, Mizoram, Odisha, Pondicherry, Tamilnadu, Telangana, Sikkim, Uttrakhand, Uttar Pradesh)

ii. Remaining five States / UTs namely Haryana, Jharkhand, Nagaland, Punjab, Rajasthan have not submitted any action plan to CPCB.

3.0 GAP ANALYSIS

As per Hon'ble NGT Directions dated 15.03.2019 and 15.11.2019, action Plan submitted by States/UTs are analysed on the basis of following points:

i. Noise level monitoring in conjunction with the Police Department and take remedial action.
ii. Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months.
iii. Police Department of all the State/UTs may also train their staff regarding the use of such devices.
iv. Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters.
v. Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution.

Accordingly, action plans submitted by 30 States / UTs were assessed based on its adequacy in addressing above-mentioned points. Detailed assessment of action plan is attached as Annexure- XLVI.

Following are the major observations based on the assessment:

i. 10 States/ UTs (Delhi, Tripura, Bihar, West Bengal, Karnataka, Kerala, Gujrat, Jammu and Kashmir, Sikkim, Uttar Pradesh) have addressed all the five action points as listed above in their action plans.
ii. 20 States/UTs (Andhra Pradesh, Andaman & Nicobar, Arunachal Pradesh, Assam, Chhattisgarh, Chandigarh, Goa, Daman and Diu & Dadra and Nagar Haveli, Himachal Pradesh, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Manipur, Mizoram, Odisha, Pondicherry, Tamilnadu, Telangana, Uttrakhand) have partially addressed the above- listed action points in their action plans.
iii. 05 States / UTs namely Haryana, Jharkhand, Nagaland, Punjab, Rajasthan have not submitted any action plan to CPCB.

Annexure I

List of 25 CAAQM Stations proposed under EC fund

State		City	No. of proposed station for funding in EC	Capital Cost share for funding (Rs.in Lacs)
Andhra Pradesh	1.	Guntur	1	100
Assam	2.	Silcher	1	100
Chhattisgarh	3.	Durg Bhillainagar	1	100
Gujarat	4.	Vadodara	1	100
Himachal Pradesh	5.	Sunder Nagar	1	100
	6.	Paonta Sahib	1	100
Jammu & Kashmir	7.	Jammu	1	100
Jharkhand	8.	Dhanbad	1	100
Karnataka	9.	Hubli-Dharwad	1	100
Madhya Pradesh	10.	Ujjain	1	100
Maharashtra	11.	Sangli	1	100
Meghalaya	12.	Byrnihat	1	100
Nagaland	13.	Dimapur	1	100
Odisha	14.	Balasore	1	100
	15.	Kalinga Nagar	1	100
Punjab	16.	Dera Bassi	1	100
Rajasthan	17.	Jodhpur	1	100
Tamilnadu	18.	Trichy	1	100
Telangana	19.	Nalgonda	1	100
Uttar Pradesh	20.	Bareily	1	100
	21.	Firozabad	1	100
	22.	Raebareli	1	100
Uttarakhand	23.	Kashipur	1	100
	24.	Rishikesh	1	100
West Bengal	25.	Asansol	1	100
20 SPSCBs		**25 Cities**	**25 CAAQMS**	**2500**

Annexure-II

Status of Source Apportionment (SA) Studies in Non-Attainment cities of India

SA/EI completed	SA/EI work under process	SA/EI is in MOU/proposal stage	Status not available
*Delhi** -1	*Andhra Pradesh* (Vijayawada)-1	*Andhra Pradesh* (Anantapur, Chitoor, Eluru, Guntur, Kadapa, Kurnool, Nellore, Ongole, Rajahmundry#, Srikakulam, Vishakhapatnam#, Vizianagaram)-12	
	Maharashtra (Mumbai, Pune, Solapur, Nashik, Badlapur, Navi Mumbai, Akola, Amravati, Aurangabad, Chandarpur, Jalgaon, Jalna, Kolhapur, Latur, Ulhasnagar, Sangli, Thane & Nagpur)-18	*Assam* (Guwahati#, Nagaon, Nalbari, Sibsagar, Silchar)-5	
	Bihar (Gaya, Patna, Muzaffarpur)-3	*Chandigarh* (Chandigarh#)-1	
	Chhattisgarh (Bhilai)-1	*Chhattisgarh* (Korba, Raipur)-2	
Gujarat (Ahmedabad)-1	*Gujarat* (Surat)-1	*Gujarat* (Vadodara#)-1	
Karnataka (Bangalore)-1	*Himachal Pradesh* (Baddi, Damtal, Kala-Amb, Nalagarh, Paonta Sahib, Parwanoo, Sunder Nagar)-7	*Karnataka* (Gulburga, Hubli Dharwad and Devanagere#)-3	
	Jammu & Kashmir (Jammu & Srinagar)-2	*Meghalaya* (Byrnihat#)-1	
		Nagaland (Kohima#)-1	*Nagaland* (Dimapur)-1
	Madhya Pradesh (Bhopal, Gwalior)-2	*Madhya Pradesh* (Indore#, Ujjain, Dewas & Sagar)-4	
*Odisha** (Angul & Talcher)-2	*Odisha* (Angul, Talcher, Cuttack**, Bhubaneswar#**, Kalinganagar & Rourkela)-6	*Odisha* (Balasore#) -1	
Punjab (Ludhiana)-1	*Punjab* (Amritsar, Jalandhar, Mandi-Gobindgarh, Khanna,		

	Patiala, Dera Bassi, Naya Nangal, Dera Baba Nanak)-8		
Rajasthan (Jaipur)-1	*Jharkhand* (Dhanbad#)-1	*Rajasthan* (Alwar, Jodhpur, Kota# and Udaipur)-4	
*Tamilnadu*** (Trichy, Thoothukudi#)-2			*Tamilnadu* (Madurai##)-1
	Telangana (Hyderabad & Patancheruvu)-2	*Telangana* (Nalgonda#)-1	*Telangana* (Sangareddy)-1
Uttar Pradesh (Kanpur, Agra & Ghaziabad)-3	*Uttar Pradesh* (Allahabad, Anpara, Bareily#, Firozabad, Gajraula, Jhansi, Khurja, Lucknow, Moradabad#, Noida#, Raebareli & Varanasi)-12		Uttar Pradesh (Gorakhpur##)-1
West Bengal (Kolkata & Howrah)-2	*West Bengal* (Asansol, Durgapur & Raniganj)-3	*West Bengal* (Barrackpore & Haldia)-2	
	Uttarakhand (Kashipur)-1	*Uttarakhand* (Rishikeh, Dehradun#)-2	
14 cities in 9 states	**68 cities in 15 states**	**40 cities in 14 states**	**4 cities in 4 states**

*In Delhi SA/EI Study is also ongoing

**Rapid study

#city proposed for joint study with CPCB

Newly added city in 2021

Note: As informed by the Tamilnadu SPCB, a long term study on SA and CC for Trichy and Madurai will be carried out at the earliest

Annexure- III

Status of Carrying Capacity (CC) Studies in Non-Attainment cities of India

CC work under process	CC is in MOU/proposal stage
Uttar Pradesh (Allahabad, Anpara, Bareily#, Firozabad, Gajraula, Ghaziabad, Jhansi, Khurja, Lucknow, Moradabad#, Noida#, Raebareli, Varanasi, Kanpur & Agra)-15	Gujarat (Surat, Ahmedabad and Vadodara#)-3
Jammu & Kashmir (Jammu & Srinagar)-2	Meghalaya (Byrnihat#)-1
Maharashtra (Navi Mumbai and Nagpur)-2	Maharashtra (Mumbai#, Pune#, Solapur, Nashik, Badlapur, Akola, Amravati, Aurangabad, Chandarpur, Jalgaon, Jalna, Kolhapur, Latur, Ulhasnagar, Sangli, and Thane)-16
Himachal Pradesh (Baddi#, Damtal, Kala-Amb, Nalagarh, Paonta Sahib, Parwanoo, Sunder Nagar)-7	Bihar (Patna#)-1
Andhra Pradesh (Vijayawada)-1	Rajasthan (Jaipur, Alwar, Jodhpur, Kota# and Udaipur)-5
Delhi -1	Chhattisgarh (Bhilai, Korba, Raipur)-3
Telangana (Hyderabad & Patancheruvu)-2	Telangana (Nalgonda#)-1
Punjab (Amritsar, Ludhiana, Jalandhar, Mandi-Gobindgarh, Khanna, Patiala, Dera Bassi, Naya Nangal, Dera Baba Nanak)-9	Assam (Guwahati#)-1
	Chandigarh (Chandigarh#)-1
	Madhya Pradesh (Indore#)-1
	Andhra Pradesh (Visakhapatnam#, Rajahmundry#)-2
	Jharkhand (Dhanbad#)-1
	Karnataka (Davanagree#)-1
	Nagaland (Kohima#)-1
	Tamilnadu (Thoothukudi#)-1
	Uttarakhand (Dehradun#)-1
West Bengal (Asansol, Durgapur, & Raniganj)-3	West Bengal (Kolkata#, Howrah#, Barrackpore & Haldia)-4
	Odisha (Angul, Talcher, Cuttack, Bhubaneswar#, Kalinganagar, Rourkela & Balasore#)-7
42 cities in 9 states	**51 cities in 18 states**

#city proposed for joint study with CPCB

Annexure-IV

25 cities identified for Joint SA and CC study

Sl. No	State	Sl. No	Cities
1	Andhra Pradesh	1	Visakhapatnam
		2	Rajahmundry
2	Assam	3	Guwahati
3	Bihar	4	Patna*
4	Chandigarh	5	Chandigarh
5	Gujarat	6	Vadodara
6	Himachal Pradesh	7	Baddi*
7	Jharkhand	8	Dhanbad
8	Karnataka	9	Hubli-Dharwad
9	Madhya Pradesh	10	Indore
10	Maharashtra	11	Mumbai*
		12	Pune*
11	Meghalaya	13	Byrnihat
12	Nagaland	14	Kohima
13	Odisha	15	Bhubaneswar
		16	Balasore
14	Rajasthan	17	Kota
15	Tamilnadu	18	Thoothukudi
16	Telengana	19	Nalgonda
17	Uttar Pradesh	20	Noida
		21	Moradabad
		22	Bareilly
18	Uttarakhand	23	Dehradun
19	West Bengal	24	Kolkata*
		25	Howrah*

***SA study ongoing or completed, consider only for CC**

Annexure - V

Mechanism for shifting industrial units from residential areas

S. No.	State	Status
1.	Andhra Pradesh	Will be done after completion of Source Apportionment (SA) and Carrying Capacity (CC) studies
2.	Chandigarh	Will be done after completion of SA and CC studies. Also, Chandigarh has a notified industrial area wherein all industries permitted.
3.	Chhattisgarh	Will be done after completion of Source Apportionment (SA) and Carrying Capacity (CC) studies
4.	Delhi	• DPCC has already notified approved fuel vide notification No. DPCC/RDPC/141/2017/3692 dated 29th June, 2018. Regular enforcement drives by DPCC and by other agencies are being taken. • Action against the impermissible Industries units operating from non-conforming/residential area by Municipal Corporations. • Out of 1644 units, 1555 industrial units have converted to cleaner fuel i.e. PNG. 69 units registered with IGL. 20 units yet to be registered.
5.	Gujarat	State board Communicated with Chief Town Planner, Dept. of Urban Housing & Urban Development, Gujarat to take necessary action
6.	Himachal Pradesh	Will be done after completion of SA and CC studies
7.	Jammu & Kashmir	The matter has been taken up with the Government Department of Industries and Commerce to devise the mechanism for shifting of all air polluting industries from the jurisdiction of NACs.
8.	Jharkhand	The identification of polluting industries is under process. After the identification they will be shifted with the help of industries department. Further, all the brick kilns nearby and around the city shall be converted to zig-zag technology within stipulated period of time (Provided in city action plan) Industries shifted: 3 Nos. Industries proposed to shift with conditions: 3 Nos.
9.	Karnataka	Will be done after completion of SA and CC studies
10.	Madhya Pradesh	Action plan committees have been constituted and activities of the plan are being monitored by committees.
11.	Maharashtra	Will be done after completion of SA and CC studies
12.	Meghalaya	City has a notified industrial area wherein all industries permitted
13.	Odisha	Study has been initiated. SPCB has initiated steps for identification of polluting industries operating within the city limits. As a matter of policy SPCB is not allowing any polluting units in the residential limits of Non-attainment cities (NACs).
14.	Punjab	Will be done after completion of SA and CC studies.
15.	Rajasthan	SPCB informed that the work is not related to the state board
16.	Telangana	The modalities for shifting of industries are in the process. Three new Industrial Estates are developed outside the ORR for Oil, textile & Iron and steel plants.
17.	Tamilnadu	As informed by Tamilnadu SPCB, District Administration and Industries Department have to be incorporated in the compliance report. The concerned Department has to be addressed after the long term study on SA and CC in NACs of Tamilnadu.
18.	Uttar Pradesh	AQMC chairman send communication to the concerned department regarding shifting / prohibiting the industries in the non-conforming areas
19.	Uttarakhand	There is no such shifting require in the non-attainment cities in Uttarakhand. However, Uttarakhand Pollution Control Board has notified the Approved Fuel which restricts use of petcoke and Furnace oil by 31.03.2024. However, in non-

		attainment city Kashipur, 08 industries are presently using petcoke and direction to such 08 units has been issued to switch to cleaner fuel by 31.03.2021
20.	West Bengal	Will be done after completion of SA and CC studies
21.	Bihar	22 categories of polluting industries shall not be allowed to establish in the municipal area of non-attainment cities The new 22 category of polluting industries shall not be established in the "Master Plan Demarcation Area of Patna and Planning Area Muzaffarpur and Gaya" for prevention of air pollution in the aforesaid non-attainment cities of Bihar. The above policy has been notified by BSPCB notification vide notification no10 dated- 25.11.2020 in compliance with decision taken in the meeting dated-03.03.2020 under chairmanship of the Principal Secretary, DoEF&CC, Govt of Bihar
22.	Assam	Will be done after completion of SA and CC studies As informed by Assam SPCB, Assam has not given 'consent to establish' to any industrial unit in the residential area
23.	Nagaland	The Board had closed down and relocated 3 polluting unit (stone crusher) which were located in the residential area within the conglomerates of the Dimapur city.

ANNEXURE – VI

Status of Public Grievance Redressal Portal (PGRP) in Non-attainment Cities and their Redressal status

S. No.	State	PGRP Development status	Status of Complaints		
			No. of Complaints received	Effective steps	Remarks
1.	Andhra Pradesh	Developed Sameer like app ("Spandana" and "Paryavaran").	No information provided		
2.	Assam	Currently PCBAs web portal is working for public complaints on website. http://pcbassam.org/public%20grievence/	No information provided		
3.	Chandigarh	CPCC has developed a Grievance Redressal System which is under trial run	No information provided		
4.	Chhattisgarh	Web portal developed and uploaded on CECB website	No information provided		
5.	Delhi	Developed (Sameer app)	4624	2764 complaints resolved (60 %)	Between 07.10.2020 to 31.12.2020 (2 PM) in Delhi-NCR region
6.	Gujarat	Developed Sameer like app (VATAVARAN),	No complaints received till date		
7.	Himachal Pradesh	Developed Sameer like app (HPSPCB) Also, "CM Sewa Sankalp", "e-Samadhan", and "e-suggestions" app available for grievance redressal	28	26 complaints resolved (93 %)	From 01.04.2020 to 31.12.2020
8.	Jammu & Kashmir	Developed Sameer like app (JKAir),	No information provided		
9.	Jharkhand	As informed in plan helpline already working	No information provided		
10.	Karnataka	Developed ICCC (Integrated control and command centre) at Head office KSPCB	No information provided		
11.	Madhya Pradesh	Developed Sameer like app (EnvAlert)	20	No information provided	Till 14.12.2020
12.	Maharashtra	Developed Sameer like app (MPCB's E-catalyst)	No information provided		
13.	Meghalaya	Developed Sameer like app	No information provided		

		(MegSPCB Environment) which is available on board's website			
14.	Nagaland	Development of PGRP is under process. As informed in plan helpline already working	No information provided		
15.	Odisha	Developed Sameer like app "PAVAN (Paryavaran Abang Vayu Asudhata Niyatran)"	No information provided		
16.	Punjab	Developed Sameer like app ("PunjabVatavaran"). Developed (call centre established, toll free no: 1800-1203-667, and Whatsapp no.: 9914498899)	No information provided		
17.	Rajasthan	Developed Sameer like app ("CM Sampark").	No information provided		
18.	Tamilnadu	Development of SAMEER like app under process. TNPCB has online complaint redressal system in TNPCB website for public complaints apart from CM cell and Amma call centre. The complaint received through the above are immediately attended and replies were furnished to the complainant.	No information provided		
19.	Telangana	Developed Sameer like app (TSAIR)	No information provided		
20.	Uttar Pradesh	Developed Sameer like app (Swaccha Vayu)	59	57 complaints resolved (97 %)	Between June 2020 08.01.2021
21.	Uttarakhand	Developed Sameer like app (NCAP Uttarakhand)	No information provided		
22.	West Bengal	Developed Sameer like app (Paribesh app)	Compliance of the report is in Progress and submitted shortly		
23.	Bihar	Web portal developed & available on website	No information provided		

ANNEXURE-VII

Steps taken by the SPCBs/PCCs to control of stubble burning, where ever necessary and bursting polluting and noise generating fire crackers

S. No.	State	Steps taken
1.	Andhra Pradesh	• No practice of stubble burning in 10 cities out of identified 13 NA cities. • The practice of crop burning is observed in surrounding villages of Nellore, Vijayawada & Guntur city. • Organized various public awareness campaigns & training programmes for farmers. • In compliance to Hon'ble NGT Order, dated 09.11.2020 in 0. A. No. 249/2020, the Department of Health, Medical & Family Welfare, Govt. of Andhra Pradesh has issued Government Order restricting to sell only green crackers and to burst for two hours between 08.00 PM and 10.00 PM on Deepavali day. • APPCB has monitored ambient air quality and noise during Deepavali festival in the cities and towns including all the District Headquarters of Andhra Pradesh. • In compliance to the subsequent Hon'ble NGT Order, dated 01.12.2020 in O.A. No. 249/2020, APPCB has circulated the same to all the Collectors & District Magistrates for implementation of the directions.
2.	Chandigarh	No Information available
3.	Chhattisgarh	State Govt. has banned stubble burning vide notification dated 06.05.2017 and prohibited the burning of fire-crackers from 1st December to 31st January in Municipal areas of Raipur, Bilaspur, Bhilai, Durg, Raigarh and Korba vide notification dated 29.11.2017
4.	Delhi	• The several advisories have already been issued by the Agriculture Office, Development Department, Govt. of NCT of Delhi, to the concerned District Magistrates to ensure strict enforcement of ban on burning of agriculture waste and crop residue in NCT of Delhi. 3 incidences of crop residue / stubble burning have been reported in NCT of Delhi during the year 2020-21, to cope-up with the situation the strict action have been taken against the defaulter farmers by the concerned SDM by imposing a penalty of Rs.10000/-, Rs.30000 & Rs. 50000/- respectively. • The Agriculture Unit, Development Department, Govt. of NCT of Delhi has adopted and implemented the Centrally Sponsored Scheme of Govt. of India "Promotion of Agricultural Mechanization for In-situ Management of crop residue in NCT of Delhi". Under which various implements and machineries have been provided to 111 no"s & 51 no"s of farmers of NCT of Delhi, on 50% subsidy for proper management of crop residue /stubble in NCT of Delhi during 2019-20 & 2020-21 respectively. • Anti-firecracker awareness campaign is being run every year with EcoClub schools/ colleges. Direction U/S 31(A) of Air (Prevention & Control of Pollution) Act, 1981 read along with Rule 20A of Air (Prevention & Control of Pollution) (Union Territories) rules, 1983 to ban bursting of firecrackers/ fireworks at all times except on religious occasions has been issued on 08.12.2016. Necessary action is being taken by Designated Authorities under Noise Rules. Stakeholder meeting held on 06.10.2020.
5.	Gujarat	No Information available
6.	Himachal Pradesh	The Restriction on open burning of municipal solid waste, Biomass, plastic, Agriculture Horticulture waste etc is already an actionable point approved action plan for the control of air pollution in Non-Attainment towns in compliance of O.A. No. 681 of 2018.

		State has a provision for not providing incentives/ subsidy to farmers in case found burning the crop residue, agriculture, horticulture waste. Further, State Board requested Agriculture Department HP to take necessary preventive measures to ensure that activities like open burning of crop residue, agriculture, horticulture waste burning etc. may not be practices in entire State. In compliance of Hon'ble NGT order in 249 of 2020 titled "Tribunal on its own motion Vs. MoEF&CC and ors." highlighting the remedial action against pollution by the use of firecrackers, the Govt. of Himachal Pradesh issued directions to all the concerned authorities to ensure effective implementation of the Hon'ble Court order.
7.	Jammu & Kashmir	• There is no case reported for stubble burning in J&K. • Regarding use, sale and bursting of crackers, the detailed report submitted in pursuance to OA No. 249/2020 • The Govt. of Jammu and Kashmir has also issued an order for regulation of sale and use of fire crackers. The Govt. has imposed the following restrictions/regulations: (i) Only „Green crackers" was permitted for sale and use in the Jammu and Srinagar cities. (ii) The use/burning of these Green crackers was restricted to only two hours during the festivals. (iii) All the Deputy Commissioners were directed to execute extensive public awareness campaigns regarding the above. • Special awareness campaign was also launched during Diwali festival for enforcement of Govt. Order and Hon'ble NGT directions. • In addition, Noise monitoring was carried out for 2 days i.e., on 9th and 14th of November during Diwali festival 2020, as per the CPCB guidelines and the same stands uploaded on the official website also.
8.	Jharkhand	No Information available
9.	Karnataka	The KSPCB has issued directions under Air (Prevention and Pollution) Act 1981, on 16-12-2020 to Agriculture Department to execute the Action plan submitted by them on Stubble burning in the state. Based on the direction issued by CPCB on Green crackers action taken to educate the vendors at cracker stalls and Control of conducted raids to check the sale of crackers and also conducted mass awareness to general public by KSPCB officials during 2020 Deepavali.
10.	Madhya Pradesh	MP Govt. has notified notification regarding stubble burning violators and decided environmental compensation. MP Govt. department of home has issued direction to all district collectors and district superintendent of Police to ensure prohibition of storage, transport and sale of foreign fire crackers. Appeal for use of fire crackers has also been released as per notification dated 5/10/1999 of ministry of environment forest and climate change, Govt. of India
11.	Maharashtra	NCAP three level committees are constituted, and the committees are conducting regular review meetings with respective stakeholders for implementation of action plan. MPC Board communicated the Hon'ble NGT order in OA No. 249/2020 dtd. 09.11.2020, regarding remedial actions against pollution by use of firecrackers aggravating the menace of Covid-19 pandemic, posing higher danger to the lives and health of the vulnerable groups to all Divisional Commissioners,

		Municipal Commissioners, Commissioners of Police, District Magistrates and Superintendent of Police of Maharashtra state for implementation of the directions. It has been observed from the Air Quality Index (AQI), that bursting of crackers in the festive season was in control and "Moderate" to "Satisfactory" AQI was reported in major cities of Maharashtra.
12.	Meghalaya	No Information available
13.	Odisha	The Chief Secretary of the state has ordered prohibition of sale and use of firecrackers in all parts of the states from 10^{th} – 30^{th} Nov 2020.
14.	Punjab	The Action Plan for Control of Stubble Burning in the State of Punjab was prepared in October 2019 and was sent to CPCB. The PPCB has already updated the Deputy Commissioners of the States for limiting the time period for bursting of fire crackers and creating awareness among the masses.
15.	Rajasthan	RSPCB communicated that the work is not related to the State board
16.	Telangana	No Information available
17.	Tamilnadu	• Stubble burning is not participated in the Thoothukudi town. Agricultural waste is collected and transported to compost yard and bio-methanation plant located in city. • TNPCB has issued notification no. TNPCB/Labs/DD (L)/02151/2019 dated 01.06.2020 on retrofitting of emission control devices/ Equipment in DG sets with capacity of 125KVA and above in TN as per NGT directions . Various other steps have been taken by the state for air pollution control.
18.	Uttar Pradesh	• State has prepared an Action Plan for prevention and control of stubble burning for the year 2021. • Various steps have been taken by the state in the context of this direction for control of stubble burning and bursting of polluting and noise generating firecrackers. • 350 mobile squads are functional across the state to prevent stubble burning and one field worker has made in-charge for a group of villages and the Gram Pradhan and Lekhpal have been entrusted with the responsibility to ensure compliance. • 150 defaulters have been identified, out of which FIRs have been lodged against 77 and a penalty of Rs. 3,32,500 has been imposed on the offenders. In addition to this, an EC of Rs. 2,32,500 has also been recovered. • Ban on burning of agriculture waste and crop residue has been imposed by the Environment Department under provisions of Air act on 28.10.2015. • Govt. order dated 10.02.2017 has been issued by the Department of Agriculture to ensure the use of combined harvesting machine and straw ripper with binder to restrict burning of agricultural residual waste. • Scheme of "Promotion of Agriculture Mechanization for In-Situ management of crop residue is being run since financial year 2018-19 with the support of Government of India. • There has been 36% reduction in burning incidents in year 2019 compared to year 2018, 52% less as compared to year 2017 and 56% less as compared to year 2016. • Additionally, an order dated 05.01.18 has been issued by UPPCB for using a minimum 20% of bio briquette as fuel in the boiler depending upon its availability. • Ban on sale or use of Firecrackers have been imposed as per the directions given in Hon'ble NGT order no.249/2020 by Chief Secretary, U.P. vide G.O. no. writ-940/chah-pu-5-2020-800(01)/2016TC, dated 09.11.2020. • Special monitoring of air & noise pollution during Diwali Festival Season has been carried out by UPPCB in all the NACs. • In compliance of orders of Hon'ble NGT in O.A. No. 118/2016, the Chief

<table>
<tr><td></td><td></td><td>Secretary, Government of Uttar Pradesh has issued an order dated 01.12.2020 to Additional Chief Secretary, Department of Home, Government of Uttar Pradesh for imposition of fine for violations of the Rules and preparation of Action Plan for Control of Noise pollution.</td></tr>
<tr><td>19.</td><td>Uttarakhand</td><td>Stubble Burning issue is with Kashipur Area. This issue is addressed in the action plan of Kashipur Area. Agriculture department is proposing to give funds for setting up Straw bailing machines. In Kashipur area this will cost about Rs. 40.00 lakhs funds to be given to farmers for the same. For Financial aid proposal is to be received through Directorate.

Pollution Control Board, on Deepawali, monitors the noise level at different cities. This year also, Board will do such monitoring and the year wise data for such monitoring will be provided to CPCB in due time.</td></tr>
<tr><td>20.</td><td>West Bengal</td><td>

The Department of Environment West Bengal has issued notification on banning Crop Residue Burning in West Bengal in 2019.
The State Board has set up a GIS Lab to monitor the incidence of crop residue burning through Satellite image. The concerned District and Police authorities are being regularly informed to take appropriate action against the violator to stop such incident.
The Department of Agriculture, Govt of West Bengal has already taken initiatives for crop residue management in all the district across the state.
The State has also observed "Anti- crop Residue Burning Day" in though out the state.
In compliance of the direction there was no mass firecracker bursting in various festival since Diwali 2020.

As per the information received from West Bengal Action taken report is:
<table>
<tr><th>Stubble Burning & Open Burning</th><th>Generating Noise pollution due to bursting of Firecrackers</th><th>Case lodged u/s 188 IPC r/w 9B (1b) I.E. Act</th><th>Persons Prosecuted +Arrested</th><th>Firecrackers Seized/ confiscated (KG)</th></tr>
<tr><td>--</td><td>231</td><td>84</td><td>272+420</td><td>8943.4</td></tr>
</table>
</td></tr>
<tr><td>21.</td><td>Bihar</td><td>Action plan for prevention and control of air pollution in non-attainment city is prepared by the state and implemented in the NA cities. Implementation status also provided by the state.</td></tr>
<tr><td>22.</td><td>Assam</td><td>PCBA informed that it is not related to the board as there is no stubble burning issue.</td></tr>
<tr><td>23.</td><td>Nagaland</td><td>The Government of Nagaland had prohibit the sale and use of crackers in all part of the state through a notification no. GAB-1/COM/GEN-4/2020 dated Kohima the 10th November, 2020.

The Deputy Commissioner Kohima had order ban on burning of jungle which will be enforced in Kohima district vide notification order no. DCK/SDR/CFW/60/2013/K290 Dated Kohima the 07th Jan, 2021</td></tr>
</table>

ANNEXURE-VIII

Information for Emergency response system (ERS)

S. No.	State	Status	Remarks
1.	Andhra Pradesh	GRAP Prepared	GRAP is the part of action plan. Also, board has communicated to AP Disaster Management Authority (APSDMA) to prepare ERS in coordination with SPCB & State Meteorological Department. The APSDMA requested APPCB to provide the pollution levels of 5 Non-attainment cities to State Emergency Operations Centre (SEOC - APSDMA) on regular basis. Once the pollution level crosses the limits the stake holders will be informed accordingly. In this connection, it is to inform that the continuous ambient air quality data is available for Rajamahendravaram and Visakhapatnam. The data pertaining to Rajamahendravram and Visakhapatnam will be provided to SEOC — APSDMA in the first phase and data pertaining to remaining cities will be furnished after establishment of CAAQM stations.
2.	Chandigarh	GRAP Prepared	
3.	Chhattisgarh	ERS/GRAP not prepared	GRAP is being prepared
4.	Delhi	GRAP Prepared	GRAP and HLTF already existing
5.	Gujarat	GRAP Prepared	
6.	Himachal Pradesh	GRAP Prepared	The H.P State Disaster Management Authority has prepared/ Disaster Management Plan where emergency response system included. https://hpsdma.nic.in/ Emergency toll free numbers (112 & 108) are already in place.
7.	Jammu & Kashmir	ERS Prepared	Emergency Response System (ERS) in Jammu and Kashmir is part of the Jhelum and Tawi Flood Recovery Project (JTFRP)-2021, which is a multi-hazard risk assessment project comprising of industrial, air and water pollution with establishment of State Emergency Operation Centers (SEOC) and District Emergency Operation Centers (DEOCs) in J&K.
8.	Jharkhand	GRAP prepared for Ranchi & Jamshedpur	
9.	Karnataka	GRAP prepared for Bengaluru	Proposal is being sent to Revenue Dept., Govt. of Karnataka to include MS, KSPCB as a member of Disaster Management Authority.
10.	Madhya Pradesh	GRAP prepared for Indore, Bhopal, Gwalior & Jabalpur	GRAP development is under process in other cities
11.	Maharashtra	GRAP prepared	MPC Board communicated to State Disaster Management, Meteorological Department, CAMPA, DG-Police, MIDC, NAC's Municipal Corporation/Council(s) and Principal Secretary (Urban Development) respectively for necessary actions. MPC Board vide letter MPCB/RO (HQ)/HW/B-201001-FTS-0057 dtd. 01.10.2020 communicated the Hon'ble NGT order in OA No. 134/2020- News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries

			reported" dtd. 23.07.2020 to respective authorities. For compliance of MSIHC Rules of 1989 verification for 30 isolated storages is been carried out by the MPC Board officials. Verification of remaining isolated storages is in progress.
12.	Meghalaya	GRAP Prepared	
13.	Odisha	ERS prepared	
14.	Punjab	GRAP Prepared	GRAP is part of Action plan. Coordinating with State Disaster Management Authorities and Meteorological Departments which may include emergency as a part of disaster management and develop ERS accordingly
15.	Rajasthan	ERS prepared for Alwar city. For rest of the NA cities GRAP development is under process	Development under process. ERS of Alwar city has been developed. Rest of cities nodal department is DOE. Correspondence carried out by DOE in this regards.
16.	Telangana	GRAP prepared	
17.	Tamilnadu	GRAP prepared	Also, State Disaster Management authority of Tamil Nadu has policy and plan for the Emergency Response system for the natural disasters such as cyclones, floods, drought, landslides, earth quake, tsunami, heat wave and for manmade disasters such as chemical, biological and nuclear.
18.	Uttar Pradesh	GRAP prepared	
19.	Uttarakhand	GRAP development is under process	State Board will issue direction to respective industry or authority under section 31 A of the Air Act in case on any sudden air pollution to control the same.
20.	West Bengal	GRAP prepared (except Kolkata)	Draft GRAP for Kolkata has been prepared
21.	Bihar	GRAP prepared	GRAP is the part of city action plan
22.	Assam	GRAP development is under process	The Emergency Response System (ERS) prepared by PCBA as per CPCB is submitted to Assam Sate Disaster Management Authority, Govt. of Assam. Meteorological Department, Guwahati has issued Local Weather report and weather forecast for 7 days for the stations Nagaon, Sivasagar and Nalbari since June 2020. The forecast contains the Maximum and Minimum temperature and local forecast for 7 days. http://city.imd.gov.in/citywx/city_weather.php?id=88827 for the Nalbari City. All the forecast are available at the http://www.imdguwahati.gov.in/
23.	Nagaland	GRAP prepared	GRAP is the part of city action plan

CPCB Remarks: Status of GRAP notification and framework for implementation need to be submitted by all SPCBs/PCCs

SPEED POST केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No. B-11011/UPC-II/MSW(Direction)/2020-21 27.01.2021

To,

The Chairman,
All SPCBs/PCCs

Direction under Section 5 of the Environment (Protection) Act, 1986 for enforcement of Provisions of Solid Waste Management (SWM) Rules,2016 regarding bio mining of legacy waste.

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed there under;

WHEREAS, the Ministry of Environment, Forest & Climate Change has notified Solid Waste Management Rules, 2016, which inter-alia state procedures for Solid Waste Management;

WHEREAS, under Rule 15(zj) of SWM Rules, 2016 local authorities and village Panchayats shall investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and whosesoever feasible, take necessary actions to bio-mine or bio-remediate the sites;

WHEREAS, under Rule 16(a) of Solid Waste Management Rules, 2016, the State Pollution Control Board or Pollution Control Committee shall enforce these rules in their State through local bodies in their respective jurisdiction and review implementation of these rules at least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary-in-charge of State Urban Development Department;

WHEREAS, remediation of all Dumpsites has to be completed by April 7, 2021 as per Rule 22 of SWM Rules,2016.

WHEREAS, in compliance of Hon'ble NGT Order dated 16.01.2019 in the matter of OA no. 606/2018, CPCB published Guidelines for Disposal of Legacy waste;

WHEREAS, Hon'ble NGT has issued several Directives on the matter including the following:

Contd.

(i) In OA no. 519/2019, all Chief Secretaries, States/UTs to ensure completion of remediation of dumpsites by October, 2020.

(ii) In OA no. 53/2020, CPCB to complete inventorization of dumpsites in the Country.

(iii) In OA no. 593/2017, CPCB to compile information related to Legacy Waste Management and identify gaps thereof.

WHEREAS in compliance with above orders of Hon'ble NGT, several communications dated 14.05.2020 ,28.07.20 & 31.07.2020 have been issued by CPCB to States/UTs to provide requisite information on the matter.

WHEREAS complete information on the matter is yet to be received from all States/UTs.

WHEREAS, CPCB officials inspected dumpsites in various States where bioremediation of legacy waste is being carried out and made the following observation:

i. Most of the ULBs engaged in the bio mining process of the legacy waste not following CPCB Guidelines on disposal of legacy waste.

ii. Analysis of different screened fractions is not being carried out prior to disposal/utilization.

iii. Poor quality of screen fractions and screened fractions not being lifted by the users.

iv. Adequate plan for disposal of screened fractions at the dumpsites not prepared and screened fractions accumulated on site.

v. No leachate treatment being carried out and stagnation of leachate noticed at the dumpsites.

vi. Records/documents for the sale of the RDFs, inerts and other materials not maintained.

vii. Fresh Solid Waste continued to be dumped at these dumpsites.

WHEREAS, vide Order dated 21-8-2020 in the matter of OA no. 681/2018, Hon'ble NGT directed CPCB to issue fresh Direction in this regard to all the State PCBs/ PCCs to coordinate with concerned Local Authorities for further Action in the matter. Further, as per the Hon'ble NGT's Direction, at least one site is to be remediated and made a model of compliance in each of the 122 Non-Attainment Cities;

Contd.

NOW THEREFORE, in view of the above and in exercise of powers delegated to the Chairman, Central Pollution Control Board (CPCB), under Section 5 of the Environment (Protection) Act, 1986, the following directions are issued for compliance:

1. SPCBs/PCCs to provide complete list of Legacy Waste dumpsites in their States/UTs as per format enclosed.
2. SPCB/PCCs to ensure that necessary action for biomining and bio-remediation of these dumpsites is done by the concerned Local Authorities in compliance with Provisions of SWM Rules,2016.
3. SPCBs/PCCs shall ensure that concerned Local Authorities engaged in the bio mining process of legacy waste follow procedures as per CPCB Guidelines for Disposal of Legacy Waste with specific compliance to the following points.
   (i) Analysis of various screened fraction materials i.e. RDF, fine earth/bio earth etc., prior to its disposal/utilization.
   (ii) Preparation of plan for utilization/disposal of screened fractions
   (iii) Adequate provisions for leachate treatment.
   (iv) Maintenance of records / documents for disposal/utilization of the RDFs or fine earth and other materials.
4. SPCBs/PCCs shall ensure that the local bodies prepare time targeted Action Plan for biomining /bio-remediation of these dumpsites in compliance with points listed above. The timelines as specified in SWM Rules,2016 and Hon'ble NGT Directions on the matter are to be adhered to for remediation of these sites.
5. SPCBs/PCCs to ensure that no fresh waste is disposed at these dumpsites and local authorities make proper arrangement for management of fresh solid waste.
6. SPCBs to ensure that at least one legacy waste dumpsite is remediated in their jurisdiction which can be considered as model for compliance for other legacy waste dumpsites in Non-Attainment Cities (NAC).

SPCBs/PCCs are hereby directed to submit action taken report within **30 days** from receipt of these Directions.

(Shiv Das Meena)
Chairman

Copy to:

1. **Joint Secretary (CP),**
   Ministry of Environment, Forest and Climate Change,
   Indira Paryavaran Bhavan, Jorbagh Road,
   New Delhi-110003 : For necessary information pls

2. **DH- IT Division, CPCB** : For uploading on website pls

(Prashant Gargava)
Member Secretary

O/C

Annexure-IX-A

Status of information provided by SPCBs/PCCs regarding legacy waste bio-mining Direction issued on 27-1-2021 to all SPCBs/PCCs.

S.No.	Directions issued	Status
1.	SPCBs/PCCs to provide complete list of Legacy Waste dumpsites in their States/UTs as per format enclosed	• Information provided by 6 SPCBs/PCCs (Chandigarh, Kerala, Mizoram, Puducherry, Telangana & W.B.) and 2 UDDs (Assam & H.P.). • Total no. of dumpsites in these States/UTs =367. • Bio mining under progress In 64 dumpsites and under consideration in 243 dumpsites and not being done in remaining 60 dumpsites in these 8 States/UTs.
2.	SPCB/PCCs to ensure that necessary action for bio-mining and bio-remediation of these dumpsites is done by the concerned Local Authorities in compliance with Provisions of SWM Rules, 2016.	• Information provided by 2 SPCBs / PCCs (Puducherry & Telangana). • Direction being followed in these 2 States/UTs.
3.	SPCBs/PCCs shall ensure that concerned Local Authorities engaged in the bio-mining process of legacy waste follow procedures as per CPCB Guidelines for Disposal of Legacy waste	• Information provided by 6 SPCBs / PCCs (Chandigarh, Kerala, Mizoram, Puducherry, Telangana, & W.B.) and 2 UDDs (Assam, H.P.). • Direction being followed in these 8 States/UTs.
4.	SPCBs/PCCs shall ensure that the local bodies prepare time targeted Action Plan for bio-mining / bio-remediation of these dumpsites as specified in SWM Rules, 2016 and Hon'ble NGT Directions	• Information provided by 1 SPCBs / PCCs (Telangana). • Time targeted Action Plan is being prepared with a time line of one year in Telangana.
5.	SPCBs/PCCs to ensure that no fresh waste is disposed at these dumpsites and local authorities make proper arrangement for management of fresh solid waste.	• Information provided by 6 SPCBs/PCCs (Chandigarh, Kerala, Mizoram, Puducherry, Telangana, W.B.) and 2 UDDs (Assam, H.P.) • Fresh waste is not being disposed at dumpsites at Chandigarh, H.P. and Mizoram only.
6.	SPCBS to ensure that at least one legacy waste dumpsite is remediated in their jurisdiction which can be considered as model for compliance for other legacy waste dumpsites in Non-Attainment Cities (NAC).	• Information provided by 1 SPCBs / PCCs (Telangana) • Remediation of legacy waste at Ameenpur ULB at Telangana can be considered as model for other dumpsites in NAC

Further, four SPCBs/PCCs (Arunachal Pradesh, Bihar, Delhi and Punjab) have requested UDDs of their jurisdiction to provide requisite information.

ANNEXURE-X

Consolidated Report on various steps taken by the SPCBs/PCCs to coordinate with the State Disaster Management Authorities and Meteorological Departments

S. No.	State	Steps taken
1.	Andhra Pradesh	Letter being addressed to State Disaster Management Authorities & Meteorological Departments in the light of frequent environmental disasters.
2.	Chandigarh	Emergency Response system prepared and implemented in UT
3.	Chhattisgarh	CECB informed that "the Department of the Industrial Health & Safety submitted that there are 16 major accidental hazard units in Chhattisgarh. Necessary instruction to the concerned ROs is being issued for ensuring compliance of Hazardous Chemical Rules, 1989 in these units".
4.	Delhi	No Information available
5.	Gujarat	GRAP prepared
6.	Himachal Pradesh	State board coordinated with state Govt. and report has been filed by industry department. The H.P State Disaster Management Authority has prepared/ Disaster Management Plan where emergency response system included. https://hpsdma.nic.in/. Emergency toll free numbers (112 & 108) are already in place.
7.	Jammu & Kashmir	• The Chief Secretary J&K has conducted two meetings with all the concerned officers and stake holders and passed on directions as required for safety and preventive action. The mock drills, on-site emergency plans, safety reports, safety audit reports, approvals and notification of sites etc. as per statutory provisions are taken into account, by all the concerned departments / authorities as specified in the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules 1996, respectively. • The circular directions have also been issued by Administrative Department Industries and Commerce to all line departments, Corporations and stake holders to ensure strict compliance of the Hon'ble NGT directions and enforcement of relevant rules in this regard.
8.	Jharkhand	No Information available
9.	Karnataka	Proposal is being sent to Revenue Dept., Govt. of Karnataka to include MS, KSPCB as a member of Disaster Management Authority.
10.	Madhya Pradesh	Direction is communicated to State Disaster Management Authority and Meteorological Department to take action accordingly. Action taken report from the departments is awaited.
11.	Maharashtra	MPC Board communicated to State Disaster Management, Meteorological Department, CAMPA, DG-Police, MIDC, NAC's Municipal Corporation/Council(s) and Principal Secretary (Urban Development) respectively for necessary actions. MPC Board vide letter MPCB/RO (HQ)/HW/B-201001-FTS-0057 dtd. 01.10.2020 communicated the Hon'ble NGT order in OA No. 134/2020- News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported" dtd. 23.07.2020 to respective authorities. For compliance of MSIHC Rules of 1989 verification for 30 isolated storages is been carried out by the MPC Board officials. Verification of remaining isolated storages is in progress.

12.	Meghalaya	All the industries should adopt comprehensive plan of action as a group to tackle the events that occur due to an accident in the industrial area irrespective of any particular industry. To coordinate the activity with the District Administration, Police Deptt. Industrial managers to take appropriate decisions in tackling the different problems that arise during an accident.
13.	Odisha	Odisha Board has issued a public notice in this regard I Times of India Express dated 14.05.2020
14.	Punjab	Board ha communicated to the Special Chief Secretary to Govt. of Punjab, Deptt. of Revenue, Re-habilitation and Disaster Management, Chandigarh and vide letter No. 965 dated 25.06.2020 to the Director, Meteorological Centre, Chandigarh to include ERS as part of Disaster Management.
15.	Rajasthan	Rajasthan SPCB informed that "the responsibility lies on state Govt., State Board and State Disaster Management. Further the issue may be discussed in AQMC meeting".
16.	Telangana	A draft ERS is prepared. In Telangana the air pollution is in satisfactory to moderate level as per the last one decade data.
17.	Tamilnadu	Also, State Disaster Management authority of Tamil Nadu has policy and plan for the Emergency Response system for the natural disasters such as cyclones, floods, drought, landslides, earth quake, tsunami, heat wave and for manmade disasters such as chemical, biological and nuclear. (State Disaster Management authority has a mobile app "TN Smart")
18.	Uttar Pradesh	UPPCB had issued a direction under section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to Uttar Pradesh Disaster Management Authority (UPSDMA) for development of Emergency Response System. Besides this, a reminder letter has been issued to State Disaster Management Authority for the submission of Emergency Response system dated 02.07.2020. The matter was also reviewed by Chief Secretary, Government of Uttar Pradesh in which UPSDMA submitted that the guidelines for treating the emergency arising out of severe air pollution levels as disaster and development of ERS have not been issued by the apex body namely National Disaster Management Authority (NDMA). A letter dated 22.12.2020 has been issued by GoUP for issuance of the required guidelines may be sent to NDMA, Central Pollution Control Board and Ministry of Environment Forest & Climate Change, Government of India.
19.	Uttarakhand	State Board will issue direction to respective industry or authority under section 31 A of the Air Act in case on any sudden air pollution to control the same
20.	West Bengal	As informed by the WBSPCB, actions are being taken
21.	Bihar	Air Quality Index developed by CPCB is under implementation and data is being disseminated through Electronic Display Boards at all CAAQMS stations and at BSPCB Head Quarters (Parivesh Bhawan, Patliputra Industrial, Patna), also available on Board's website) GRAP has been prepared and regular interaction/review meeting with the concerned stakeholders is organized. Arrange Public awareness Campaign. The State Steering Committee meeting chaired by Chief Secretary, Bihar held on 13.01.2020 it was decided to rope in the services of Bihar State Disaster Management Authority and State unit of meteorological department for advance planning and response.
22.	Assam	The Emergency Response System (ERS) prepared by PCBA as per CPCB is submitted to Assam Sate Disaster Management Authority, Govt. of Assam.

		Meteorological Department, Guwahati has issued Local Weather report and weather forecast for 7 days for the stations Nagaon, Sivasagar and Nalbari since June 2020. The forecast contains the Maximum and Minimum temperature and local forecast for 7 days. http://city.imd.gov.in/citywx/city_weather.php?id=88827 for the Nalbari City. All the forecast are available at the http://www.imdguwahati.gov.in/
23.	Nagaland	No Information available
24.	Mizoram	Action is also initiated for the development of a separate Emergency Response System in coordination with concerned departments, State Disaster Management Authorities and Meteorological Department.

ANNEXURE-XI

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

SPEED POST

AQM/AP/2019-20

November 24, 2020

Joint Secretary
Ministry of Road Transport & Highways
Transport Bhawan, 1, Parliament Street
New Delhi-110001

Sub.: Hon'ble NGT order O.A. No. 681/2018 dated 21.08.2020.

Respected Sir,

With reference to CPCB letter of even no. dated 07.10.2020 (copy enclosed), on Hon'ble NGT order dated 21.08.2020 (O. A. No 681/2018), wherein Hon'ble NGT has directed that:

"MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis, proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs."

The desired information is still awaited. It is once again requested to take the matter on priority and provide the cost of the aforesaid study, for consideration of CPCB.

Yours faithfully,

(P. K. Gupta)
Additional Director &
Head, AQM Division

'पर्यावरण भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

SPEED POST

AQM/AP/2019-20

October 07, 2020

Joint Secretary
Ministry of Road Transport & Highways
Transport Bhawan, 1, Parliament Street
New Delhi-110001

Sub.: Hon'ble NGT order O.A. No. 681/2018 dated 21.08.2020.

Respected Sir,

I am directed to forward the Hon'ble NGT order dated 21.08.2020 of O. A. No 681/2018 (copy enclosed), wherein Hon'ble NGT has directed that:

"MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis, proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs."

It is requested to take the matter on priority and provide the cost of the aforesaid study, for consideration of CPCB.

Yours faithfully,

(P. K. Gupta)
Additional Director &
Head, AQM Division

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
वेबसाईट/Website : www.cpcb.nic.in

Item No. 04 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 681/2018

News item published in "The Times of India" Authored by Shri Vishwa Mohan titled **"NCAP with multiple timelines to clean air in 102 cities to be released around August 15"**

Date of hearing: 21.08.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Respondent(s): Mr. Raj Kumar, Advocate for CPCB
Mr. Pradeep Misra and Mr. Daleep Dhyani, Advocates for UPPCB
Mr. Ardhendu Prashad for MoRTH (in OA 773/2018)

ORDER

S. G27 No.	CONTENT	PARA No.
I	The issue: Remedial Action for air pollution in 122 Non-Attainment Cities (NACs)	1
II	Order dated 08.10.2018	2 - 7
III	Significant orders dated 16.01.2019, 15.03.2019, 06.08.2019 and 20.11.2019:	8-9
IV	Order dated 26.02.2020 in OA 773/2018 regarding remedial action for unregulated mining and traffic congestion	10
V	Reports of the CPCB dated 06.03.2020, 21.07.2020 and 18.08.2020 : status of compliance of directions and response of MoEFF&CC declining to reduce time for abating air pollution under NCAP	11-25
VI	Consideration of report of Ministry of Road Transport & Highways dated 16.06.2020	26-27
VII	Consideration of report of Oversight Committee for the State of UP dated 15.07.2020	28-29
VIII	Directions	30

I. The Issue: Remedial Action for air pollution in 122 Non-Attainment Cities (NACs)

1. This order is being passed in continuation of order dated 20.11.2019 on the subject of remedial measures to be adopted to enforce

No. RT-16025/2/2019-T
Government of India
Ministry of Road Transport & Highways
Transport Section
Transport Bhawan, 1, Parliament Street, New Delhi-110001
****

21 December, 2020

OFFICE MEMORANDUM

Subject: Order of the National Green Tribunal (NGT) regarding assessment of carrying capacity for NCT Delhi and other major cities w.r.to OA No. 773/2018 and OA no. 681/2018-reg.

The undersigned is directed to refer to the Hon'ble National Green Tribunal (NGT)'s order dt 21.08.2020 regarding assessment of carrying capacity for NCT Delhi and other major cities w.r.to OA No. 773/2018 and OA no. 681/2018.

2. Hon'ble NGT in its order dt 21.08.2020 has issued following directions to Ministry of Road Transport & Highways:-

"MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis, proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs. CPCB may coordinate with the concerned Ministries and acquaint this Tribunal with the outcome in its next report".

3. It is stated that, as per Government of India (Allocation of Business) Rules 1961, subject matter of the 'Planning and Coordination of Urban Transport Systems' is allocated to the Ministry of Housing and Urban Affairs (MoHUA). Further, MoHUA has already entrusted the task of formulating methodology for assessment of Carrying Capacity to M/s Urban Mass Transit Company Ltd. (UMTC). The UMTC has given its interim report which was discussed with the domain experts who suggested that the report needs to be revamped with additional aspects and indicators which involve collection of primary and secondary data.

4. The scope of the study being undertaken by MoHUA already covers the carrying capacity studies with regard to road infrastructure, and may be extended to 122 NACs, in compliance of the Hon'ble NGT order dt 21.08.2020. Requirement of the funds, if any, may be financed by CPCB out of compensation funds or otherwise. Accordingly, MoHUA may submit a compliance report to the Hon'ble NGT.

5. This issues with the approval of Secretary (RT&H), MoRTH.

Yours faithfully,

(Sudip Dutta)
Under Secretary to the Govt. of India
Tel.No. 011-23357125

To,

Ministry of Housing and Urban Affairs,
[Kind attn.:- Sh J. Sankar, Under Secretary, UT-II Desk)]
Nirman Bhawan, New Delhi
Ph- 011-23062964

Copy to:

1. Sh Ardhendumauli Kumar Prasad, Government Counsel, H-11, Lower Ground Floor, Lajpat Nagar-III, New Delhi-110024
2. Scientist 'D', CP Division, Ministry of Environment, Forest & Climate Change w.r.t. letter no. Q-18011/65/2019-CPA dt 19.11.2020
3. Additional Director and Head, AQM Division, CPCB w.r.t. letter no. AQM/AP/2019-20/3447 dt 24.11.2020.

Most Immediate
NGT Matter

No.K-14011/23/2018-UT-I
Government of India
Ministry of Housing & Urban Affairs
(Urban Transport-II Desk)
***

Nirman Bhawan, New Delhi
Dated the 20th January, 2021

OFFICE MEMORANDUM

Sub: Order dated 21.08.2020 [O.A. No.681/2018] of Hon'ble National Green Tribunal (NGT) on the issue of "Remedial Action for air pollution in 122 Non-Attainment Cities (NACs)"- compliance of directions- reg.

The undersigned is directed to refer to O.M dated 21-12-2020 of Ministry of Road Transport & Highwmays regarding compliance of directions in the Order dated 21.08.2020 [O.A No.681/2018] of Hon'ble National Green Tribunal (NGT) on the issue of "Remedial Action for air pollution in 122 Non-Attainment Cities (NACs)" in which interalia MoRTH has been directed as follows:

"(xv) MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis, proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs. CPCB may coordinate with the concerned Ministries and acquaint this Tribunal with the outcome in its next report;"

2. It is noted that in regard to the above directions it has been contended by MoRTH in their O.M dated 21.12.2020 that as per Government of India (Allocation of Business) Rules 1961, subject matter of 'Planning and Coordination of Urban Transport Systems is allocated to the Ministry of Housing and Urban Affairs (MoHUA). It has been added in the said O.M. that MOHUA has entrusted the task of formulating methodology for assessment of Carrying Capacity to M/s Urban Mass Transit Company Ltd. (UMTC). The UMTC has given its interim report which was discussed with the domain experts who suggested that the report needs to be revamped with additional aspects and indicators which involve collection of primary and secondary data. The scope of the study being undertaken by MoHUA already covers the carrying capacity studies with regard to road infrastructure, and may be extended to 122 NACs, in compliance of the Hon'ble NGT Order dated 21.08.2020. Requirement of funds, if any, may be financed by CPCB out of compensation funds or otherwise. Stating the above, it has been concluded by MoRTH that MoHUA may submit a compliance report to the Hon'ble NGT.

3. The above stand/contention of MoRTH is not correct and is also not in line with the facts/developments of the case in view of the following:

(I) MoRTH are aware, that pursuant to the directions in O.A. No.773/2018 dated 26.02.2020, (before the matter came up in the next hearing on 21.08.2020) it was presented by MoHUA in the form of a status note before the Hon'ble NGT which included that:

a. Urban Planning/ Development including Urban Transport is a State subject under the Constitution of India and accordingly all the actions relating to Urban Development and Planning are to be done by the respective State Governments/ULBs and the assessment of Urban Carrying Capacity plan/study for cities are to be done by the respective State Governments/ ULBs.
b. The pilot report/Study of UMTC on carrying capacity of Transport infrastructure undertaken in the context of order in another case (O.A. No. 568 of 2016 (Ajay Khera vs. Container Corporation of India & Ors.) is in respect of Faridabad only and for providing a methodology/approach for a way forward. In order to be comprehensive and full-fledged taking into account the comments of the domain experts, it would take 10-12 months' time for the study as it would involve further collection of Primary and secondary data, conduction of field surveys, development of parameters/ thresholds and their validation by continuous observation/analysis etc.
c. The above position was also shared by MoHUA with MoRTH, CPCB & MoEF&CC in a meeting by VC on 18-8-2020 i.e., before the matter came up for hearing before the Hon'ble NGT on 21.08.2020. As directed by the Hon'ble NGT, the Officers from MoHUA, MoRTH and CPCB were also present before the Hon'ble NGT on 21.08.2020 through VC.
d. As may be noted from their Order dated 21.08.2020 (ref.para- VI(26) of the orde.), the Hon'ble NGT, before issue of directions/order dated 21.08.2020 [passed in O.A No.681/2018] , considered the submissions in the status note of MoHUA and the stage of UMTC's interim Report and that UMTC has sought 10-12 Months' time to revamp and complete the study taking in view the comments of the domain Experts.
e. As requested by MoRTH, MoHUA also forwarded recently UMTC Presentation stating the present status clearly that, the UMTC's Study for carrying capacity for Urban Transport Infrastructure in respect of Faridabad and methodology for way forward is not complete in its present form, requires to be extensively revamped/ revised taking into account consideration the views/ comments of the domain experts, and that considering the movement restrictions and related issues due to the pandemic, this exercise would take a minimum of 10-12 months further.

(II) Further, attention of MoRTH is invited to the following

i. The directions contained in the Order dated 21.08.2020 of Hon'ble NGT to MoRTH in O.A No.681/2018 is clear, case specific and with reference to their functions and mandate for framing of policies regarding road infrastructure, framing of proper policies to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. in order to reduce congestion, unregulated parking and air pollution loads in 122 NACs. In the said order (page no.27 of the order), it has also been observed for MoRTH that "..... On that basis, appropriate policies be prepared and executed to regulate order on roads, to avoid chaos and to check pollution. Policy may include number of vehicles to be registered in 122 NACs, specifying parking areas etc. so that roads do not become parkings, leading to traffic congestion and air pollution and policy to deal with vehicles already registered beyond carrying capacity of roads of the cities and parking areas available."

ii. The Allocation of Business Rules in respect of MoRTH besides "Coordination and Research pertaining to Road Works" extensively covers items pertaining to policies regarding road infrastructure, regulations/policies pertaining to administration of Motor Vehicles Act, registration of vehicles etc. Appropriately, the website of MoRTH hosting the Vision and Mission statement states clearly that "Vision -To have a sustainable, efficient, safe and internationally comparable quality of road infrastructure in general and National Highways in particular to achieve enhanced connectivity, quick mobility to a level which accelerate socio-economic development". The Mission statement includes functions/responsibilities such as 'Evolving policies for efficient and safe transportation through the Road Network and facilitating their implementation', 'Establish arrangements for review of Road Transport requirements keeping in view the long-term perspective', 'Strengthening of public transport system', 'Improving road safety scenario in the country especially on National Highways' etc.

4. In view of the foregoing, it is stated that the directions of the Hon'ble NGT in the Order dated 21.08.2020 are categorical, case specific and with reference to MoRTH's functions and mandate for framing of policies regarding road infrastructure, framing of proper policies. Accordingly, the directions of the Hon'ble NGT in their order dated 21.08.2020 are for compliance and necessary action by MoRTH and they may consider filing compliance report/ appropriate submissions before the Hon'ble NGT. This issues with the approval of the Competent Authority.

20/11/2020

(J. Sankar)
Under Secretary (MRTS-IV & UT-II)
Tel: 23062964

To

Shri Sudip Dutta,
Under Secretary, Transport Section,
Ministry of Road Transport & Highways,
Transport Bhawan, 1, Parliament Street,
New Delhi – 110 001.

Copy to:

1. Shri Ardhendumauli Kumar Prasad, Government Counsel, H-11, Lower Ground Floor, Lajpat Nagar-III, New Delhi-110024
2. Scientist 'D", CP Division, Ministry of Environment, Forests & Climate Change w.r.t O.M No. RT-16025/2/2019-T dated 21.12.2020 of Ministry of Road Transport & Highways (Transport Section)
3. Additional Director and Head, AQM Division, CPCB w.r.t O.M No. RT-16025/2/2019-T dated 21.12.2020 of Ministry of Road Transport & Highways (Transport Section).

ANNEXURE-XIV

Information for Environment Monitoring Cell

S. No.	State	Status
1.	Andhra Pradesh	No Information available
2.	Chandigarh	No Information available
3.	Chhattisgarh	Environment cell constituted
4.	Delhi	No Information available
5.	Gujarat	No Information available
6.	Himachal Pradesh	Environment cell constituted
7.	Jammu & Kashmir	No Information available
8.	Jharkhand	No Information available
9.	Karnataka	No Information available
10.	Madhya Pradesh	Environment cell constituted
11.	Maharashtra	Environment cell constituted
12.	Meghalaya	No Information available
13.	Odisha	Environment cell constituted
14.	Punjab	Environment cell constituted
15.	Rajasthan	No Information available
16.	Telangana	No Information available
17.	Tamilnadu	Environment cell constituted
18.	Uttar Pradesh	Environment cell constituted
19.	Uttarakhand	No Information available
20.	West Bengal	Environment cell constituted
21.	Bihar	No Information available
22.	Assam	No Information available
23.	Nagaland	Environment cell constituted

Item No. 04 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 681/2018

News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "**NCAP with multiple timelines to clean air in 102 cities to be released around August 15**"

Date of hearing: 21.08.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Respondent(s): Mr. Raj Kumar, Advocate for CPCB
Mr. Pradeep Misra and Mr. Daleep Dhyani, Advocates for UPPCB
Mr. Ardhendu Prashad for MoRTH (in OA 773/2018)

ORDER

S. G27 No.	**CONTENT**	**PARA No.**
I	The issue: Remedial Action for air pollution in 122 Non-Attainment Cities (NACs)	1
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III	Significant orders dated 16.01.2019, 15.03.2019, 06.08.2019 and 20.11.2019:	8-9
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V	Reports of the CPCB dated 06.03.2020, 21.07.2020 and 18.08.2020 : status of compliance of directions and response of MoEFF&CC declining to reduce time for abating air pollution under NCAP	11-25
VI	Consideration of report of Ministry of Road Transport & Highways dated 16.06.2020	26-27
VII	Consideration of report of Oversight Committee for the State of UP dated 15.07.2020	28-29
VIII	Directions	30

I. The Issue: Remedial Action for air pollution in 122 Non-Attainment Cities (NACs)

1. This order is being passed in continuation of order dated 20.11.2019 on the subject of remedial measures to be adopted to enforce

the Ambient Air Quality Standards with reference to the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (the Air Act) and the Environment (Protection) Act, 1986 (the EPA Act) in cities classified as 'Non-Attainment Cities' (NACs)[1] based on monitoring of the ambient air quality. Further question is compliance of Noise Pollution (Regulation and Control) Rules, 2000 (Noise Rules) framed under the provisions of the EPA Act.

II. Order dated 08.10.2018:

2. Vide order dated 08.10.2018, this Tribunal noticed the newspaper report[2] to the effect that 102 cities were identified as NACs for not meeting the prescribed standards of air quality. The Air Act stipulates stopping of any activity violating norms of air quality and taking steps for prosecution or other regulatory measures[3] which have been read to include recovery of compensation on 'Polluter Pays' principle[4]. National Ambient Air Quality Standards are laid down under Section 16(2)(h) of the Air Act.[5] The Central Pollution Control Board (CPCB) compiled its report with reference to the said standards and published a list of 102 NACs[6]. The GoI prepared National Clean Air Programme (NCAP) proposing to reduce the pollution in next 10 years - 35% in next 3 years, 50% in next 5 years and 70-80% in next 10 years. It may be noted that as a result of such exercise, earlier in the year 2017 number of NACs was

[1] NAC has been defined as those "Cities which are exceeding annual average concentrations of any of the notified parameters with respect to National Ambient Air Quality Standards for consecutively five years".
[2] Dated 03.08.2019 in the Times of India under the heading "NCAP with multiple timelines to clean air in 102 cities to be released around August 15".
[3] Section 22 read with Section 31A of the Air Act and
[4] Aryavart Foundation Vs. M/s Vapi Green Enviro Limited & Ors.O.A No. 95/2018, Indian Council for Enviro Legal Action & Ors. v. Union of India & Ors. (1996) 3 SCC 212 Para 16, Vellore Citizens Welfare Forum v. Union of India & Ors. (1996)5SCC647 Para 12 to 18 - holding that 'Polluter Pay' principle is accepted principle and part of environmental law of the country, even without specific statute.
[5] Notification dated 12.11.2009 issued by the CPCB
[6] https://cpcb.nic.in/uploads/Non-Attainment_Cities.pdf

95[7] which number increased to 102 in the year 2018 and has now reached 122. This shows that action taken so far is inadequate and does not match the increasing pollution. Apart from this, the real number might increase further if complete and accurate data is not collected.

3. The Tribunal noted the concern arising from such large scale air pollution which grapples the country in spite of statutory mechanism under the Air Act, directions of the CPCB under section 18(1)(b), dated 29.12.2015 and directions of the Hon'ble Supreme Court for control of **vehicular pollution[8], industrial and construction sector pollution[9], power sector pollution[10] and agricultural sector pollution[11]** and orders of this Tribunal dealing with the said issues[12]. The Tribunal also referred to a Comprehensive Action Plan (CAP) for air pollution control for NCR prepared in pursuance of order of the Hon'ble Supreme Court dated 06.2.2017 by the Environment Pollution (Prevention and Control) Authority (EPCA) in consultation with the CPCB and Delhi Pollution Control Committee (DPCC) on 05.04.2017[13] and Graded Response Action Plan (GRAP) notified by the MoEF&CC on 12.01.2017 stipulating specific

[7] http://cpcbenvis.nic.in/airpollution/finding.htm. Based on ambient air quality data obtained (2008-2010) under National Air Quality Monitoring Programme (NAMP)

[8] Rural Litigation and Entitlement Kendra, Dehradune and Others Vs State of U.P. Others (1985) 2 SCC 431, M.C. Mehta v. Union of India (2001) 3 SCC 756, M.C. Mehta v. Union of India (1998) 6 SCC 63, M.C. Mehta v. Union of India (2002) 4 SCC 356, M.C. Mehta v. Union of India (1998) 6 SCC 60

[9] M.C. Mehta v. Union of India (1997) 2 SCC 353, M.C. Mehta v. Union of India and Shriram Foods and Fertilizer Industries and Anr. (1986) 2 SCC 176, Rural Litigation and Entitlement Kendra, Dehradun v. State of U.P. (1985) 2SCC 431, Mohd. Haroon Ansari v. District Collector (2004) 1 SCC 491, Union of India v. Union Carbide Co. (1989) 1 SCC 674, M.C. Mehta v. Union of India (1992) 3 SCC 256, Sterlite Industries (India) Ltd. etc. v. Union of India & Ors.(2013) 4SCC 575 , M.C. Mehta v. Union of India (2004) 6 SCC 588, M.C. Mehta v. Kamal Nath (2000)6 SCC 213

[10] Consumer Education and Research Centre v. Union of India (1995)3 SCC 42, Dahanu Taluka Environment Protection group and Ors. v. Bombay Suburban Electricity Supply Company Ltd. and Ors (1991) 2SCC 539

[11] Arjun Gopal and Ors v. Union of India and Ors (2017) 16 SCC 280, Dr. B.L Wadhera v. Union of India and Ors (1996) 2 SCC 594

[12] Vardhman Kaushik v. Union of India and Ors. O.A no. 21 of 2014, Vikrant Kumar Tongad v. Environment Pollution (Prevention and Control) Authority and Ors, O.A No. 118 of 2013, Satish Kumar v. Union of India and Ors, O.A. No. 56 (T_{HC}) OF 2013, Smt. Ganga Lalwani V. Union of India and Ors. O.A No. 451 of 2018

[13] Report No.71, EPCA-R/2-17/L-21, Comprehensive Action Plan for air pollution control with the objective to meet ambient air quality standards in the National Capital Territory of Delhi and National Capital Region, including states of Haryana, Rajasthan and Uttar Pradesh.

steps for different levels of air quality such **as improvement in emission and fuel quality and other measures for vehicles, strategies to reduce vehicle numbers, non-motorised transport network, parking policy, traffic management, closure of polluting power plants and industries including brick kilns, control of generator sets, open burning, open eateries, road dust, construction dust, etc.**[14]

4. Implementation of prescribed norms in the light of legal provisions and court directions remains a challenge. The consequence is that India is being ranked high in terms of level of pollution compared to many other countries with enormous adverse impact on public health. Most victims are children, senior citizens and the poor.[15]

5. The GRAP categorises levels of pollution as severe plus, severe, very poor, moderate to poor. The action to be taken in such situations includes stopping entry of trucks, stopping construction activities, odd and even scheme of private vehicles, shutting of schools, closing of brick kilns, stone crushers, hot mix plants, power plants, intensifying public transport services, mechanized cleaning of road, and sprinkling of water, stopping the use of diesel generator sets, enhancing parking fees, etc.

6. The MoEF&CC has by various notifications put restrictions on activities in Coastal areas, Flood plains, Taj corridor Eco-sensitive zones, etc. in view of ecological sensitivity and impact of such activities on environment if such activities are carried out in unregulated areas. This needs to be extended to the NACs in view of impact on public health and

[14] S.O.118(E), Notification, Ministry of Environment, Forest and Climate Change

[15] https://www.thehindu.com/sci-tech/energy-and-environment/india-ranks-177-out-of-180-in-environmental-performance-index/article22513016.ece, https://www.ndtv.com/delhi-news/delhis-air-pollution-has-caused-of-death-of-15-000-people-study-1883022.

environment to give effect to the 'Precautionary' and 'Sustainable Development' principles.

7. The Tribunal, after consideration of the issue on 08.10.2018, directed as follows:

> " *i. All the States and Union Territories with non-attainment cities must prepare appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from date of finalization of the action plans.*
> *ii. The Action Plans may be prepared by six-member committee comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of the concerned State. The Committee may be called Air Quality Monitoring Committee (AQMC). The AQMC will function under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory. This may be further supervised by the Chief Secretaries concerned or their counterparts in Union Territories by ensuring intra-sectoral co-ordination.*
> *iii. The Action Plans may take into account the GRAP, the CAP and the action plan prepared by CPCB as well as all other relevant factors. The Action Plans may be forwarded to the CPCB by 31.12.2018. The same may be placed before the Committee as directed in direction no. vi. The Action Plan will include components like identification of source and its apportionment considering sectors like vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution etc. The action plan shall also consider measures for strengthening of Ambient Air Quality (AAQ) monitoring and steps for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools, colleges and other academic institutions and awareness programmes.*
> *iv. The Action Plan will indicate steps to be taken to check different sources of pollution having speedy, definite and specific timelines for execution.*
> *v. The Action Plan should be consistent with the carrying capacity assessment of the non-attainment cities in terms of vehicular pollution, industrial emissions and population density, extent of construction and construction activities etc. The carrying capacity assessment shall also lay emphasis on agricultural and indoor pollution in rural areas. Depending upon assessed carrying capacity and source apportionment, the authorities may consider the need for regulating number of vehicles and their parking and plying, population density, extent of construction and construction activities etc. Guidelines may accordingly be framed to regulate vehicles and industries in non-attainment cities in terms of carrying capacity assessment and source apportionment.*
> *vi. The Committee comprising of (a) Shri. Prashant Gargava, Member Secretary, CPCB, (b) Dr. Mukesh Khare, Professor, IIT Delhi, and (c) Dr. Mukesh Sharma, Professor, IIT Kanpur shall examine the*

Action Plans and on the recommendations of the said Committee, the Chairman, CPCB shall approve the same by 31.01.2019.

vii. The Chief Secretaries of the State and Administrators/ Advisors to Administrators of the Union Territories will be personally accountable for failure to formulate Action Plans, as directed.

viii. The CPCB, SPCBs and State Pollution Control Committees shall develop a public grievance redressal portal for redressal of public complaints on air pollution along with a supervisory mechanism for its disposal in a time bound manner. Any visible air pollution can be reported at such portal by email/SMS.

ix. The CPCB and all the State Pollution Control Boards and Pollution Control Committees shall collectively workout and design a robust nationwide ambient air quality monitoring programme in a revised format by strengthening the existing monitoring network with respect to coverage of more cities/towns. The scope of monitoring should be expanded to include all twelve (12) notified parameters as per Notification No B-29016/20/90/PCI-L dated 18th November, 2009 of CPCB. The continuous Ambient Air Quality Monitoring Stations (AAQMS) should be preferred in comparison to manual monitoring stations. The CPCB and States shall file a composite action plan with timelines for its execution which shall not be more than three months. It is expected that all such AAQMS shall be connected to central server of CPCB for reporting analysis of results in a form of Air Quality Bulletin for general public at regular intervals atleast on weekly basis and ambient air quality on continuous basis on e-portal. MoEF&CC will provide requisite funds for the purpose. MoEF&CC in consultation with Ministry of Housing and Urban Affairs, MoRTH, Ministry of Petroleum and Natural Gas, Ministry of Agriculture, Cooperation and Farmers Welfare or any other Ministry to lay down such guidelines as may be considered necessary for improvement of air quality in the country."

III. Significant Orders dated 16.01.2019, 15.03.2019, 06.08.2019 and 20.11.2019:

8. Compliance of the above directions was taken up for consideration periodically. Significant orders passed by the Tribunal are orders dated 16.01.2019, 15.03.2019, 06.08.2019 and 20.11.2019. Vide order dated 16.01.2019, the Tribunal directed[16] Chief Secretaries of all States/UTs to appear in person after acquainting themselves with the significant environmental issues including the issue of NACs in their respective States.

Accordingly, the Chief Secretaries of all the States/UTs appeared. After interaction with them, the Tribunal inter alia directed further

[16] Vide order dated 16.01.2019 in OA 606/2018

monitoring at their level atleast once every month and sending quarterly status reports.

Vide order dated 15.03.2019, the Tribunal considered the status of compliance by various States/UTs in the matter of preparing and executing action plans for control of air pollution. Since there was large scale of non-compliance, further directions were issued.

Vide order dated 06.08.2019, following questions were framed for consideration:

> *" a. Whether a robust nationwide real time online continuous ambient air quality monitoring programme has been designed as admittedly there are shortcomings in the current air quality monitoring regime in view of area coverage and quality of data?*
> *b. Whether more cities have been identified as NACs and strategy to deal with the same has been prepared?*
> *c. Whether the States with NACs have prepared time bound and budgeted Action Plans for bringing the air quality of NACs in their States within the prescribed norms?*
> *d. Whether the components of such Action Plans are in conformity with the directions in order dated 08.10.2018[17]?*
>
> *e. Whether environmental compensation regime has been designed on 'Polluter Pays' principle?*
> *f. Whether CPCB, SPCBs and PCCs have developed a public grievance redressal portal?*
> *g. Further directions to deal with the situation."*

Status with reference to each of the above questions was examined and following directions were issued:

> *" I. CPCB, SPCBs and PCCs need to ensure assessment and installation of the requisite number of real time Online Continuous AAQMS within six months from today and indicate progress in this regard before the next date.*
>
> *II. The Expert Team of CPCB to design a model/SOP for source apportionment and carrying capacity assessment within two months which may be replicated for all the NACs. In the light*

[17] (I) Identification of source of pollution; (II) Determining source apportionment including sectors like vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution etc; (III) measures for strengthening of Ambient Air Quality (AAQ) monitoring and (IV) Steps for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools, colleges and other academic institutions and awareness programmes.

of such study, further action may need to be considered by MoEF&CC within three months thereafter in terms of regulating the number of vehicles, action in terms of shift to e-vehicles and CNG vehicles, intensifying public transport system, mechanical cleaning of roads, enhancement of public parking facilities etc., improvement in fuel quality and traffic management, regulation of construction activities, strict adherence to siting guidelines with regard to stone crushers, mining, brick kilns, thermal power plants, coal handling, air polluting industries, hot mix plants, etc. Besides, activities like crop burning and burning of trash wood/leaves/debris for heating in winters to be strictly regulated and violations penalized as has been done by notifications for ESZ, CRZ, Ganga Flood plains etc.

III. *Concerned Town & Country Planning departments (with whatever be the name in the State) of all the States/UTs may ensure review of master plans specially for the NACs to be consistent with carrying capacity and source apportionment study reports within six months of such reports being available and furnish compliance reports to this Tribunal and CPCB.*

IV. *Concerned States may evolve enforcement mechanism for closing/shifting of industrial units other than household industries from residential/non conforming areas in the light of law laid down in M.C. Mehta vs Union of India, (2004) 6SCC 588.*

V. *SPCBs/PCCs need to develop interactive public grievance redressal portals on the pattern of CPCB portal "Sameer" within two months if not already done.*

VI. *Actions Plans need to be prepared by States for the additional 20 NACs on the pattern of 102 NACs within three months and after its approval by CPCB within two months, States must initiate time bound action on remediation within next three months.*

VII. *CPCB may finalize the pending action plans within two months. Environmental compensation may be deposited by the defaulting States in terms of our order dated 15.03.2019 with the CPCB.*

VIII. *Timeline prescribed for reviewing action plans with regard to its report dated 15.07.2019 by the CPCB for further micro planning may be reduced from six months, preferably to four months. CPCB may give appropriate directions to the SPCBs/PCCs accordingly.*

IX. *CPCB must forthwith come out with a compensation regime within two months for air as well as noise pollution to the extent such norms have not yet been laid down.*

X. *Having regard to adverse impact on public health and constitutional mandate that right to clean air is a fundamental right, the MoEF&CC may modify the NCAP by reducing the timelines and increasing the target for reduction of air pollution.*

XI. *Noise Limiters need to be installed on potential noise polluting devices, including retrofitting the existing devices. Appropriate directions be issued by the States/UTs within three months in the same manner as directed by this Tribunal for Delhi vide order dated 01.08.2019 in O.A. No. 519/2016, Hardeep Singh & Ors. vs SDMC & Ors.*

XII. *The CPCB may also evaluate existing air quality monitoring mechanism of all States and UTs and furnish a report to this Tribunal before the next date in terms of capacity of its scientific and technical personnel both in terms of number of personnel and skill/competence and outreach programmes on public awareness and suggestions for improvement.*

XIII. *The CPCB and States may have robust Emergency Response System and preparedness by way of mock drills and measures to be taken in the scenario when air pollution levels become severe plus and severe.*

XIV. *The SPCBs and PCCs to submit details of 'consent' funds to CPCB and this Tribunal within two months alongwith Action Plans on the basis of template provided by CPCB. CPCB may scrutinize and approve such action plans within two months in accordance to our order dated 22.01.2019 in O.A. No. 101/2019. Finally, the State PCBs and PCCs may execute their Action Plans within next one year thereafter.*

XV. *The Environmental Compensation levied by State Transport Departments may be divided in the ratio of 50:25:25 amongst the States, the SPCBs/PCCs and the CPCB."*

Order dated 20.11.2019:

9. Finally, order dated 20.11.2019 was passed in the light of the report dated 14.11.2019 filed by the CPCB with regard to status of compliance of the directions issued on 06.08.2019. Since progress achieved was not adequate, further directions were issued on the issues earlier considered as well as the issue of tackling the problem of remediation of legacy waste dump sites which were also a source of air

pollution, adversely affecting public health. Directions issued in the said order are:

"29. In view of above, we direct as follows:

i) Let assessed number of stations be installed within one year and quarterly progress reports furnished to CPCB by all the SPCBs/PCCs. First such report may be furnished by 01.04.2020. All such stations should be connected to the server of the CPCB and data displayed at the national portal on online real-time basis with AQI in public domain. CPCB may have its own stations at such critical locations as considered necessary. All the 12 notified parameters should be duly monitored by the CAAQMS. In default of compliance, SPCB/PCCs will be liable to pay compensation @ Rs. 5 Lakh per month starting from 01.01.2021. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs.

Procurement of such equipments may preferably be through Government E-marketing (GeM) Portal of Govt. of India. CPCB may take steps to have standards/specifications and accredited/reputed vendors notified on the said portal. CEO, GeM, may also take necessary steps in the matter.

ii) Let SA and CC be completed within three months by the SPCBs/PCCs utilizing available data, based on which MoEF&CC may take further follow up action in terms of direction para II of order dated 06.08.2019 quoted above. SPCBs/PCCs may furnish action taken report to CPCB so that CPCB can file an appropriate report before this Tribunal. For any default, compensation will be liable to be paid @ of Rs. 5 lakh per month after 01.04.2020. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs. MoEF&CC may file compliance report before the next date.

iii) The review of master plans may now be carried out in the light of the studies within six months from the date of such studies in above terms. Mechanism for shifting industrial units from residential areas may be evolved immediately. Let both these aspects be complied by the all the States/UTs and reports furnished to the CPCB. The Chief Secretaries concerned may monitor compliance. In default, the concerned States/UTs will be liable to pay compensation @ Rs. 5 lakhs per month after the stipulated timeline already mentioned. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the concerned Heads of the Departments. The CPCB may prepare a comprehensive report and furnish the same before the next date.

iv) PGRPs may be developed for the remaining NACs and report furnished by the SPCBs/PCCs to CPCB within two months. In default, SPCBs/PCCs concerned will be liable to pay compensation @ Rs. 2 lakhs per month from 01.02.2020. CPCB may file a compliance report. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs.

v) Compliance may also be ensured for the remaining cities and report furnished to CPCB by the States/UTs by 31.01.2020. In default, compensation will be liable to be paid @ Rs. 10 lakhs per month from 01.02.2020. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the Heads of the Departments concerned.

vi) Let the approved action plans be executed accordingly in terms of the timeline provided therein and compliance report furnished by Chief Secretaries of the concerned States/UTs to CPCB on quarterly basis starting from 01.04.2020. CPCB may file compliance report before this Tribunal. Failure on this regard may be visited with adverse consequences.

vii) Let the States/UTs ensure compliance of directions with regard to the remaining cities in terms of observations in Para 18 within by 30.06.2020. In default, the States/UTs will be liable to pay @ Rs. 5 lakhs per month till compliance. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the concerned Heads of the Departments.

viii) Let the NCAP be revisited in terms of observations in Para 20 before the next date, failing which the Tribunal have no option except to take coercive measures against concerned officers.

ix) Let the directions for control of noise pollution be complied with in terms of observations in Para 21 and report furnished to CPCB by 31.03.2020. CPCB may furnish a comprehensive report to this Tribunal. If the said direction is not complied with, the defaulting States/UTs will be liable to pay compensation @ Rs. 2 lakhs per month which may be collected by the CPCB and recovered from the salary of the concerned Heads of the Departments.

Procurement of requisite equipments may preferably be through Government E-marketing (GeM) Portal of Govt. of India. CPCB may take steps to have standards/specifications and accredited/reputed vendors notified on the said portal. CEO, GeM, may also take necessary steps in the matter.

x) *Let the evaluation of monitoring stations be done positively by 31.12.2019 in terms of observations in Para 22 and a compliance report filed before the next date. As already directed, the evaluation should not only be sound in terms of scientific and technical capacity but also effectiveness of the outreach programme.*

xi) *Let the steps for ERS be taken as per observations in Para 23 and compliance report filed before the next date. The States have not given their response which may now positively be done within one month, failing which the Tribunal have no option except to take coercive measures against concerned officers.*

xii) *The Chhattisgarh State PCB is directed to take remedial steps and modify its action plan on the subject of EC and Consent funds in terms of instructions of CPCB and direction of this Tribunal. Fresh action plan may be furnished to CPCB by 31.01.2020. We also disapprove the inaction by other SPCBs/PCCs in not complying with the directions. All other SPCBs/PCCs may give their action plans latest by 31.01.2020. In default, the erring SPCBs/PCCs will be liable to pay environmental compensation @ Rs. 5 lakhs per month till compliance of the directions which may be liable to be recovered from the concerned Chairmen and Member Secretaries. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs. CPCB may file a consolidated report on the subject before the next date.*

xiii) *It needs to be explored by the MoEF&CC and concerned States/UTs whether a part of CAMPA funds can be utilized for special afforestation drive in 122 NACs. If so, further necessary action be taken and a report furnished to this Tribunal by the MoEF&CC before the next date.*

xiv) *Apart from other steps, focused attention may be required to ensure bio-remediation of legacy waste dump sites for which this Tribunal has already issued exhaustive directions in O.A. No. 519/2019 as already noted in para 9 above.*

xv) *With regard to finalization of Emergency Response System (ERS), we are of view that the State Disaster Management Authorities in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of disaster management and develop ERS accordingly which may be placed in public domain.*

xvi) *The States/UTs which are able to successfully control air pollution in measurable terms in respect of 122 NACs may place their successful models and best practices on their respective websites for the benefit of others."*

IV. Order dated 26.02.2020 in OA 773/2018 regarding remedial action for unregulated parking and traffic congestion:

10. The Tribunal considered another overlapping issue of unregulated illegal parking on the roads, adding to air pollution and impacting public health.[18] In order dated 26.02.2020, reference was made to the stand of the Ministry of Road Transport & Highways (MoRTH) that the Ministry was engaged in undertaking carrying capacity study for transport infrastructure. The Tribunal directed the concerned joint Secretaries of MoRTH as well as Ministry of Housing and Urban Development, Govt. of India and Member Secretary, CPCB to remain present in person, after acquainting themselves fully on the subject. Accordingly, a report dated 16.06.2020 has been filed by the MoRTH and by the Ministry of Urban Affairs jointly on the subject of undertaking carrying capacity of the roads.

V. Reports of CPCB dated 06.03.2020, 21.07.2020 and 18.08.2020: Status of compliance of directions and response of MoEFF&CC declining to reduce time for abating air pollution under NCAP:

11. In the light of above proceedings and in compliance of the earlier directions, reports of CPCB dated 06.03.2020, 21.07.2020 and 18.08.2020 have been filed. Apart from the said reports, two reports dated 06.03.2020 and 15.07.2020 have been filed by the Oversight Committee for compliance of environment issues for the State of UP, headed by Justice SVS Rathore, former Judge of the Allahabad High Court at Lucknow.[19] It is not necessary to separately refer to the reports filed by some other States as the said reports are already covered in the comprehensive report filed by the CPCB. A response has also been filed

[18] OA 773/2018, Metro Transit Private Limited v. South Delhi Municipal Corporation & Ors.
[19] Constituted Vide order dated 16.03.2020, OA 670/2018, Atul Singh Chauhan v. Ministry of Environment, Forests and Climate Change & Ors.

by the MoEF&CC with reference to reducing time for abatement of air pollution under NCAP and utilisation of Compensatory Afforestation Fund Management & Planning Authority (CAMPA) funds (covered by directions viii and xiii in the last order). We may now refer to the reports in seriatim and also deal with the response of the MoEF&CC.

12. Since report dated 06.03.2020 filed by the CPCB has been updated by a subsequent report dated 21.07.2020 (with regard to noise pollution issue) and dated 18.08.2020 (with regard to other issues), it will suffice to refer it to the later reports. Report dated 18.08.2020 deals with the major issues. We may refer to the same directions-wise with reference to the directions in the last order referred to above.

a) <u>Direction – i)</u>

<u>Monitoring Stations – Continuous Ambient Air Quality Monitoring Stations (CAAQMS) and Manual Stations:</u>

13. The report gives status as on 01.04.2020 of number of monitoring stations already functioning and gap in requirement. Steps taken for notification of the standards and vendors are mentioned. It is further mentioned that out of twelve (12) modified parameters, eight (08) can be monitored on real time basis by the online stations and the remaining four (04) will have to be measured on manual basis.

We are of view that since out of additional 398 online stations required in the NACs, 173 have already been set up, the work of completing remaining 175 stations needs to be expeditiously completed within next six months. Work in this regard may commence within one month which may be monitored by the CPCB by having periodical online meetings with the Chairman/Member Secretaries of State PCBs/PCCs or other authorities. The Funds available under the 'consent mechanism'/

'environmental compensation' may be utilized for the purpose by the State PCBs/PCCs. It will be preferable that out of the above, 25 stations are set up by CPCB/State PCBs/PCCs jointly, following an appropriate procedure to ensure best price and quality.

b) Direction – ii)

Undertaking Source Apportionment (SA) and Carrying Capacity (CC) Studies:

14. According to the CPCB, draft framework has been prepared and SA study completed in four States (for 05 cities). Study was under progress in 14 States (for 54 cities), and at proposal stage in 10 States (for 37 cities). Methodology for carrying capacity has been shared with State PCBs/PCCs. Twelve (12) States/UTs have given the details of the carrying capacity and the remaining have yet to take necessary steps. CC/SA studies are pre requisite for meaningful planning to enforce environmental law. This pre-requisite should have been undertaken long ago. Air quality norms have been statutorily laid down under the Air (Prevention and Control of Pollution) Act, 1981 as well as the Environment (Protection) Act, 1986 and such norms are being flagrantly violated, which has been made by the Parliament a criminal offence. If the rule of law has to have meaning and guilty are to be punished, the policies of the State have to be based on scientific studies to contain polluting activities within the scope of Carrying Capacity.

In this regard, it will be appropriate that such studies may be simultaneously undertaken by the State PCBs/PCCs utilizing the 'consent mechanism'/'environmental compensation' fund for the purpose. Work in this regard may commence within one month which may be overseen by the CPCB by holding periodical online meetings in

same manner as for setting up of monitoring stations. State PCBs/PCCs will be at liberty to either undertake the study in-house or by hiring any other agencies. It will be preferable that 25 such studies are conducted jointly by CPCB/State PCBs/PCCs to set a pattern. However, as far as possible a uniform policy may be adopted in this regard which may be finalized by the CPCB in consultation with all State PCBs/PCCs.

c) Direction – iii)

Review of Master Plans in the light of CC/SA Studies to identify areas where carrying capacity cannot sustain industrial or non-conforming activities which may have to be shifted on the pattern of directions of the Hon'ble Supreme Court in M.C. Mehta v. Union of India, (2004) 6 SCC 588:

15. Steps in this regard will have to be taken as a consequence of SA/CC Studies. Let the same be done in the interest of public health and protection of environment, to give effect to the 'Sustainable Development' principle. CPCB may follow up and monitor this aspect with the concerned authorities in States/UTs.

d) Directions – iv) & v)

Development of Public Grievance Redressal Portal (PGRP):

16. Eleven (11) States have developed PGRPs on the pattern of Sameer app and three (03) are in the process of developing such portals. Remaining States may also take steps accordingly preferably within three months. The CPCB as well as State PCBs/PCCs may evaluate functioning of such portals on real time basis in the interest of protection of environment and public health and to enforce rule of law. In particular, analysis may be undertaken about the number of complaints received, nature of issues raised and remedies provided. Such exercise

has to be ongoing. In the first instance, a report be compiled of status as on 31.12.2020 and report filed by the State PCBs/PCCs with the CPCB within one month thereafter.

e) Directions – vi) and vii)
Execution of Action Plans for NACs and EC regime:

17. Execution of action plans is said to have commenced but progress report has been filed only by the State of UP. CPCB has developed a format but the reports have not been received. Let all the States/UTs ensure compliance in this regard. The States may also give information about the extent of improvement achieved, if any, in terms of reduction in pollution load.

f) Directions – viii) and xiii)
Revisiting of NCAP and use of Campa Funds : Consideration of response of MoEF&CC

18. On this subject also, report has been filed by the MoEF&CC. The MoEF&CC has stated as follows:

> *"The Committee upon further detailed deliberations concluded that 20-30% pollutant reduction under NCAP seems realistic. However, in order to assess impact of technological and policy interventions on air quality levels, a mid-term nationwide review with the help of identified technical experts may be conducted and targets can be updated, if required."*

19. In our view, the stand of the MoEF&CC is against the constitutional mandate under Article 21. Right to clean air stands recognized as part of right to life and failure to address air pollution is denial of right to life. We may only refer to the law laid down by the Hon'ble Supreme Court on the subject. In M.C. Mehta v. Union of India & Ors.[20], it was observed that deteriorating environment was a matter of serious concern. Such deterioration has to be addressed by stern

[20] (1998) 9 SCC 589 Para 1 to 7

measures. In Arjun Gopal & Ors. v. Union of India & Ors.,[21] it was observed that there were reports of 1.5 million deaths per year in the country on account of air pollution. **Enforcement of 'Sustainable Development' principle and 'Public Trust Doctrine' require stern measures to be adopted to give effect to the mandate of international obligations for which the Environment (Protection) Act, 1986 and other laws have been enacted.** The Hon'ble Supreme Court has passed repeated orders with regard to controlling different sources of air pollution including air pollution by brick kilns, stone crushers, crop burning, blasting activities, mining, vehicular pollution, traffic management, industrial pollution, etc. These orders were taken into account while passing order dated 08.10.2018, quoted in paras 2, 3 and 4 above. Section 20 of the National Green Tribunal Act, 2010 requires enforcement of 'Sustainable Development', 'Precautionary' and 'Polluter Pays' principles. The stand that pollution cannot be controlled except to the extent of certain percent is directly hit by the Constitutional and statutory mandate. **Under the NCAP, target is to achieve norms in 10 years and reduce load to the extent of 35% in first three years with further reduction of pollution later. It means for 10 years pollution will remain unaddressed which is too long period of tolerating violations when clean air is right to life. Further, it is not clear what type of pollutants or all pollutants will be reduced. Thirdly, NACs cover cities where standards are not consecutively met for five years. What about other Cities. Fourthly, it is not clear as to what is monitoring mechanism for enforcement. There is no data how much pollution has been reduced in the last two years. Infact, in 2019, number of NACs has gone up from 102 to 122**. A

[21] (2017) 1 SCC 41 Para 5 to 10 & 18

credible national monitoring mechanism needs to be notified with publication of achievements periodically. Such mechanism may include monthly interaction by the Secretary MoEF&CC or other senior level Central Govt. authorities with Chief Secretaries of States for handholding and coordination with reference to specific targets. MoEF&CC may review its decision and take further action as per law.

The MoEF&CC has also referred to Compensatory Afforestation Funds (CAF) Rules, 2018 under which the said funds can be utilized for planting and rejuvenation of forest covers in non-forest lands, falling in wildlife corridors, through certified nurseries, apart from such activities in forest areas. The States can utilize a part of CAMPA funds for special afforestation drives in areas under the administrative control in the NACs as per CAF Act, 2016. The concerned States may take appropriate action for utilizing the CAMPA Funds which may help abating pollution in 122 NACs. The CEO of CAMPA may hold a video conference with all the States/PCBs/PCCs to coordinate and facilitate the utilization of CAMPA Funds.

g) Directions – ix) and x)
Remedial action for control of noise pollution, including procurement of monitoring devices and installation of Noise Limiters:
Evaluation of existing Air Quality Monitoring Mechanism:

20. On this subject, CPCB has given a separate report dated 21.07.2020 covering compensation regime and also procurement of equipments, covered by a separate direction. As regards setting up of monitoring stations to map noise levels, it is stated that 23 States/UTs have given action plans while the remaining 12 are yet to submit. GeM has informed that specifications of sound level meters and reputed vendors list have been placed on the GeM portal. CPCB has also communicated its observations with regard to gaps in the action plans

submitted by the States. The States/UTs may address the gaps communicated by the CPCB with respect to the action plans and the States/UTs which have not yet furnished their action plans may do so positively by 31.12.2020.

We may note that in the context of Delhi, the issue of noise pollution has been dealt with by this Tribunal separately vide order dated 11.08.2020 in *Hardeep Singh & Ors. v. SDMC & Ors., OA 519/2016.* The Tribunal approved the report of the CPCB dated 12.06.2020 laying down regime of compensation for violation of noise pollution norms as follows:

> **"*Table 1:*** *Enlishment of Violation of Noise Rules and their respective Scale of Compensation.*

Sr. No.	***Violation of Noise Rules***	***Compensation (in Rupees) to be paid by defaulter***		***Action to be taken by designated authority***
1.	***USE OF LOUD SPEAKERS/PUBLIC ADDRESS SYSTEM[1] (Clause 5(1)-5(2), 6(i,ii,iii and v)[1-5]***	***₹*** *10,000*		*Seizure*
2.	***VIOLATION WRT GENERATOR SETS NORMS (standards attached as Annexure – IV to VI)***			
a)	***DG sets more than 1000 KVA***	***₹*** *1,00,000/-*		*Sealing of DG sets*
b)	***DG sets 62.5 to 1000 KVA***	***₹****25,000/-*		
c)	***DG sets upto 62.5 KVA***	***₹*** *10,000/-*		
3.	***VIOLATION OF USE OF SOUND EMITTING CONSTRUCTION EQUIPMENT***	***₹****50,000/-*		*Seizure/Sealing of equipment*
4.	***Bursting of Firecrackers beyond the prescribed time limit prescribed (Hon'ble Supreme Court and Clause 5A (2) and 6 (iv)[7-8]***			
4(1)	***Violation by Individual/Household***	*Residential /Commercial/Mixed Zone*	*Silence Zone*	
		Silence Zone		
		1,000	*3,000*	
4(2)	*Violation during*	*10,000*	*20,000*	*Fine to be paid by*

	Possession *a. Public Rallies* *b. Barat during marriage* *Religious event*			*Organizer*
4(3)	*First Violation within a fixed Premises:* *a. Function organized by RWA,* *b. Marriage Function* *c. Public Function* *d. Institution function* *e. Banquet Hall* *f. Open ground functions*	*20,000*		*Fine to be paid by Organizer and Owner of the place.*
4(4)	*Second Violation within a fixed Premises:* *a. Function organized by RWA,* *b. Marriage Function* *c. Public Function* *d. Institution function* *e. Banquet Hall* *Open ground function*	*40,000*		
4(5)	*More than Two Violation within a fixed Premises:* *a. Function organized by RWA,* *b. Marriage Function* *c. Public Function* *d. Institution function* *e. Banquet Hall* *Open ground function*	*1,00,000 and action under EP Act.*		*Sealing of Premises*

Note:

1. *Clause 5(1): A loud speaker or a public address system shall not he used except after obtaining written permission from the authority.*

2. *Clause 5(2): A loud speaker or a public address system or any sound producing instrument or a musical instrument or a sound amplifier shall not be used at night time except in closed premises for communication within, like auditoria, conference rooms, community halls, banquet halls or during a public emergency.*

3. *Clause 6 (1) Playing any music or uses any sound amplifiers in any place covered under the silence zone/urea are prohibited.*

4. *Clause 6(ii): Beating a drum or tom-tom or blows a horn either musical or pressure, or trumpet or beats or sounds any instrumenting any place covered under the silence zone/area are prohibited.*

5. *Clause 6(iii): Exhibits any mimetic, musical or other performances of a nature to attract crowds in any place covered under the silence zone/area are prohibited.*

6. *Clause 5(A) (3): Sound emitting construction equipment shall not he used or operated during-night time in residential areas and silence zones*

7. *Sound emitting fire crackers shall not he burst in silence zone or during' night time in each zone;*

8. *As per directions of Hon'ble Supreme court, following time limits are prescribed for bursting fire crackers:*
   Diwali: 8 pm to 10 pm
   Gurpurb: - 4am to 5 am and 9 pm to 10 pm
   New year and Christmas: 11.55 P.M to 12.30 A.

9. *It may be noted that imposition of fine fur notification of Rule 5A(1) falls within the purview of Motor Vehicle Rules, 2019"*

The Tribunal also directed strict monitoring at ground level for protection of public health and environment to be overseen at higher levels in the administration.

21. With regard to evaluation of existing AQMS, CPCB sought information from the States and after analyzing the same, suggested as follows:

"
- *Adequate infrastructure in terms of instruments and staffs may be ensured by each Pollution Control Boards & Pollution Control Committees. Manpower requirement for further expansion of network also to be worked out.*
- *Mechanism should be developed by every State Pollution Control Boards / Pollution Control Committees for induction & service period trainings for staffs involved in sampling and analysis.*
- *At least central laboratory in each state/UT should be accredited on priority, for those which are yet to be accredited.*
- *CPCB guidelines for sampling and analysis should be followed with proper quality control.*
- *Data dissemination to public including website, mobile aap, and display board at various places for mass awareness may be strengthened."*

Let further steps be taken in terms of above suggestions by all the State PCBs/PCCs and information furnished by the State PCBs/PCCs to the CPCB by 31.12.2020. Existing Air quality control mechanism needs to be revamped for which CPCB may give its further suggestions in the next report. We reiterate the need to regulate noise caused by loudspeakers, DJs, Public Address systems and otherwise, particularly in residential areas as per Noise Control Rules, 2000, the judgement of the Hon'ble Supreme Court in (2005) 5 SCC 733[22] and relevant observations in the order of this Tribunal dated 11.08.2020 in *Hardeep Singh & Ors. v. SDMC & Ors., OA 519/2016,* passed in the context of Delhi. Report in this regard may be filed with the CPCB.

h) <u>Directions – xi) & xv)</u>

<u>Finalization of Emergency Response System (ERS) and coordination with Disaster Management Committees:</u>

22. The report mentions that eleven (11) States have developed GRAPs. CPCB has suggested that:

> *"a suitable mechanism similar to Task Force under GRAP for Delhi-NCR may also be put in place to advice action needed under emergency air quality situations."*

[22] *In Re: Noise Pollution - Implementation of the Laws for restricting use of loud speakers and high volume producing sound systems*

Let all the States/UTs take further action to finalize the respective Emergency Response Systems ('ERSs') in the light of the above suggestion.

Coordination with the State Disaster Management Authorities, State PCBs/PCCs and Meteorological Departments:

This aspect may be taken up by all States/UTs so as to ensure that no environmental disasters happen. In this regard, the Tribunal has recently dealt with vide the problem of frequent environmental disasters vide order dated 23.07.2020 in *OA 134/2020, News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported"* and issued directions which may be looked into by all States/UTs and coordinated by the CPCB.

i) <u>Direction – xii)</u>

<u>Status of Consent and EC Funds:</u>

23. The CPCB constituted a Committee which has approved action plans of five (05) States and the remaining are yet to be finalized. Let further action be taken by 31.12.2020 in the light of order of this Tribunal on the subject dated 24.07.2020 in *O.A. No. 102/2019, Ashish Kumar Dixit v. State of Uttar Pradesh & Ors.* It will be preferable that MoEF&CC with assistance of CPCB lays down an institutional mechanism on the pattern of CAMPA or otherwise for proper utilization of consent and EC funds available with CPCB/State PCBs/PCCs.

j) <u>Direction xiv)</u>
Bio-remediation of legacy waste dump sites:

24. In terms of directions already issued in O.A. No. 519/2019, the CPCB has given the latest data on the subject and mentioned the

shortcomings in the procedure adopted by various Municipal Corporations where inspections were carried out by CPCB. CPCB conducted a meeting with respect to Municipal Corporations in Delhi and highlighted the issues and asked them to follow the CPCB guidelines on the subject. Let CPCB issue a fresh direction in this regard to all the State PCBs/ PCCs and coordinate further action with the concerned Urban Development/Local Bodies/PCBs/PCCs/Municipal Corporations. At least one site may be remediated and made a model of compliance in each of the 122 NACs. The Tribunal ha already issued directions on this subject vide order dated 17.7.2019 in OA 519/2019 requiring commencement of remediation of legacy waste sites by 1.11.2019. Rule 22 of the Solid Waste Management Rules has fixed outer limit of 7.4.2021 for completing such remediation. However, for continued damage to environment by delay in remediation, environment compensation is liable to be paid. This being mandate of the Constitution, even extension of timeline in rule ay at best provide defence against prosecution but inherent liability continues. By subsequent order dated 28.2.2020 (in OA 606/2018 para 41), it was directed that specified compensation will be payable if work does not commence by 1.4.2020. Let such remediation commence where ever it has not so commenced and data in this regard furnished to CPCB by 31.12.2020.

k) <u>Direction xvi)</u>

Placing successful models by States on Websites

25. No information has been furnished with reference to the said direction. CPCB may include information on the subject in its next report.

VI. Consideration of report of Ministries of Road Transport & Highways and Urban Development dated 16.06.2020 with reference to order in OA 773/2018 on overlapping issue:

26. We may now refer to the report dated 16.06.2020 received from the Ministries of Road, Transport and Highways (MoRTH) and Urban Development in response to the order of the Tribunal in *O.A. No. 773/2018* dealing with the issue of unregulated parking, adding to the air pollution, making it necessary to undertake carrying capacity of the roads and making planning to limit the number of vehicles, policies for parking etc and implementing its decisions to uphold the principle of sustainable development, preventing air pollution and chaos . The stand in the report is that the task of formulating methodology has been entrusted to M/s Urban Mass Transit Company Ltd. (UMTC). The UMTC is to carry out a pilot study in Faridabad which can be used for other NACs. UMTC has given its interim report which was discussed with the domain experts who suggested that the report needs to be revamped with additional aspects and indicators which involve collection of primary and secondary data. Such data collection is not possible on account of Covid–19 and will require 10-12 months.

27. We are of the view that the approach adopted by the MoRTH can hardly be held to be consistent with the mandate of the Constitution, particularly the principles of 'Sustainable Development', 'Precautionary' principle and 'Polluter Pays' principles which have been held to be part of right to life under Article 21 of the Constitution in various judgments of the Hon'ble Supreme Court to which reference has already been made. There are international treaties requiring enforcement of these principles and directive principles under the Constitution also mandate obligation of the State to provide clean environment. It is well known that various activities in excess of carrying capacity of 122 cities have led to the said

cities being declared NACs and unless stern expeditious measures are taken, meaningful enforcement of 'Sustainable Development' principle, right to life and 'Public Trust Doctrine' is not possible. This Tribunal, under Section 20 of the National Green Tribunal Act, 2010, has the mandate to enforce these principles. In this view of the matter, dilatory tactics in the report can hardly be appreciated as this will prejudice the public health and environment, in breach of Constitution of the country. All concerned, including MoRTH must take meaningful and prompt action instead of shirking responsibility, as the report indicates. Unless proper planning is done to bring down the pollution load, mandate of protection of public health will remain only on paper. MoRTH may consider entrusting the task to Central Road Research Institute and the project may be funded by CPCB out of compensation funds or otherwise. On that basis, appropriate policies be prepared and executed to regulate order on roads, to avoid chaos and to check pollution. Policy may include number of vehicles to be registered in 122 NACs, specifying parking areas etc. so that roads do not become parkings, leading to traffic congestion and air pollution and policy to deal with vehicles already registered beyond carrying capacity of roads of the cities and parking areas available.

VII. Consideration of report of Oversight Committee for the State of UP giving status of compliance in UP dated 16.06.2020:

28. We now take up the latest report in the context of State of U.P. filed by the Oversight Committee (OC) constituted by the Tribunal for the environmental issues in the said State. The report of the OC dated 15.07.2020 has dealt with the issue of air pollution generally, compliance status in the State of UP with regard to NACs falling in the State, with

reference to different action points. The report concludes with the following recommendations:

> *"**Recommendations:***
> ***In view of above, we recommend as follows:***
>
> 1. *It is fashionable for all the states to profess that they are promoting electric vehicles to reduce vehicular pollution. However Electric vehicles (EVs) can only be promoted if there is a charging station network in these cities. Though UP has come out with a charging station policy for Electric vehicles, there is not much progress on the ground. With the growth of charging stations for EVs in the cities, number of EVs will increase and vehicular pollution will go down.*
>
> 2. *Another professed step is to switch over to cleaner fuels like PNG. Though the Ministry of Petroleum, GoI is expanding the PNG network in U.P, the progress is slow. It is true that the piped natural gas network would lead to shifting of industries/vehicles/domestic users to cleaner fuel leading to less air pollution. However for this shift over, both logistics and economics need to be worked out.* ***Some incentives should be given to industry to switch over from polluting fuel to gas-based systems.*** *Such an arrangement exists in the TTZ area in Agra. It could be extended to NCR Area. State Government need to take care of logistics like earmarking appropriate land for Gas Distribution Stations to enable easy accessibility.*
>
> 3. *Brick Kilns contribute a large percentage to air pollution. Therefore Uttar Pradesh Brick Kiln (Siting Criteria for Establishment) Rules 2012 have been formulated to regulate the establishment of new Brick Kilns. Even for renewal of Consent to Operate, these Rules can be invoked.* ***Also, the carrying capacity of the area and other ambient air parameters need to be kept in mind while giving permission for new kilns or renewing consent for existing ones.*** *The situation is quite bad in NCR area, where keeping all these factors in view, NGT has ordered closure of Brick Kilns on 15.11.2019. The orders regarding brick kilns need to be enforced to guard against unsustainable air pollution. There are also complaints of burning of rubber tyres as fuel in brick kilns which produce noxious fumes.* ***A number of NAC cities including some in NCR region like Noida and Ghaziabad do not have Solid Waste Disposal/processing sites. The probability of Solid Waste burning in these NACs is quite high, leading to air pollution. Immediate steps be taken to establish solid waste processing facilities in these NACs.***
>
> 4. *As far as construction activities are concerned, MoEF guidelines should be incorporated compulsorily in the contracts which are signed with contractors. Any violation of those guidelines should be penalized heavily. Ministry of Housing and Urban Development can include it in the urban bylaws, prepare model contracts and enforce them through Urban Development Authorities.*

5. ***The SA and CC studies should be done in all the districts of UP.*** *An Air Quality Assessment, Emissions Inventory and Source Apportionment Studies for Kanpur City (Final Report) was done by IIT, Kanpur in 2010 and submitted to Central Pollution Control Board, New Delhi (Link: http://164.100.107.13/Kanpur.pdf). The details of the benefits received from this study and how this study has helped in improvising the air quality of Kanpur city should be made available to Hon'ble NGT.*

6. ***The open burning of poly-ethylene bags, plastic material and other waste brings both quantitative and qualitative deterioration in the environment.*** *The government should incentivize the use of cheap alternatives to poly-ethylene bags. The One District One Product (ODOP) Policy of MSME Department of Govt. of UP can be used to focus on forward and backward linkages for these environment-friendly packaging materials. Alternatively, Plants for conversion of Plastic to Fuel as in Mathura could be encouraged. Plastics could also be channelized for use in road construction along with bitumen.*

7. *As per the orders of the Supreme Court, a complete ban has been imposed on single-use plastic bags. Then, there is no point in manufacturing this type of plastic bag.* ***A complete shutdown should be imposed on the manufacturing of these single-use plastic bags.*** *In case of the default both the manufacturer and the retailer are liable to pay the environmental compensation and strict action should be taken against them.*

8. ***There is a need to have innovative solutions to use the leftover stubbles for the production of some useful items or to use this waste to prepare some useful decorative products with the help of self-help groups.*** *The leftover stubble can be used in treating the water and waste water as its derivatives have a high adsorption rate to adsorb heavy metals from water and wastewater. The commercial use of the rice husk to produce the silica gels, silicon chip, synthesis of activated carbon and silica, production of lightweight construction materials and insulation, catalysts, zeolites, ingredients for lithium-ion batteries, graphene, energy storage/capacitor, carbon capture, and in drug delivery vehicles.*

9. *The UPPCB should conduct public awareness programs to make the people aware of the benefits of the clean air which people have already experienced during the lockdown. Cumulative drives involving the people to improve the indoor air quality should be taken into action. The awareness about cost-effective methods such as indoor plantation should be promoted. The responsibility of the citizens should also be fixed and more and more public participation should be encouraged in improving the overall air quality.*

10. ***As per the directions given in NCAP for a reduction of 35% of the pollution in 3 years starting from the levels of***

2017. The target has not been achieved. There needs to be an accountability matrix for each stakeholder and a system of continuous monitoring to achieve these targets in the prescribed time schedule. The work of flood plain zoning is in process in the State of Uttar Pradesh. UP has plans for massive afforestation to the tune of 25 crore plants this year. This could be utilized scientifically to develop Green Belts on riversides. The plantation will also benefit in controlling the floods and stabilization of the river banks."

29. The above recommendations certainly need serious consideration and action by the concerned authorities in the State of UP. A copy of the report be furnished to the Chief Secretary, UP for further action in the State at different levels. Such action may be coordinated and overseen by the Monitoring Committee.

VIII. <u>Directions:</u>

30. In view of the above, the directions are summed up as follows:

i. The work of completing remaining 175 monitoring stations needs to be expeditiously completed within next six months. Work in this regard may commence within one month, which may be monitored by the CPCB, by holding periodical online meetings with the Chairman/Member Secretaries of State PCBs/PCCs or other authorities. The funds available under the 'consent mechanism'/'environmental compensation' may be utilized for the purpose by the State PCBs/PCCs. It will be preferable that out of the above, 25 stations are set up by CPCB/State PCBs/PCCs jointly (with CPCB financing out of its EC funds), following an appropriate procedure to ensure best price and quality;

ii. Carrying Capacity and Source Apportionment studies may be simultaneously undertaken by the State PCBs/PCCs, utilizing the 'consent mechanism'/ 'environmental compensation' fund.

Work in this regard may commence within one month and completed in six months. State PCBs/PCCs will be at liberty to either undertake the study in-house or by hiring any other agencies. However, as far as possible a uniform policy may be adopted in this regard which may be finalized by the CPCB in consultation with all State PCBs/PCCs in same manner as in direction i. It will be preferable that 25 such studies are conducted jointly by CPCB/State PCBs/PCCs (with CPCB financing out of its EC Funds) to set a pattern;

iii. Let further steps of prohibiting/shifting polluting activities which are found unsustainable/non conforming and beyond carrying capacity of NACs, as a consequence of SA/CC Studies or otherwise, to other locations, in the interest of public health and protection of environment to give effect to 'Sustainable Development' principle be taken by the States/UTs;

iv. The States may take further steps to set up and operate PGRPs expeditiously, within three months. The CPCB as well as State PCBs/PCCs may evaluate functioning of such portals on real time basis in the direction of protection of environment. In particular analysis may be undertaken about the number of complaints received, effective steps for redressal taken and improvement achieved and planned. Such exercise may be ongoing but in the first instance may be compiled as on 31.12.2020 and report filed by the State PCBs/PCCs with the CPCB within one month thereafter;

v. Action plans for newly added 20 NACs be completed expeditiously on the pattern of such plans for 102 cities, already prepared;

vi. All the concerned States/UTs may execute action plans, including control of stubble burning, where ever necessary and bursting polluting and noise generating fire crackers and give information about the status of compliance of action plans as on 31.12.2020 to CPCB before 15.1.2021. They may also give information in a tabulated form about the extent of improvement achieved, if any, in terms of reduction in pollution load. Steps in terms of action plans completed, actions ongoing and actions incomplete;

vii. Detailed micro level planning be undertaken in respect of each NAC by the concerned State/UT expeditiously and status as on 31.12.2020 be furnished to the CPCB within one month thereafter;

viii. The States/UTs may address the gaps communicated by the CPCB with respect to the action plans for control of noise pollution and the States/UTs which have not yet furnished their action plans may do so positively by 31.12.2020. Compensation regime for violations of noise pollution be applied by all the States/UTs;

ix. We find that NCAP for reduction of air pollution does not fully meet the mandate of sustainable development. Violation of laid down air pollution levels resulting in large number of deaths and diseases needs to be addressed expeditiously. Targeted time of reduction of pollution loads needs to be reduced and planned steps need to be sternly implemented on the ground. MoEF&CC may take further action as per law in the light of observations in para 19 above.

The States may utilize CAMPA funds, undertaking special afforestation drives in forest lands or other permissible locations in 122 NACs as per CAF Act, 2016 to abate pollution in the said cities. The CEO of CAMPA may hold a video conferencing with all the States PCBs/PCCs to coordinate and facilitate the utilization of CAMPA Funds;

x. Let all the States/UTs take further action for procurement of equipments and taking other steps for control of noise pollution in 122 NACs as discussed in para 20 above and direction (viii) above, including applying compensation regime prepared by the CPCB and file their respective reports of status of compliance as on 31.12.2020 by 15.1.2021;

xi. Let further steps be taken by all the States/UTs to finalise ERSs in terms of suggestion of the CPCB as quoted above in para 24, constituting a suitable mechanism similar to Task Force under GRAP for Delhi-NCR and information furnished to the CPCB by 31.12.2020;

xii. let further steps be taken to plan utilisation of consent/EC funds by all the State PCBs/PCCs in the light of order of this Tribunal on the subject dated 24.07.2020 in *O.A. No. 102/2019, Ashish Kumar Dixit v. State of Uttar Pradesh & Ors* by 31.12.2020.It will be preferable that MoEF&CC with assistance of CPCB lays down an institutional mechanism on the pattern of CAMPA or otherwise for proper utilization of consent and EC funds available with CPCB/State PCBs/PCCs.

xiii. Let CPCB issue a fresh direction with regard to the remediation of legacy waste sites in the light of deficiencies noticed by the CPCB and coordinate further action with the

concerned Urban Development /Local Bodies/PCBs/PCCs/Municipal Corporations. At least one site may be remediated and made a model of compliance in each of the 122 NACs. Where ever legacy waste sites remediation has not commenced, it may commence earliest having regard to the fact that timeline under statutory rules to complete such action is 7.4.2021 and continued delay is detrimental to public health and environment. Information of compliance status as on 31.12.2020 be furnished to CPCB in terms of observations in para 24 above;

xiv. All the States/UTs and PCB/PCCs may take steps to coordinate with the State Disaster Management Authorities and Meteorological Departments. The observations of this Tribunal while dealing with the problem of frequent environmental disasters in order dated 23.07.2020 in *OA 134/2020, News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported"* may also be taken into account. Action taken reports be filed with the CPCB for submission of consolidated report to this Tribunal;

xv. MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis, proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc.

This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs. CPCB may coordinate with the concerned Ministries and acquaint this Tribunal with the outcome in its next report;

xvi. The recommendations of the Oversight Committee for the State of UP, in its report dated 15.07.2020, need serious consideration and action by the concerned authorities in the State of UP. The Chief Secretary, UP may ensure further action in the State at different levels which may be coordinated and overseen by the Monitoring Committee. The oversight Committee may give its further independent report to this Tribunal before the next date by e-mail;

xvii. In view of continued violation of law on significant environmental issues, to give effect to rule of law and Constitutional mandate of clean environment and for protection of public health and environment, monitoring must be done at the level of Chief Secretaries at least once in a month and the Chief Secretaries must have environment cells attached to their offices, as earlier directed by the Hon'ble Supreme Court and this Tribunal in OA 606/2018;

xviii. CPCB may file its consolidated report by email by January 31, 2021.

Copies of the order be sent to the Chief Secretaries of all States/UTs, Justice SVS Rathore, Chairman, Oversight Committee for the State of UP, Justice Jasbir Singh, Chairman Monitoring Committee appointed by this Tribunal for several environmental issues in the State of Punjab, Justice Pritam Pal, Chairman Monitoring Committee appointed by this Tribunal for several

environment issues in Haryana and Chandigarh, MoEF&CC, MoRTH, MoH&UD, CPCB, all States/UTs, State PCBs/PCCs and CEO, CAMPA by e-mail for compliance.

List for further consideration on 18.02.2021.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

Dr. Nagin Nanda, EM

August 21, 2020
Original Application No. 681/2018
DV

SPEED POST/ E-MAIL

AQM/ NGT/2020-21 4663-4698

January 05, 2021

The Principal/ Additional/ Special Chief Secretary,
Department of Environment,
As per the list

Sub: Compliance w.r.t. Hon'ble NGT (PB) O.A. 283/ 2020 order dated December 03, 2020 regarding prevention of dust generation, biomass & waste burning and regulating construction and demolition waste activities.

Sir,

With reference to the above mentioned Hon'ble NGT Order dated December 03, 2020 (copy of order enclosed), I am directed to request you to kindly ensure necessary action for compliance of the order and submit the compliance report for the same to CPCB latest by February 28, 2021 and therein after for every quarter.

Yours faithfully

(P K Gupta)
DH - AQM

Encl: As above

o/c

Copy to:
State Pollution Control Board/ PCCS
As per the list

for information please

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत...Nisha.....
दिनांक...08/01/2021

RA(TC)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST/ E-MAIL

AQM/ NGT/2020-21 February 24, 2021

The Principal/ Additional/ Special Chief Secretary,
Department of Environment,
(As per the list)

Sub: Compliance w.r.t. Hon'ble NGT (PB) O.A. 283/ 2020 order dated December 03, 2020 regarding prevention of dust generation, biomass & waste burning and regulating construction and demolition waste activities.

Sir,

With reference to CPCB letter of even no. dated 05.01.2021 (copy enclosed), on Hon'ble NGT order dated 03.12.2020 (O. A. No 283/2020), It is once again requested to kindly ensure necessary action for compliance of the order and submit the compliance report for the same to CPCB latest by February 28, 2021 and therein after for every quarter.

Yours faithfully

(P K Gupta)
DH - AQM

Encl: As above

Copy to:

State Pollution Control Board/ PCCS
(As per the list)

for information please

List:

S. No.	To: **Dept of Environment**	CC: **SPCBs/ PCCs**
1.	Principal Secretary, Environment & Forests, Govt of Andaman & Nicobar Island, Port Blair, Andaman & Nicobar Island – 744101.	The Member Secretary, Andaman & Nicobar Pollution Control Committee Dolly Gunj, Port Blair, Andaman and Nicobar
2.	Principal Secretary, Environment Govt. of Andhra Pradesh 4th Block, Ground Floor A.P Secretariat Office Velagapudi, Andhra Pradesh – 522503.	The Member Secretary, Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
3.	Additional Chief Secretary, Environment Government of Assam Secretariat, Dispur Assam – 781001	The Member Secretary Assam State Pollution Control Board Bamunimaidam, Guwahati – 781021
4.	Additional Chief Secretary, Environment Govt. of Bihar Environment, Forest and Climate Change Department, Irrigation Building Patna, Bihar – 800015	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna (Bihar) – 800010
5.	Principal Secretary, Environment Govt. of Chandigarh 4th Floor, UT Secretariat Sector 9, Chandigarh	The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan, Madhya Marg, Sector - 19 B, Chandigarh - 160019.
6.	Principal Secretary, Environment Govt. of Chhattisgarh D.K.S. Bhawan, Mantralaya, Raipur, Chhattisgarh – 492001	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhavan, North Block Sector-19, Atal Nagar Dist- Raipur(C.G.)492002
7.	Secretary, Environment, Office of the Deputy Conservator of Forest, Daman, Fort Area, Post Office Moti Daman Daman & Diu (U.T.) Pin 396220	The Member Secretary Daman, Diu and Dadra & Nagar Haveli State Pollution Control Committee Fort Area, Court Compound, Moti Daman - 396 220
8.	Principal Secretary, Environment Govt. of Delhi Delhi Secretariat, IP Estate	The The Member Secretary Delhi Pollution Control Committee 5th and 6th Floor, ISBT Building

	New Delhi – 110002	Kashmere Gate, Delhi - 110 006
9.	Principal Secretary, Environment Department of Environment & Climate Change, 1st Floor, Pandit Deendayal Upadhay Bhavan, Behind Pundalik Devasthan, Near Sanjay School, Porvorim, Bardez - Goa	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate,Opp. Saligao Seminary, Saligao – Bardez, Goa - 403511
10	Additional Chief Secretary, Environment Govt. of Gujarat Forests & Environment Department Block-14, 8th floor, Sachivalaya Gandhinagar, Gujarat- 382010	The Member Secretary Gujarat State Pollution Control Board Gujarat Pollution Control Board Paryavaran Bhavan, Sector-10A, Gandhinagar-382010
11	Additional Chief Secretary, Environment Govt. of Haryana Directorate, Environment & Climate Change, Haryana SCO 1-3, 2nd floor, sector-17D, Chandigarh	The Member Secretary Haryana State Pollution Control Board C-11, Sector - 6, Panchkula - 134109, Haryana
12	Additional Chief Secretary, Environment Govt. of Himachal Pradesh A-419A, HP Secretariat, Shimla Himachal Pradesh – 171002	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla – 171009, Himachal Pradesh
13	Commissioner Secretary, Environment Govt. of Jammu and Kashmir Department of Forest, Environment & Ecology 2nd, Floor Main Building, Civil Secretariat Jammu and Kashmir - 180001	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
14	Principal Secretary, Department of Environment, UT Secretariat, Leh Ladakh.	The Member Secretary, Ladakh Pollution Control Committee PariveshBhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
15	Principal Secretary, Environment Department of Forest, Environment & Climate Change Government of Jharkhand Secretariat, Nepal House, Doranda Ranchi, Jharkhand – 834001	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004, Jharkhand
16	Principal Secretary, Environment	The Member Secretary

	Govt. of Karnataka Forest, Environment and Ecology Department Karnataka Government Secretariat Room No. 442, 4th Floor, Gate No. 2 M. S. Building, Bangalore - 560001	Karnataka State Pollution Control Board Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bangalore-560001
17	Principal Secretary, Environment Govt. of Lakshadweep Departments of Environment & Forest, 1st Floor, Paryavaran Bhavan, Kavaratti, Lakshadweep (U.T.)	The Member Secretary, Lakshadweep Pollution Control Committee Lakshadweep, Administration, Department of Science, Technology & Environment Kavarati Lakshadweep – 682555
18	Additional Chief Secretary, Environment Govt. of Madhya Pradesh Mantralaya, Bhopal Madhya Pradesh – 462001	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal, Madhya Pradesh - 462016
19	Principal Secretary, Environment Govt. of Maharashtra Environment Department Maharashtra Mantralaya Mumbai – 400032	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3rd& 4th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022
20	Additional Chief Secretary, Environment Govt. of Manipur Forest and Environment Department, Secretariat, Imphal- 705001.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex Manipur - 795004
21	Principal Secretary, Environment Govt. of Meghalaya Additional Secretariat, Shillong Meghalaya – 793001	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong Meghalaya - 793014
22	Principal Secretary to Chief Minister and PCCF, Department of Environment, Forest & Climate Change, Government of Mizoram, Secretariat, Aizawl- 796001	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla,Thlanmual Peng, Aizawl Mizoram - 796001
23	Principal Secretary, Environment Govt. of Nagaland New Secretariat, Kohima, Nagaland – 797001	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112

24	Additional Chief Secretary, Environment Govt. of Odisha Aranya Bhawan,Chandrasekharpur Bhubaneswar, Odisha - 751023	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – Odisha - 751012
25	Secretary to the Government, Department of Forest and Wildlife, Puducherry, Mullaiyagram Forest Campus, Cuddalore Main Road, Mudaliarpet, Pondicherry – 605004	The Member Secretary Puducherry Pollution Control Committee III Floor, PHB Building, Anna Nagar, Puducherry-5
26	Principal Secretary, Environment Govt. of Punjab Department of Science, Technology & Environment MGSIPA Complex Sector-26, Chandigarh – 160019	The Member Secretary Punjab State Pollution Control Board Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala-147001
27	Additional Chief Secretary, Environment Govt. of Rajasthan Government Secretariat SSO Building, Jaipur, Rajasthan – 302006	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur, Rajasthan – 302004
28	Principal Secretary, Environment Govt of Sikkim Forest, Environment & Wildlife Management Department, Secretariat, Gangtok-737101	The Member Secretary Sikkim State Pollution Control Board Forest, Environment & Wildlife management department Ground Floor, Forest Secretariat Annex I, Deorali Rd, Gangtok, Sikkim-737102
29	Additional Chief Secretary, Environment Govt. of Tamil Nadu Environment and Forests Department Secretariat, Chennai Tamil Nadu – 600009	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai, Tamil Nadu - 600032
30	Principal Secretary, Environment Govt. of Telangana Telangana Forest Department Aranya Bhavan, Saifabad Hyderabad - 500004	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad, Telangana - 500 018
31	Secretary, Environment Government of Tripura Department of Science, Technology & Environment Secretariat, Agartala- 799001	The Member Secretary Tripura State Pollution Control Board PariveshBhawan,Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura,Tripura- 799 006

32	Principal Secretary, Environment Govt. of Uttar Pradesh Bapu Bhawan Secretariat Vidhan Sabha Marg, Lucknow Uttar Pradesh – 226001	The Member Secretary U.P. Pollution Control Board 3rd Floor, PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow - 226 020
33	Principal Secretary, Environment Department of Forest and Environment Government of Uttarakhand, Subhash Road Dehradun, Uttarakhand – 248006	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun,Uttarakhand-248001
34	Principal Secretary, Environment Govt. of West Bengal Pranisampad Bhavan, 5th Floor, LB -2, Sector -III, Salt Lake, Bidhannagar, Kolkata – 700 106	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan, Building, No.10-A, Block –LA, Sector 3,Salt Lake City, Kolkata, West Bengal - 700 091

No. 7-35/PCC/NGT(158/2016/EZ)/2021/ 1600

अंडमाननथानिकोंबारप्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

प्रदूषणनियंत्रण समिति

POLLUTION CONTROL COMMITTEE

DEPARTMENT OF SCIENCE AND TECHNOLOGY

e-mail:dstandamans@gmail.com

Dated: 11/02/2021

To,

The Divisional Head,
AQM Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub: **Submission of Compliance report as per the directions of Hon'ble NGT order dated 03.12.2020 in O.A No. 283 of 2020– reg.**

Sir,

This is with reference to the Hon'ble NGT order in O.A No 283/2020 dated 03.12.2020 regarding prevention of dust generation, biomass & waste burning and regulating construction and demolition waste activities wherein CPCB has requested to submit report in compliance of directions of Hon'ble NGT order.

In this regard, please find enclosed report in compliance of directions of Hon'ble NGT.

Yours faithfully,

(Encl. A/a)

11/03/21

(Joju P. Alappatt)
Member Secretary, ANPCC

Copy to:

1. The Principal Secretary (Environment and Forests), A& N Administration for information please.

11/03/21

Member Secretary, ANPCC

Compliance Report on the Hon'ble NGT (PB) Order dated 03.12.2020 in O.A No. 283 of 2020 regarding prevention of dust generation, biomass & waste burning and regulating construction and demolition waste activities

The Compliance report on the directions of Hon'ble NGT order dated 03.12.2020 in O.A No. 283 of 2020 is as follows:

1. It is submitted that the Andaman & Nicobar Islands does not appear in the list of 122 non-attainment cities. However, the Administration is in the process of procuring one unit of Continuous Ambient Air Quality Monitoring Station (CAAQMS) with 100% financial assistance from Central Pollution Control Board. The order for the same was placed on 2nd January 2020 and the equipments are expected to arrive in March 2021. It is submitted that a total of 03 number of noise measuring devices have been obtained and issued to concerned Police Stations of all three districts namely North & Middle Andaman District, South Andaman District and Nicobar District of these islands.
2. The ANPCC had set up two Ambient Air Quality Monitoring Stations during Diwali 2020 and monitored the Ambient Air Quality including noise level from 12.11.2020 to 25.11.2020 on 24 hour basis. A Secretariat Administrative Order no. 2414 dated 13.11.2020 was issued by the Chief Secretary, A&N Administration to all the District Magistrates and Superintendents of Police to take all necessary action to ensure compliance of the orders of Hon'ble NGT and directed the timing for use and bursting of firecrackers between 08.00 pm to 10.00 pm on Diwali and Gurupurb, 06.00 am to 08.00 am on Chatt and 11.55 pm to 12.30 am during Christmas and New Year eve.
3. As per the Air Quality Index (AQI), the air quality was found Good at both the stations. The air quality as compared to Diwali 2019 was found improved from Satisfactory to Good due to awareness created among the public by the Department of Science & Technology and the collaborative efforts of the District Administration, Andaman & Nicobar Police, Department of Education, Department of Health and the general public. The Compliance Report on

Monitoring of Noise and Ambient Air Quality during Diwali 2020 was submitted to CPCB vide letter no. 4-3/PCC/N.P(Festival)/2018/PF/1375 dated 12.01.2021.

4. The ANPCC has repaired 5 Respirable Dust Samplers (RDS) monitoring stations. 1 RDS monitoring station installed at PBMC campus, Aberdeen Bazaar, Port Blair is monitoring PM10 twice in a week on 24-hour basis. Remaining, 4 RDS monitoring stations will be installed at various locations in Port Blair city. The monitoring of PM10 will be conducted on a regular basis.
5. It is further submitted that no issues of noise pollution have been reported in these islands. All concerned District SPs are taking prompt and effective measures to curb down the menace of noise pollution such as loud speaker, public address system, music system, vehicular horns or any other mechanical devices which has been played beyond the prescribed limit.

11/03/21

(Joju P. Alappatt)
Member Secretary, ANPCC

GOVERNMENT OF ARUNACHAL PRADESH
DEPARTMENT OF ENVIRONMENT & FORESTS
ITANAGAR
****

No. For (Env) –210/2020/ 1127 **Dated: 28th -Dec'2020**

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
172184
11 JAN 2021
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi

172184/ms
12/01

To,

The Member Secretary,
Central Pollution Control Board (CPCB)
East Arjun Nagar near Karkardooma Court
Patparganj, New Delhi, 110032

Sub: - Removal of the name of state, Arunachal Pradesh from the purview of the case.
(Ref: -Hon'ble NGT, Principal Bench's direction dated 03-12-2020 in O.A. 283/2020)
(R.S. Virk Vs Central Pollution Control Board)

Sir,

With reference to the subject cited above, the Hon'ble NGT in its directives has sought a compliance report on necessary steps taken to mitigate dust pollution arising out of dry sweeping of roads and to ensure sprinkling of water before sweeping of roads, using treated water from STPs in Non-Attainment Cities (NACs).

Even though, Arunachal Pradesh is not in the list of 122 Nos. Non-Attainment Cities (NACs), Notice is being issued to Arunachal Pradesh through CS as respondent.

Hence, you make take necessary steps with the Hon'ble Tribunal for the same.

Yours faithfully

28/12/4

(D.D. Robin)
Director (Environment)
O/o PCCF(Env & CC)
Itanagar

Director (Environment & Forests
Department of Environment & Forests
Govt. of Arunachal Pradesh
Itanagar

13/1/21
ACM
SS/ACS(E)
13/1
Please speak
14/1
Cont (HP)

Copy to:-

1. The Member Secretary, Arunachal Pradesh State Pollution Control Board, Papu Hill, Naharlagun for information and necessary actions.

MS

Re: Compliance w.r.t. Hon’ble NGT (PB) O.A. 283/ 2020 order dated December 03, 2020, Prevention of dust generation, biomass & waste burning and regulating construction and demolition waste activities: Reminder-I.

From : Chandigarh Pollution Control Committee <cpcc-chd@nic.in> Thu, Mar 18, 2021 11:11 AM

Subject : Re: Compliance w.r.t. Hon’ble NGT (PB) O.A. 283/ 2020 order dated December 03, 2020, Prevention of dust generation, biomass & waste burning and regulating construction and demolition waste activities: Reminder-I.

To : P K GUPTA ADDITIONAL DIRECTOR <pkgupta.cpcb@nic.in>

Cc : sushildogra25@gmail.com

Sir,
This is in reference to your trailing mail, please find the reply in compliance to Hon'ble NGT OA No. 283/2020 dated 03.12.2020.:

1. Water Sprinklers are procured in Chandigarh under the National Clean Air Programme for sprinkling water on the major intersections which suppresses the Particulate Matter and the dust pollution caused in the environment.
2. Mechanical Street Sweeping Machines are procured in Chandigarh under the National Clean Air Programme for the cleaning of the roads so that the dust pollution or the particulate matter is not suspended in the air which may lead to pollution.
3. The pavements are being end to end covered to reduce the level of particulate pollution.
4. Biomass burning/ waste burning are banned within the Union territory of Chandigarh.
5. Construction and Demolition waste Facility is situated in Industrial Area, Phase 1, Chandigarh. It treats the Construction & Demolition waste in the city with a capacity of 180 MT.

Regards.
Chandigarh Pollution Control Committee

From: "P K GUPTA ADDITIONAL DIRECTOR" <pkgupta.cpcb@nic.in>
To: "Arun Kumar Gupta" <hs-chd@nic.in>, "Sanjeev Khirwar" <senv@nic.in>, "PS, H&E Dept" <pshousenv-mp@nic.in>, pshousenv@mp.nic.in, "envsecy envsecy" <envsecy-hp@nic.in>, "env raj" <env_raj@yahoo.co.in>, acsenvwb@gmail.com, "Secretary-Env & Forest Odisha" <fesec.or@nic.in>, forestenv2016@gmail.com, "Mr Subrat Sahoo" <ssubrat@ias.nic.in>, "Environment Forest and Climate Change" <efd-bih@nic.in>, forsec@tn.gov.in, "SANTHI KUMARI IAS" <prlsecy_efst@telangana.gov.in>, secyforest-fee@karnataka.gov.in, forest-jk@nic.in, csforestjk@gmail.com, "Sanjiv Saran" <psecforest-up@nic.in>, psforest2015@gmail.com, "Spl CS EFST" <splcs_efst@ap.gov.in>, dwahlang@yahoo.com, secfed@gujarat.gov.in, "psec env" <psec.env@maharashtra.gov.in>, "Secretary TE" <secy.te@punjab.gov.in>, nagaforest@gmail.com, secy-eve-ua@nic.in, envtforest2016@gmail.com, "Shri Sukhdev Singh" <cs-jharkhand@nic.in>,

ranchijspcb@gmail.com, "Dheera Khandelwal" <khandelwaldheeraias@hry.nic.in>, "Dheera Khandelwal" <acs.environment@hry.gov.in>, "Manmohan Singh Negi" <negi.ifs@gov.in>, pccfwl@rediffmail.com, "mspcc dmn" <mspcc_dmn@pccdaman.info>, "Deputy Conservator of Forests(T)" <dcft-dnh@nic.in>, rk-srivastava@nic.in, "Conservator of Forests" <lak-dcf@nic.in>, "ENVIS Manipur" <man-env@nic.in>, pccfaizawimizoram@gmail.com, "Mr Anbarasu A" <dc.pon@nic.in>, "M L Srivastava" <pccf-fewd@sikkim.gov.in>, prsecretarydatedste@gmail.com, "Rigzin Samphel" <commrsecy-ladakh@gov.in>
Cc: "Chandigarh Pollution Control Committee" <cpcc-chd@nic.in>, "Member Secretary" <msdpcc@nic.in>, "It mppcb" <It_mppcb@rediffmail.com>, "ms msoffice" <ms-mppcb@mp.gov.in>, "Sakshi Batra" <sakshi.cpcb@nic.in>, "mspcb-hp" <mspcb-hp@nic.in>, "Member Secretary" <member-secretary@rpcb.nic.in>, "lab rpcb" <lab.rpcb@gmail.com>, ms@wbpcb.gov.in, membersecretary@ospcboard.org, hocecb@gmail.com, bspcb@yahoo.com, tnpcbmembersecretary@yahoo.com, "TNPCB Chennai" <tnpcb-chn@gov.in>, "ts ms" <ts_ms@pcb.ap.gov.in>, "Member Secretary Karnataka State Pollution Control Board" <memsecy@kspcb.gov.in>, "Head office Karnataka State Pollution Control Board" <ho@kspcb.gov.in>, membersecretaryjkspcb@gmail.com, chairman87jkspcb@gmail.com, ms@uppcb.com, "Member Secretary APPCB" <membersecy@appcb.gov.in>, megspcb@rediffmail.com, membersecretarygpcb@gmail.com, ms-gpcb@gujarat.gov.in, ms@mpcb.gov.in, "Member Secretary" <msppcb@punjab.gov.in>, rusoviljohn@yahoo.co.in, spsubudhi@gmail.com, msukpcb@gmail.com, membersecretary@pcbassam.org, ranchijspcb@gmail.com, dstandamans@gmail.com, "mspcc dmn" <mspcc_dmn@pccdaman.info>, "Member Secretary GSPCB" <ms-gspcb.goa@nic.in>, goapcb@rediffmail.com, mshspcb@gmail.com, "Director, S&T" <lk-dst@nic.in>, "Pollution Control Board" <pcb-man@nic.in>, "MPCB" <mpcb@mizoram.gov.in>, "K Vanlalfamkima" <miz@envis.nic.in>, "Pondicherry Pollution Control Committee Pondicherry" <ppcc.pon@nic.in>, drgopalpradhan@gmail.com, spcbsikkim@gmail.com, tripuraspcb@gmail.com, "Tripura State Pollution Control Board" <hoospcb-tr@gov.in>, bishuk5@gmail.com, "Member Secretary CPCB" <mscb.cpcb@nic.in>, "Sakshi Batra" <sakshi.cpcb@nic.in>
Sent: Wednesday, March 3, 2021 1:14:31 PM
Subject: Compliance w.r.t. Hon’ble NGT (PB) O.A. 283/ 2020 order dated December 03, 2020, Prevention of dust generation, biomass & waste burning and regulating construction and demolition waste activities: Reminder-I.

Respected Sir/Madam,

Please find the enclosed letter on above mentioned subject for your kind information and necessary action please.

Regards,
P. K. Gupta
Divisional Head - AQM
Central Pollution Control Board
East Arjun Nagar
Delhi - 110032
Tel.:43102432
Mob: 9968276538

Department of Environment

Govt. of NCT of Delhi
6th Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi -110002
Tele: 23392306

F(10)(14)/Env/2020/ 3635-3639 **Dated:** 25/02/2021

To,

Sh. P. K. Gupta, DH-AQM
Central Pollution Control Board,
Parivesh Bhawan, Near Karkardooma Court,
East Arjun Nagar, Delhi-110032

Subject: Compliance to the direction of Hon'ble National Green Tribunal vide its Order dated 03.12.2020 in O.A. 283/2020.

Sir,

This is in reference to your letter no. AQM/NGT/2020-21 dated 05.01.2021 with respect to subject mentioned above.

In compliance to the Tribunal's order, kindly find enclosed the Action Taken Report for the period **December, 2020 till 20 February 2021,** as received from Municipal Corporations (East Delhi Municipal Corporation, South Delhi Municipal Corporation, Delhi Cantonment Board, New Delhi Municipal Council and North Delhi Municipal Corporation) for kind information and further necessary action please.

This is being issued with approval of Competent Authority.

Dr. Chetna Anand
Senior Scientific Officer (Environment)

Copy to:-

1. Principal Secretary, Urban Development, GNCTD.
2. SO to Chief Secretary, GNCTD
3. PPS to Pr. Secretary (Environment & Forests), GNCTD
4. PA to Special Secretary (Environment & Forests), GNCTD.
5. PA to Director(Environment), GNCTD.

Action taken report format for compliance to Hon'ble NGT order dated 03.12.2020 in Original Application No. 283/2020 titled "R.S. VirkVs. Central Pollution Control Board."

Name of MCD: Delhi Cantonment Board

S.No	Action point as per order	Action Taken	Data			
			Dec 2020	Jan 2021	1st to 20th Feb 2021	Total
1.	To ensure sprinkling of water before sweeping of roads, using treated water from STPs.	No. of MRS deployed (with water sprinkling facility)	01			
		No. of MRS deployed (without water sprinkling facility), if any	-			
		Frequency of Deployment of MRS (with water sprinkling facility)	Twice a day	Twice a day	Twice a day	
		Total length of Road length swept by MRS along with water sprinkling(km)	472.8km	492.9 km	380 km	1345.7 km
		Quantity of treated water utilized from STPs for water sprinkling by MRS (with name & location of STPs from treated water was taken)	29000 ltr, Kabul line STP	25000 ltr, Kabul line STP	12000 ltr, Kabul line STP	66000 ltr, Kabul line STP
2.	Steps of planting of grass/raising small herbs and shrubs on the sides of the pavements/road shoulders and on open dusty areas, including the areas on the sides of the pavements/right of way.	No. of saplings (herbs/ shrubs) planted on sides of pavement/ road shoulders/ open dusty areas	NIL			
		Area Greened by planting grass/ herbs/shrubs(sqmt)	NIL			
		Area proposed to be greened (sqmt)	Nil			
3.	Covering of pavements to prevent dust generation.	Area paved (sqmt)	5200 sqmt	3950 sqmt	1350sqmt	10500sqmt
		Area proposed to be paved (sqm)	16831 sqmt	27850 sqmt	15400sqmt	60081 sqmt

4.	**To stop burning of biomass/waste and regulate construction and demolition activities following the laid guidelines and protocols under GRAP/NCAP.**	Activity	No. of sites inspected				No. of Challans/ notices issued				Fine imposed (in rupees)				Fine recovered (in rupees)				Nos of prosecutions				No. of FIRs			
			Dec 2020	Jan 2021	1st to 20th Feb 2021	Total	Dec 2020	Jan 2021	1st to 20th Feb 2021	Total	Dec 2020	Jan 2021	1st to 20th Feb 2021	Total	Dec 2020	Jan 2021	1st to 20th Feb 2021	Total	Dec 2020	Jan 2021	1st to 20th Feb 2021	Total	Dec 2020	Jan 2021	1st to 20th Feb 2021	Total
		Open burning of biomass/waste	215	265	209	689	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	NA	NA	NA	NA	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
		Illegal dumping	214	262	209	685	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	NA	NA	NA	NA	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
		Dust control violation at Construction sites	10 on daily basis	09 on daily basis	09 on daily basis	28 sites	03	0	1	4	1.5 Lakh	NIL	0.5 Lakh	2 Lakh	NIL	NA	Nil	Nil	Nil	Nil	Nil	NIL	Nil	Nil	Nil	Nil
		Amount of C and D waste lifted (in MT):	10.10 MT	13.6 MT	20 MT	43.7 MT	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	NA	NA	NA	NA	NIL	Nil	Nil	Nil	Nil	Nil	Nil	Nil

-Sd-

Col. (Retd) PK Dogra
Consultant

(1) EDMC 311 App is application for public grievances which is resolved by the staff and the compliance report as on 06/01/2021 shows that the public grievances are attended regularly. Total complaints 33198/32679 Resolved/ 519 pending, which is more than 99% compliance.

(2) Sameer App monitored by the CPCB EDMC complaints on the App is 687. 672 have been resolved and about 15 pending complaints, which is nearly 99% compliance.

(3) The Green App is monitored by GNCTD Environment Department and had a total of 2826 complaints pertaining to EDMC out of which 2746 complaints resolved and only 28 cases are pending as on 05/01/2021. There is a 99% compliance of all pending applications.

Overall compliance on all the three Applications named above is more than 99%, which is the most responsive clearance amongst the three DMCs.

- Data about Road dust is placed on public domain to ensure transparency in operations and to ensure that all details are widely disseminated to the public as well.
- Stretches of roads, where dust suppressant is being used in EDMC.

Sr. No.	Name of Road	Quantity of Dust Suppressant used from 17.10.2020 to till date
1	Main Road Mandoli	32 bags of 50 kg each
2	Sewadham Road Mandoli	39 bags of 50 kg each
3	Chaudhary Charan Singh Marg (Kachchaporsan), Anand Vihar	15 bags of 50 kg each
4	Maharaja Agrasen Marg, Vivek Vihar	10 bags of 50 kg each
5	G.T. Road	10 bags of 50 kg each

- Water sprinklers are deployed in EDMC 45

Zone-wise details are as follows:

DC/Shah South Zone 30

DC/Shah North Zone 15

Sl. No.	Month	Length (in kilometer)
1	October-2020	9812
2	November-2020	20719
3	December-2020	25040
4	January-2021	15690

- Para (3) of the order at 3/12/2020 in the case RS Virk Vs CPCB had ordered GNCTD to procure vacuum cleaning vehicles by 01.04.2016 and ensure its deployment on the main Roads.
- STP water is used by EDMC for sprinkling water on the Roads.
- Daily report is sent on the parameters fixed by DPCC is sent daily to DPCC. These includes :

(1) Garbage and Plastic Waste dumping and burning.

(2) C&D activities and activities of Health Department.

(3) Identification of Road Patches

(4) Mechanical Road Sweeping.

(5) Water Sprinkler

(6) Greenery developed and area paved.

- Consolidated report on Monthly activities of EDMC is sent to DPCC as enclosed. (Dec.2020& Jan.-21 reports is enclosed)
- All States /UTs are to ensure compliance of the Hon'ble NGT's order 283/2020 dated 03.12.2020.

Action Taken Report format for compliance to Hon'ble NGT order dated 03.12.2020 in Original Application No. 283/2020 titled "R.S. Virk Vs. Central Pollution Control Board."

Name of MCD: East Delhi Municipal Corporation

S. No.	ion point as per or	Action Taken	Data		
			Dec-20	Jan-21	1st to 20th Feb-21
1	To ensure sprinling of water before sweeping of roads, using treated water from STPs.	No. of MRS deployed (with water sprinling facility)	10	10	10
		No. of MRS deployed (without water sprinling facility), if any	0	0	0
		Frequency of Deployment (with water sprinkling facility)	Single Shift	Single Shift	Single Shift
		Total length of Road length swept by MRS with water sprinkling facility (km)	10348		
		Treated water utilized from STPs for water sprinkling by MRS (with name & location of STPs from treated water was taken)	248 kilo-litre. 1. STP at Shahdara Jheel 2. STP at SDN Hospital	248 kilo-litre. 1. STP at Shahdara Jheel 2. STP at SDN Hospital	kilo-litre. 1. STP at Shahdara Jheel 2. STP at SDN Hospital
2	Steps of planting of grass/raising small herbs and shrubs on the sides of the pavements/road shoulders and on open dusty	No. of saplings (herbs /shrubs) planted on sides of pavement / road shoulders / open dusty areas	338	193	85
		Area Greened by planting grass / herbs/shrubs (sq mt)	1668.5	505	103
		Area proposed to be greened (sq mt)	1800	700	700
3	Covering of pavements to prevent dust generation.	Area paved (sqmt)	615	377	105
		Area proposed to be paved (sq mt)	700	500	500

4	To stop buring of biomass/waste and regulate construction and demolition activities following the laid guidelines and protocols under GRAP/NCAP	Activity	No. of sites inspected			No. of Challans/ notices issued			Fine imposed (in rupees)			Fine rcovered (in rupees)			no.s of prosecutions			No. of FIRs					
			Dec-20	Jan-21	Feb-21	Dec-20	Jan-21	Feb-21	Dec-20	Jan-21	Feb-21	Dec-20	Jan-21	Feb-21	Dec-20	Jan-21	Feb-21	Dec-20	Jan-21	Feb-21			
		Open burning of biomass/wastge	1139	799	401	31	12	2	310000	145000	20000	100000	0	0	0	0	0	0	0	0			
		Illegal dumping	1675	1541	1128	1089	1272	492	394200	79100	35400	946600	1134400	530600	0	0	0	0	0	0			
		dust control violation at Constructions sites	202	206	78	185	111	76	1890000	1140000	850000	0	0	0	0	0	0	0	0	0			
		Amount of C and D waste lifted (in MT):																			23458	23450	17044

Action taken report format for compliance to Hon'ble NGT order dated 03.12.2020 in Original Application No. 283/2020 titled "R.S. Virk Vs. Central Pollution Control Board."

Name of MCD: New Delhi Municipal Council

S.No	Action point as per order	Action Taken	Data			
			Dec 2020	Jan 2021	1st to 20th Feb 2021	Total
1.	**To ensure sprinkling of water before sweeping of roads, using treated water from STPs.**	No. of MRS deployed (with water sprinkling facility)	**07**	**07**	**07**	**07**
		No. of MRS deployed (without water sprinkling facility), if any	**0**	**0**	**0**	
		Frequency of Deployment of MRS (with water sprinkling facility)	**02 shifts /day**	**02 shifts /day**	**02 shifts /day**	**02 shifts**
		Total length of Road length swept by MRS along with water sprinkling(km)	**6634 KM**	**6954 KM**	**5749 KM**	**19337KM**
		Quantity of treated water utilized from STPs for water sprinkling by MRS (with name & location of STPs from treated water was taken)	**0**	**0**	**0**	
2.	**Steps of planting of grass/raising small herbs and shrubs on the sides of the pavements/road shoulders and on open dusty areas, including the areas on the sides of the pavements/right of way.**	No. of saplings (herbs/ shrubs) planted on sides of pavement/ road shoulders/ open dusty areas	**5445**	**6100**	**2600**	**14145 Nos.**
		Area Greened by planting grass/ herbs/shrubs(sqmt)	**2460**	**2540**	**823**	**5823 SQM**
		Area proposed to be greened (sq mt)	**1500 SQM**	**1720 SQM**	**640 SQM**	**3860 SQM**
3.	**Covering of pavements to prevent dust generation.**	Area paved (sqmt)	**1500 SQM**	**1200 SQM**	**550 SQM**	**3200 SQM**
		Area proposed to be paved (sqm)				**4000 SQM to be proposed**

		Activity	No. of sites inspected				No. of Challans/ notices issued				Fine imposed (in rupees)				Fine recovered (in rupees)				No.s of prosecutions				No. of FIRs			
			Dec 2020	Jan 2021	1st to 20th Feb 2021	Total	Dec 2020	Jan 2021	1st to 20th Feb 2021	Total	Dec 2020	Jan 2021	1st to 20th Feb 2021	Total	Dec 2020	Jan 2021	1st to 20th Feb 2021	Total	Dec 2020	Jan 2021	1st to 20th Feb 2021	Total	Dec 2020	Jan 2021	1st to 20th Feb 2021	Total
4.	**To stop burning of biomass/waste and regulate construction and demolition activities following the laid guidelines and protocols under GRAP/NCAP.**	Open burning of biomass/ waste	424	434	280	1138	–	–	–	–	–	–	–	–	–	–	–	–	–	–	–	–	1	1	–	2
		Illegal dumping	221	227	131	579	–	–	05	–	–	–	–	–	–	–	–	–	–	–	–	–	–	–	–	–
		Dust control violation at Construction sites	150	110	73	333	–	–	03	03	–	–	1.5 lakh	1.5 Lakh	–	–	–	–	–	–	–	–	–	–	–	–
		Amount of C and D waste lifted (in MT):	2423 MT	2459 MT	2304 MT	7187 MT	02	–	01	03	–	–	–	–	–	–	–	–	–	–	–	–	–	–	01	01

Er. C.L. Meena
Nodal officer Air pollution
NDMC

Action taken report format for compliance to Hon'ble NGT order dated 03.12.2020 in Original Application No.283/2020 titled "R.S. Virk Vs. Central Pollution Control Board".

Name of MCD : North MCD

S.NO	Action point as per order	Action Taken	Date			
			Dec-20	Jan-21	1st to 20th Feb 2021	Total
1	To ensure sprinkling of water before sweeping of roads , using treated water from STPs.	No. of MRS deployed (with water sprinkling facility)	18	18	18	18
		No. of MRS deployed (without water sprinkling facility), if any	0	0	0	0
		Frequency of Deployment of MRS (with water sprinkling facility)	Twice	Twice	Twice	Twice
		Total length of road length swept by MRS along with water sprinkling (KM)	15739	7978	8471	32188
		Quantity of treated water utilized from STPs for water sprinkling by MRS (with name & location of STPs from treated water was taken)	0	0	0	0
2	Steps of planting of grass/ raising small herbs and shrubs on the sides of the pavements/ road shoulders and on open dusty areas, including the areas on the sides of the pavements/ right of way	No. of saplings (herbs/ shrubs) planted on sides of pavement / road shoulders / open dusty areas	16216	1188	224	17628
		Area greened by planting grass/herbs/shrubs (sq.mt.)	3101.75	736	296	4133.75
		Area proposed to be greened (sq.mt.)				
3	Covering of pavements to prevent dust generation.	Area paved (sqmt.)	16	1850	200	2066
		Area proposed to be paved (sqm.)				

	Activity	No. of sites inspected				No. of Challans/ notices issued				Fine imposed (in rupees)				Fine recovered (in rupees)				No .s of prosecutions				No. of FIRs.			
		Dec. 2020	Jan. 2021	1 to 20th Feb 2021	Total	Dec. 2020	Jan. 2021	1 to 20th Feb 2021	Total	Dec. 2020	Jan. 2021	1 to 20th Feb 2021	Total	Dec. 2020	Jan. 2021	1 to 20th Feb 2021	Total	Dec. 2020	Jan. 2021	1 to 20th Feb 2021	Total	Dec. 2020	Jan. 2021	1 to 20th Feb 2021	Total
To stop burning of blomass/ waste and regulate construction and demolition activitieis following the laid guidelines and protocols under GRAP/ NCAP.	**Open burning of biomass /waste**	2748	1916	582	**5246**	134	8	0	**142**	705000	26500	0	**731642**	0	0	0	**0**	113	12	0	**125**	2	0	0	**2**
	illegal dumping	3679	2733	1665	**8077**	91	17	23	**131**	461500	85000	95000	**546631**	10000	0	0	**10000**	19	1	0	**20**	0	0	0	**0**
	Dust control violation at Construction sites	1671	1092	890	**3653**	157	31	84	**272**	1910000	495000	888000	**2405272**	30000	0	100000	**130000**	67	7	0	**74**	0	0	0	**0**
	Amount of C and D waste lifted (in MT.)	76121.54	57099.62	39947.5	**173168.65**																				

Action taken report format for compliance to Hon'ble NGT order dated 03.12.2020 in Original Application No. 283/2020 titled "R.S. Virk Vs. Central Pollution Control Board."

Name of MCD: South Delhi Municipal Corporation

S.No	Action point as per order	Action Taken	Data			
			Dec 2020	**Jan 2021**	**1st to 20th Feb 2021**	**Total**
1.	**To ensure sprinkling of water before sweeping of roads, using treated water from STPs.**	No. of MRS deployed (with water sprinkling facility)	22-24	22-24	22-24	
		No. of MRS deployed (without water sprinkling facility), if any	Nil	Nil	Nil	Nil
		Frequency of Deployment of MRS (with water sprinkling facility)	Once/ Twice	Once/ Twice	Once/ Twice	Once/ Twice
		Total length of Road length swept by MRS along with water sprinkling(km)	18931.2	19404.7	10361.1	48697
		Quantity of treated water utilized from STPs for water sprinkling by MRS (with name & location of STPs from treated water was taken)	739200 Liter/Month	739200 Liter/ Month	616000 Liter/ Month	2094400
			Locations: Dwarka Sector 16 STP (DJB), Mayapuri STP (DJB), Punjabi Bagh STP (SDMC), STP- ITO, Archana Nursery Saket STP (SDMC).			
2.	**Steps of planting of grass/raising small herbs and shrubs on the sides of the pavements/road shoulders and on open dusty areas, including the areas on the sides of the pavements/right of way.**	No. of saplings (herbs/ shrubs) planted on sides of pavement/ road shoulders/ open dusty areas	30	25	25	80
		Area Greened by planting grass/ herbs/shrubs(sqmt)	6000	3500	4000	13,500
		Area proposed to be greened (sq mt)	50	50	50	150
3.	**Covering of pavements to prevent dust generation.**	Area paved (sqmt)	50000	30000	28800	108800
		Area proposed to be paved (sqm)	40000	25200	20000	85200

4	**To stop burning of biomass/waste and regulate construction and demolition activities following the laid guidelines and protocols under GRAP/NCAP.**	Activity	**No. of sites inspected**				**No. of Challans/ notices issued**				**Fine imposed (in rupees)**				**Fine recovered (in rupees)**				**No.s of prosecutions**				**No. of FIRs**			
			Dec 2020	Jan 2021	1st to 20th Feb 2021	**Total**	Dec 2020	Jan 2021	1st to 20th Feb 2021	**Total**	Dec 2020	Jan 2021	1st to 20th Feb 2021	**Total**	Dec 2020	Jan 2021	1st to 20th Feb 2021	**Total**	Dec 2020	Jan 2021	1st to 20th Feb 2021	**Total**	Dec 2020	Jan 2021	1st to 20th Feb 2021	**Total**
		Open burning of biomass/ waste	609	377	188	**1174**	333	236	10121	**10690**	215000	90000	40000	**345000**	0	0	5000	**5000**	0	0	0	**0**	6	0	0	**6**
		Illegal dumping	145	138	54	**337**	3	0	0	**3**	0	0	0	**0**	1189500	0	0	**1189500**	0	0	0	**0**	0	0	0	**0**
		Dust control violation at Construction sites	201	134	27	**362**	23	12	2	**37**	2435000	270000	80000	**2785000**	150000	1610000	20000	**1780000**	0	0	0	**0**	0	0	0	**0**
		Amount of C and D waste lifted (in MT):**2707.03 (December 2020)** **2118.09 (January 2021)** **1160.62 (01.02.2021 to 20.02.2021)**																								

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
179100
18 MAR 2021
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Government of Jammu & Kashmir
Department of Forest, Ecology & Environment,
Civil Secretariat: Jammu.
www.jkforestadm.nic.in

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar,
New Delhi-110032.

NO:- FST/Lit/93/2020 Dated: **10**.03.2021.

Subject:- Original Application No. 283/2020, titled R.S.Virk V/s Central Pollution Control Board.

Sir,

I am directed to enclose herewith the Action Taken Report in compliance to the order dated 03.12.2020 passed by the Hon'ble NGT on the subject in respect of UT J&K for favour of information and necessary action.

Yours faithfully,

(Dr. Harpreet Kaur)
Special Secretary (Technical)
Forest, Ecology & Environment. Department

Encls: As above.

Copy to the:

1. Nodal Officer, NGT of the office of Chief Secretary.
2. Private Secretary to the Commissioner/Secretary to Government, Department of Forest Ecology and Environment Department for information of the Commissioner/Secretary.

Action taken in compliance to the order dated: 03.12.2020 passed by the Hon'ble NGT in O.A No. 283/2020 titled R.S.Virk V/s Central Pollution Control Board.

****

The Hon'ble National Green Tribunal vide its order dated 03.12.2020 disposed of the Original Application (OA) No. 283/2020 titled R.S.Virk V/s Central Pollution Control Board and has issued inter-alia directions for compliance. In this regard the air quality of most towns/cities in J&K is not in poor category, but moderate category. However, action taken in compliance is tabulated as below:

S.No.	Directions	Action to be taken by	Action Taken
01.	All the Municipal Corporations/Local Bodies in NCR where air quality levels are normally non complaint and in all other cities with the air quality 'poor' and above to take necessary steps.	H&UDD/JK PCB.	The J&K PCB informed that only two cities viz Jammu and Srinagar have been declared as Non-attainment cities on account of air pollution load which is beyond permissible level. Further, the base line data available with JK PCB for most cities/district headquarters reveal that the air pollution load is mostly within permissible limits and the Air quality Index (AQI) is upto moderate quality
02.	To ensure sprinkling of water is done before sweeping of roads	H&UDD	I- In Jammu Region, most of the Municipal Councils/Committees, sprinkling of water is being done by sweeping of roads. Approximately 25 Kms of roads are being sprinkled with water each day. Strict instructions have been issued to remaining Municipal Councils/Committees to follow the instructions of NGT with regard to sprinkling of water before sweeping II- In Kashmir Region, instructions with regard to sprinkling of water are followed in letter and spirit

			wherever necessary. III- The Srinagar Municipal Corporation shall procure additional 03 Nos of high end large and 08 Nos small water sprinkling vehicles or its augmentation with the existing fleet. Vacuum cleaning/sweeping machines /vehicles shall also be procured for mechanical sweeping of roads. The Procurement shall be made immediately before start of summer season.
03.	Whether treated water from STPs is used	H&UDD	Not yet, however steps shall be initiated for utilization of same where STPs are installed.
04.	Area covered by planting of grass/raising small herbs and shrubs on the road sides and the pavements.	H&UDD	I- In few Municipal Councils/ Committees, the processes of planting grass/raising small shrubs on road side & pavement has already been started. In the remaining Municipal Councils/Committees, the above said process of plantation has been initiated. Wherever possible, shrubs/raising grass would be planted on roadsides and pavements in due course of time. II- In almost all Municipal Councils/Committees, planting of grass/raising of small shrubs and herbs on the road side and the pavements has been a routine practice and the same are being planted on the spots wherever possible and allowed in view of security reasons. III- Patches for plantation and herbs shall be identified and accordingly taken for plantation in the next plantation season commencing from March.
05.	Whether appropriate	H&UDD	I- In almost all Municipal Councils/Committees,

	covering of pavement is provided to prevent generation of dust.		appropriate covering of pavements wherever required for prevention of dust is being carried out. All Chief Executive Officers/Executive Officers have been directed to ensure that wherever need arises, the plans should be formulated for covering of the pavements so that necessary funds can be arranged. II- Directions in this behalf have been imparted to all institutions. The process shall be speeded up shortly. III- A comprehensive urban forestation and landscaping master plan shall be prepared immediately, after Social Forestry Division formally merges with SMC, order to that effect is expected shortly.
06.	What steps are taken to ensure no biomass/ waste is being burnt.	H&UDD	I- Directions have been issued to all Chief Executive Officers/Executive Officers to prevent open burning of Municipal Solid Waste. The violators are regularly being penalised by the concerned officials. II- Directions in this behalf have been imparted to all institutions from time to time. III- The concerned staff of the Corporation shall ensure implementation of strict ban on biomass and waste burning and defaulters shall be imposed with the fines in accordance with the SMC SWM Bye-laws, 2019 and SMC PWM Bye-laws, 2020
07.	What steps are taken to prevent air pollution from construction and Demolition activities?	H&UDD	The following steps are being enforced by the concerned Municipal Councils/ Committees of Jammu Region: 1. Instructions have been issued to ensure that vehicles

			carrying construction material should be properly covered. 2. Keeping the ground at the construction site wet to let the dust settle. 3. Sprinkling of water before any demolition activity is mandatory. 4. Three sites at Udhampur, Kathua & Poonch have been identified for dumping C&D waste. 5. A survey is being conducted to assess the C&D waste quantity. Based on the quantity of C&D waste, more sites would be identified. II- Instructions have been issued to ensure that vehicles carrying construction material should be properly covered. 1. Sprinkling of water before any demolition activity is mandatory. 2. C&D waste processing facility for 2 MCs and 6 important towns notified t Uranhall & Sumbal and building centre Kashmir has been requested for establishment of processing facilities of this waste under PPP Mode of these sites. 3. In order to keep the ground at the construction site wet so that the dust settles down sprinkling has been made mandatory. 4. Burning on open places has been banned in all towns.

10/3/21

Special Secretary (Technical)
Forest, Ecology & Env. Deptt.

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25588151, 25588270
25588142, 25586520

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board
"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No.KSPCB/CEO/AQMC/F101/2021/ 414 Date: 29 MAR 2021

To,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi – 110 032.

Sir,

Sub: Submission of Compliance w.r.t Hon'ble NGT(PB) OA.283/2020, Dated:3-12-2020..

Ref: 1) Directions of Hon'ble NGT in O.A No.283/2020, Dated:3-12-2020.
2) Direction under 31(A) No.4014, Dtd:16-12-2020 on stubble burning.
3) UDD Letter No.UDD 229 CSS 2020, Dated:19-12-2020.
4) D.O No.PCB/AQMC/F101/CEO/2021/386, Dtd:17-3-2021.

*****

With reference to above subject and as per the directions of the Hon'ble National Green Tribunal, in OA No.283/2020 order Dated 3-12-2020 regarding prevention of dust generation, biomass & waste burning and regulation Construction and Demolition Waste activities, the compliance to the above directions is submitted for kind perusal.

Directions of Hon'ble NGT	Subject	Compliance (Status report)
1	Prevention of Dust Generation	Directions issued from Urban Development Department to BBMP and Directorate of Municipal Administration to take necessary action in mitigation of dust pollution and the action taken report shall be submitted to AQMC every quarterly. Further, in this regard, the Directorate of Municipal Administration has directed the CMC, TMC etc., to comply with the above direction and ATR tobe sent to AQMC every quarterly.(ANNEXURE-1)
2	Planting of Grass and small herbs, shrubs on the sides of the pavements/road sides.	Directorate of Municipal Administration has initiated action by taking up plantation in Road medians footpaths(ANNEXURE-1)

3	Biomass & Waste Burning	1) In view of the Govt. Notification Dated: 3-08-2017, imposing a complete ban on burning of solid wastes, the competent authority shall initiate legal action on the violaters and a Public Note is also issued from KSPCB in this regard.(ANNEXURE-2) 2) The Karnataka State Pollution Control Board has issued Directions under Section 31(A) of the Air (Prevention and Control of Pollution Act, 1981 to the Agriculture Department about the impact of stubble burning on Air quality and to convert the stubble into useful byproduct i.e manure etc (ANNEXURE-2).
4	Regulation Construction and Demolition waste activities.	Directions are issued by the State Level Committee (Constituted as per Hon'ble NGT Principal Bench In OA No.606/2018, Dtd:16-1-2019) regarding implementation of Construction and Demoliton Waste Management Rules 2016 to the line departments viz.,BBMP, UDD & BESCOM etc., (ANNEXURE-3)

However, pertaining to BENGALURU City, an amount of 2.22 crores is released to BBMP for procurement of Water sprinklers and Greening and Paving activitites. Further under the 15th Finance Commission, the BBMP has prepared and submitted the micro level action to CPCB (ANNEXURE-4) for utilizing the funds, which also includes the funds tobe utilized for mitigation of dust pollution such as:

1) Greening of Urban spaces and plantation Drive.
2) Construction of water fountains using treated water in all major traffic junctions.
3) C&D waste removal from public spaces and enforcement to check C&D waste related pollution.
4) Procurement and operation & Maintenance of Mechanical street sweeping machines and water sprinklers vehicles.

Yours sincerely,

MEMBER SECRETARY.

ANNEXURE-1

3174

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ: ನಅಇ 229 ಸಿಎಸ್‌ಎಸ್ 2020

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ,
ವಿಕಾಸಸೌಧ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 19-12-2020

ಇಂದ:

ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ,
ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.

ಇವರಿಗೆ:

1. ಆಯುಕ್ತರು, ಬಿ.ಬಿ.ಎಂ.ಪಿ., ಬೆಂಗಳೂರು.
2. ನಿರ್ದೇಶಕರು, ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಯು ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 283/2020 ರಲ್ಲಿ ನೀಡಿರುವ ಆದೇಶವನ್ನು ಪಾಲಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಯು ದಿನಾಂಕ: 03-12-2020 ರಂದು ನೀಡಿರುವ ಆದೇಶದ ಪ್ರತಿ.

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 03-12-2020ರ ಮಾನ್ಯ NGT ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ. ಸದರಿ ಆದೇಶದಲ್ಲಿ, ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವಾಯು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಕ್ಕಾಗಿ ತೆಗೆದುಕೊಳ್ಳಬೇಕಾದ ಕ್ರಮಗಳ ಬಗ್ಗೆ ತಿಳಿಸಿ, ತೆಗೆದುಕೊಂಡ ಕ್ರಮಗಳ ಬಗ್ಗೆ ತ್ರೈಮಾಸಿಕ ವರದಿಯನ್ನು (ಮೊದಲನೇ ವರದಿಯನ್ನು ದಿನಾಂಕ: 01-02-2021 ರೊಳಗೆ ಸಲ್ಲಿಸಬೇಕಿರುತ್ತದೆ) ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ, ಇಲಾಖೆ / ಅಧ್ಯಕ್ಷರು, ರಾಜ್ಯ ವಾಯುಗುಣಮಟ್ಟ ಮೇಲ್ವಿಚಾರಣಾ ಸಮಿತಿ (AQMC) ರವರಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ, ಇನ್ನು ಮುಂದೆ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವಾಯುಗುಣಮಟ್ಟ ಸುಧಾರಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ತೆಗೆದುಕೊಳ್ಳಲಾದ ಕ್ರಮಗಳ ಬಗ್ಗೆ ತ್ರೈಮಾಸಿಕ ವರದಿಗಳನ್ನು ತಪ್ಪದೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ತಮ್ಮನ್ನು ಕೋರಲು ನಿರ್ದೇಶಿಸಲ್ಪಟ್ಟಿದ್ದೇನೆ.

2070097

22 DEC 2020

ತಮ್ಮ ನಂಬುಗೆಯ,

(ಕೆ.ನಾಗೇಶ್) 19/12/2020
ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ (ಯೋಮೇಕೋ)(ಪ್ರ)
ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.

ಪ್ರತಿ:

1. ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ.
2. ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಚರ್ಚ್ ರಸ್ತೆ, ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ.

ANNEXURE-1

ನಿರ್ದೇಶಕರ ಕಛೇರಿ
ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ದೂರವಾಣಿ:080- 22867122 / 22866300
ಫ್ಯಾಕ್ಸ್: 080-22863576 / 22861665
Email: dmablr@gmail.com
Website: www.municipaladmn.gov.in
9ನೇ ಮಹಡಿ, ವಿಶ್ವೇಶ್ವರಯ್ಯ ಗೋಪುರ,
ಡಾ॥ ಅಂಬೇಡ್ಕರ್ ವೀಧಿ, ಬೆಂಗಳೂರು 560001.

ಸಂಖ್ಯೆ: 357719/DMA/SWM/SWMR/07/2020 ದಿನಾಂಕ04-03-2021

ಗೆ

1. ರಾಜ್ಯದ ಎಲ್ಲಾ ಯೋಜನಾ ನಿರ್ದೇಶಕರುಗಳಿಗೆ
2. ರಾಜ್ಯದ ಎಲ್ಲಾ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಿಗೆ ಯೋಜನಾ ನಿರ್ದೇಕರುಗಳ ಮೂಲಕ

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠ ನವದೆಹಲಿ ಇವರ W.P. No. 681/2018 ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ದಿನಾಂಕ: 03.12.2020ರ ಆದೇಶದಲ್ಲಿ ನಗರ ಸಂಸ್ಥೆಗಳಲ್ಲಿ ತೇಲಾಡುವ ಕಣಗಳನ್ನು (Particulate matter) ಹರಡುವಿಕೆ ತಗ್ಗಿಸಲು ಅಗತ್ಯ ಮುನ್ನೆಚ್ಚರಿಕೆಯ ಕ್ರಮಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠ ನವದೆಹಲಿ ರವರ ಪ್ರಕರಣದ ಸಂಖ್ಯೆ 283/2020 ದಿನಾಂಕ: 03.12.2020.

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ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಧಿಸಿದಂತೆ, ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠರವರು ನಗರ ಪ್ರದೇಶಗಳಲ್ಲಿ ವಾಯು ಮಾಲಿನ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕೇಂದ್ರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ನವ ದೆಹಲಿಯಲ್ಲಿ ವಾಯು ಮಾಲಿನ್ಯ ತಡೆಗಟ್ಟುವ ಸಲುವಾಗಿ ಸಿದ್ಧಪಡಿಸಿರುವ "Air quality monitoring Emission inventory and source apportionment studies for New Delhi by NEERI and Graded Response Action Plan" (GRAP) ವರದಿಯಲ್ಲಿ 10 mm ಗಿಂತ ಸಣ್ಣ ತೇಲಾಡುವ ಕಣ (particulate matter– PM_{10}) ಗಳು ರಸ್ತೆ ಬದಿ ಧೂಳಿನಿಂದ ಹೊರಬರುತ್ತಿದ್ದು, 52.5% ವಾಯುಮಾಲಿನ್ಯಕ್ಕೆ ಕಾರಣವಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿದುಬಂದಿರುತ್ತದೆ. ಆದ ಕಾರಣ ಹೆಚ್ಚಿನ ವಾಯುಮಾಲಿನ್ಯ ಹೊಂದಿರುವ ನಗರಗಳು ತಮ್ಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ Particulate matter ಗಳು ಹರಡುವಿಕೆ ತಗ್ಗಿಸಲು ಕೆಳಕಂಡ ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳಬೇಕಿರುತ್ತದೆ.

1. ಶುದ್ಧ ನೀರಿನ ಬದಲಾಗಿ ಶುದ್ದೀಕರಿಸಿದ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ರಸ್ತೆ ಗುಡಿಸುವ ಮೊದಲು ಸಿಂಪಡಿಸಲು ಕ್ರಮವಹಿಸಬಹುದಾಗಿರುತ್ತದೆ.
2. ರಸ್ತೆ ಬದಿಯಲ್ಲಿ ಸಣ್ಣ ಗಿಡಗಳು ಹಾಗೂ ಹುಲ್ಲುಗಳನ್ನು ಬೆಳೆಸುವುದು.
3. ವಿವಿಧ ಕೇಂದ್ರ, ರಾಜ್ಯ ಪ್ರಸ್ತಾಪಿತ ಯೋಜನೆಗಳ ಮೂಲಕ ಉದ್ಯಾನವನಗಳು ಹಾಗೂ ನಗರದ ಹಸಿರನ್ನು ಹೆಚ್ಚಿಸಲು ಕ್ರಮ ವಹಿಸುವುದು.
4. ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಸ್ಥಳಗಳಲ್ಲಿ ಧೂಳು ತಗ್ಗಿಸಲು ಶುದ್ದೀಕರಿಸಿದ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಸಿಂಪಡಿಸುವುದು.
5. ರಾಜ್ಯದ ನಗರ ಪ್ರದೇಶಗಳಲ್ಲಿ ತ್ಯಾಜ್ಯ ಸುಡುವುದನ್ನು ದಿನಾಂಕ 9–10–2019 ರ ರಾಜ್ಯ ಪತ್ರದ ಮೂಲಕ ನಿಷೇಧಿಸಲಾಗಿದ್ದು ಇದರಂತೆ ಉಲ್ಲಂಘಿತರು ಬೃಹತ್ ಪ್ರಮಾಣದ ತ್ಯಾಜ್ಯ ಉತ್ಪಾದಕರಾಗಿದ್ದಲ್ಲಿ ರೂ. 25,000/– ಹಾಗೂ ಕಡಿಮೆ ಪ್ರಮಾಣದ ತ್ಯಾಜ್ಯ ಉತ್ಪಾದಕರಾಗಿದ್ದಲ್ಲಿ ರೂ. 5,000/– ಗಳ ದಂಡವನ್ನು ವಿಧಿಸಿ ವಸೂಲಿ ಮಾಡಲು ಕ್ರಮ ವಹಿಸುವುದು.
6. ವಾಯು ಮಾಲೀನ್ಯ ತಗ್ಗಿಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ಹೆಚ್ಚಾಗಿ ಸಾರ್ವಜನಿಕ ಸಾರಿಗೆಯನ್ನು ಬಳಸಲು ಉತ್ತೇಜಿಸುವ ಸಲುವಾಗಿ ಅರಿವು ಮೂಡಿಸಲು ಕ್ರಮವಹಿಸುವುದು.
7. ಕಟ್ಟಡ ನಿರ್ಮಾಣದ ವೇಳೆಯಲ್ಲಿ ಧೂಳು ತಗ್ಗಿಸುವ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ನಿರ್ದೇಶನಾಲಯದಿಂದ ದಿನಾಂಕ 19–12–2019 ಹಾಗೂ 10–3–2020 ರಂದು ಬರೆದಿರುವ ಪತ್ರಗಳಲ್ಲಿ ಸೂಚಿಸಿರುವಂತೆ ಕ್ರಮ ವಹಿಸುವುದು.

8. ಹೆಚ್ಚಿನ ಧೂಳಿರುವ ರಸ್ತೆಗಳಲ್ಲಿ ನೀರನ್ನು ಸಿಂಪಡಿಸುವುದು ಮತ್ತು ಮಹಾನಗರಪಾಲಿಕೆಗಳಲ್ಲಿ ಅಗತ್ಯವಿದ್ದಲ್ಲಿ Street sweeping machine ಗಳನ್ನು ಬಳಸಲು ಕ್ರಮ ವಹಿಸುವುದು.

ಅದರಂತೆ, ರಾಜ್ಯದ ನಗರ ಸ್ಥಳಗಳಲ್ಲಿ 10 mm ಗಿಂತ ಸಣ್ಣ ತೇಲಾಡುವ ಕಣ (PM_{10}) ಗಳನ್ನು ತಗ್ಗಿಸಲು ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಂಡು ಅನುಪಾಲನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಈ ಮೂಲಕ ಸೂಚಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಂ.ಜಾ.ಲಿ/ಸಂಗ

ನಿರ್ದೇಶಕರು

ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ

ಬೆಂಗಳೂರು

ANNEXURE-2

Compliance report for N.G.T in OA No-283/2020 by the non-attainment cities of Karnataka												
Sl no	Name of the City	Name of the Nodal Officer	Whether street sweeping macheis are used to sweep roads (Y/N)	Whether treated water from STPs are used for sprinkling of water before sweeping of roads(Y/N)	If No reasons for non-compliance	Measures taken by the cities to mitigate dust during construction & demolition activity	Whether planting of trees/ raising small herbs and shrubs on the sides of	If No, reasons for non-compliance	Whether burning of waste is prohibited in the cities.(Y/N)	Whether any penalty is levied against de-faulters.(Y/N)	If Yes amount collected in Rs	Any other Measures taken by the cities to mitigate dust pollution
1	Dharwad(CC)	Shri. Naveen M.N, Environmental Engineer	Yes	Yes	-	HDMC has prepared a feasibility report for C&D Management. Mines & Geology dept has funded for construction of C&D processing plant & same is completed. Procurement of Machineries is taken up. HDMC ensures proper management of C&D waste by construction agency & monitors use of Shade/Green nets during construction. Safe disposal of Demolition waste is also ensured.	Yes	NA	Yes	Yes	15000/-	Plantation in Road medians, Footpath & road Cleaning by mechanical means, Plantation on BRTS corridors and medians, Installations of Continuous Ambient Air Quality Monitoring System (CAAQMS) are done in 3 places by Regional office KSPCB to monitor 6 parameters of Air quality. Garbage burning is prohibited & same is included in HDMC SWM bylaws. Penalty for same is notified.
2	Davangere(CC)	Jagadeesh S R Executive Engineer	No	No	treated waste water is let off into nalah	It is monitored to ensure the construction site is provided with proper barriers around the construction site to mitigate dust .	Yes	NA	Yes	Yes	13500	Measures such as Improvement of metalled road with concreting & pavements to reduce dust generation, planting the road medians are taken by City corporation
3	Gulbarga(CC)	R.P. Jadhav Superintendent Engineer	Yes	No	STP treated water is used to near by agricultural land	Directions are given to company/owner/site/plant engineers of construction & demolition site to sprinkle water the site area each day	Yes	NA	Yes	Yes	6000	Measures taken to transport C&D waste and plantation is half yearly basis across roads by City corporation
As per the orders issued by the Hon'ble NGT in OA no-283/2020 dated 03.12.2020 letter has been addressed to all Urban Local Bodies of the State vide letter number-DMA/SWM/SWMR/07/2020 DATED 04.03.2021 to comply the directions issued by the Hon'ble court. The compliance from all 289 Urban Local Bodies shall be collected and submitted to the CPCB shortly.												

Executive Engineer
Directorate of Municipal Administration
Bangalore.

ANNEXURE-2

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321
ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in

☎ 25581383, 25589112
25588151, 25588270
25588142, 25586520

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

ಪಿಸಿಬಿ/13/ ಎಮ್ ಎಸ್ ಡಬ್ಲು/2016 3132 ದಿನಾಂಕ; 01 SEP 2017

ಸಾರ್ವಜನಿಕರಿಗಾಗಿ ಪ್ರಕಟಣೆ

ತೆರೆದ ಜಾಗದಲ್ಲಿ ಅದರಲ್ಲೂ ನಗರಪ್ರದೇಶದಲ್ಲಿ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯವೂ ಸೇರಿದಂತೆ ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ಸುಡುವುದರಿಂದ ಅಪಾರ ಪ್ರಮಾಣದ ತೇಲಾಡುವ ಕಣಗಳು (Particulate Matter) ಜೊತೆಗೆ ಸಲ್ಫರ್ ಡೈ ಆಕ್ಸೈಡ್ (SO_2) ಕಾರ್ಬನ್ ಡೈ ಆಕ್ಸೈಡ್ (CO_2), ಕಾರ್ಬನ್ ಮಾನಾಕ್ಸೈಡ್ (CO), ಡಯಾಕ್ಸಿನ್ ಮತ್ತು ಫ್ಯೂರಾನ್ಸ್ ನಂತಹ ಹಾನಿಕಾರಕ ರಾಸಾಯನಿಕಗಳು ವಾತಾವರಣದಲ್ಲಿ ಸೇರ್ಪಡೆಗೊಂಡು ಮಾನವರನ್ನೊಳಗೊಂಡಂತೆ ಸಕಲ ಜೀವರಾಶಿಗಳ ಆರೋಗ್ಯದ ಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಬೀರುವುದು ಸಂಶೋಧನೆಗಳಿಂದ ತಿಳಿದುಬಂದಿರುತ್ತದೆ.

ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ರಾಜ್ಯ ಸರ್ಕಾರವು ವಾಯು (ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮತ್ತು ನಿವಾರಣೆ) ಕಾಯ್ದೆ, 1981 ರ ಕಲಂ 19 (5) ರಡಿಯಲ್ಲಿ ತಮಗೆ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯನ್ನು ಸೇರಿದಂತೆ ರಾಜ್ಯದ ಎಲ್ಲಾ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹಾಗೂ ರಾಜ್ಯಾದ್ಯಂತ ಇರುವ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ಘಟಕಗಳಲ್ಲಿನ ತೆರೆದ ಜಾಗದಲ್ಲಿ ಮರಗಿಡಗಳ ರೆಂಬೆ ಮತ್ತು ಎಲೆಗಳೂ ಸೇರಿದಂತೆ ಯಾವುದೇ ರೀತಿಯ ಘನತ್ಯಾಜ್ಯಗಳನ್ನು ಸುಡುವುದನ್ನು ಈ ಮೂಲಕ ಸಂಪೂರ್ಣವಾಗಿ ನಿಷೇಧಿಸಿ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿದೆ.

ಈ ಅಧಿಸೂಚನೆಯ ಉಲ್ಲಂಘನೆಯನ್ನು ವಾಯು (ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮತ್ತು ನಿವಾರಣೆ) ಕಾಯ್ದೆ, 1981ರ ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು.

ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ : ಅಪಜೀ 06 ಇ ಎನ್ ಪಿ 2017 ದಿನಾಂಕ: 03–08–2017 ನ್ನು ಲಗತ್ತಿಸಿದೆ.

ಸಹಿ/
ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ

ಹಿ ಪ ಅ (ತ್ಯಾ ನಿ ಕೋ)

GOVERNMENT OF KARNATAKA

No. FEE 6 ENG 2017

Karnataka Government Secretariat,
M.S. Building,
Bangalore, Dated:03.08.2017.

NOTIFICATION

Research findings reveal that burning of solid waste including plastic in the open places especially in the urban areas releases harmful chemicals such as Sulpher Dioxide (SO_2) Carbon Dioxide (CO_2), Carbon Monoxide (CO), Dioxins and Furans in addition to lot of Particulate Matter which get into the environment and create serious health hazard on all living creatures including human beings.

The Karnataka State Pollution Control Board have submitted a proposal recommending for issue of a notification banning burning of solid waste including twigs, dry leaves and other wastes in open places of urban areas in accordance with section 19(5) of the Air (Prevention and Control of Pollution) Act, 1981 to prevent its ill-effect on the health of general public as concentration of the Particulate Matter is increasing in the urban areas because of burning of solid waste in open places.

K.S.P.C.B.

Considering the recommendation made by the Karnataka State Pollution Control Board and in exercise of the powers conferred under section 19(5) of the Air (Prevention and Control of Pollution) Act, 1981, the State Government hereby impose a complete ban on burning of solid wastes of any kind including twigs and leaves of plants in open places within the jurisdiction of all urban local bodies including Bruhat Bengaluru Mahanagara Palike and in solid waste landfill sites throughout the State.

The competent authorities shall deal with violation of this notification if any, as violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981.

By Order & in the name of the
Governor of Karnataka,

(H.C. Rajendra Kumar)
Under Secretary to Government (I/c),
(Ecology and Environment)
Forest, Ecology and Environment Department

To:

The Compiler, Karnataka State Gazette – with a request to publish in the next issue and arrange to furnish 200 copies to this Department.

..2

Copy to:

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2. All the Additional Chief Secretaries and Principal Secretary/Secretaries to Government.
3. The Member Secretary, Karnataka State Pollution Control Board, "Parisara Bhavana, Church Street, Bengaluru - 560001.
4. The Commissioner, Bruhath Bengaluru Mahanagara Palike, N.R. Square, Bengaluru.
5. The Director, Directorate of Muncipal Administration, Bengaluru.
6. The Deputy Commissioners of all districts.
7. The Chief Executive Officers of Zilla Panchayats of all districts
8. The Commissioners/Chief Officers of all urban local bodies.
9. The P.S. to the Chief Secretary to Government, Vidhana Soudha Bengaluru.
10. PS to Hon'ble Minister for Forest, Ecology and Environment, Vidhana Soudha, Bengaluru.
11. PS to Additional Chief Secretary to Government, Forest, Ecology and Environment Department, M. S. Building, Bengaluru.
12. Senior PS to Secretary to Government (Ecology & Environment), Forest, Ecology and Environment Department, M. S. Building, Bengaluru.
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ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ: ಅಪಚೀ 06 ಇಎನ್‌ಜಿ 2017

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ,
ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ:03.08.2017.

ಅಧಿಸೂಚನೆ

ತೆರೆದ ಜಾಗದಲ್ಲಿ ಅದರಲ್ಲೂ ನಗರಪ್ರದೇಶದಲ್ಲಿ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯವೂ ಸೇರಿದಂತೆ ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ಸುಡುವುದರಿಂದ ಅಪಾರ ಪ್ರಮಾಣದ ತೇಲಾಡುವ ಕಣಗಳು (Particulate Matter) ಜೊತೆಗೆ, ಸಲ್ಫರ್ ಡೈ ಆಕ್ಸೈಡ್ (SO_2), ಕಾರ್ಬನ್ ಡೈ ಆಕ್ಸೈಡ್(CO_2), ಕಾರ್ಬನ್ ಮಾನಾಕ್ಸೈಡ್ (CO), ಡಯಾಕ್ಸಿನ್ಸ್ ಮತ್ತು ಫ್ಯೂರಾನ್ಸ್ ನಂತಹ ಹಾನಿಕಾರಕ ರಾಸಾಯನಿಕಗಳು ವಾತಾವರಣದಲ್ಲಿ ಸೇರ್ಪಡೆಗೊಂಡು ಮಾನವರನ್ನೊಳಗೊಂಡಂತೆ ಸಕಲ ಜೀವರಾಶಿಗಳ ಆರೋಗ್ಯದ ಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಬೀರುವುದು ಸಂಶೋಧನೆಗಳಿಂದ ತಿಳಿದುಬರುತ್ತದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ಈ ಸಂಬಂಧ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಿ, ನಗರಪ್ರದೇಶಗಳಲ್ಲಿ ಘನತ್ಯಾಜ್ಯ, ಒಣಗಿದ ಮರಗಿಡಗಳ ರೆಂಬೆ ಮತ್ತು ಎಲೆಗಳು ಹಾಗೂ ಇತರೆ ತ್ಯಾಜ್ಯವಸ್ತುಗಳನ್ನು ತೆರೆದ ಜಾಗದಲ್ಲಿ ಸುಡುವುದರಿಂದ ಗಾಳಿಯಲ್ಲಿ ತೇಲಾಡುವ ಕಣಗಳ ಸಾಂದ್ರತೆ ಹೆಚ್ಚಾಗುತ್ತಿದ್ದು, ಇದರಿಂದ ಜನಸಾಮಾನ್ಯರ ಆರೋಗ್ಯದ ಮೇಲೆ ಉಂಟಾಗುವ ದುಷ್ಪರಿಣಾಮಗಳನ್ನು ತಪ್ಪಿಸಲು, ವಾಯು (ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮತ್ತು ನಿವಾರಣೆ) ಕಾಯ್ದೆ, 1981 ರ ಕಲಂ 19 (5)ರ ಅನುಸಾರ ನಗರ ಪ್ರದೇಶಗಳ ತೆರೆದ ಜಾಗದಲ್ಲಿ ತ್ಯಾಜ್ಯಗಳನ್ನು ಸುಡುವುದನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ನಿಷೇಧಿಸಿ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸುವಂತೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿರುತ್ತದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಪರಿಗಣಿಸಿ, ರಾಜ್ಯ ಸರ್ಕಾರವು ವಾಯು (ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮತ್ತು ನಿವಾರಣೆ) ಕಾಯ್ದೆ, 1981 ರ ಕಲಂ 19(5)ರ ಅಡಿಯಲ್ಲಿ ತಮಗೆ ಪ್ರದತ್ತವಾಗಿರುವ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯನ್ನು ಸೇರಿದಂತೆ ರಾಜ್ಯದ ಎಲ್ಲಾ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹಾಗೂ ರಾಜ್ಯಾದ್ಯಂತ ಇರುವ ಘನತ್ಯಾಜ್ಯ ಭೂಭರ್ತಿ ಘಟಕಗಳಲ್ಲಿನ ತೆರೆದ ಜಾಗದಲ್ಲಿ ಮರಗಿಡಗಳ ರೆಂಬೆ ಮತ್ತು ಎಲೆಗಳೂ ಸೇರಿದಂತೆ ಯಾವುದೇ ರೀತಿಯ ಘನತ್ಯಾಜ್ಯಗಳನ್ನು ಸುಡುವುದನ್ನು ಈ ಮೂಲಕ ಸಂಪೂರ್ಣವಾಗಿ ನಿಷೇಧಿಸಿದೆ.

ಈ ಅಧಿಸೂಚನೆಯ ಉಲ್ಲಂಘನೆಯನ್ನು ವಾಯು (ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮತ್ತು ನಿವಾರಣೆ) ಕಾಯ್ದೆ, 1981ರ ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸತಕ್ಕದ್ದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ

(ಹೆಚ್.ಸಿ. ರಾಜೇಂದ್ರ ಕುಮಾರ್)
ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ (ಪ್ರ)
(ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ)
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

ಸಂಕಲನಕಾರರು, ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ – ಇವರಿಗೆ ಇಂದಿನ ಸಂಚಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಿಸಿ ಅದರ 200 ಪ್ರತಿಗಳನ್ನು ಇಲಾಖೆಯ ಉಪಯೋಗಕ್ಕಾಗಿ ಒದಗಿಸುವಂತೆ ಕೋರಿದೆ.

..2

ಪ್ರತಿಯನ್ನು:

1. ಮಹಾಲೇಖಪಾಲರು (ಕರ್ನಾಟಕ), ಬೆಂಗಳೂರು.
2. ಸರ್ಕಾರದ ಎಲ್ಲಾ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಹಾಗೂ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು/ ಕಾರ್ಯದರ್ಶಿಗಳು.
3. ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ಮಂಡಳಿ, "ಪರಿಸರ ಭವನ" 1 ರಿಂದ 5ನೇ ಮಹಡಿ, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-560 001.
4. ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ.
5. ನಿರ್ದೇಶಕರು, ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು.
6. ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು.
7. ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಮುಖ್ಯ ಕಾರ್ಯ ನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು.
8. ಎಲ್ಲಾ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಆಯುಕ್ತರು/ಮುಖ್ಯಾಧಿಕಾರಿಗಳು.
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10. ಮಾನ್ಯ ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಸಚಿವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
11. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ ಇವರ ಹಿರಿಯ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ
12. ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು (ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ), ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ ಇವರ ಹಿರಿಯ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ.
13. ಹೆಚ್ಚುವರಿ ಪ್ರತಿಗಳು / ಶಾಖಾ ರಕ್ಷಾ ಕಡತಕ್ಕೆ. .

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ANNEXURE-2

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board
"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

4014

DIRECTIONS UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 READ WITH RULE 20(A) OF KARNATAKA AIR (PREVENTION AND CONTROL OF POLLUTION) RULES, 1983.

Sub: Prevention and Control of Air Pollution and improvement of Ambient Air quality – Reg.

Ref: 1) Provisions of the Air (Prevention and Control of Pollution) Act, 1981
2) Proceedings of the VC held on 1-9-2020 under the chairmanship of Chief Secretary, GoK.
3) Letter No.CoA/PRS/draft/13029/2020-21, Dated:3-9-2020 of The Commissioner of Agriculture.
4) Proceedings of the 2nd Meeting held under the Chairmanship of Chief Secretary, GOK on 19-10-2020.

PREAMBLE:

The Karnataka State Pollution Control Board is monitoring the air quality in the State by establishing 31 continuous ambient air quality monitoring stations (CAAQMS) and 39 manual stations. The Central Pollution Control Board has declared 122 cities in the country as non-attainment cities from the point of air quality. In Karnataka there are 4 non-attainment cities namely; Bangalore, Hubli-Dharwad, Kalaburagi and Davangere.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi in original Application No. 681/2018, Dated:08.10.2018 has issued various directions regarding improving of air quality in Non attainment cities in the country. In this regard, Action plan has been prepared and got approved from CPCB to mitigate Air Pollution.

Further, during the meeting held under the Chairmanship of Chief Secretary, regarding the implementation of Hon'ble NGT order dated:21-8-2020 vide reference (2) & (4) Action plan submitted by the Agriculture Department for controlling

stubble burning in Karnataka was discussed and decision was taken to issue directions to execute the Action plan on control of stubble burning prepared by the Agriculture Department of the action plan is broadly covers the following:

1) Control of Paddy/Wheat stubble burning
   a) By utilization of stubble
   b) By retaining the stubble in Rice fallows
2) Control of Sugarcane thrash burning.

Hence as a preventive measure and anticipating the impact of stubble burning on ambient air in the future days, the Board hereby issues further directions. Hence, the order thereof:

ORDER

In exercise of the powers conferred under section 31(a) of the Air (Prevention and Control of Pollution) Act, 1981 read with 20(A) of the Karnataka Air (Prevention and Control of Pollution) Rules, 1983, the KSPCB hereby directs to implement the action plan submitted by the Commissioner, Agriculture Department in toto and to create mass awareness among farmers in the State about the impact of stubble burning on air quality and to convert the stubble into useful by-product i.e manure, etc.

The Agriculture Department shall also submit the compliance report periodically to KSPCB.

For and on behalf of the
Karnataka State Pollution Control Board
Sd/-
CHAIRMAN.

To,
The Commissioner,
Department of Agriculture,
Seshadri Road,
BENGALURU-01.

Copy submitted to:

1) The Chief Secretary, GoK, Vidhana Soudha, Bengaluru for kind information.
2) The Principal Secretary to Government, Ecology and Environment Department, M.S Building for information.
3) The Secretary to Government, Agriculture Department, M.S Building for information.
4) The Secretary to Government, Horticulture Department, M.S Building for information.

MEMBER SECRETARY.

ANNEXURE-3

Office of the
National Green Tribunal - SLC
(Constituted as per Hon'ble NGT,
Principal Bench, New Delhi, Order O.A.
No. 606/2018, Dated 16-01-2019)

49, Parisara Bhavan
2nd Floor, Church Street
Bengaluru - 560 001.
Tel : 080-25589112/113
Extn.: 603
Email : ngt.slc2019@gmail.com
Website : www.kspcb.nic.in/NGT

No. PCB/031/C&D/2016/2020-21/ 5392 **Date:** 25 FEB 2021

PROCEEDINGS OF THE MEETING HELD REGARDING IMPLEMENTATION OF CONSTRUCTION AND DEMOLITION WASTE MANAGEMENT RULES, 2016 UNDER THE CHAIRMANSHIP OF THE HON'BLE JUSTICE SUBHASH B ADI, CHAIRMAN, NGT-SLC ON 08.02.2021 IN THE 3rd FLOOR, MEETING HALL, KSPCB, NO 49, PARISARA BHAVAN,CHURCH STREET, BANGALORE.

PRESIDING OFFICER	:	Hon'ble Subhash B. Adi Chairperson, NGT-SLC
BOARD OFFICERS PRESENT	:	1. Sri Srinivasulu, IFS, Member Secretary, KSPCB 2. Sri. M. G. Yathish, SEO, WMC, Head Office 3. Sri. M.S. Natesh, EO, WMC, Head Office 4. Smt. Pallavi. H.V, DEO, WMC, Head Office
OTHER OFFICERS PRESENT	:	List enclosed as Annexure-1

****

Hon'ble Justice Subhash B Adi, Chairperson, NGT-SLC briefed the provisions and definitions of the Construction and Demolition Waste Management Rules, 2016 to all the Officers present in the meeting and explained the lacunas in implementation of C & D Waste Management Rules, 2016.

The Chairperson asked the representatives of CREDAI to inform about the action taken in handling and management of C & D Waste generated from their infrastructural projects. Sri. Anil Nayak, CEO, CREDAI present in the meeting informed that CREDAI has its members engaged in infrastructure projects, the members are responsible for the management of C & D waste.

Go Green ! Save Earth !! If not today !!! Then never tomorrow !!!!

25/2/21

The Chairperson explained the definition of "**Occupier**" as defined in Rule 3 of C & D Waste Management Rules, 2016 and the "**Duties of waste generator**" as defined in Rule 4 of the said Rules. He also explained the provisions of the rules that, Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall segregate the waste into four streams such as concrete, soil, steel, wood and plastics, bricks and mortar and shall submit waste management plan and get appropriate approvals from the local authority before starting construction or demolition or remodeling work and keep the concerned authorities informed regarding the relevant activities from the planning stage to the implementation stage and this should be on project to project basis. He directed CREDAI to prepare C & D Waste Management Plan and submit it to concerned local authority before demolition and commencement of any new project. He also informed that as per the provisions of the Rules, for any violation there is a penal provision which includes the imprisonment of 5 to 7 years, if the violation continues.

The Chairperson expressed his displeasure that, no progress has happened since a year, even after meetings and awareness conducted with the stakeholders. He also directed that for any further lapses, action will be initiated against such violators.

Sri. Randeep, Special Commissioner, BBMP informed that except BMRCL, no other departments have submitted the C & D Waste Management Plan to BBMP. He explained that during cross check of license approval to one of the new large infrastructural project, it was noticed that the project authorities are not submitting the C & D waste management plan and now it has been made mandatory that license for building construction will not be approved unless C & D Waste Management Plan is submitted.

The Chairperson opined that all ULB's should mandate for submission of C & D Waste Management plan at the time of building plan approval and issuance of license, but it is regretted to inform that ULB's including BBMP is not taking action for littering and unscientific dumping of C & D Waste and revenue generation to ULB. The Special Commissioner, BBMP informed that BBMP has issued Public notice in newspapers and has notified fixation of fees.

The Chairperson asked BIAL authorities about the C & D waste management plan, Sri. Premanand. R. Shetty, BIAL submitted that after the last meeting C & D waste management plan has been submitted to KSPCB and concerned ULB. Also, about 40 MT of C & D waste has been disposed to M/s. Rock Crystals for processing. The Chairperson asked

the authorities whether the waste management submitted by them has been approved by the local body and without approval, how it is being disposed Also he explained that it is not that any quantity disposed, the quantity disposed to processing should be proportionate to generation and the quantum of work done. The Chairperson directed to call the concerned village panchayath within whose jurisdiction BIAL comes.

The Chairperson called representative of M/s. Rock Crystals as to the quantity of C & D Waste it has received from BIAL and other projects. Sri. Rajesh. K, M/s. Rock Crystals submitted that 16 Waste Management Plans, out of which 7 to 8 contractors are disposing waste to their processing site, out of which major quantity is asphalt waste, which has to be recycled and utilized by the generator, which is currently not being done. No waste has been received from BMRCL, when it was directed to dispose the same as per Rules, during previous meeting.

The Chairperson addressed BESCOM to explain about the action taken for C & D waste management generated during excavation work carried out for laying of electric lines. Sri. Rajesh Gowda, Managing Director of BESCOM informed that around 680 crore have been paid to BBMP for underground drilling work, which will be done on contract basis.

The Chairperson informed that any drilling, excavation carried out by any authorities like BESCOM, BWSSB, KUWSSB, BDA, KHB etc which generates debris and are covered under the definition of "Waste generator" and need to submit C & D Waste management plan and get approved by the concerned ULB. Even if the quantity is lesser than that defined in the Rules, the same has to be reported to ULB. Even though these works are done on contract basis and contractors are not doing their roles, it is the responsibility of authorities for the implementation of the Rules. The Chairperson also suggested incorporating clause in the tender notification, for submission of C & D waste management plan and to get approval from concerned ULB's before commencement of any infrastructure project.

The Chairperson also said that BDA is also one of the major waste generator and asked authorities of BDA about the action taken by them. Dr. H. R. Shantharajanna, representing BDA informed that preparation for waste management plan is in progress and will be shortly submitted to BBMP for approval.

The Chairperson informed that, the issue is already long pending and for any delay in implementation, it will be recommended to KSPCB for initiation of action under the relevant provisions of the actions said Rules. He also observed that, there is no co-ordination between

Smart city authorities' and ULB's other than Bangalore, debris is being dumped along the roads without proper management.

The Managing Director, BESCOM submitted that necessary directions has to be issued to all local ULB's for mandating waste management plan and for identification and establishment of processing site at all ULB levels.

The Special Commissioner, BBMP informed that area has been allotted at BBMP level and processing facility of 1400 TPD has already been established and operating. All the authorities can make use of the processing facility for proper channelizing of the C & D Waste.

The Chairperson directed BBMP to issue detailed direction required as specific news within one month regarding the submission of C & D waste management plan before any commencement of infrastructural projects and to incorporate the condition for approval of application for building plan and only after the submission of C & D waste management plan. The plan be sanctioned for construction.

Further, the Chairperson addressed representatives from PWD about action taken in implementation of said Rules. Sri. Shantha Kumar, Add. Secretary of PWD submitted Karnataka PWD Code hand book and informed that management of waste has been defined in the said hand book. The Chairperson said that these code books is meant for implementation of PWD and tender purpose but not for the implementation of C & D Waste management Rules and directed to submit waste management plan as per the said Rules and issue detailed directions to the service provider.

The Chairperson issued following directions to the authorities present in the meeting;

1. KSPCB to schedule the meeting on Feb 12th and address letter to all the concerned departments, who have failed to attend the meeting.
2. BBMP to issue detailed direction as specific news regarding mandating the submission of C & D waste management plan before any commencement of infrastructural projects and to incorporate condition to approve application of approval of building plan and only after the submission of C & D waste management plan. The sanction of the plan for construction be considered.
3. UDD to submit action plan for notifying area for C & D waste processing site at ULB levels or at suitable place depending on the quantity of C & D Waste of C & D Waste generation.

4. CREDAI to get list of builders/ members and mandate them to propose C & D Waste Management plan.

5. M/s. Rock Crystals to submit quantity of waste received till date, processed and recycled.

6. BESCOM to initiate necessary action for implementation of C & D Waste Management Rules.

The Chairperson instructed all the departments to initiate action on the above discussed issues and submit the action taken by the next meeting to be scheduled in 1st week of March 2021.

The meeting ended with thanks to chair.

Sd/-
Hon'ble Justice Subhash. B. Adi
Chairperson, NGT- SLC.

To,

1. The Commissioner, BBMP, Hudson Circle, Bangalore.
2. The Special Commissioner (Solid waste management), BBMP, Bangalore.
3. The Managing Director, BMRCL, Bangalore.
4. The Managing Director, KUWS & DB, Bangalore.
5. The Managing Director, BWSSB, Bangalore.
6. The Commissioner, Bangalore Development Authority, Bangalore.
7. The Additional Director General, CPWD, Kendriya Sadana, Bangalore.
8. The Secretary, PWD, Vikas Soudha, Bangalore.
9. The Managing Director, BESCOM, Baagalore.
10. The Deputy Chief Engineer, South Western Railway, Bangalore.
11. The Regional Director, CPCB, Bangalore.
12. The Commissioner, Karnataka SIum Development Board, Bangalore
13. The Vice President, BIAL, Bangalore.
14. The Commissioner, CMC, Devanahalli, Bangalore.
15. The President, CREDAI, Bangalore (Karnataka State).

National Green Tribunal State

SENIOR ENVIRONMENTAL OFFICER
Waste Management Cell
Karnataka State Pollution Control Board
Bengaluru - 560 001.

Annexure -1

Sl. No.	Name of the Officer	Designation
1	Sri. Randeep. D, IAS	Special Commissioner (SWM), BBMP
2	Sri Rajesh Gowda	Managing Director, BESCOM
	Sri Rajashekar	DGM, BESCOM
3	Sri Anil Nayak	CEO, CREDAI
4	Sri Suresh Bhandari	CEO, CREDAI
5	Sri. Basavaraj R Kabade	Senior Engineer, BBMP
6	Sri. Parameshwar N.M	Project Manager, RDW & SD
7	Sri Premanand R. Shetti,	Vice President, BIAL
8	Sri. Jayaram. A	AGM, BIAL
9	Sri. Chandra Verma	Manager, BIAL
10	Sri.Prasanna	Deputy Manager, BIAL
11	Sri. H.R. Mahadev,	Commissioner, BDA
12	Dr. H.R. Shantharajanna,	Engineer Member, BDA
13	Sri.Shanthkumar,	Additional Secretary, PWD
14	Sri. Rajesh. K	Rock Crystal
15	Sri. Nagesh .H	Senior Technical Officer, U.D.D.
16	Sri. A.H. Nagaraju	Chief Officer, TMC, Devanahalli, Bangalore Rural
17	Smt. Nethravathi. V.S.	Environmental Engineer, TMC Devanahalli,
18	Sri. K. Anil Kumar	Sr. DEN- HM/SBC Division, South Western Railways
19	Sri. Niranjan K.M	EE, SWM, BBMP

ANNEXURE-4

ANNEXURE - I

List of Works under the 15th Finance Commission to BBMP Jurisdiction

Sl No.	Plan of Action as appraised	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
	a. Ambient Air Quality Monitoring and Source Apportionment Solution for Pollution Control in Bangalore including establishment of Central Control & Command Centre (CCC) for monitoring of all data associated with air quality monitoring - 15% (Rs. 44.61 crores)	Procurement and Installation of 4 CAAQMS stations and link to the Central Command & Control Centre of KSPCB/KSPCB.	197.00	197.00	394.00
		Procurement of 100 Nos Pollution Monitoring Sensors at various location in the BBMP limits i.e at Industrial areas, High Density traffic junctions, Heavy Commercial Establishment Areas etc.) with Softwares to be put up on Indian Canteens or at suitable locations	400.00	400.00	800.00
		Procurement of All Softwares required for Ambient Air Quality Monitoring including Source Apportionment Solutions for the Pollution Monitoring Sensors including Poles, Solar Panels, Batteries etc.	335.00	335.00	670.00
		Upgradation of existing Integrated Control Command Centre located at KSPCB for the Monitoring of all data associated with Air Quality Monitoring including all Hardwares with a provision for expansion for integration of other feeds pertaining to BBMP and integrate with BBMP apps and O&M and AMC with for 10 years post Warranty period along with other related Hardwares and Softwares	450.00	450.00	900.00
		Procurement of Outdoor Display Systems (Minimum qty 25) for Citizen education with the Analysed result from Integrated Control Command Centre along with five years O & M	255.00	255.00	510.00
		Procurement, Installation and Commissioning with Warranty for 5 Year CMC for 2 nos Smog Free Towers at a Prominent location as a Pollution Control Measure [illegible]	503.00	503.00	1006.00

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
	b. Procurement of Noise Meters for use of AI for checking of Vehicular Emissions and Procurement of Sensors to check Emissions etc., at (Rs. 8.37 Crores)	Procurement of Noise Meters for use of Artificial Intelligence for checking of Vehicular Emissions and Procurement of Sensors to check Emissions etc and results of Air Pollution levels be displayed	419.00	419.00	838.00
	TOTAL of (1)		2650.50	2650.50	5301.00
2	Procurement and Operation & Maintenance of Mechanical Street Sweeping Machines and Water Sprinkler Vehicles - 18% (Rs 50.22 crores)	Procurement of Self Propelled Street Sweeping Machines with robotic tracking System for Central Business District Areas and Inner Ring Roads Sub Arterial Roads in BBMP Limits including Two Years Operation and Maintenance	1000.00	1000.00	2000.00
		Procurement of Track Mounted Street Sweeping Machines with robotic tracking System for Major Arterial Roads and Ring Roads in BBMP Limits including Two Years Operation and Maintenance	1250.00	1250.00	2500.00
		Procurement of Water Sprinkler System Vehicles with robotic tracking system to tackle the pollution caused due to Suspended Particulate Matter (SPM) including Two year Operation and Maintenance	261.00	261.00	522
	TOTAL of (2)		2511.00	2511.00	5022.00
3	Monitoring and Surveillance of Open area susceptible for burning of Garbage and consequent control measures including setting up of Central Command Centre for monitoring of Solid Waste Management - 8% (Rs. 22.32 Crores)	Identification of Garbage Vulnerable Points (GVPs) monitoring of Industrial areas and medical areas and Creation of Monitoring and Surveillance Grid system using Sensors and IoT devices of Open area susceptible for garbage burning and penalty Control Measures	391.00	391.00	782.00

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Set up of integrated CFC for monitoring of Solid Waste Management including Software and Hardwares required with allied facilities Applications for SWM, GPS Devices for tracking all SWM Vehicles (Primary, Secondary Transport vehicles, Street Sweeping Machines etc.)	[illegible]	[illegible]	102.00
		Conducting Survey of Waste Generation (Block Mapping) and Conducting Digital Mapping along with State of SWM Study with recommendations for all 198 wards. A. Procurement of Software for conducting above study - Rs. 50.00 lakhs.	225.00	225.00	450.00
	TOTAL of (3)		1116.00	1116.00	2232.00
4	Greening of Urban Spaces and Plantation Drive - 2% (19.51 Crores) *The Works shall include the O & M component wherein the Treated Sewage water shall be used to Maintain them for a period of One Year	Development and Beautification of Medians and shoulders to old Madurai road- Srudhali	25.00	25.00	50.00
		Development and Beautification of Median from BMC Circle to Adanda Circle	10.00	10.00	20.00
		Development and Beautification of Median from Kasthurinagar 1st and 2nd main	20.00	20.00	40.00
		Development and Beautification of [illegible] junction	10.00	10.00	20.00
		Development and Beautification of Median in front of Infant Jesus [illegible]	20.00	20.00	40.00
		Dev. Lawns of SMV 2nd stage (Behind Tolkovil Park	12.50	12.50	25.00
		Development of 5th cross, 9th Cross Main Road OMBR Layout Park	20.00	20.00	40.00
		Development Of Hasan road Coles park (Freedom Fighters Park)	20.00	20.00	40.00
		Development of Kennet Park (Behind Gandhi road Kannan park)	12.50	12.50	25.00
		[illegible] road Coles park (Main forest)	[illegible]	[illegible]	[illegible]

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Beautification of Manpura Terrace Side Road	30.00	30.00	60.00
		Beautification of Lal Bagh Lake park	22.50	22.50	45.00
		Beautification of Freedom Park	38.50	38.50	77.00
		Beautification of West of Chord Road	25.00	25.00	50.00
		Beautification of Pipeline Park	20.00	20.00	40.00
		Beautification of Park	25.00	25.00	50.00
		Beautification of Valmikinagara Park & Mysore Road Median	20.00	20.00	40.00
		Beautification of Horticulture Works at Hosakerehalli Underpass Medians in Padmanabhanagar Constituency	12.50	12.50	25.00
		Beautification and Development of Horticulture Works at Laxmen Rao Boulevard N, O, P Parts in Ward 168 Jayanagara Constituency	30.00	30.00	60.00
		Beautification & Development of Horticulture Works at Nayandahalli Medians in Vijayanagara Constituency	13.50	13.50	27.00
		Beautification & Development of Horticulture Works in Govindaraja nagara Constituency	36.50	36.50	73.00
		Beautification and Development of Horticulture Works at NGEF Park & Medians in Ward 175 BTM Layout Constituency	30.00	30.00	60.00
		Beautification and Development of Deer Park & Medians in Basavanagudi Constituency	30.00	30.00	60.00
		Beautification and Development of Horticulture Works at Kumaraswamy Park in Ward 181 Padmanabhanagar Constituency	30.00	30.00	60.00
		Beautification and Development of Madiwala Road Median in Ward 172 BTM Layout Constituency	30.00	30.00	60.00

Sl No	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Construction Of Pathway Chain Link fencing Repair And Other Civil Works In IAS Officer Colony Park Ward No-174 HSR Layout 6th Sector In Bommanahalli Zone	25.00	25.00	50.00
		Landscape development of Park and Drilling Of New Borewell at Deepak Layout Park In Ward No-194 Gottigere	15.00	15.00	30.00
		Beautification Of Parks In Ward No-184 Uttarahalli In Bommanahalli Zone	15.00	15.00	30.00
		Construction Of Pathway and Other Civil Works Parks In Ward No-184 Uttarahalli, Bommanahalli Zone	15.00	15.00	30.00
		Landscape development of Gruhalakshmi layout park, Part-3 (Sahayoka Kendra)	15.00	15.00	30.00
		Landscape development of Sunkadakatte Market park.	15.00	15.00	30.00
		Development of Babusapalya Bulevard in W No 25	100.00	100.00	200.00
		Landscape Development and maintenance of park at 3rd Layout Median	10.00	10.00	20.00
		Landscape Development and [illegible] of park Behind [illegible] Temple park.	35.00	35.00	70.00
		Landscape Development and maintenance of median near MCHS Bellary Gate	10.00	10.00	20.00
		Landscape Development and maintenance of Medians near Sarjapur Road	10.00	10.00	20.00
		Landscape Development and maintenance of Boulevards Near Parvathana Apartment	35.00	35.00	70.00
		Landscape Development and maintenance of Dr.Rajkumar Park Ward No 16 Zone of Bangalore-Goa Road Median	20.00	20.00	40.00

Sl No	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Landscape Development and maintenance of Laggere bridge to Kempegowda layout BWSSB pipe line bridge, Road Median	25.00	25.00	50.00
		Landscape Development and maintenance of Kempegowda layout BWSSB pipe line bridge to Sunkenahalli, Road Median	25.00	25.00	50.00
		Landscape Development and maintenance of Sunkenahalli bridge to Nagarabhavi 1st Stage bridge, Road Median	30.00	30.00	60.00
	TOTAL of (4)		976.50	976.50	1953.00
5	Filling up of Potholes and rectifying Road Cuttings - 7% (Rs. 19.53 Crores)	Providing micro surfacing of Bellary road from Hebbal flyover to Windsor Manor under bridge	100.00	100.00	200.00
		Providing micro surfacing of Bad reaches as identified by Traffic Police Department in Bengaluru city	150.00	150.00	300.00
		Providing micro surfacing of worn out surface of roads in South zone	200.00	200.00	400.00
		Providing micro surfacing of worn out surface of roads in West zone	100.00	100.00	200.00
		Providing micro surfacing of worn out surface of roads in East zone	100.00	100.00	200.00
		Procurement of Asphalt Mixes from BBMP Batch mix plant for Filling up of Potholes, Asphalting of Bad reaches, Rectification of road cut portion and water leakage pipes	326.50	326.50	653.00
	TOTAL of (5)		976.50	976.50	1953.00
6	IEC Activities & Capacity Building for Air Quality Monitoring -	Conducting of Information Exchange, Capacity Building and Educating its Citizens in order to bring down the levels of Pollution levels in line with guidelines and policies issued by KSPCB/CPCB	200.00	200.00	400.00

S.No.	Plan of Action as Approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Conduct workshops on Emission Inventories, Projections and Scenarios. Further, conduct Scenario development, emission reductions, identify target. Conduct other convention programmes, creation and reporting of emission inventories. Organise High Level events to raise the awareness in decision makers in the Government and DPCC in respect of effects of Air Pollution and Benefits of LRTAP Convention and its Protocols	250.00	250.00	500.00
		Publication of Communication Materials, News Articles to promote LRTAP Convention and its capacity building activities	225.00	225.00	450.00
		Creation of Awareness about importance of air quality to public through audios, videos, radio programmes with support of celebrities.	22.50	22.50	45.00
	TOTAL of (6)		697.50	697.50	1395.00
7	**Traffic Engineering Measures:** * The selection of Roads/ Bus Bays/ Footpaths etc., should be such that the density of air improves once these interventions are done - 15% (Rs. 50.22 Crores)				
	a. Lane Discipline Measures	Providing Thermoplastic Paint for Rumbler strips, Lane marking, Direction Markings, HRPC, Humps, Painting of medians and Kerb Stones, HRPC and other road safety furniture as per Traffic Police requests in arterial and sub arterial roads pertain to 3 zones (East, Dasserahalli, Yelahanka)	250.00	350.00	700.00
		Providing Thermoplastic Paint for Rumbler strips, Lane marking, Direction Markings, HRPC, Humps, Painting of medians and Kerb Stones, HRPC and other road safety furniture as per Traffic Police requests in arterial and sub arterial roads pertain to 4 zones (R [illegible] Zones)	250.00	250.00	500.00

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Providing Thermoplastic Painting for Sumbler strips, Lane marking, Junction Markings, HRPC Humps, Painting of medians and Kerb Stones, HRPC and other road safety furniture as per Traffic Police request in arterial and sub arterial roads portion in Mahadevpura zone	250.00	250.00	500.00
	b. Bus Bays	Construction of Bus Bays in BBMP Limits	211.00	211.00	422.00
	c. Creation of Tender sure Roads by focusing on creating better facilities for pedestrians	Creation of Tender sure Roads by focusing on creating better facilities for pedestrians	1250.00	1250.00	2500.00
	d. Paving and Maintenance of Pedestrian pathways and footpaths	Developments of footpath and allied works in Arterial and sub arterial Roads	200.00	200.00	400.00
	TOTAL of (7)		**2511.00**	**2511.00**	**5022.00**
8	Water Fountains (Using Treated Water) at Traffic Junctions - 10% (Rs. 27.90 Crores) * The Works shall include the O & M component for a period of Two Years	Construction of Water fountain around Kempegowda tower infront of Cubbon Park and BBMP Head office at NR Square to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in and around Hudson circle and KR circle to reduce air pollution in BBMP limits.	50.00	50.00	100.00
		Construction of Water fountain infront of Vidhansoudha, LH circle Balekundri circle, basaveshwara circle and Raichowk circle to reduce air pollution in BBMP limits.	125.00	125.00	250.00
		Construction of Water fountain in Anil Kumble circle, Brigade road and Mayo Hall junction to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in and Town Hall junction & SJP Road junction to reduce air pollution in BBMP limits.	50.00	50.00	100.00
		Construction of Water fountain in Mysore Sandal Soap factory junction and Cross Maramma Temple junction to reduce air pollution in BBMP limits.	70.00	70.00	140.00

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Construction of Water fountain in Jayadeva Flyover Tumkur Road, Chord Road-Basaveshwaranagar main road, Vijayanagara Bus stand circle, Magadi road Toll Gate junction to reduce air pollution in BBMP limits	75.00	75.00	150.00
		Construction of Water fountain in KR Market -Makkalakoota circle, Ashoka Pillar Junction and in Madhavi Park circle to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in Sripandava Halli (Magadi road & ORR) circle, Sumanahalli Junction circle, Gangamma Palya Junction and BEL junction to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in Chord Road-Basaveshwaranagar main road, Vijayanagara Bus stand circle, Magadi road Toll Gate junction to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in BHEL junction, Mysore road Junction, Nayandahalli junction and in Banashankari Temple junction to reduce air pollution in BBMP limits.	75.00	75.00	150.00
		Construction of Water fountain in Trinity circle junction and Hosur Road junction to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in Bommanahalli KR Puram junction and Hebbal junction to reduce air pollution in BBMP limits.	75.00	75.00	150.00
		Construction of Water fountain in Trinity circle to reduce air pollution in BBMP limits.	50.00	50.00	100.00

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Construction of Water fountain at Jnanabharathi Junction at Mysore road and Jayanna Circle at Kanchenahalli road to reduce air pollution in BBMP limits.	25.00	25.00	50.00
		Construction of Water fountain at Gottahalli Circle Junction, Bellary road and Windsor Manor Junction to reduce air pollution in BBMP limits.	50.00	50.00	100.00
		Construction of Water fountain at Domlur Junction, Minsk Square Junction, Sarjapur Das Junction and Kormale Hotel Junction to reduce air pollution in BBMP limits.	100.00	100.00	200.00
	TOTAL of (8)		1395.00	1395.00	2790.00
9	C & D waste removal from public spaces and enforcement to check C&D waste related pollution - 8% (Rs. 22.32 Crores)	Identification of Public places for C&D Removal and then its safe disposal as per rules with C&D Waste Collection Vehicles fitted with GPS	500.00	500.00	1000.00
		Establishment of Monitoring Mechanism for end-to-end tracking, way bridge mechanism and digital monitoring to Enforce checks related to C&D waste disposal and the pollution caused along with an O&M Collection and Transportation Service Provider	616.00	616.00	1232.00
	TOTAL of (9)		1116.00	1116.00	2232.00
	GRAND TOTAL		13950.00	13950.00	27900.00

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.keralapcb@gov.in FAX: 0471 – 2318134, 2318152 web: www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE4/NGT/O.A. 283/2020 Date: 20/01/2021

From

The Member Secretary

To

Sri.S.K. Gupta
AD & Divisional Head
IPC-IV & V Division
CPCB, Parivesh Bhavan,
East Arjun Nagar
Delhi- 110 032

Sub: Compliance with respect to the Hon'ble NGT order dated 03/12/2020 in the matter of O.A. No. 283/2020 Reg.

Ref: 1.Order dated 03/12/2020 in O.A No. 283/2020 before the Hon'ble NGT (PB)
2. Your e-mail dated 07/01/2021 (enclosing letter no. AQM/NGT/2020-21 dated 05/01/2021).

Sir,

Kind attention is invited to the subject cited. As per the above mentioned NGT order, it is directed to take necessary steps to mitigate the impact of dust pollution arising out of dry sweeping of roads in metro cities, particularly in NCR States where air quality levels are non- compliant and cities with "poor" and above air quality. It may be kindly noted that State of Kerala neither encompasses cites in NCR nor has cities with air quality "poor" and above. In this context, it is requested to inform whether Board should take actions as per the NGT order.

Yours faithfully,

MEMBER SECRETARY

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: http://megspcb.gov.in

No.MSPCB/LEGAL-286/2021/2020-'21/18 Dated 24th March, 2021

To,

P.K. Gupta,
DH, AQM,
Central Pollution Control Board,
MoEF, Parivesh Bhavan,
East Arjun Nagar, Delhi – 110032.
Email: pkgupta.cpcb@nic.in

Subject: Compliance w.r.t. Hon'ble NGT (PB) O.A. 283/2020 order dated 3rd December, 2020 regarding prevention of dust generation, biomass & waste burning and regulating construction and demolition waste activities.

Ref: AQM/NGT/2020-21/4698 Dt. 5th January, 2021

Sir,

With reference to the above, enclosed please find herewith Compliance Report by the Meghalaya State Pollution Control Board to the direction in order dated 03.12.2020.

This is for your kind information & necessary action.

Enclosed: As stated

Yours faithfully

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Memo. No.MSPCB/LEGAL-286/2021/2020-'21/ Dated ___ March, 2021

Copy to:

- The Secretary to the Government of Meghalaya, Forests & Environment Department for favour of information. (This has reference to your letter No.FOR/CC/18/2020/15 Dt. 12.02.2021)

MEMBER SECRETARY

COMPLIANCE REORT W.R.T. HON'BLE NGT ORDER DT. 03.12.2020
IN O.A.NO. 283/2020
R.S.VIRK VERSUS CENTRAL POLLUTION CONTROL BOARD

[MEGHALAYA STATE POLLUTION CONTROL BOARD (MSPCB)]

Directions :

- Sprinkling of water before sweeping of roads, using treated water from STPs.
- Planting of grass/raising small herbs and shrubs on the sides of the pavements/roads shoulders and on open dusty areas on the sides of the pavements/right of way.
- Pavements are to be appropriately covered so as to prevent generation of dust.
- To stop burning of biomass/waste.

Action Taken by Meghalaya State Pollution Control Board:

The Meghalaya State Pollution Control Board vide letter No. MPCB/CL-80/2020-2021/19 dtd. 23.02.2021 has made a request to concerned Departments of Ri-Bhoi District to cause necessary actions in the Non-Attainment city (Byrnihat Town including EPIP industrial area) and to submit action taken report to the office of Meghalaya State Pollution Control Board at the earliest. (copy enclosed)

MEMBER SECRETARY
Meghalaya State Pollution Control Board

(9)

O.A. No.283/2020 dated 03.12.2020 in the matter of R.S.Virk Versus Central Pollution Control Board versus Ministry of Environment, Forest & Climate Change & Ors.

Sl.No.	Direction dated 03.12.2020	Action Taken
1.	The Meghalaya State Pollution Control Board is to monitor the compliance as under: Necessary steps taken in the Non-Attainment city (Byrnihat Town including EPIP industrial area, Ri Bhoi District, Meghalaya) as follows : a) Sprinkling of water before sweeping of roads, using treated water from STPs. b) Planting of grass/raising small herbs and shrubs on the sides of the pavements/roads shoulders and on open dusty areas on the sides of the pavements/right of way. c) Pavements are to be appropriately covered so as to prevent generation of dust. d) To stop burning of biomass/waste.	1. The Board vide lt.No. MPCB/CL-80/2020-2021/19 dtd. 23.02.2021, has made a request to concerned Deptt.Ri Bhoi District to cause necessary actions in the Non-Attainment city (Byrnihat Town including EPIP industrial area and submit the action taken report to the office of MSPCB at the earliest (copy enclosed)..

Senior Scientist
MSPCB, Shillong

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: http://megspcb.gov.in

mspcb

No.MPCB/CL-90/2020-2021/ 19 Dated Shillong the 23rd February, 2021

To,

1. The Deputy Commissioner, Nongpoh, Ri Bhoi District, Nongpoh
2. The Superintendent of Police, Ri-Bhoi District, Nongpoh
3. The DFO (SF), Ri-Bhoi District, Nongpoh
4. The District Transport Officer, Ri-Bhoi District, Nongpoh
5. The District Agriculture Officer, Ri-Bhoi District, Nongpoh
6. The District Horticulture Officer, Ri-Bhoi District, Nongpoh
7. The Asstt. Executive Engineer, PWD (R), Ri-Bhoi District, Nongpoh
8. The Asstt. Engineer, Urban Affairs, Ri-Bhoi District, Nongpoh
9. Shri D.D. Nongmalieh, Asstt. General Manager, MIDC Ltd. Shillong
10. The Managing Director, M/S Maithan Alloys (P) Ltd, EPIP, Byrnihat , Representative from Industrial Unit, Byrnihat

Sub: Hon'ble NGT's directions in O.A.No.283/2020 dated 03.12.2020 – reg.

Sir/Madam,

With reference to the subject cited above, this is to inform that as per the Directions vide Sl.No. 6, 7 & 8 of the Order dated 03.12.2020 in O.A.No.283/2020 (copy enclosed), the Concerned Deptt. should take necessary steps in the Non-Attainment city (Byrnihat Town including EPIP industrial area, Ri Bhoi District, Meghalaya) as follows :

1. To ensure sprinkling of water before sweeping of roads, using treated water from STPs.
2. Planting of grass/raising small herbs and shrubs on the sides of the pavements/roads shoulders and on open dusty areas on the sides of the pavements/right of way.
3. Pavements are to be appropriately covered so as to prevent generation of dust.
4. To stop burning of biomass/waste.

The action taken report is to be submitted at the earliest to the office of MSPCB for onward submission to the Central Pollution Control Board.

Enclo: as stated

A/C

Yours faithfully

MEMBER SECRETARY
MSPCB, SHILLONG

Contact details: Email:megspcb@rediffmail.com; Telephone Numbers : Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Laboratory-2521726; Administration-2520073; Telefax-2521764

Item No. 8 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 283/2020

R.S. Virk Applicant

Versus

Central Pollution Control Board Respondent(s)

Date of hearing: 03.12.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

ORDER

1. This application seeks remedial action to mitigate the impact of dust pollution arising out of dry sweeping of roads in metro cities. According to the applicant, dust pollution contributes to about 43% of the air pollution. Suggestion is that dust suppressant should be used alongwith water as a remedial measure.

2. In *M.C. Mehta vs. Union of India & Ors., (2020) 7 SCC 573*, following direction was issued:

> " *xxx xxx xxx*
> *20. For taking care of the road dust* ***let water sprinklers/dust suppressors be used on the roads. An IIT expert suggested about the appropriate water pressure for the sprinklers. At what pressure water should be sprinkled so as to reduce the pollution and dust so that it does not add to the pollution. Let the Corporations act on advice of the expert of the IIT. Such roads where traffic congestion is more, let traffic plan be also prepared in such a manner so that there is no extra burden on a particular road so that traffic congestion is taken care of. It is for the concerned traffic authorities to take immediate steps in this regard."***

3. The issue of vacuum cleaning of roads has been considered by the Hon'ble Supreme Court in *M.C. Mehta vs. Union of India, (2016) 4 SCC 269*, at page 281 as follows:

> " *xxx* *xxx* *xxx*
>
> ***13. We, accordingly, direct the Government of NCT of Delhi to take immediate steps for repair of pavements and make pavements wherever the same are missing and also to take immediate steps for procurement of the requisite vacuum cleaning vehicles for use on Delhi roads expeditiously but not later than 1-4-2016."***

4. We note that as per 'Air Quality Monitoring Emission Inventory & Source Apportionment Studies' for Delhi conducted by the NEERI, Nagpur in December, 2018, dust pollution was noted to be one of the contributors to the air pollution of Delhi. The contribution of road dust was found to be 52.5% to PM_{10} emissions. The sources of dust pollution are wind blown, natural dust, road dust, re-suspension, construction dust and particles generated from combustion sources. It was observed that the dust components can be controlled.

5. We also note that in the Graded Response Action Plan (GRAP) for Delhi and NCR prepared by the CPCB, there is a provision for **"increase frequency of mechanized cleaning of road and sprinkling of water on roads. Identify road stretches with high dust generation"** by Municipal Corporations, PWD and NHAI when the air quality is 'severe'. There is also a study of "Source Apportionment of $PM_{2.5}$ & PM_{10} Concentrations of Delhi NCR for Identification of Major Sources" by the Automotive Research Association of India (ARAI) and The Energy and Resources Institute (TERI) in August, 2018 noting as follows:

"4.1 PM_{10}

Seasonal variation of PM10 shows higher contribution of dusty sources in summer (38%–42%) as compared to winter in Delhi-city as well as NCR Towns. This can be attributed to dry conditions and higher wind velocities resulting in entrainment of dust. However, contribution of dusty sources (e.g. road, construction and soil dust) was also significant in winter season (23%–31%). contribution of vehicles to PM10 was slightly higher in winter (17%–18%) in Delhi-city and NCR Towns than in summer (15%–16%)."

6. This Tribunal has been considering remedial action for control of air pollution in 122 Non-Attainment Cities (NACs) in the country in *OA 681/2018, News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15."* The Tribunal directed constitution of Air Quality Monitoring Committees (AQMCs) in all the States/UTs having NACs comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of the concerned State. The AQMCs work under the Principal Secretary, Environment of the State and finally under the Chief Secretary. The function of the AQMCs is to prepare and execute action plan for control of the air pollution.

7. In view of acknowledged fact that dust pollution is significant component of air pollution and sweeping of roads is one of the sources of dust pollution **sprinkling of water before sweeping of roads including the pavements needs to be explored, as directed by the Hon'ble Supreme Court quoted above.** The water to be used for the purpose of sprinkling should be treated STP water and not the fresh water. Further mitigation which may be considered is planting of grass/raising small herbs and shrubs on the sides of the pavements and on open dusty

areas including the areas on the sides of the pavements. The pavements may also be appropriately covered so as to prevent generation of dust.

8. Accordingly, we direct all the Municipal Corporations/Local Bodies in NCR where air quality levels are normally non-compliant and in all other cities with the air quality 'poor' and above to take necessary steps to ensure sprinkling of water before sweeping of roads, using treated water from STPs, and take further steps of planting of grass/raising small herbs and shrubs on the sides of the pavements/road shoulders and on open dusty areas, including the areas on the sides of the pavements/right of way. The pavements may also be appropriately covered so as to prevent generation of dust. Attention also needs to be given to stop burning of biomass/waste and regulate construction and demolition activities following the laid guidelines and protocols under GRAP/NCAP. All the Municipal Corporations/Local Bodies may send their reports to the Principal Secretary, Environment of the State, heading the AQMCs, once in a quarter. First such report may be furnished by 01.02.2021, mentioning the steps initiated and thereafter every quarter such action taken reports may be furnished. The Principal Secretary, Environment heading the AQMCs may compile the data and furnish the same to the CPCB. First such report by AQMCs may be furnished to the CPCB by 28.02.2021. The CPCB may give a consolidated report by 31.03.2021 to this Tribunal in OA 681/2018 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF

The application is disposed of.

A copy of this order be forwarded to the Chief Secretaries, Secretaries, Environment and Urban Development Department/Local Bodies of all the States/UTs and the CPCB by e-mail for compliance.

The Secretary, Urban Development/Local Bodies may forward a copy of this order to all the Municipal Corporations/Local Bodies in the States/UTs for compliance forthwith.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

December 03, 2020
Original Application No. 283/2020
DV

Directorate of
Environment and Climate Change
Department of Science, Technology and Environment,
Govt. of Punjab

DECC
Building a Sustainable Punjab

To

Sh. P K Gupta
Divisional Head - AQM,
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032

Letter No. DECC/2021/ 954
Date: 18/03/2021

Subject: **Compliance w.r.t Hon'ble NGT order dated 03.012.2020 in O.A No. 283/2020 regarding prevention of dust generation, biomass & waste burning and regulating construction & demolition waste activities.**

Kindly refer your letter no. AQM/NGT/2020-21 dated 05.01.2021. Please find attached herewith compliance report of above said NGT order for the State of Punjab received from Municipal Corporations/Local Bodies for the period from 01.04.2020 to 31.12.2020 for your information and further necessary action please. This information is being submitted with approval of Secretary, Science Technology & Environment.

18/3/21
Additional Director

Encl: As above

Endst. No. DECC/2021/ **Date:**

A copy of above is forwarded to the Principal Secretary, Department of Local Government, Municipal Bhawan, Plot no. 3, Sector - 35 A, Chandigarh – 160022 for information.

—Sd—
Additional Director

SB (KB) SD(EE) PP 25/3/21. Please speak Cont (HP) 30/3

Compliance Report w.r.t Hon'ble NGT order Dated 03.12.2020 in O.A No 283/2020										
	Unit	Time period (01.04.2020 to 31.12.2020)								
		Mandi Gobindgarh	Khanna	Jalandhar	Ludhiana	Patiala	Amritsar	Naya Nangal	Dera Bassi	Dera Baba Nanak
	3	4	5	6	7	8	9	10	11	12
using treated	Road length (Km/day)	5.6	3.5*	5	51.5	110	119.5**	2	5	2
small s of the rs	Area (Sqm)	500	2000	8090	780	184133	600	4375	NIL	NIL
	No. of trees planted alongside roads (Nos)	2800	6315	5975	12000	12600	1050	1100	NIL	200
ith interlocking	Area (Sqm)	24000	10000	61300	14800	9144	10500	3356	NIL	1800
-mass/ MSW	No. of inspections (Nos)	25	25	33	2611	65	15	70	NIL	1672
	No. of Challans (Nos)	10	25	19	168	52	10	23	NIL	32
n & Demolition	No. of inspections (Nos)	10	1	216	4646	62	210	95	10	3
	No. of challans (Nos)	2	1	35	840	58	132	3	NIL	3
vater is used, as the STP has yet not been commisioned.										
economicaly not viable to use Treated Waste Water of STP.										

STATE POLLUTION CONTROL BOARD SIKKIM
FOREST & ENVIRONMENT DEPARTMENT
GOVERNMENT OF SIKKIM
DEORALI – 737101

F. No. 927/SPCB/1905 Dated: 17/03/2021

To,
Shri P.K Gupta,
DH-AQM,
Central Pollution Control Board-Delhi
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Sub : Compliance w.r.t Hon'ble NGT (PB) O.A. 283/2020 order dated December 03, 2020, Prevention of dust generation , biomass & waste burning and regulating construction and demolition waste activities: Reminder – I.

Sir,

With reference to your letter no 283/2020 dated 03.03.2021 in the above citied subject, this is to inform you that in compliance with the directions of the Hon'ble NGT, wherein AQMCs is to be constituted in the state for Non –Attainment Cities (NACs) and carrying out dust control measures by sprinkling of treated STP water along with planting of grass/herbs / shrubs on the sides of the pavement ,in areas having poor air quality, the same has been communicated to the concerned Department to take necessary actions in compliance with the directions of the Hon'ble NGT.

However, it may be pertinent to mention that the state doesn't have any Non attainment cities (NACs) and air quality of all urban areas are within Good and Satisfactory level.

This is for your kind information and reference please.

Thanking You,

Yours Sincerely,

SD (SB) 17/3/21
30/3 Cont (HP)

(Dr. Gopal Pradhan)
Member Secretary
State Pollution Control Board-Sikkim

Dr. Gopal Pradhan
Member Secretary
State Pollution Control Board
Forest Env. & W/L Mangt. Dept.
Govt. of Sikkim, Gangtok

STATE POLLUTION CONTROL BOARD * GOVT. OF SIKKIM * GANGTOK *

Speed Post

TAMIL NADU POLLUTION CONTROL BOARD

From	To
Dr.S. Selvan. M.E., M.B.A., Ph.D., Member Secretary, Tamil Nadu Pollution Control Board, No 76, Mount Salai, Guindy, Chennai – 600 032.	The Additional Chief Secretary to Government, Environment and Forests Department, Government of Tamil Nadu, Secretariat, Chennai – 600 009.

Letter No. TNPCB/Law/LA-III/NGT (PB)/002780/2021/01362/2019 dated: 24.03.2021

Sir,

Sub: TNPCB – Prevention of dust generation, biomass & waste burning and regulating construction and demolition waste activities –detailed report action taken on dust control activities - reg.

Ref: 1. Hon'ble NGT order O.A. No. 283/2020dated 03.12.2020.
2. Lr. No.AQM/NGT/2020-21-4668,dated 05.01.2021
3. D.O. Letter No 968/EC.2/2021-2, dated 01.02.2021.

******

I am to enclose herewith the report on action taken on prevention of dust generation, biomass & waste burning and regulating construction and demolition waste activities in the State of Tamil Nadu as furnished by Greater Chennai Corporation and Commissionerate of Municipal Administration, Chennai for kind perusal and it is requested that the report may be sent to Central Pollution Control Board for filing the compliance report.

Encl: As above

Sd/- S.Selvan
Member Secretary

//Forwarded by Order//

V. Thangavelu 25/3/21
Deputy Director (Labs)

25/3/2021

Copy to

1. Dr P.K. Gupta,
   Head & Scientist 'E' AQM Division,
   Central Pollution Control Board,
   Parivesh Bhawan, East Arjun Nagar,
   Delhi – 110 032.

2. Copy to: File

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Rema Thankappan <ranirema@gmail.com>

NGT 283 - Usage of Treated Wastewater for Road Sweeping - Action taken report - Submitted - Reg

17 March 2021 at 18:18

dma office <dmaoffice@gmail.com>
To: forsec@tn.gov.in
Cc: ranirema@gmail.com, deputydirectorlabs2@gmail.com

Sir/ Madam
Please see the attached copy of action taken report on NGT 283.

2 attachments

NGT 283 Draft.pdf
313K

NGT-283 No.2020 consolidate report All Corporations & Municipalities.xls
132K

Direction of NGT Order: O.A.No.283 of 2020- All Corporations-Consolidate report

S.No	Name of the Corporation	Description	Action Taken
1	Vellore City Municipal Corporation	NGT Order O.A.No.283 of 2020 Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant	Vellore City Municipal Corporation was has proposed to deploy one tanker vehicle for sprinkling the treated water from 10.28 MLD STP at Muthumandapam where the treated water tested for adherence to standards and sprinkling of treated water will be carried out before sweeping of main roads in Vellore Corporation limits, from 15 May 2021.
2	Salem City Municipal Corporation	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	The roads in Salem Corporation being sprinkled with treated water received from Sewage treatment plants before sweeping. The Jet rodding machine vehicle with 6000 litres storage capacity being used for sprinkling the water as stated above.
3	Thanjavur City Municipal Corporation	NGT Order O.A.No.283 of 2020 Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Thanjvur City Municipal Corporation is following Sprinkling of Water before sweeping of roads by treated water from sewage treatment plant using the following vehicle. Jet rodding Lorry (1No) –4000 Liters Capacity.
4	Erode City Municipal Corporation	Direction of ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant	Erode City Municipal Corporation was ensured to sprinkling the sewage treated water before sweeping of roads by using 3000 Litres capacity of Road sweeping vehicles. Watering by the above water to road side tree plantation through 6000 liters capacity water lorries as per the NGT directions

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5	Coimbatore City Municipal Corporation	NGT Order O.A.No.283 of 2020 Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Coimbatore City Municipal Corporation is following sprinkling of water before sweeping of roads by treated water from sewage treatment plant using the following vehicle. Jetting Lorry Total 9 Nos 1. 5 Nos 1000 litres capacity TN66P 7332 TN66P7329TN66P7380TN66P734 2. TN66P73892. 4 Nos 6000 litres capacityTN66M3823TN66M6016 TN66C0447
6	Avadi City Municipal Corporation	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Avadi City Municipal Corporation has not yet provided any treated water for road sweeping. Avadi Corporation sweeping activities done by manually.
7	Tirunelveli City Municipal Corporation	NGT Order O.A.No.283 of 2020 Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Tirunelveli City Municipal Corporation is following sprinkling of water before sweeping of roads by treated water from sewage treatment plant using the following vehicle. Jetting Lorry (1No.)-7000 Liters capacity.
8	Dindigul City Municipal Corporation	NGT Order O.A.No.283 of 2020 Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant	Dindigul City Municipal Corporation was ensured to sprinkling the sewage treated water before sweeping of roads by using 3000 Litres capacity of Road sweeping vehicle as per the NGT directions.
9	Madurai City Municipal Corporation	NGT Order O.A.No.283 of 2020 Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Madurai City Municipal Corporation is following sprinkling of water before sweeping of roads by treated water from sewage treatment plant using the followingvehicle. Jetting Lorry (4No.) - 3000 Liters capacity.

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10	Trichy City Municipal Corporation	NGT Order O.A.No 283 of 2020 Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Trichirapalli City Municipal Corporation was ensured to sprinkling the sewage treated water before sweeping of roads through designated vehicle as per the NGT directions.
11	Tiruppur City Municipal Corporation	NGT Order O.A.No.283 of 2020 Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Currently 2 nos. Of STPs (20mld and 36 mld) are under construction. About 60% of the works are completed the STPs are about 10 km away from the city. Hence the feasibility of using the treated water for sprinkling will be examined after completion of the project.

Direction of NGT Order: O.A.No.283 of 2020 /All Region Consolidate Report

CHENGALPET REGION

S.No	Name of the Municipality	Description	Action Taken Report
1	Maraimalai Nagar	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Maraimalai Nagar Municipality has ensure to sprinkle the sewage treated water before sweeping of roads by using 6000 liters capacity of sewage Jet Rodding Vehicle as per the NGT directions.
2	Pallavapuram	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Pallavapuram Municipality has no sewage treatment plant of its own. The raw sewage was sent to Perungudi sewage treatment plant belong to CMWSSB. road sweeping machine is not owned by the Municipality. In future necessary action will be taken to follow the NGT direction.

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3	Kancheepuram	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant	Kancheepuram Municipality was ensured to sprinkling the sewage treated water before sweeping of roads by using 6000 liters capacity of sewage Jet Rodding Vehicle as per the NGT directions.
4	Cuddalore	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Cuddalore Municipality was ensured to sprinkling the sewage treated water before sweeping of roads by using 3000 liters capacity of sewage Jet Rodding Vehicle as per the NGT directions.
5	Chidambaram	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Chidambaram Municipality has ensure to sprinkle the sewage treated water before sweeping of roads by using 6000 liters capacity of sewage Jet Rodding Vehicle as per the NGT directions.
6	Tiruvallur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Tiruvallur Municipality was ensured to sprinkling the sewage treated water before sweeping of roads by using 3500 liters capacity of sewage Jet Rodding Vehicle as per the NGT directions.

VELLORE REGION

7	Ambur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Ambur Municipality UGSS work is under progress. The UGSS work expected to complete on or before Oct-2021 Hence this direction not to be done. The UGSS enable to this municipality NGT direction should follow without omission.
8	Arakkonam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Arakkonam Municipality was ensured to sprinkling the sewage treated water before sweeping of roads by using 6000 liters capacity of sewage Jet Rodding Vehicle as per the NGT directions.

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9	Tirupathur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Tirupathur Municipality was ensured to sprinkling the sewage treated water before sweeping of roads by using 4000 liters capacity of Road Sweeping Vehicle as per the NGT directions.
10	Thiruvannamalai	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Tiruvannamalai Municipality ensured sprinkling of the sewage treated water before sweeping of roads by using 3000 liters capacity of Road sweeping vehicle as per the NGT directions.
11	Villupuram	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Villupuram Municipality was ensured to sprinkling the sewage treated water before sweeping of roads by using 6000 liters capacity of sewage Jet Rodding Vehicle as per the NGT directions.

SALEM REGION

12	Mettur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	In Mettur Municipality `the treated sewerage water of 2.413MLD is used for irrigation purpose.
13	Namakkal	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Action is taken to provide hydrant for treated water in STP after which treated water will be used for sprinkling before sweeping of road and work will be started before 20.03.2021 and put into use as directed by NGT by this month.
14	Rasipuram	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Now STP 1.85 MLD Treated Water disposing irrigation channel to Agriculture purpose. In feature the part of treated water will be used for sprinkling of water to Road side plant and Road Sweeping

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15	Pallipalayam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	In pallipalayam municipality at present there is no sewage treatment plant and FSTP. Action will be taken for planting Trees are being planted and Maintained on both sides of the Major Roads to control pollution on Both sides of the Main roads in Pallipalayam Municipality.
16	Dharmapuri	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	The treated water quantity of 3.2 MLD from STP will used for agriculture purpose through sanathkumar river. In future the treated water from STP will be used for sprinkling before road sweeping.
17	Krishnagiri	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	The Treated Water of 8.00 MLD in disposing in Devasamuthiram eari (Lake) is used for irrigation.
18	Karur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Treated Water of 6.50 MLD is disposed in the Panchamadevi Channel for agriculture usage

TIRUPPUR REGION

19	Pollachi	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Under Ground sewerage scheme is in progress. After completion of the scheme, the treated water will be used for sprinkling on the roads before sweeping.
20	Mettupalayam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	In Mettupalayam Municipality UGD system is to be functioning very shortly. At present Cleanliness workers are instructed to collect and picked Garbage without flying sides.

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21	Valparai	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	At present there is no UGD system in this valparai Municipality. Cleanliness workers are instructed to collect and picked Garbage without flying dust.
22	Udumalaipet	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Necessary steps taken for checking for Air pollution after getting the air pollution result step taken follow the action taken.
23	Dharapuram	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	FSTP project completed. Hereafter before road sweeping FSTP treated water will be used to prevent air pollution.
24	Kangeyam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Water sprinkling Machine will be purchased
25	palladam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Water taken from the open public well and borewells and used for sprinkling on road of National highways by vehilcle mounted sprayers to prevent air pollution.
26	Vellakovil	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Water sprinkling Machine is not available in this Municipality and in future the above machine will be purchased for prior action taken.
27	Gobichettipalayam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Action will be taken to sprinkling of water before road sweeping with use of proposed STP facility under **"Nadanthai Vaazhi Cauvery Scheme"** established by public works department.

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28	Sathyamangalm	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	STP is Nearing completion we will use treated water for road sweeping after STP is put into use.
29	Bhavani	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Sweeping is being done in all the streets and main roads on daily basis in Bhavani Municipality. As per the Hon'ble National Green Tribunal (NGT) directions necessary steps will be taken to ensure sprinkling of water before sweeping of roads when the STP facility comes up to action under **"Nadanthai Vaazhi Cauvery Scheme"** in this Municipality.
30	Punjaipuliyampatti	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	At present there is no UGD system in this Municipality. Cleanliness workers are instructed to collect and picked Garbage without flying dust.
31	Udhagamandalam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Initiative has been taken to sprinkle treated water to prevent air pollution.
32	Coonoor	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Detailed project report is being prepared for sewerage treatment. After implementation, the treated sewerage water will be used for sprinkling on roads before sweeping.
33	Gudalur(N)	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	At present there is no UGD system in this Municipality. Cleanliness workers are instructed to collect and picked Garbage without flying dust.

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34	Nelliyalam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	At present there is no UGD system in this Municipality. Cleanliness workers are instructed to collect and picked Garbage without flying dust.

THANJAVUR REGION

35	Kumbakonam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	1. As of now STP treated water is not used for road sweeping 2. The STP treated water may be tested for water quality at Regional Water testing centre, Trichy for physical, chemical, Biological constituents and decision can be taken based on the outcome of test.
36	Pattukottai	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	FSTP work is in Progress. After completion of this work, the treated water will be used for road sweeping. Now Action will be taken for planting Shrubs on the sides of the major Roads
37	Nagapattinam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Treated water of 4.00 MLD is disposed nearby drain canal. Municipality having 10000 liters capacity of Tanker lorry for poring green area of park and road side plant. (G.O. (3D) No. 19. MA&WS Department, dated: 06.05.2013.
38	Mayiladuthurai	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	No treated water sewage treatment plant is being used for sprinkling of water to sweep end of roads. The treated water quantity of 5.01 MLD is filled to vacant land. In future, the treated water from STP will be used for sprinkling before road sweeping.

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39	Sirkali	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	FSTP work is in Progress. After completion of this work, the treated water will be used for road sweeping. Now Action will be taken for planting Shrubs on the sides of the Major Roads.
40	Vedaranyam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	FSTP work is in Progress. After completion of this work, the treated water will be used for road sweeping. Now Action will be taken for planting Shrubs on the sides of the Major Roads
41	Tiruvarur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	About 3.50 MLD per day is being used for agriculture Purpose, and balance let out in Sukkanaru one auto fitter with sprayer cum tanker has been proposed to utilize to collect the treated water from STP site for spray over the main road before sweeping to control air dust pollution
42	Mannargudi	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	FSTP work is in progress. After completion of this work, the treated water will be used for road sweeping. Now Action will be taken for planting Shrubs on the sides of the Major Roads.
43	Thiruthuraipoondi	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	FSTP work is in Progress. After completion of this work, the treated water will be used for road sweeping. Now Action will be taken for planting Shrubs on the sides of the Major Roads.
44	Koothanallur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	FSTP Work is progress. After completion of this work, the treated water will be used for road sweeping and action will be taken for planting shrubs on the sides of the Major Roads and other roads

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Progress of this work will be used now

45	Pudukottai	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	The treated water of 6.00 MLD disposing in now used for irrigation purpose in future, the part of treated quantity water will be used for sprinkling before road sweeping.
46	Aranthangi	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	FSTP work is in Progress. After completion of the work, the treated water will be used road sweeping. Now Action will be taken for planting shrubs in the sides of the major Roads.
47	Manaparai	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Trees are being Planted and Maintained on Both Sides of the Road to Control Pollution on Both Sides of the Main Road in the Manapparai Municipality
48	Thuraiyur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	FSTP trial run is under progress. The treated water from FSTP will be utilised for gardening around FSTP and also for road sweeping works. Action will be taken for planting shrubs on the sides of major roads.
49	Thuvakudi	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	In Thuvakudi Municipality at present there is no sewage treatment plant and FSTP. Action will be taken for Planting shrubs in the sides of the Major Road.
50	Perumbalur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	The treated sewerage water of 3.20 MLD is used for irrigation purpose. Action will be taken for planting shrubs in the sides of the major roads
51	Ariyalur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	The treated water of 4.16MLD in disposing in Sembodai channel is used for irrigation.

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MADURAI REGION

52	Tirumangalam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	In Tirumangalam Municipality at present there is no sewage treatment plant. Action will be taken for planting Shrubs in the sides of the major Roads.
53	Melur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	FSTP work is in Progress. After completion of this work , the treated water will be used for road sweeping. Now Action will be taken for planting Shrubs on the sides of the Major Roads
54	Usilampatti	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	There is no Sewage Treatment Plant and before Sweeping of roads Sprinkling at water to be done. Action will be taken for planting Shrubs in the sides of the major Roads.
55	Theni-Allinagaram	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	The treated water of 9.00 MLD disposing in Thamaraikulam is used for irrigation purpose. Action will be taken for planting Shrubs in the sides of the major Roads.
56	Bodinayakanur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	In Bodinayakanur Municipality we have one tractor with water sprayer tanker and own STP unit. We have proposed to utilize the vehicle to collect the treated water from the STP site and it will sprayed on the road, before sweeping to control dust pollution.
57	Cumbum	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	UGSS is not available in Cumbum Municipality and FSTP Civil work is in Progress. Action will be taken for planting Shrubs in the sides of the major Roads.

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58	Periyakulam	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	The treated sewage water of 4.00 MLD is being used for growing of Guniea grass in the available municipal land in Periyakulam Municipality. Action will be taken for planting Shrubs in the sides of the major Roads.
59	Chinnamanur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	No treated water from sewage treatment plant is being used for sprinkling of water to sweeping of roads. The treated water quantity of 3.72 MLD is disposing in Chinnavaikal for agricultural purpose. Action will be taken for planting Shrubs in the sides of the major Roads.
60	Gudalur	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	There is no Sewage Treatment Plant in Gudalur Municipality. Action will be taken for planting Shrubs in the sides of the major Roads.
61	Kodaikanal	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	1. The road side already have hurbs and Shrubs. 2. Hence Sprinkling of water before sweeping is not possible to Hill Station. 3. Kodaikanal is a Hill Station. Due to Climatic Condition here is no air pollution.
62	Palani	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Most of the Major Roads are already covered with treatment plant.
63	Oddanchatram	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Anaipatti road is selected for planting Trees and works will be carried out shortly

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64	Karaikudi	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	1) UGSS work under progress. After completion of UGSS, the treated water from Sewage treatment plant can be used for sprinkling on road surface before sweeping.2) Action being taken to plant grass and lawns on the terms of roads and continuously monitoring the growth.
65	Sivagangai	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	1) UGD work is under progress. After completion of UGD work treated water will be utilized. 2)Action being taken for planting Shrubs on the sides of the Major Roads.
66	Devakottai	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Action being taken fpr planting Shrubs on the sides of the roads
67	Ramanathapuram	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Necessary steps will be taken for sprinkling of treated water from Sewage Treatment Plant before sweeping of roads.
68	Paramakudi	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Action is being taken to planting tree saplings in Major roads.
69	Rameswaram	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	UGSS work is in progress. After completion of STP, the treated waste water to be utilized for sweeping roads and others. Action is being taken to planting tree saplings in spacious roads.

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70	Keelakarai	Direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant.	Trees are being Planted and Maintained on Both Sides of the Road to Control Pollution on Both Sides of the Main Road Under the Keelakarai Municipality

TIRUNELVELI REGION

71	Virudhunagar	NGT order O.A.No.283 of 2020 direction ensure sprinkling of water before sweeping of roads using treated water from sewage treatment plant	Virudhunagar Municipality is Planned to sprinkle the Sewage treated water before sweeping of roads as per NGT directions.

V. Thiagarajan 25.3.21
Deputy Director (Labs)
Tamilnadu Pollution Control Board
Chennai - 600 032.

25/03/2021

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Gmail

NCAP TNPCB <ncaptnpcb2021@gmail.com>

eater Chennai Corporation - NGT case 283 - reply furnished - reg

SE - SWM Greater Chennai Corporation <solidwastecorp4@gmail.com> Mon, Mar 15, 2021 at 5:41 PM
To ncaptnpcb2021@gmail.com

Dear sir / madam.,

Kindly find the attachment

NGT Case 283.docx
13K

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From
Dr. K. Baskaran, I.A.S.,
Commissioner of Municipal Administration,
Urban Administrative Building Campus,
75, Santhome High Road,
Raja Annamalaipuram, Chennai-28.

To
The Additional Chief Secretary to Government,
Environment & Forest Department,
Chennai 600 009.

Roc.No. 654 /2021/UGSS-1

Dated:16 .03. 2021

Sir,

Sub: National Green Tribunal (NGT) - O.A. No. 283 of 2020 directions to take necessary steps to ensure sprinkling of water before sweeping of roads, using treated water from Sewage Treatment Plant - Action taken report – sent – Regarding

Ref: Government Letter No.21851/MA-3(2)/2020-1, Municipal Administration and Water Supply Department, Dated:23.12.2020.

****

I enclose herewith the report regarding the steps taken to ensure sprinkling of water before sweeping of roads, using treated water from STP in respect of Urban Local Bodies for information

16/3/21
for Commissioner of Municipal Administration

16/3/21

Copy to:
1)The ACS, MA&WS Dept., Chennai-9.
2)The Chairman, Tamil Nadu Pollution Control Board,Chennai-32.

F:\UGSS 1\2021\Draft\654-NGT case-OA.283-Sprinkling of water on roads from STP-11.01.2021\654-2021- UGSS 1 Reminder letter 16.02.2021.docx

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Greater Chennai Corporation
Solid Waste Management Dept.,

Reply to NGT O.A No 283

In Greater Chennai Corporation there are 15 Zones The Solid Waste Management activities in Zone 1,2,3,7 and 9 to 15 Zones are privatized (Totally 11 nos)

The Concessionaires have deployed 11 nos of 4.5 Cubic meter capacity mechanical sweepers and 40 nos of 6 Cubic meter capacity mechanical sweepers to sweep roads of width 6 meters and above, thus reducing air pollution Greater Chennai Corporation has deployed 16 nos of 4 Cubic meter capacity mechanical sweepers The mechanical sweepers sprinkle water while sweeping 7 numbers Suction and Jetting Machine are available in Greater Chennai Corporation for cleaning roads

As per schedule 17.3 (g)(V) of Concessionaire agreement all light motor vehicles and heavy motor vehicles transporting garbage / horticulture waste are to be equipped with tarpaulin covers to prevent spilling of garbage and compactors bins are to be covered, thereby reducing air pollution.

All vehicles utilized for primary collection of garbage are battery operated and there is zero emission of pollutants.

In order to abide Letter No RT – 11036/16/2018-MVL, Ministry of Road Transport and Highway (MVL Section) GoI, all light motor vehicles and heavy motor vehicles are BS - VI certified to bring down the pollution

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In Greater Chennai Corporation no earthen pavement are there and all are concrete topped

The collection and processing of Construction and Demolition waste is privatized and processing will be commenced shortly in two locations In the Concessionaire agreement in clause 1.3 it has been mentioned that the C&D waste collected at the SCCs shall be directly transported through Tipper Truck (with top cover) to the authority designated processing facility centers

24/3/2024

DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

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TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

No.F.18(28)/TSPCB/2013/283/ 1616-20 **February 26, 2021**

To
Sri P. K. Gupta
Head, AQM Division
Central Pollution Control Board
MOEF & CC, Government of India
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

Sub.: Submission of the Action Taken Report by the State of Tripura in compliance of the Hon'ble NGT order dated 03.12.2020 in OA No.283/2020 in connection with remedial action against pollution caused by road dust-reg.

Ref: Your letter No. AQM/NGT/2020-21/4666 dated 05/01/2021

Sir,

This has reference to your mail and letter No. No. AQM/NGT/2020-21/4666 dated 05/01/2021 on the subject cited above. The consolidated Action Taken Report by the State of Tripura in compliance with the order dated 03.12.2020 in OA No.283/2020 in connection with remedial action taken against pollution caused by road dust for the State of Tripura is enclosed herewith for kind information & necessary action.

Enclosed: As stated

Yours Sincerely,

26.2.2021

(B. Karmakar)
Member Secretary

Copy to:

1. PPS to the Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. PS to the Secretary to the Govt of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
3. The Director, Department of Science, Technology & Environment for kind information.
4. The Regional Director, Central Pollution Control Board, North East, Shillong-793014, for kind information.

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gurkhabasti
PO : Kunjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2325421
Head of Office: 0381 - 2322455
OCMS Help Desk: 0381 2328792

Action Taken Report on directions of Hon'ble National Green Tribunal vide Order dated 03.12.2020 in the O.A. No.283/2020 in connection with remedial action to mitigate the impact of dust pollution.

Background:

Hon'ble National Green Tribunal, Principal bench, New Delhi had passed some orders /directions on 03.12.2020 in O.A No.283/2020 in the matter of R.S. Virk Vs Central Pollution Control Board. This application seeks remedial action to mitigate the impact of dust pollution arising out of dry sweeping of roads in metro cities. The Hon'ble NGT also referred different Orders of the Hon'ble Supreme Court of India passed time to time in this matter wherein it was mentioned that remedial measures like sprinkling of water and use of vacuum cleaning of roads.

The Hon'ble NGT directed as follows:

1. This Tribunal has been considering remedial action for control of air pollution in 122 Non-Attainment Cities (NACs) in the country in OA 681/2018. The Tribunal directed constitution of Air Quality Monitoring Committees (AQMCs) in all the States/UTs having NACs comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of the concerned State. The AQMCs work under the Principal Secretary, Environment of the State and finally under the Chief Secretary. The function of the AQMCs is to prepare and execute action plan for control of the air pollution.

2. As the dust pollution is significant component of air pollution and sweeping of roads is one of the sources of dust pollution sprinkling of water before sweeping of roads including the pavements needs to be explored, as directed by the Hon'ble Supreme Court quoted above.

3. The Hon'ble NGT directed all the Municipal Corporations/Local Bodies in NCR where air quality levels are normally non-compliant and in all other cities with the air quality 'poor' and above to take necessary steps to ensure sprinkling of water before sweeping of roads, using treated water from STPs, and take further steps of planting of grass/raising small herbs and shrubs on the sides of the pavements/road shoulders and on open dusty areas, including the areas on the sides of the pavements/right of way. The pavements may also be appropriately covered so as to prevent generation of dust. Attention also needs to be given to stop burning of biomass/waste and regulate construction and demolition activities following the laid guidelines and protocols under GRAP/NCAP. All the Municipal Corporations/Local Bodies may send their reports to the Principal Secretary, Environment of the State, heading the AQMCs, once in a quarter. First such report may be furnished by 01.02.2021, mentioning the steps initiated and thereafter every quarter such action taken reports may be furnished. The Principal Secretary, Environment heading the AQMCs may compile the data and furnish the same to the CPCB. First such report by AQMCs may be furnished to the CPCB by 28.02.2021.

It may kindly be noted that, there is no Non-Attainment Cities (NACs) in the State of Tripura. However, the State has taken proper remedial action to mitigate the impact of dust pollution arising out of dry sweeping of roads in all the major towns/cities. Moreover, the Air Quality of the State is laying between satisfactory & moderate level.

However, on 21.01.2021, a letter has been received from Central Pollution Control Board (CPCB) for taking necessary action in compliance of the Hon'ble NGT Order and submit a compliance report by 28.02.2021 and therein after for every quarter. Accordingly, an Action Taken Report has been prepared incorporating all the remedial Action Taken to mitigate the impact of dust pollution.

The detail Action Taken Report for the State of Tripura are as follows:

A. Action Taken Report in connection with control of Air Pollution:

1. **There is no Non-attainment city/town in the State of Tripura** as per the order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mohan titled as "NCAP with multiple timeline to clear Air in 102 cities".
2. Based on the Air Quality data generated through manual as well as CAAQMS system, it is observed that the average air quality status lies between "Satisfactory" to "Moderate" level.
3. However, an Action Plan for controlling Air Pollution in the State of Tripura has been prepared by TSPCB and sent to CPCB. The said Action Plan is under implementation. **Annexure-I.**
4. Two manual ambient air quality stations are being operated at Agartala under National Ambient Air Quality Monitoring Programme (NAMP) of Central Pollution Control Board (CPCB). The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP. The ambient air quality data are being uploaded in the Environmental Air Quality Data Entry system (E-AQ-DES) portal of CPCB on regular basis. However, air quality measuring equipment were kept in the 3 (three) zonal offices of TSPCB to monitor the air quality in the other districts during festive occasion as well as monitoring of emission from various industrial units as and when required.
5. One Continuous Ambient Air Quality Monitoring Station (CAAQMS) funded by CPCB has been installed at Agartala to monitor the real time ambient Air Quality status. The real time air quality data from Agartala

air monitoring station has been linked to the CPCB server. The real-time air quality status of Agartala in terms of Air Quality Index can be viewed by accessing "National Air Quality Index-CPCB".

For setting up of another Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Agartala funded by MoEFCC, the Expression of Interest has been floated through e-tender portal for selection of bidders for installation of Continuous Ambient Air Quality Monitoring Station (CAAQMS). The technical evaluation of Technical bids is under process.

6. TSPCB has developed a public grievance portal similar to "Sameer" app of CPCB. The name of the said app of Tripura is **"TRIPURAR PARIBESH",** which will serve as PGRP. Advertisements have been issued in local newspapers regarding this app so that the people are aware about this app. The general public can submit complaints/ grievance regarding various environment related issues like Air, Water and Noise pollution etc through this app. **(Annexure-II)**

7. In compliance with the direction of the Hon'ble NGT in the above-mentioned Order, the meeting of the State Level Committee (SLC) under the Chairmanship of the Chief Secretary, Tripura are being conducted regularly to review this specific matter along with other environmental issues. (Copy of the latest minutes of the State Level Committee meeting is enclosed as **Annexure-III**)

8. The Chief Secretary, Government of Tripura vide Notification No.F.1(34)/AS/CS/NGT/2020/2240-46 dated 08.12.2020 has notified an "Environment Monitoring Cell" attached to the office of the Chief Secretary, Tripura as per the direction of the Hon'ble Supreme Court of India and Hon'ble NGT order in OA No.606/2018 to coordinate among the concerned Departments for implementation of the Municipal Solid Waste Management Rules, 2016 and other environmental issues. **(Annexure -IV)**

9. The Government of Tripura vide Notification No.F.11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017 notified that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the whole State of Tripura. And for each such default, the violators shall be liable to pay Environmental compensation. This notification has been issued to combat air pollution throughout the State. **(Annexure-V)**

10. The Tripura State Pollution Control Board has directed all the ULBs to take necessary actions on the following issues to control air pollution:

    i. Sprinkling of water on the roads during dry season twice a day. Emphasis may be given to use the treated waste water for road watering, if available.

    ii. Covering of unpaved roadside using grass or by any other means.

    iii. Ensure that all construction & demolition works shall be done following the Construction & Demolition Waste Management Rules, 2016.

    iv. Ensure that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the State of Tripura as per the Notification issued by Department of Science, Technology and Environment vide No.F.11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017.

    v. Road side plantation.

Copy of the said letter is enclosed as **Annexure-VI.** Moreover, the TSPCB has also requested other concerned Departments to take necessary measures to control the Air Pollution. The ULBs were also directed to take appropriate measures to suppress the Air Pollution arising out of

dust generated during dry sweeping. (**Annexure-VII**)

11. A meeting was held on 16.12.2020 under the Chairmanship of the Special Secretary, Revenue Department regarding deployment of Emergency Response System (ERS) due to air pollution. A copy of the Minutes of the meeting is enclosed as **Annexure-VIII**.

12. The Department of Science, Technology & Environment, Government of Tripura had issued Notification regarding restricted use of fire crackers vide No.F. 8(14)/DSTE/ENV/Pt-II/7220-41 dated 30.10.2018 wherein it was notified that the crackers with reduced emission/ green crackers shall be permitted to be manufactured and sold in the state of Tripura. Copy of said Notification is enclosed as **Annexure-IX.**

13. The Chief Secretary, Tripura also issued a Memorandum No. F.1(4)/CS/As/Misc/2020 dated 10.11.2020 in compliance of the order dated 9.11.2020 of Hon'ble National Green Tribunal to restrict the use of Fire Crackers and also to contain the air/noise pollution during Diwali and other festivals throughout the State. (**Annexure-X**).

14. All the ULBs have taken initiatives to cover the unpaved road side. The Agartala Municipal Corporation has already covered 5 KM uncovered/unpaved road side for controlling road dust emission.

15. In terms of legacy waste, there is only one old Dump Site under Agartala Municipal Corporation, namely, "Hapania Dump Yard" which is under process of scientific closure with the assistance of NEERI (National Environmental & Engineering Research Institute), Nagpur. Dumping in this dump site has been stopped since 2013. It is expected that the scientific closure of this Dump Site along with the treatment of 5,000 MT legacy waste will be ensured within stipulated timeline.

16. A scientific treatment of Legacy Waste has been initiated by Agartala Municipal Corporation (AMC) for the above-mentioned Hapania Dump Site. The work is in progress as per the steps suggested by National Environmental Engineering Research Institute (NEERI), Nagpur. Till date 70% of the work has been completed. The remaining works are remediation of legacy waste (non bio-degradable), covering fresh earth, vegetation and creation of green belt. The agency has been selected for execution of remaining work and presently work is in progress.

17. Awareness programmes have been conducted on ill effects of firecrackers and various aspects of Noise Rules involving NGOs, ECO Clubs and other electronic media to generate awareness among the people throughout the year. **(Annexure-XI)**

18. Raids have been conducted prior to festive occasion this year also jointly by the officials of District Administration and Tripura State Pollution Control Board for enforcing the restriction of sale as well as use of banned fire crackers throughout the State of Tripura. Considerable quantity of illegal fire crackers were seized from various markets and the seized firecrackers were disposed off as per Waste Management Rules. **(Annexure-XII)**

19. As per the guideline of CPCB, the Ambient Air Quality Monitoring has been conducted by TSPCB during 07.11.2020 to 21.11.2020 on the occasion of Diwali festival, 2020 to assess the air quality status before, during and after the Diwali festival and the status report has been sent to CPCB. **(Annexure-XIII)**

20. The Tripura State Pollution Control Board has requested the Transport Department, Government of Tripura to take necessary steps to minimize & Control the vehicular emission and also to ensure that that

no vehicle shall run in the road without having valid PUC Certificate. Copy of the said letter is enclosed as **Annexure-XIV.**

The Vehicles are being checked regularly for PUC certificates by the Traffic Police and if found exceeding the emission limits, the registration of such vehicle is suspended till satisfactory repairs are carried out. Penal compounding fees are also being recovered from such defaulting vehicles. Grant of PUC Renewal certificate is considered only after observing satisfactory Performance of the vehicle.

21. In Tripura, Cleaner Fuels (CNG) has already been introduced. 04 nos. Of CNG filling stations have been established in Tripura. CNG buses have also been introduced in Agartala towns.

22. E-rickshaw has already been introduced throughout the state since last 5 years.

23. All the Brick Kilns are operating their units with Fixed Chimney having height of 90-120 ft. Steps to be taken to introduce cleaner technology in Brick Kilns to reduce the emission level further. Awareness programme has been initiated among the Brick Kiln owners for converting the existing Fixed Chimney Bulls Trench kilns in to Zigzag kilns.

24. A Notification has been issued by Agartala Municipal Corporation (AMC) to use only treated water for the water sprinkling at road and never to allow use of drinking water for these activities AMC also confirms that presently no surface or ground water is used for watering parks and gardens in the city. **(Annexure XV).** Other Urban Local Bodies are also in action for cleaning of road dust at early morning by spraying water.

25. Extensive road side plantation is being carried out by the Forest Department throughout the State. Road side plantation carried out during 2019-20 is 357 KM and 2020-21 is 613 KM. Target for 2021-22 is 298 KM under MGNREGA.

26. The Forest Department, Government of Tripura has developed 35 Eco Parks in the State. In addition, an area of about 30 Ha. at Salbagan in Agartala is being developed as Oxygen Park, which would act as green lung of the city.

27. Regular enforcement drives are being conducted throughout the state against the vehicles plying on road violating Motor Vehicle Acts including emission norms.

28. With a view to minimize and control vehicular emission, registration of BS-IV vehicles are not allowed as per the decision of the Hon'ble Supreme Court of India, and only BS-VI vehicles are getting registration.

29. At present there are 51 (Fifty one) numbers of authorized Emission Testing Centres by the Transport Department. These centres are measuring emission from vehicles and issue Pollution Under Certificate (PUC). Recently, approval has been given to open 17 (Seventeen) more Emission Testing Centres in the State.

30. Initiative has been taken by the Transport Department to introduce the mobile PUC Van to cover remote area people to get their vehicle tested easily.

31. It is mandatory to have valid PUC certificate of a vehicle to apply for fitness certificate in VAHAN-4. At present, 44 numbers of PUC centre's have been integrated with VAHAN-4 and the emission testing are done online at the PUC centre's.

Annexure-1

ACTION PLAN
FOR
CONTROLLING OF AIR POLLUTION IN TRIPURA

[In compliance with the Direction of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mahan titled as "NCAP with multiple Timeline to clear Air in 102 cities"]

Prepared by

Tripura State Pollution Control Board
Parivesh Bhawan, Gorkhabasti
Agartala, Tripura (W), Pin- 799006
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1. INTRODUCTION :

The State of Tripura is located in Northeast India. Tripura is a small hilly state in the Northeastern part of the country. Though it is the smallest state in the region, it is next to Assam in terms of population and it is most densely populated State in the region. It covers an area of 10,491.69 sq. km and has a population of 36,73,917 (2011 Census). There are 8 (Eight) administrative Districts in Tripura. These are West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti and North Tripura.

Agartala, the capital of Tripura, is situated along 23° 45'- 23° 55' N latitude and 91°15'- 91°20' E longitude, in the flood plains of the Haora River. Historically, the city has been an important border-trading town with trading linkages with Bangladesh. NF railway & the National Highway (NH)-44 connects Agartala with Silchar, Guwahati and other parts of the country. Agartala is too connected by air with Guwahati & Kolkata and most of the prominent fliers like IA, Jet, Indigo, Air Deccan, King fisher etc having regular services. The climate of Agartala is of tropical monsoon type. The average annual rainfall is around 220 centimeters (cm). The average no of rainy days is 100 days. The temperature varies from 4.2°c to 37.6° on the average. The winter period is from November to February, summer is from March to May and monsoon is from June to September. It has a moderate temperature and highly humid atmosphere. Winds, which are of moderate velocity, are from the south-to-south - east direction for most of the time. Average velocity of wind varies from 4 km to 9 km per hour.

2. BACKGROUND :

102 cities have been identified as 'Non-attainment cities'. Non-attainment city is the one which does not meet the National Ambient Air Quality Standards (NAAQS). The said standards are prescribed under Section 16 (2) (h) of Air (Prevention and Control of Pollution) Act, 1981, (Air Act, 1981) vide Notification dated 18.11.2009 by the Central Pollution Control Board (CPCB).

It is hereby mentioned that **there is no Non-attainment city/town have been mentioned for Tripura** in the judgment order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mohan titled as "NCAP with multiple Timeline to clear Air in 102 cities".

In the judgment order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 at Sl No.15(ix), it is mentioned ***"the CPCB and all the State Pollution Control Boards and Pollution Control Committees shall collectively workout and design a robust nationwide ambient air quality monitoring programme in a revised format by strengthening the existing monitoring network with respect to coverage of more cities/towns. The scope of monitoring should be expanded to include all twelve (12) notified parameters as per Notification No B-29016/20/90/PCI-L dated 18th November, 2009 of CPCB. The continuous Ambient Air Quality Monitoring Stations (AAQMS) should be preferred in comparison to manual monitoring stations. The CPCB and States shall file a composite action plan with timelines for its execution which shall not be more than three months"***.

3. AIR POLLUTION :

The major sources of air pollution in Tripura are road dust, vehicular emission, domestic fuel burning, construction activities, transportation of construction materials such as sand, soil etc. The vehicular population of Tripura as on February 02, 2019 are as follows:

Table-1: The category wise vehicle strength in Tripura as on February 02, 2019

	JTC Office Agartala	DTO Udaipur	DTO Dharmanagar	DTO Kailashahar	DTO Ambassa	DTO Khowai	DTO Sepahijala	DTO South	Total
Two-Wheelers	152429	41717	20462	15226	9059	5210	7568	6380	**258051**
Three Wheelers (Goods & Passenger)	19221	7020	4057	5322	3221	1693	3534	2940	**47008**
Jeep/Taxi/Van/LMV	35318	7798	4688	4124	2613	1134	1829	1666	**59170**
Busses/Mini Busses	2161	278	72	90	79	63	78	114	**2935**
Truck & Lorries	7806	956	764	717	290	194	348	301	**11376**
Others	2201	316	219	291	143	44	87	144	**3445**
Total	**219136**	**58085**	**30262**	**25770**	**15405**	**8338**	**13444**	**11545**	**381985**

The major vehicles of Government as well as private sector are being run with clean fuel i.e. Compressed Natural Gas (CNG). The maximum numbers of household of Agartala city are using Pipe line Natural Gas (PNG)/ LPG.

There is no large scale air polluting industries in Tripura. The Brick Kilns are operating with Fixed Chimneys with appropriate height.

4. AMBIENT AIR QUALITY MONITORING NETWORK :

Tripura State Pollution Control Board (TSPCB) set up two ambient air quality stations at Agartala under National Ambient Air Quality Monitoring Programme (NAMP) of Central Pollution Control Board (CPCB). The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP.

One Continuous Ambient Air Quality Monitoring Station (CAAQMS) station has been sanctioned by the Central Pollution Control Board on 90:10 basis. The installation of one CAAQMS station at Agartala will be done very shortly.

TSPCB submitted a proposal for providing financial assistance to set up another Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Agartala to the CPCB.

The CPCB finalised a criteria for designing the ambient air quality monitoring network followed by the meeting with each State Pollution Control Board through video conferencing. The criterion for designing the ambient air quality monitoring network is as follows:

Table -2 : The criteria for designing the ambient air quality monitoring network.

Population (Census 2011)	**Minimum No. of manual station under NAMP**	**Minimum no. of proposed CAAQMS**	**Total**
1,00,000-<5,00,000	1-Background 2-Residential/ Commercial	1-Residential	4
5,00,000-<10,00,000	1-Background 2-Residential/ Commercial/industrial	1-Residential 1-Traffic dominant area 1-Commercial	6
10,00,000-<50,00,000	1-Background 2-Residential/ Commercial	2-Residential 1-Traffic dominant area 1-Commercial 1-Industrial area	8
≤50,00,000	1-Background in upwind direction 1-Backward in down wind direction 2-Residential/ Commercial	4- Residential 3- Traffic dominant area 3- Commercial 2- Industrial area	16

Based on criteria for designing the ambient air quality monitoring network, TSPCB submitted proposal for providing financial assistance to set up additional manual air quality monitoring station at Agartala.

5. PROPOSED ACTION PLAN :

The proposed action plan has been prepared as per the guidelines of CPCB mentioned the judgment order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mohan titled as "NCAP with multiple Timeline to clear Air in 102 cities".

The following Action Plan have been suggested to combat air pollution in the State of Tripura:

Source Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Implementation	Responsible agency (ies)	Remark/ Present status
Vehicles	1. Introduction of cleaner fuels (CNG/LPG) for vehicles.	Mid	December, 2021	Transport Department	In Tripura Cleaner Fuels (CNG) has already been introduced. 04 nos. Of CNG filling station has been established in Tripura. CNG buses has been already introduced in Agartala towns. Initiatives to be taken to setup more dispensing units of Compressed Natural Gas for the vehicles so that maximum vehicle can use CNG.
	2. Regular checking of vehicular emission and issue of Pollution under Control Certificate	Short	June,2021	Transport Department	Vehicles are being checked regularly for PUC certificates and if found exceeding the emission limits,

rce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	(PUC).				the registration of such vehicle is suspended till satisfactory repairs are carried out. Penal compounding fees are also recovered from such defaulting vehicles. Grant of PUC Renewal certificate is considered only after observing satisfactory Performance of the vehicle.
	3. Good traffic management including re-direction of traffic Movement to avoid.	Mid	July, 2021	Traffic Police	Steps to be taken for good traffic management.
	4. Ban on registration of Diesel driven auto-rickshaw/Tempo for older than 15 years.	Short	June, 2021	Transport Department	In Tripura the Auto/Temp are using CNG and Petrol. Maximum number of auto are using CNG. Steps to be taken to reduce the diesel driven vehicle.
	5. Promotion and operationalization of E-rickshaw.	Mid	June, 2021	Transport Department	E-rickshaw has already been introduced throughout the state since last 5 years.
	6. Development of Multi-layer parking.	Long	Dec. 2021,	Urban Local Bodies, UDD & District Administration	Initiatives to be taken for development of Multi-layer parking.
	7. Checking of fuel adulteration	Mid	July. 2021	District Administration & Food and Civil supplies	Initiatives to be taken for checking of fuel adulteration

urce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	8. Monitoring on vehicle fitness.	Short	May, 2021	Transport Departmen t & Traffic Police	Ongoing
	9.Periodic calibration test of vehicular emission monitoring instrument	Short	June, 2021	Transport Department	A committee was constituted by Transport Department to monitor the operation of PUC centre. **(Annexure-1)**
Road Dust	1.Regular cleaning of road dust.	Short	June, 2021	Urban Local Bodies	All Urban Local Bodies are in action for cleaning of road dust at early morning.
	2. Water spraying on road through tankers	Short	June, 2021	Urban Local Bodies	One time Water spraying are being done through tankers in major road during dry season. Initiatives are to be taken to increase its frequency.
	3. Construction of pucca pavement along the roads.	Long	August, 2021	Urban Local Bodies and PWD (Road & Building)	Initiatives to be taken for construction of pucca pavement along road side under SMART city project.
	4. Tree plantation along the roads.	Long	December, 2021	Forest Department & Urban Local Bodies	Forest Department and Urban Development Department jointly have taken Initiatives to develop Urban forestry initially in various locations of Agartala Municipal Corporation. After that the same approach will be taken for other Municipal town area.

rce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Implementation	Responsible agency (ies)	Remark/ Present status
	5. Development of green belt in open areas, gardens, parks/ community places, schools & housing societies.	Long	December, 2021	Forest Department	-Ongoing.
	6. Introduction of water fountains at major traffic intersection/ Golambar/circle.	Long	August, 2021	Urban Local Bodies and PWD (Road & Building)	Initiatives to be taken for Introduction of water fountains at major traffic intersection/circle
Constructi on activities	1.Covering of construction site.	Short	June, 2021	Urban Local Bodies and PWD (Road & Building)	Ongoing
	2.Transporation of construction materials like sand, soil, stone chips etc. in covered system.	Short	June, 2021	Transport Department, District Administration & Traffic Police.	Ongoing
	3. Restriction on storage of construction materials along the road.	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Ongoing
Biomass and garbage burning	1.Restriction on open burning of municipal solid waste, Biomass, plastic horticulture waste etc.	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Banning order has been issued on open burning of leaves and solid waste by Government of Tripura. Steps to be taken for effective enforcement. **(Annexure-2)**
	2. Immediate lifting of solid wastes generated from de- silting and cleaning of municipal drains for its disposal.	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Action plans have been prepared for effective implementation of Solid Waste Management Rules, 2016. Actions to be taken accordingly.
	3.Transportation of municipal solid wastes, construction materials and debris in covered	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Action plans have been prepared for effective implementation of Solid Waste Management

ource Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	system.				Rules, 2016. Actions to be taken accordingly.
	4. Ensuring promotion & use of cleaner fuel for commercial purposes like local Dhaba/eateries	Long	December, 2021	District Administration & Food & Civil Supplies	In Agartala maximum Hotels, Dhaba, Restaurants etc. are using pipe line gas/ LPG as fuel. Steps to be taken to promote and introduce in other towns.
Industries	1.Ensuring installation and operation of air pollution control devices in industries	short	June, 2021	TSPCB and Industries & Commerce	Industries are being operated with proper Installation of adequate pollution control measures.
	2.Ensuring emission standards in industries	short	June, 2021	TSPCB	Ongoing
	3. Adoption of cleaner technology in brick kilns	Long	December, 2023	TSPCB and Industries & Commerce	All the Brick Kilns are operating ~~their unit~~ with Fixed Chimney. Steps to be taken to introduce cleaner technology in Brick Kilns to reduce the emission level
	4. Ban on polluting industries	Mid	December, 2022	TSPCB & Industry Department	There are only four (17) category of industries. As per the direction of TSPCB & CPCB, appropriate measures have been taken to ~~operate~~ check the pollution from their units.
Strengthening of AAQ monitoring	1.Installation of CAAQMS at City	Mid	December, 2021	TSPCB	Based on criteria ~~for designing~~ the ambient air quality monitoring network of CPCB, ~~one two~~ CAAQMS station ~~s are~~ are required for

Source Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
					Agartala town. One CAAQMS station has already been installed at Parivesh Bhawan, Gorkhabasti. For setting up of another CAAQMS at Agartala, Expression of Interest have been invited and technical evaluation is under process.
	2. Manual Air Quality Monitoring Station under NAMP	Mid	December, 2021	TSPCB	Based on criteria for designing the ambient air quality monitoring network of CPCB, three Ambient Air Quality Monitoring Stations are required. TSPCB already set up two ambient air quality stations at Agartala under NAMP of CPCB. The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP. TSPCB submitted proposal for providing financial assistance to CPCB for setting up of one manual air quality monitoring station at Agartala alongwith strengthening to

Source Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Implementation	Responsible agency (ies)	Remark/ Present status
					analyse all air quality parameters as mentioned in national air quality standard. (**Annexure-3**) Steps to be taken to set up manual station at Agartala after getting the fund from CPCB
Public Awareness	1.Issue of advisory to public for prevention and control of air pollution	Short	June, 2021	TSPCB	NGOs are being involved to conduct awareness programme on various environmental issues. Leaflets have been prepared on air pollution and distributed among common people on various occasions. Advertisement have been issued on in local newspapers and souvenirs. Steps to be taken to conduct more awareness programme on for prevention and control of air Pollution.
	2.Involvement of school and other academic institution in awareness program	Mid	December, 2021	TSPCB	~~There are~~ 1100 Eco Clubs are working in educational institutions under National Green Corps programme of the Ministry of Environment, Forests & Climate Change. Awareness as well as action-related activities on different waste

ource Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
					management Rules, Air Pollution, ill effects of firecrackers, Bio diversity, water pollution & conservation etc. are being carried out by Eco Clubs throughout the year. Steps to be taken to conduct more awareness programmes on prevention and control of air Pollution by involving more educational institutions.
Others	1. Compliance of guidelines on D.G. sets and action against violation	Short	June, 2021	TSPCB	DG-sets are being monitored as per CPCB norms. Actions are being taken ~~Mostly~~ against sub – standard DGs as per the rules.
	2. Help line to oversee non compliances on aforesaid issues.	Short	June, 2021	TSPCB	Help line to be displayed at ~~boards the~~ website of the Board.

6. MONITORING MECHANISM FOR IMPLEMENTATION:

The aforesaid action plan shall be implemented by various line departments under the Government of Tripura. The Secretary-in-Charge, Department of Environment shall review the implementation of aforesaid action plan ~~on~~ at regular interval. Tripura State Pollution Control Board shall be in close contact with various line departments for effective implementation of the aforesaid action plan.

227 Annexure-1

(48)

NO.F.8(7)-TRAN/-/2011 2624-54.

GOVERNMENT OF TRIPURA

TRANSPORT DEPARTMENT

Dated, Agartala, 18th July, 2012.

MEMORANDUM

Based on the discussions in meeting taken by Secretary, Transport in his office chamber on 9th July, 2012at 5:00 P.M. with the officials of State Pollution Control Board and officials of the Transport Department to chalk out a joint programme to intensify enforcement drive against vehicles causing pollution to the environment, following decisions have been taken for follow up action by all concerned.

1. Periodic enforcement drive will be undertaken by a team constituted with the officials of JTC, West and technical personnel of Tripura Pollution Control Board.

2. All the Emission Test Centers will be inspected by the MVIs of Transport Department and technical officials of State Pollution Control Board to ensure veracity of the PUC certificate issued by those centers and to ascertain the quality and efficacy of equipment and tools used by those centers for testing of vehicles before issuing PUC certificate.

3. One Testing Unit will be set up in the office of the JTC for cross verification of PUC certificates as well as for testing of vehicle at the time of taking fitness test to ensure that the vehicle is not causing pollution to the environment. If any PUC is found to false or on cross checking or the vehicle is found not fit for issue of PUC penal action against the vehicle owners will be take as per provisions of MV Act and Rules. The equipment being supplied by MoRTH will be and for the purpose

4. A mobile team consisting the officials of JTC and State Pollution Control Board will conduct raids with mobile pollution checking tools / equipments in and around Agartala City area on periodic basis.

5. JTC, being the head of the team, will coordinate the entire programme in consultation with Member- Secretary and other officials of Tripura State Pollution Control Board.

This will come into the force with immediate effect and until further order.

To

1. Joint Transport Commissioner, West Tripura.
2. Member- Secretary, Tripura State Pollution Control Board.
3. Sri.Mihir Das, Scientist, Tripura State Pollution Control Board.

18/7/12

(A. Barman Ray)
Joint Secretary to the
Government of Tripura

Copy forwarded to:

1. P.S. to Hon'ble Minister, Transport Department, Government of Tripura.
2. Chairman, Tripura State Pollution Control Board, P.N. Complex, Gurkhabasti, Agartala.
3. P.S. to Secretary, Transport Department, Government of Tripura.

REGISTERED
23 JUL 2012
6361

Mihir Das 02/8/12

02.08.12

Annexure-2

39

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.11(49)/DSTE/CC/PH/3382-3419 Dated 09/05/2017

NOTIFICATION

Whereas, Article 48-A of the Constitution of India *inter-alia* envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lake, rivers etc.,

AND

Whereas, the open burning of wastes produces various harmful toxic gases/particles which causes pollution of air, water, soil etc and disturbs the natural balance of ecology & environment,

AND

Whereas, the waste is generated both in the form of biodegradable & non-biodegradable substances, the non-biodegradable waste includes plastic and other substances which release various harmful toxic gases on burning,

AND

Whereas, in accordance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No.199 of 2014 in the matter of Almitra H. Patel & Anr. Vrs. Union of India & Others, the state Government shall impose complete prohibition on open burning of waste on lands, including at landfill sites in the whole State,

NOW,

Therefore, in compliance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi and in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Act, 1986, the State Government issues this Notification to impose ban/prohibition on open burning of waste on lands, including at landfill sites in the whole State. **In this context, the Government hereby issues the following directions:-**

Directions:-

No person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the whole of State of Tripura,

Contd---P/2

Ch

Penalty :

For each such incident or default, violators including the project concessionaire, local body, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs.5,000/- (Rupees Five Thousand) only in case of simple burning, while Rs.25,000/- (Rupees Twenty Five Thousand) in case of bulk wastes burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law. The environmental compensation collected in this regard shall be deposited to the Tripura State Pollution Control Board for development/up gradation of ecology & Environment of the State.

Authorised Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction viz.

1. Member Secretary, Tripura State Pollution Control Board (TSPCB) and officers at the level of Junior Environmental Engineer/Junior Scientist and above.
2. Director, Science, Technology & Environment and officers at the level of Scientific Officer and above.
3. Municipal Commissioner, Agartala Municipal Corporation, Agartala and his nominee.
4. Chief Executive Officer, TTAADC and other officers nominated by him.
5. DMs & Collectors, Tripura
6. Superintendent of Police and officers at the level of SI and above.
7. Director, Industries & Commerce and other officer nominated by him.
8. Director, Health & Family Welfare or other officers nominated by him.
9. Commissioner, Taxes & Excise and officers at the level of inspector or above.
10. Sub-Divisional Magistrates, Tripura.
11. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura and his nominee.
12. Chief Executive Officer of Municipal Council and other officers nominated by him.
13. Block Development Officers, Tripura and his nominee.
14. Executive Officers of Nagar Panchayat, Tripura and his nominee.

In case of violation of the aforementioned directions, the above mentioned authorized officers, shall in accordance with the procedure and powers conferred under Section 19 of the Environment (Protection) Act.1986, initiate legal action including the recovery of penalty as indicated above.

This Notification shall come into force with immediate effect.

By the order of the Governor

Chaubey 4/1/17

(C. Murti)
Spl. Secretary
Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.

Contd....P/3.

3. P.S to the All Ministers, Govt. of Tripura.
4. The PPS to Chief Secretary, Govt. of Tripura.
5. The Director General of Police, Govt. of Tripura, Agartala.
6. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
7. The Mayor, Agartala Municipal Corporation, Agartala.
8. The Chairman, Tripura State Pollution Control Board.
9. Chief Executive Officer, TTAADC, Tripura.
10. All DM & Collector, Tripura.
11. Municipal Commissioner, Agartala Municipal Corporation, Agt.
12. All Head of Department/Director, Govt. of Tripura.
13. All Sub-Divisional Magistrate, Tripura
14. The Chief Executive Officer, All Municipal Council, Tripura.
15. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura, Agartala.
16. All Block Development Officer, Tripura
17. All Executive Officer, All Nagar Panchayet, Tripura.
18. Sri S. Banik, Scientific Officer, DSTE, Agt. He is requested to publish the same in Departmental Website.
19. The Manager, Government Press for publication of this notification in the next issue of official gazette.

Chaubey 4/5/17

(C. Murti)
Spl. Secretary
Government of Tripura

Annexure-3

(37)

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.19(8)/TSPCB/NAMP/ 998-99 February 05, 2019

To
Sri Prashant Gargava
Additional Director & Head
AQM Division
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Sub: Proposal for setting up Ambient Air Quality Monitoring network in Tripura as per NGT Order No.681 of 2018- reg.

Sir,

This has a reference to the letter No.A-18011/63/2010(Part-II)-MON dated 30/01/2019 on the subject cited above.

2. Please find enclosed herewith a proposal for providing financial assistance of an amount of Rs. 1,24,00,000/-(Rupees One Crore Twenty Four Lakhs Only) to establish 01 (one) new Air Quality Monitoring stations and also for up gradation/strengthening of existing 2 (two) Air Quality Monitoring stations in Agartala, Tripura as per criteria for designing the ambient air quality monitoring network of CPCB under National Air Quality Monitoring Programme (NAMP) for kind consideration.

3. I would, therefore, request you to kindly sanction and release the fund under NAMP.

Yours faithfully,

Enclo: as Stated

050219

(Manas Mukherjee)
Member Secretary

Copy to :

1. The Regional Director, North East, Central Pollution Control Board, Shillong for kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

(36)

PROPOSAL
FOR ESTABLISHING NEW 1 (ONE) AIR QUALITY MONITORING STATIONS AND UP GRADATION AND STRENGTHENING OF EXISTING & PROPOSED AIR QUALITY MONITORING STATIONS IN TRIPURA UNDER NAMP

TRIPURA

tspcb

Submitted by :

Tripura State Pollution Control Board

Parivesh Bhawan, Gorkhabasti

Agartala, Tripura (W), Pin- 799 006

website: www.tspcb.tripura.gov.in

e-mail: trippcb@sancharnet.in

1. STATE PROFILE:

The State of Tripura is located in Northeast India. Tripura is a small hilly state in the Northeastern part of the country. Though it is the smallest state in the region, it is next to Assam in terms of population and it is most densely populated State in the region. It covers an area of 10,491.69 sq. km and has a population of 36,73,917 (2011 Census). Nearly 50 percent of the population belong to scheduled caste and scheduled tribes. The climatic condition shows a summer temperature ranging from 25°C to 37°C and winter temperature going down to 8°C. Annual average rainfall ranges from 1922 mm. to 2855 mm. It shares 85% of its borders with Bangladesh, and with Indian states of Assam in the North (15%), Mizoram in the East (10%).

There are 8 (Eight) administrative Districts in Tripura. These are West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti and North Tripura. There are 23 sub divisional towns. Agartala is the state capital.

Among all the towns, only Agartala i.e. state capital have population in the range 1,00,000 - <5,00,000. The population of the remaining towns are below 1,00,000 as per the report of Census, 2011.

2. BACKGROUND:

The degradation of air quality is a major environmental problem that affects many urban, industrial sites and the surrounding regions. There certainly exists a close relation between poor air and poor health, as pollution of air results in breathing difficulties, increased incidence of Asthma, Cancer and even death. Urbanisation, industrialization and increased transportation has polluted the atmospheric air to such an extent that it is slowly loosing it's self cleaning capacity. Deteriorating air quality is posing serious threats, of changing, even the composition of atmosphere.

Hence, in order to ensure the regular Air quality monitoring and to draw up action plan to control Air Pollution in Agartala State Capital and other Districts Head Quarters, it is very much necessary to establish new Air quality monitoring stations under the National Air Quality Monitoring programme (NAMP).

In compliance of the direction of the Hon'ble National Green Tribunal in O.A. No. 681 of 2018 dated 8th October, 2018 regarding designing of ambient air quality network.

(24)

3. EXISTING MONITORING STATIONS AND STATUS:

The existing monitoring network for Ambient Air Quality Monitoring under National Ambient Air Quality Monitoring Programme (NAMP) and Continuous Ambient Air Quality Monitoring (CAAQM) are as follows:

Programme	Name of Towns	Nos. of existing Monitoring Stations	Name of Monitoring Stations	Remarks
NAMP	Agartala	02	i) Parivesh Bhawan, Gorkhabasti (Residential) ii) Bordowali Bipani Bitan (Commercial)	Two stations are operational. The Air quality data have been uploaded in the Environmental Air Quality Data Entry system (E-AQ-DES) of the CPCB portal on regular basis.
CAAQMS	Agartala	01	Agartala	Fund received from CPCB. It will be installed very shortly

According to the criteria for designing the ambient air quality monitoring network of CPCB, Agartala is the only town having population 1,00,000 - <5,00,000 as per report of Census, 2011.

Though all the towns have population less than 1,00,000 except Agartala, the Tripura State Pollution Control Board submitted proposal to CPCB for providing financial assistance under NAMP to assess the Air Quality on regular basis in other Districts Head Quarters (5 Stations) in earlier occasion vide letter No.19(8)/TSPCB/NAMP/2178-79 dated 22/03/2018, No.19(8)/TSPCB/NAMP/9519 dated 25/10/2018.

4. OBJECTIVES :

The objectives of the proposed project are:

(i) To determine status and trends of Air quality in Agartala i.e. State capital and other District Head Quarters.

(ii) To ascertain whether the prescribed Air quality standards are violated;

(iii) To obtain the knowledge and understanding necessary for developing preventive and corrective measures i.e. formulation of action plan to combat Air Pollution.

(iv) To upload the Air Quality data in Environmental Air Quality Data Entry system (E-AQ-DES) of the CPCB portal for dissemination of information.

(v) To improve and strengthen the Air quality monitoring programme in the State under NAMP.

5. PROPOSAL & JUSTIFICATION:

The extant proposal is of two segments. These are as follows:

I) Proposal for establishing new 1 (one) Air quality monitoring stations (Background) for the State capital Agartala under NAMP.

The Justification for new 1 (one) Air Quality Monitoring station under NAMP for the State capital of Agartala is as follows :

Sl No	Locations	Coordinates	Justifications
1.	MBB College, Agartala (as Background)	23°49'39" N 91°17'57" E	It is educational Institution. Maharaja Bir Bikram College (M.B.B.C) is oldest college in the state of Tripura. The MBB College is surrounded by Varieties of trees. There are lakes surrounding the college in which the migratory birds come in winter. It is a residential area.

Considering the criteria for designing the ambient air quality monitoring network of CPCB, Agartala is the only town having population 1,00,000 - <5,00,000 as per report of Census, 2011. Since already two NAMP stations

are operational in Agartala and one CAAQMS will install very shortly, another 1 (one) new Air quality monitoring stations is being proposed for sanction under the National Air Quality Monitoring programme (NAMP) for Agartala, state capital.

II) Proposal for up gradation of the existing 2 (two) Air quality monitoring stations and strengthening of proposed new 1 (one) Air quality monitoring stations for the State of Tripura under NAMP.

For Up gradation of the existing two Air quality monitoring stations the instruments such as Respirable Dust Sampler, PM2.5 (Fine Particulate Matter) analyzer, Carbon Monoxide & Ammonia Analyzer etc. are required. TSPCB does not have any Weather Monitoring Station. The Meteorological Parameters will help to assess and correlate the Air Quality data. The Air Quality data uploaded regularly in the CPCB portal by TSPCB after compilation. The support for providing Computer along with Accessories will also strengthen the activity.

The Respirable Dust Sampler, PM2.5 (Fine Particulate Matter) analyzer, Carbon Monoxide Analyzer, Ozone analyser will be required to operate the proposed Air quality monitoring stations, if approved.

The **BUDGET DETAILS** for up gradation of existing Air quality monitoring stations and strengthening of proposed Air quality monitoring stations for the State of Tripura under NAMP are as follows :

Sl. No.	Item Description	Quantity	Approx. Unit Rate in Rs.	Total in Rs.
UPGRADATION OF EXISTING 02 (TWO) MONITORING STATIONS				
INSTRUMENTS/EQUIPMENT				
1.	Respirable Dust Sampler	2 Nos.	@ 1,80,000/-	3,60,000/-
2.	PM2.5 (Fine Particulate Matter) analyzer	2 Nos.	@ 1,50,000/-	3,00,000/-
3.	Carbon Monoxide Analyzer	2 Nos.	@ 6,50,000/-	13,00,000/-
4.	Ozone Analyser	2 Nos.	@ 6,50,000/-	13,00,000/-
5.	VOC Analyser/sampler	2 Nos.	@ 80,000/-	1,60,000/-
6.	Gas Chromatograph-Mass Spectrometer (GCMS)	1 No.	@ 50,00,000/-	50,00,000/-
7.	Metcorological Parameter - Automatic Meteorological Parameter monitoring	2 Nos.	@ 3,00,000/-	6,00,000/-

Sl. No.	Item Description	Quantity	Approx. Unit Rate in Rs.	Total in Rs.
	instrument capable of measuring wind speed, direction, relative humidity and temperature.			
ACCESSORIES				
8.	Filter paper for PM-10	20 packet	@ 22,000/-	4,40,000/-
9.	Filter paper for PM-2.5	20 packet	@ 17,000/-	3,40,000/-
10.	Computer with Accessories	02 Nos.	@ 1,00,000/-	2,00,000/-
FOR PROPOSED 01 (ONE) MONITORING STATION				
INSTRUMENTS/EQUIPMENT				
11.	Respirable Dust Sampler	01 No.	@ 1,80,000/-	1,80,000/-
12.	PM2.5 (Fine Particulate Matter) analyzer	01 No.	@ 1,50,000/-	1,50,000/-
13.	Carbon Monoxide Analyzer	01 No.	@ 6,50,000/-	6,50,000/-
14.	Ozone Analyser	01 No.	@ 6,50,000/-	6,50,000/-
15.	VOC Analyser/sampler	1 No.	@ 80,000/-	80,000/-
16.	Meteorological Parameter - Automatic Meteorological Parameter monitoring instrument capable of measuring wind speed, direction, relative humidity and temperature.	1 No.	@ 3,00,000/-	3,00,000/-
ACCESSORIES				
17.	Filter paper for PM-10	10 packet	@ 22,000/-	2,20,000/-
18.	Filter paper for PM-2.5	10 packet	@ 17,000/-	1,70,000/-
			Total	**1,24,00,000/-**

(Rupees One Crore Twenty Lakhs Only)

4.2.19

(Bishu Karmakar)
Scientist- "B" &
Principal Investigator
(BISHU KARMAKAR)
Scientist "B"
Tripura State Pollution
Control Board.

04/2/19

(Amarendra Jamatia)
Asstt. Environmental Engineer
(Head of Office & DDO)
Amarendra Jamatia
Asstt. Environmental Engineer
DDO & HoO TSPCB

04.02.19

(Manas Mukherjee)
Member Secretary
MANAS MUKHERJEE
Member Secretary
TSPCB, Agartala.

Tripura State Pollution Control Board

ANNEXURE (2)

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.19(78)/TSPCB/2020/ 9591-94 **August 07, 2020**

To
The Director
ICA Department
Government of Tripura
Agartala, Tripura West

Sub: Publication of Advertisement in 2 (two) Category-A of Vernacular Newspapers-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-A of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter **(2 column x 9 cm)** in the leading 2(two) Vernacular Newspapers (Category-A) at the earliest.

After publication of advertisement, you are requested to send the Bill /Invoice in triplicate for arranging payment.

Yours sincerely,

Enclo: As stated

(Bishu Karmakar)
Member Secretary

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board.
3. No.F.4(1)/TSPCB/2020-21

OIC

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ
গুরখাবস্তী, আগরতলা- ৭৯৯০০৬

No.F.19(78)/TSPCB/2020/৬৬৭১ 05-08-2020

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ কতৃক "TRIPURAR PARIBESH" নামক একটি মোবাইল App তৈরী করা হয়েছে যাহা Google Play Store-এ উপলব্দ।

উপরিউক্ত App এর মাধ্যমে পরিবেশ দূষণ সংক্রান্ত বিভিন্ন অভিযোগ সরাসরি ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদের নিকট নথিভুক্ত করা যাবে। প্রয়োজনে ছবি upload করা যাবে সংশ্লিষ্ট অভিযোগের সাথে।

এই App এর মাধ্যমে নথিভুক্ত সংশ্লিষ্ট অভিযোগের তথ্য ও নিস্পত্তি সম্পর্কে বিষদ বিবরণও জানা যাবে।

সদস্য সচিব

Annexure-3

Minutes of 12th meeting of State Level Committee held under the Chairmanship of the Chief Secretary, Tripura on 05/11/2020 at 4.00 pm in Video Conference Room of the Civil Secretariat to review the progress of implementation on the Directions dated 16/01/2019, 07/05/2019 & 28.02.2020 of Hon'ble National Green Tribunal in OA No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The 12th meeting of the State Level Committee was held under the Chairmanship of the Chief Secretary, Tripura on 05/11/2020 at 4.00 pm in the Video Conference Room of the Secretariat to review the progress of implementation on the Directions dated 16/01/2019, 07/05/2019 & 28.02.2020 of Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.
The list of officers attended the VC meeting as mentioned at **Annexure-I.** The District Magistrate and Collectors of 8(eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

The discussions were held on progress made on each issues in the meeting. The decisions taken in respect of each of the issues are as follows:

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
Issue : Solid Waste Management, Sewage Management including Legacy Waste Management Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018				
1.	An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within 27.03.2020 with experts in environment and related issues to assist the Chief Secretary for monitoring environment related issues effectively.	Science, Technology & Environment	-	'Environment Monitoring Cell' may be set up in the office of Chief Secretary.
2.	Identification of suitable sites for setting up solid waste processing facilities by 31.03.2020	UDD/ULBs	• The land for setting up of Tertiary Waste Treatment Centre for all ULBs including Ambassa & Kumarghat have been identified. • Tender already invited for setting up of Tertiary Waste Treatment Centre for Khowai, • The land for setting up of Secondary Waste Treatment Centres for 10 ULBs have been identified and pending in 10 ULBs.	• Initiatives to be taken by the all ULBs to complete the tender process for setting up of Tertiary Solid Waste Processing Plant within 15th December, 2020. • The concerned DMs of remaining 5 ULBs (Belonia, Bishalgarh, Dharmanagar, Agartala, Jirania) will identify lands/buildings for Secondary Waste Treatment Centres

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
				within next 7 days.
3.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities by local authorities having a population of 0.5 million or more---- by 31.03.2020	UDD/ULBs	• Only AMC has 0.5 million population. One 250 TPD capacity Solid Waste Processing Plant (Composting Plant) at DC Nagar for AMC, Mohanpur, Bishalgarh, Ranirbazaar & Jirania. • Litigation ongoing between AMC and private agency contracted for plant operations. Matter is in civil court now. • AMC has selected another agency through tender to operationalize the plant.	• All ULBs may take necessary steps to setup common regional sanitary landfill facilities. • AMC may float the Tender again to select the operator for Solid Waste Processing Plant at DC Nagar.
4.	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source--- by 31.03.2020	UDD/ULBs	-	• All ULBs must ensure that waste generators must practice source segregation of bio-degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source. • All ULBs may impose monetary penalty against the violators, if not practice source segregation of wastes. • All ULBs must ensure to have adequate separate colour coded bins for effective collection with source segregation of municipal solid waste.
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities------ by 31.03.2020	UDD/ULBs		• It was observed that the process of Door to Door collection with source segregation has not practiced in 7 municipal wards of AMC. AMC may take necessary steps to ensure Door to Door collection with source segregation in those

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
				wards following COVID-19 guidelines within 31st December, 2020. • All ULBs must ensure to transport the waste materials in a covered vehicle. • ULBs not having adequate cesspool, may request to AMC to provide the same.
6.	Ensure separate storage, collection and transportation of construction & demolition waste ---- by 31.03.2020	UDD/ULBs	UDD has notified the State C&D Waste Management Policy on 21st day of December 2019	• All ULBs may use C&D Waste to fill up low lying areas as well as road maintenance purposes. • To utilise the C&D Waste in a proper way, PPP model may be encouraged by the ULBs.
7.	Commencement of Remediation of Legacy Waste sites through bio-mining and bio-remediation by 31.03.2020.	UDD/AMC	-	• It was noted that 60% works completed till date. Progress related to remaining works regarding capping of the dump site is to be monitored closely and its report be placed in the next State Level Committee Meeting.
8.	There is a gap of 169.2 TPD for Tripura in terms of current generation and treatment of solid waste which is endangering environment, adversely affecting public health and posing serious threat to life. Suitable remedial measures need to be adopted in the matter.	UDD	State submitted before NGT regarding MSW generation & Treatment is as follows: • Total MSW generated in 20 ULBs is 405.6 TPD. • Processed MSW is 236.4 TPD. • MSW land fill is 153.2 TPD • Gap is 169.2 TPD.	UDD may take necessary steps to mitigate the gap of MSW generation, Treatment and to achieve 100% solid and liquid waste management by March 2021 as directed by Hon'ble NGT.
9.	Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.	DSTE	The First and Second Quarterly Status Report has already been be furnished to Hon'ble NGT with a copy to CPCB on 22.10.2020.	The third quarterly Status Report is to be furnished by 1st week of January, 2021.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
Issue : Solid Waste Management, Sewage Management including Legacy Waste Management Ref :NGT Orders dated 21.05.2020 in OA N o. 593/2017 & dated 28.02.2020 in O.A. No : 606/2018				
10.	Timeline proposed for bridging the gap of 73.68 MLD untreated sewage need to be preponed with interim arrangement by way of phyto/bio- remediation	UDD/AMC/other ULBs	• Action Plan for 100% Sewage Management submitted to CPCB. • One project of sewer network at Agartala city North Zone is going on. • Another STP of 8 MLD capacity is under construction at Akhaura ICP. • Tender has been invited for engagement of survey consultants to prepare baseline information for pollution abatement of storm drains through in situ bio remediation in 20 ULBs in Tripura. Evaluation of this tender is going on. • The ULBs have identified 210 drains Bio-remediation work. • The tender for Bio remediation for 5 drains as pilot basis in Agartala has been completed.	• It was observed that the 8 MLD STP at Barjala is not being utilized fully. Initiatives may be taken to utilize its full capacity by AMC. • All ULBs must identify the land for setting up of FSTPs by 15th November, 2020. • All ULBs may take initiatives to float tender for setting up of FSTPs after identifying the land. • Jirania and Kamalpur may identify the drains for bio remediation and the lists of such drains may be sent to UDD within 15.11.2020.
11.	To save time, standard specifications and service providers must be notified by the Chief Secretaries on the websites of the State/ UT within one month from today. The Chief Secretaries may take such opinion as may be necessary for the purpose.	UDD/ULBs	• The technical specifications of Faecal Sludge Treatment Plants (***FSTPs***) of 600 KLD capacities has been finalized in the SWM DPR under SBMU and uploaded in the website of UDD.	• UDD may coordinate with all ULBs to set up FSTPs within the stipulated time line of Hon'ble NGT.
12.	Compliance reports on sewage management may be filled quarterly and first such report may be filed by 31.03.2020 with a copy to the CPCB.	DSTE/ TSPCB	• 1st Status Report already sent to NGT with a copy to CPCB on 31/03/2020. • 2nd Status Report is under process.	2nd Status Report to be sent to the Hon'ble NGT with a copy to CPCB at an early date.
13.	All States/UTs through their concerned departments such as Urban/Rural Development, Irrigation & Public Health, Local Bodies, Environment, etc. may ensure formulation and execution of plans for sewage treatment and	UDD/DSTE/ TSPCB	• Action plan for utilisation of treated effluent have been submitted to CPCB. • UDD has submitted a detailed action plan for liquid waste management in the 20 ULBs. A combination of STPs, sewer	• UDD may take necessary steps for effective implementation of the Action Plan for 100% Sewage Management in the State.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
	utilization of treated sewage effluent with respect to each city, town and village, adhering to the timeline as directed by Hon'ble Supreme Court. STPs must meet the prescribed standards, including faecal coliform. Action plans be firmed up with Budgets/Financial tie up. Such plans be overseen by Chief Secretary and forwarded to CPCB before 30.6.2020.		network, faecal sludge treatment plants and bio-remediation of drains is proposed to achieve 100% liquid waste management in the 20 ULBs in Tripura.	
Issue : Plastic Waste Management **Ref : NGT order dated 06.12.2019 in OA No.247/2017**				
14.	Framing targeted action plans & giving information in prescribed format to CPCB i/c submitting quarterly report on implementation status to CPCB on the following: (i) Setting up of collection, source segregation & disposal system (ii) Checking unregistered plastic manufacturing, recycling (iii) Prohibiting handling of plastic <50 micron & promoting compostable carry bags (iv) Prohibiting litter & open burning of plastic waste (v) Setting up special environment squad for enforcement of PWM Rules.	UDD/ DSTE/ TSPCB	• Action Plan on implementation of Plastic Waste Management Rules has already been submitted to CPCB. • The quarterly report for the month of January to March, 2020 on implementation status has already been sent to CPCB on 23/06/2020. • The last State Level Advisory Committee (SLAC) under the chairmanship of Secretary, UDD was held on 26.06.2019. • The quarterly report for the month of July to September, 2020 is submitted to CPCB.	• All DMs may take initiatives to conduct raids against banned plastic carry bags. • The State Level Advisory Committee (SLAC) under the chairmanship of Secretary, UDD may be convened within November, 2020. • All Urban Local Bodies to ensure adequate Waste Bins in all the market/commercial/public places so that plastic wastes are not littered indiscriminately. The concerned ULBs must also ensure for collection, source segregation & disposal system of plastic waste within their jurisdiction.
Issue : Restoration of Polluted River Stretches **Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 in OA No.673/2018**				
15.	Execution of Action Plan in a holistic manner to be overseen by the Chief Secretary	UDD and ULBs/ Forest/ Agriculture/ PWD (WR)/ I & C	• ATR of Action Plan for restoration of identified six polluted river stretches are being received from 3 ULBs (Teliamura, Bishalgarh, Sonamura) on regular basis.	• RRC may monitor the execution of Action Plan for restoration of identified six polluted river

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
			• The other ULBs may submit the ATR on regular basis.	stretches. • All ULBs may send ATR on implementation of Action Plan of identified polluted river stretches within 15th of every month.
16.	Identification of drains, latrines etc. Whether these are being discharged into the identified six river stretches in Tripura namely Burigaon (Bishalgarh), Haora (Agartala, Jirania&Ranirbazar), Gomati (Amarpur, Udaipur, Sonamura), Khowai (Teliamura), Manu (Kailasahar) and Juri (Dharmanagar) or any other rivers/water bodies.	UDDs and ULBs	• The ULBs have identified 210 drains for pollution abatement. • Tender has been invited for engagement of survey consultants to prepare baseline information for pollution abatement of storm drains through in situ bio remediation in 20 ULBs in Tripura. Evaluation of this tender is going on. • Bio-remediation to be implemented in pilot mode in Agartala first. The technology has been shortlisted through EoI. RFP is being prepared now.	• All ULBs may take necessary steps to complete the bio-remediation/ phyto-remediation of the drains discharging to identified 6 river stretches on priority basis.
17.	Status of submission of monthly progress report on implement the action plan for restoration of six identified river stretches to the NMCG with copy to CPCB	TSPCB/RRC	The last Monthly progress report has been sent to NMCG with copy to CPCB for the month of September, 2020.	RRC may submit the Monthly progress report on implementation of the action plan for restoration of six identified river stretches to NMCG with copy to CPCB on regular basis.
Issue : Bio Medical Waste Management **Ref : NGT Orders dated 22.01.2020 in O.A. No.710-713 of 2017**				
18.	Compliance of HCFs(for onsite segregation, pre treatment of infectious waste, separate storage for BMW & treatment of waste water)	H & FW Department	Tender documents for setting up of ETPs in 7 State Government hospitals are under finalization. After finalization, tender will be floated.	Tender will be floated for setting up of ETPs in 7 State Government hospitals within 20th November, 2020.
19.	Setting up of Common Bio-Medical Waste Treatment facility (CBWTF) with OECM& as per standards to cover all HCFs.	H & FW Department	• Civil works for setting up CBWTF at Agartala is started. • Approach road is in bad condition, it needs to be repaired.	AMC must ensure to complete the maintenance work of the approach road of CBWTF in consultation with PWD(R&B).

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
20.	Implementation of Bar Code System in all HCFs & CBWTFs	H & FW Department	The project of Implementation of Bar Code system has been assigned to an agency. Bar code system will be implemented after commissioning of Common Bio Medical Waste Treatment Facility.	Steps to be taken to implement Bar Code system in all HCFs & CBWTFs.
21.	Maintenance and updating of bio-medical waste management register on day-to-day basis across all Public Health Facilities for display of the monthly record on website according to the bio-medical waste generated in terms of category and colour coding.	H & FW Department	Yet to be done.	The day to day basis bio medical waste generation data must be displayed in the website of NHM within November, 2020.
22.	Training and capacity building of officials of Health Deptt and SPCBs and health care workers in HCFs.	H & FW Department	Training and workshops for healthcare workers of West Tripura, Sepahijala, Gomati & Khowai Districts completed.	Initiative to be taken to conduct trainings and workshops for the remaining Districts maintaining the COVID- 19 guideline.
23.	Constitution of State Level Advisory Committee (SLAC) & District Level Advisory Committee (DLAC)	H & FW Department	State Level Advisory Committee (SLAC) has been formed & its last meeting was held on 03/01/2020.	State Level Advisory Committee may convene meeting on regular basis.
24.	Submission of annual reports to CPCB	H & FW Department and TSPCB	Annual reports for 2019-20 has been sent to CPCB.	TSPCB ensure the submission of Annual report of Bio-Medical Waste Management for the year 2020-21 to CPCB.
25.	'Scientific Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis'	H & FW Department /UDD/TSPCB	• The Compliance report of Scientific Disposal of Bio Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis has already been sent to CPCB on 11/06/2020 based on information collected from H&FW and UD Departments. • H & FW Department and concerned ULBs have been requested to upload the COVID waste generation, handling and disposal in BMWTRACKING app of	• H & FW Department and UDD may take necessary steps for effective implementation of the Guidelines on Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis (Revision 3) dated 10/06/2020 issued by CPCB.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
			CPCB on daily basis. The upload of information in BMWTRACKING app is yet to be done. • H & FW Department and UDD have been requested to provide the compliance report as on 30.10.2020.	
Issue : Hazardous Waste Management **Ref : NGT Order dated 26.08.2019 in OA No. 804 of 2017**				
26.	Inventorization of Hazardous Wastes Generating units in the State.	TSPCB	Tender has been invited by TSPCB for inventorization of Hazardous Waste generation in Tripura and evaluation is going on.	Tender has been invited by TSPCB for inventorization of Hazardous Waste generation in Tripura and evaluation is going on. The work order may be issued within November, 2020.
27.	Submission of Quarterly report to CPCB based on recommendation of Monitoring Committee of CPCB.	TSPCB	Quarterly Report on implementation of various recommendation of Monitoring Committee is being sent to CPCB on regular basis.	Quarterly report on implementation of various recommendation of Monitoring Committee of CPCB may be sent by TSPCB to CPCB on regular basis.
28.	Submission of Annual Report to CPCB.	TSPCB	Annual Report for the year 2019-20 has been sent to CPCB.	Annual Report for the year 2020-21 may be sent to CPCB within stipulated time line.
Issue : E -Waste Management **Ref : NGT Order dated 02.09.2019 in OA No. 512 of 2018**				
29.	Inventorization of E-waste Generation in the State.	DSTE, IT Department, and TSPCB	TSPCB has requested all Departments/ Organization to provide the information regarding E-waste generation & disposal. No comprehensive inventorisation has been done for assessing E-waste Generation in the State	All department/organisation may be requested to provide the details of E-Wastes generation and keep records of it.
30.	Facilitate collection and disposal of E- waste.	IT Department, TSPCB	• M/s Karo Sambhav Pvt. Ltd, PRO working in Tripura for collection and proper channelization of E-waste through their authorized collection point. • TSPCB issued letter to all Departments/ Organizations to maintain a register to	• As informed by the Secretary, e-waste management policy is under finalisation. The process may be expedited. • IT Department may develop a mechanism for collection of E-

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
			keep the record of E-Waste. • TSPCB has authorized M/s Green Partner as a collection centre to collect, disposal of E-Waste in the State and sent the E- waste to the authorized recycler of CPCB.	Waste from all the government departments/organisation centrally and its further disposal as per E-Waste Management Rules, 2016.
31.	Capacity building and IEC activities at District/ State level.	TSPCB	Workshops/Seminars are being organized by TSPCB involving Eco-Clubs and NGOs.	Efforts to be taken to conduct Workshops/Seminars involving Eco-Clubs and NGOs to generate awareness programme.
Issue : Air pollution including noise pollution **Ref :NGT Order dated 20.11.2019 In OA No. 681/2018 and orders dated 10.02.2020 in OA No. 158/2016/EZ**				
32.	Remedial actions for control of noise pollution including procurement of monitoring devices and installation of noise limiters—compliance report to be furnished by 31.03.2020	TSPCB/Police Department	• Sound Level Meters handed over to the Police Department from TSPCB. • Police Department will organise Training programme regarding operational of Sound Level Meters shortly.	• The Police Department will measure the sound level as and when required and take appropriate legal action against the violators to control the noise pollution.
33.	Setting up of Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Agartala	TSPCB	The installation of analyzer part alongwith display board of CAAQMS has been completed and is in operation.	The installation of analyzer part alongwith display board of CAAQMS has been completed and is in functional. The air quality data is connected with CPCB's server and AQI of Agartala is being displayed in the National Air Quality Index portal as well as Sameer app of CPCB on real time basis. TSPCB may take necessary steps to maintain the smooth operation of the CAAQMS system.
34.	Implementation of Action Plan for controlling noise pollution as per Noise Rules.	Police Department/ Transport Department /Forest	All concerned have been requested to submit the Action Taken Report on the Action Plan for effective implementation of Noise	All concerned may submit the ATR on implementation of Action Plan for controlling noise

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
		Department/ICA Department/ Urban Development Department /District Magistrate &Collector/ULBs/	Rules.	pollution as per Noise Rules to TSPCB on monthly basis.
35.	Formulation of Action Plan for controlling of Air Pollution throughout the State.	TSPCB	Action Plan for controlling of Air Pollution throughout the State is prepared and submitted to the CPCB.	TSPCB may prepare an Action Plan for controlling of Air Pollution throughout the State and submit to DSTE for approval of the Government.
36.	Introduction of emergency response system (ESR) by State Disaster Management Authority in coordination with TSPCB & state units of Meteorological department.	Revenue Department/State Disaster Management Authority	Revenue department, Government of Tripura issued a letter to the Ministry of Home Affairs, Government of India to guide and convey the decision regarding the compliance.	TSPCB may provide necessary information to Revenue department for introduction of emergency response system (ESR).
37.	Development of portal like "Sameer" of CPCB for grievance redressal	TSPCB	An app namely "Tripurar Paribesh" has been developed by TSPCB to address the grievance related to air, water, noise & other pollution related matters. The said apps are working. An advertisement has been issued in local newspaper for publicity.	TSPCB may follow up the complaints received through this app.
Issue : 100 industrial clusters/ CETPs/ ETPs **Ref : NGT Order dated 14.11.2019 in OA No. 1038 of 2018**				
38.	Finalize time bound action plan to bring all Polluted Industrial Areas (PIAs) within safe parameters as per Air act, water act & EP act.	Industries & Commerce Department /TSPCB	There is no Industrial Cluster in Tripura falling under PIAs. However, following actions have been taken for the only industrial cluster of Bodhjungnagar : • One CETP at Budhjungnagar Industrial Estate has set up and it is working. • The commissioning of OCEMS at CETP at Budhjungnagar has also completed and it is operational.	TSPCB may monitor the inlet and outlet standard of CETP/ETPs.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
			TSPCB monitored effluent quality for the various industries on regular basis.	
Issue : Identification, Protection & Restoration of water bodies **Ref : NGT Order dated 01.06.2020 in M.A. No.26/2019 in OA no.325/2015**				
39.	While rainwater harvesting is certainly important, harvesting surplus water during excessive rains from any areas of catchment needs to be optimised by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub water sheds to the extent possible, apart from setting up of additional water bodies / water harvesting structures wherever viable, utilizing available funds including under MNREGA. Once adequate capacity enhancement of water bodies takes place, excess flood/rain water can be channelized by using appropriate water harvesting techniques. The action need to be coordinated by DMs in coordination with the Deptt. of Irrigation & Flood control /RD/UDD/Local Bodies/Forest/ Revenue etc. The DMS to hold a meeting with all stakeholders in this regard within 30.06.2020. DMS are also to ensure that as far as possible at least one pond/water body must be restored in every village, apart from creation of any new water body.	DMs, PWD (Irrigation &Flood Control), RD, UDD, ULBs, Forest, Revenue etc.	• A memorandum has been issued on 22.06.2020 requesting all DMs to take necessary action for compliance and submit ATR by 15.08.2020. ICA Deptt. has also been requested to take necessary actions for awareness and publicity on this issue.	• All DMs must ensure the implementation of Action Plan for restoration of 30 identified waterbodies in their jurisdiction.
40.	DMs are to furnish their Action taken reports to the Chief Secretary in this regard which are to be compiled and the consolidated report to be furnished to CPCB by	DMs/DSTE/TS PCB	• A memorandum has been issued on 22.06.2020 requesting all DMs to take necessary action for compliance and submit ATR by 15.08.2020.	The compliance report has been submitted to CPCB in this regard.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
	31.08.2020		• Compliance report have been submitted by the Sepahijala, Gumti, North and Khowai. • Compliance report regarding this is under preparation.	
41.	Extension/Public Relation Deptts. To take necessary action for awareness and publicity.	ICA Deptt.	ICA Deptt. has also been requested to take necessary actions for awareness and publicity on this issue.	Steps to be taken for generation of awareness as well as publicity.
42.	Identification of polluted water bodies and preparation of action plan for restoration	DSTE, UDD & ULBs, and TSPCB	• The information already sent to CPCB on 27/03/2020. According to the survey report, 180 government water bodies have been identified. Among these, 26 water bodies are presently under restoration and 30 water bodies have been identified for restoration based on water quality report. • The final action for 30 nos. of water bodies will be sent to CPCB after receiving the related information as well as finalised action plan.	The concerned ULBs submitted the Action Plan for restoration of water bodies along with other information in prescribed format to TSPCB.
Issue : Control of pollution and enforcement of environment norms at individual establishment and the area/ cluster of Restaurants/ Hotels/ Motels/ Banquets Halls etc.				
43.	Setting up of Environment Cell by ULBs and its functioning	UDD & ULBs	The compliance report regarding setting up of Environment Cell by ULBs and directions, advertisement for bringing Restaurants / Hotels/ Motels/ Banquet Halls or such establishments under consent mechanism has been sent to CPCB on 22/04/2020.	The ULBs may monitor the functioning of Environment Cell.
44.	Formulation of Mechanism/ guidelines for control of pollution and enforcement of environment norms at individual establishments and area/cluster of Restaurants / Hotels/ Motels/ Banquet Halls were received from CPCB for adopting the same with necessary modifications but without	TSPCB/ULBs	• An in-house committee has been constituted by TSPCB for modification and finalization of the Guidelines for control of pollution and enforcement of environment norms at individual establishments and area/cluster of Restaurants / Hotels/ Motels/ Banquet Halls.	• TSPCB may monitor the compliance of the guideline for control of pollution and enforcement of environment norms at individual establishments and area/cluster of Restaurants / Hotels/ Motels/ Banquet Halls.

	Directions of Hon'ble National Green Tribunal	Responsible Departments/ Organizations	Progress as on date	Decision taken in meeting of State Level Committee held on 05.11.2020
	diluting its essence, if any. Status of compliance regarding this will be sent to CPCB after modification.			• TSPCB may submit the status of compliance regarding mechanism/ guidelines for control of pollution and enforcement of environment norms at individual establishments and area/cluster of Restaurants / Hotels/ Motels/ Banquet Halls to CPCB within stipulated time line.

The meeting ended with thanks to all.

Sd/-
(Manoj Kumar)
Chief Secretary
&
Chairman, State Level Committee

ANNEXURE-I

List of Participants in 12 th State Level Committee Meeting held under the Chairmanship of Chief Secretary, Tripura on 05/11/2020

Sl. No.	Name, Designation & Department
1.	Sri Manoj Kumar, Chief Secretary, Government of Tripura
2.	Sri Rameswar Das, PCCF, Forest Department, Government of Tripura
3.	Sri Shailendra Singh, Secretary, Science, Technology & Environment, Government of Tripura
4.	Smt. Saumya Gupta, Secretary to the Government of Tripura, RD & Education Department
5.	Sri Kiran Gitte, Secretary to the Urban Development Department and Industries & Commerce Department, Government of Tripura
6.	Smt. Tanushree Debbarma, Secretary to the Finance Department, Government of Tripura
7.	Sri Abhishek Chandra, Secretary to the ICA department, Government of Tripura.
8.	Sri Apurba Roy, Secretary, Finance Department, Government of Tripura.
9.	Dr. Siddartha S Jaiswal, Municipal Commissioner, AMC
10.	Sri N.C. Sharma, Additional Secretary to the Chief Secretary, Government of Tripura.
11.	Sri Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board

TRIPURA STATE POLLUTION CONTROL BOARD

Pandit Nehru Complex, Gorkhabasti
Kunjaban, Agartala, West Tripura-799006

No.F.13(23)/TSPCB/NGT-606/ 15695-1534 **November 21, 2020**

To:

1. Principal Secretary, Agriculture Department, Govt. of Tripura.
2. Principal Secretary, Fisheries Department, Govt. of Tripura
3. Principal Secretary, Finance Department, Govt. of Tripura.
4. Principal Secretary, Health Department, Govt. of Tripura.
5. Chairman, Tripura State Pollution Control Board.
6. Principal Chief Conservator of Forest, Govt. of Tripura.
7. Secretary, Revenue Department, Govt. of Tripura.
8. Secretary, Transport Department, Tripura.
9. Secretary, Rural Development Department, Govt. of Tripura.
10. Secretary, Education Department, Govt. of Tripura.
11. Secretary, Urban Development Department, Govt. of Tripura.
12. Secretary, Department of Science, Technology & Environment, Govt. of Tripura.
13. Special Secretary, ICA Department, Tripura.
14. Additional Director General/Inspector General of Police, Govt. of Tripura.
15. Director, Department of Industries & Commerce, Govt. of Tripura.
16. Director, Urban Development Department, Govt. of Tripura.
17. Director, Science, Technology & Environment, Govt. of Tripura.
18. District Magistrate & Collector, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
19. District Forest Officer, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
20. Municipal Commissioner, Agartala Municipal Corporation, Govt. of Tripura.
21. Regional Director, Central Pollution Control Board, Shillong.
22. CEOs/EOs of Municipal Councils and Nagar Panchayats

21.11.2020
(Bishu Karmakar)
Member Secretary

Copy to

The PS to the Chief Secretary, Tripura for kind information of the Chief Secretary.

F. No. 1(24)/AS/CS/NGT../2020/2240-46

Annexure-1

Office of the Chief Secretary
Government of Tripura

Dated, Agartala, the 8th December, 2020

Memorandum

In compliance of the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi in its order dated 28.02.2020 in OA No.606/2018, an "Environment Monitoring Cell" is constituted with following officers:-

1. Director, Science Technology & Environment.
2. Director, Urban Development Department.
3. Addl. Secretary, Office of the Chief Secretary.
4. Addl. Chief Engineer, PWD (WR) Department.
5. Member-Secretary, Tripura State Pollution Control Board.

This Committee will coordinate among the concerned Departments towards implementation of Municipal Solid Waste Management Rules, 2016 and compliance of directions of Hon'ble National Green Tribunal.

8/12/20

(Manoj Kumar)
Chief Secretary

To

1. Director, Science Technology & Environment.
2. Director, Urban Development Department.
3. Addl. Secretary, Office of the Chief Secretary.
4. Addl. Chief Engineer, PWD (WR) Department.
5. Member-Secretary, Tripura State Pollution Control Board.

Copy to:

1. Secretary, UD & PW Departments, Government of Tripura.
2. Secretary, Science Technology & Environment, Government of Tripura.

TRIPURA STATE POLLUTION CONTROL BOARD
RECEIVED
Date 10/12/20
No. 4900
AGARTALA

NO (Legal)

10.12.2020

Ann-exure-5

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.11(49)/DSTE/CC/Pt-I/ 3382-3419 Dated 09/05/2017

NOTIFICATION

Whereas, Article 48-A of the Constitution of India *inter-alia* envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lake, rivers etc.,

AND

Whereas, the open burning of wastes produces various harmful toxic gases/particles which causes pollution of air, water, soil etc and disturbs the natural balance of ecology & environment,

AND

Whereas, the waste is generated both in the form of biodegradable & non-biodegradable substances, the non-biodegradable waste includes plastic and other substances which release various harmful toxic gases on burning,

AND

Whereas, in accordance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No.199 of 2014 in the matter of Almitra H. Patel & Anr. Vrs. Union of India & Others, the state Government shall impose complete prohibition on open burning of waste on lands, including at landfill sites in the whole State,

NOW,

Therefore, in compliance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi and in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Act, 1986, the State Government issues this Notification to impose ban/prohibition on open burning of waste on lands, including at landfill sites in the whole State. **In this context, the Government hereby issues the following directions:-**

Directions:-

No person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the whole of State of Tripura,

Contd---P/2

Ch.

Penalty :

For each such incident or default, violators including the project concessionaire, local body, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs.5,000/- (Rupees Five Thousand) only in case of simple burning, while Rs.25,000/- (Rupees Twenty Five Thousand) in case of bulk wastes burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law. The environmental compensation collected in this regard shall be deposited to the Tripura State Pollution Control Board for development/up gradation of ecology & Environment of the State.

Authorised Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction viz.

1. Member Secretary, Tripura State Pollution Control Board (TSPCB) and officers at the level of Junior Environmental Engineer/Junior Scientist and above.
2. Director, Science, Technology & Environment and officers at the level of Scientific Officer and above.
3. Municipal Commissioner, Agartala Municipal Corporation, Agartala and his nominee.
4. Chief Executive Officer, TTAADC and other officers nominated by him.
5. DMs & Collectors, Tripura
6. Superintendent of Police and officers at the level of SI and above.
7. Director, Industries & Commerce and other officer nominated by him.
8. Director, Health & Family Welfare or other officers nominated by him.
9. Commissioner, Taxes & Excise and officers at the level of inspector or above.
10. Sub-Divisional Magistrates, Tripura.
11. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura and his nominee.
12. Chief Executive Officer of Municipal Council and other officers nominated by him.
13. Block Development Officers, Tripura and his nominee.
14. Executive Officers of Nagar Panchayat, Tripura and his nominee.

In case of violation of the aforementioned directions, the above mentioned authorized officers, shall in accordance with the procedure and powers conferred under Section 19 of the Environment (Protection) Act.1986, initiate legal action including the recovery of penalty as indicated above.

This Notification shall come into force with immediate effect.

By the order of the Governor

Chakraborty 4/5/17

(C. Murti)
Spl. Secretary
Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.

Contd....P/3.

3. P.S to the All Ministers, Govt. of Tripura.
4. The PPS to Chief Secretary, Govt. of Tripura.
5. The Director General of Police, Govt. of Tripura, Agartala.
6. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
7. The Mayor, Agartala Municipal Corporation, Agartala.
8. The Chairman, Tripura State Pollution Control Board.
9. Chief Executive Officer, TTAADC, Tripura.
10. All DM & Collector, Tripura.
11. Municipal Commissioner, Agartala Municipal Corporation, Agt.
12. All Head of Department/Director, Govt. of Tripura.
13. All Sub-Divisional Magistrate, Tripura
14. The Chief Executive Officer, All Municipal Council, Tripura.
15. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura, Agartala.
16. All Block Development Officer, Tripura
17. All Executive Officer, All Nagar Panchayet, Tripura.
18. Sri S. Banik, Scientific Officer, DSTE, Agt. He is requested to publish the same in Departmental Website.
19. The Manager, Government Press for publication of this notification in the next issue of official gazette.

Chaulge 4/5/17

(C. Murti)
Spl. Secretary
Government of Tripura

ANNEXURE - 6

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

NGT Matter

No.F.18(28)/TSPCB/2013/254/ /6699-53

November 11 ,2020

To

1. The Municipal Commissioner
   Agartala Municipal Corporation
2. The Chief Executive Officer.
   Ambassa Municipal Council, Belonia Municipal Council, Dharmanagar Municipal Council, Bishalgarh Municipal Council, Kailasahar Municipal Council, Khowai Municipal Council, Kumarghat Municipal Council, Melaghar Municipal Council, Mohanpur Municipal Council, Ranirbazar Municipal Council, Santirbazar Municipal Council, Teliamura Municipal Council, Udaipur Municipal Council.
3. **The Executive Officer**
   Panisagar Nagar Panchayat, Kamalpur Nagar Panchayat, Jirania Nagar Panchayat, Sonamura Nagar Panchayat, Amarpur Nagar Panchayat, Sabroom Nagar Panchayat.

Sub.: Compliance of Order dated 05.11.2020 (date of uploading 09.11.2020) passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No.254/2020 with OA No.255/2020 and OA No.93/2020 (CZ) –reg.

Sir,

With reference to the subject cited above, please find enclosed herewith a copy of order dated 05.11.2020 (date of uploading 09.11.2020) passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. /2020 with OA No.255/2020 and OA No.93/2020 (CZ) for kind information and necessary action.

In this said order, the Hon'ble National Green Tribunal directed that *"All States/UTs/PCBs/PCCs may initiate special drives to contain air pollution from all sources in view of potential of aggravation of Covid-19".*

In view of the above, you are requested to take necessary action on the following issues to control air pollution:

i. Sprinkling of water on the roads during dry season twice a day. Emphasis may be given to use the treated waste water for road watering, if available.
ii. Covering of unpaved roadside using grass or by any other means.
iii. Ensure that all construction & demolition works shall be done following the Construction & Demolition Waste Management Rules, 2016.
iv. Ensure that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the State of Tripura as per the Notification issued by Department of Science, Technology and Environment vide No.F. 11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017.
v. Road side plantation.

In view of the above, you are requested to submit a compliance report within **20.11.2020** to this office positively for onward submission to CPCB. The matter may be treated as **Most Urgent.**

Yours Sincerely,

Enclosed: as stated

11.11.2020

(Bishu Karmakar)
Member Secretary

Copy to:

1. PPS to The Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. P.S to the Secretary, Science, Technology and Environment for the kind information of the Secretary.
3. P.S to the Secretary, Urban Development Department for kind information of the Secretary.
4. The Director, Science, Technology and Environment for the kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

Annexure -7

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

COURT MATTER

No.F.18(28)/TSPCB/2013/283/ 219-222 **January 07 ,2020**

To

1. The Municipal Commissioner
   Agartala Municipal Corporation

2. The Chief Executive Officer.
   Ambassa Municipal Council, Belonia Municipal Council, Dharmanagar Municipal Council, Bishalgarh Municipal Council, Kailasahar Municipal Council, Khowai Municipal Council, Kumarghat Municipal Council, Melaghar Municipal Council, Mohanpur Municipal Council, Ranirbazar Municipal Council, Santirbazar Municipal Council, Teliamura Municipal Council, Udaipur Municipal Council.

3. The Executive Officer
   Panisagar Nagar Panchayat, Kamalpur Nagar Panchayat, Jirania Nagar Panchayat, Sonamura Nagar Panchayat, Amarpur Nagar Panchayat, Sabroom Nagar Panchayat

Sub.: Compliance of Order dated 03.12.2020 passed by the Hon'ble National Green Tribunal in OA No.283/2020 in the matter of dust pollution arising out of dry sweeping of roads-reg.

Sir,

With reference to the subject cited above, please find enclosed herewith a copy of order dated 03.12.2020 passed by the Hon'ble National Green Tribunal in OA No.283/2020 filed by R.S. Virk Vs Central Pollution Control Board in the matter of dust pollution arising out of dry sweeping of roads for kind information and necessary action.

Yours Sincerely,

Enclosed: as stated

7.1.2021

(Bishu Karmakar)
Member Secretary

Copy to:

1. PPS to the Chief Secretary to the Govt of Tripura, for kind information of the Chief Secretary.
2. PS to the Secretary to the Govt of Tripura, Department of Science, Technology & Environment for kind information of the Secretary.
3. PS to the Secretary to the Govt of Tripura, Urban Development Department for kind information of the Secretary.

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gurkhabasti
PO : Kunjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2325421
Head of Office: 0381 - 2322455
OCMS Help Desk: 0381 2328792

ANNEXURE 8

Minutes of the meeting held on 16 December 2020 at 11.30am under the Chairmanship of the Special Secretary, Revenue, Government of Tripura in his chamber on compliance of Hon'ble National Green Tribunal (NGT) Order in the State.

Following officers present in the meeting:

1. Shri Saradindu Choudhuri, Special Secretary, Revenue – in the Chair
2. Shri Ananta Das, AIGP (Trg), PHQ
3. Shri Bishu Karmakar, MS, TSPCB
4. Shri Dipak Rudrapal, JS, TSPCB
5. Dr. Sarat Kumar Das, SPO-DM, Revenue Department

At the outset, the Special Secretary, Revenue welcomed all the officers present in the meeting and as advised, the SPO-DM discussed the specific order of Hon'ble NGT that passed on dated 20/11/2019 are as follows:

1. Inclusion of air pollution as a part of disaster management
2. Development of Emergency Response System (ERS)

After the detailed discussions, following decisions were taken:

1. The MS, TSPCB informed that in Tripura the average air quality index of pollutants particularly in Agartala city rests within the satisfactory and moderate levels i.e. within AQI 200. There is a need to giving alert to the public when the AQI goes beyond 400 i.e. severe. Considering the prevailing situation and geographic condition of Tripura, there is no need of proposing air pollution as disaster. (Action: TSPCB)
2. When the AQI goes beyond 400, the TSPCB should intimate the Tripura Disaster Management Authority for issuing warning to the public through District Disaster Management Authorities. (Action: TSPCB, TDMA, DDMAs)
3. The TSPCB is to monitor the AQI regularly and arrange review meeting on annual basis before the winter season for sensitization and taking appropriate measures for handling air pollution. In the annual review meeting the Disaster Management Authorities, meteorological department and other key line departments may be called. (Action: TSPCB)
4. Decision of the meeting is to be shared with District Disaster Management Authorities, meteorological department and key line departments for incorporating in the disaster management plans and taking necessary action. Also, the minutes of this meeting may be uploaded in the websites of TSPCB and TDMA for public view. (Action: TSPCB, IMD, TDMA, DDMAs, line departments)

The meeting ended with thanks to all.

TRIPURA STATE POLLUTION CONTROL BOARD RECEIVED Date 18.12.20 No. 50.25 AGARTALA

NO (Legal)
18-12-2020

(S. Choudhuri)
Special Secretary to the
Government of Tripura
Revenue Department

NO.F.12(14)-REV/GT/2019
GOVERNMENT OF TRIPURA
REVENUE DEPARTMENT

Agartala, dated the 16 December 2020

To,

All the officers attended the meeting.

Annexure-9

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
P.N.COMPLEX: AGARTALA
TRIPURA-799006

No.F.8(14)/DSTE/ENV/Pt-II/ 7220-41 Dated, 30./10../ 2018

NOTIFICATION

WHEREAS, Article 48A of the Constitution of India, inter-alia envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lake, rivers etc.;

AND

WHEREAS the Government of Tripura after considering the adverse effects of fire crackers/fireworks have decided to regulate this which have detrimental effect on the environment;

AND

WHEREAS, it is observed that smoke and other harmful chemical gases emitted from the fire crackers/fireworks during Deewali and various religious festivals including Christmas, New Year eve and other occasions like marriages etc are causing vigorous water and air pollution as well as soil pollution resulting in unhygienic environmental and public health related problems and degrade the natural quality of air, water & soil;

AND

WHEREAS, it is observed that fire crackers/fireworks enhance the toxic particles/gases and ash on it's burning;

NOW, THEREFORE, in compliance with the direction dated 23/10/2018 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No.728 of 2015 (Arjun Gopal & others Vs. Union of India & others) and also in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (Central Act No.29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura in consultation with the Tripura State Pollution Control Board hereby imposes the following restrictions on use of fire crackers/fireworks along with following directions with an objective to reduce air and noise pollution including minimization of solid waste generation and also to tackle the pollution problems which occurs due to firecrackers during Diwali (Deepabali) and all other festivals, of any religion including Christmas and New Year eve and other occasions like marriages etc. for effective implementation in the State of Tripura;

1. The crackers with reduced emission (improved crackers) and green crackers shall be permitted to be manufactured and sold in the State of Tripura.

Explanation: (i) Use of Reduced Emission firecrackers (Improved crackers)-(a) Avoidance of use of ash as desiccant or filler materials in crackers for reduction in particulate matter by 15-20%. These can be implemented subject to approval by Petroleum and Explosives Safety Organization (PESO), and (b) usage of charcoal meeting specifications of explosive and pyrotechnics as prescribed by PESO.

Contd....P/2.

j) Green crackers: Safe Water and Air Sprinklers (SWAS)- low emission sound and light emitting functional crackers with particulate matter reduction by 30-35 % and significant reduction in NO_X & SO_2 due to in situ water generation as dust suppressant and low cost due to usage of low cost oxidants. These can be implemented subject to approval by Petroleum and Explosives Safety Organization (PESO).

2. The production and sale of crackers other than those mentioned in point No.**1** is completely banned in the entire State of Tripura. The manufacture, sale and use of joined firecrackers (series crackers or laris) are also banned as the same cause huge air, noise and solid waste problems.

Explanation: No person except the Licensed Traders shall be permitted to sell and store the fire crackers [improved crackers and green crackers] as mentioned in point No.**1**. The sale of crackers other than those mentioned in point No.**1** including joined crackers (series of crackers or laries) and those fire crackers generating noise level exceeding 90 dB(A) at 5 metre distance from the point of bursting is completely banned in the entire State of Tripura.

3. On the day of Diwali (Deepabali) or on the day of any other festivals, when such fireworks generally take place, the scheduled timing of such fireworks, would strictly be from 8:00 p.m. till 10:00 p.m. only. On Christmas eve and New Year eve, when such fireworks start around midnight, i.e. 12:00 a.m., timing of fireworks should be from 11:55 p.m. till 12:30 a.m. only.

4. The Tripura State Pollution Control Board shall carry out short-term monitoring in the Cities for 14 days (commencing from 7 days prior to Diwali and ending 7 days after Diwali) for the parameters namely, Aluminum, Barium, Iron apart from the regulatory parameters against the short-term Ambient Air Quality Criteria Values (AAQCVs) with regard to bursting of firecrackers.

5. For encouraging the community fire cracking at the designated site on the day of Diwali (Deepabali) or any other festivals, of any religion, the District Administration / Local Bodies may explore the feasibility of community fire cracking. This exercise shall have to be completed before one week of Diwali (Deepabali) or any other festivals so that the public at large is well informed about the designated places. The particular area/field as designated for the purpose of *Diwali* shall be valid for community fire cracking even on other occasions/festivals as well.

6. The Police shall ensure that bursting of fireworks should take place only during the designated time and at designated places, as mentioned above. They shall also ensure that there is no sale of banned firecrackers. In case any violation is found, the Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station of the area shall be held personally liable for such violation and this would amount to committing contempt of the Court, for which such SHO(s) would be proceeded against.

7. Extensive public awareness campaigns shall be carried out by the School Education/Higher Education Department, ICA Department, Department of Science,

Contd..... P/3

Technology & Environment and Tripura State Pollution Control Board informing the public about the harmful effects of firecrackers.

➢ **Responsibilities of Local Administration/Local Bodies/Police Deptt.-**

a) All Local Administration (Sub-Divisional Magistrate) shall ensure designation or identification of places in consultation with the Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station and Local Authorities for community fire cracking.

b) The local authorities shall take necessary action as per direction of Hon'ble Supreme Court.

➢ **Responsibilities of Tripura State Pollution Control Board (TSPCB):-**

a) TSPCB shall monitor air and noise pollution 7 (seven) days prior to Dewali and 7 (seven) after the Deewali. They also monitor all kind of pollution (Air, Water & Noise etc) during all pre & post festival sessions in the State.

b) TSPCB shall prepare materials for mass awareness to the common people.

➢ **Responsibilities of District Administration (DM & Collector):-**

a) The District Administration shall make overall supervision for effective control of fire cracker or fire works for any occasion in the State and comply with the directions of the Hon'ble Supreme Court.

➢ **Authorized Officers:-**

The following officers are hereby authorized to implement this Notification in their respective jurisdiction namely:

1. District Magistrate & Collectors of all respective Districts in Tripura.
2. Superintendent of Police, SDPO & Officers at the level of Sub-Inspector of Police and Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station.
3. Member Secretary, Tripura State Pollution Control Board and Officers at the level of Junior Environmental Engineer/Junior Scientist and above.
4. Municipal Commissioner, Agartala Municipal Corporation, Agartala and other Officers nominated by him.
5. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura and other Officers nominated by him.
6. Director, Department of Science, Technology & Environment, Government of Tripura and Officers at the level of Scientific Officer and above.
7. Director, Food and Civil Supplies Department and Officers at the level of Inspector and above.

Contd..... P/4.

8. Director, Industries & Commerce Department and other Officers nominated by him.
9. Director, Health & Family Welfare Department or other Officers nominated by him.
10. Commissioner of Taxes & Excise and Officers at the level of Inspector of Taxes and above.
11. Labour Commissioner, Labour Department and Officers at the level of Inspector and above.
12. Sub-Divisional Magistrate of all respective Sub-Division in Tripura.
13. Block Development Officer of all respective block in Tripura.
14. Chief Executive Officer of all Municipal Council in Tripura
15. Executive Officer of all respective Nagar Panchayet in Tripura.

➢ **Monitoring:-**

Authorities of all Local Bodies/Local Administration and Member Secretary, Tripura State Pollution Control Board (TSPCB) shall ensure over all monitoring and implementation of these rules and directions. The Member Secretary, TSPCB, Local Authorities and all the Authorized Officers mentioned in foregoing para within their respective area/jurisdiction, are authorized to file complaint under section 19 of the Environment (Protection) Act, 1986.

➢ **Enforcement:-**

This Notification issued in supersession of all earlier orders/Notifications and shall come into force with immediate effect.

By the order of the Governor

26/10/18

(Dr. Ashok Kumar, IFS)
Principal Secretary
Government of Tripura

Copy to:-

1. The Addl. Chief Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.
3. P.S to the All Ministers, Govt. of Tripura.
4. P.S to the Chairman, Tripura Tribal Area Autonomous District Council, Tripura.
5. The Mayor, AMC, Agartala.
6. The Chairperson of all Municipal Council, Tripura.
7. The Chairperson of all Nagar Panchayet, Tripura.
8. The JS & SA to Chief Secretary, Govt. of Tripura.
9. The Director General of Police, Govt. of Tripura, Agartala.

Contd.....P/5.

10. The Chairman, Tripura State Pollution Control Board.
11. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
12. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura.
13. The Municipal Commissioner, AMC, Agartala.
14. All DM & Collector, Tripura

.....

15. All Head of Department/Director, Govt. of Tripura.

.....

16. All Sub-Divisional Magistrate, Tripura

.....

17. All Block Development Officer

.....

18. Chief Executive Officer, All Municipal Council, Tripura.

.....

19. Executive Officer, All Nagar Panchayet, Tripura.

.....

20. Concerned Department of the Authorized Officers mentioned in this Notification for information of the Authorized Officer.
21. The Manager, Government Press for publication of this notification in the next issue of official gazette.
22. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental website.

20/10/18

(Dr. Ashok Kumar, IFS)
Principal Secretary
Government of Tripura

ANNEXURE- 10

Government of Tripura
Office of the Chief Secretary
Agartala, Tripura
No. F. 1(4)/CS/AS/Misc./2020 Dated, the.10th, November, 2020

MEMORANDUM

To limit the spread of COVID-19 during festival time, the undersigned has issued guidelines for Diwali and Kalipuja Festival, 2020 vide Order No. F. 2(1)/CS/H&FW/Mask/2020 dated 07.11.2020 (copy enclosed) where it is stated that use of crackers should be avoided during Diwali Utsav and Kalipuja and guidelines issued by the Science, Technology & Environment Department should be followed strictly by all.

2. In pursuance of direction issued by Hon'ble Supreme Court in Writ petition No. 728 of 2015, the Department of Science, Technology & Environment imposed restrictions on use of the fire crackers / fireworks during Diwali and all other festivals vide Notification No. F. 8(14)/DSTE/ENV/Pt.II/7220-41 dated 30.10.2018 (copy enclosed), in which only the crackers with reduced emission (improved crackers) and green crackers are permitted to be manufactured and sold in the State. On the day of the Diwali or on the day of the other festivals, the scheduled timing of such fireworks should strictly be from 8:00 PM to 10:00 PM only. On Christmas eve and New Year eve, timing of such fireworks should be from 11:55 PM to 12.30 AM.

3. The National Green Tribunal (NGT) in its order dated 05.11.2020 in OA No. 249/2020 has directed Chief Secretaries and DGPs to issue appropriate enforcement guidelines to District officials.

4. All District Magistrate & Collectors / Superintendents of Police and Secretary, State Pollution Control Board are directed to follow the above orders / guidelines strictly to contain the air/noise pollution during Diwali and other festivals. The Tripura State Pollution Control Board (TSPCB) should monitor air quality during the festival season and upload on its website as directed by NGT.

10/11/20
(Manoj Kumar)
Chief Secretary

To

1. All DM & Collectors.
2. All Superintendents of Police.
3. The Secretary, Tripura State Pollution Control Board.

Copy to:-

Director General of Police (In-Charge), Government of Tripura.

Government of Tripura
Office of the Chief Secretary

N. F.2(11)/CS/H&FW/Mask/2020 Dt. 7/11/2020

ORDER

Subject: Guidelines for Diwali and Kali Puja Festival, 2020

Whereas it has come to the notice of the State Government that there is spread of COVID-19 occurring in different parts of the State which poses a major threat to public health, hygiene and safety of the people and it is also felt that unless measures are put in place to contain the spread of the pandemic there is a chance of large scale spread of COVID-19 in the population which is likely to cause loss of human lives.

AND

Whereas despite taking several measures to contain the spread, it appears that COVID-19 pandemic may continue during Diwali / Kali Puja Festival on 14th November, 2020.

AND

Whereas it is considered necessary to issue guidelines for the Diwali / Kali Puja Festival, 2020 to limit the spread of COVID -19 through its transmission.

NOW

I, therefore, in the capacity of Chairman, State Executive Committee, in exercise of the power conferred under Section 24 of the Disaster Management Act, 2005, direct all clubs/Puja Committees/Household Puja Organizers and other stakeholders to follow the guidelines given in **Annexure-1** below during Puja Celebrations. Non- compliance of the guidelines shall attract action as per law.

7/11/20

(Manoj Kumar)
Chief Secretary & Chairman,
State Executive Committee

To

1. Additional Chief Secretary, Govt. of Tripura.
2. All Principal Secretaries/Secretaries/Special Secretaries, Govt. of Tripura.
3. Director General of Police (In-charge), Govt. of Tripura.
4. Principal Chief Conservator of Forest, Govt. of Tripura.
5. All DM & Collectors. They are also requested to communicate the guidelines to all Puja Committees and other stakeholders.
6. All Superintendents of Police.
7. All Head of Departments, Govt. of Tripura.
8. Presidents/Secretaries of all Puja Committees.

Copy to

1. Principal Secretary to Hon'ble Governor of Tripura, Raj Bhawan, Agartala.
2. Special Secretary to Hon'ble Chief Minister, Tripura.
3. PS to Hon'ble Deputy Chief Minister, Tripura.
4. PS to all Hon'ble Ministers.
5. PS to Chief Secretary, Govt. of Tripura.

(N. C. Sharma)
Additional Secretary to Chief Secretary,
Government of Tripura

ANNEXURE- 11

TRIPURA STATE POLLUTION CONTROL BOARD
(A Unit of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21 November 10, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 2,000/- (Rupees two thousand) only in favour of Balmiki Samajik Sangstha, Sahid Khudiram Palli, North Indranagar, Agartala for display of awareness messages through flex/banner in their Puja Pandal highlighting the Regulations and Guidelines of Noise Pollution and bursting of Fire Crackers during Diwali, 2020.

The activities reports, photographs, press clippings, utilization certificate, statement of expenditure etc. shall have to be submitted to Tripura State Pollution Control Board on or before November 30, 2020.

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 10/11/2020
Asst. Environmental Engineer
Head of Office & DDO

To
Balmiki Samajik Sangstha
Sahid Khudiram Palli, North Indranagar
Agartala

Copy to:
(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

tspcb No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/19612-15 November 10, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 3,000/- @ Rs. 1000/- (Rupees one thousand) each in favour of the following Newspapers (Category-C) being the cost of display of advertisement in their special edition on the eve of Diwali, 2020.

Sl.No.	Name and address of the Applicants
1.	Pavel Ramnagar Rd. No.3, Ramnagar, Agartala, Tripura(W)
2.	Tripura Darshan 11, Jagannath Bari Road, Agartala, Tripura(W)
3.	Janatar Adhikar Krishnanagar 20, Old Kalibari Lane, Agartala, Tripura(W)

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 10/11/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:

(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
... PIN - 799 006
Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/14608-11 November 10, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 3,000/- (Rupees three thousand) in favour of Society for Handicraft and Literacy Promotion Initiative (SHILPI), Umacharan Villa,#7, Gangail Road, Town Pratapgarh, Agartala, Tripura(W) for conducting anti-cracker, anti-Pollution Awareness Campaign on the eve of Diwali, 2020.

The activities reports, photographs, press clippings, utilization certificate, statement of expenditure etc. shall have to be submitted to Tripura State Pollution Control Board on or before November 30, 2020.

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 10/11/2020
Asst. Environmental Engineer
Head of Office & DDO

To
Society for Handicraft and Literacy Promotion Initiative (SHILPI)
Umacharan Villa,#7, Gangail Road
Town Pratapgarh, Agartala
Tripura(W)

Copy to:

(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/13536-39 October 21, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 4,000/- @Rs. 1000/- (Rupees one thousand) each in favour of the following Publishers being the cost of display of advertisement on various environmental topics in their Magazines to be published on the eve of Durga Puja Festival, 2020.

The advertisement shall carry awareness message on Covid-19 and Noise Pollution.

Sl.No.	Name and address of the Publishers
1.	Satyabhashan Banamalipur, Agartala, Tripura(W)
2.	Pratichhabi Abhoynagar, Agartala, Tripura(W)
3.	Agartala Darpan Kunjaban Colony, Abhoynagar, Agartala, Tripura(W)
4.	Kishor Barta A.A. Road (Opp. to ISKON) Math Chowmuhani, Agartala, Tripura(W)

The expenditure is debitable from the head of 3435.03.102.06.96.20- other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 21/10/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:
(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

ARIVESH BHAWAN
ndit Nehru Complex, Gorkhabasti,
: Kunjaban, Agartala,
st Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/13532-35 October 21, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 8,000/- @ Rs. 1000/- (Rupees one thousand) each in favour of the following Newspapers (Category-B and C) being the cost of display of advertisement in their special edition on the eve of Durga Puja, Festival , 2020.

The advertisement shall carry awareness message on Covid-19 and Noise Pollution.

Sl.No.	Name and address of the Applicants
1.	Tripura Express Banamalipur, Ganaraj Chowmuhani, Agartala, Tripura(W)
2.	Tripura Darshan 11, Jagannath Bari Road, Agartala, Tripura(W)
3.	Nabapunji Harish Thakur Road, Krishnanagar, Agartala, Tripura(W)
4.	Manush Patrika Melarmath, Gangail Road, Agartala, Tripura(W)
5.	Metro Tripura Lichu Bagan, Near BCDI Office, Agartala, Tripura(W)
6.	Kirtiman Banamalipur, Jorapukurpar(East side), Agartala, Tripura(W)
7.	Tripura Darpan Agartala, Tripura(W)
8.	Janatar Adhikar Krishnanagar 20, Old Kalibari Lane, Agartala, Tripura(W)

The expenditure is debitable from the head of 3435.03.102.06.96.20- other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 21/10/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:

(i) Chairman, Tripura State Pollution Control Board

(ii) Member Secretary, Tripura State Pollution Control Board

(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455 / 232 8792
232 2462 (Chairman), 230 7751 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

Annexure -12



ANNEXURE-XI 12

Governor Ramesh Bais flagged off ambulance of Indian Red Cross Society, Tripura State Branch at Rajbhavan Thursday. Other dignitaries present were T. K. chakravarti, General Secretary Indian Red Cross Society Tripura State Branch, Dr Sailesh Kumar Yadav DM and Collector west District, Sonam Panchu Khirmey, Chief Plant Manager Indian Oil corporation Limited, Bishalgarh Bottling plant.

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Nitish may take oath as Bihar CM on Nov 16

Patna, Nov 12 (IANS) Janata Dal-United leader and NDA ally Nitish Kumar is likely to take oath as the Bihar Chief Minister for another term on November 16 after the NDA victory in Assembly elections.

In the results that came on November 10, the NDA that fought the elections under its chief ministerial candidate Nitish Kumar managed to bag 125 seats in the 243-member Assembly.

Even as the NDA top leadership, including Prime Minister Narendra Modi, has announced that Nitish Kumar will be the new CM, there is also a buzz that the new Cabinet will have two Deputy Chief Ministers from the BJP, similar to the arrangement in Uttar Pradesh.

The role of Nitish Kumar is thus expected to undergo a change in the new government since his party has won only 43 seats, much lower than the BJP's 74 seats. As a result, the JD-U will play the role of 'younger brother' in the new Cabinet.

The BJP cannot however afford to take a risk by putting pressure on Nitish Kumar for the Chief Minister's post since its top leadership knows that he has the option to switch sides. Nitish will also face the challenges to keep the NDA forces united as the alliance has just three seats more than a simple majority of 122 seats.

In Markets Masks are still an issue!

Banned firecrackers, polythene bags seized

Times News

Agartala, Nov 12: Six months have passed. The Covid 19 death toll has also crossed the three hundred mark.

However, still the administration is failing to ensure cent percent use of masks in crowded areas, especially markets. Blame it on the lackadaisical behavior of a certain section or the decrease in Covid 19 mortality, traders in various markets of Agartala city are found still obsessed to its general feeling "there is no Covid".

An enforcement team of Sadar SDM led by SDM Ashim Saha went out in a drive against banned firecrackers, price rise, masks, single use of plastic etc and found that about 40 percent of the traders have not wear masks. Saha himself distributed masks and fined some them in few cases.

Disappointed over the issue, Saha said, "till date, a big section of traders do not wear masks. After so many attempts and regular enforcement visits, it seems no improvement. We have warned a lot of them and fined in few cases just raise awareness among the masses".

His team that also included officials from state pollution control board raided some of the shops in suspicion of banned firecrackers stock and polythene bags. "We have seized 100 kgs of polythene bags from this market only. It shows as to how, use of polythene bags are continuing despite a strict ban. Moreover, firecrackers have been also seized that are not harmful for environment and cause severe noise pollution", Saha added. Saha also raised concerns over the price rise issue and pointed out that a section of traders were selling goods in MRP that can be sold in a relaxed rate.

"The buyers should bargain before buying anything because MRP does not mean an absolute price", he told reporters during the raid.

RESERVE BANK OF INDIA
2nd Floor, Jackson Gate Building, Lenin Sarani, Agartala – 799 001

TENDER NOTICE

E-Tender for Annual Service Contract for providing Manpower, Maintenance and Housekeeping Services

Reserve Bank of India, Agartala, invites E-tenders under Two-Bid system (Technical and Financial Bid) for the Annual Service Contract for providing Manpower, Maintenance and Housekeeping Services for RBI, Agartala. Eligible parties may visit the Bank's website www.rbi.org.in and go to the tab 'Tenders' on the home page for details. The last date of submission of E-tender is December 10, 2020.

Sd/-
General Manager (Officer-in-charge)

NOTE: Corrigendum in the advertisement, if any, will be published only on the Bank's website.

भारतीय रिज़र्व बैंक
दूसरी मंजिल, जैकसन गेट बिलडिंग, लेनिन सरणी, अगरतला -799 001

टेंडर नोटिस

मैनपावर, रखरखाव और हाउसकीपिंग सेवा प्रदान करने की वार्षिक सेवा अनुबंध के लिए ई-निविदा

भारतीय रिज़र्व बैंक, अगरतला में मैनपावर, रखरखाव और हाउसकीपिंग सेवा प्रदान करने की वार्षिक सेवा अनुबंध के लिए दो-बोली प्रणाली (तकनीकी और वित्तीय बोली) के तहत भारतीय रिज़र्व बैंक, अगरतला, ई-निविदाएं आमंत्रित करता है। योग्य प्रार्थी, बैंक की वेबसाइट www.rbi.org.in पर जाएं और होम पेज पर 'निविदाएं' टैब के अंदर देखें। ई-निविदा जमा करने की अंतिम तिथि 10 दिसंबर 2020 है।

हस्ताक्षरित
महाप्रबंधक (प्रभारी अधिकारी)

ध्यान दें: विज्ञापन पर जारी किए जाने वाले शुद्धिपत्र, यदि कोई हो, तो केवल बैंक की वेबसाइट पर प्रकाशित किया जाएगा।

কৃতজ্ঞতাভরে বলছি, অনবদ্য সর্বজনপ্রিয় PB24 চিরজীবী হোক,
হাসে ও প্রেমে।

আপনাদের —
রেখা রায়
অবসরপ্রাপ্ত শিক্ষিকা
উদয়পুর

অভিযানে শব্দবাজি উদ্ধার



প্রতিবাদী কলম প্রতিনিধি, কাঁঠালিয়া, ২৮ অক্টোবর।। যাত্রাপুর থানার পুলিশ বুধবার নেশা বিরোধী অভিযানে গিয়ে শব্দবাজি উদ্ধার করে নিয়ে আসে। একজন ব্যবসায়ীর কাছ থেকে এই বাজি উদ্ধার হয়। এদিন সকালে পুলিশ ও টিএসআর বাহিনী থলিবাড়ির পূর্বদিকের জঙ্গলে গাঁজা বাগান ধ্বংস করতে গিয়েছিল। সেখান থেকে ফিরে আসার পথে থলিবাড়ি বাজারের এক ব্যবসায়ীর কাছ থেকে শব্দবাজি উদ্ধার করে। বাজিগুলো ওই ব্যবসায়ী রোধে রেখেছিলেন। সেটাই তার জন্য কাল হল।

০০০ সালে সমতা পার্টির নেতা হিসেবে প্রথম বিজেপির সমর্থনে বিহারের মুখ্যমন্ত্রী হয়েছিলেন তিনি। কিন্তু বিধানসভায় সংখ্যাগরিষ্ঠতা প্রমাণে ব্যর্থ হয়ে ৭ দিনের মাথায় ইস্তফা দেন। দ্বিতীয় দফায় ২০০৫-১০ এবং তৃতীয় দফায় সঙ্গে মতবিরোধের জেরে তিনি 'মহাগঠবন্ধন' ছাড়েন ২০১৭-র জুলাইয়ে। ইস্তফা দেওয়ার কয়েক ঘণ্টা পরেই এনডিএ-তে শামিল হয়ে উপমুখ্যমন্ত্রী পদে সুশীলকে সঙ্গী করে ষষ্ঠ বার বিহারের মুখ্যমন্ত্রী হন নীতীশ।

ধর্মনগরে নিষিদ্ধ শব্দবাজির বিরুদ্ধে প্রশাসনের অভিযান

স্যন্দন প্রতিনিধি, ধর্মনগর, ১২ নভেম্বর ।। বৃহস্পতিবার ধর্মনগরের এসডিএম কমলেশ ধর'র নেতৃত্বে প্রশাসনের একটি দল ধর্মনগরের বিভিন্ন দোকানে অভিযান চালায়। চকোলেট বাজি সহ যে আট রকমের বাজি সরকার থেকে নিষিদ্ধ করা হয়েছে, তালিকাভুক্ত এই শব্দবাজিগুলি বিভিন্ন দোকান থেকে তুলে এনে নষ্ট করা হয়। এত সাবধানতা অবলম্বনের পরও লাখ লাখ টাকার শব্দ বাজি ধর্মনগরের বিভিন্ন দোকানগুলিতে কি করে উঠলো, তা নিয়েও প্রশ্ন দেখা দিয়েছে। এসডিএম জানান, এবার রাত ৮টা থেকে ১০টার মধ্যে তারা বাজি সহ নিষিদ্ধ তালিকাভুক্তের বাইরের বাজিগুলি পোড়ানো যাবে। শব্দবাজির বিরুদ্ধে প্রশাসনের অভিযান অব্যাহত থাকবে।

বাড়িতে বৈঠক

উপাধ্যায় মার্গ থেকে জানানো হয় যে, খুব শীঘ্রই বিজেপির কেন্দ্রীয় নেতৃত্বের একটি পর্যবেক্ষক দল ত্রিপুরায় আসবেন এবং সবকিছু সরেজমিনে তদন্ত করে দেখবেন। তাঁদের রিপোর্টের উপর ভিত্তি করেই চূড়ান্ত সিদ্ধান্ত নেবে দিল্লি। এখানে অভিজ্ঞতা থেকে একই ভুল দু'বার করবে না দিল্লি, অন্তত এই সম্ভাবনাই বেশি রয়েছে। তবে সবকিছুই পরিষ্কার হবে দিল্লির পর্যবেক্ষক দলের ত্রিপুরা সফরের পরেই। এদিকে বিদ্রোহী বিধায়ক ও বিজেপি-র কার্যকর্তারা দিল্লিতে ত্রিপুরা নিয়ে গুচ্ছ

Annexure – 14
ANNEXURE

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

NGT Matter

No.F.18(28)/TSPCB/2013/254/14691-95 November 10 ,2020

To
The Joint Transport Commissioner
Transport Department
Government of Tripura, Tripura (W).

Sub.: Compliance of Order dated 05.11.2020 (date of uploading 09.11.2020) passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No.254/2020 with OA No.255/2020 and OA No.93/2020 (CZ) –reg.

Sir,

With reference to the subject cited above, please find enclosed herewith a copy of order dated 05.11.2020 (date of uploading 09.11.2020) passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No.254/2020 with OA No.255/2020 and OA No.93/2020 (CZ) for kind information and necessary action.

In this said order, the Hon'ble National Green Tribunal directed that "All States/UTs/PCBs/PCCs may initiate special drives to contain air pollution from all sources in view of potential of aggravation of Covid-19".

In view of the above, you are requested to take necessary steps to minimize & Control the vehicular emission and also to ensure that no vehicle shall run in the road without having valid PUC Certificate. You are also requested to submit a compliance report within **20.11.2020** to this office positively.

The matter may be treated as **Most Urgent.**

Enclosed: as stated

Yours Sincerely,

10.11.2020
(Bishu Karmakar)
Member Secretary

Copy to:

1. PPS to The Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. P.S to the Secretary, Science, Technology and Environment for the kind information of the Secretary.
3. P.S to the Secretary, Transport Department for kind information of the Secretary.
4. The Director, Science , Technology & Environment for kind information.

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gurkhabasti
PO : Kunjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / trpenivis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 23254
Head of Office: 0381 - 2322455

Annexure-15

OFFICE OF THE MUNICIPAL COMMISSIONER
AGARTALA MUNICIPAL CORPORATION
AGARTALA

No. F. 1(4)/MC[Conf]/ AMC/2019 Dated, Agartala the 7th March, 2019

Notification

Authority of Agartala Municipal Corporation has decided that for the purpose of watering of parks, gardens, open spaces, & for watering of roads during dry seasons only the treated water produced from the Barjala 8 MLD Sewerage Treatment Plant will be used. In no case the drinking water from the water treatment plant will be used for above mentioned purpose.

07/03/19

(Dr. Shailesh K. Yadav, IAS)
Municipal Commissioner
Agartala Municipal Corporation

Copy to :-
- All Asst. Municipal Commissioner (CZ/NZ/SZ/EZ), AMC for information & necessary action.
- EE (Mech/II/DWS), AMC for information & necessary action.

Copy also to:-
- The Hon'ble Mayor, AMC for kind information.

07/3/19

Municipal Commissioner
Agartala Municipal Corporation

Item No. 8 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 283/2020

R.S. Virk Applicant

Versus

Central Pollution Control Board Respondent(s)

Date of hearing: 03.12.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

ORDER

1. This application seeks remedial action to mitigate the impact of dust pollution arising out of dry sweeping of roads in metro cities. According to the applicant, dust pollution contributes to about 43% of the air pollution. Suggestion is that dust suppressant should be used alongwith water as a remedial measure.

2. In *M.C. Mehta vs. Union of India & Ors., (2020) 7 SCC 573*, following direction was issued:

> *" xxx xxx xxx*
> *20. For taking care of the road dust* ***let water sprinklers/dust suppressors be used on the roads. An IIT expert suggested about the appropriate water pressure for the sprinklers. At what pressure water should be sprinkled so as to reduce the pollution and dust so that it does not add to the pollution. Let the Corporations act on advice of the expert of the IIT. Such roads where traffic congestion is more, let traffic plan be also prepared in such a manner so that there is no extra burden on a particular road so that traffic congestion is taken care of. It is for the concerned traffic authorities to take immediate steps in this regard."***

3. The issue of vacuum cleaning of roads has been considered by the Hon'ble Supreme Court in *M.C. Mehta vs. Union of India, (2016) 4 SCC 269*, at page 281 as follows:

> *" xxx xxx xxx*
>
> ***13. We, accordingly, direct the Government of NCT of Delhi to take immediate steps for repair of pavements and make pavements wherever the same are missing and also to take immediate steps for procurement of the requisite vacuum cleaning vehicles for use on Delhi roads expeditiously but not later than 1-4-2016."***

4. We note that as per 'Air Quality Monitoring Emission Inventory & Source Apportionment Studies' for Delhi conducted by the NEERI, Nagpur in December, 2018, dust pollution was noted to be one of the contributors to the air pollution of Delhi. The contribution of road dust was found to be 52.5% to PM_{10} emissions. The sources of dust pollution are wind blown, natural dust, road dust, re-suspension, construction dust and particles generated from combustion sources. It was observed that the dust components can be controlled.

5. We also note that in the Graded Response Action Plan (GRAP) for Delhi and NCR prepared by the CPCB, there is a provision for **"increase frequency of mechanized cleaning of road and sprinkling of water on roads. Identify road stretches with high dust generation"** by Municipal Corporations, PWD and NHAI when the air quality is 'severe'. There is also a study of "Source Apportionment of $PM_{2.5}$ & PM_{10} Concentrations of Delhi NCR for Identification of Major Sources" by the Automotive Research Association of India (ARAI) and The Energy and Resources Institute (TERI) in August, 2018 noting as follows:

"4.1 PM_{10}

Seasonal variation of PM10 shows higher contribution of dusty sources in summer (38%–42%) as compared to winter in Delhi-city as well as NCR Towns. This can be attributed to dry conditions and higher wind velocities resulting in entrainment of dust. However, contribution of dusty sources (e.g. road, construction and soil dust) was also significant in winter season (23%–31%). contribution of vehicles to PM10 was slightly higher in winter (17%–18%) in Delhi-city and NCR Towns than in summer (15%–16%)."

6. This Tribunal has been considering remedial action for control of air pollution in 122 Non-Attainment Cities (NACs) in the country in *OA 681/2018, News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15."* The Tribunal directed constitution of Air Quality Monitoring Committees (AQMCs) in all the States/UTs having NACs comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of the concerned State. The AQMCs work under the Principal Secretary, Environment of the State and finally under the Chief Secretary. The function of the AQMCs is to prepare and execute action plan for control of the air pollution.

7. In view of acknowledged fact that dust pollution is significant component of air pollution and sweeping of roads is one of the sources of dust pollution **sprinkling of water before sweeping of roads including the pavements needs to be explored, as directed by the Hon'ble Supreme Court quoted above**. The water to be used for the purpose of sprinkling should be treated STP water and not the fresh water. Further mitigation which may be considered is planting of grass/raising small herbs and shrubs on the sides of the pavements and on open dusty

areas including the areas on the sides of the pavements. The pavements may also be appropriately covered so as to prevent generation of dust.

8. Accordingly, we direct all the Municipal Corporations/Local Bodies in NCR where air quality levels are normally non-compliant and in all other cities with the air quality 'poor' and above to take necessary steps to ensure sprinkling of water before sweeping of roads, using treated water from STPs, and take further steps of planting of grass/raising small herbs and shrubs on the sides of the pavements/road shoulders and on open dusty areas, including the areas on the sides of the pavements/right of way. The pavements may also be appropriately covered so as to prevent generation of dust. Attention also needs to be given to stop burning of biomass/waste and regulate construction and demolition activities following the laid guidelines and protocols under GRAP/NCAP. All the Municipal Corporations/Local Bodies may send their reports to the Principal Secretary, Environment of the State, heading the AQMCs, once in a quarter. First such report may be furnished by 01.02.2021, mentioning the steps initiated and thereafter every quarter such action taken reports may be furnished. The Principal Secretary, Environment heading the AQMCs may compile the data and furnish the same to the CPCB. First such report by AQMCs may be furnished to the CPCB by 28.02.2021. The CPCB may give a consolidated report by 31.03.2021 to this Tribunal in OA 681/2018 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF

The application is disposed of.

A copy of this order be forwarded to the Chief Secretaries, Secretaries, Environment and Urban Development Department/Local Bodies of all the States/UTs and the CPCB by e-mail for compliance.

The Secretary, Urban Development/Local Bodies may forward a copy of this order to all the Municipal Corporations/Local Bodies in the States/UTs for compliance forthwith.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

December 03, 2020
Original Application No. 283/2020
DV

Item Nos. 01 to 04 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 249/2020

Tribunal on its own Motion Applicant(s)

Versus

Ministry of Environment, Forest
& Climate Change & Ors. Respondent(s)

WITH

Original Application No. 254/2020

Shobhit Shukla Applicant(s)

Versus

Govt. of NCT of Delhi Respondent(s)

WITH

Original Application No. 255/2020

Chirag Jain Applicant(s)

Versus

Govt. of NCT of Delhi Respondent(s)

WITH

Original Application No. 93/2020(CZ)

Dr. P. G. Najpande & Anr. Applicant(s)

Versus

State of M. P. & Ors. Respondent(s)

Date of hearing: 01.12.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicants: Mr. Raj Panjwani, Senior Advocate with Ms. Shibani Ghosh, Advocate (Amicus Curiae)
Mr. Shobhit Shukla Applicant in Person in OA 254/2020
Mr. Chirag Jain Applicant in Person in OA 255/2020
Mr. Prabhat Yadav, Advocate for Applicant in OA 93/2020 (CZ)

Respondents: Mr. Balendu Shekhar, Advocate for MoEF & CC
Mr. Raj Kumar, Advocate for CPCB
Ms. Jyoti Mendiratta, Advocate for GNCTD
Mr. Pradeep Misra, Advocate & Mr. Daleep Dhyani, Advocate for

State of UP
Mr. Rahul Khurana, Advocate for State of Haryana
Mr. Gaurav M. Liberahan Advocate for State of Punjab
Ms. Parul Bhadoria, Advocate for State of Madhya Pradesh
Ms. K. Enatoli Sema, Advocate for State of Nagaland
Mr. Ram Shankar Adv for State of Tamil Nadu
Ms. G. Indira, Advocate for UT of Andaman & Nicobar
Mr. Narender Pal Singh, Advocate for DPCC
Mr. Mukesh Verma, Advocate for UKPCB
Mr. TVS Raghavendra Sreyas Advocate for APPCB
Mr. Dhananjay Baijal Advocate for TSPCB

ORDER

The Issue

1. Question for consideration in these matters is the remedial action against pollution by use of fire crackers, aggravating the menace of Covid-19 pandemic, posing higher danger to the lives and health of the vulnerable groups.

Procedural History

2. While control and regulation of fire crackers has been considered by the Hon'ble Supreme Court earlier, **aggravation of the problem during Covid-19 pandemic and remedial action for the same** has been taken up in the present matter. On 09.11.2020, after a detailed consideration, the Tribunal issued directions against sale or use of all kinds of fire crackers from midnight of November, 9-10, 2020 to the midnight of November 30 – December 1, 2020 in the NCR and all cities/towns in the country **where the average of ambient air quality during November fell under 'poor' and above category.** Direction was also issued for **restricting use of fire crackers to green crackers in cities/towns where air quality was 'moderate' or below, only for two hours and only during festivals like Diwali, Chatt, New Year/Christmas Eve etc**., as may be specified by the concerned State. The conclusion and directions in the said order are quoted below for ready reference:

"VIII <u>Conclusion and Directions</u>

44. In view of above, ***having regard to increased adverse health impact of pollution by use of crackers on Covid-19, aggravating risk to lives and health which has led to ban by the Governments of Odisha, Rajasthan, Sikkim, UT Chandigarh, DPCC and by the Calcutta High Court on sale and use of crackers,, applying the 'Sustainable Development' and 'Precautionary' principles, a case is made out for issuing directions for banning sale and use of fire crackers during November 9 to 30 in areas where air quality is 'poor', 'very poor' and 'severe'****.*

45. ***Further, case is made out for restricting sale and use of fire crackers in areas with moderate and poor air quality where also on account of Covid19, there will be serious adverse effects, though less than areas where air quality is poor and above. In such areas, unless covered by the ban or restrictions by the authorities, restrictions on the pattern of those imposed by the Hon'ble Supreme Court vide order dated 23.10.2018, (2019) 13 SCC 523, reproduced in para 32 above will apply i.e. only green crackers be sold and use of crackers will be allowed only for two hours during festivals and not on any other day during November 9 to 30.***

46. It is well known that in NCR, this threshold is continuously crossed during November. Thus, ban will be absolute in NCR.

47. Outside the NCR, where air quality standards are poor or more than poor during November, the sale and use of fire cracker has to be banned. It is not necessary to distinguish between non-attainment and other cities. Even in non-attainment cities, though average air quality may not be as per norms for five years, it may be poor or above during November. On the other hand, even in non-attainment cities, air quality may not be as per norms but may not be 'poor' or more than that. This is demonstrated by the data from CPCB website in respect of certain cities quoted above. In Haryana, there is no non-attainment cities in the list of 122, but as per air quality data of CPCB 'Fatehabad', falling outside NCR has 'severe' air quality in November. Similarly, Hisar, Bahadurgarh, Ballabgarh, Dharuhera, Kaithal, Kurukshetra and Manesar are falling under 'very poor' category of air quality and Ambala, Narnaul, Palwal and Sirsa in 'poor' air quality. Similarly, for the State of Punjab, only Amritsar, Jalandhar, Khanna and Ludhiana are shown in the 'poor' category of air quality out of eight non-attainment cities. This will not be read as debarring the authorities from taking more cautious approach in prohibiting/restricting fire crackers to any other areas not covered by prohibition or restrictions under this order, as has already been done by some of the States.

48. Accordingly, we direct as follows:

i. There will be total ban against sale or use of all kinds of fire crackers in the NCR from midnight of November,

9 -10, 2020 to the midnight of November 30 - December 1, 2020, to be reviewed thereafter.

ii. ***Direction (i) will also apply to all cities/towns in the country where the average of ambient air quality during November (as per available data of last year) fall under 'poor' and above category.***

iii. ***The cities/towns where air quality is 'moderate' or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to two hours during festivals, like Diwali, Chatt, New Year/Christmas Eve etc., as may be specified by the concerned State. This direction is on pattern of direction of the Hon'ble Supreme Court in (2019) 13 SCC 523 which we are applying to areas moderately polluted or below air quality due to aggravated effect during Covid-19, as already noted. If nothing is specified by the State, timing will be 8 to 10 pm on Diwali and Gurupurb, 6 am to 8 am on Chatt and 11.55 pm to 12.30 am during Christmas and New year eve (which have yet to come and do not fall in November but if ban continues) and not otherwise.***

iv. *At other places, ban/restrictions are optional for the authorities but if there are more stringent measures under orders of the authorities, the same will prevail.*

v. *All States/UTs/PCBs/PCCs may initiate special drives to contain air pollution from all sources in view of potential of aggravation of Covid-19*

vi. *The Chief Secretaries and DGPs of all the States/UTs may issue and circulate an appropriate order in above terms with appropriate enforcement guidelines to all the District Magistrates and Superintendents of Police, PCBs/PCCs.*

vii. *The CPCB and the State PCBs/PCCs may regularly monitor the air quality during this period which may be uploaded on their respective websites. CPCB may compile information on the subject, including the status of compliance of this order from all the States/UTs and file a consolidated report with data compiled till filing of report, before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

Consideration Today

3. The mater has been taken up today to consider whether any further direction on the subject is required after November 30, 2020.

4. As already mentioned, the Hon'ble Supreme Court considered the matter **at pre-covid stage**. The health impacts of air quality beyond norms were noted as follows[1]:

Table 1

"

AQI	***Associated Health Impacts***
Good (0-50)	***Minimal impact.***
Satisfactory (51-100)	***May cause minor breathing discomfort to sensitive people.***
Moderately polluted (101-200)	***May cause breathing discomfort to people with lung disease such as asthma, and discomfort to people with heart disease, children and older adults.***
Poor (201-300)	***May cause breathing discomfort to people on prolonged exposure, and discomfort to people with heart disease.***
Very Poor (301-400)	***May cause respiratory illness to the people on prolonged exposure. Effect may be more pronounced in people with lung and heart diseases.***
Severe May (401-500)	***May cause respiratory impact even on healthy people, and serious health impacts on people with lung/heart disease. The health impacts may be experienced even during light physical activity.***

"

5. Air quality grading was noted as follows:

Table 2

"

AQI Category, Pollutants and Health Breakpoints								
AQI category (Range)	***PM_{10} 24-hr***	***$PM_{2.5}$ 24-hr***	***NO_2 24-hr***	***O_3 8-hr***	***CO 8-hr (mg/m^3)***	***SO_2 24-hr***	***NH_3 24-hr***	***Pb 24-hr***
Good (0-50)	***0-50***	***0-30***	***0-40***	***0-50***	***0-1.0***	***0-40***	***0-200***	***0-0.5***
Satisfactory (51-100)	***51-100***	***31-60***	***41-80***	***51-100***	***1.1-2.0***	***41-80***	***201-400***	***0.5-1.0***
Moderately polluted (101-200)	***101-250***	***61-90***	***81-180***	***101-168***	***2.1-10***	***81-380***	***401-800***	***1.1-2.0***
Poor (201-300)	***251-350***	***91-120***	***181-280***	***169-208***	***10-17***	***381-800***	***801-1200***	***2.1-3.0***
Very poor (301-400)	***351-430***	***121-250***	***281-400***	***209-748****	***17-34***	***801-1600***	***1200-1800***	***3.1-3.5***
Severe (401-500)	***430+***	***250+***	***400+***	***748+****	***34+***	***1600+***	***1800+***	***3.5+***

"

[1] in Arjun Gopal v Union of India, (2017) 1 SCC 413

6. The Hon'ble Supreme Court, considering the adverse impact of crackers on air quality and adverse impact of air pollution on health, directed, vide Order dated 11.11.2016 as follows[2]:

> *"We direct the Central Government to:*
>
> *(i) Suspend all such licenses as permit sale of fireworks, wholesale and retail, within the territory of NCR.*
> *(ii) The suspension shall remain in force till further orders of this Court.*
> *(iii) No such licenses shall be granted or renewed till further orders."*

7. Thereafter, on 12.09.2017, in *Arjun Gopal v. Union of India (2017) 16 SCC 280*[3] it was observed that instead of total prohibition, graded regulation of fire crackers was necessary, which would eventually result in prohibition. Accordingly, the earlier order was modified to restrict the temporary licenses to 50%, pending further consideration.

8. Thereafter, vide order dated 23.10.2018, in *Arjun Gopal v. Union of India, (2019) 13 SCC 523*,[4] while banning certain categories of fire crackers and directing regulation of the remaining, it was inter-alia directed that on Diwali days or other festivals, fire crackers will be used strictly between 8 p.m. to 10 p.m. only with different timings for some other festivals. Further, the Union of India, Government of NCT of Delhi and the State Governments of NCR would permit **community fire crackers** only (for Diwali and other festivals, etc. as mentioned above), wherever it can be done. The operative part of the order is as follows:

> ***"48.*** *We are of the opinion that the aforesaid suggestions strike a nice balance between the two competing interests. We accept the aforesaid measures as suggested by the Union of India and direct the Union of India and other authorities concerned to implement the same with immediate effect. In view thereof, the following specific directions are issued:*

---

[2] Arjun Gopal vs. UOI, supra
[3] Para 69 to 72
[4] Para 48

48.1. The crackers with reduced emission (improved crackers) and green crackers, as mentioned in Suggestions II and III above only would be permitted to be manufactured and sold.

48.2. As a consequence, production and sale of crackers other than those mentioned in Suggestions II and III is hereby banned.

48.3. The manufacture, sale and use of joined firecrackers (series crackers or laris) is hereby banned as the same causes huge air, noise and solid waste problems.

48.4. The sale shall only be through licensed traders and it shall be ensured that these licensed traders are selling those firecrackers which are permitted by this order.

48.5. No e-commerce websites, including Flipkart, Amazon, etc., shall accept any online orders and effect online sales. Any such e-commerce companies found selling crackers online will be hauled up for contempt of court and the Court may also pass, in that eventuality, orders of monetary penalties as well.

48.6. Barium salts in the fireworks is also hereby banned.

48.7. PESO is directed to review the clinical composition of fireworks, particularly reducing Aluminium content, and shall submit its report in respect thereof within a period of two weeks from today. For undertaking this exercise, PESO would also associate FRDC.

48.8. Even those crackers which have already been produced and they do not fulfil the conditions mentioned in Suggestions II and III above will not be allowed to be sold in Delhi and NCR.

48.9. PESO will ensure fireworks with permitted chemicals only to be purchased/possessed/sold/used during Diwali and all other religious festivals, of any religion whatsoever, and other occasions like marriages, etc. It shall test and check for the presence of banned chemicals like lithium/arsenic/antimony/lead/mercury.

48.10. PESO will ensure suspension of the licences of manufacturers of such fireworks items and appropriate disposal of such stock.

48.11. PESO will ensure that only those crackers whose decibel (sound) level are within the limits are allowed in the market and will ensure to take action by suspending the licences of the manufacturers on such violations and disposal of such lots. To add to it, as mentioned in the order dated 12-9-2017, the directions issued and restrictions imposed in the order passed by this Court on 18-7-2005 in Noise Pollution shall continue to be in force.

48.12. Directions 4 to 9 and 11 contained in the order dated 12-9-2017 shall continue to operate and are reiterated again.

48.13. Extensive public awareness campaigns shall be taken up by the Central Government/State Governments

/Schools/ Colleges informing the public about the harmful effects of firecrackers.

48.14. On Diwali days or on any other festivals like Gurupurab, etc., when such fireworks generally take place, it would strictly be from 8.00 p.m. till 10.00 p.m. only. On Christmas eve and New Year's eve, when such fireworks start around midnight i.e. 12.00 a.m., it would be from 11.55 p.m. till 12.30 a.m. only.

48.15. The Union of India, Government of NCT of Delhi and the State Governments of NCR would permit community firecracking only (for Diwali and other festivals, etc. as mentioned above), wherever it can be done. For this purpose, particular area/fields would be pre-identified and predesignated by the authorities concerned. This exercise shall be completed within a period of one week from today so that the public at large is informed about the designated places one week before Diwali. The areas designated now for the purpose of Diwali shall be valid for community firecracking on other occasions/festivals as well, as mentioned above. Even for marriages and other occasions, sale of improved crackers and green crackers is only permitted. Insofar as other States are concerned, an endeavour shall be made by them also to explore the feasibility of community firecracking. However, it is made clear that Direction 48.14 pertaining to the duration within which fireworks can take place on all such occasions would be applicable throughout India. Similarly, Direction 48.13 for extensive public awareness campaigns is also a pan India direction.

48.16. All the official respondents, and particularly the police, shall ensure that fireworks take place only during the designated time and at designated places, as mentioned above. They shall also ensure that there is no sale of banned firecrackers. In case any violation is found, the Station House Officer (SHO) of the police station of the area concerned shall be held personally liable for such violation and this would amount to committing contempt of the Court, for which such SHO(s) would be proceeded against.

48.17. CPCB and respective State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) of the States and Union Territories shall carry out short-term monitoring in their cities for 14 days (commencing from 7 days prior to Diwali and ending 7 days after Diwali) for the parameters namely, aluminium, barium, iron apart from the regulatory parameters against the short-term Ambient Air Quality Criteria Values (AAQCVs) proposed by CPCB with regard to bursting of firecrackers. This will help in generation of data on pollution caused by the bursting of firecrackers and would be helpful for regulation and control quantity of aluminium, barium and iron used in the manufacture of firecrackers.

49. ***One clarification needs to be given at this stage. Our discussion pertaining to the arguments based on Article 19(1)(g), Article 25 as well as the argument of loss of substantial revenue and unemployment, in cases the manufacture and sale of the firecrackers is totally banned, is prima facie and we have not given our conclusive determination. It is because of want of detailed studies on various aspects which have been mentioned and taken note of during discussion in this order. However, we also make it clear that, prima facie, we do not find much merit in these arguments for which we have given our reasons in brief.***

50. ***Having regard to the overall circumstances, we have decided that, for the time being, a balanced approach to tackle this problem is needed, which may take care of the concerns of both the parties and, at the same time, provide a reasonable and adequate solution. When the picture would become clearer after the requisite studies/research is undertaken, more stringent measures can be adopted in future if the situation so warrants."***

9. While issuing the above directions, 'Precautionary' principle was invoked with the following observations:

" ***xxx*** ***xxx*** ***xxx***

37 ***The aforesaid findings are sufficient to negate the arguments of the opposite side that there is absence of scientific study about the adverse effect of firecrackers during Diwali. In environmental law, "precautionary principle" is one of the well-recognised principles which is followed to save the environment. It is rightly argued by the petitioners that this principle does not need exact studies/material. The very word "precautionary" indicates that such a measure is taken by way of precaution which can be resorted to even in the absence of definite studies. In Vellore Citizens' Welfare Forum [Vellore Citizens' Welfare Forum v. Union of India, (1996) 5 SCC 647], this Court explained the principle in the following manner: (SCC pp. 658 & 660, paras 11 & 14-16)***

11. ***xxx*** ***xxx*** ***xxx***

xxx ***xxx*** ***xxx***

(ii) ***Where there are threats of serious and irreversible damage, lack of scientific certainty should not be used as a reason for postponing measures to prevent environmental degradation.***

(iii) The "onus of proof" is on the actor or the developer/industrialist to show that his action is environmentally benign.

***

xxx ***xxx*** ***xxx***

38. The precautionary principle accepted in the aforesaid judgment was further elaborated in A.P. Pollution Control Board case [A.P. Pollution Control Board v. M.V. Nayudu, (1999) 2 SCC 718] as under: (SCC pp. 732-34, paras 31-35)

> *"31.* ***The "uncertainty" of scientific proof and its changing frontiers from time to time has led to great changes in environmental concepts during the period between the Stockholm Conference of 1972 and the Rio Conference of 1992. In Vellore Citizens' Welfare Forum v. Union of India [Vellore Citizens' Welfare Forum v. Union of India, (1996) 5 SCC 647] a three-Judge Bench of this Court referred to these changes, to the "precautionary principle" and the new concept of "burden of proof" in environmental matters. Kuldip Singh, J. after referring to the principles evolved in various international conferences and to the concept of "sustainable development", stated that the precautionary principle, the polluter pays principle and the special concept of onus of proof have now emerged and govern the law in our country too, as is clear from Articles 47, 48-A and 51-A(g) of our Constitution and that, in fact, in the various environmental statutes, such as the Water Act, 1974 and other statutes, including the Environment (Protection) Act, 1986, these concepts are already implied. The learned Judge declared that these principles have now become part of our law.***
>
> ***xxx*** ***xxx*** ***xxx***
>
> *33.* ***A basic shift in the approach to environmental protection occurred initially between 1972 and 1982. Earlier, the concept was based on the "assimilative capacity" rule as revealed from Principle 6 of the Stockholm Declaration of the U.N. Conference on Human Environment, 1972. The said principle assumed that science could provide policy-makers with the information and means necessary to avoid encroaching upon the capacity of the environment to assimilate impacts and it presumed that relevant technical expertise would be available when environmental harm was predicted and there would be sufficient time to act in order to avoid such harm. But in the 11th Principle of the U.N. General Assembly Resolution on World Charter for Nature, 1982, the emphasis shifted to the "precautionary principle"***
>
> ***xxx*** ***xxx*** ***xxx***
>
> *34.* ***xxx*** ***xxx*** ***xxx***
>
> ***'There is nothing to prevent decision-makers from assessing the record and concluding that there is***

inadequate information on which to reach a determination. If it is not possible to make a decision with "some" confidence, then it makes sense to err on the side of caution and prevent activities that may cause serious or irreversible harm. An informed decision can be made at a later stage when additional data is available or resources permit further research. To ensure that greater caution is taken in environmental management, implementation of the principle through judicial and legislative means is necessary.'

xxx xxx xxx

44. ***Applying the aforesaid principle, in the first blush it may appear that the aforesaid argument has substantial force in it. However, that would be only one side of the picture as there are two contra-arguments which are sufficient to take the sheen out of the aforesaid plea. First aspect is that the argument of economic hardship is pitched against right to health and life. When the Court is called upon to protect the right to life, economic effect of a particular measure for the protection of such right to health will have to give way to this fundamental right. Second factor, which is equally important, is that the economic loss to the State is pitched against the economic loss in the form of cost of treatment for treating the ailments with which people suffer as a result of burning of these crackers. Health hazards in the form of various diseases that are the direct result of burning of crackers have already been noted above. It leads to asthma, coughing, bronchitis, retarded nervous system breakdown and even cognitive impairment. Some of the diseases continue on a prolonged basis. Some of these which are caused because of high level of $PM_{2.5}$ are even irreversible. In such cases, patients may have to continue to get the medical treatment for much longer period and even for life. Though there are no statistics as to what would be the cost for treating such diseases which are as a direct consequence of fireworks on these occasions like Diwali, it can safely be said that this may also be substantial. It may be more than the revenue which is generated from the manufacturers of the crackers. However, we say no more for want of precise statistical data in this behalf."***

Discussion in Tribunal's earlier Order

10. The effect of air pollution, aggravated by use of crackers on Covid-19 pandemic was considered by this Tribunal in the order dated 09.11.2020 as follows:

"14. Shri Panjwani referred to the articles referred to above during hearing. In 'A. Pozzer et al, 'Regional and global contributions of air pollution to risk of death from COVID-19' Cardiovascular Research, which is an article published by the ***European Society of***

Cardiology, revised on 03.10.2020*, a study has been conducted about the nexus of Covid-19 and air pollution using relevant data and attributable fraction. It is opined that both* ***the air pollutant $PM_{2.5}$ and the SARS-CoV-2 virus enter the lungs via the bronchial system (portal organ), with potential systemic health impacts through the blood circulation. Both $PM_{2.5}$ and SARS-CoV-2 cause vascular endothelial dysfunction, oxidative stress, inflammatory responses, thrombosis, and an increase in immune cells. The SARSCoV-2 infection facilitates the induction of endothelial inflammation in several organs as a direct consequence of viral cytotoxic effects and the host inflammatory response, which can aggravate pre-existing chronic respiratory and vascular (coronary) dysfunction, and cause lung injury by alveolar damage, as well as stroke and myocardial infarction by inducing plaque rupture. Potential common pathophysiological mechanisms of increased risk thus relate to endothelial injury and pathways that regulate immune function. Further, there are strong indications of increased susceptibility to viral infections from exposure to air pollution.***

Lung injuries, including the life-threatening acute respiratory distress syndrome and respiratory failure, as well as acute coronary syndrome, arrhythmia, myocarditis, and heart failure, were shown to be clinically dominant, leading to critical complications of COVID-19. ***Recent studies in China, the USA, as well as Europe indicate that patients with cardiovascular risk factors or established cardiovascular disease and other comorbid conditions are predisposed to myocardial injury during the course of COVID-19. From the available information, it thus follows that air pollution-induced inflammation leads to greater vulnerability and less resiliency, and the pre-conditions increase the host vulnerability. Air pollution causes adverse events through myocardial infarction and stroke, and it is an additional factor capable of increasing blood pressure, while there is emerging evidence for a link with type 2 diabetes and a possible contribution to obesity and enhanced insulin resistance. Bronchopulmonary and cardiovascular pre-conditions, including hypertension, diabetes, coronary artery disease, cardiomyopathy, asthma, COPD, and acute lower respiratory illness, all negatively influenced by air pollution, lead to a substantially higher mortality risk in COVID-19. Furthermore, it seems likely that fine particulates prolong the atmospheric lifetime of infectious viruses, thus favouring transmission.*** *It is possible that future research will reveal additional pathways that mediate the relationship between air pollution and the risk of death from COVID-19.*

*15. In article by Aparna Banerjea titled '****After studies, it's clear that air pollution contributes to Covid mortality: ICMR'*** *Mint, 27 October 2020', it is mentioned that* ***the ICMR studies have proved that long-term exposure to air pollution has been linked to an increased risk of dying from Covid-19. It is further stated that there have been studies from Europe and US, where they have looked at polluted areas and have compared mortality during lockdown and correlation with pollution. "It is found that***

pollution is contributing to mortality in COVID, that's well established by studies," said Dr. Balram Bhargava, DG ICMR, in a health ministry briefing today.

According to a study, published in Cardiovascular Research, scientists estimated that about 15% of deaths worldwide from COVID-19 could be attributed to long-term exposure to air pollution. In Europe the proportion was about 19%, in North America it was 17%, and in East Asia about 27%.

.... **....** **....**

The study further mentions that the Air Quality Index (AQI) (as on 04.11.2020) was recorded at 346 in Rohini, 329 in RK Puram, 377 in Anand Vihar, and 363 in Mundka, all four in the 'very poor' category, as per Central Pollution Control Board (CPCB) data. In an attempt to curb the increasing air pollution in the national capital, the Delhi government recently launched the 'Red Light On, Gaadi Off' campaign as part of its 'Yuddh Pradushan Ke Viruddh' (War Against Pollution) initiative. Along with this, Delhi Environment Minister Gopal Rai had also announced the launch of a campaign starting on Monday to include the citizens of the capital in raising awareness on air pollution.

16. *In article by Sandipan Talukdar titled '**Air Pollution May Account for 15% of COVID-19 Deaths Worldwide**, Says New Study', News Click, 28 October 2020, similar observations have been made.*

It is stated that Prof. Jos Lelieveld of Max Planck Institute of Chemistry, Mainz, Germany, and a corresponding author of the study said "Since the numbers of deaths from COVID-19 are increasing all the time, it's not possible to give exact or final numbers of COVID-19 deaths per country that can be attributed to air pollution. However, as an example, in the UK there have been over 44,000 coronavirus deaths and we estimate that the fraction attributable to air pollution is 14%, meaning that more than 6,100 deaths could be attributed to air pollution. In the USA, more than 220,000 COVID deaths with a fraction of 18% yields about 40,000 deaths attributable to air pollution."

On the mechanism of how $PM_{2.5}$ can aggravate the respiratory disease, Prof. Thomas Munzel of Gutenberg University, Germany, said "When people inhale polluted air, the very small polluting particles, the $PM_{2.5}$, migrate from the lungs to the blood and blood vessels, causing inflammation and severe oxidative stress, which is an imbalance between free radicals and oxidants in the body that normally repair damage to cells. This causes damage to the inner lining of arteries, the endothelium, and leads to the narrowing and stiffening of the arteries. The COVID-19 virus also enters the body via the lungs, causing similar damage to blood vessels, and it is now considered to be an endothelial disease."

"If both long-term exposure to air pollution and infection with the COVID-19 virus come together then we have an additive adverse effect on health, particularly with respect to the heart and blood vessels, which leads to greater vulnerability and less resilience to COVID-19. If you already have heart disease, then air pollution and coronavirus infection will cause trouble that can lead to heart attacks, heart failure and stroke," he further added. ***The study also shows a country wide estimation of COVID-19 deaths attributable to long term air pollution exposure. According to it, Czech Republic has a share of 29%, China 26%, Germany 22%, Italy 15% and so on. New Zealand has a very low share of 1%.***

Extending this analogy to Indian conditions, it is possible to infer that deaths attributable to pollution in India may not be less than 15%."

xxx xxx xxx

19. In 'State of Global Air 2020' report released by the Health Effects Institute and the Institute for Health Metrics and Evaluation's Global Burden of Disease Project, it is stated that:

> *"Extensive evidence links exposure to air pollution with higher rates of respiratory and cardiovascular diseases including lower-respiratory infections.* ***Could air pollution also increase a person's risk of developing a COVID-19 respiratory infection or suffering its most severe complications?***
>
> ***There is reason to believe it could SARS-CoV-2, the corona virus that causes COVID-19, is a respiratory virus that can affect the lungs, blood vessels, and many other parts of the body. Exposure to air pollution has been shown to affect the body's immune defense, making an individual more susceptible to respiratory and other infections. In addition, many of the health conditions that have been associated with increased vulnerability to COVID-19-such as diabetes, cardiovascular disease, and chronic obstructive lung diseases-are also caused by long-term exposure to air pollution.***
>
> *What we learned from the SARS-CoV-1 outbreak in 2002-2004 offers some insight into the interaction between air pollution and the effects of COVID-19. Several studies reported an association between higher air pollution concentrations and higher than expected death rates from SARS-CoV-1 handful of early studies of COVID-19 appear to suggest that areas with higher air pollution concentrations-$PM_{2.5}$ or NO_2 in particular-might similarly experience either higher infection rates or higher case fatality rates. Investigators around the world are hard at work trying to understand fully the linkages between COVID-19 and air pollution, and how exposure to air pollution might affect rates of COVID-19 infection, the severity of disease, or the likelihood of dying."*

xxx xxx xxx

Media Reports Referred

22. Following media reports have also been referred to by learned Amicus:

> *"i. 'Coronavirus: Delhi health minister blames pollution, winters, festive season for rise in cases', Scroll.in, 31 October 2020[5]*
>
> *ii. Abantika Ghosh, 'Covid virus found on pollution particles, masks & social distancing a must, say govt experts', ThePrint, 27 October 2020.[6]*
>
> *iii. Durgesh Nandan Jha, 'From Record 5.9k Last Fri, City Cases Soar To 6,725', The Times of India, 4 November 2020[7]."*

The above media reports refer to the nexus between air pollution and deaths and diseases particularly during winter and festive season with reference to the statements of the Delhi Health Minister and the Union Health Minister in support of the said statement. ***There is further reference to apprehended increase of Covid cases on account of air increased pollution.***

The news item in 'Times of India' dated 04.11.2020 mentions that Delhi recorded 6,725 new cases of Covid-19 – its highest single-day tally – on Tuesday, taking the total number of cases to over 4,00,000 even as hospitals struggled to accommodate the critically ill patients due to paucity of ICU beds. This is leading to increased demand for the hospital beds and increased mortality figures. The increasing trend is clearly attributable to the deteriorating air pollution level.

Other Media reports and Global Trends

23. Apart from the media reports relied upon by the learned Amicus, there are other media reports to which reference may be made as follows:

> *a) ASRP Mukesh, 'Ban firecrackers or prepare for Covid disaster, warn docs' Times of India, 30 October, 2020.[8]*
>
> *b) Science, 'Smoky firecrackers can spread coronavirus faster: Experts, Deccan Chronical, 4 November, 2020.[9]*

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5 https://scroll.in/latest/977303/coronavirus-delhi-health-minister-blames-pollution-winters-festive-season-for-rise-in-cases

6 https://theprint.in/health/covid-virus-found-on-pollution-particles-masks-social-distancing-a-must-say-govt-experts/531981/

7 https://timesofindia.indiatimes.com/city/delhi/Covid-19-From-record-5900-last-Friday-Delhi-cases-soar-to-6725/articleshow/79031687.cms

8 https://timesofindia.indiatimes.com/city/ranchi/ban-firecrackers-or-prepare-for-covid-disaster-warn-docs/articleshow/78941525.cms

9 https://www.deccanchronicle.com/nation/in-other-news/031120/smoky-firecrackers-can-spread-coronavirus-faster-experts.html

c) *Cole Sullivan, 'COVID cancellations hit fireworks display companies hard' 10 News, 11.06.2020.*[10]

d) *'BEFORE BURNING CRACKERS LOOK AT US AND BE CONSIDERATE, SYMPATHETIC AND HUMANE' URGES COVID RECOVERED PATIENTS "DEEPAVALI DOES NOT MEAN BURNING CRACKERS FOR ENJOYMENT"- BISWAJIT MUKHERJEE 07.11.2020, PIB Kolkata.*[11]

e) *'After falling for 7 weeks, Covid-19 cases in India rise', Times of India, 09.11.2020.*[12]

f) *Stephanie Pagones, 'Coronavirus-prompted July 4th cancellations leave fireworks display companies 'on life support', FOX Business, 02.07.2020.*[13]

g) *Joanna York, 'What will France's July 14 celebrations look like this year? Celebrations will still take place in France on 14 July this year, but with some differences due to the Covid-19 crisis, the Connexion, 06.11.2020.*[14]

h) *Tim Baker, 'Coronavirus: London's New Year's Eve fireworks cancelled due to pandemic', Sky News, 18.09.2020.*[15]

i) *Wong Shiying, 'No fireworks display at Marina Bay New Year's Eve countdown this year', the Straits Times, 05.11.2020.*[16]

As per (a), there is a statement by Jharkhand chapter of Indian Medical Association (IMA) that smoke from firecrackers during Diwali can turn out to be fatal for Covid-19 patients. The report particularly mentions the names of the State President Dr. A.K. Singh and Dr. Pradeep Bhattacharjee. It is also further mentioned that winter dry air can aggravate breathing difficulties, especially among those suffering from lung ailments. Smoke from crackers can turn out to be recipe for disaster. Pollutants released will remain suspended in cool air for a long duration.

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10 https://www.wbir.com/article/news/health/coronavirus/covid-cancellations-hit-fireworks-display-companies-hard/51-f16191a3-fdbb-44a3-8447-de4454d761b5

11 https://pib.gov.in/PressReleasePage.aspx?PRID=1671145

12 https://timesofindia.indiatimes.com/india/after-falling-for-7-weeks-covid-19-cases-in-india-rise-again/articleshow/79119707.cms

13 https://www.foxbusiness.com/lifestyle/fireworks-displays-july-4-coronavirus

14 https://www.connexionfrance.com/French-news/What-will-France-s-July-14-celebrations-look-like-this-year

15 https://news.sky.com/story/coronavirus-londons-new-years-eve-fireworks-cancelled-due-to-pandemic-12074859

16 https://www.straitstimes.com/singapore/no-fireworks-display-at-marina-bay-countdown-this-year?utm_medium=Social&utm_campaign=STFB&utm_source=Facebook&fbclid=IwAR1_4Gj7dYzCq-8BNdxiy1GLEgGgvC3hPTgdOsd-wa-TUyGNED4k3JpQi-o#Echobox=1604550165

The reports (b) & (e) show discussion that ban on fire crackers is imperative to prevent harm on account of Covid-19 which will be aggravated by use of fire crackers.

The media reports from (f) to (i) show that having regard to the Covid situation, fireworks display was cancelled in several other countries."

11. The Tribunal also considered the CPCB report backed by data of incremental pollution during festivals in and around November month, attributable to the use of fire crackers. Further consideration was of the grievance that there was non-compliance by the manufacturers by using prohibited chemicals in manufacture of crackers which led to initiation of contempt proceedings by the Hon'ble Supreme Court vide order dated 03.03.2020 in *Writ Petition No. 728/2015, Arjun Gopal (supra)*. The products were not being labeled in terms of directions of the Hon'ble Supreme Court dated 10.02.2017.

Supreme Court orders dated 11.11.2020 and 13.11.2020

12. We note that vide order dated 13.11.2020 in *SLP (Civil) Diary No(s). 24650/2020, The Telangana Fire Works Dealers Association v. P. Indra Prakash & Ors.*, **the Hon'ble Supreme Court directed, by an interim order, that order of this Tribunal dated 09.11.2020 be followed** in the State of Telangana which was the State for consideration in the matter before the Hon'ble Supreme Court. Further, *SLP(Civil) Diary No(s). 24645/2020, Gautam Roy & Anr. vs. The State of West Bengal & Ors.* against order of the Calcutta High Court dated 05.11.2020 in WPA No. 1984 of 2020*, Ms. Anasua Bhattacharya vs. State of West Bengal & Ors.,* banning crackers in the State of West Bengal during Deepawali and other festivals in the month of November was dismissed vide order dated 11.11.2020.

Further consideration in Today's Proceedings

13. CPCB has filed its report dated 27.11.2020 in pursuance of order of this Tribunal dated 09.11.2020, compiling the relevant data pre-Deepawali and on Deepawali day in Delhi and in 131 other cities. The report mentions the data of noise level and air quality at certain locations. 'Overall observation' and conclusion in the report are as follows:

"Overall Observation

This year Deepawali was celebrated in mid-November, which, has unfavorable meteorological conditions for dispersal of pollutants in comparison to 2019 when the festival was in the last week of October. The surface temperature was recorded lowest, which might have attributed to more inversion condition with lowest average mixing height, which limits vertical dispersion. It was among lowest in last five years. Wind speed in both pre Diwali and Diwali day was similar. As such, impact of meteorology in air pollution levels during festival season is evident.

As observed from real-time monitoring network (37 CAAQM stations), the hourly ***average concentration of $PM_{2.5}$ started increasing since 11 PM on 14th November, it reached peak in most of the stations at around 1 am and continued at higher levels till 5 am. The city level average calculated for PM_{10} and $PM_{2.5}$ concentrations on Deepawali day (14.11.2020) were 645 µg/m³ and 483 µg/m³ respectively.*** *Contribution of stubble burning on $PM_{2.5}$ (Source: SAFAR, IITM) was 32% on Diwali day (14.11.2020) compared to 38% on pre Diwali day (09.11.2020).*

The contribution of stubble burning on both pre Diwali (12 % on 21.10.2019) and Diwali day (19 % on 27.10.2019) in 2019 was less. Therefore, it may be inferred that elevated $PM_{2.5}$ concentrations in 2020 in comparison to previous year had enhanced contribution of stubble burning and same is also reflected in elevated levels of CO and NO_2.

In 2019 the PM_{10} was increased by 70% on Diwali day compared to Pre Diwali day. $PM_{2.5}$ was increased by 149% on Diwali day over Pre Diwali day. In 2020, on Diwali day decrease in PM_{10} and $PM_{2.5}$ was observed compared to Pre Diwali day by about 16% and 18%. This reduction is perhaps due to about 6% reduction in contribution of stubble burning this year.

Overall, this year Deepawali has witnessed higher background levels of pollutants during pre-diwali days and further addition of particulates during night from firecrackers."

14. We have heard learned Amicus and other learned Counsel for the parties. We have also considered the report of the CPCB dated 27.11.2020 and the media reports. Learned amicus has filed following media reports:

> "1. *PTI, Guwahati (2020). 'Assam Health Minister says no restriction on firecrackers despite ban by police', Deccan Herald, 10 November.*
> 2. *PTI (2020). 'Delhi's air quality turns 'severe' firecrackers add to misery', The Hindu, 14 November.*
> 3. *Peeyush Khandelwal (2020). 'Despite ban on crackers, Diwali in Noida and Ghaziabad more polluted this year', The Hindustan Times, 15 November.*
> 4. *ANI (2020). 'Despite Ban, People Burst Firecrackers in UP's Ghaziabad to cerebrate Diwali', Business World, 30 November.*
> 5. *PTI (2020). 'Delhi Police receives over 2,000 PCR calls about bursting of crackers on Diwali night', The Tribune, 15 November.*
> 6. *PTI (2020). 'Firecrackers heard across Delhi on Diwali night despite ban', The Hindu, 15 November.*
> 7. *Agence France – Presse (2020). 'Toxic smog blankets Delhi after revellers ignore ban on bursting firecrackers for Diwali', First Post, 16 November."*

15. Learned Amicus submitted that the media reports establish that there was blatant violation of order of this Tribunal dated 09.11.2020 at various places. This affected the air quality adversely and also added to the noise pollution to the detriment of the public health. There are other **media reports also indicating flouting of the ban imposed on use of fire crackers, thereby having deleterious effect on air quality.**[17]

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[17] (i) "Delhi Air Quality Plunges to 'Severe' Category, Cracker Ban Goes Up in Smoke on Diwali Despite Pandemic Fears", News18 India dated 15.11.2020: https://www.news18.com/news/india/delhis-air-quality-turns-severe-on-diwali-farm-fires-calm-winds-worsen-crisis-3080405.html

(ii) "Air quality 'very poor' in Delhi post Deepavali", The Hindu dated 28.10.2019: https://www.thehindu.com/news/cities/Delhi/delhi-air-quality-dips-to-very-pooron-diwali/article29811526.ecehttps://www.thehindu.com/news/cities/Delhi/delhi-air-quality-dips-to-very-pooron-diwali/article29811526.ece

(iii) "Air quality dips to 'severe' in Delhi post Diwali", The Hindustan Times, 15.11.2020: https://m.hindustantimes.com/india-news/air-quality-dips-to-severe-in-delhi-post-diwali/story-ykHxSpaTcy2IX8YRCdPk0K_amp.html

(iv) "Air quality in Delhi further deteriorates post-Diwali; breaches emergency mark for a time", DownToEarth, dated 15.11.2020: https://www.downtoearth.org.in/news/air/air-quality-in-delhi-further-deteriorates-post-diwali-breaches-emergency-mark-for-a-time-74243

(v) "As Delhi flouts cracker ban, air quality dips day after diwali", The Indian Express dated 15.11.2020: https://indianexpress.com/article/cities/delhi/delhi-air-quality-pollution-diwali-7051960/

(vi) "Air quality worsens in the national capital post-diwali", The Economic Times dated 15.11.2020: https://economictimes.indiatimes.com/news/politics-and-nation/air-quality-worsens-in-the-national-capital-post-diwali/articleshow/79228838.cms?from=mdr

16. Learned amicus further submitted that the use of fire crackers is not confined to the month of November but continues even thereafter to celebrate different occasions, including marriages, sports, etc. The Precautionary principle, thus, continues to remain relevant atleast till Covid-19 ends to avoid damage to the environment and public health. The use of crackers needs to be controlled and regulated, depending upon the air quality at the location where fire crackers are to be used. Thus, a graded response to air pollution appears to be essential, even beyond November till the Covid-19 pandemic is controlled.

17. *I.A. No. 112/2020* has been filed in *OA No. 93/2020(CZ), Dr. P.G. Najpande & Anr. vs. State of M.P. & Ors.*, by the applicant stating that inspite of order of this Tribunal, the bursting of fire crackers took place at Jabalpur, Bhopal, Indore and Gwalior. As a result, there was increase in Covid cases in Madhya Pradesh after Deepawali.

18. Learned Amicus and the counsel appearing for the applicants submitted that there is an established relation of increase of pollution due to use of fire crackers and consequential increase of Covid cases. Thus, it was submitted that use of fire crackers be not allowed so long as Covid continues in the interest of public health. Alternatively, such use may be

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(vii) "Firecrackers' ban flouted in Capital", The Pioneer dated 16.11.2020: https://www.dailypioneer.com/2020/page1/firecrackers----ban-flouted-in-capital.html#:~:text=The%20National%20Green%20Tribunal%20

(viii) "Pollution levels severe in Delhi as cracker ban is flouted", mint dated 15.11.2020: https://www.livemint.com/news/india/pollution-levels-severe-in-delhi-as-cracker-ban-flouted-11605417950168.html

(ix) "In a week, 40 flout firecracker ban in Ghaziabad, arrested", Times of India dated 16.11.2020: https://m.timesofindia.com/city/ghaziabad/in-a-week-40-flout-firecracker-ban-in-ghaziabad-arrested/amp_articleshow/79239001.cms

(x) "11 arrested in Chandigarh for flouting ban on firecrackers, UT administration had banned the sale and use of firecrackers this year", The Tribune dated 15.11.2020: https://www.tribuneindia.com/news/chandigarh/11-arrested-in-chandigarh-for-flouting-ban-on-firecrackers-170716

(xi) "850 held for flouting curbs, 1.2k cases filed", The Hindustan Times dated 16.11.2020: https://www.hindustantimes.com/cities/1206-case-registered-for-bursting-crackers-on-diwali-850-people-held/story-2lQKkR1Ms66kuHCb7LE93M.html

permitted only where the air quality is 'moderate' and below where adverse impact on public health is comparatively lesser. **If the air quality is 'poor' and above, it has been held by the Hon'ble Supreme Court in the table quoted in para 4 above that there is danger of heart diseases, respiratory illness and other serious health impact** even before Covid. Covid is going to further aggravate the situation and therefore atleast in areas where air quality is 'poor' and above, no bursting of fire crackers should be permitted in view of 'Precautionary' principle, to be statutorily enforced by this Tribunal under Section 20 read with section 15 of the National Green Tribunal Act, 2010. It was further submitted that in view of the large-scale violation of the directions of this Tribunal, there should be further directions for meaningful enforcement by the authorities by using coercive methods, including recovery of compensation. There should also be a mechanism to compensate individual victims if such victims come forward with evidence of harm suffered. If no individual victim comes forward, the compensation amount should be utilized for restoration of the environment and to enforce the rule of law. This requires availability of air quality data and designated nodal agencies for enforcement.

Conclusion and Directions

19. We have given due consideration to the above submissions. Only opposition to this submission is on behalf of the fire crackers manufacturers association on the ground that once license is granted, there can be no restriction on right to carry on business even if it results in damage to the environment and public health.

20. As already laid down by the Hon'ble Supreme Court, discussed in the order of this Tribunal dated 09.11.2020, the laid down air quality and noise level norms under the Air (Prevention and Control of Pollution) Act,

1981 and noise level under the Environment (Protection) Act, 1986 have to be maintained to give effect to the principle of Sustainable Development of which Precautionary principle is a part. Since mere passing of order does not ensure compliance, necessary coercive measures have to be taken. Even if there are other sources of pollution and meteorological conditions contributing to the air pollution, it does not justify ignoring acknowledged pollution by bursting of fire crackers adding to the air and noise pollution, beyond statutory norms. Right to business is not absolute. There is no right to violate air quality and noise level norms. This being a crime under the law of the land cannot be a right. Exceeding of the norms, adversely affect the health and cannot be allowed. Nobody has a right to carry on business at the cost of health of others. All licenses already given or which may be given are inherently subject to overriding requirement of preventing damage to the environment and the public health.

21. We have already quoted the air quality norms. We may also note the standards of noise level, prescribed under Rule 3 read with the Schedule to the Noise Pollution (Regulation & Control) Rules, 2000 (Noise Control Rules) as follows:

"***SCHEDULE***
(see rule 3(l) and 4(l)

Ambient Air Quality Standards in respect of Noise

Area Code	***Category of Area/Zone***	***Limits in dB(A) Leq ****	
		Day Time	***Night Time***
(A)	***Industrial area***	***75***	***70***
(B)	***Commercial area***	***65***	***55***
(C)	***Residential area***	***55***	***45***
(D)	***Silence Zone***	***50***	***40***

Note:-

1. Day time shall mean from 6.00 a.m. to 10.00 p.m.

2. Night time shall mean from 10.00 p.m. to 6.00 a.m.

3. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

**dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.*

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq : It is an energy mean of the noise level, over a specified period."

22. As per the Noise Control rules, the responsibility for enforcement of noise pollution control measures is of the 'authority', which includes authorized officers, District Magistrates, Police Commissioner or any officer not below the rank of Deputy Superintendent of Police designated for the maintenance of air quality standards in respect of noise. There is further provision that any loudspeaker or sound producing instrument /equipment can be used **only after obtaining written permission.** Festive occasions are defined as **notified National or State functions, including the Republic Day, the Independence Day, State Day or other notified day.**

23. Remedial action against violation of noise level norms as well as air quality norms has been subject matter of judgements of the Hon'ble Supreme Court. Reference may be made to the judgment of the Hon'ble Supreme Court dealing with the noise pollution in *Re: Noise Pollution-implementation of the Laws for Restricting Use of Loudspeakers and High-Volume Producing Sound Systems, (2005) 5 SCC 733*.

24. This Tribunal in *O.A No. 519/2016, Hardeep Singh & Ors. v. SDMC & Ors.* dealt with the steps for enforcement of the directions of the Hon'ble Supreme Court on the subject of noise pollution. Noise pollution is an offence under the Noise Control Rules as also under IPC Sections 268,

285, 286, 290, 291 etc. Noticing large scale violation of Noise norms, this Tribunal required CPCB to lay down compensation regime. After expert studies, report dated 12.06.2020 was filed which was considered by this Tribunal vide order dated 11.08.2020. The compensation regime suggested by the CPCB is as follows:

"

Sr. No.	***Violation of Noise Rules***	***Compensation (in Rupees) to be paid by defaulter***		***Action to be taken by designated authority***
1.	***Xxx***	***Xxx***		***Xxx***
2.	***Xxx***	***Xxx***		***Xxx***
3.	***Xxx***	***Xxx***		***Xxx***
4.	***Bursting of Firecrackers beyond the prescribed time limit prescribed (Hon'ble Supreme Court and Clause 5A (2) and 6 (iv)[7- 8]***			
		Residential / Commercial/ Mixed Zone Silence Zone	*Silence Zone*	
4(1)	*Violation by Individual/ Household*	*1,000*	*3,000*	
4(2)	*Violation during Procession a. Public Rallies b. Barat during marriage Religious event*	*10,000*	*20,000*	*Fine to be paid by Organizer*
4(3)	*First Violation within a fixed Premises:* *a. Function organized by RWA,* *b. Marriage Function* *c. Public Function* *d. Institution function* *e. Banquet Hall* *f. Open ground functions*	*20,000*		*Fine to be paid by Organizer and Owner of the place.*
4(4)	*Second Violation within a fixed Premises:* *a. Function organized by RWA,* *b. Marriage Function* *c. Public Function* *d. Institution function* *e. Banquet Hall* *Open ground Function*	*40,000*		
4(5)	*More than Two Violation within a fixed Premises:* *a. Function organized by RWA,* *b. Marriage Function* *c. Public Function* *d. Institution function* *e. Banquet Hall* *Open ground function*	*1,00,000 and action under EP Act.*		*Sealing of Premises*

"

Note:

xxx xxx xxx

7. Sound emitting fire crackers shall not be burst in silence zone or during' night time in each zone."

8. xxx xxx xxx

9. It may be noted that imposition of fine for notification of Rule 5A (1) falls within the purview of Motor Vehicle Rules, 2019"

25. The above recommendation was approved by the Tribunal vide order dated 11.08.2020 as follows:

"12. .....We are of the view that the compensation scale laid down by the CPCB may be enforced throughout India. ***The CPCB may issue appropriate statutory orders for the purpose for being complied with in all the States/UTs."***

26. The matter was also considered in OA 681/2018, *News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15."* dealing with the control of air pollution in non-attainment cities. The direction in the above order dated 11.08.2020 in *OA 519/2016, Hardeep Singh (supra)* was reiterated.

27. **Accordingly, the above needs to be followed against violation of prohibition/restriction on bursting of crackers. Apart from the scale of compensation, applicable for noise, equal amount of compensation is liable to be paid for violation of air norms. Thus, the rate of compensation has to be double of the above scale. The word 'fine' is infact compensation. Polluter pays principle is part of environmental law not only under section 20 of the NGT Act but also has to be applied by law enforcing agency to enforce environmental norms. For second violation and more than two violations, deterrent amount in the form of double compensation will be payable for cases covered by**

Para 4(1) & 4(2) of the above table also. Further, it is clarified that 'second' violation does not mean second day. Second violation includes violation on same day or continuous violation.

The amount of compensation collected may be credited to a separate account to be called 'District Environment Compensation Fund' to be maintained by the District Magistrate.

28. Further, in above matter (OA681/2018), the issue of setting up of monitoring stations for monitoring of air quality was also considered by the Tribunal vide order dated 21.8.2020, in continuation of earlier proceedings, in the light of report of the CPCB dated 18.08.2020. The report was in compliance of order dated 20.11.2019 directing that assessed number of air monitoring stations be installed within one year i.e. till 20.11.2020 and such stations be connected to the server of the CPCB to display data on real time basis in public domain giving all the 12 notified parameters. The equipments be procured through GeM portal as per specifications of CPCB from recruited venders notified on the Gem Portal. The report mentioned that air quality was being monitored manually at 793 locations covering 344 cities/towns in 28 States and 7 Union Territories (UTs) across the country under National Air Quality Monitoring Programme (NAMP) and through real time stations in 219 stations covering 123 cities in 18 States and 2 UTs under Continuous Ambient Air Quality Monitoring. Further, the SPCBs/PCCs are also monitoring ambient air quality manually at 126 locations covering 86 cities/ towns in 13 States under State Air Quality Monitoring Programme (SAMP).

29. The Tribunal, vide order dated 21.08.2020, directed that the work at remaining monitoring stations be completed within six months, which may commence within one month and monitored by the CPCB.

30. The fact remains that there are 740 Districts in the country and above 4000 cities It is absolutely necessary that atleast at every District Headquarter in all the 740 Districts, there should be an air quality monitoring station. Wherever such stations have not yet been set up so far (though Air Act is 39 years old), manual stations, which are very easy to set up and are not costly, must be installed at the earliest using simpler procedure like GeM. This step should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs, using funds available under 'consent mechanism' / 'environmental compensation'. As per data furnished by the CPCB in its report dated 14.11.2019, it was mentioned that as against requirement of CAAQMS being 800, only 176 had been installed and as against required manual stations being 1250, only 658 had been installed. The gap was directed to be filled up by the Tribunal till 20.11.2020 which was extended vide order dated 21.08.2020 for six months, which will now expire on 21.02.2021.

31. Since Pandemic is still continuing and is aggravated by the addition of pollution by fire crackers, having potential of damage to public health, invoking precautionary principle under section 15 and 20 of the NGT Act, 2010, we are satisfied that there is need to continue directions for prohibition and regulation of use of fire crackers during pandemic Covid-19, depending upon air quality with further direction to take coercive measures for non-compliance, including recovery of compensation and for redressal of claims of victims of such pollution and restoration of environment.

Directions

32. In view of above discussion, following directions are issued:

i. There will be total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country **where the ambient air quality falls under the 'poor' and above category**.

ii. Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.

iii. During Christmas and New Year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court[18].

iv. With a view to ensure availability of air quality data, atleast one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from

[18] (2019) 13 SCC 523 para 48.14

available funds under 'consent mechanism' / 'environmental compensation'. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, $PM_{2.5}$ and PM_{10}.

v. We further direct that the Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/2018[19] to coordinate with the District Magistrates.[20] for compliance of the above directions.

vi. The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.[21]

vii. The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above.

viii. Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.

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[19] The said order is as follows:

"15. xxx xxx xxx

i. xxx xxx xxx

ii. The Action Plans may be prepared by six-member committee comprising of **Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of the concerned State**. The Committee may be called Air Quality Monitoring Committee (AQMC). The AQMC will function under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory. This may be further supervised by the Chief Secretaries concerned or their counterparts in Union Territories by ensuring intra-sectoral co-ordination."

[20] The District Environment Committee has been directed to be constituted by this Tribunal to prepare and execute District Environment Plan vide order dated 15.07.2019 in OA No. 710/2017, Shailesh Singh vs. Sheela Hospital & Trauma Centre, Shahjanhanpur & Ors.

[21] Order dated 23.10.2018 (2019) 13 SCC 523

ix. If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.

x. The State PCBs/PCCs may compile data of compliance from all the Districts by 28.2.2021 and furnish the same to the CPCB by 15.3.2021. CPCB may file consolidated report in this regard in OA 681/2018 by 31.3.2021.

The applications are disposed of.

An amount of Rs. 1 lac and Rs. 25,000/- respectively may be paid by the CPCB to Shri Raj Panjwani, Senior Advocate and Ms. Shibani Ghosh, Advocate, as a token honorarium for assisting the Tribunal as Amicus.

We place on record our sincere thanks to learned Amicus for the assistance rendered.

A copy of this order be forwarded to the MoEF&CC, CPCB, Chief Secretaries and DGPs, State PCBs/PCCs and District Magistrates of all the States/UTs by e-mail for Compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. S.S. Garbyal, EM

Dr. Nagin Nanda, EM

December 01, 2020
OA No. 249/2020, OA No. 254/2020
OA No. 255/2020 & OA No. 93/2020(CZ)
DV

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

NGT MATTER

SPEED POST/E-MAIL

AQM/ Fire Crackers/2020-21

December 18, 2020

As per the list

Sub: Compliance w.r.t. Hon' ble NGT order in OA No. 249/2020 dated 01.12.2020 regarding ban and restricted use of firecrackers - reg.

Sir,

With reference to the above mentioned Hon' ble NGT order dated 01.12.2020 (copy enclosed), it is requested to submit the compliance status to CPCB on or before 15.03.2021.

Yours faithfully

(P. K. Gupta)
AD & DH,
AQM, CPCB

Encl: As above

List:

1. The Member Secretary,
   Andhra Pradesh Pollution Control Board
   D.No. 33-26-14 D/2, Near Sunrise Hospital,
   Pushpa Hotel Centre, Chalamalavari Street,
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2. The Member Secretary
   Assam State Pollution Control Board
   Bamunimaidam, Guwahati – 781021, Assam

3. The Member Secretary
   Bihar State Pollution Control Board
   Parivesh Bhawan, Plot No. NS-B/2
   Paliputra Industrial Area,
   Patliputra, Patna (Bihar) - 800010

4. The Member Secretary
   Chhattisgarh Environment Conservation Board
   Paryavas Bhavan, North Block Sector-19,
   Atal Nagar Dist- Raipur(C.G.)492002

5. The Member Secretary
   Gujarat State Pollution Control Board
   Gujarat Pollution Control Board
   Paryavaran Bhavan, Sector-10A,
   Gandhinagar-382010

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   Paryavaran Bhavan, Phase III,
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8. The Member Secretary
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   T.A Building, HEC Campus, P.O. Dhurwa
   Ranchi – 834004, Jharkhand

10. The Member Secretary
    Karnataka State Pollution Control Board

Parisara Bhavan, #49,4th & 5th Floor,
Church Street, Bangalore-560001

11. The Member Secretary
Kerala State Pollution Control Board
Head Office, Pattom. P. O
Thiruvanathapuram – 695004, Kerala

12. The Member Secretary
Madhya Pradesh State Pollution Control Board
Paryavaran Parisar, E-5 Arera Colony
Bhopal, Madhya Pradesh - 462016

13. The Member Secretary
Maharashtra State Pollution Control Board
Kalpataru Point, 3rd& 4th floors
Sion Matunga Scheme Road No. 6
Opp. Cine Planet, Sion Circle, Sion (E),
Mumbai 400 022

14. The Member Secretary
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Lamphelpat, Imphal West D.C. Office Complex
Manipur - 795004

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Meghalaya - 793014

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Mizoram State Pollution Control Board
New Secretariat Complex,
Khatla,Thlanmual Peng, Aizawl
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Puducherry-5

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Sector - 19 B, Chandigarh - 160019.

29. The The Member Secretary
Delhi Pollution Control Committee
5th and 6th Floor, ISBT Building
Kashmere Gate, Delhi - 110 006

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Lakshadweep, Administration,
Department of Science, Technology & Environment
Kavarati Lakshadweep – 682555

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41. Sh. Kamal Kumar
Scientist D and Incharge,
Project office - Agra,
4-Dholpur House, M.G. Road, Agra-282001

NGT MATTER

REMINDER

SPEED POST/E-MAIL

AQM/ Fire Crackers/2020-21 February 22, 2021

As per the list

Sub: Compliance w.r.t. Hon' ble NGT order in OA No. 249/2020 dated 01.12.2020 regarding ban and restricted use of firecrackers - reg.

Ref: CPCB letter dated December 18, 2020

Sir,

With reference to the above mentioned Hon' ble NGT order dated 01.12.2020 and the CPCB letter dated December 18, 2020 (copies enclosed), it is again requested to kindly ensure that the compliance status is submitted to CPCB on or before 15.03.2021.

Yours faithfully

o/c

(P. K. Gupta)
AD & DH,
AQM, CPCB

Encl: As above

Copy to:

1. DH – AQMN, CPCB, Delhi
2. DH – Airlab, CPCB, Delhi
3. All Regional Directorates, CPCB

(P. K. Gupta)
AD & DH, AQM, CPCB

List:

1. The Member Secretary,
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Scientist E and Regional Director,
Regional Directorate- Pune

41. Sh. Kamal Kumar
Scientist D and Incharge,
Project office - Agra,
4-Dholpur House, M.G. Road, Agra-282001

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

NGT MATTER

REMINDER II

SPEED POST/E-MAIL

AQM/ Fire Crackers/2020-21 B-19547223 March 24, 2021

As per the list

Sub: Compliance w.r.t. Hon'ble NGT order in OA No. 249/2020 dated 01.12.2020 regarding ban and restricted use of firecrackers - reg.

Ref: CPCB letter dated December 18, 2020 and CPCB reminder dated February 22, 2021

Sir,

With reference to the above mentioned Hon'ble NGT order dated 01.12.2020, CPCB, through letter dated December 18, 2020 and reminder dated February 22, 2021 (copies enclosed), requested to provide the compliance status in this matter. The compliance to the above mentioned directions is not received yet.

It is requested to submit the same on or before 25.03.2021(else CPCB may not be able to incorporate the information in the report which is to be submitted to Hon'ble NGT). An advance copy may please be sent through e-mail on *'aqm.cpcb@gov.in'*.

Yours faithfully

(P. K. Gupta)
AD & DH, AQM,
CPCB

Encl: As above

Copy to:

1. DH – AQMN, CPCB, Delhi
2. DH – Airlab, CPCB, Delhi
3. All Regional Directorates, CPCB

24/03/2021

(P. K. Gupta)
AD & DH, AQM, CPCB

List:

1. The Member Secretary
   Haryana State Pollution Control Board
   C-11, Sector - 6, Panchkula - 134109, Haryana

2. The Member Secretary
   Arunachal Pradesh State Pollution Control Board
   Paryavaran Bhawan, Yupia Road, Papu Nalah,
   Naharlagun-791110

3. The Member Secretary
   Assam State Pollution Control Board
   Bamunimaidam,
   Guwahati – 781021, Assam

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Punjab Pollution Control Board, Vatavaran Bhawan,
Nabha Road, Patiala-147001

12. The Member Secretary
Sikkim State Pollution Control Board
Forest, Environment & Wildlife management department
Ground Floor, Forest Secretariat Annex I, Deorali
Rd, Gangtok, Sikkim-737102

13. The Member Secretary
Telangana State Pollution Control Board
Paryavaran Bhavan, A-3, Industrial Estate, Sanath Nagar,
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    Scientist D and Incharge,
    Project office - Agra,
    4-Dholpur House, M.G. Road, Agra-282001

By email

DELHI POLLUTION CONTROL COMMITTEE

An Autonomous Body Under Administrative Control Of
DEPT. OF ENVIRONMENT, GOVT. OF N.C.T. DELHI
4TH & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06.

F.No. DPCC/(10)(10)(39)/Leg-20/496 Dated: 4/3/2021

To,
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar, Shahdara, Delhi.

Subject: Compliance w.r.t. Hon'ble NGT order in OA no. 249/2020 dated 01.12.2020 regarding ban and restricted use of firecrackers – reg.

Ref: CPCB letter No.AQM/ Fire Creckers/2020-21/16255 dated:- 22.02.2021.

Sir,

This is in reference to above referred letter, with regard to the order dated 01.12.2020 passed by Hon`ble Tribunal in OA 249/2020. Action Taken Report of NCT of Delhi from 14.11.2020 to 28.02.2021 is enclosed herewith for records and further necessasary action please.

Further, GNCTD has already established network of Continuous real time Ambient Air Quality Monitoring Station consisting of 38 stations. 24 stations have been installed and are being maintained by DPCC, 6 by CPCB and 8 by IITM. Data generated from these stations is linked to CPCB server and the same is also available on public domain.

Encl: as above

Yours Sincerely,

(K.S. Jayachandran)
Member Secretary, DPCC

561

Gmail

Dpcc Airlab <dpccairlab@gmail.com>

ATR on firecracker OA No.- 249/2020.

1 message

Sanjay Sondhi <sanjaysondhi37@gmail.com> Mon, Mar 1, 2021 at 4:24 PM
To: dpccairlab@gmail.com
Cc: divcom@nic.in, msdpcc@nic.in

19-02-21, 4:30 PM Office Lens(16).pdf
2790K

Comulative Action Taken Report for implementation of Directions issued by DPCC on 23.12.2020 and Hon'ble National Green Tribunal's order dated 09.11.2020 in OA 249/2020 regarding Ban on sale & bursting of all kind of firecrackers, in NCT of Delhi

Period (14.11.2020 to 28.02.2021)

Sr. No.	Name of Dept./Implementation Authority Revenue Department (Date-wise)	No. of Meeting held with RWAs/NGOs	No. of Sites/Shops Visited	No. of Violation on Sale and storage of Firecrackers (including imported firecrackers)	No. of Violation on Bursting Firecrackers	No. of FIRs Lodge	No. of Prosection Filed	No. of Complaints recevied
1	14-11-20	105	912	0	0	0	0	0
2	15-11-20	105	1384	0	0	0	0	0
3	16-11-20	13	384	0	0	0	0	0
4	17-11-20	8	219	0	0	0	0	0
5	18-11-20	8	187	0	0	0	0	0
6	19-11-20	5	161	0	0	0	0	0
7	20-11-20	1	121	0	0	0	0	0
8	21-11-20	0	90	0	0	0	0	0
9	22-11-20	0	89	0	0	0	0	0
10	23-11-20	0	78	0	0	0	0	0
11	24-11-20	0	64	0	0	0	0	0
12	25.11.20	5	70	0	0	0	0	0
13	26.11.20	0	59	0	0	0	0	0
14	27.11.20	0	70	0	0	0	0	0
15	28.11.20	2	79	0	0	0	0	0
16	29.11.20	0	83	0	0	0	0	0
17	30.11.20	0	87	0	0	0	0	0
18	01.12.20	0	24	0	0	0	0	0
19	02.12.20	6	20	0	0	0	0	0
20	03.12.20	0	15	0	0	0	0	0
21	04.12.20	0	18	0	0	0	0	0
22	05.12.20	3	19	0	0	0	0	0
23	06.12.20	0	13	0	0	0	0	0
24	07.12.20	0	17	0	0	0	0	0
25	08.12.20	0	24	0	0	0	0	0
26	09.12.20	0	29	0	0	0	0	0

559

27	10.12.20	4	30	0	0	0	0	0
28	11.12.20	0	21	0	0	0	0	0
29	12.12.20	0	22	0	0	0	0	0
30	13.12.20	0	24	0	0	0	0	0
31	14.12.20	0	23	0	0	0	0	0
32	15.12.20	0	26	0	0	0	0	0
33	16.12.20	0	27	0	0	0	0	0
34	17.12.20	0	28	0	0	0	0	0
35	18.12.20	0	24	0	0	0	0	0
36	19.12.20	0	29	0	0	0	0	0
37	20.12.20	0	21	0	0	0	0	0
38	21.12.20	0	26	0	0	0	0	0
39	22.12.20	0	19	0	0	0	0	0
40	23.12.20	0	14	0	0	0	0	0
41	24.12.20	0	15	0	0	0	0	0
42	25.12.20	0	18	0	0	0	0	0
43	26.12.20	0	11	0	0	0	0	0
44	27.12.20	0	10	0	0	0	0	0
45	28.12.20	0	28	0	0	0	0	0
46	29.12.20	9	23	0	0	0	0	0
47	30.12.20	11	47	0	0	0	0	0
48	31.12.20	7	33	0	0	0	0	0
49	01.01.21	12	24	0	0	0	0	0
50	02.01.21	8	49	0	0	0	0	0
51	03.01.20	0	33	0	0	0	0	0
52	04.01.21	6	15	0	0	0	0	0
53	05.01.21	8	24	0	0	0	0	0
54	06.01.21	4	30	0	0	0	0	0
55	07.01.21	6	54	0	0	0	0	0
56	08.01.21	4	54	0	0	0	0	0
57	09.01.21	5	43	0	0	0	0	0
58	10.01.21	0	33	0	0	0	0	0
59	11.01.21	12	49	0	0	0	0	0
60	12.01.21	10	52	0	0	0	0	0

61	13.01.21	5	47	0	0	0	0	0
62	14.01.21	5	51	0	0	0	0	0
63	15.01.21	0	46	0	0	0	0	0
64	16.01.21	3	36	0	0	0	0	0
65	17.01.21	0	33	0	0	0	0	0
66	18.01.21	1	32	0	0	0	0	0
67	19.01.21	0	43	0	0	0	0	0
68	20.01.21	1	37	0	0	0	0	0
69	21.01.21	0	28	0	0	0	0	0
70	22.01.21	0	20	0	0	0	0	0
71	23.01.21	1	24	0	0	0	0	0
72	24.01.21	0	23	0	0	0	0	0
73	25.01.21	0	16	0	0	0	0	0
74	26.01.21	0	17	0	0	0	0	0
75	27.01.21	0	21	0	0	0	0	0
76	28.01.21	0	18	0	0	0	0	0
77	29.01.21	0	21	0	0	0	0	0
78	30.01.21	1	13	0	0	0	0	0
79	31.01.21	0	7	0	0	0	0	0
80	01.02.21	1	15	0	0	0	0	0
81	02.02.21	0	13	0	0	0	0	0
82	03.02.21	0	13	0	0	0	0	0
83	04.02.21	0	11	0	0	0	0	0
84	05.02.21	0	13	0	0	0	0	0
85	06.02.21	0	8	0	0	0	0	0
86	07.02.21	0	13	0	0	0	0	0
87	08.02.21	0	18	0	0	0	0	0
88	09.02.21	0	14	0	0	0	0	0
89	10.02.21	0	10	0	0	0	0	0
90	11.02.21	0	11	0	0	0	0	0
91	12.02.21	0	8	0	0	0	0	0
92	13.02.21	0	11	0	0	0	0	0
93	14.02.21	0	23	0	0	0	0	0
94	15.02.21	0	10	0	0	0	0	0

95	16.02.21	0	9	0	0	0	0	0
96	17.02.21	0	11	0	0	0	0	0
97	18.02.21	0	7	0	0	0	0	0
98	19.02.21	0	7	0	0	0	0	0
99	20.02.21	0	4	0	0	0	0	0
100	21.02.21	0	3	0	0	0	0	0
101	22.02.21	0	2	0	0	0	0	0
102	23.02.21	0	9	0	0	0	0	0
103	24.02.21	0	7	0	0	0	0	0
104	25.02.21	0	2	0	0	0	0	0
105	26.02.21	0	7	0	0	0	0	0
106	27.02.21	0	8	0	0	0	0	0
107	28.02.21	0	6	0	0	0	0	0
Total		385	6101	0	0	0	0	0

57

07.03.2021

SANJAY SONDHI, (DANICS)
Sub-Divisional Magistrate (HQ)-I
Revenue Department (HQ)
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54

By email

DELHI POLLUTION CONTROL COMMITTEE

An Autonomous Body Under Administrative Control Of
DEPT. OF ENVIRONMENT, GOVT. OF N.C.T. DELHI
4TH & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06.

F.No. DPCC/(10)(10)(39)/Leg-20/ 500 Dated: 22/03/2021

To,
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar, Shahdara, Delhi.

Subject: Compliance w.r.t. Hon'ble NGT order in OA no. 249/2020 dated 01.12.2020 regarding ban and restricted use of firecrackers – reg.

Sir,

This is in continuation to the letter of even number dated 04.03.2021 alongwith which ATR of Revenue authorities was forwarded on the above mentioned subject. Action Taken Report of Delhi Police from 01.08.2020 to 15.02.2021 was received and same is enclosed herewith for records and further necessasary action please.

Encl: as above

Yours Sincerely,

(K.S. Jayachandran)
Member Secretary, DPCC

24/SSO/Env
16/3/2021

Delhi Pollution Control Committee
Dairy No. 9735
12 MAR 2021
MS
Sign. of Receiving Officer

OFFICE OF THE DEPUTY COMMISSIONER OF POLICE,
POLICE CONTROL ROOM, DELHI
Email: ngms.delhi@gmail.com

No. 426 NGT Sectt. /PHQ, dated Delhi the 12/03/2021

To,

The Spl. Secretary (Env.)
cum Member Secretary
Delhi Pollution Control Committee, Delhi

MS/13553
15/03/21
16/3/21

Subject: **Compliance to the Hon'ble NGT's Order dated 01.12.2020 in OA No.249/2020 and furnishing of an ATR.**

4371/GG/AI
17/03/2021

Sir,

Kindly refer to your office letter *No. F-10 (15)/Env/2020/2642-2654* dated *04.01.2021*, on the subject cited above.

Sir, Matter is being dealt by Air Lab (APCC) as per NGT directions. Work is Under 16/3/21 Spl. Secretary (Env.)

In Compliance to the orders of Hon'ble National Green Tribunal's dated 01.12.2020 in *OA No.249/2020*, titled Tribunal on its own Vs MOEF & CC & Ors with *OA No.254/2020, OA No.255/2020* and *OA No.93/2020*, in respect of ban on bursting and sale of firecrackers and compliance of the orders of 11.08.2020 in *OA No.519/2016*, the report has been collected and compiled from all the districts of Delhi Police.

In this reference, the compiled data on the prescribed format, for the period w.e.f., 01.08.2020 to 15.02.2021 with respect to action against firecrackers is enclosed herewith, for information and onward transmission to Central Pollution Control Board.

15/3

SS (Env)

12/3

(ESHA PANDEY) IPS,
Nodal Officer, Noise Pollution,
cum DCP/PCR, Delhi Police

SSO (Env)

No. 427-428 NGT Sectt. /PHQ, dated Delhi the 12/03/2021.

Copy Forwarded to:
3. SO to Spl.CP/Traffic
4. SO to Jt.CP/Eastern Range

Action Taken Report in OA 249/2020 regarding Ban on Sale & bursting of all kind of Firecrackers in NCT of Delhi
From 01.08.2020 to 15.02.2021

Name of Deptt.	No. of Meeting held with RWAs/NGOs for awareness	No. of complaints received	No. of Sites/Shops visited	No. of Violation on Sale & storage & transport of Firecrackers (including imported firecrackers)	No. of Violation on Bursting Firecrackers	No. of FIRs Lodge	No. of Prosecution Filed	Compensation amount recovered from violators	Compensation released to victims
Delhi Police	1705	382	1315	64	1298	1101	549	0	0

Annexure-XXIV

The Member Secretary,
Central pollution Control Board,
New Delhi

Sub:- Compliance w.r.t. Hon'ble NGT order in O.A No. 249/2020 dated 01.12.2020 regarding ban and restricted use of fire crackers-reg.

Kindly refer to your letter no. 18.12.2020, 22.02.2021 and 24.03.2021 to the subject cited above.

In this connection, It is intimated that in compliance of the directions dated 01.12.2020 passed by Hon'ble NGT, the state of Haryana has forwarded/ circulated the directions of NGT regarding ban and restricted use of fire crackers to all stake holders /agencies vide this office letter no. HSPCB/Misc./2020/918-969 dated 03.12.2020 for strictly compliance, copy enclosed at **Annexure -A**.

Further all the guidelines /directions issued by NGT vide above said order were duly circulated and implemented in state of Haryana, however, for the violations/non compliance of directions of Hon'ble NGT, total 47 no. of FIR's were lodged and penalty were imposed on 52 persons against the violations and 17030 KG crackers were seized in the State of Haryana.

In compliance of NGT directions State of Hayana has monitored Ambient Air Quality at prominent places in the State. The report of air quality has already been sent to CPCB vide letter dated 22.02.2021copy enclosed as **Annexure-B**.

This is for your information and necessary action please.

DA/As above

Digitally signed by DR. RAJESH GARHIA
Date:Wed Mar 24 17:03:17 IST 2021
Reason: Approved

Sr.Scientist(HQ)

For Member Secretary

548813/2021/MiscBr

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-2577870-73 E-mail: hspcbsrscientist@gmail.com

No. HSPCB/Misc./2020/894-917 **Dated:** 03-12-2020

TOP PRIORITY
COURT MATTER

To

All the Deputy Commissioners of State of Haryana

Sub: Ban on Fire Crackers - Directions of NGT dated 01.12.2020 in OA No. 249 of 2020 (Tribunal on its own motion Vs MoEF & Others).

With reference to the above subject, please find herewith enclosed the Order of Hon'ble NGT dated 01.12.2020 in OA No. 249/2020 in the matter of 'Remedial action against pollution by use of fire crackers, aggravating the menace of Covid 19 pandemic, posing higher danger to the lives and health of vulnerable groups' wherein the following specific directions have been issued.

1. There will be total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country where the ambient air quality falls under the 'poor' and above category.
2. Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.
3. During Christmas and New Year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court.
4. With a view to ensure availability of air quality data, atleast one air quality monitoring station must be set up at every district headquarter at the earliest. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10.
5. Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/201819 to coordinate with the District Magistrates for compliance of the above directions.
6. District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.

(Continued...)

7. The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in the order.
8. Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.
9. If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.

In view of the above directions, you are hereby advised to get them strictly implemented in your jurisdiction and send a fortnightly compliance report on the actions taken, for compilation and onward submission to the Hon'ble Tribunal.

D/A : As above

03.12.2020

Sr. Scientist (HQ)
For Member Secretary

Endst No. HSPCB/Misc./2020/918-969 **Dated** 03-12-2020

Copy of the communication and order forwarded to the following for information and necessary action:

1. Chief Secretary, Government of Haryana.
2. Additional Chief Secretary, Environment and Climate Change Department.
3. Additional Chief Secretary, Health and Family Welfare Department.
4. Director General of Police cum HoPF, Government of Haryana.
5. All Divisional Commissioners of Haryana
6. All Police Heads of District Heads of Haryana.
7. All Regional Officers of HSPCB.
8. PS to Chairman, HSPCB
9. PA to MS, HSPCB.
10. Sr Scientist, Air Cell, HSPCB.
11. IT Cell, HSPCB for uploading in the website of HSPCB.

03.12.2020

Sr. Scientist (HQ)
For Member Secretary

To

Member Secretary,
Central Pollution Control Board,
East Arjun Nagar, Parivesh Bhawan,
New Delhi -110032

Sub:- Special Monitoring of Ambient Air and Noise during Deepwali Festival 2020 in 09 cities of Haryana from 10.11.2020 to 23.11.2020

Kindly refer on the subject cited above.

Please find enclosed herewith the results of Special Monitoring of Ambient Air Quality data and Noise during Deepawali Festival 2020 carried out in 09 prominent districts of Haryana from 10.11.2020 to 23.11.2020 for information and further necessary action please.

DA/as above.

Digitally signed by DR. RAJESH GARHIA
Date:Mon Feb 22 11:08:16 IST 2021
Reason: Approved

Sr.Scientist(HQ)
For Member Secretary

REPORT ON

Monitoring of Ambient Air and Noise During Deepawali Festival in the State of Haryana.

09 cities

(Panchkula, Ambala, Karnal, Panipat, Sonepat, Gurugram, Faridabad, Hisar and Rohtak)

Duration

10.11.2020 to 23.11.2020.





HSPCB

HARYANA STATE POLLUTION CONTROL BOARD, C-11,

SECTOR -6, PANCHKULA

E-mail- hspcbsrscientist@gmail.com
Website- www.hspcb.org.in

MONITORING OF AMBIENT AIR AND NOISE MONITORING DURING DEEPAWALI SEASON IN THE STATE OF HARYANA.

Haryana State Pollution Control Board has organized a monitoring program to assess and identify the pollution levels in terms of Noise and Ambient Air quality in the state of Haryana. The program is chartered to gauge the pollution in the 09 districts of Haryana during the Deepawali season especially contaminated due to use of Fire crackers and increased vehicular movement. The Hon'ble Supreme Court of India vide order dated 23.10.2018 passed in WP(Civil) No. 728 of 2015 directed that the Central Pollution Control Board (CPCB) and respective State Pollution Control Boards / Pollution Control Committees (SPCBs/PCCs) of the States and Union Territories shall carry out short-term monitoring in their cities for 14 days (for the parameters namely, Aluminum, Barium, Iron apart from the regulatory parameters against the short-term Ambient Air Quality Criteria values (AAQCVs) proposed by CPCB with regard to bursting of firecrackers.

MONITORING PLAN

Like previous year, as per pattern of CPCB, HSPCB is coordinating ambient air and noise level monitoring during Deepawali Festival this year also with various SPCBs/PCCs. The noise monitoring programme for pre-Deepawali and Deepawali day is as per Part-I. The scope of air quality monitoring during this year Deepwali is planned as mentioned in Part-II below.

Part-I: Noise Monitoring

This year, the festival of Deepawali falls on 14th November, 2020 (Saturday), Therefore, to conduct the Noise Monitoring (on Pre-Deepawali day i.e. 12.11.2020, Deepawali day on 14.11.2020 and Post Deepawali day on 16.11.2020).

Part-II: Ambient air quality monitoring.

In addition to the general parameters like PM_{10}, $PM_{2.5}$, SO_2, NO_2 and metals (Pb, Ni & As in PM_{10}) selected metals/elements (Pb, Ni As, Al, Ba, Fe, Sr in $PM_{2.5}$) are required to be monitored to assess the impact of firecracker bursting during Deepawali festival.

For analysis of regulatory parameters like PM_{10}, $PM_{2.5}$, SO_2, NO_2 and metals (Pb, Ni & As in PM_{10}) the CPCB Guidelines Volume I may be adopted. For Metal/Elements analysis in $PM_{2.5}$ (PTFE Filter), EDXRF is the best option; however, other suitable method (ICP-MS/ICP-AES) may also be adopted.

MONITORING SCHEDULE

Hon'ble Supreme Court and the instructions issued by CPCB, the HSPCB has decided that the Board will collect samples and will monitor the noise and ambient air quality pollution during the 14 days commencing from 10th November to 23th November, 2020) & Noise Monitoring (on Pre-Deepawali day i.e. 12.11.2020, Deepawali day on 14.11.2020 and Post Deepawali day on 16.11.2020)in 09 cities i.e. Panchkula, Ambala, Karnal, Panipat, Sonepat, Gurugram, Faridabad, Hisar and Rohtak **(at 02 location i.e. Residential and commercial in each city)** for general parameters like PM_{10}, $PM_{2.5}$, SO_2, NO_2 & metals (Pb, Ni & As in PM_{10}) and selected metals/elements (Al, Ba, Sr & Fe in $PM_{2.5}$) as per format of CPCB.

AMBIENT AIR QUALITY MONITORING REPORT

SUMMERY

The following is the summary of results at a glance

Average Trace metals concentration

S/N	Location	Metals in PM_{10}			Metals in $PM_{2.5}$						
		Pb (µg/m³)	Ni (µg/m³)	As (µg/m³)	Pb (µg/m³)	Ni (µg/m³)	As (µg/m³)	Al (µg/m³)	Ba (µg/m³)	Fe (µg/m³)	Sr (µg/m³)
1	Vita Milk Plant Ambala City Haryana	0.155	ND	ND	.0885	ND	ND	0.116	ND	9.790	ND
2	Regional Office, Hspcb Bahadurgarh Jhajjar	0.0985	ND	ND	0.085	ND	ND	0.080	ND	9.693	ND
3	Sarvodaya Hospital & Research Center sec.-8 Faridabad	0.242	ND	ND	0.308	ND	ND	0.465	ND	9.384	ND
4	HSPCB Building, Sector-16a, Faridabad,	0.308	ND	ND	0.335	ND	ND	0.477	ND	11.915	ND
5	The Villas, Phase II, Sector-25, Gurugram,	0.403	ND	ND	0.305	ND	ND	0.269	ND	12.051	ND
6	L-17/3,Dlf,Phase-II,IffcoChowk,MGRoad, Gurugram	0.912	ND	ND	0.740	ND	ND	0.594	ND	19.691	ND
7	Saini Sweets, Hisar Delhi Road, Hisar,	0.532	ND	ND	0.506	ND	ND	0.31	ND	12.91	ND
8	Arogyam Hospital, Near Viswas School, U.E. Hisar,	0.105	ND	ND	0.0971	ND	ND	0.09	ND	9.98	ND
9	Ward No.-05, Near Shani Mandir, Indri, Karnal	0.115	ND	ND	0.106	ND	ND	0.139	ND	5.295	ND
10	3rd Floor, Sco-80-81, Namastey Chowk, Karnal, Above Reginal Office, Hspcb, Karnal, Haryana	0.190	ND	ND	0.198	ND	ND	0.747	ND	12.77	ND
11	H.No.-392p, Sector-23, Panchkula, Haryana	0.133	ND	ND	0.0807	ND	ND	0.107	ND	13.93	ND
12	Roof Of HSPCB Office Sco No. 55 Sector-25, Panipat,	0.142	ND	ND	0.125	ND	ND	0.290	ND	12.44	ND
13	NFL Guest House Roof (Resideantal Area), Panipat, Haryana	0.1	ND	ND	0.0678	ND	ND	0.144	ND	8.048	ND
14	House No.230/14, Sai Dass Colony, Rohtak,	0.493	ND	ND	0.395	ND	ND	0.504	ND	11.61	ND
15	Asian Paints Ltd. Plot No.-1, Sector-30b, IMT Rohtak,	0.511	ND	ND	0.42	ND	ND	0.407	ND	17.29	ND
16	HSPCB Office Building Star Complex, Opposite Civil Hospital Sonepat, Haryana	0.185	ND	ND	0.136	ND	ND	0.085	ND	8.887	ND

RESULTS OF AMBIENT AIR AND NOISE MONITORING DURING DEEPAWALI SEASON IN THE STATE OF HARYANA.

1. CITY – AMBALA

- Latitude & Longitude: Ambala city is one of the largest cities in Haryana state, located at 30° 22' 41.4480'' N and 76° 46' 36.1020'' E.It has an average elevation of 275m (902 ft.) above mean sea level.
- **Climate:** The climate in Ambala is warm and temperate. In winter, there is much more rainfall in Ambala than in summer. The average annual temperature in Ambala is 24.5 °C. The rainfall here averages 919 mm.
- **Population**: As of 2011 India census, Ambala had a population of 207,934 consisting of 112,840 males and 95,094 females, a ratio of 843.
- **Major Land Use:** The major portion of Land is covered under Agriculture which is 66.40%. The forest cover is 4.60%. Ambala is accommodating 26.6% of the total Built up of Haryana Sub region (Sarsoha et. al., 2017).

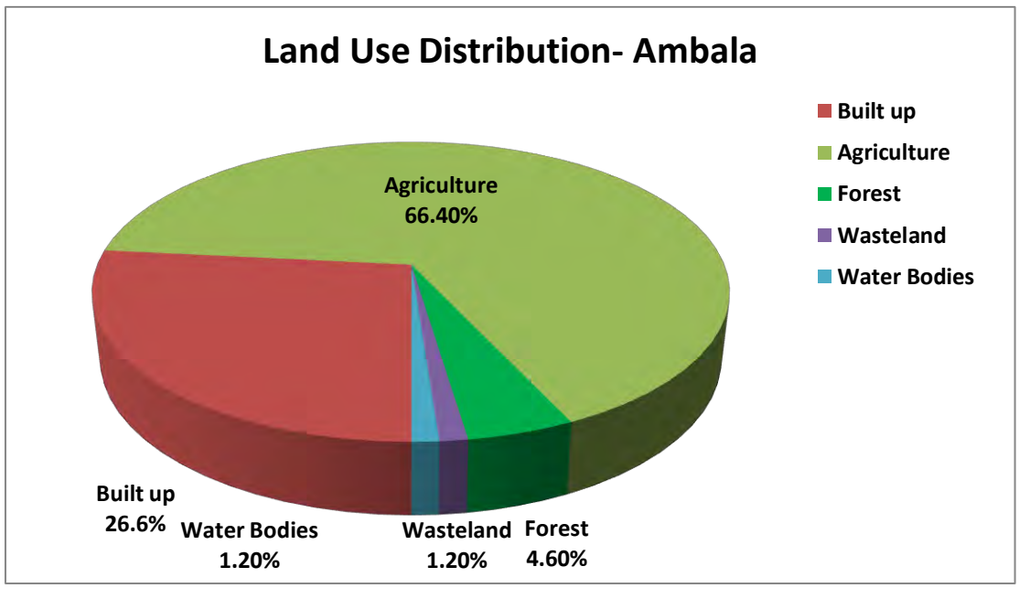


Figure 1: Land Use Distribution of Ambala

MONITORING LOCATIONS

Description of Monitoring Site

Two sites have been selected for monitoring:

S. No.	Name of the Location	Zone	Latitude	Longitude
1.	Milk Producers Union Limited, Jasmeet Nagar, Ambala, Haryana 134003 (For AAQ monitoring)	Commercial	N30°23.054'	E076°47.366'
2.	Mehar Patti, Ambala, Haryana. (For AAQ monitoring)	Residential	N30°23.123'	E076°47.363'

Results of Noise Level monitoring at Ambala

Location : A	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	65.7	81.6	73.8	76.9	92.1	81.7	62.1	80.5	74.2
19:00 to 20:00 Hr	61.9	83.9	77.2	78.2	93.7	86.3	65.3	86.2	77.3
20:00 to 21:00 Hr	58.3	80.3	72.1	79.1	95.2	89.5	70.2	91.3	79.2
21:00 to 22:00 Hr	53.2	79.2	70.3	80.3	99.3	91.2	65.7	82.3	73.1
22:00 to 23:00 Hr	52.7	80.7	69.1	82.9	100.6	92.7	59.1	79.9	70.2
23:00 to 24:00 Hr	50.8	77.3	67.2	78.2	91.8	87.3	57.2	77.3	69.7

Location : B	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	57.2	72.5	67.2	56.1	76.2	68.2	56.1	76.2	67.2
19:00 to 20:00 Hr	59.8	74.3	68.3	69.2	84.5	77.5	59.2	79.1	68.1
20:00 to 21:00 Hr	55.2	70.8	63.9	72.4	101.3	89.2	61.7	81.2	70.3
21:00 to 22:00 Hr	51.8	69.2	60.7	83.1	104.2	92.7	57.3	77.1	66.2
22:00 to 23:00 Hr	50.2	67.3	59.5	79.3	100.5	88.5	55.1	73.2	64.1
23:00 to 24:00 Hr	48.7	60.9	57.3	76.2	95.3	84.2	51.1	68.2	60.2

Location : C	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	44.2	59.2	51.8	43.8	60.1	50.9	38.1	57.1	46.2
19:00 to 20:00 Hr	46.7	61.3	53.2	45.2	61.3	52.8	40.1	58.3	47.1
20:00 to 21:00 Hr	49.1	62.9	57.1	48.3	64.7	55.7	41.7	60.2	49.3
21:00 to 22:00 Hr	47.1	60.3	55.2	49.7	70.2	59.2	42.3	61.1	50.1
22:00 to 23:00 Hr	42.3	59.7	54.1	50.9	73.2	57.1	39.2	53.7	45.2
23:00 to 24:00 Hr	39.7	56.2	48.2	41.9	62.1	53.2	37.8	51.1	42.1

Results of Ambient Air Quality Monitoring (Ambala)

Name of the Location	VITA MILK PLANT, AMBALA CITY, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/ m3)	NO2 (µg/ m3)	PM10 (µg/ m3)	PM2.5 (µg/ m3)	Pb (µg/ m3)	Ni (µg/ m3)	As (µg/ m3)	Pb (µg/ m3)	Ni (µg/ m3)	As (µg/ m3)	Al (µg/ m3)	Ba (µg/ m3)	Fe (µg/m 3)	Sr (µg/m3)
10.11.2020	5.09	7.31	176.45	..	0.22	ND	ND	0.10	ND	ND	ND	ND	08.72	ND
11.11.2020	5.94	7.75	130.11	..	0.20	ND	ND	0.13	ND	ND	0.20	ND	10.52	ND
12.11.2020	6.82	8.34	168.38	..	0.26	ND	ND	0.12	ND	ND	0.25	ND	11.88	ND
13.11.2020	5.41	7.60	155.48	..	0.32	ND	ND	0.18	ND	ND	0.29	ND	12.72	ND
14.11.2020	5.62	7.47	364.37	..	0.46	ND	ND	0.29	ND	ND	0.36	ND	18.42	ND
15.11.2020	5.89	7.92	159.77	..	0.34	ND	ND	0.24	ND	ND	0.17	ND	11.32	ND
16.11.2020	6.41	8.67	142.51	..	0.10	ND	ND	0.07	ND	ND	ND	ND	8.74	ND
17.11.2020	6.55	8.79	117.00	..	ND	ND	ND	0.04	ND	ND	ND	ND	5.45	ND
18.11.2020	6.94	8.84	112.99	..	0.07	ND	ND	ND	ND	ND	ND	ND	7.14	ND
19.11.2020	7.36	9.12	77.79	..	ND	ND	ND	ND	ND	ND	ND	ND	9.42	ND
20.11.2020	7.70	9.39	112.67	..	ND	ND	ND	ND	ND	ND	ND	ND	8.10	ND
21.11.2020	7.90	9.51	48.91	..	0.09	ND	ND	0.06	ND	ND	0.14	ND	12.46	ND
22.11.2020	8.04	9.68	48.79	..	ND	ND	ND	0.05	ND	ND	0.10	ND	10.25	ND
23.11.2020	7.24	10.16	23.25	..	0.10	ND	ND	0.08	ND	ND	0.12	ND	12.45	ND
*All values (24 Hourly Avg.) are in µg/m³.														

Name of the Location	Mehar Patti, Ambala, Haryana.													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/ m3)	NO2 (µg/ m3)	PM10 (µg/ m3)	PM2.5 (µg/ m3)	Pb (µg/ m3)	Ni (µg/m 3)	As (µg/ m3)	Pb (µg/m 3)	Ni (µg/ m3)	As (µg/ m3)	Al (µg/ m3)	Ba (µg/ m3)	Fe (µg/m 3)	Sr (µg/ m3)
10.11.2020	9.70	84.99	269.56	118.15	-	-	-	-	-	-	-	-	-	-
11.11.2020	11.11	80.35	297.52	122.61	-	-	-	-	-	-	-	-	-	-
12.11.2020	13.35	80.85	343.10	150.42	-	-	-	-	-	-	-	-	-	-
13.11.2020	12.91	81.13	362.45	160.18	-	-	-	-	-	-	-	-	-	-
14.11.2020	11.94	73.67	320.34	186.86	-	-	-	-	-	-	-	-	-	-
15.11.2020	9.98	22.71	147.27	67.16	-	-	-	-	-	-	-	-	-	-
16.11.2020	6.64	29.21	62.85	24.81	-	-	-	-	-	-	-	-	-	-
17.11.2020	14.12	35.78	179.45	51.92	-	-	-	-	-	-	-	-	-	-
18.11.2020	17.68	40.26	222.87	67.65	-	-	-	-	-	-	-	-	-	-
19.11.2020	15.63	29.89	274.36	91.47	-	-	-	-	-	-	-	-	-	-
20.11.2020	25.06	18.02	146.02	56.83	-	-	-	-	-	-	-	-	-	-
21.11.2020	27.46	11.94	160.65	49.99	-	-	-	-	-	-	-	-	-	-
22.11.2020	18.38	10.99	295.90	78.55	-	-	-	-	-	-	-	-	-	-
23.11.2020	5.40	18.77	377.30	104.28	-	-	-	-	-	-	-	-	-	-
*All values (24 Hourly Avg.) are in µg/m³.														

2. CITY – FARIDABAD

- **Latitude & Longitude:** Faridabad is located at 28°23'43.4508'' N and 77°18'55.0512'' E. It has an average elevation of 206 m (676 ft.).

- **Climate**: Faridabad's climate is a local steppe climate. At an average temperature of 34.2 °C, June is the hottest month of the year. At 14.4 °C on average, January is the coldest month of the year. The rainfall here averages 604 mm.

- **Population:** As of 2011 India census, Faridabad had a population of 1,404,653 out of which males were 750,446 and females were 654,207.

- **Land Use:** The major portion of Land is covered under Agriculture which is 76.71%. The forest cover is 2.77%. Faridabad is accommodating 7.18 % of the total Built up of Haryana Sub region (Scott Wilson, India. Interim Report –II,

  2017).

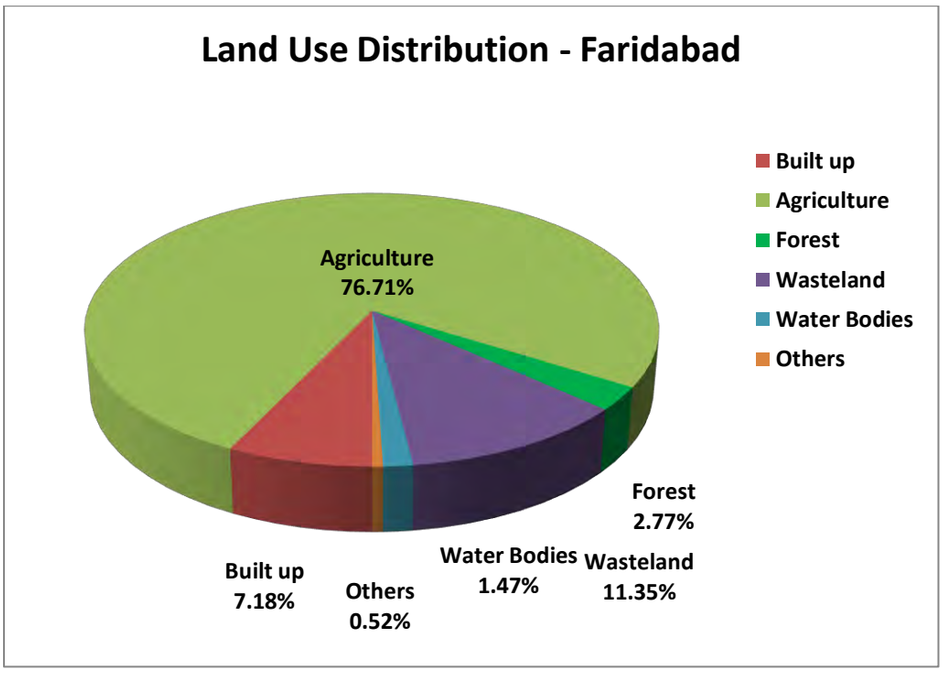


Figure 1: Land Use Distribution of Faridabad

MONITORING LOCATIONS

Description of Monitoring Sites

Two sites have been selected for monitoring:

S. No.	Name of the Location	Zone	Latitude	Longitude
1.	Sarvodaya Hospital, YMCA Road, Sector-8, Near ESI Hospital, Block A, Faridabad, Haryana 121006 (for AAQ Monitoring)	Commercial	N28°22.054'	E077°20.182'
2.	HSPCB BUILDING, SECTOR-16A, FARIDABAD, HARYANA(for AAQ Monitoring)	Residential	N28°23.580'	E077°17.416'

Results of Noise Level monitoring at Faridabad

Location : A	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**
18:00 to 19:00 Hr	44	60	52	57	70	63.5	39	60	49.5
19:00 to 20:00 Hr	50	62	56	60	79	69.5	55	60	57.5
20:00 to 21:00 Hr	42	59	50.5	70	89	79.5	38	58	48
21:00 to 22:00 Hr	45	62	53.5	68	82	75	40	50	45
22:00 to 23:00 Hr	44	65	54.5	62	79	70.5	41	55	48
23:00 to 24:00 Hr	40	58	49	60	80	70	36	52	44

Location : Sarvodya Hospital, Faridabad.	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**
18:00 to 19:00 Hr	42	63	52.5	58	73	65.5	41	62	51.5
19:00 to 20:00 Hr	53	60	56.5	64	82	73	54	58	56
20:00 to 21:00 Hr	41	60	50.5	74	92	83	39	59	49
21:00 to 22:00 Hr	42	58	50	68	86	77	38	47	42.5
22:00 to 23:00 Hr	44	61	52.5	65	80	72.5	40	58	49
23:00 to 24:00 Hr	38	62	50	66	85	75.5	37	56	46.5

Results of Ambient Air Quality Monitoring (Faridabad)

Name of the Location	HSPCB, Faridabad Region, Opp. Hewo Appmt., Sector-16A, Faridabad.													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	16.55	36.51	472.9	341.6	0.34	ND	ND	0.52	ND	ND	0.46	ND	13.45	ND
11.11.2020	22.05	41.45	237.8	158.3	0.39	ND	ND	0.36	ND	ND	0.49	ND	12.56	ND
12.11.2020	17.63	30.27	265.4	170.8	0.41	ND	ND	0.47	ND	ND	0.38	ND	17.45	ND
13.11.2020	10.70	82.87	166.63	112.5	0.57	ND	ND	0.51	ND	ND	0.58	ND	16.47	ND
14.11.2020	26.01	91.13	867.3	595.8	0.68	ND	ND	0.58	ND	ND	0.67	ND	21.25	ND
15.11.2020	7.52	28.59	341.7	241.6	0.61	ND	ND	0.66	ND	ND	0.62	ND	17.94	ND
16.11.2020	11.88	28.74	204.7	87.5	0.48	ND	ND	0.39	ND	ND	0.55	ND	14.52	ND
17.11.2020	12.77	43.21	157.1	104.1	0.32	ND	ND	0.28	ND	ND	0.47	ND	10.63	ND
18.11.2020	12.16	62.12	167.5	120.8	0.17	ND	ND	0.22	ND	ND	0.36	ND	13.65	ND
19.11.2020	16.20	87.42	198.7	145.8	ND	ND	ND	0.15	ND	ND	0.38	ND	10.85	ND
20.11.2020	16.16	72.88	218.8	150	ND	ND	ND	0.12	ND	ND	0.44	ND	7.48	ND
21.11.2020	15.66	50.21	175.5	129.1	0.12	ND	ND	0.16	ND	ND	0.47	ND	7.32	ND
22.11.2020	13.70	61.96	204.4	154.1	0.09	ND	ND	0.17	ND	ND	0.38	ND	9.45	ND
23.11.2020	19.52	82.83	288.9	191.6	0.14	ND	ND	0.10	ND	ND	0.44	ND	7.12	ND
*All values (24 Hourly Avg.) are in µg/m³.														

Name of the Location	Sarvodaya Hospital & Research Center, YMCA Road, Near ESI Hospital, Sector-8, Faridabad.													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	12.27	66.29	408	487.5	0.19	ND	ND	0.24	ND	ND	0.23	ND	8.48	ND
11.11.2020	23.37	48.15	194.9	183.3	0.23	ND	ND	0.36	ND	ND	0.38	ND	7.26	ND
12.11.2020	22.01	40.80	190.1	170.8	0.45	ND	ND	0.35	ND	ND	0.48	ND	8.11	ND
13.11.2020	15.91	97.52	180.1	183.3	0.56	ND	ND	0.47	ND	ND	0.56	ND	10.48	ND
14.11.2020	28.69	107.09	694.6	620.8	0.77	ND	ND	0.58	ND	ND	0.94	ND	14.18	ND
15.11.2020	18.16	64.61	207.9	245.8	0.62	ND	ND	0.59	ND	ND	0.62	ND	12.89	ND
16.11.2020	13.84	34.07	114.2	112.5	0.24	ND	ND	0.17	ND	ND	0.48	ND	10.62	ND
17.11.2020	15.63	52.20	105.8	87.5	0.11	ND	ND	0.27	ND	ND	0.56	ND	9.15	ND
18.11.2020	17.27	83.52	161.9	137.5	ND	ND	ND	0.34	ND	ND	0.63	ND	11.58	ND
19.11.2020	20.69	105.07	174.8	158.3	ND	ND	ND	0.19	ND	ND	0.42	ND	7.48	ND
20.11.2020	19.48	73.99	166.6	145.8	ND	ND	ND	0.27	ND	ND	0.31	ND	8.65	ND
21.11.2020	18.84	61.89	172.8	120.8	0.13	ND	ND	ND	ND	ND	0.29	ND	8.19	ND
22.11.2020	18.2	76.36	153.4	137.5	0.09	ND	ND	0.28	ND	ND	0.26	ND	6.46	ND
23.11.2020	27.55	100	207.4	212.5	ND	ND	ND	0.21	ND	ND	0.35	ND	7.85	ND
*All values (24 Hourly Avg.) are in µg/m³.														

3. CITY – GURGAON

- **Latitude & Longitude:** Gurgaon is located at 28° 27' 27.0828'' N and 77° 1' 34.8384'' E.It has an average elevation of 226 meters (741 feet).
-
- **Climate**: Gurgaon experiences a monsoon-influenced Composite climate. The season experiences heat indices easily breaking 43 °C (109 °F). Winters are cold and foggy with few sunny days, and with a December daytime average of 3 °C (37 °F). The average annual rainfall is approximately 714mm (28.1 in).

- **Population:** According to the 2011 Census of India, the Gurgaon municipal corporation area has an estimated population of 876,900.

- **Land Use:**Gurgaon has maximum area under built up area i.e. 18% of the total area of the district which is much higher than any district of the sub-region. It indicates the urbanization and industrialization in the district is maximum (Scott Wilson, India. Interim Report –II, 2017).

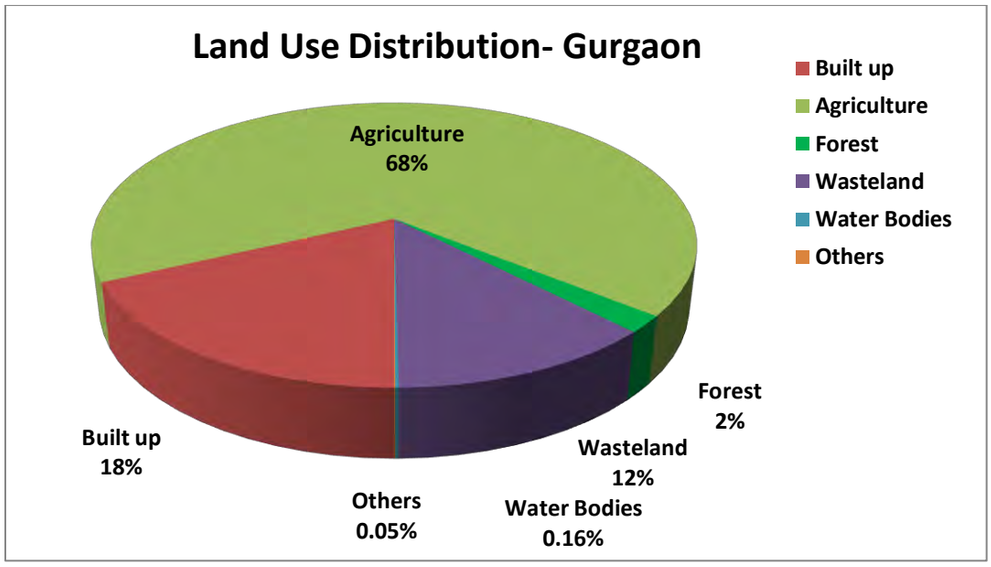


Figure 1: Land Use Distribution of Gurgaon

MONITORING LOCATIONS
Description of Monitoring Sites

Two sites have been selected for monitoring**:**

S. No.	Name of the Location	Zone	Latitude	Longitude
1.	THE VILLAS, PHASE-II, SECTOR-25, GURUGRAM, HARYANA (for AAQ Monitoring)	Commercial	N28°28.734'	E077°04.371'
2.	L-17/3, DLF PHASE-II, IFFCO CHOWK, MG ROAD, GURUGRAM, HARYANA (for AAQ Monitoring)	Residential	N28°28.948'	E077°05.058'

Results of Noise Level monitoring at Gurugram

Location : Commercial Area	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**
18:00 to 19:00 Hr	55.2	71.8	68.2	58.4	78.1	67.2	54.1	69.1	67.1
19:00 to 20:00 Hr	57.3	71.6	67.5	56.2	77.9	69.8	54.6	72.6	66.4
20:00 to 21:00 Hr	54.1	72.1	68.9	57.5	78.2	70.2	57.1	70.8	68.1
21:00 to 22:00 Hr	52.8	69.2	65.1	61.9	75.9	70.8	51.8	71.5	66.9
22:00 to 23:00 Hr	59.1	72.4	68.1	57.9	74.4	70.3	55.1	72.1	69.4
23:00 to 24:00 Hr	56.1	69.4	67.8	56.4	78.2	69.9	53.5	71.4	67.1

Location : Residential Area	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**
18:00 to 19:00 Hr	52.7	72.4	67.2	59.4	74.7	68.1	55.1	72.1	66.4
19:00 to 20:00 Hr	51.9	71.5	66.1	54.2	78.1	69.7	51.1	73.1	63.1
20:00 to 21:00 Hr	55.4	71.1	68.4	62.1	79.2	68.1	52.8	70.8	66.1
21:00 to 22:00 Hr	53.9	72.6	66.4	53.7	76.9	67.6	55.4	70.6	65.1
22:00 to 23:00 Hr	58.1	71.2	67.1	56.7	78.1	65.8	53.7	71.4	68.9
23:00 to 24:00 Hr	57.2	72.2	64.5	55.6	75.6	66.1	52.4	70.2	65.4

Results of Ambient Air Quality Monitoring (Gurugram)

Name of the Location	THE VILLAS, PHASE II, SECTOR-25, GURUGRAM, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	3.16	57.6	347	186	0.42	ND	ND	0.28	ND	ND	0.35	ND	9.74	ND
11.11.2020	2.1	39.1	290	158	0.54	ND	ND	0.42	ND	ND	0.32	ND	10.36	ND
12.11.2020	3.8	54.9	387	224	0.51	ND	ND	0.41	ND	ND	0.47	ND	13.65	ND
13.11.2020	3.4	56.1	386	205	0.69	ND	ND	0.52	ND	ND	0.52	ND	12.45	ND
14.11.2020	19.6	36.8	401	343	0.79	ND	ND	0.62	ND	ND	0.55	ND	14.65	ND
15.11.2020	2.4	5.5	122	57	0.62	ND	ND	0.47	ND	ND	0.36	ND	17.46	ND
16.11.2020	2.7	6.1	129	51	0.45	ND	ND	0.39	ND	ND	0.35	ND	12.65	ND
17.11.2020	2.9	4.9	132	47	0.28	ND	ND	0.21	ND	ND	0.21	ND	14.32	ND
18.11.2020	4.06	8.1	82	72	0.29	ND	ND	0.18	ND	ND	0.18	ND	10.85	ND
19.11.2020	3.6	21.8	201	94	0.18	ND	ND	0.27	ND	ND	0.29	ND	11.97	ND
20.11.2020	3.1	11.7	141	85	0.24	ND	ND	0.32	ND	ND	ND	ND	9.46	ND
21.11.2020	3.3	8.3	188	110	0.24	ND	ND	ND	ND	ND	ND	ND	9.25	ND
22.11.2020	5.4	13.6	199	119	0.18	ND	ND	0.19	ND	ND	ND	ND	10.55	ND
23.11.2020	4.8	9.6	166	86	0.22	ND	ND	ND	ND	ND	0.17	ND	11.36	ND
*All values (24 Hourly Avg.) are in µg/m³.														

Name of the Location	L-17/3, DLF PHASE-II, IFFCO CHOWK, MG ROAD, GURUGRAM, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	3.7	53.0	150	117	0.58	ND	ND	0.47	ND	ND	0.72	ND	15.78	ND
11.11.2020	2.3	38.7	332	182	0.65	ND	ND	0.78	ND	ND	0.58	ND	16.35	ND
12.11.2020	3.7	56.9	394	235	0.66	ND	ND	0.58	ND	ND	0.56	ND	20.75	ND
13.11.2020	3.5	66.3	405	199	1.12	ND	ND	0.88	ND	ND	0.69	ND	24.85	ND
14.11.2020	47.2	71.5	447	368	1.42	ND	ND	0.95	ND	ND	0.74	ND	23.99	ND
15.11.2020	2.6	5.9	128	61	1.08	ND	ND	0.86	ND	ND	0.85	ND	22.14	ND
16.11.2020	4.1	6.7	137	92	0.87	ND	ND	0.65	ND	ND	0.73	ND	18.64	ND
17.11.2020	4.6	7.3	116	59	0.65	ND	ND	0.66	ND	ND	0.56	ND	15.66	ND
18.11.2020	3.8	6.7	95	69	0.77	ND	ND	0.82	ND	ND	0.44	ND	20.47	ND
19.11.2020	3.06	22.1	175	98	1.10	ND	ND	0.94	ND	ND	0.49	ND	22.46	ND
20.11.2020	6.8	10.7	127	78	1.23	ND	ND	0.86	ND	ND	0.57	ND	20.84	ND
21.11.2020	3.8	13.0	200	121	1.02	ND	ND	0.79	ND	ND	0.36	ND	16.56	ND
22.11.2020	3.7	17.3	190	105	0.77	ND	ND	0.55	ND	ND	0.55	ND	18.72	ND
23.11.2020	5.6	9.9	179	92	0.86	ND	ND	0.58	ND	ND	0.48	ND	18.47	ND
*All values (24 Hourly Avg.) are in µg/m³.														

4. CITY – HISAR

- **Latitude & Longitude**: Hisar is located at 29.09°N 75.43°E in western Haryana. It has an average elevation of 215 m (705 ft) above mean sea level.

- **Climate**: Hisar has a continental climate, with very hot summers and relatively cool winters. The maximum daytime temperature during the summer varies between 40 and 46 °C. During winter, its ranges between 1.5 and 4 °C. Annual average maximum and minimum temperature is 32.3 °C (90.1 °F) and 15.4 °C (59.7 °F), respectively. Relative humidity varies from 5 to 100%.

- **Population:** According to the 2011 census of India, Hisar has a population of 301,249 and is currently the 141st-most populated city in India. Males constitute 54% of the population and females 46%, with 844 females per thousand males.

- **Land Use:**The major portion of Land is covered under Agriculture which is 76%. (Malik, 2012).

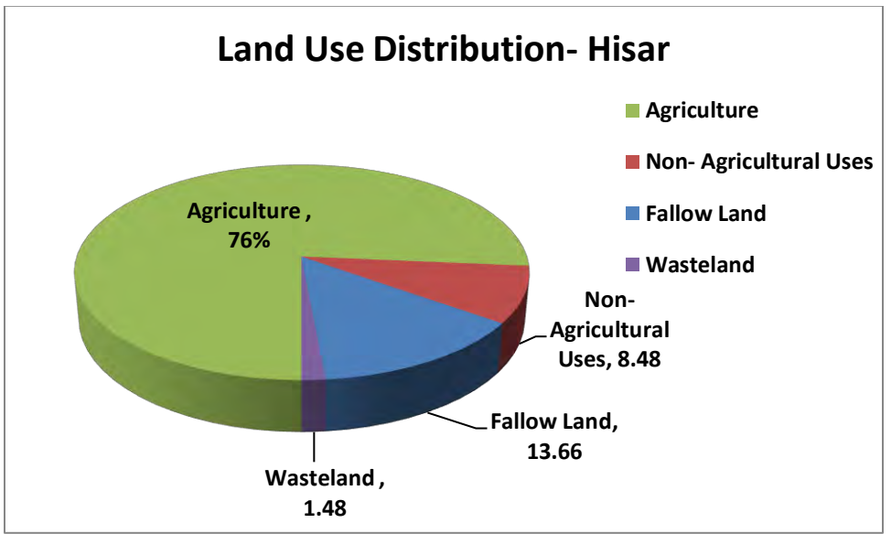


Figure 1: Land Use Distribution of Hisar

MONITORING LOCATIONS
Description of Monitoring Sites

Two sites have been selected for monitoring**:**

S. No.	Name of the Location	Zone	Latitude	Longitude
1.	SAINI SWEETS, HISAR DELHI ROAD, HISAR, HARYANA(for AAQ Monitoring)	Commercial	N29°08.463'	E075°44.704'
2.	AROGYAM HOSPITAL, NEAR VISWAS SCHOOL, U.E. HISAR, HARYANA(for AAQ Monitoring)	Residential	N29°13.836’	E075°74.441’

Results of Noise Level monitoring at Hisar

Location : HSPCB Office, Urban Estate-II, Hisar	**Pre-Deepawali Day (12.11.2020)**			**Deepawali Day (14.11.2020)**			**After Deepawali Day (16.11.2020)**		
Time duration	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**
18:00 to 19:00 Hr	31.6	41.5	36.55	36.5	49.3	42.9	30.8	40.3	35.55
19:00 to 20:00 Hr	29.2	54.3	41.75	27.3	57.8	42.55	28.5	52.8	40.65
20:00 to 21:00 Hr	27.8	59.7	43.75	25.9	61.2	43.55	26.9	52.6	42.75
21:00 to 22:00 Hr	30.4	56.1	43.25	26.4	63.1	44.75	30.1	55.7	42.9
22:00 to 23:00 Hr	28.1	51.5	39.8	26.1	59.4	42.75	27.3	51.2	39.25
23:00 to 24:00 Hr	26.7	43.8	35.25	24.4	54.6	39.5	25.8	43.2	34.5

Location : ITI Chowk, Tosham Road, Hisar	**Pre-Deepawali Day (12.11.2020)**			**Deepawali Day (14.11.2020)**			**After Deepawali Day (16.11.2020)**		
Time duration	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**
18:00 to 19:00 Hr	34.5	48.1	41.3	38.6	62.5	50.55	33.7	42.2	40.45
19:00 to 20:00 Hr	29.6	56.5	43.05	39.8	62.9	51.35	29.4	55.8	42.6
20:00 to 21:00 Hr	31.4	50.8	41.1	38.9	66.3	52.6	31.1	49.7	40.4
21:00 to 22:00 Hr	31.9	58.1	45.0	27.5	72.9	50.2	31.5	57.5	44.5
22:00 to 23:00 Hr	30.7	57.3	44.0	40.1	70.6	55.35	29.8	56.8	43.3
23:00 to 24:00 Hr	34.9	44.5	39.7	38.2	58.7	48.45	34.5	44.2	39.35

Results of Ambient Air Quality Monitoring (Hisar)

Name of the Location	SAINI SWEETS, HISAR DELHI ROAD, HISAR, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	34	72.6	431.6	334.8	0.42	ND	ND	0.38	ND	ND	0.26	ND	10.74	ND
11.11.2020	66	74.6	287.0	215.2	0.58	ND	ND	0.63	ND	ND	0.29	ND	12.66	ND
12.11.2020	37.3	76	433.3	273.8	0.55	ND	ND	0.51	ND	ND	0.33	ND	12.84	ND
13.11.2020	35.6	74.6	535.8	425.5	0.78	ND	ND	0.66	ND	ND	0.41	ND	14.36	ND
14.11.2020	60.3	69	545.6	409.7	0.82	ND	ND	0.68	ND	ND	0.47	ND	18.74	ND
15.11.2020	27.3	42.6	294.5	204.3	0.76	ND	ND	0.79	ND	ND	0.41	ND	16.42	ND
16.11.2020	11.3	31.3	86.1	62.5	0.69	ND	ND	0.56	ND	ND	0.38	ND	12.65	ND
17.11.2020	16.6	29.3	100.8	72.4	0.28	ND	ND	0.18	ND	ND	0.35	ND	9.56	ND
18.11.2020	16.6	48.6	215.8	113.0	0.37	ND	ND	0.42	ND	ND	0.22	ND	12.84	ND
19.11.2020	28.6	56.6	291.6	193.4	0.35	ND	ND	0.41	ND	ND	0.28	ND	15.36	ND
20.11.2020	23.3	49.3	226.6	154.7	0.42	ND	ND	0.37	ND	ND	0.29	ND	11.74	ND
21.11.2020	25.3	38.6	190.9	130.9	0.51	ND	ND	0.48	ND	ND	0.19	ND	9.87	ND
22.11.2020	20.0	58.0	263.8	131.4	0.48	ND	ND	0.55	ND	ND	0.24	ND	10.13	ND
23.11.2020	44.0	34.0	236.0	192.9	0.44	ND	ND	0.47	ND	ND	0.22	ND	12.85	ND
*All values (24 Hourly Avg.) are in µg/m³.														

Name of the Location	AROGYAM HOSPITAL, NEAR VISWAS SCHOOL, U.E. HISAR, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	28.6	69.3	417.2	311.5	ND	ND	ND	ND	ND	ND	0.17	ND	7.48	ND
11.11.2020	64	72	278.3	191.9	0.19	ND	ND	0.10	ND	ND	0.11	ND	6.25	ND
12.11.2020	33.3	77.3	417.6	257.9	0.27	ND	ND	0.14	ND	ND	ND	ND	8.33	ND
13.11.2020	32.0	72	519.6	401.7	0.28	ND	ND	0.22	ND	ND	0.14	ND	10.47	ND
14.11.2020	53.3	60.6	526.0	391.8	0.31	ND	ND	0.24	ND	ND	0.22	ND	17.48	ND
15.11.2020	28.6	38.6	285.8	186.5	0.17	ND	ND	0.19	ND	ND	0.14	ND	13.66	ND
16.11.2020	9.6	39.5	76.9	53.5	ND	ND	ND	0.09	ND	ND	0.11	ND	12.85	ND
17.11.2020	13.3	27.3	73.4	61.5	ND	ND	ND	0.09	ND	ND	ND	ND	10.48	ND
18.11.2020	13.3	48	203.6	97.7	ND	ND	ND	ND	ND	ND	ND	ND	10.77	ND
19.11.2020	24.6	56	277.1	183.5	ND	ND	ND	ND	ND	ND	0.14	ND	8.56	ND
20.11.2020	21.3	44.6	212.9	145.8	0.11	ND	ND	ND	ND	ND	0.11	ND	7.26	ND
21.11.2020	26.6	37.3	181.6	119.5	0.14	ND	ND	0.17	ND	ND	ND	ND	7.99	ND
22.11.2020	18.6	59.3	250.5	179.5	ND	ND	ND	0.12	ND	ND	ND	ND	8.46	ND
23.11.2020	21.3	64.6	231.3	152.7	ND	ND	ND	ND	ND	ND	0.12	ND	9.68	ND
*All values (24 Hourly Avg.) are in µg/m³.														

5. CITY – KARNAL

- **Latitude & Longitude**: Karnal is located at 29° 41' 8.2644'' N and 76° 59' 25.9692'', at an elevation of 253 meters height (830 ft).
- **Climate**:The prevailing climate in Karnal is known as a local steppe climate. During the year there is little rainfall. The average annual temperature is 24.4 °C in Karnal. In a year, the average rainfall is 766 mm.
- **Population:** As per provisional reports of Census India, population of Karnal in 2011 is 286,827; of which male and female are 151,287 and 135,540 respectively.
- **Land Use:** The major portion of Land is covered under Agriculture which is 81.96%. The forest cover is 0.41%. Karnal is accommodating 5.69 % of the total Built up of Haryana Sub region (Malik, 2017).

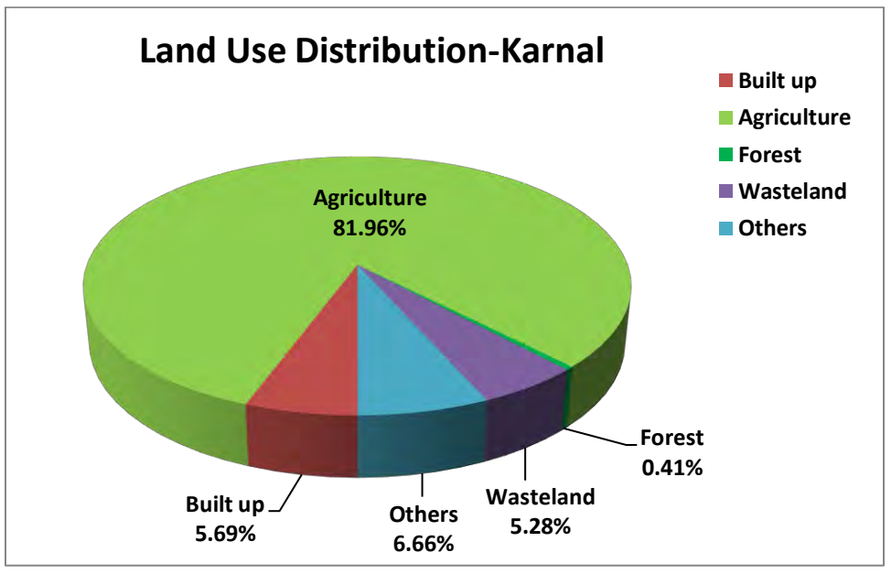


Figure 1: Land Use Distribution of Karnal

MONITORING LOCATIONS

Description of Monitoring Sites

Two sites have been selected for monitoring:

S. No.	Name of the Location	Zone	Latitude	Longitude
1.	DAYANAND COLONY, MODEL TOWN, KARNAL, HARYANA (for AAQ Monitoring)	Commercial	N29°41.247'	E077°00.156'
2.	PARASRAM DHARAMSALA NEAR KALPANA CHAWLA MEDICAL COLLEGE, KARNAL, HARYANA (for AAQ Monitoring)	Residential	N29°41.522'	E076°59.316'

Results of Noise Level monitoring at Karnal

Location: A 3rd floor, SCO-80-81, Above Punjab National Bank, Namastey Chowk, Karnal	Pre-Deepawali Day (08.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	46.0	54.0	50.5	49.0	59.0	54.5	-	-	-
19:00 to 20:00 Hr	46.5	52.9	50.0	50.0	60.0	56.0	-	-	-
20:00 to 21:00 Hr	43.0	54.0	48.5	52.0	61.0	58.0	-	-	-
21:00 to 22:00 Hr	41.5	52.5	47.0	55.1	60.0	59.4	-	-	-
22:00 to 23:00 Hr	40.0	50.0	45.5	54.5	60.5	58.5	-	-	-
23:00 to 24:00 Hr	43.0	47.5	45.0	52.0	54.5	55.1	-	-	-

Location: B Model Town,Dayanand Colony,Karnal	Pre-Deepawali Day (08.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	44.5	49.5	50.0	42.5	54.0	48.5	-	-	-
19:00 to 20:00 Hr	45.0	50.1	48.0	45.1	60.0	53.5	-	-	-
20:00 to 21:00 Hr	47.5	51.9	50.1	48.5	64.9	55.4	-	-	-
21:00 to 22:00 Hr	46.2	53.8	45.5	50.0	65.0	57.2	-	-	-
22:00 to 23:00 Hr	41.5	50.0	46.2	51.0	61.5	56.5	-	-	-
23:00 to 24:00 Hr	40.5	48.5	44.5	45.5	58.8	52.5	-	-	-

Location: C Bus Stand, Karnal	Pre-Deepawali Day (08.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	46.7	52.5	50.2	48.5	58.8	53.5	-	-	-
19:00 to 20:00 Hr	43.1	53.1	48.7	50.0	60.0	55.6	-	-	-
20:00 to 21:00 Hr	41.8	52.4	48.5	52.5	61.8	58.8	-	-	-
21:00 to 22:00 Hr	40.5	50.5	48.7	55.4	62.8	59.2	-	-	-
22:00 to 23:00 Hr	44.1	51.2	45.9	54.1	60.5	57.5	-	-	-
23:00 to 24:00 Hr	42.5	50.8	47.6	49.5	55.4	51.8	-	-	-

Results of Ambient Air Quality Monitoring (Karnal)

Name of the Location	WARD NO.-05, NEAR SHANI MANDIR, INDRI, KARNAL, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	14.52	51.18	175.75	86.14	0.11	ND	ND	0.15	ND	ND	0.13	ND	5.46	ND
11.11.2020	15.86	32.28	168.85	115.48	0.08	ND	ND	0.10	ND	ND	0.09	ND	8.47	ND
12.11.2020	23.52	29.83	126.32	91.48	0.14	ND	ND	0.12	ND	ND	0.12	ND	4.25	ND
13.11.2020	19.65	28.10	218.20	129.98	0.24	ND	ND	0.22	ND	ND	0.28	ND	6.45	ND
14.11.2020	39.50	31.65	485.22	197.50	0.39	ND	ND	0.34	ND	ND	0.44	ND	10.43	ND
15.11.2020	25.39	16.69	131.64	92.01	0.26	ND	ND	0.18	ND	ND	0.21	ND	9.33	ND
16.11.2020	8.21	14.21	51.89	33.09	0.10	ND	ND	0.14	ND	ND	0.14	ND	5.54	ND
17.11.2020	12.94	14.40	68.30	36.31	ND	ND	ND	ND	ND	ND	ND	ND	2.58	ND
18.11.2020	19.30	20.87	95.16	46.25	ND	ND	ND	ND	ND	ND	ND	ND	4.15	ND
19.11.2020	19.40	18.95	127.33	80.42	0.08	ND	ND	ND	ND	ND	0.16	ND	3.47	ND
20.11.2020	18.72	13.72	97.53	65.81	0.12	ND	ND	0.16	ND	ND	0.19	ND	5.54	ND
21.11.2020	30.04	15.06	76.23	47.44	ND	ND	ND	ND	ND	ND	ND	ND	4.56	ND
22.11.2020	18.00	16.59	96.05	70.46	0.10	ND	ND	0.08	ND	ND	ND	ND	4.14	ND
23.11.2020	18.41	37.29	195.02	125.22	ND	ND	ND	ND	ND	ND	0.19	ND	5.22	ND
***All values (24 Hourly Avg.) are in µg/m³.**														

Name of the Location	3rd FLOOR, SCO-80-81, NAMASTEY CHOWK, KARNAL, ABOVE REGINAL OFFICE, HSPCB, KARNAL, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	..	..	..	..	0.25	ND	ND	0.22	ND	ND	0.28	ND	13.47	ND
11.11.2020	..	..	..	..	0.29	ND	ND	0.18	ND	ND	0.48	ND	9.56	ND
12.11.2020	..	..	..	..	0.25	ND	ND	0.29	ND	ND	1.32	ND	12.45	ND
13.11.2020	5.16	6.95	173.17	0.03	0.35	ND	ND	0.31	ND	ND	1.29	ND	17.43	ND
14.11.2020	5.36	7.38	279.42	..	0.47	ND	ND	0.38	ND	ND	1.87	ND	19.67	ND
15.11.2020	..	..	..	..	0.39	ND	ND	0.28	ND	ND	1.59	ND	14.36	ND
16.11.2020	6.01	8.03	350.69	..	0.24	ND	ND	0.17	ND	ND	0.48	ND	12.22	ND
17.11.2020	6.41	8.76	379.04	..	0.10	ND	ND	0.24	ND	ND	0.36	ND	9.47	ND
18.11.2020	..	..	..	..	ND	ND	ND	0.36	ND	ND	0.45	ND	10.77	ND
19.11.2020	..	..	..	..	ND	ND	ND	ND	ND	ND	0.37	ND	11.63	ND
20.11.2020	..	..	..	..	0.11	ND	ND	0.09	ND	ND	0.51	ND	10.54	ND
21.11.2020	..	..	..	..	ND	ND	ND	0.14	ND	ND	0.38	ND	14.17	ND
22.11.2020	..	..	..	..	0.08	ND	ND	ND	ND	ND	0.45	ND	12.65	ND
23.11.2020	..	..	..	..	0.14	ND	ND	0.12	ND	ND	0.64	ND	10.47	ND
*All values (24 Hourly Avg.) are in µg/m3.														

6. CITY – PANCHKULA

- **Latitude & Longitude**: Hisar is located at **30.69°52.02'N 76.85°41.72'E .** It has an average elevation of 337m (1106ft) above mean sea level.
-
- **Climate**: Panchkula district has a sub-tropical continental monsoon climate having, hot summers, cool winters, good monsoon rainfall. It has great variation in temperature (-1 °C to 43 °C). Sometimes winter frost occurs during December and January. The district also receives winter rains from the western disturbance. The rainfall is mostly received in the monsoon.
- **Population:** According to the 2011 Census of India, the population is estimated to total 210,000 people.
- **Land Use:** The major portion of land is covered under Forest which is 46.97%. The agricultural land is 36%. Panchkula is accommodating 3.23 % of the total Built up of Haryana Sub region (NSRA,1995).

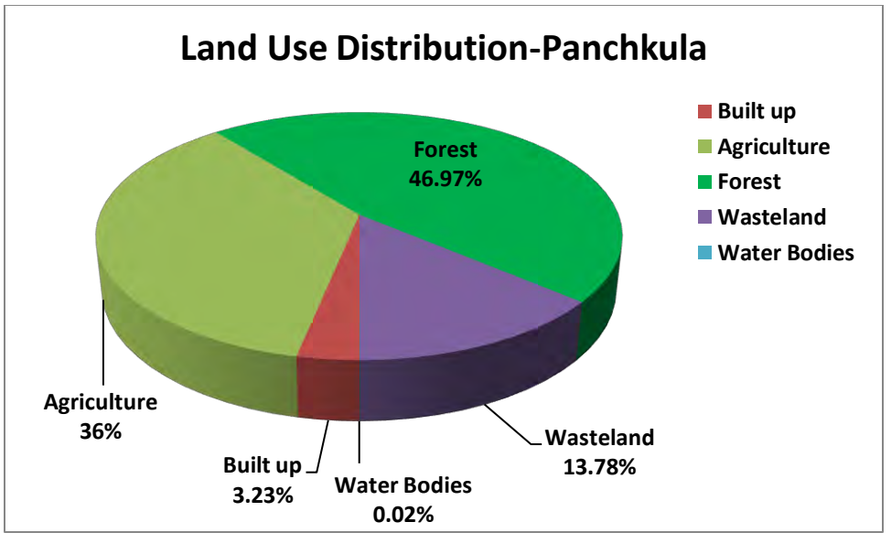


Figure 1: Land Use Distribution of Panchkula

MONITORING LOCATIONS
Description of Monitoring Sites

Two sites have been selected for monitoring:

S. No.	Name of the Location	Zone	Latitude	Longitude
1.	H.No.392P, SECTOR-23, PANCHKULA, HARYANA (for AAQ Monitoring)	Commercial	N30°40.181'	E076°53.135'
2.	HSPCB, SECTOR -6, PANCHKULA, HARYANA (for AAQ Monitoring)	Residential	N30°41.592'	E076°51.036'

Results of Noise Level monitoring at Panchkula.

Location : A	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	29.3	77.1	55.2	35.6	89.0	76.1	30.9	84.3	71.5
19:00 to 20:00 Hr	23.5	80.2	61.6	25.8	72.0	50.6	20.9	67.3	45.7
20:00 to 21:00 Hr	34.6	97.6	71.6	48.9	76.3	66.4	44.0	71.6	61.6
21:00 to 22:00 Hr	20.5	84.6	58.3	49.8	93.2	71.3	44.9	89.6	66.6
22:00 to 23:00 Hr	32.7	76.1	57.2	45.9	88.8	68.6	41.0	83.9	63.8
23:00 to 24:00 Hr	20.5	82.7	51.2	44.4	86.6	63.6	39.7	81.8	58.8

Location : B	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	51.9	83.4	63.5	54.6	91.2	68.8	51.6	88.6	64.8
19:00 to 20:00 Hr	49.4	76.0	59.4	40.6	96.5	72.7	39.6	92.6	68.7
20:00 to 21:00 Hr	49.8	94.3	70.3	55.2	101.6	82.8	51.5	98.8	78.8
21:00 to 22:00 Hr	33.9	89.6	62.0	49.1	106	87.1	45.3	102	82.1
22:00 to 23:00 Hr	36.4	67.5	51.9	54.5	104.2	77.3	50.5	100.2	72.3
23:00 to 24:00 Hr	32.5	90.3	58.8	65.2	109.1	83.2	61.2	105.1	78.2

Location : C	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	40.9	82.4	62.3	41.8	105.8	76.6	35.8	101.7	72.6
19:00 to 20:00 Hr	43.7	91.4	68.2	26.3	86.4	60.9	20.3	83.2	56.9
20:00 to 21:00 Hr	30.6	85.2	62.3	47.6	105.1	83.7	42.1	99.2	79.6
21:00 to 22:00 Hr	29.1	74.2	61.4	60.8	103.9	77.9	56.4	99.8	71.7

Results of Ambient Air Quality Monitoring Panchkula

Name of the Location	H.No.-392P, SECTOR-23, PANCHKULA, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	..	..	..	..	0.14	ND	ND	0.08	ND	ND	0.08	ND	12.74	ND
11.11.2020	4.75	6.88	207.58	4.75	0.16	ND	ND	0.11	ND	ND	0.11	ND	15.63	ND
12.11.2020	5.09	7.31	176.45	5.09	0.22	ND	ND	0.14	ND	ND	0.09	ND	14.65	ND
13.11.2020	5.94	7.75	130.11	5.94	0.29	ND	ND	0.22	ND	ND	0.16	ND	15.98	ND
14.11.2020	6.82	8.34	200.38	6.82	0.32	ND	ND	0.29	ND	ND	0.24	ND	19.78	ND
15.11.2020	7.40	8.77	133.59	7.40	0.26	ND	ND	0.17	ND	ND	0.18	ND	17.95	ND
16.11.2020	7.64	8.91	123.17	7.64	0.12	ND	ND	0.07	ND	ND	0.10	ND	14.62	ND
17.11.2020	7.91	9.56	112.88	7.91	ND	ND	ND	ND	ND	ND	0.14	ND	15.33	ND
18.11.2020	8.21	10.14	39.96	8.21	ND	ND	ND	ND	ND	ND	ND	ND	12.78	ND
19.11.2020	8.28	9.71	65.72	8.28	0.10	ND	ND	0.05	ND	ND	0.16	ND	11.85	ND
20.11.2020	7.84	8.77	51.14	7.84	0.14	ND	ND	ND	ND	ND	0.14	ND	10.46	ND
21.11.2020	7.87	9.02	58.71	7.87	ND	ND	ND	ND	ND	ND	ND	ND	13.48	ND
22.11.2020	8.15	9.24	44.00	8.15	ND	ND	ND	ND	ND	ND	0.11	ND	10.11	ND
23.11.2020	8.62	9.53	58.08	8.62	0.12	ND	ND	ND	ND	ND	ND	ND	9.78	ND
***All values (24 Hourly Avg.) are in µg/m³.**														

Name of the Location	HSPCB, SECTOR -6, PANCHKULA, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	3.42	19.05	N/A	72.70	-	-	-	-	-	-	-	-	-	-
11.11.2020	3.76	19.72	N/A	109.04	-	-	-	-	-	-	-	-	-	-
12.11.2020	4.43	18.34	N/A	116.64	-	-	-	-	-	-	-	-	-	-
13.11.2020	3.42	10.04	N/A	113.44	-	-	-	-	-	-	-	-	-	-
14.11.2020	12.28	18.31	N/A	131.85	-	-	-	-	-	-	-	-	-	-
15.11.2020	8.03	20.43	N/A	80.47	-	-	-	-	-	-	-	-	-	-
16.11.2020	9.19	21.24	N/A	18.01	-	-	-	-	-	-	-	-	-	-
17.11.2020	9.37	21.43	N/A	43.87	-	-	-	-	-	-	-	-	-	-
18.11.2020	9.12	21.71	N/A	59.28	-	-	-	-	-	-	-	-	-	-
19.11.2020	9.27	21.84	N/A	84.11	-	-	-	-	-	-	-	-	-	-
20.11.2020	9.32	23.08	N/A	78.40	-	-	-	-	-	-	-	-	-	-
21.11.2020	9.12	23.50	N/A	70.31	-	-	-	-	-	-	-	-	-	-
22.11.2020	9.34	23.50	N/A	78.57	-	-	-	-	-	-	-	-	-	-
23.11.2020	10.27	21.80	N/A	69.77	-	-	-	-	-	-	-	-	-	-
*All values (24 Hourly Avg.) are in µg/m3.														

7. CITY - PANIPAT

- **Latitude & Longitude**: Panipat is located at 29° 23' 56.1408'' N and 76° 58' 37.4916'' E.It has an average elevation of 219 metres (718 feet).
- **Climate**: The climate of Panipat district is of subtropical type *i.e.* very hot in summer and very cold during winters. The average annual temperature is 24.6 °C & average Annual rain fall is 672 mm.
- **Population:** As per provisional data of the 2018 census, the city had a population of 873375.
- **Land Use:** The major portion of Land is covered under Agriculture which is 83.61%. The forest cover is 3.29%. Built up: Panipat is accommodating 6.61% of the total Built up of Haryana Sub region (Scott Wilson, India. Interim Report –II, 2017).

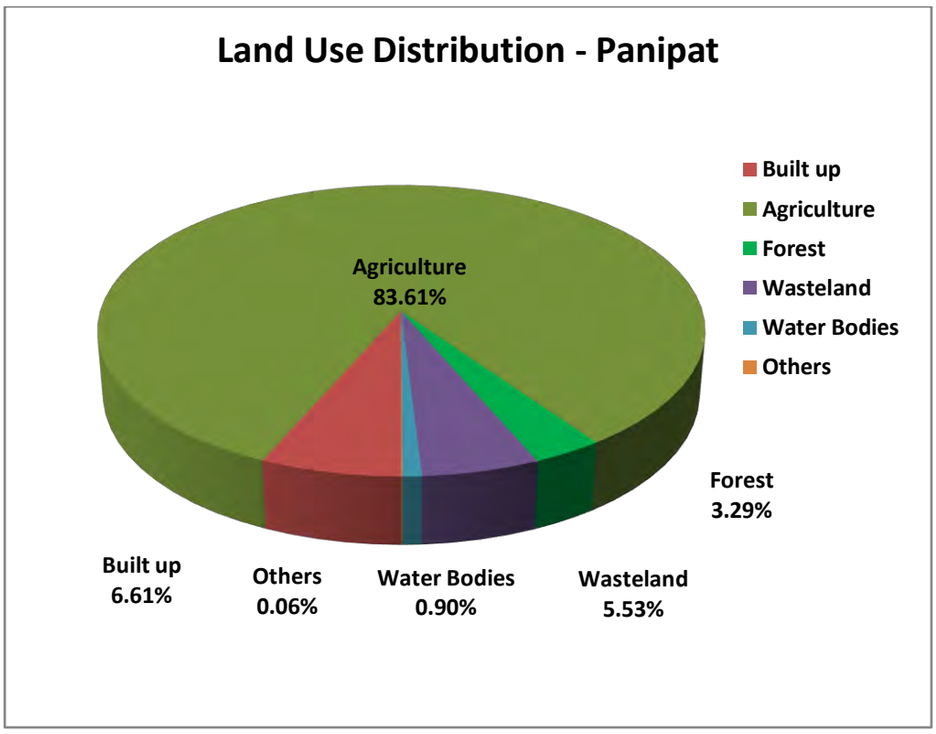


Figure 1: Land Use Distribution of Panipat

S. No.	Name of the Location	Zone	Latitude	Longitude
1.	COMMERCIAL COMPLEX, SECTOR-25, PANIPAT, HARYANA (for AAQ Monitoring)	Commercial	29.3715° N	76.9810° E
2.	SECTOR-18, PANIPAT, HARYANA (for AAQ Monitoring)	Residential	29.4363° N	76.9773° E

Results of Noise Level monitoring at Panipat.

Location : NFL, West, Panipat	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	65.2	67	66.1	72.5	74	73.25	65.1	66.1	65.6
19:00 to 20:00 Hr	65.1	66.5	65.8	71.5	73.5	72.5	64.7	65.2	64.95
20:00 to 21:00 Hr	63.2	65.4	64.3	70.2	72.2	71.2	63	64.7	63.85
21:00 to 22:00 Hr	62.5	64.1	63.3	68.5	70.3	69.4	62.5	63.1	62.8
22:00 to 23:00 Hr	62.0	63.5	62.75	66.1	69.2	67.65	60.1	62	61.05
23:00 to 24:00 Hr	60	61	60.5	62	65.1	63.55	58	59.2	58.6

Location : Vikas Nagar, Panipat	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	68.2	72.2	70.2	70.5	75.2	72.85	65.2	66.1	65.65
19:00 to 20:00 Hr	65.1	71.2	68.15	69.2	74.6	71.9	64.7	65.2	64.95
20:00 to 21:00 Hr	64.7	70.9	67.8	68.7	72.5	70.6	63.3	64.7	64
21:00 to 22:00 Hr	63.5	69.2	66.35	66.8	71.2	69	62.5	63.1	62.8
22:00 to 23:00 Hr	62.8	68.5	65.65	65	70.2	67.6	60.1	62.5	61.3
23:00 to 24:00 Hr	61.4	65.4	63.4	64.2	69.2	66.7	58.3	59.2	58.75

Location : NFL, East, Panipat	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	58.2	62.1	60.15	60.2	63.5	61.85	62.3	65.2	63.75
19:00 to 20:00 Hr	57.1	61.9	59.5	59.7	62.8	61.25	61.8	64.2	63
20:00 to 21:00 Hr	56.5	60.1	58.3	59.2	61.9	60.55	60.2	63.8	62
21:00 to 22:00 Hr	56.0	60.0	58	58.4	60.1	59.25	59.2	62.3	60.75
22:00 to 23:00 Hr	55.4	59.2	57.3	56.2	58.1	57.15	58.7	61.2	59.95
23:00 to 24:00 Hr	54.9	58.7	56.8	55.2	58.2	56.7	57.9	59.3	58.6

Results of Ambient Air Quality Monitoring (Panipat)

Name of the Location	ROOF OF HSPCB OFFICE SCO NO. 55 SECTOR-25, PANIPAT, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	25.12	107.14	192.92	107.30	0.14	ND	ND	0.11	ND	ND	0.22	ND	11.54	ND
11.11.2020	43.83	32.96	291.37	60.24	0.16	ND	ND	0.13	ND	ND	0.34	ND	10.26	ND
12.11.2020	36.00	214.33	318.02	78.91	0.24	ND	ND	0.17	ND	ND	0.28	ND	14.63	ND
13.11.2020	31.40	160.50	352.14	186.29	0.33	ND	ND	0.24	ND	ND	0.47	ND	15.28	ND
14.11.2020	21.16	25.38	338.55	141.78	0.41	ND	ND	0.32	ND	ND	0.52	ND	18.74	ND
15.11.2020	16.60	48.03	94.79	26.87	0.38	ND	ND	0.22	ND	ND	0.44	ND	16.35	ND
16.11.2020	27.65	82.10	123.99	28.10	0.21	ND	ND	0.14	ND	ND	0.38	ND	13.58	ND
17.11.2020	57.46	124.91	152.73	33.03	ND	ND	ND	0.09	ND	ND	0.42	ND	10.47	ND
18.11.2020	86.86	123.65	245.18	60.46	ND	ND	ND	0.11	ND	ND	0.25	ND	12.66	ND
19.11.2020	134.35	80.13	178.80	37.12	ND	ND	ND	0.08	ND	ND	0.22	ND	9.45	ND
20.11.2020	24.40	89.73	162.99	42.18	0.12	ND	ND	0.14	ND	ND	0.28	ND	11.27	ND
21.11.2020	5.23	102.77	260.13	43.59	ND	ND	ND	ND	ND	ND	ND	ND	10.45	ND
22.11.2020	*	*	*	*	ND	ND	ND	ND	ND	ND	ND	ND	9.66	ND
23.11.2020	49.13	244.55	297.94	66.47	ND	ND	ND	ND	ND	ND	0.25	ND	9.87	ND
*All values (24 Hourly Avg.) are in µg/m³.														

Name of the Location	NFL GUEST HOUSE ROOF (RESIDEANTAL AREA), PANIPAT, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	7.00	8.82	533.28	0.12	0.10	ND	ND	ND	ND	ND	ND	ND	6.47	ND
11.11.2020	..	..	..	..	0.12	ND	ND	ND	ND	ND	0.19	ND	8.36	ND
12.11.2020	6.78	7.99	300.23	0.11	0.17	ND	ND	0.10	ND	ND	0.24	ND	11.43	ND
13.11.2020	..	..	..	..	0.26	ND	ND	0.14	ND	ND	0.22	ND	13.56	ND
14.11.2020	7.00	8.32	579.92	0.12	0.32	ND	ND	0.19	ND	ND	0.35	ND	15.22	ND
15.11.2020	..	..	..	..	0.26	ND	ND	0.20	ND	ND	0.31	ND	11.58	ND
16.11.2020	7.20	8.62	180.84	0.10	0.17	ND	ND	0.14	ND	ND	0.22	ND	9.45	ND
17.11.2020	..	..	..	..	ND	ND	ND	0.09	ND	ND	0.17	ND	8.63	ND
18.11.2020	12.81	47.23	649.46	296.17	ND	ND	ND	ND	ND	ND	0.14	ND	4.22	ND
19.11.2020	3.31	10.90	612.54	335.68	ND	ND	ND	ND	ND	ND	0.18	ND	5.65	ND
20.11.2020	14.54	1.02	593.99	326.84	ND	ND	ND	0.09	ND	ND	ND	ND	4.18	ND
21.11.2020	12.56	0.66	550.14	284.55	ND	ND	ND	ND	ND	ND	ND	ND	3.56	ND
22.11.2020	2.74	0.56	607.22	347.05	ND	ND	ND	ND	ND	ND	ND	ND	4.82	ND
23.11.2020	7.09	9.02	505.50	0.03	ND	ND	ND	ND	ND	ND	ND	ND	5.55	ND
*All values (24 Hourly Avg.) are in µg/m³.														

8. CITY – ROHTAK

- **Latitude & Longitude**: Rohtak is located at 28° 53' 43.8540''N and 76° 36' 23.8068''E. It has an average elevation of 224 metres (735 feet).
- **Climate**: Average annual rainfall in Rohtak city is 458.5mm (18.0 inch).In summer from April to July, the day temperature generally remains between 30 °C and 40 °C occasionally going up to 48 °C on a few days.
- **Population:** As of the 2011 census, Rohtak had a population of 373,133.
- **Land Use:** The major portion of Land is covered under Agriculture which is 92.26 %. The forest cover is 2.63%. Rohtak is accommodating 3.35% of the total Built up of Haryana Sub region (Scott Wilson, India. Interim Report –II, 2017).

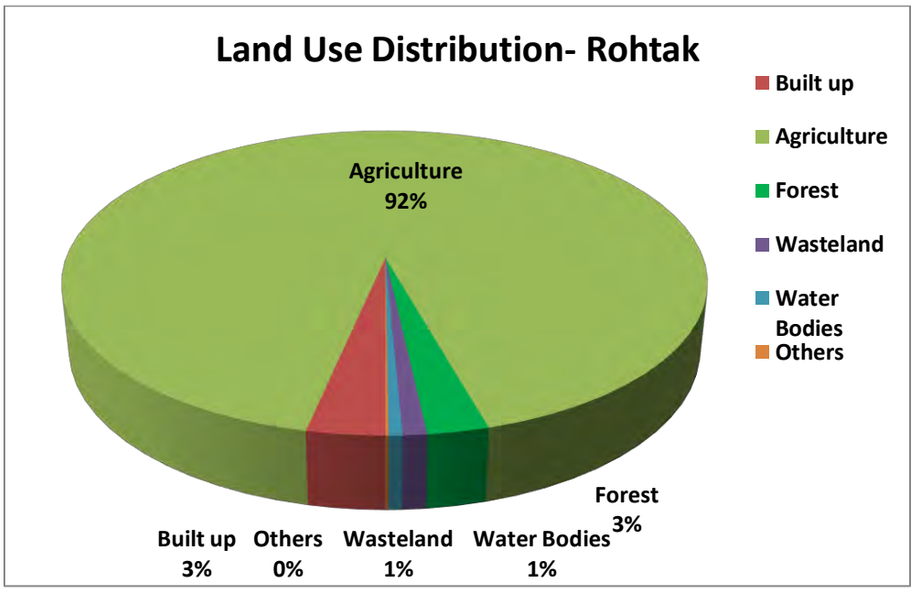


Figure 1: Land Use Distribution of Rohtak

MONITORING LOCATIONS

Description of Monitoring Sites

Two sites have been selected for monitoring:

S. No.	Name of the Location	Zone	Latitude	Longitude
1.	Maharishi Dayanand University campus, Rohtak, Haryana	Commercial	N28°53.093'	E076°36.883'
2.	Community Centre, sector-14, Rohtak, Haryana	Residential	N28°53.727'	E076°36.543'

Results of Noise Level monitoring at Rohtak

Location : Community Centre, Sector-14, Rohtak	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	59.7	64.2	62.0	60.9	69.7	65.6	59.2	65.3	62.3
19:00 to 20:00 Hr	62.7	68.5	65.6	66.9	72.8	72.7	62.1	68.9	65.5
20:00 to 21:00 Hr	67.8	73.1	70.5	65.2	81.8	77.3	67.9	73.4	70.7
21:00 to 22:00 Hr	63.4	68.1	64.2	75.8	81.9	78.3	63.0	68.6	65.8
22:00 to 23:00 Hr	57.8	66.7	62.7	71.8	76.3	74.8	57.1	66.9	62.0
23:00 to 24:00 Hr	56.3	60.3	56.4	65.7	72.4	68.6	56.6	60.1	58.4

Location : MDU, Univ. Rohtak	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	59.7	64.2	62.0	60.9	69.7	65.6	59.5	63.9	61.7
19:00 to 20:00 Hr	62.7	68.5	65.6	66.9	72.8	72.7	62.2	68.7	65.5
20:00 to 21:00 Hr	67.8	73.1	70.5	65.2	81.8	77.3	67.1	72.8	69.9
21:00 to 22:00 Hr	63.4	68.1	64.2	75.8	81.9	78.3	63.1	68.4	65.8
22:00 to 23:00 Hr	57.8	66.7	62.7	71.8	76.3	74.8	57.3	66.5	61.9
23:00 to 24:00 Hr	56.3	60.3	56.4	65.7	72.4	68.6	56.7	60.5	58.6

Location : Sai Das Colony, Rohtak	Pre-Deepawali Day (12.11.2020)			Deepawali Day (14.11.2020)			After Deepawali Day (16.11.2020)		
Time duration	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	59.7	64.2	62.0	60.9	69.7	65.6	60.0	64.5	62.3
19:00 to 20:00 Hr	62.7	68.5	65.6	66.9	72.8	72.7	62.1	68.9	65.5
20:00 to 21:00 Hr	67.8	73.1	70.5	65.2	81.8	77.3	67.2	73.5	70.4
21:00 to 22:00 Hr	63.4	68.1	64.2	75.8	81.9	78.3	61.9	68.3	65.1
22:00 to 23:00 Hr	57.8	66.7	62.7	71.8	76.3	74.8	57.1	66.9	62.0
23:00 to 24:00 Hr	56.3	60.3	56.4	65.7	72.4	68.6	56.8	60.8	58.8

Results of Ambient Air Quality Monitoring (Rohtak)

Name of the Location	HOUSE NO.230/14, SAI DASS COLONY, ROHTAK, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	---	---	---	---	0.78	ND	ND	0.62	ND	ND	0.44	ND	10.77	ND
11.11.2020	30.6	22	96.6	30.6	0.51	ND	ND	0.42	ND	ND	0.56	ND	12.65	ND
12.11.2020	42	26	297.4	42	0.66	ND	ND	0.52	ND	ND	0.58	ND	9.85	ND
13.11.2020	32	27.3	190.3	32	0.78	ND	ND	0.62	ND	ND	0.39	ND	14.65	ND
14.11.2020	46	32.6	215.7	46	0.95	ND	ND	0.79	ND	ND	0.47	ND	13.96	ND
15.11.2020	30	24.6	107.5	30	0.62	ND	ND	0.51	ND	ND	0.65	ND	14.78	ND
16.11.2020	28	24.6	105.8	28	0.65	ND	ND	0.42	ND	ND	0.22	ND	12.52	ND
17.11.2020	36	23.3	75.7	36	0.38	ND	ND	0.44	ND	ND	0.38	ND	9.46	ND
18.11.2020	24	26	178.2	24	0.24	ND	ND	0.12	ND	ND	0.48	ND	8.70	ND
19.11.2020	31.3	24.6	223.9	31.3	0.14	ND	ND	0.11	ND	ND	0.65	ND	8.21	ND
20.11.2020	38.6	25.3	178.8	38.6	0.32	ND	ND	0.33	ND	ND	0.52	ND	10.47	ND
21.11.2020	34	20	226.2	34	0.28	ND	ND	0.25	ND	ND	0.84	ND	12.61	ND
22.11.2020	27.3	18	168.9	27.3	0.33	ND	ND	0.17	ND	ND	0.51	ND	11.76	ND
23.11.2020					0.27	ND	ND	0.21	ND	ND	0.37	ND	12.24	ND
*All values (24 Hourly Avg.) are in µg/m³.														

Name of the Location	ASIAN PAINTS LTD. PLOT NO.-1, SECTOR-30B, IMT, ROHTAK, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	12.78	65.04	N/A	303.11	0.84	ND	ND	0.52	ND	ND	0.52	ND	16.54	ND
11.11.2020	18.19	50.95	N/A	183.59	0.79	ND	ND	0.47	ND	ND	0.41	ND	21.81	ND
12.11.2020	16.35	35.93	N/A	139.10	0.63	ND	ND	0.52	ND	ND	0.62	ND	22.63	ND
13.11.2020	17.53	33.65	N/A	273.02	0.42	ND	ND	0.25	ND	ND	0.51	ND	20.75	ND
14.11.2020	16.39	41.27	N/A	347.40	0.47	ND	ND	0.49	ND	ND	0.48	ND	16.47	ND
15.11.2020	13.87	40.43	N/A	175.65	0.51	ND	ND	0.46	ND	ND	0.33	ND	18.45	ND
16.11.2020	14.18	26.49	N/A	47.31	0.55	ND	ND	0.38	ND	ND	0.38	ND	12.63	ND
17.11.2020	17.53	32.28	N/A	68.17	0.59	ND	ND	0.55	ND	ND	0.45	ND	10.45	ND
18.11.2020	16.76	34.08	N/A	87.10	0.66	ND	ND	0.48	ND	ND	0.27	ND	18.63	ND
19.11.2020	24.02	33.84	N/A	136.48	0.18	ND	ND	0.40	ND	ND	0.34	ND	20.44	ND
20.11.2020	24.43	49.43	N/A	105.02	0.48	ND	ND	0.32	ND	ND	0.22	ND	17.46	ND
21.11.2020	15.23	55.56	N/A	103.88	0.32	ND	ND	0.14	ND	ND	0.26	ND	15.63	ND
22.11.2020	22.87	58.88	N/A	141.58	0.35	ND	ND	0.46	ND	ND	0.50	ND	14.52	ND
23.11.2020	22.23	43.01	N/A	125.83	0.37	ND	ND	0.44	ND	ND	0.41	ND	15.68	ND
*All values (24 Hourly Avg.) are in µg/m³.														

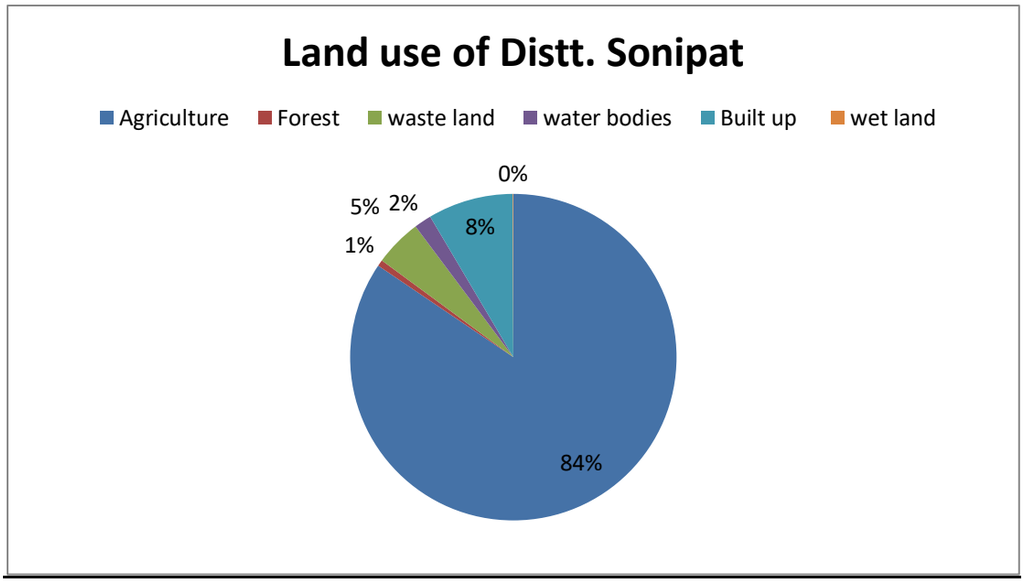
AMBIENT AIR QUALITY MONITORING REPORT

Name of the Location: REGIONAL OFFICE, HSPCB BAHADURGARH JHAJJAR, HARYANA										
Date	**Regulatory Parameters**			**Proposed New Parameters**						
	Metals in PM_{10}			**Metals Elements in $PM_{2.5}$**						
	Pb ($\mu g/m^3$)	**Ni ($\mu g/m^3$)**	**As ($\mu g/m^3$)**	**Pb ($\mu g/m^3$)**	**Ni ($\mu g/m^3$)**	**As ($\mu g/m^3$)**	**Al ($\mu g/m^3$)**	**Ba ($\mu g/m^3$)**	**Fe ($\mu g/m^3$)**	**Sr ($\mu g/m^3$)**
10/11/2020	0.18	ND	ND	0.09	ND	ND	ND	ND	7.48	ND
11/11/2020	0.12	ND	ND	0.14	ND	ND	0.14	ND	9.63	ND
12/11/2020	0.16	ND	ND	0.22	ND	ND	0.11	ND	9.44	ND
13/11/2020	0.21	ND	ND	0.27	ND	ND	0.18	ND	11.47	ND
14/11/2020	0.34	ND	ND	0.24	ND	ND	0.21	ND	13.65	ND
15/11/2020	0.18	ND	ND	0.11	ND	ND	0.15	ND	12.55	ND
16/11/2020	0.11	ND	ND	0.12	ND	ND	ND	ND	10.78	ND
17/11/2020	ND	ND	ND	ND	ND	ND	ND	ND	8.63	ND
18/11/2020	ND	ND	ND	ND	ND	ND	0.14	ND	9.45	ND
19/11/2020	0.08	ND	ND	ND	ND	ND	ND	ND	8.11	ND
20/11/2020	ND	ND	ND	ND	ND	ND	0.09	ND	6.43	ND
21/11/2020	ND	ND	ND	ND	ND	ND	0.11	ND	9.05	ND
22/11/2020	ND	ND	ND	ND	ND	ND	ND	ND	10.16	ND
23/11/2020	ND	ND	ND	ND	ND	ND	ND	ND	8.88	ND
All Values (24 hourly Avg.) are in($\mu g/m^3$)										

****End of Report****

9. CITY – SONIPAT

- **Latitude & Longitude**: The latitude of Sonipat, Haryana, India is 28.928774, and the longitude is 77.091278. Sonipat,).
- **Climate**: The average annual **temperature** is 24.9 °C in **Sonipat**. About 653 mm of precipitation falls annually..
- **Population:** As of the 2011 census, Sonipat had a population of 1,450,001.
- **Land Use:** It covers an area of 1955.64 hectares i.e. 58.15 percent of the city area followed by built up area, open/bare land and water bodies i.e. 31.70 percent, 5.40 percent and 4.75 percent respectively.



Results of Noise Level monitoring at Sonipat.

Location: **Star Complex, Opp. General Hospital, Delhi Road, Sonipat**	**Pre-Deepawali Day (12.11.2020)**			**Deepawali Day (14.11.2020)**			**After Deepawali Day (16.11.2020)**		
Time duration	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**
18:00 to 19:00 Hr	42.8	71	61	53.7	89.2	70	-	-	-
19:00 to 20:00 Hr	47.3	73.5	59	55.2	92.2	71.3	-	-	-
20:00 to 21:00 Hr	41	64.8	58.5	57.8	96.9	69.8	-	-	-
21:00 to 22:00 Hr	37.3	63.5	55.3	58.4	98.1	67.9	-	-	-
22:00 to 23:00 Hr	33.5	61	47.5	56.2	92.7	69.4	-	-	-
23:00 to 24:00 Hr	31.8	62.5	44.5	51.1	89.7	68.5	-	-	-

Location: **House No. 134, Sector-15, Sonipat**	**Pre-Deepawali Day (12.11.2020)**			**Deepawali Day (14.11.2020)**			**After Deepawali Day (16.11.2020)**		
Time duration	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**	**Lmin**	**Lmax**	**Leq dB(A)**
18:00 to 19:00 Hr	40.3	66.2	56.9	53.2	81.3	62.5	-	-	-
19:00 to 20:00 Hr	37.4	66.7	50.2	54.3	79.6	64.3	-	-	-
20:00 to 21:00 Hr	35.1	58.7	46.2	52.1	82.3	66.5	-	-	-
21:00 to 22:00 Hr	34.2	59.2	42.3	49.9	80.9	63.8	-	-	-
22:00 to 23:00 Hr	34.7	58.7	39.1	44.3	70.9	59.8	-	-	-
23:00 to 24:00 Hr	34.2	57.1	37.4	41.2	69.6	54.5	-	-	-

Results of Ambient Air Quality Monitoring (Sonipat)

Name of the Location	HSPCB OFFICE BUILDING STAR COMPLEX, OPPOSITE CIVIL HOSPITAL SONIPAT, HARYANA													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	6.65	7.09	43.44	0.03	0.24	ND	ND	0.17	ND	ND	0.11	ND	7.45	ND
11.11.2020	7.13	8.04	90.82	0.04	0.22	ND	ND	0.19	ND	ND	0.12	ND	6.48	ND
12.11.2020	7.54	8.75	78.17	0.05	0.29	ND	ND	0.14	ND	ND	0.14	ND	8.64	ND
13.11.2020	7.77	9.23	86.55	0.04	0.32	ND	ND	0.22	ND	ND	0.17	ND	11.40	ND
14.11.2020	7.80	9.24	101.03	0.03	0.41	ND	ND	0.37	ND	ND	0.18	ND	14.62	ND
15.11.2020	5.04	6.06	10.90	Rainy	0.35	ND	ND	0.21	ND	ND	0.14	ND	12.65	ND
16.11.2020	8.03	9.32	53.45	0.02	0.33	ND	ND	0.14	ND	ND	0.11	ND	11.69	ND
17.11.2020	7.47	8.44	31.88	0.04	0.18	ND	ND	0.10	ND	ND	0.10	ND	9.78	ND
18.11.2020	7.02	7.49	47.95	0.03	ND	ND	ND	0.11	ND	ND	ND	ND	7.62	ND
19.11.2020	7.28	7.89	74.48	0.04	ND	ND	ND	0.08	ND	ND	ND	ND	4.85	ND
20.11.2020	6.98	7.33	55.93	0.03	0.11	ND	ND	ND	ND	ND	ND	ND	8.65	ND
21.11.2020	7.36	7.89	64.43	0.04	0.14	ND	ND	0.10	ND	ND	ND	ND	5.24	ND
22.11.2020	7.13	7.41	50.32	0.12	ND	ND	ND	ND	ND	ND	0.13	ND	8.11	ND
23.11.2020	7.65	8.45	34.63	0.04	ND	ND	ND	0.08	ND	ND	ND	ND	7.24	ND
*All values (24 Hourly Avg.) are in µg/m³.														

Name of the Location	Ambient Air Quality Monitoring House No. 134, Sector 15, Sonepat													
Dates	Regulatory Parameters							Proposed New Parameters						
					Metals in PM10			Metals / Elements in PM2.5						
	SO2 (µg/m3)	NO2 (µg/m3)	PM10 (µg/m3)	PM2.5 (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Pb (µg/m3)	Ni (µg/m3)	As (µg/m3)	Al (µg/m3)	Ba (µg/m3)	Fe (µg/m3)	Sr (µg/m3)
10.11.2020	5.79	6.06	52.90	0.03	0.50	ND	ND	0.18	ND	ND	0.11	ND	5.20	ND
11.11.2020	5.97	6.54	47.73	0.04	0.47	ND	ND	0.15	ND	ND	ND	ND	4.90	ND
12.11.2020	6.35	7.25	73.60	0.05	0.49	ND	ND	0.17	ND	ND	0.15	ND	5.12	ND
13.11.2020	6.57	7.81	119.62	0.03	0.60	ND	ND	0.23	ND	ND	ND	ND	4.87	ND
14.11.2020	6.83	8.05	96.91	0.02	0.51	ND	ND	0.18	ND	ND	0.18	ND	6.80	ND
15.11.2020	4.14	5.35	9.83	0.04	0.57	ND	ND	0.21	ND	ND	0.26	ND	6.25	ND
16.11.2020	7.02	8.12	39.64	0.02	0.63	ND	ND	0.35	ND	ND	0.34	ND	7.18	ND
17.11.2020	7.21	8.84	40.85	0.04	0.71	ND	ND	0.40	ND	ND	0.46	ND	9.16	ND
18.11.2020	7.62	8.21	24.81	0.05	1.06	ND	ND	0.43	ND	ND	0.90	ND	11.20	ND
19.11.2020	7.88	8.60	29.64	0.08	0.86	ND	ND	0.37	ND	ND	0.67	ND	8.15	ND
20.11.2020	7.65	8.21	48.70	0.07	0.71	ND	ND	0.32	ND	ND	0.54	ND	7.25	ND
21.11.2020	7.58	8.53	61.74	0.03	0.62	ND	ND	0.30	ND	ND	0.60	ND	8.36	ND
22.11.2020	7.77	9.01	469.24	0.15	0.68	ND	ND	0.29	ND	ND	0.48	ND	6.27	ND
23.11.2020	8.48	10.44	64.57	0.03	0.53	ND	ND	0.24	ND	ND	0.36	ND	4.40	ND
*All values (24 Hourly Avg.) are in µg/m³.														

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

F11 (530)/RSPCB/Lab/2548-2551 Date 15/03/2021

Member Secretary,
Central Pollution Control Board,
'Parivesh Bhawan',
East Arjun Nagar, Delhi - 110 032

Subject: Compliance of Hon'ble NGT order in O A 249/2020.
Reference: CPCB letter no AQM/AP/2019-20, dated 30/12/2020.

With reference to above, it is submitted that Hon'ble NGT order in OA 249/2020 dated 01/12/2020 issued some direction. In the above referred direction status report is being submitted for further needful action:

In view of above discussion, status of Hon'ble Directions is follows:

i. *There will be total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country where the ambient air quality falls under the 'poor' and above category.*

Status: Work is related to State Govt.

ii. *Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.*

Status: Work is related to State Govt..

iii. *During Christmas and New Year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court18.*

Status: Work is related to State Govt..

iv. *With a view to ensure availability of air quality data, atleast one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from available funds under 'consent mechanism' / 'environmental compensation'. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10.*

Status: State Board have installed 10 CAAQMS at 08 cities namely- Alwar, Ajmer, Bhiwadi, Jaipur, Jodhpur, Kota, Pali and Udaipur. Further, State Board is in process of establishment of CAAQMS in rest of the 26 district headquarters of Rajasthan State, which may be established by December, 2021. Besides it State Board has also installed

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

39 Manual Ambient Air Quality Monitoring Stations at 08 cities namely: Alwar, Ajmer, Bharatpur, Chittorgarh, Kota, Jaipur, Jodhpur, Udaipur. The data of manual stations are uploaded on the website of State Board. State Board is in process of establishment of CAAQMS at all the district headquarter. MoU has been signed with M/s NTPC, Ltd. As per tentative plan CAAQMS may be installed by December, 2021. State Board is in process of set up of manual ambient air quality monitoring stations at Sikar, Pali and Bikaner as state Board has already established the laboratory.

State Board has invited tenders for procurement of RDS, Balance and Spectrophotometers besides other equipments. Order for RDS has been issued.

Regional officers have identified the locations for establishment of Manual ambient air quality monitoring stations at Pali, Sikar and Bikaner.

The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10

Status: Status board has requested District collectors vide letters stated 01/02/2021 and 10/03/2021 for the compliance. Data are being seen at the district collector's websites like Alwar, Udaipur, Kota and Jodhpur for rest of the cities it is under process. Besides it state board display the data on the websites of State Board besides these it is displayed on display board installed at the cities namely-Alwar, Ajmer, Bhiwadi, Jaipur, Jodhpur, Kota and Udaipur.

We further direct that the Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/201819 to coordinate with the District Magistrates for compliance of the above directions.

Status: Status board has requested District collectors vide letters stated 01/02/2021 and 10/03/2021 for the compliance. Data are being seen at the district collectors' websites like Udaipur, Kota, Alwar, and Jodhpur for rest of the cities it is under process. Besides it state board display the data on the websites of State Board besides these it is displayed on display board installed at the cities namely-Alwar, Ajmer, Bhiwadi, Jaipur, Jodhpur, Kota and Udaipur.

Submitted for further needful action.

Yours Sincerely,

(Dr. Gobind Sagar Bhardwaj)
Member Secretary

Copy to:

1. Joint Secretary, Office of Chief Secretary, Govt of Rajasthan for kind information.
2. Secretary, Department of Environment, Govt of Rajasthan for kind information.
3. *GIC- Legal, RSPCB, Jaipur*

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
परियोजना कार्यालय
04, धौलपुर हाउस, एम0जी0 रोड, आगरा–282001
दूरभाष : 0562–4005877, 2421568(फैक्स), 2421548
ई–मेल : cpcbagra@rediffmail.com, poagra.cpcb@nic.in

सं० परि०का०आ० / प्रशा० / एन.जी.टी. / 149–15 / 390 दिनांक 01.03.2021

सेवा में,

सदस्य सचिव
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
'परिवेश भवन' पूर्वी अर्जुन नगर,
शाहदरा, दिल्ली–110032

ध्यानाकर्षण – प्रभारी, ए.क्यू.एम. प्रभाग

विषय :– माननीय एन.जी.टी. के आदेश दिनांक 01.12.2020, OA No. 249/2020 regarding ban and restricted use of Fireackers के अनुपालन में परियोजना कार्यालय, आगरा के संबंध में।

संदर्भ :– आपका पत्रांक सं0 AQM/Firecrackers/2020-21/16267, दिनांक 22.02.2021

महोदय,

अवगत कराना है कि माननीय एन.जी.टी. के आदेश OA No. 249/2020 दिनांक 09.11.2020 के संबंध में परियोजना कार्यालय, आगरा की (दिनांक 21.11.2020 तक की) अनुपालन आख्या आपको दिनांक 22.12.2020 के ई–मेल द्वारा प्रेषित की जा चुकी है। (पुनः संलग्न–क)

मुख्यालय से प्राप्त माननीय एन.जी.टी. के OA No. 249/2020 में आदेश दिनांक 01.12.2020, के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा एवं फिरोजाबाद से प्राप्त अनुपालन आख्यायें / सूचनाऐं संलग्नानुसार (क्रमशः संलग्नक ख एवं ग) हैं।

कृपया आपके अवलोकन एवं सूचनार्थ / अग्रेतर कार्यवाही हेतु प्रेषित हैं।

संलग्नक–यथौपरि

भवदीय

(कमल कुमार) 01/3/21
प्रभारी अधिकारी

प्रतिलिपि :–सादर सूचनार्थ प्रेषित।
क्षेत्रीय निदेशक, के0प्र0नि0 बोर्ड, क्षेत्रीय निदेशालय, लखनऊ।

(प्रभारी अधिकारी)

e-mail:- rofirozabad@uppcb.in

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Regional Office, Uttar Pradesh Pollution Control Board
भवन सं0–3/5 बी, सेक्टर–3, सुहाग नगर, फिरोजाबाद।

संदर्भ संख्याः–3023/सा0–106/2021 दिनांकः–25/02/2021

सेवा में,

प्रभारी (केन्द्रीय प्रयोगशाला),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषय–मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या– 249/2020, दिनांक 01.12.2020 में पारित आदेशों के अनुपालन में पटाखों के प्रतिबन्ध एवं प्रतिबंधित उपयोग के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक H 58302/UPPCB/19/2020-21, दिनांक 02.02.2021 का सन्दर्भ ग्रहण करने का कष्ट करें। इस सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या– 249/2020, दिनांक 01.12.2020 में पारति आदेशों के अनुपालन में पटाखों के प्रतिबन्ध पर निम्नवत् कार्यवाही की गयी है :–

S.No.	Directions	Compliance
1.	There will be total ban on sale and use of all kinds of fire crakers during Covid-19 pandemic in the CNR and all cities/towns in the country where the ambient air quality falls under the 'poor' and above category.	In compliance of Hon'ble NGT order dt. 09.11.2020, the Chief Secretary Govt. of U.P. vide order dated 09.11.2020 has banned the sale and use of fire crackers in the cities having air quality index under poor, very poor and severe category and the cities/towns where air quality is moderate or below, the green crackers being sold and the timing for use and bursting of crackers be restricted to two hours during festival. **(Annexure-I)** Further Distrcit Administration, Firozabad vide his letter dated 11.11.2020 has directed the S.S.P., City Commissioner, City Magistrate, Traffice Police, Firozabad for complying above order. **(Annexure-II)**
2.	Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.	In compliance of Hon'ble NGT order dt. 09.11.2020, the Chief Secretary Govt. of U.P. vide order dated 09.11.2020 has banned the sale and use of fire crackers in the cities having air quality index under poor, very poor and severe category and the cities/towns where air quality is moderate or below, the green crackers being sold and the timing for use and bursting of crackers be restricted to two hours during festival. **(Annexure-I)** Further Distrcit Administration, Firozabad vide his letter dated 11.11.2020 directed the S.S.P., City Commissioner, City Magistrate, Traffice Police, Firozabad for complying above order. **(Annexure-II)**
3.	During Christmas and New Year, green crackers can be used from 11:55 pm to	In compliance of Hon'ble NGT order dt. 09.11.2020, the Chief Secretary Govt. of U.P.

	12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court	vide order dated 09.11.2020 has banned and use of fire crackers in the cities havi quality index under poor, very poor and sev category and the cities/towns where air quality moderate or below, the green crackers being sold and the timing for use and bursting of crackers be restricted to two hours during festival. **(Annexure-I)** Further Distrcit Administration, Firozabad vide his letter dated 11.11.2020 has directed the S.S.P., City Commissioner, City Magistrate, Traffice Police, Firozabad for complying above order. **(Annexure-II)**
4.	With a view to ensure availability of air quality data, atleast one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from 18 (2019) 13 SCC 523 para 48.14 29 available funds under 'consent mechanism' / 'environmental compensation'. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10.	In the city of District Firozabad three manual ambient air quality monitoring stations are functional which is operated by CDGI, Firozabad on behalf of U.P.P.C.B. These stations are situated in Residential, Industrial and mixed area. CAAQMS for NAC city of Firozabad is proposed for installation at suitalble site. Ambient Air Quality monitoring data of during Deepawali festical is attached as **(Annexure – III)**
5.	We further direct that the Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/201819 to coordinate with the District Magistrates. 20 for compliance of the above directions	AQMC headed by Principal Secretary, MoEF & CC Govt. of U.P. is monitoring the air quality of non-attainment cities regularly.
6.	The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.	District Magistrate, Firozabad vide letter dt. 07.01.2021 has complied. **(Annexure-IV)**
7.	The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above.	Not reported
8.	Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.	Not reported
9.	If no such claim is made for six months	N.A.

	after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.	
10.	The State PCBs/PCCs may compile data of compliance from all the Districts by 28.2.2021 and furnish the same to the CPCB by 15.3.2021. CPCB may file consolidated report in this regard in OA 681/2018 by 31.3.2021.	The report is being submitted for necessary action.

उपरोक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

भवदीय

संलग्नक–यथोपरि।

24/02/2021

(मनोज कुमार)
क्षेत्रीय अधिकारी(प्र0)

फैक्स/ई–मेल
संख्याः-रिट-१४१/छः–पु0–5–2020

प्रेषक,

अवनीश कुमार अवस्थी,
अपर मुख्य सचिव, गृह
उत्तर प्रदेश शासन।

सेवा मे

समस्त मण्डलायुक्त/जिलां मजिस्ट्रेट/पुलिस आयुक्त,
वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक,
उत्तर प्रदेश।

गृह (पुलिस) अनुभाग–5

लखनऊ, दिनांकः 31 अक्टूबर, 2020

विषयः–प्रदेश में आतिशबाजी की दुकानों का निरीक्षण कर, निरीक्षण आख्या उपलब्ध कराये जाने के संबंध में ।

महोदय,

कृपया शासन के पत्र संख्या–06/2018/रिट–292/छः–पु0–5–800(01)/2018, दिनांक 02.11.2018 एवं पत्र संख्या–रिट–934/छः–पु–5–2020, दिनांक 30.10.2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा विस्फोटक नियम, 2008 के नियम–15 का तथा त्योहारों के दौरान आतिशबाजी के कब्जे और विक्रय के लिए अस्थायी दुकानों के संबंध में नियम–84 में उल्लिखित प्राविधानों, लाइसेंस एल0ई0–5 में उल्लिखित शर्तें तथा मा0 सर्वोच्च न्यायालय द्वारा रिट याचिका (सिविल)संख्या–728/2015 अर्जुन गोपाल व अन्य बनाम यूनियन आफ इण्डिया एवं अन्य में पारित आदेश दिनांक 23.10.2018, 30.10.2018 एवं 31.10.2018 के अनुपालन में निर्गत उक्त शासनादेश दिनांक 02.11.2018 का कड़ाई से अनुपालन सुनिश्चित किये जाने के निर्देश दिये गये हैं।

2. इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया प्रदेश की सभी थोक एवं खुदरा आतिशबाजी की दुकानों के संबंध में दिनांक 02.11.2020 से दिनांक 05.11.2020 तक विशेष अभियान चलाकर सभी आतिशबाजी की दुकानों का उप जिलाधिकारी एवं क्षेत्राधिकारी से निरीक्षण कराकर, निरीक्षण आख्या एवं दुकानों का विवरण शासन को दिनांक 06.11.2020 तक उपलब्ध कराने का कष्ट करें।

भवदीय,

(अवनीश कुमार अवस्थी)
अपर मुख्य सचिव

शीर्ष प्राथमिकता/सम्बन्धित

कार्यालय जिलाधिकारी फिरोजाबाद।

संख्या 1008 /आयुध लिपिक/फिरोजाबाद दिनांक 01.11.2020

1–समस्त उपजिलाधिकारी, जनपद फिरोजाबाद।

2–समस्त क्षेत्राधिकारी, पुलिस जनपद फिरोजाबाद।

जनपद के समस्त आतिशवाजी की दूकानों का निरीक्षण कर आख्या दिनांक 09.11.2020 तक उपलब्ध करायें।

01/11/20
(आदित्य प्रकाश श्रीवास्तव)
अपर जिलाधिकारी(वि/रा)
फिरोजाबाद

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फैक्स/ई–मेल
सर्वोच्च प्राथमिकता

संख्याः– रिट–940/छः–पु–5–2020–800(01)/2016टीसी

प्रेषक,

राजेन्द्र कुमार तिवारी,
मुख्य सचिव,
उत्तर प्रदेश शासन।

सेवा में,

1– समस्त मण्डलायुक्त,
उत्तर प्रदेश।
2– पुलिस आयुक्त, लखनऊ/गौतमबुद्ध नगर।
3– समस्त पुलिस महानिरीक्षक/पुलिस उपमहानिरीक्षक परिक्षेत्र,
उत्तर प्रदेश।
4– समस्त जिला मजिस्ट्रेट,
उत्तर प्रदेश।
5– समस्त जनपदीय पुलिस उपमहानिरीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक,
उत्तर प्रदेश।

गृह (पुलिस) अनुभाग–5 लखनऊ, दिनांकः 09 नवम्बर, 2020

विषय–Original Application No. 249/2020 (I.A. No. 370/2020, I.A. No. 371/2020, I.A. No. 372/2020& I.A. No.373/2020) मा0 एन0जी0टी0 न्यायालय, नई दिल्ली द्वारा आतिशबाजी (फायर क्रेकर्स) के बिकी/प्रयोग के संबंध में पारित आदेश दिनांक 09.11.2020 (पैरा–48) के संबंध में निर्देश।

महोदय,

उपर्युक्त विषयक कृपया मा0 एन0जीटी0 न्यायालय, नई दिल्ली के आदेश दिनांक 09.10.2020 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें।

2– प्रश्नगत प्रकरण में मा0 एन0जीटी0 न्यायालय, नई दिल्ली द्वारा पारित आदेश दिनांक 09.11.2020 के पैरा–48 में निम्नवत् निर्देश दिये गये हैं–

48. Accordingly, we direct as follows:

i. There will be total ban against sale or use of all kinds of fire crackers in the NCR from midnight of November, 9 -10, 2020 to the midnight of November 30 - December 1, 2020, to be reviewed thereafter.

ii. Direction (i) will also apply to all cities/towns in the country where the average of ambient air quality during November (as per available data of last year) fall under 'poor' and above category.

iii. The cities/towns where air quality is 'moderate' or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to two hours during festivals, like Diwali, Chatt, New Year/ Christmas Eve etc., as may be specified by the concerned State. This direction is on pattern of direction of the Hon'ble Supreme Court in (2019) 13 SCC 523 which we are applying to areas moderately polluted or below air quality due to aggravated effect during Covid-19, as already noted. If nothing is

2. प्रदेश के जिन जनपदों में ए0क्यू0आई0 माडरेट (Moderate) या उससे बेहतर है, वहाँ पर केवल ग्रीन केकर्स बेंचे जायें तथा पूर्व में रिट याचिका (सिविल) संख्या–728/2015 अर्जुन गोपाल व अन्य बनाम यूनियन आफ इण्डिया एवं अन्य में मा0 सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक 23.10.2018, 30.10.2018 एवं 31.10.2018 के अनुपालन के संबंध में शासनादेश संख्या–06/2018/रिट–292/छः–पु–5–800(01)/2016, दिनांक 02.11.2018 तथा मा0 एन0जी0टी0 न्यायालय, नई दिल्ली द्वारा पारित आदेश दिनांक 09.11.2020 में दिये गये निर्देशों के अनुरूप ही बेचें/प्रयोग किये जायें। इन जनपदों में दीपावली को मनाने के लिए ग्रीन केकर व डिजिटल/लेजर आदि की नयी तकनीक के प्रयोग को आम जन में प्रोत्साहित किया जाये।

संलग्न–यथोक्त।

भवदीय,

09.11.2020

(राजेन्द्र कुमार तिवारी)
मुख्य सचिव

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. अपर मुख्य सचिव/प्रमुख सचिव, वन एवं पर्यावरण विभाग/चिकित्सा स्वास्थ्य एवं परिवार कल्याण विभाग/राजस्व, विभाग उत्तर प्रदेश।
2. पुलिस महानिदेशक, उत्तर प्रदेश।
3. पुलिस महानिदेशक, अग्निशमन सेवाएँ, उत्तर प्रदेश।
4. अपर पुलिस महानिदेशक,कानून एवं व्यवस्था उत्तर प्रदेश।
5. समस्त मुख्य अग्निशमन/अग्निशमन अधिकारी, उत्तर प्रदेश।
6. गार्ड फाइल।

आज्ञा से,

(अवनीश कुमार अवस्थी)
अपर मुख्य सचिव

कार्यालय जिलाधिकारी, फिरोजाबाद

पत्रांक 1773/स्ता०-177/2020, दिनांक 11-11-2020

सेवा में,

1. वरिष्ठ पुलिस अधीक्षक, फिरोजाबाद।
2. नगर आयुक्त, नगर निगम, फिरोजाबाद।
3. नगर मजिस्ट्रेट, फिरोजाबाद। समस्त उपजिलाधिकारी, फिरोजाबाद।
4. क्षेत्राधिकारी, यातायात पुलिस, फिरोजाबाद। समस्त क्षेत्राधिकारी, फिरोजाबाद।

विषय– माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या– 249/2020, दिनांक 09.11.2020 में पारित आदेशों के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या– 249/2020 दिनांक 09.11.2020 में पारित आदेश के क्रम में मुख्य सचिव, उ0प्र0 शासन के पत्रांक रिट–940/छः–पु–5–2020 –800(01)/2016टीसी दिनांक 09.11.2020 के माध्यम से आदेश के पैरा–48 के मुख्य अंश निम्नवत् है :–

iii. The cities/towns where air quality is 'moderate' or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to two hours during festivals, like Diwali, Chatt, New Year/Christmas Eve etc., as may be specified by the concerned State. This direction is on pattern of direction of the Hon'ble Supreme Court in (2019) 13 SCC 523 which we are applying to areas moderately polluted or below air quality due to aggravated effect during Covid-19, as already noted. If nothing is specified by the State, timing will be 8 to 10 pm on Diwali and Gurupurb, 6 am to 8 am on Chatt and 11.55 pm to 12.30 am during Christmas and New year eve (which have yet to come and do not fall in November but if ban continues) and not otherwise.

iv. At other places, ban/restrictions are optional for the authorities but if there are more stringent measures under orders of the authorities, the same will prevail.

वर्तमान में फिरोजाबाद नगर का AQI (Air Quality Index) moderate श्रेणी के अन्तर्गत है (परिवेशीय वायु गुणता के आंकड़ों की छायाप्रति संलग्न)। मा0 एन0जी0टी0 द्वारा पारित आदेशों में AQI की दृष्टि से moderate क्षेत्र हेतु केवल ग्रीन पटाखों व डिजिटल/लेजर आदि की नई तकनीक का प्रयोग को प्रोत्साहन एवं जलाने हेतु दीपावली के दिन ही 2 घण्टों के लिये अनुमन्य किया गया है। अतएव मा0 एन0जी0टी0 द्वारा पारित उपरोक्त आदेशों का अनुपालन सुनिश्चित करने का कष्ट करें।

संलग्नक–उपरोक्तानुसार।

(चन्द्र विजय सिंह)
जिलाधिकारी
फिरोजाबाद।

संख्या एवं तद दिनांकः–

प्रतिलिपि–

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, फिरोजाबाद को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, फिरोजाबाद को सूचनार्थ प्रेषित।

जिलाधिकारी
फिरोजाबाद।

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UTTAR PRADESH POLLUTION CONTROL BOARD
T.C-12 V , Vibhuti Khand, Gomati Nagar, Lucknow,Ph:-0522-2720828 Fax:0522-2720764

Summary of Ambient Air Quality Data Monitored by C.D.G.I. for State Pollution Control Board

Name of City: FIROZABAD
Name of State: UTTAR PRADESH

Samplin g	Station Type	Station Code	Month & Year	SO2				NO2				RSPM					SPM				
				n	A.M.	S.D.	Max	n	A.M.	S.D.	Max	n	A.M.	G.M.	S.D.	Max	n	A.M.	G.M.	S.D.	Max
CDGI	I	399	Oct-20	54	8	2	13	54	31	4	39	27	242	239	39	331	27	362	358	58	499
TILAK NAGA R	R	400	Oct-20	54	8	1	11	54	32	3	38	27	252	245	56	348	27	378	370	80	516
RAJA KA TAL	M	401	Oct-20	54	7	2	12	54	30	4	38	27	237	233	42	306	27	355	349	63	459

*Kindly fill in,R,if station falls in Residential Area, "I" if station falls in Industrial Area, "M"if station falls in Mixed Area

Note
n Number of observation
S.D. Standard Deviation
A.M. Arithematic Mean in µg/m3
Max. Maximum value in µg/m3
G.M. Geamatric Mean in µg/m3

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फैक्स/ई–मेल
महत्वपूर्ण/कोर्ट केस
संख्या : रिट–02/छः–पु–5–2021

प्रेषक,

अवनीश कुमार अवस्थी,
अपर मुख्य सचिव,
उत्तर प्रदेश शासन।

सेवा में,

पुलिस महानिदेशक,
उत्तर प्रदेश।

जिलाधिकारी
फिरोजाबाद

गृह (पुलिस) अनुभाग–5 लखनऊ, दिनांकः 05 जनवरी, 2021

विषय–Original Application no. 249/2020 (I.A. No. 370/2020, I.A. No. 371/2020, I.A. No. 372/2020 & No. 373/2020) माननीय एन0जी0टी0 नई दिल्ली द्वारा आतिशबाजी (फायर क्रेकर्स) के बिकी/प्रयोग के संबंध में पारित आदेश दिनांक 09.11.2020(पैरा–48). के कम में दिये गये निर्देश की अनुपालन आख्या उपलब्ध कराये जाने के संबंध में।

महोदय,

कृपया शासन के पत्र संख्या–रिट–940/छः–पु–5–20–800(01)/2016टीसी, दिनांक 09.11.2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से Original Application no. 249/2020 (I.A. No. 370/2020, I.A. No. 371/2020, I.A. No. 372/2020 & No. 373/2020) माननीय एन0जी0टी0 नई दिल्ली द्वारा आतिशबाजी (फायर क्रेकर्स) के बिकी/प्रयोग के संबंध में पारित आदेश दिनांक 09.11.2020(पैरा–48) के कम में विस्तृत दिशा–निर्देश निर्गत किये गये थे।

2. उल्लेखनीय है कि ओ0ए0 संख्या–681/2018 में माननीय राष्ट्रीय हरित अधिकरण(एन0जी0टी0), नई दिल्ली द्वारा पैरा–30(VI) के अन्तर्गत निम्नानुसार निर्देश निर्गत किये गये हैं–

vi. " All the concerned States/UTs may execute action plans, including control of stubble burning, where ever necessary and bursting polluting and noise generating fire crackers and give information about the status of compliance of action plans as on 31.12.2020 to CPCB before 15.1.2021. They may also give information in a tabulated form about the extent of improvement achieved, if any, in terms of reduction in pollution load. Steps in terms of action plans completed, actions ongoing and actions incomplete; "

3. अवगत कराना है कि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा प्रदेश के विभिन्न मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 09.11.2020 के अनुपालन में फायर केकर्स की बिकी/प्रयोग के उल्लंघन के संबंध में प्रदेश के अन्तर्गत की गयी कार्यवाही की आख्या दिनांक 06.01.2020 तक अपनी ई–मेल ms@uppcb.in पर उपलब्ध कराये जाने का अनुरोध किया गया है।

4. इस संबंध में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के पत्र संख्या–H56866/CLab/2948/Action Plan/2021, दिनांक 04.01.2021 की छायाप्रति संलग्न कर प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 09.11.2020 के अनुपालन में फायर केकर्स की बिकी/प्रयोग के उल्लंघन के संबंध में प्रदेश के अन्तर्गत की गयी कार्यवाही की आख्या दिनांक 06.01.2020 तक प्रत्येक दशा में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की ई–मेल आई0डी0 ms@uppcb.in पर उपलब्ध कराते हुए उसकी प्रति गृह (पुलिस) अनुभाग–5 की ई–मेल आई0डी0 sohomepolice5@gmail.com पर उपलब्ध कराना सुनिश्चित करें।

संलग्नक–यथोक्त।

भवदीय,

(अवनीश कुमार अवस्थी)
अपर मुख्य सचिव।

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फैक्स/ई–मेल
आज ही
महत्वपूर्ण/कोर्ट केस/अनुस्मारक
संख्या : रिट–02(1)/छः–पु–5–2021

प्रेषक,

अटल कुमार राय,
विशेष सचिव,
उत्तर प्रदेश शासन।

सेवा में,

पुलिस महानिदेशक,
उत्तर प्रदेश।

1999
Admtted

गृह (पुलिस) अनुभाग–5 लखनऊ, दिनांक: 07 जनवरी, 2021

विषय–Original Application no. 249/2020 (I.A. No. 370/2020, I.A. No. 371/2020, I.A. No. 372/2020 & No. 373/2020) माननीय एन0जी0टी0 नई दिल्ली द्वारा आतिशबाजी (फायर क्रेकर्स) के बिक्री/प्रयोग के संबंध में पारित आदेश दिनांक 09.11.2020(पैरा–48) के कम में दिये गये निर्देश की अनुपालन आख्या उपलब्ध कराये जाने के संबंध में।

जिलाधिकारी
फिरोजाबाद

महोदय,

कृपया उपर्युक्त विषयक शासन के पत्र संख्या–रिट–02/छः–पु–5–2021, दिनांक 05.01.2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 09.11.2020 के अनुपालन में फायर केकर्स की बिक्री/प्रयोग के उल्लंघन के संबंध में प्रदेश के अन्तर्गत की गयी कार्यवाही की आख्या दिनांक 06.01.2020 तक प्रत्येक दशा में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की ई–मेल आई0डी0 ms@uppcb.in पर उपलब्ध कराते हुए उसकी प्रति गृह (पुलिस) अनुभाग–5 की ई–मेल आई0डी0 sohomepolice5@gmail.com पर उपलब्ध कराये जाने के निर्देश दिये गये थे किन्तु उक्त के संबंध में वांछित आख्या शासन में अद्यतन अप्राप्त है।

2. इस संबंध में मुझे पुनः यह कहने का निदेश हुआ है कि कृपया शासन के उक्त पत्र दिनांक 05.01.2021 के द्वारा वांछित आख्या आज ही उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की ई–मेल आई0डी0 ms@uppcb.in पर उपलब्ध कराते हुए उसकी प्रति गृह (पुलिस) अनुभाग–5 की ई–मेल आई0डी0 sohomepolice5@gmail.com पर उपलब्ध कराना सुनिश्चित करें।

भवदीय,

(अटल कुमार राय)
विशेष सचिव,

संख्या व दिनांक तदैव।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1 प्रमुख सचिव पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन, लखनऊ।
2 श्री आशीष तिवारी, सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्र संख्या– H56866/CLab/2948/Action Plan/2021, दिनांक 04.01.2021 के कम में।
3 अपर पुलिस महानिदेशक, कानून एवं व्यवस्था, उत्तर प्रदेश।
4 पुलिस आयुक्त,लखनऊ एवं गौतमबुद्धनगर।
5 समस्त जिला मजिस्ट्रेट, उत्तर प्रदेश।
6 समस्त जनपदीय पुलिस महानिरीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक,उत्तर प्रदेश।

आज्ञा से,

(महेन्द्र प्रसाद भारती)
संयुक्त सचिव।

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rofirozabad@uppcb.com

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Regional Office, Uttar Pradesh Pollution Control Board
भवन सं0–3/5 बी, सेक्टर–3, सुहाग नगर, फिरोजाबाद।

संदर्भ संख्या:–1817/प्र0–61/2020 दिनांक:–24/11/2020

सेवा में,

मुख्य पर्यावरण अधिकारी (केन्द्रीय प्रयोगशाला),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय– दीपावली पर्व 2020 पर परिवेशीय ध्वनि एवं वायु स्तर प्रबोधन के संचालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपके पत्र संख्या H54541/UPPCB/CL/335/AA/2020 दिनांक 02.01.2020 एवं पत्र संख्या H84885/दीपावली/के प्रयो/19/20-21 दिनांक 11.11.2020 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में आपके निर्देशानुसार दीपावली पर्व पर की गयी परिवेशीय ध्वनि अनुश्रवण एवं परिवेशीय वायु गुणवत्ता अनुश्रवण के आंकड़े वांछित प्रोफार्मा में संकलित कर मूल रूप में अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय

(मनोज कुमार) 24.11.2020
क्षेत्रीय अधिकारी(प्र0)

संलग्नक–उपरोक्तानुसार।

प्रतिलिपि– मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी(प्र0) 24.11.2020

NAME OF STATION -CDGI,STATION ROAD & STATION CODE-399

Average Value(NOV- 2020)				
Week	Date	PM_{10}	SO_2	NO_2
During Diwali				
	13	288	10	36
	14	349	12	40
	15	106	6	25

NAME OF STATION -TILAK NAGAR, & STATION CODE-400

Average Value(NOV- 2020)				
During Diwali	Date	PM_{10}	SO_2	NO_2
	13	291	10	34
	14	366	12	39
	15	104	6	23

NAME OF STATION -RAJA KA TAL, & STATION CODE-401

Average Value(NOV- 2020)				
During Diwali	Date	PM_{10}	SO_2	NO_2
	13	298	9	38
	14	359	11	40
	15	102	6	24

R.M. SHARMA
Tech. Manager
C.D.G.I., Firozabad

U.P. POLLUTION CONTROL BOARD, FIROZABAD

Ambient Noise Level during Deepawali festival, 2020

City :- Firozabad

Latitude: 27.15192° | Longitude: 78.39497°

Location: Commercial Area Sadar Bazar	Pre- Deepawali Day (09.11.2020)			Deepawali Day (14.11.2020)		
Time duration:	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	56.2	70.3	63.25	66.4	74.2	70.3
19:00 to 20:00 Hr	60	72.8	66.4	70.2	82.1	76.15
20:00 to 21:00 Hr	59.6	74.2	66.9	71.6	84.4	78
21:00 to 22:00 Hr	61	71.5	66.25	66.2	79.1	72.65
22:00 to 23:00 Hr	54.2	68.2	61.2	57.1	70.4	63.75
23:00 to 24:00 Hr	50.9	63.1	57	52	67.1	59.55

Latitude: 27°9'26" | Longitude: 78°22'50"

Location: Residential Area Suhag Nagar	Pre- Deepawali Day (09.11.2020)			Deepawali Day (14.11.2020)		
Time duration:	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	52.8	69.6	60.7	59.4	66.6	63
19:00 to 20:00 Hr	62.2	72.2	67.2	66.2	75.8	71
20:00 to 21:00 Hr	60.4	70.3	65.35	69.1	80.8	74.95
21:00 to 22:00 Hr	54.2	68.2	61.2	65.2	79.1	72.15
22:00 to 23:00 Hr	53.2	56.8	60	57	70.2	63.6
23:00 to 24:00 Hr	50.8	59.2	55.25	52.1	63.4	57.75

Latitude: 27.1685229 | Longitude: 78.3764834

Location: Industrial Area Nagla Bhau	Pre- Deepawali Day (09.11.2020)			Deepawali Day (14.11.2020)		
Time duration:	Lmin	Lmax	Leq dB(A)	Lmin	Lmax	Leq dB(A)
18:00 to 19:00 Hr	59.9	70	64.25	54.1	67.2	60.65
19:00 to 20:00 Hr	61.3	78.2	69.75	55.3	69.1	62.2
20:00 to 21:00 Hr	58.3	76.3	67.3	57.6	72.4	65
21:00 to 22:00 Hr	62.4	70.3	66.35	59.9	70	64.95
22:00 to 23:00 Hr	60.2	71.1	65.65	56.2	68.4	62.3
23:00 to 24:00 Hr	59.4	68.6	64	53.2	60.8	57

Ambient noise level Standards:

	Day dB(A)	Night dB(A)
Industrial	75	70
Commercial	65	55
Residential	55	45

Interpretation of Noise Data/Results:

1. Before Deepawali average Noise level and on the day of Deepawali are not found as per norms for residential area.
2. Before Deepawali average Noise level are found in the time duration 18:00 Hrs to 19:00 Hrs, 22:00 Hrs to 23:00 Hrs, 23:00 Hrs to 24:00 Hrs and on the day of Deepawali in time duration 22:00 Hrs to 23:00 Hrs, 23:00 Hrs to 24:00 Hrs as per norms for commercial area except other time durations.
3. Before Deepawali average Noise level and on the day of Deepawali are found as per norms for industrial area.

(J.E.A.) (J.R.F.) (S.A.) (A.S.O.) (R.O.)

U.P. POLLUTION CONTROL BOARD, FIROZABAD

AMBIENT AIR QUALITY OF FIROZABAD

DATA SHEET FOR PM_{10} & $PM2_{2.5}$

Station: Office Building, Suhag Nagar, Firozabad

Date: 15-11-2020

Parameter	PM_{10}			$PM_{2.5}$
Shift	Ist Shift	IInd Shift	IIIrd Shift	24 hour
Monitoring Period	06:00 AM-02:00PM	02:00 PM-10:00PM	10:00 PM-06:00AM	06:00 AM-05:00AM
Filter Paper No.	1	2	3	
Flow Rate (m^3/minute) Initial	1.25	1.22	1.2	-
Flow Rate (m^3/minute) Final	1	0.58	0.98	
Average Flow Rate (m^3/minute)	1.125	1.1	1.09	-
Total Operation Time (Minute)	400	360	420	-
Initial Weight of Filter Paper (gms.)	2.7843	2.803	2.804	-
Final Weight of Filter Paper (gms.)	2.8959	2.8815	2.8464	-
Dust Contents (gms.)	0.1116	0.0785	0.0424	-
Total Volume of Air Sampled (m^3)	450	396	457.8	-
Concentration ($\mu g/m^3$)	248	198.23	92.61	-
24 Hourly Average ($\mu g/m^3$):	179.62			
Remarks:				
Name & Signature of Official on duty:				

(J.L.A.) (J.R.F.) (S.A.) (A.S.O.) (R.O.) 24.11.2020

U.P. POLLUTION CONTROL BOARD, FIROZABAD
AMBIENT AIR QUALITY OF FIROZABAD
DATA SHEET FOR PM_{10} & $PM2_{2.5}$

Station: Office Building, Suhag Nagar, Firozabad

Date: 14-11-2020

Parameter	PM_{10}			$PM_{2.5}$
Shift	Ist Shift	IInd Shift	IIIrd Shift	24 hour
Monitoring Period	06:00 AM-02:00PM	02:00 PM-10:00PM	10:00 PM-06:00AM	06:00 AM-06:00AM
Filter Paper No.	1	2	3	
Flow Rate (m^3/minute) Initial	1.23	1.25	1.2	-
Flow Rate (m^3/minute) Final	0.98	0.96	0.98	
Average Flow Rate (m^3/minute)	1.105	1.105	1.09	-
Total Operation Time (Minute)	400	400	450	-
Initial Weight of Filter Paper (gms.)	2.7467	2.7738	2.7789	-
Final Weight of Filter Paper (gms.)	2.8846	2.9610	2.9594	-
Dust Contents (gms.)	0.1379	0.1872	0.1805	-
Total Volume of Air Sampled (m^3)	442	442	490.5	-
Concentration ($\mu g/m^3$)	311.99	423.52	367.9	-
24 Hourly Average ($\mu g/m^3$): Remarks:	367.8			
Name & Signature of Official on duty:				

(J.L.A.) (J.R.F.) (S.A.) (A.S.O.) (R.O.) 14/11/2020

U.P. POLLUTION CONTROL BOARD, FIROZABAD

AMBIENT AIR QUALITY OF FIROZABAD

DATA SHEET FOR PM_{10} & $PM_{2.5}$

Station: Office Building, Suhag Nagar, Firozabad

Date: 12-11-2020

Parameter	PM_{10}			$PM_{2.5}$
Shift	Ist Shift	IInd Shift	IIIrd Shift	24 hour
Monitoring Period	06:00 AM-02:00PM	02:00 PM-10:00PM	10:00 PM-06:00AM	06:00 AM-06:00AM
Filter Paper No.	1	2	3	
Flow Rate (m^3/minute) Initial	1.2	1.25	1.23	-
Flow Rate (m^3/minute) Final	0.98	1.10	1.0	
Average Flow Rate (m^3/minute)	1.09	1.175	1.115	-
Total Operation Time (Minute)	400	360	421	-
Initial Weight of Filter Paper (gms.)	2.7371	2.7484	2.7752	-
Final Weight of Filter Paper (gms.)	2.8174	2.8442	2.854	-
Dust Contents (gms.)	0.0803	0.0958	0.0788	-
Total Volume of Air Sampled (m^3)	436	423	468.3	-
Concentration ($\mu g/m^3$)	184.17	226.47	168.26	-
24 Hourly Average ($\mu g/m^3$):	192.97			
Remarks:				
Name & Signature of Official on duty:				

(J.L.A.) (J.R.F.) (S.A.) (A.S.O.) (R.O.) 24.11.2020

(4)

जिला मजिस्ट्रेट,
फिरोजाबाद।

सेवा में,

सचिव,
प्रदूषण नियत्रंण बोर्ड,
पिकअप भवन गोमती नगर,
लखनऊ।

संख्या 1184 /आयुध लिपिक/आतिशबाजी लाइसेंस/सूचना/फिरोजाबाद/दिनांक 07 जनवरी, 2021

विषय–Original Application no. 249/2020(I.A. NO. 372/2020 & No. 373/2020) माननीय एन0जी0टी0 नई दिल्ली द्वारा आतिशबाजी (फायर केकर्स) के बिकी/प्रयोग के सम्बन्ध में पारित आदेश दिनांक 09.11.2020 (पैरा–48) के कम में दिये गये निर्देश की अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक शासन के पत्र संख्या–रिट–02/छः–पु–5–2021 गृह (पुलिस) अनुभाग–5 लखनऊ दिनांक 05.01.2021 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत माननीय एन0जी0टी0 नई दिल्ली द्वारा आतिशबाजी (फायर केकर्स) के बिकी/प्रयोग के सम्बन्ध में पारित आदेश दिनांक 09.11.2020 (पैरा–48) के कम में आख्या उपलब्ध कराये जाने की अपेक्षा की गयी है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि कार्यालय के पत्र संख्या–1012/आयुध लिपिक/आतिशबाजी/निरीक्षण/फिरोजाबाद/दिनांक 04.11.2020 को नगर मजिस्ट्रेट समस्त उप जिला मजिस्ट्रेट/समस्त क्षेत्राधिकारी पुलिस को सम्बोधित करते हुए उक्त के अनुपालन में टीम गठित करते हुए आख्या प्राप्त की गयी थी। निरीक्षण आख्या में जनपद फिरोजाबाद की किसी भी आतिशबाजी दुकान पर कोई अनियमितता नहीं पायी गयी थी। उक्त निरीक्षण आख्या शासन को निर्धारित प्रारूप पर अधोहस्ताक्षरी एंव वरिष्ठ पुलिस अधीक्षक फिरोजाबाद के संयुक्त हस्ताक्षर से पत्र संख्या–1024/दिनांक 06.11.2020 के द्वारा प्रेषित की गयी थी। पुनः जनपद फिरोजाबाद में फायर केकर्स को उक्त आदेशों का अनुपालन कराये जाने हेतु टीम का गठन किया गया है, जिसमें समस्त उप जिलाधिकारी/समस्त क्षेत्राधिकारी पुलिस जनपद फिरोजाबाद एंव मुख्य अग्निशमन अधिकारी फिरोजाबाद सम्मिलित है, जो निरन्तर कार्यशील है, कोई अनियमितता नहीं पायी गयी है।

पत्र संख्या–रिट–940/छ–पु–5–2020–800(01)/2016टीसी गृह (पुलिस) अनुभाग–5 लखनऊ दिनांक 09.11.2020 के सम्बन्ध में अवगत कराना है कि उक्त पत्र के आदेश के पैरा–48 (III) के अनुपालन में जनपद के सभी सम्बन्धित विभागों को निर्देशित किया गया था। क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड फिरोजाबाद द्वारा अवगत कराया गया कि Firozabad is in moderate category के अन्तर्गत आता है, जिसमें उक्त पैरा में दिये आदेश का अक्षरशः अनुपालन कराये जाने के कड़े निर्देश दिये थे, जिसका पूर्णतः अनुपालन कराया गया है।

आख्या सेवा में सादर प्रेषित है।

भवदीय,

(चन्द्र विजय सिंह),
जिला मजिस्ट्रेट,
फिरोजाबाद।

संख्या व दिनांक–यथोपरि।
प्रतिलिपि–अपर मुख्य सचिव, गृह (पुलिस) अनुभाग–5, उत्तर प्रदेश शासन, लखनऊ को सूचनार्थ प्रेषित।

जिला मजिस्ट्रेट,
फिरोजाबाद।

शीर्ष प्राथमिकता/अति आवश्यक/महत्वपूर्ण

कार्यालय जिला मजिस्ट्रेट, फिरोजाबाद।

संख्या 1280/आयुध लिपिक/आतिशबाजी/निरीक्षण/फिरोजाबाद/दिनांक 24 फरवरी, 2021

01– नगर मजिस्ट्रेट/सहायक उप जिला मजिस्ट्रेट,
फिरोजाबाद।

02– सहायक क्षेत्राधिकारी पुलिस,
फिरोजाबाद।

03– क्षेत्रीय प्रदूषण नियंत्रण बोर्ड,
फिरोजाबाद।

04– मुख्य अग्निशमन अधिकारी,
फिरोजाबाद।

विषय–Original Application no. 249/2020(I.A. NO. 370/2020, 372/2020 & No. 373/2020) माननीय एन0जी0टी0 नई दिल्ली द्वारा आतिशबाजी (फायर क्रेकर्स) के बिक्री/प्रयोग के सम्बन्ध में पारित आदेश दिनांक 09.11.2020 (पैरा–48) के क्रम में दिये गये निर्देशों का अनुपालन कराये जाने के सम्बन्ध में।

कृपया उपर्युक्त विषयक इस कार्यालय के पत्र संख्या–1012/आयुध लिपिक/आतिशबाजी/निरीक्षण/फिरोजाबाद/दिनांक 04.11.2020 एंव कार्यालय के पत्र संख्या 1168/आयुध लिपिक/आतिशबाजी/निरीक्षण/फिरोजाबाद दिनांक 31.12.2020 का सन्दर्भ ग्रहण करें, जिसमें जनपद में पूर्व गठित टीम को मा0 न्यायालय द्वारा दिये गये आदेशों का अनुपालन कराये जाने के निर्देश दिये गये थे।

अतः उपरोक्त के सम्बन्ध मे पत्र संख्या–रिट–940/छ–पु–5–2020–800(01)/2016टीरी गृह (पुलिस) अनुभाग–5 लखनऊ दिनांक 09.11.2020 के पैरा–48 (III) का अनुपालन कराये जाने हेतु पूर्व में गठित टीम को पुनः निर्देशित किया जाता है कि जनपद फिरोजाबाद मे कार्यरत सभी आतिशबाजी दुकानों का संयुक्त निरीक्षण में क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड को सम्मिलित करते हुए संयुक्त निरीक्षण आख्या प्रेषित करना सुनिश्चित करें।

निरीक्षण हेतु गठित टीम इस प्रकार है:–

क्र0स0	तहसील	निरीक्षण हेतु संयुक्त टीम			
1	फिरोजाबाद नगर	नगर मजिस्ट्रेट, फिरोजाबाद	क्षेत्राधिकारी सिटी	सी0एफ0ओ0, फिरो0	क्षेत्रीय अधिकारी प्रदूषण नियत्रण बोर्ड फिरो0
2	फिरोजाबाद सदर	उप जिला मजिस्ट्रेट, सदर	क्षेत्राधिकारी सदर	सी0एफ0ओ0, फिरो0	क्षेत्रीय अधिकारी प्रदूषण नियत्रण बोर्ड फिरो0
3	टूण्डला	उप जिला मजिस्ट्रेट, टूण्डला	क्षेत्राधिकारी टूण्डला	एफ0एस0ओ0, टूण्डला	क्षेत्रीय अधिकारी प्रदूषण नियत्रंण बोर्ड फिरो0
4	शिकोहाबाद	उप जिला मजिस्ट्रेट, शिकोहाबाद	क्षेत्राधिकारी शिको0	एफ0एस0ओ0, शिकोहाबाद	क्षेत्रीय अधिकारी प्रदूषण नियत्रण बोर्ड फिरो0
5	सिरसागंज	उप जिला मजिस्ट्रेट, सिरसागंज	क्षेत्राधिकारी सिर0	एफ0एस0ओ0, सिरसागंज	क्षेत्रीय अधिकारी प्रदूषण नियत्रंण बोर्ड फिरो0
6	जसराना	उप जिला मजिस्ट्रेट, जसराना	क्षेत्राधिकारी जसराना	एफ0एस0ओ0, जसराना	क्षेत्रीय अधिकारी प्रदूषण नियत्रंण बोर्ड फिरो0

संलग्नक– उपरोक्तानुसार।

(चन्द्र विजय सिंह),
जिला मजिस्ट्रेट
फिरोजाबाद।

संख्या व दिनांक–यथोपरि।

प्रतिलिपि–वरिष्ठ पुलिस अधीक्षक, फिरोजाबाद इस अनुरोध कि साथ प्रेषित कि अपने अधीनस्थों को अपने स्तर से उपरोक्त के सम्बन्ध में निर्देशित करने का कष्ट करें।

जिला मजिस्ट्रेट
फिरोजाबाद।

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Government of Jammu and Kashmir
J&K Pollution Control Board
Jammu

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Ph./Fax. 0191-2476925

Summer Office: May-October
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Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
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Email: membersecretaryjkspcb@gmail.com

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar,
Delhi.

No:- JK PCB/NGT/102/2020/1948-52. Date:- 15-03-2021.

Sub:- Compliance w.r.t. Hon'ble NGT order in OA NO. 249/2020 dt. 01-12-2020 regarding ban and restricted use of firecrackers – regd.

Ref:- i) No. **JKPCB/NGT/102/2020/1725-27** dt. **25-11-2020**
ii) CPCB communication no. **AQM/Fire Crackers/2020-21** dt. **22-02-2021.**

Sir,

This has reference to the directions of Hon'ble NGT on the subject quoted above and in this regard, kindly find enclosed herewith the compliance status report w.r.t. the directions of Hon'ble NGT dt. **01-12-2020** in OA no. **249/2020** in the case titled as **Tribunal on its own motion** V/s Ministry of Environment, Forest and Climate Change and others.

Hence submitted for the favour of information and necessary action, please.

Yours faithfully,

Encl:- i) **Compliance status report.**
ii) **Annexures A-D**

15/3/21

(B.M. Sharma) IFS
Member Secretary
JK PCB, Jammu

15/3

Copy to the:-

i) Commissioner / Secretary to Govt. Department of Forest, Ecology and Environment, Civil Secretariat, Jammu for information.
ii) Sh. P.K Gupta, AD & DH, AQM, CPCB, Delhi, for information and necessary action.
iii) Pvt. Secretary to the Chief Secretary for information of the worthy Chief Secretary, J&K.
iv) P.A to Chairman for information of the Chairman, JKPCB, Jammu.

Compliance status report on directions of Hon'ble NGT order dt. 01-12-2020 in OA 249/2020 in the case titled as Tribunal on its own motion V/s Ministry of Environment, Forest and Climate Change and Others.

S. No.	Directions	Compliance
i)	There will be total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country **where the ambient air quality falls under the 'poor' and above category**.	Keeping in view the status of ambient air quality for the month of November 2020 for the past three years when the air quality remained moderately polluted in both the non-attainment cities *viz.* Jammu and Srinagar, the Government of Jammu and Kashmir vide Govt. order no. **89-JK (DMRRR) of 2020** dt. **10-11-2020** has allowed the sale and use of only "**Green Crackers**" in both of the NAC of J&K, with restriction of timing for bursting of such green crackers. The copy of Govt. order issued in this regard is annexed as **Annexure 'A'**. In this regard, the compliance report dt. **25-11-2020** has also been submitted to the CPCB, Delhi, in compliance to the Hon'ble NGT directions dt. **09-11-2020**.
ii)	Direction to restrict use of fire crackers in cities / towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.	
iii)	During **Christmas** and **New Year**, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court.	
iv)	With a view to ensure availability of air quality data, atleast one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast	**a)** The manual ambient air quality monitoring stations have been installed in all the districts of J&K, with the brief abstract given as below:-

	a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from available funds under 'consent mechanism' / 'environmental compensation'. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, $PM_{2.5}$ and PM_{10}.	<table><tr><th colspan="2">Jammu region</th><th colspan="2">Kashmir region</th></tr><tr><th>Existing</th><th>Newly sanctioned (13 NAMP +1 SAMP)</th><th>Existing</th><th>Newly sanctioned (11 NAMP +1 SAMP)</th></tr><tr><td>NAMP-03 SAMP-02</td><td>Distt. / No. /Scheme i) Jammu – 03 / NAMP ii) Udhampur– 01/ NAMP iii) Ramban -01/ NAMP iv) Doda – 01/ NAMP v) Samba – 01/ NAMP vi) Reasi – 01/ NAMP vii) Kathua – 02/ NAMP viii) Rajouri -02 / NAMP ix) Poonch – 01 / NAMP x) Kishtwar-01/ SAMP</td><td>NAMP -04 SAMP -04</td><td>Distt. / No. /Scheme i) Srinagar-02 / NAMP ii) Pulwama-01 / NAMP iii) Shopian – 01/ NAMP iv) Budgam – 01/ NAMP v) Anantnag – 01/ NAMP vi) Kulgam – 01/ NAMP vii) Baramulla – 02 / NAMP viii) Ganderbal -01 / NAMP ix) Bandipora – 01 / NAMP x) Kupwara-01/ SAMP</td></tr></table> Besides that, first **CAAQMS** has also been procured and installed for Srinagar city which is under trial operations as on date, duly connected with CPCB portal. **b)** The ambient air quality data from the existing old stations is already in public domain duly uploaded in the J&K PCB website. Whereas, the data from newly sanctioned and installed stations for all the other district of J&K shall be available and processed by **March 2021** and accordingly the data shall be shared with the district administration of all the districts for uploading the same on district website on regular basis besides its availability on JK PCB website.
v)	We further direct that the Air Quality Monitoring Committees (**AQMC**) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/2018 to coordinate with the District Magistrates for compliance of the above directions.	To coordinate with District Magistrates for compliance of directions of Hon'ble NGT, the Air Quality Monitoring Committee (**AQMC**) meeting under the chairmanship of Director, Department of Ecology, Environment and Remote Sensing was held on **16-12-2020** and the record note of the meeting is Annexed as **Annexure 'B'**.
vi)	The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated **23.10.2018**.	**a)** All the District Magistrates were advised by the JK Pollution Control Board on directions of **AQMC** for coordination, vide letters dt. **21-12-2020**, one such communication enclosed as **Annexure 'C'**. The District Magistrates have strictly

		enforced the directions of Hon'ble NGT, issued orders for implementation, which were published in print media, uploaded in district websites, and notice boards of all the concerned authorities including Senior Superintendent of Police, Station House Officers etc. of respective district. Some of these orders issued are annexed as **Annexure 'D' (13 leaves)**. **b)** Further, **75 Boxes (700 Kg. app.)** of **non-green fire crackers** have also been seized by joint team of JKPCB and Forest officials at **Anti Polythene Check Post**, Lakhanpur Kathua from Truck no. **PB-02-9967** on **30-10-2020**.
vii)	The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above.	No such violations have been observed / reported.
viii)	Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.	No such application for compensation received, reportedly.
ix)	If no such claim is made for six months after collection of the compensation, the amount credited to the '**District Environment Compensation Fund**' can be spent for restoration of the Environment in the District.	Nil

Encl:- Annexure A - D.

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Annexure- 'A'

GOVERNMENT OF JAMMU AND KASHMIR
Department of Disaster Management, Relief, Rehabilitation & Reconstruction
State Executive Committee
Civil Secretariat, J&K, Jammu.
******

Subject: **Implementation of directions of Hon'ble NGT vide order dated 09.11.2020 in OA No.249/2020-regarding restrictions on sale and use of fire crackers during festive season.**

Government Order No. 89-JK (DMRRR) of 2020.
Dated: 10.11.2020

1) Whereas, amidst the COVID-19 pandemic through which the UT of Jammu and Kashmir is passing and considering the approaching winter season during which the elderly, children, persons with co-morbidities and others, are prone to respiratory problems; and

2) Whereas, during the approaching festive season of Diwali, Gurupurab, Kartik Purnima, Christmas and New year, people usually burst crackers which can further affect respiratory health of vulnerable groups, besides, aggravating health condition of COVID-19 patients / persons staying in home isolation; and

3) Whereas, the Hon'ble National Green Tribunal (NGT) in its order dated 09.11.2020, on the Original / Main application No. 249 / 2020, passed the following directions to the States / U.Ts in connection with the sale and use of crackers during the festive season -

   a) *There will be total ban on sale or use of all kinds of fire crackers in the NCR from midnight of November, 9-10, 2020 to the midnight of November 30-December, 1, 2020, to be reviewed thereafter.*

   b) *Direction (a) will also apply to all cities/towns in the country where the average of ambient air quality during November (as per available data of last year) fall under 'poor' and above category.*

c) *The cities/towns where air quality is 'moderate' or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to two hours during festivals, like Diwali, Chatt, New Year/Christmas Eve etc., as may be specified by the concerned State. This direction is on pattern of direction of the Hon'ble Supreme Court in (2019) 13 SCC 523 which we are applying to areas moderately polluted or below air quality due to aggravated effect during Covid-19, as already noted. If nothing is specified by the State, timing will be 8 to 10 pm on Diwali and Gurupurb, 6 am to 8 am on Chatt and 11:55 pm to 12:30 am during Christmas and New Year Eve (which have yet to come and do not fall in November but if ban continues) and not otherwise.*

4) Whereas, as per the J&K Pollution Control Board's data for the month of November, 2019, the Cities of Jammu and Srinagar fall under the Moderate category of Air Quality Index (AQI) and thus, as per NGT's Order, fall in the restrictions mentioned in category (c) above.

5) Now therefore in exercise of powers conferred under Section 24 of the Disaster Management Act, 2005, the State Executive Committee hereby issues the following directions for regulating the activities related to sale and use of fire crackers in the capital cities of Jammu and Srinagar: -

i. *Only "Green crackers" shall be permitted for sale and use in the Cities of Jammu and Srinagar.*

ii. *The use/bursting of these green crackers shall be restricted to only two hours during the festivals. The timing shall be 8 pm to 10 pm on Diwali and Gurupurab; from 6 am to 8 am on Chhatt and from 11:55 pm to 12:30 am on eve of Christmas and New Year.*

iii. *All the Deputy Commissioners shall execute extensive public awareness campaigns regarding the above. The J&K State Pollution Control Board shall carryout short-term monitoring*

in the cities for 14 days (commencing immediately) for the parameters namely, Aluminum, Barium, Iron apart from the regulatory parameters against the short-term Ambient Air Quality Criteria Values (AAQCVs) proposed by CPCB with regard to bursting of firecrackers. This will help in generation of data on pollution caused by the bursting of firecrackers and would be helpful for regulation and control of quality of Aluminum, Barium and Iron used in the manufacture of firecrackers.

6) Any violation of the above directions will invite immediate penal action under Section 51 to 60 of Disaster Management Act, 2005 besides legal action under Section 188 of the IPC and others provisions as applicable.

Member-Secretary
State Executive Committee

No: DMRRR/PS/Secy/552/2020 ***Dated: 10 .11.2020***

Copy to:-

1. Financial Commissioner, Health and Medical Education Department.
2. Principal Secretary to the Lieutenant Governor, J&K
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Director General of Police, J&K.
5. Divisional Commissioner, Kashmir/Jammu
6. Inspector General of Police, Kashmir/Jammu.
7. All Deputy Commissioners.
8. All Superintendents of Police.
9. Director, Information and PR for wide publicity.
10. Private Secretary to the Chief Secretary.
11. Incharge Website, GAD.
12. Government Order/Stock file.

Annexure - B

Government of Jammu and Kashmir
J&K Pollution Control Board
Jammu

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Ph./Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

Sub: Record note of **Air Quality Monitoring Committee** (AQMC) meeting held on **16-12-2020** for implementation of directions of Hon'ble **NGT order** dt. **01-12-2020** in **OA 249/2020.**

Ref: Meeting notice no. **JKPCB/NGT/102/2020/1432-41** dt. **14-12-2020.**

The meeting of **Air Quality Monitoring Committee** (AQMC) was held on **16-12-2020** under the chairpersonship of **Dr. Neelu Gera, IFS,** Pr. CCF / Director, Department of Environment, Ecology and Remote Sensing, J&K Jammu in the office of Directorate of Environment, Ecology and Remote Sensing, Narwal, Jammu. The list of AQMC members who attended the meetings is enclosed as **Annexure 'A'**.

At the outset, the Member Secretary JKPCB briefed the members of committee about different orders of Hon'ble NGT dt. **02-11-2020**, **04-11-2020**, **05-11-2020** and **01-12-2020** issued in OA **249/2020,** in case titled '*Tribunal on its own motion V/s MoEFCC and Ors.*', and discussed the mechanism to be devised for the coordination with the District Magistrates of J&K for implementation of directions dt. **01-12-2020** issued by Hon'ble NGT.

All the members of AQMC actively participated in the deliberations and the following decisions have been taken:

i) JKPCB shall communicate the details of Hon'ble NGT directions to all District Magistrates of J&K for implementation of the directions in letter and spirit.

ii) The District Magistrates being Chairman of District Environment Committee as notified vide Govt. Order No. **81-JK(GAD) of 2019** dt. **25-11-2019,** must convene the meeting of District Environment Committee immediately inviting all the stakeholders for implementation of directions of the Hon'ble NGT and allowing the sale of only green crackers

in respective jurisdiction, and bursting of such crackers for a period of two hours only for any specified festival and between **11.55 PM** to **12.30 AM** for **Christmas** and **New Year** celebrations, keeping in view the ambient air quality of area which is moderate in most of areas in J&K.

iii) District Magistrates to be provided with a precise format for the submission of information on implementation of Hon'ble NGT directions so that comprehensive compliance report is submitted to the CPCB as per directions.

iv) District Magistrates may also be advised to give adequate coverage to the directions for wider public awareness as part of **Information Education** and **Communication** (IEC) programme using both press and electronic media.

The meeting ended with vote of thanks to the Chair.

Encl:- Annexure 'A'

16/12/2020

(B. M. Sharma) IFS
Member Secretary
PCB, Jammu
(Member AQMC)

No: JKPCB/NGT/102/2020/ 1453-62
Dt. 16 -12-2020.

Copy to the:-

i) Commissioner / Secretary to Govt. Department of Forest, Ecology and Environment, Civil Secretariat, Jammu for favour of information, please.
ii) Chairman, JK Pollution Control Board, Jammu for information, please.
iii) Director / Pr.CCF, Deptt. of Env. Ecology and Remote Sensing, J&K – **(Head of AQMC)**.
iv) Director Transport / Transport Commissioner, J&K Govt. Jammu. **(AQMC Member)**
v) Director Industries and Commerce Deptt. Jammu. **(AQMC Member)**
vi) Director Urban Development / Bodies, Jammu. **(AQMC Member)**
vii) Director Industries and Commerce Deptt. Kashmir. **(AQMC Member)**
viii) Director Urban Development / Bodies, Kashmir. **(AQMC Member)**
ix) Director Agriculture Deptt. Jammu. **(AQMC Member)**
x) Director Agriculture Deptt. Kashmir. **(AQMC Member)**

Government of Jammu and Kashmir
J&K Pollution Control Board
Jammu

Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu. (J&K) 180006.
Ph./Fax. 0191-2476925

Summer Office: May-October
Sheikh-ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph./Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

Annexure-'C'

Hon'ble NGT Urgent

The District Magistrate,
(Deputy Commissioner),
District Jammu.
(Chairman, District Environment Committee)

No: JKPCB/NGT/102/2020/ 1505-11 **Date:-** 21 **-12-2020.**

Sub:- Implementation of Hon'ble NGT directions dt. 01-12-2020 in OA No. 249 / 2020 on use of fire crackers, District Environment Compensation Fund etc.

Ref:- i) No. **PS/CS/68-2020/NGT** dt. **11-12-2020.**
ii) **AQMC** meeting record note dt. **16-12-2020.**

Madam,

This has reference to the Hon'ble NGT directions dt. **01-12-2020** in **OA No. 249 / 2020,** in case titled '*Tribunal on its own motion V/s MoEFCC and Ors.*, the copy of same has also been forwarded by the Hon'ble Tribunal to all the District Magistrates. The directions of Hon'ble Tribunal *inter-alia* are briefly given as below:-

*i) Total ban on sale and use of all kinds of fire crackers in all cities / towns in the country where ambient air quality is **poor** and above.*

*ii) For the towns where air quality is mandate or below, only green crackers are allowed to be used for a duration of **two hours** only for celebration of any specified festivals or permitted occasions, with prior permission from the District Magistrate.*

*iii) During Christmas and New Year, only green crackers are allowed to be used from **11.55 PM** to **12.30 AM** in places where air quality is **moderate** or **below** as per Hon'ble Supreme Court orders.*

iv) The District Magistrate to take steps to ensure that banned fire crackers are not sold in terms of order of Hon'ble Supreme Court of India.

*v) The District Magistrates to recover compensation from violations as per directions referred in the **para 24** of the order.*

vi) Any victim of pollution can approach the District Magistrate for compensation and such claim may be dealt with by a reasoned order.

*vii) Operation of **District Environment Compensation Funds** and its use for restoration of Environment in the district.*

Further, as per the directions of Hon'ble NGT, the **Air Quality Monitoring Committee** (AQMC) for J&K (**GAD Order No. 17-GAD of 2019 dt. 03-01-2019**), in its meeting held on **16-12-2020**, has decided to take up and coordinate the issue with the District Magistrate for implementation of Hon'ble NGT order in letter and spirit.

It is, therefore, advised to convene the **monthly** meeting of **District Environment Committee** (*Refer GAD order No. **81-JK (GAD) of 2019** dt. **25 .11.2019***) being Chairman of **District Environment Committee** with different stake holders for enforcement of the directions of Hon'ble Tribunal and also provide the details on the provided format by **15th** of **February 2021** so that compiled information is submitted to CPCB GoI as per directions.

Yours faithfully,

Encl:- i) Hon'ble NGT order dt. **01-12-2020.**
ii) **Format.**

(B. M. Sharma) IFS
Member Secretary
PCB, Jammu

Copy to the:-

i) Commissioner / Secretary to Govt. Department of Forest, Ecology and Environment, Civil Secretariat, Jammu for information.
ii) Divisional Commissioner, **Jammu** for information and necessary action.
iii) Regional Director, PCB, Jammu for information and necessary action with the directions to get the information on the format collected from respective Divisional Officer JKPCB, being one of the members of District Environment Committee after getting the scheduled meetings convened by the District Magistrates.
iv) Divisional Officer, PCB, District **Jammu** (**North / South**) to get the meeting of District Environment Committee coordinated immediately for compliance of Hon'ble NGT directions.
v) Pvt. Secretary to Chief Secretary for information of worthy Chief Secretary, J&K.
vi) PA to Chairman for information to the Chairman, JKPCB, Jammu.

Format for compliance report for Hon'ble **NGT** order dt. **01-12-2020** in OA **249/2020**

S. No.	Directions	Compliance status	
i)	Enforcement of sale of only Green Crackers in district		
ii)	Enforcement of timings for fire crackers bursting.		
ii)	Complaints received and addressed in this regard.		
iv)	Status of Environmental Compensation imposed for violation	**No. of violation cases**	**Compensation received**
v)	District Environment Compensation Fund Account No.		
vi)	Minutes of Meeting of District Environment Committee held in December / January / February in this regard.		

Annexure-'D'

Email: dcreasi@gmail.com

Ph. No: 01991-245587
Fax. No: 01991-245586

Government of Jammu & Kashmir
OFFICE OF THE DISTRICT MAGISTRATE REASI
Mini Secretariat District Administrative Complex, Reasi-182311 (J&K) India.
****

Sub: Implementation of Hon'ble NGT direction dated 01-12-2020 in O.A. No: 249/2020 on use of fire crackers, District Environment Compensation Fund etc.

ORDER

In reference to J&K, State Pollution Control Board, Jammu's office communication No: JKPCB/NGT/102/2020/1581-87, dated: 21-12-2020, in view of New Year celebration (2021) it is hereby ordered that only green crackers are allowed to be used from 11:55 PM to 12:30 AM as per Hon'ble Supreme Court's orders.

Any violation of the above directions will invite immediate penal action under Section 51 to 60 of Disaster Management Act-2005, besides, legal action under Section 188 of the IPC and other provisions as applicable.

As the notice cannot be served individually to all concerned, this order is hereby passed ex-parte. It is being promulgated for the information of public at large and shall be published on District website, leading newspapers and by affixing copies on the notice board of the office of Sr. Superintendent of Police, Reasi, Sub Divisional Magistrate, Katra, Mahore, Thuroo Dharmari, SDPO (All), Tehsildars (All), Station House Officer (All) of District Reasi and Executive Officer Municipal Committee Reasi/Katra.

Give under my hand and seal of the court, this 28th of December 2020.

(Indu Kanwal Chib), KAS
District Magistrate)
Reasi

No: DM/Rsi/2020-21/3880-98 **Dated:** 31-12-202

Copy to:

1. Divisional Commissioner, Jammu for favour of information.
2. Sr. Superintendent of Police, Reasi for information and necessary action.
3. Sub Divisional Magistrate, Katra, Mahore, Thuroo (Dharmari) for information and necessary action.
4. Tehsildar _____ (concerned) for Information and necessary action.
5. District Information Officer, Reasi for wide publicity in leading newspapers.
6. District Informatics Officer, Reasi for Information with the direction to put the said order on district website for publicity purpose.
7. District Pollution Control Board, Reasi for Information and necessary action.
8. Executive Officer Municipal Committee, Reasi/Katra for information and necessary action.

District Pollution Control Board
RECEIPT
No. 180
Date 12-01-21
Encls

OFFICE OF THE
DEPUTY COMMISSIONER
Nandini Hills, Samba, Union Territory of J&K

Fax:01923-241141
email : samba@nic.in
website: http://samba.gov.in

Sub Divisional Magistrate,
Vijaypur/Ghagwal.

No.:- DCS/HQA/2020-21/2000-20\ dated :-16-12-2020

Subject:-Original application No. 249/2020 titled Tribunal on its own motion V/S Ministry of Environment, Forest and Climate Change & others.

Whereas, a copy of the order dated December 01, 2020 passed by the National Green Tribunal, Principal Bench, New Delhi in case titled Tribunal on its own motion V/S Ministry of Environment, Forest and Climate Change & others has been received in this office. The operative part of the order is reproduced as under :-

"Directions"

vi The District Magistrate in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23-10-2018.

vii The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Page 24 above.

viii Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.

Thus, in compliance to the above mentioned order, you are hereby directed to take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23-10-2018. On a complaint or otherwise, recover compensation from violators of the above directions on the parameters already mentioned in Page 24. Moreover, Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order. The copy of the order dated December 01, 2020 is enclosed herewith for the implementation of the order in letter and spirit.

(Rohit Khajuria, KAS)
Deputy Commissioner
Samba 16-12-2020

Copy to the:-

1. Asstt. Commissioner (Rev.) Samba for information and similar necessary action.

Government of Jammu and Kashmir
OFFICE OF THE DISTRICT MAGISTRATE, KATHUA

Subject:-Implementation of Hon'ble NGT directions dated 01-12-2020 in OA No. 249/2020 on use of fire crackers, District Environment Compensation Fund etc.

ORDER

In reference to J&K, State Pollution Control Board, Jammu's office communication No. JKPCB/NGT/102/2020/1560-66 dated 21-12-2020 in view of Christmas and New Year celebrations 2020, It is hereby ordered that only green crackers are allowed to be used from 11:55 PM to 12:30 AM as per Hon'ble Supreme Court's orders.

Any violation of the above directions will invite immediate penal action under Section 51 to 60 of Disaster Management Act, 2005, besides, legal action under Section 188 of the IPC and other provisions as applicable.

. As the notice cannot be served individually to all concerned, this order is hereby passed ex-parte. It is being promulgated for the information of public at large and shall be published on district website, leading newspapers and by affixing copies on the notice board of the office of SSP Kathua, ADC Basohli/Billawar, SDM Hiranagar / Bani, CEO, MC, Kathua, Tehsildar (all), SDPO (all), EO, MC (all) and SHOs (all) of district Kathua.

Given under my hand and seal of the court, this 23rdth day of December 2020.

(Om Prakash) KAS
District Magistrate
Kathua

Dated:- 24-12-2020

No:- DMK/JC/2020/ 2587-94

Copy to the:-

1. Divisional Commissioner, Jammu for favour of information.
2. Superintendent of Police, Kathua for information and necessary action.
3-5. Additional Deputy Commissioner, Kathua / Basohli / Billawar for information and necessary action.
6-7. Sub Divisional Magistrate Hiranagar/Bani for information & n/action.
8-18. Tehsildar_____(concerned) for information & n/action.
19-24. Chief Executive officer, MC Kathua, EO Lakhanpur, EO Nagri Parole, EO Hiranagar, EO Billawar, EO Basohli for information & n/action.
25. District Information Officer, Kathua for published in leading News Papers.
26. All wholesaler/Retailer_____ for compliance.

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सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE CHAIRMAN DISTRICT DISASTER MANAGEMENT AUTHORITY / DISTRICT MAGISTRATE, UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Subject: **Implementation of directions of Hon'ble NGT vide order dated 09.11.2020 in OA No. 249 / 2020 – regarding restrictions on sale and use of fire crackers during festive season.**

ORDER

Whereas, amidst the COVID-19 pandemic through which the district Udhampur among other districts of the UT of Jammu and Kashmir is passing and considering the approaching winter season during which the elderly, children, persons with co-morbidities and others are prone to respiratory problems; and

Whereas, during the approaching festive season of Diwali, Gurupurab, Kartik Purnima, Christmas and New Year, people usually burst crackers which can further affect respiratory health of vulnerable groups, besides aggravating health condition of COVID-19 patients / persons staying in home isolation; and

Whereas, the Hon'ble National Green Tribunal (NGT) in its order dated: 19-11-2020, on the Original / Main application No. 249 / 2020, has passed directions to the States / UTs in connection with the sale and use of crackers during the festive season; and

Whereas, in pursuance to the Hon'ble NGT orders, the Department of Disaster Management, Relief, Rehabilitation & Reconstruction, State Executive Committee, Civil Secretariat, J&K, Jammu vide Govt. Order No. 89-JK (DMRRR) of 2020 dated: 10-11-2020 has issued directions for regulating the activities related to sale and use of fire crackers wherein it has been ordered that bursting of crackers shall only be limited to only two hours during the festivals. The timings shall be 8 pm to 10 pm on Diwali and Gurupurab; from 6 am to 8 am on Chhat and from 11:55 pm to 12:30 am on eve on Christmas and New Year.

Now, therefore in view of the above, I Dr. Piyush Singla, IAS, Chairman District Disaster Management Authority / District Magistrate Udhampur in exercise of powers conferred upon me under the Disaster Management Act, 2005 and Section 144 CrPC of IPC hereby issue directions **to restrict the use / bursting of crackers for two hours only during the festivals in the territorial jurisdiction of District Udhampur. The timings shall be 08:00 pm to 10:00 pm on Diwali and Gurupurab; from 06:00 am to 08:00 am on Chhat and from 11:55 pm to**

DISTRICT MAGISTRATE UDHAMPUR (J&K)

12:30 am on eve on Christmas and New Year. Tehsildar / SHO concerned shall ensure strict implementation of the said directions within their respective territorial jurisdiction.

Besides, District Information Officer Udhampur shall hold extensive public awareness campaigning through print, electronic and social media for the awareness of the general public of District Udhampur.

Also, Divisional Officer Pollution Control Board Udhampur shall remain vigilant over the Air Pollution Level besides carryout short-term monitoring in District Udhampur on regular basis and furnish the details to the undersigned in case any variation is observed in the Air Pollution Level in the area.

Any violation in this regard shall be dealt under relevant sections of law.

DISTRICT MAGISTRATE UDHAMPUR

Dr. Piyush Singla, IAS
Chairman, DDMA
District Magistrate
Udhampur

DISTRICT MAGISTRATE
UDHAMPUR (J&K)

No: DMU/JC/3246
Date: 10-11-2020

Copy to the: -

1. Chief Secretary Govt. of J&K, Civil Secretariat Jammu for favour of kind info.
2. Director General of Police, J&K, Jammu for favour of kind information.
3. Divisional Commissioner Jammu for favour of kind information.
4. Deputy Inspector General of Police Udhampur-Reasi Range for info.
5. SSP Udhampur with the request to implement the order in letter & spirit.
6. Additional Deputy Commissioner Udhampur for information.
7. Assistant Commissioner Revenue Udhampur for information.
8. Sub-Divisional Magistrate _____ (all) for info.
9. Divisional Officer Pollution Control Board Udhampur for information and n/a.
10. Tehsildar _____ (all) for n/a.
11. SHO _____ (all) for n/a.
12. Office file.

GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE RAMBAN

E-mail: dcramban-jk@nic.in Fax/Ph: 01998-266906, 2867896

(5)

ORDER

In order to ensure safety of general public at large on the auspicious occasion of the Festival of Diwali on 14-11-2020, Kowhbagh near bank of river Chenab is identified as location for sale/storage of fire crackers. Further, it is ordered that Tehsildars concerned in District Ramban shall issue permissions to the shopkeepers dealing with fireworks/firecrackers subject to the following conditions:

1. That sale/storage of fire crackers shall be carried out as per the norms laid down under Explosive Rules, 2008.
2. That no Foreign made/imported fire crackers shall be stocked/ sold by the shopekeepers concrened.
3. That strict vigil is maintained and all entities associated with the sotcking and sale of fire crackers are inspected for ensuring compliance with applicable laws and rules.
4. That the circular/instruction issued form time to time in this regard must be adhered to strictly.

No:- ADMR/1016-20
Date:- 13/11/20

Addl.District Magistrate
Additional District Magistrate
Ramban

Copy to the:-

1. Sr. Superintendent of Police, Ramban for information and necessary action.
2. Sub-Divisional Magistrate, Gool/Banihal/Ramsoo for information and necessary action.
3. Deputy Director, Fire and Emergency Services Ramban, for information and to keep fire tender available at the above mentioned site.
4. Tehsildar Batote/Ramban/Banihal/Khari/Gool/Ramsoo/Ukhral/Rajgarh for information and compliance.
5. P.A to District Magistrate Ramban for information to District Magistrate Ramban.
6. Office record file.

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GOVT. OF JAMMU AND KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE KISHTWAR
Phone/Fax: 01995-261466/259555, E-mail:dckishtwar-jk@nic.in

Sub: Implementation of Hon'ble NGT direction dated 01/12/2020 in O.A. No: 249 / 2020 on use of fire crackers, District Environment Compensation Fund etc.

ORDER

In reference to J&K, State Pollution Control Board, Jammu's office communication No:JKPCB/NGT/102/2020/1581-87 Dated: 21/12/2020, in view of New Year celebration (2021) it is hereby ordered that only green crackers are allowed to be used from 11:55 PM to 12:30 AM as per Hon'ble Supreme Court's orders.

Any violation of the above directions will invite immediate penal action under Section 51 to 60 of Disaster Management Act-2005, besides, legal action under Section 188 of the IPC and other provisions as applicable.

As the notice cannot be served individually to all concerned, this order is hereby passed ex-parte. It is being promulgated for information of public at large and shall be published on District Website, leading newspaper and by affixing copies on the notice board of the office of Sr. Superintendent of Police, Kishtwar, SDM Padder/ Marwah/ Chatroo, Tehsildars (all) SHO (all) of District Kishtwar and Executive Officer, Municipal Committee ,Kishtwar

Given under my hand and seal of the court, this 30th of December-2020.

Ashok Kumar Sharma (KAS)
District Magistrate,
Kishtwar.

Dated: 30/12/2020

No: DM/K/20/24835-45

Copy to the:

1. Divisional Commissioner, Jammu for favour of information.
2. Member Secretary J&K Pollution Control Board,Jammu for favour of information.
3. Sr. Superintendent of Police, Kishtwar for information and n/a.
4. Sub-Divisional Magistrate, Paddar / Chatroo/ Marwah for inf. and n/a.
5. District Information Officer, Kishtwar for wide publicity in leading newspaper.
6. District Informatics Officer, Kishtwar for information with the direction to put the said order on district website for publicity purpose.
7. District Officer, Pollution Control Board, Kishtwar for information and necessary action.
8. Tehsildars (all) for information and n/a.
9. Executive Officer, Municipal Committee Kishtwar for information and necessary action.
10. SHO's (all) for information and n/a.

Government of Jammu & Kashmir
حکومت جموں و کشمیر
Phone 01932-222337
Fax 01932-223161
E-mail: anantnag@nic.in
OFFICE OF THE DISTRICT MAGISTRATE ANANTNAG
Legalsection.ang@gmail.com

Subject:- Implementation of Hon'ble NGT directions dated 01.12.2020 in O.A No. 249/2020 on use of fire crackers, District Environment Compensation Fund etc.

ORDER No 02 of 2021
Dated 18.02.2021

In reference to J&K, State Pollution Control Board, Jammu's office communication No. JKPCB/NGT/102/2020/1638-42 Dated 21.12.2020, a meeting of District Environment Committee was convened under the Chairmanship of Addl. District Magistrate Anantnag, wherein after threadbare discussions all the stakeholders deposed that there is negligible use of fire crackers in District Anantnag that too during festivals and other celebrations. However it was felt that on some marriage occasions fire crackers are used for which it was unanimously decided that only ***green crackers*** shall be allowed to be used for duration of two hours only for celebration of any specified festivals or permitted occasions with prior permission from the concerned Executive Magistrate.

Therefore, I Anshul Garg, District Magistrate Anantnag, u/s 51-60 under Disaster Management Act, 2005 and Sec. 188 of IPC, hereby order blanket ban on selling or using of ***fire crackers other than green crackers*** in the District. It is being promulgated for the information of public at large and shall be published on district website, leading newspapers and by affixing copies on the notice board of Government Offices.

(Anshul Garg) IAS
District Magistrate,
Anantnag

No. DCA/Lit/021/1693-1706
Dated:-18.02.2021

Copy for favour of information to the:-

1. Commissioner Secretary to Govt. Forest, Ecology and Environment Department J&K Jammu.
2. Divisional Commissioner, Kashmir.
3. Member Secretary, Pollution Control Board, Jammu.
4. Senior Superintendent of Police, Anantnag.
5. Addl. Deputy Commissioner (G&S) Anantnag.
6. Assistant Commissioner, Revenue, Anantnag.
7. Sub Divisional Magistrate _____.
8. District Information Officer, Anantnag. He is requested to publish the notice in leading newspapers.
9. Divisional Officer, Pollution Control Board, Anantnag.
10. Tehsildar _____.
11. Executive Officer MC _____.
12. Station House Officer _____.
13. I/c official website Anantnag. He is directed to upload the notice on official website of District.
14. All wholeseller and retail dealers of District Anantnag for immediate compliance.

GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE, KULGAM

Subject:-Implementation of Hon'ble NGT directions dated:-01.12.2020 in OA No. 249/2020 on use of fire crackers, District Environment Compensation Fund etc.

ORDER

In reference to J&K Pollution Control Board's communication NO.JKPCB/NGT/102/2020/1560-66 dated:-21.12.2020 & in view of Christmas and New Year celebrations 2021, it is hereby ordered that only green Crackers are allowed to be used from 11:55 P.M to 12:30 A.M as per Supreme Court's orders.

Any violation of the above directions shall invite immediate penal action under section 51 to 60 of Disaster Management Act, 2005, besides, legal action under Section 188 of the IPC and other provisions as applicable.

As the notice cannot be served individually to all concerned, this order is hereby passed ex-parte. It is being promulgated for the information of public at large and shall be published on district website, leading newspapers and affixing copies on the notice board of the offices of DC Kulgam, SSP Kulgam, SDM Noorabad, CEO Kulgam, Tehsil Offices , MCs , all SDPOs and all SHOs of District Kulgam.

Given under my hand and seal of the court, this 24th day of December, 2020.

24.12.2020.

(Showkat Aijaz Bhat) KAS
District Magistrate
Kulgam.
Dated:- 24.12.2020.

No. DCK/JC/2020/NGT/060

Copy for information and necessary action to the :-

1. Divisional commissioner, Kashmir for kind information.
2. Senior Superintendent of Police , Kulgam.
3. Additional Deputy Commissioner, Kulgam.
4. Sub Divisional Magistrate Noorabad.
5. District Information Officer, Kulgam for publication of the same in leading News papers.
6. Tehsildar_____(All).
7. Executive Officer, MC_____(All).

حکومت جموں و کشمیر
Government of Jammu and Kashmir

Office of the District Magistrate, Shopian.

(Mini Secretariat Complex Arhama, Shopian)

****

Tele [O]: 01933260987
Fax: 01933261910

Subject:- Implementation of Hon'ble NGT direction dated 01-12-2020 in O.A. No: 249/2020 on use of fire crackers, District Environment Compensation Fund etc.

ORDER

In reference to J&K, State Pollution Control Board, Jammu's office communication No: JKPCB/NGT/102/2020/1581-87, dated: 21-12-2020, in view of New Year celebration (2021) it is hereby ordered that only green crackers are allowed to be used from 11: 55 PM to 12:30 AM as per Hon'ble Supreme Court's orders.

Any violation of the above directions will invite immediate penal action under Section 51 to 60 of Disaster Management Act-2005, besides, legal action under Section 188 of the IPC and other provisions as applicable.

As the notice cannot be served individually to all concerned, this order is hereby passed ex-parte. It is being promulgated for the information of public at large and shall be published on District website, leading newspapers and by affixing copies on the notice board of the office of Sr. Superintendent of Police, Shopian, Sub Divisional Magistrate, Zainapora, SDPO, Zainapora, Tehsildars (All), Station House Officer (All) of District Shopian and Executive Officer Municipal Committee, Shopian.

Given under my hand and seal of the court, this 29th of December-2020.

(Ch. Mohammed Yasin) IAS
District Magistrate,
Shopian.

No: DMS/ADM-PS/20/3906. *Dated: 30/12/2020.*

Copy to the:-

1. Divisional Commissioner, Kashmir for favour of information.
2. Sr. Superintendent of Police, Shopian for information and necessary action.
3. Sub Divisional Magistrate, Zainapora for information and necessary action.
4-10. Tehsildar _____ (concerned) for information and necessary action.
11. District Information Officer, Shopian for wide publicity in leading newspapers.
12. District Informatics Officer, Shopian for information with the direction to put the said order on district website for publicity purpose.
13. District Officer Pollution Control Board, Shopian for information and necessary action.
14. Executive Officer Municipal Committee, Shopian for information and necessary action.

(10)

GOVERNMENT OF JAMMU AND KASHMIR

OFFICE OF THE DISTRICT MAGISTRTAE BARAMULLA

Subject: Implementation of Hon'ble NGT directions dated 01-12-2020 in O.A. No. 249/2020 on use of Fire Crakers, District Environment Compensation Fund etc.

ORDER

In Consonance with J&K State Pollution Control Board Jammu's office Communication No. JKPCB/NGT/102/2020/1624-30 Dated 21-12-2020. In view of concurrent celeberations like New Year, Chrismas, Diwali, Eid, other Functions and Occasions, it is hereby orderd that only green crackers are allowed to be used from 11:55 PM to 12:30 AM as per the Hon'ble Supreme Court's orders.

Any violation of the above directions will invite immediate Penal action under Section 51 to 60 of Disaster Management Act-2005 m besides, legal action under Section 188 of the IPC and other provisions as applicable.

As the notice cannot be served individually to all concerned, this order is hereby ex-parte. It is being promulgated for the information of public at large and shall be published on website, leading newspapers and by affixing copies on the notice board of the Sr. Superintending of Police Baramulla, SDMs(All), Tehsildars(All) SHOs(All) and E.O.Muncipal Council / Committiies (all) of District Baramulla.

Give under my hand and seal of the court, this 19th **of January, 2021.**

(Dr. Ghulam Nabi Itoo), KAS
District Magistrate,
Baramulla

No: DMB/NGT/72/2020-21/137-73
Dated: 21 /01/2021

Copy to the:-

1. Divisional Commissioner Kasmir for favour of information.
2. Sr. Superintending of Police Baramulla / Sopore for information & necessary action.
3. Addl.Deputy Commissioner Sopore for information & necessary action.
4. Sub Divisional Magistrates (All)_____for information & necessary action.
5. Tehsildars (all)_____ for information & necessary action.
6. District Inforamtion Officer Baramulla for wide publicity in leading newspapers.
7. District Informatics Officer(NIC) Baramulla for information with the direction to put the said order on District Website for publicity purpose.
8. Member Secretary,State Pollution Control Board J&K Jammu for information.
9. E.O.Muncipal Council/Committee(All)_____ for information & necessary action.
10. District Officer, PCB Baramulla for information & n/a.

(11)

(1)

(Government of Jammu and Kashmir)

OFFICE OF THE DISTRICT MAGISTRATE KUPWARA

Subject: Implementation of Hon'ble NGT directions dated 01-12-2020 in O.A No. 249/2020 on use of fire crackers, District Environment Compensation fund etc.

ORDER

Consequent upon the J&K Pollution Control Board, Jammu's No: JKPCB/NGT/102 /2020/1596-1602 Dated: 21-12-2020 followed by Regional Director, Kashmir, J&K Pollution Control Board's No: PCB/RDK and Divisional/District Officer, J&K, Pollution Control Board, Kupwara's No. SPCB/KUP/Reply/2020/166-167 Dated: 30-12-2020 and in light of the NGT directions dated: 01-12-2020 only green crackers shall allowed to be used for two hours only for celebration of specified festivals or permitted occasions.

Divisional/District Officer, Pollution Control Board, Kupwara shall Liaise with Police authorities and ensure that Hon'ble Supreme Court Order Dated : 23-10-2018 is implemented/adhered to and no banned fire crackers are sold in District Kupwara.

Violation of the directions if any, shall invite penal action under Section 51 to 60 of the Disaster Management Act, 2005, besides, legal action shall be initiated in terms of Section 188 of the Indian Penal Code and other provisions of law.

It is not possible to issue notices to all concerned and the Order being promulgated for the information of general public shall remain available on official website (kupwara.nic.in), shall be published in two leading dailies and copies of this order shall be affixed on the notice boards in the offices of

1. Additional Deputy Commissioner Handwara.
2. Sr. Superintendent of Police Kupwara/Handwara.
3. Sub Divisional Magistrate Karnah/Lolab.
4. All Tehsildar of the District.
5. Executive Officer Municipal Council/Committee Kupwara/ Handwara/Langate.

District Magistrate
Kupwara.

No: DCK/JC/20/1078
Dated: 18 -02-2021

Copy to the:

1. Divisional Commissioner Kashmir for information.
2. Addl. Deputy Commissioner Kupwara/Handwara.
3. Sr. Superintendent of Police Kupwara/Handwara.
4. Sub Divisional Magistrate Karnah/Lolab.
5. Divisional Officer, Pollution Control Board, Kupwara.
6. Tehsildar _____
7. District Information Officer Kuwpara.
8. District Informatics Officer Kupwara.
9. Divisional Officer, Pollution Control Board, Kupwara.
10. Executive Officer Municipal Council/Committee Kupwara/ Handwara/Langate.

for information and necessary action.

Government of Jammu and Kashmir
Office of the
DISTRICT MAGISTRATE BANDIPORA

Sub: Ban on import, sale and purchase of firecrackers/fireworks in District Bandipora.

ORDER

Home department J&K vide letter No.Home/GB/Misc/2020 Dated: 04-11-2020 has directed to impose ban on illegal and unauthorized import and sale of firecrackers/fireworks in the entire UT of Jammu & Kashmir.

Now therefore, in exercise of powers vested in me under section 144 of Cr.p.c sanction is hereby accorded to the imposition of ban on import, sale and purchase of firecrackers/fireworks in District Bandipora.The Sr.Superintendent of Police Bandipora is advised to ensure the following:-

1. Strict vigil is maintained and all entities associated with the manufacture, stocking and sale of firecrackers are inspected for ensuring compliance with applicable laws and rules.
2. Cases of illegal stocking/possession/attempted sale of imported firecrackers are detected and dealt with in an exemplary manner, and the sale of such illegally imported fire cracker does not take place.
3. Wide publicity is given through press conferences, press releases, advertisements etc. to create awareness and elicit the support of the public in this regard, including by way of obtaining actionable intelligence for being acted upon.
4. The applicable legal provisions with regard to manufacture, stocking, sale and use of firecrackers in general, are strictly complied with.

By Order /-

Addl.District Magistrate
Bandipora

No: DCB/VC/2020/42,56-58 dated:- 07-11-2020

Copy to the:

1. Divisional Commissioner Kashmir for abour of information.
2. Sr.Superintendent of Police, Bandipora for information.
3. SDPO Gurez/Sumbal for information and n/a.
4. District Information Officer Bandipora for information and n/a.
5. Tehsildar Bandipora/Aloosa/Gurez/Tulail/Aloosa/Hajin/Ajas/Sumbal for information and n/a.
6. SHO PS Gurez/Tulail/Wadura/Bandipora/Ajas/Hajin/Sumbal for information and n/a.

(13)

Daily Ex. 25.12.2020

Dt: 24-12-2020

Government of Jammu and Kashmir
OFFICE OF THE DISTRICT MAGISTRATE, KATHUA

Subject: Implementation of Hon'ble NGT directions dated 01-12-2020 in OA NO. 249/2020 on use of fire crackers, District Environment Compensation Fund etc.

ORDER

In reference to J&K, State Pollution Control Board, Jammu's office communication No. JKPCB/NGT(SZ)/2020/1338-46 dated 21-12-2020 in view of Christmas and New Year celebrations 2020, it is hereby ordered that only green crackers are allowed to be used from 11:55 PM to 12:30 AM as per Hon'ble Supreme Court's orders.

Any violation of the above directions will invite immediate penal action under Section 51 to 60 of Disaster Management Act, 2005, besides, legal action under Section 268 of the IPC and other provision as applicable.

As the notice cannot be served individually to all concerned, this order is hereby passed ex-parte. It is being promulgated for the information of public at large and shall be published on district website, leading newspapers and by affixing copies on the notice board of the office of SSP Kathua, ADC Bani/Billawar, SDM Hiranagar / Bani, CEO, MC Kathua, Tehsildar (HQ), BDPO (HQ), EO, MC (HQ) and SHOs (HQ) of district Kathua.

Given under my hand and seal of the court, this 24th day of December 2020.

DIPRJ-9976/20
Dt: 24-12-2020

(Dr. Shahid Ali)
District Magistrate
Kathua

Himachal Pradesh State Pollution Control Board
Him Parivesh, Phase-III, New Shimla–9
Tel: 2673766, 2673276 Fax: 2673018

No. HPSPCB/NGT OA No. 249/2020- 26676 **Dated:** 15/03/2021

To

Sh. P.K. Gupta,
AD & DH, AQM,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

Sub: **Compliance w.r.t. Hon'ble NGT order in OA No. 249/2020 dated 01.12.2020 regarding ban and restricted use of firecrackers-reg.**

Sir,

This is in reference to the letter No. AQM/fire Crackers/2020-21- 16233 dated 22.02.2021 on the subject cited above, vide which it is requested to submit the compliance report to the Central Pollution Control Board, on the Hon'ble NGT direction passed in OA No. 249/2020 dated 01.12.2020 vide "Para 32" of above order. In this context, please find enclosed herewith the action taken report on the points pertains to the State Board.

Submitted for kind information and necessary action please.

Encl.: (As above)

Yours sincerely,

15/3/2.

(Dr. Nipun Jindal) IAS
Member Secretary

Action taken Report on the Hon'ble NGT's directions in OA No. 249/2020 dated 01.12.2020

Sr. No.	Directions	Action taken
ii	Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.	The Government of Himachal Pradesh had issued directions to ban the sale of firecrackers except green crackers in the cities/towns of the State where ambient air quality was observed 'moderate' or below vide letter dated 12.11.2020 (copy enclosed). The directions of the Hon'ble NGT and State Government were complied with by the State Board.
iii	During Christmas and New Year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court.	In Himachal Pradesh, firecrackers are mainly used during Deepawali and Dusshera festivals, accordingly variation in ambient air quality are being assessed every year. Further, during the festival like Christmas and New Year firecrackers activity is not very significant and the State Board has also not witnessed any variation in ambient air quality during these periods, which are attributed to the use of firecrackers.
iv	With a view to ensure availability of air quality data, at least one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, at least a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from available funds under 'consent mechanism' / 'environmental compensation'. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10.	There are12 districts in the State out of which 3 district headquarters (Shimla, Una & Dharamshala) are presently covered under NAMP programme wherein, regular ambient air quality is being conducted. Further, the State Board has approved expansion of ambient air quality monitoring network to cover all the remaining district headquarters. However, as an interim measure the State Board has started monitoring of PM_{10} (RSPM) at 5 district headquarter (Kullu, Bilaspur, Chamba, Recong Peo (Kinnaur) and Nahan (Sirmaur) twice in a week basis to generate base line data and comply with the Hon'ble NGT directions. The remaining 4 district headquarter (Hamirpur, Solan, Lahaul & Spiti and Mandi) the monitoring of ambient air quality will be commenced soon. Besides, the State Board has also requested the CPCB vide letter dated 18.02.2021 to sanction the new NAMP stations at Bilaspur, Chamba, Sirmour (Nahan), Hamirpur, Solan, Kullu, Mandi, Kinnaur (Kalpa) and Lahaul & Spiti (Keylong) under National Ambient Air Quality Monitoring Programme (NAMP) so as to cover all the district headquarters under Central Sponsored Program. Dissemination of air quality in the public domain is being made through the State Board website, AQI mobile application and installation of 12 electronic display screen at different locations in the State i.e. in Shimla (2 nos.), Dharamshala (2 nos.), Damtal, Baddi,

		Sunder Nagar, Kala Amb, Parwanoo, Manali, una and Paonta Sahib
v	We further direct that the Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/2018 to coordinate with the District Magistrates for compliance of the above directions.	The directions of the Hon'ble NGT has been brought into the notice of Air Quality Monitoring Committees (AQMC).
vi	The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.	All the District Magistrates have been informed about the Hon'ble NGT orders and requested to ensure the compliance of the Hon'ble NGT directions in the district under their area of jurisdiction and submit the compliance report thereof (copy of letter enclosed).
vii	The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above.	
viii	Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.	
ix	If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.	

Annexure I (7)

(412) Hon'ble NGT Order
Personal Attention

No. STE-E (3)-14/2020
Government of Himachal Pradesh
Department of Environment, Science &Technology

From:

The Principal Secretary (Env.S&T) to the
Government of Himachal Pradesh

To:

1. The Addl. Chief Secretary (Home) to the
Government of Himachal Pradesh, Shimla-171002.

2. The Secretary (Education) to the
Government of Himachal Pradesh, Shimla-171002.

3. The Director General of Police
Himachal Pradesh, Shimla-171002.

11455
13-XI-2020

4. All the Deputy Commissioners,
Himachal Pradesh.

5. All the Superintendents of Police
Himachal Pradesh.

6. The Member Secretary,
HP State Pollution Control Board, Shimla-171009.

8. The Director (Higher/Elementary),
Himachal Pradesh, Shimla-171001.

9. The Director,
Department of Env. Sci.&Tech.,Shimla-171001.

Dated: Shimla-2, 12th November, 2020.

Subject: OA No. 249 of 2020-Tribunal on its own motion Vs. Ministry of Environment, Forest & Climate Change & Ors.

Sir,

I am directed to refer to the above cited subject and say that Hon'ble National Green Tribunal has passed an order on dated 09-11-2020 in Original Application No. 249/2020 titledTribunal on its own Motion *Vs.* Ministry of Environment, Forests& Climate Change and others highlighting the remedial action against pollution by the use of fire crackers aggravating the menace of COVID-19 pandemic, posing higher danger to the lives and health of the vulnerable groups. The operative part of the order is reproduced as under:-

"Para 48

(413) (8)

i. *there will be total ban against sale or use of all kinds of fire crackers in the NCR from midnight of November, 9-10, 2020 to the midnight of November ~~30~~ December 1, 2020, to be reviewed thereafter.*

ii. *Direction (i) will also apply to all cities/towns in the country where the average of ambient air quality during November (as per available data of last year) fall under 'poor' and abovecategory.*

iii. *The cities/towns where air quality is 'moderate' or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to two hours during festivals, like Diwali, Chatt, New Year/Christmas Eve etc., as may be specified by the concerned State. This direction is on pattern of direction of the Hon'ble Supreme Court in (2019) 13 SCC 523 which we are applying to areas moderately polluted or below air quality due to aggravated effect during Covid-19, as already noted. If nothing is specified by the State, timings will be 8 to 10 pm on Diwali and Gurupurb, 6 am to 8 am on Chatt and 11.55 pm to 12.30 am during Christmas and New year eve (which have yet to come and do not fall in November but if ban continues) and nototherwise.*

iv. *At other places, ban/restrictions are optional for the authorities but if there are more stringent measures under orders of the authorities, the same willprevail.*

v. *All States/UTs/PCBs/PCCs may initiate special drives to contain air pollution from all sources in view of potential of aggravation of Covid-19.*

vi. *The Chief Secretaries and DGPs of all the States/UTs may issue and circulate an appropriate order in above terms with appropriate enforcement guidelines to all the District Magistrates and Superintendents of Police,PCBs/PCCs.*

vii. *The CPCB and the State PCBs/PCCs may regularly monitor the air quality during this period which may be uploaded on their respective websites. CPCB may compile information on the subject, including the status of compliance of this order from all the States/UTs and file a consolidated report with data compiled till filing of report, before the next date by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of ImagePDF.*

The average Ambient Air Quality and Air Quality Index (AQI) of the following locations across the State observed by the HP State Pollution Control Board through ambient air quality monitoring stations during the month of November, 2019 is given in the Table as under:

Sr. No.	Name of City/Town	SO2 (µg/m^3)	NOx(µg /m^3)	PM 10(µg/m^3)	PM2.5(µg/m^3)	AQI	
1	Shimla	3.0	23.3	45.5	24.1	46	Good
2	Parwanoo	2.0	5.2	48.6	15.3	49	Good
3	Baddi	2.0	28.1	146.8	NR	131	Moderate
4	Nalagarh	2.0	25.6	118.1	NR	112	Moderate
5	Damtal	2.0	7.7	53.5	26.4	54	Satisfactory
6	Dharamshala	2.0	6.3	32.5	18.9	33	Good
7	Paonta Sahib	3.3	14.7	86.5	46.1	87	Satisfactory
8	Kala Amb	3.4	14.2	87.5	30.3	88	Satisfactory
9	Una	2.0	7.0	60.8	23.1	61	Satisfactory
10	Sundernagar	2.0	6.9	66.0	37.6	66	Satisfactory
11	Manali	2.0	8.3	59.6	22.6	60	Satisfactory
12	Rotang Area	2.0	5.2	35.4	NR	35	Good
State Average		2.3	12.7	70.1	27.1	73.0	Satisfactory

AQI Reference Range			
Good	*0-50*	*Poor*	*201-300*
Satisfactory	*51-100*	*Very Poor*	*301-400*
Moderate	*101-200*	*Severe*	*>401*

Thus the directives in Para 48(iii) is applicable to the all cities /towns of the State where air quality is 'moderate' or below for implementing the sale of only Green Crackers and restricted timing for bursting crackers to be allowed during festivals. Air quality below 'moderate' means better than moderate i.e. Satisfactory and Good.

You are, therefore, requested to direct all the concerned Officer(s)/Official(s) under your control to ensure compliance of the orders of Hon'ble National Green Tribunal in letter and spirit. Any laxity in this regard shall be viewed seriously.

This may be attended on TOP PRIORITY.

Yours faithfully,

(Satpal Dhiman)
Joint Secretary (Env., Sci. & Tech.) to the
Government of Himachal Pradesh
Phone No.0177-2621874

Himachal Pradesh State Pollution Control Board
Him Parivesh, Phase-III, New Shimla–9
Tel: 2673766, 2673276 Fax: 2673018

No. HPSPCB/NGT OA No. 249/2020- 25408-29 **Dated:** 18-2-2021

To

The District Magistrate,
District Shimla/Solan/Sirmour/Kullu/Kinnaur/Kangra
Mandi/Chamba/Una/Lahaul & Spiti/Hamirpur/Bilaspur.

Sub: **Compliance w.r.t. Hon'ble NGT order in OA No. 249/2020 dated 01.12.2020 regarding ban and restricted use of firecrackers-reg.**

Sir,

This is in reference to the orders/directions passed by the Hon'ble NGT in OA No 249/2020 dated 01.12.2020, vide which restriction on sale and use of fire crackers except green crackers have been imposed. The relevant abstract of the orders/directions passed by the Hon'ble NGT in the above-mentioned cases are reproduced as under,

"Para-32 vi) The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.

vii) The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above.

viii) Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.

ix) If no such claim is made for six months after collection of the compensation the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District".

In view of the above, you are requested to ensure the compliance of the Hon'ble NGT directions in letter and spirit in the District under area of your jurisdiction and submit the compliance report to this office before 28.02.2021, so that compiled information may be submitted to the Hon'ble NGT.

Thanking you.

Encls: (As above)

Yours sincerely,

18/2
(Dr. Nipun Jindal) IAS
Member Secretary

Copy to:-

The SEE/EE/AEE, H.P. State Pollution Control Board, Regional Office, Parwanoo Baddi/Dharamshala/Chamba/Una/Shimla/Bilaspur/Rampur/Kullu/Paonta Sahib are requested to co ordinate with respective District Magistrate and ensure the compliance of the above referred orders.

18/2
(Dr. Nipun Jindal) IAS
Member Secretary

CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
Paryavas Bhawan, North Block, Sector - 19,
Nava Raipur Atal Nagar, District-Raipur (C.G.) 492002
Email address – hocecb@gmail.com

No ..11066....HO/CECB/SCI/2021 Dated 16/03/2021

To,

Shri P.K. Gupta,
AD & DH, AQM,
Central Pollution Control Board,
Parivesh Bhawan, C.B.D. Cum Office Complex,
East Arjun Nagar, Shahadra,
Delhi – 110032

Subject :- Submission of Compliance Report of CECB w.r.t. order dated 01.12.2020 of Hon'ble NGT in the matter of OA No. 249/2020 - Ban and Restricted use of Firecrackers - reg.

Ref :- CPCB's Letter No. AQM/firecrackers/2020-21 dated 22.02.2021

Please refer to above mentioned letter. Please find Compliance Report of CECB w.r.t. order dated 01.12.2020 of Hon'ble NGT in the matter of OA No. 249/2020 for your perusal and necessary action.

Encl. :- As above.

Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G.)

Compliance Hon'ble NGT order in OA No. 249/2020 dated 01.12.2020 regarding ban and restricted use of firecrackers

S.No.	Directions	Compliance Status
I.	There will be total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country where the ambient air quality falls under the 'poor' and above category.	Partial ban was imposed in CG during COVID-19 Pandemic as the Air Quality Index of major cities of Chhattisgarh was observed under 'Satisfactory' / 'Moderate' level.
II.	Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.	Complied. Copy of the order dated 09/11/2020 issued of the Chief Secretary, Govt. of Chhattisgarh is attached.
III.	During Christmas and New Year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court18.	Complied. Copy enclosed as mentioned above.
IV.	With a view to ensure availability of air quality data, atleast one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from available funds under 'consent mechanism' / 'environmental compensation'. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10.	Tendering done for procurement of PM10 and PM2.5 Sampler. Supply order will be issued on or before 31st March 2021. Manual monitoring station shall be made operational on or before May 2021.
V.	We further direct that the Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/201819 to coordinate with the District Magistrates.20 for compliance of the above directions.	The same is being complied with.
VI.	The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.	All DMs were directed to take action as per order dated 09/11/2020 issued of the Chief Secretary, Govt. of Chhattisgarh is attached. Letter issued to all DMs for submission of information related to action taken for seizer etc. on 12/03/2021.
VII.	The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above.	As mentioned above.
VIII.	Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.	Information awaited from all DMs.
IX.	If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.	Information awaited from all DMs.

Annexure – I

मुख्य सचिव कार्यालय
छत्तीसगढ़ शासन
::– मंत्रालय –::
महानदी भवन, अटल नगर, जिला–रायपुर (छ.ग.)

क्रमांक 685/CS/2020 नवा रायपुर अटल नगर, रायपुर दिनांक09 /11 /2020

//आदेश//

माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली द्वारा पटाखों के उपयोग के संबंध में आवेदन क्रमांक 249/2020, 254/2020, 255/2020 एवं 93/2020, दिनांक 09/11/2020 को पारित आदेश के परिपालन में सभी संबंधितों को निर्देशित किया जाता है कि:–

1. जिन शहरों में वायु गुणवत्ता का स्तर Good या Satisfactory (अच्छा या संतोषजनक) अथवा Moderate (मध्यम श्रेणी) हो, वहां केवल हरित पटाखे ही विक्रय एवं उपयोग किये जाये। दीपावली, छठ, गुरू पर्व तथा नया वर्ष/क्रिसमस इत्यादि के अवसर पर पटाखों को फोड़ने की अवधि भी 02 घण्टे की निर्धारित की गई है।

2. बिन्दु क्रमांक–1 के अनुक्रम में हरित पटाखों के फोड़े जाने की अवधि निम्नानुसार निर्धारित की जाती है:–

    1. दीपावली – रात्रि 8:00 बजे से रात्रि 10:00 बजे तक
    2. छठ पूजा – प्रातः 6:00 बजे से प्रातः 8:00 बजे तक
    3. गुरू पर्व – रात्रि 8:00 बजे से रात्रि 10:00 बजे तक
    4. नया वर्ष/क्रिसमस – रात्रि 11:55 बजे से 12:30 बजे तक

3. पटाखों के उपयोग के संबंध में अन्य निर्देश माननीय उच्चतम न्यायालय द्वारा याचिका क्रमांक 728/2015 में दिनांक 23/10/2018 को पारित आदेश के अनुरूप निम्नानुसार होंगे:–
    1. कम प्रदूषण उत्पन्न करने वाले इम्प्रूव्ड एवं हरित पटाखों की बिक्री केवल लाईसेंस्ड ट्रेडर्स द्वारा की जा सकेगी।
    2. केवल उन्हीं पटाखों को उपयोग के लिये बाजार में बेचा जा सकेगा, जिनसे उत्पन्न ध्वनि का स्तर निर्धारित सीमा के भीतर हो।
    3. सीरीज पटाखे अथवा लडियों की बिक्री, उपयोग एवं निर्माण प्रतिबंधित किया गया है।
    4. पटाखों के ऐसे निर्माताओं का लाईसेंस भी रदद् करने के निर्देश दिये गये हैं जिनके द्वारा पटाखों में लिथीयम, आरसेनिक, एन्टिमनी, लेड एवं मर्करी का उपयोग किया गया है।

5. ऑनलाईन अर्थात ई–व्यापारिक वेबसाईटों जैसे – फ्लिपकार्ट, अमेजॉन आदि से पटाखों की बिक्री प्रतिबंधित रहेगा।

4. उपरोक्त निर्देशों का व्यापक प्रचार–प्रसार किया जाये एवं जिलाधीश व पुलिस अधीक्षक इनका कड़ाई से पालन सुनिश्चित करायेंगे।

5. छत्तीसगढ़ पर्यावरण संरक्षण मण्डल द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड से प्राप्त मार्गदर्शिका अनुसार, सभी 07 क्षेत्रीय कार्यालय (रायपुर, दुर्ग–भिलाई, बिलासपुर, कोरबा, रायगढ़, अंबिकापुर एवं जगदलपुर) निम्नानुसार परिवेशयी वायु गुणवत्ता की नियमित मॉनिटरिंग करेंगे तथा इसके परिणाम वेबसाईट में अपलोड करेंगे:–

1. राजधानी रायपुर – 02 से 03 स्थलों पर (दिनांक 07/11/2020 से 21/11/2020 तक)
2. दुर्ग–भिलाई, बिलासपुर, कोरबा, रायगढ़, अंबिकापुर एवं जगदलपुर – 02 से 03 स्थलों पर (दिनांक 09/11/2020 एवं 14/11/2020)
3. वायु गुणवत्ता के अंतर्गत् PM10 में भारी धातु Pb, Ni, As एवं PM2.5 में भारी धातु Al, Ba एवं Fe तथा SO2, NOx पैरामीटर की मानिटरिंग की जानी है।

पटाखों का बहुतायत में उपयोग होने से वायु प्रदूषण के स्तर में वृद्धि होती है। वायु प्रदूषण बढ़ने के कारण कोविड–19 वायरस के घातक रूप की संभावना से इंकार नहीं किया जा सकता है। वायु प्रदूषण–अधिक होने से कोविड–19 वायरस के रोगियों की संख्या बढ़ने की भी संभावना हो सकती है। अतः निर्देशित है कि सभी संबंधित माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली के उपरोक्त आदेश का कड़ाई से पालन सुनिश्चित करायें।

Mandal

मुख्य सचिव
छत्तीसगढ़ शासन 09/11/2020

पृ. क्रमांक 626/CS/2020 नवा रायपुर अटल नगर, रायपुर दिनांक 09/11/2020

प्रतिलिपि :–

1. पुलिस महानिदेशक, पुलिस मुख्यालय, सेक्टर–19, नवा रायपुर अटल नगर, जिला–रायपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. विशेष सचिव (स्वतंत्र प्रभार), छत्तीसगढ़ शासन, आवास एवं पर्यावरण विभाग, नवा रायपुर अटल नगर, जिला–रायपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, नवा रायपुर अटल नगर, जिला–रायपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. समस्त जिलाध्यक्ष, छत्तीसगढ़ की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
5. समस्त पुलिस अधीक्षक की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
6. संचालक, जनसंपर्क संचालनालय, जनसंपर्क विभाग की ओर व्यापक प्रचार–प्रसार हेतु प्रेषित।
7. विशेष कर्तव्यस्थ अधिकारी, मंत्री, छत्तीसगढ़ शासन, आवास एवं पर्यावरण विभाग की ओर सूचनार्थ प्रेषित।

Mandal

मुख्य सचिव
छत्तीसगढ़ शासन 09/11/2020

छत्तीसगढ़ पर्यावरण संरक्षण मंडल

पर्यावास भवन, सेक्टर – 19,
नवा रायपुर, अटल नगर, जिला–रायपुर (छ.ग.) 492002
Email add - hocecb@gmail.com

क्रमांक 10955 /वैज्ञा./छ.ग.प.सं.मं./2021 नवा रायपुर, अटल नगर, दिनांक 12/3/2021

प्रति,

कलेक्टर,
कार्यालय कलेक्टर,
जिला– समस्त (जिला) (छ.ग.)

पुलिस अधीक्षक,
कार्यालय पुलिस अधीक्षक,
जिला– समस्त (जिला) (छ.ग.)

विषय :– माननीय राष्ट्रीय हरित प्राधिकरण द्वारा दीपावली पर्व के अवसर पर पटाखे का उपयोग के संदर्भ में OA No. 249/2020 पारित आदेश दिनांक 02.11.2020 के कियान्वयन के संबंध में।

संदर्भ :– 1. मंडल मुख्यालय का पत्र क. 7090/मुख्या./वैज्ञा./छ.ग.प.सं.मं./2020, नवा रायपुर, अटल नगर, दिनांक 06/11/2020.
2. माननीय NGT द्वारा पारित आदेश क. OA No. 249/2020 दिनांक 01.12.2020 के परिपालन बाबत्।

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उपरोक्त विषयान्तर्गत संदर्भित पत्रों के अनुक्रम में लेख है कि माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली के ओ.ए.नं. 249/2020 जारी आदेश दिनांक 02.11.2020 एवं 01.12.2020 के परिपालन में राज्य शासन के आदेश कमांक 625/CS/2020 दिनांक 09/11/2020 के पालनार्थ प्रतिबंधित Fire Crackers की खरीद–बिक्री के जब्ती आदि के संबंध आपके द्वारा की गयी कार्यवाही से मंडल मुख्यालय को तत्काल अवगत कराने का कष्ट करें। जिससे की गयी कार्यवाही से माननीय राष्ट्रीय हरित प्राधिकरण, प्रिंसिपल बेंच, नई दिल्ली को अवगत कराया जा सके। कृपया इसे अतिआवश्यक समझा जाये।

संलग्न :– उपरोक्तानुसार।

सदस्य सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल
नवा रायपुर, अटल नगर (छ.ग.)

पृ.क्रमांक 10956 /वैज्ञा./छ.ग.प.सं.मं./2021 नवा रायपुर, अटल नगर, दिनांक 12/3/2021

प्रतिलिपि: क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, जिला– रायपुर/बिलासपुर/दुर्ग–भिलाई/कोरबा/रायगढ़/अंबिकापुर/जगदलपुर (छ.ग.) की ओर सूचनार्थ एवं निर्देशित है कि संबंधित कलेक्टर/पुलिस अधीक्षक कार्यालय से जानकारी प्राप्त कर मंडल मुख्यालय को अतिशीघ्र अवगत कराये।

O/C

सदस्य सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल
नवा रायपुर, अटल नगर (छ.ग.)

Local disk(D)/All Document/Letter Document File/ Letter

XXX

(19)

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून–248001

पत्रांक–यूकेपीसीबी/एच.ओ./Gen-183/493/1669 दिनांक 5.03.2021

S.No. 27

SD(SS) 19/3/

DS(JRA)

19/03/2021

सेवा में,

श्री पी0के0 गुप्ता,
अपर निदेशक एवं डिविज़नल हेड,
वायु गुणवत्ता अनुश्रवण प्रकोष्ठ,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पूर्वी अर्जुन नगर,
दिल्ली–32।

विषयः **Compliance w.r.t. Hon'ble NGT order in OA no. 249/2020 dated 01-12-2020 regarding ban and restricted use of firecrackers के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक आपके पत्र सं0 AQM/FireCrackers/2020-21, दिनांक 22.02.2021 के क्रम में राष्ट्रीय हरित अधिकरण में याजित मूल आवेदन सं0 249/2020 में दिनांक 01.12.2020 में पारित आदेशों के क्रम में बनायी गयी अनुपालन आख्या इस पत्र के साथ संलग्न कर प्रेषित् की जा रही है। अवगत कराना है कि वर्तमान तक उत्तराखण्ड राज्य के 13 जनपदों में से कुल 06 जिला मुख्यालयों से अनुपालन आख्या प्राप्त हुयी है, जिसके आधार पर उपरोक्त आख्या प्रेषित् की जा रही है।

अग्रेतर अन्य जिलाधिकारियों से आख्या प्राप्त होने के उपरान्त संकलित आख्या पुनः प्रेषित् की जायेगी।

संलग्नकः यथोपरि।

भवदीय

(एस0पी0 सुबुद्धि) आई0एफ0एस0
सदस्य सचिव

प्रतिलिपिः 1. जिलाधिकारी, उत्तरकाशी/टिहरी गढ़वाल/पौड़ी गढ़वाल/चमोली/रूद्रप्रयाग/नैनीताल/ऊधमसिंह नगर को बोर्ड मुख्यालय के पत्र दिनांक 25.02.2021 (प्रति संलग्न) के क्रम में इस आशय के साथ प्रेषित् कि सम्बन्धित प्रकरण में संलग्न पत्र में इंगित बिन्दुओं के अनुसार वांछित अनुपालन आख्या अविलम्ब प्रेषित् करने का कष्ट करें, जिससे कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड को संकलित रिपोर्ट भेजी जा सके। **प्रकरण पर सर्वोच्च प्राथमिकता अपेक्षित है।**

2. क्षेत्रीय अधिकारी(प्र0), उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून/काशीपुर/हल्द्वानी को इस निर्देश के साथ प्रेषित् कि उपरोक्त जिलाधिकारियों से समन्वय स्थापित करते हुये वांछित आख्या बोर्ड मुख्यालय को प्रेषित् करना सुनिश्चित करें।

सदस्य सचिव

'COMPLIANCE REPORT'

Hon'ble NGT order in Original Application No. 249/2020 dated 01.02.2020

Direction No.	NGT Order Directions	Compliance
32 (i)	There will be total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country where the ambient air quality falls under the 'poor' and above category.	Air Quality Index (AQI) for all monitored cities Rishikesh (Dist Dehradun); Haridwar (Dist Haridwar); Kashipur, Rudrapur (Dist Udham Singh Nagar); and Haldwani (Dist Nainital) remain under 'Moderate' category. Hence **"Not Applicable"**
32 (ii)	Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.	Government of Uttarakhand vide order dated 11.11.2020 had issued following directions: 1. Only **Green Crackers** will be sold in the Municipal boundaries of the Cities namely Dehradun, Haridwar, Rishikesh, Haldwani, Rudrapur, and Kashipur 2. Time period for the burning of fire crackers in municipal boundaries of above 06 cities was restricted for 2Hrs as per following: - *a. For Diwali/Guruparv – From 8:00pm to 10:00pm* *b. For Chhath puja – From 6:00pm to 8:00pm.* A Copy of letter has been annexed at ***Annexure-I.***
32 (iii)	During Christmas and New Year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court.	Uttarakhand Pollution Control Board letter no. **UKPCB/HO/2020/No-183-493/5163-1043** dated **09/12/2020** requested State Government for the compliance of directions of Hon'ble NGT to restrict the time for bursting fire crackers as wells as to slod only green crackers during Christmas and New Year. A Copy of letter has been attached as ***Annexure-II.***
32 (iv)	With a view to ensure availability of air quality data, atleast one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast a	Uttarakhand Pollution Control Board has also promulgated its own State Ambient Air Monitoring Program (SAMP) covering all District Head Quarters as well as all municipal corporations.

	manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from available funds under consent mechanism / environmental compensation. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10.	Tender process is initiated for the procurement of sampler to monitor Ambient Air Quality at each District Headquarter.
32 (v)	We further direct that the Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/201819 to coordinate with the District Magistrates for compliance of the above directions.	It is being Complied. Also, Board has directed Regional Officers to find appropriate locations for AQM at District Headquarters in consultation with District Magistrate. A Copy of letter has been attached as ***Annexure-III.***
32 (vi)	The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.	As per compliance submitted against the para 32 (i).
32 (vii)	The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above	SPCB has submitted proposal for categorization of different areas / zones as mandated under The Noise Pollution (Regulation and Control) Rules 2000, as well to notify more authorities on dated 09.07.2020. A Copy of letter has been attached as ***Annexure-IV.***
32 (viii)	Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.	State Pollution Control Board has requested all 13 District Magistrates to provide compliance report on the said direction. As on 12.03.2021 information from 06 District Magistrates is received wherein, it is mentioned that **no such case has been reported.**
32 (ix)	If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.	State Pollution Control Board has requested all 13 District Magistrates to provide compliance report on the said direction. As on 12.03.2021 information from 06 District Magistrates is received wherein, it is mentioned that **no such case has been reported.**

Annexure-1

Annexure-2

उत्तराखण्ड शासन
पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनुभाग
संख्या–473/XXXVIII-1-15(30)2020
देहरादून: दिनांक: 11 नवम्बर, 2020

कार्यालय ज्ञाप

मा0 राष्ट्रीय हरित अधिकरण में दायर मूल आवेदन सं0–249/2020 में मा0 अधिकरण द्वारा दिनांक 05.11.2020 को वायु प्रदूषण एवं कोविड–19 के दृष्टिगत पटाखों के बेचने/जलाने के सम्बन्ध मे निर्गत दिशा–निर्देश के प्रस्तर न0 48 (III) एवं (VI) के क्रम में जनपद हरिद्वार, देहरादून, ऊधमसिंह नगर एवं नैनीताल हेतु निम्नलिखित निर्देश निर्गत किये जा रहे हैं:–

1. देहरादून, हरिद्वार, ऋषिकेश, हल्द्वानी, रूद्रपुर एवं काशीपुर के नगरीय सीमा क्षेत्रों में केवल ग्रीन क्रैकर्स (Green Crackers) का ही विक्रय किया जायेगा।
2. उक्त 06 नगरीय सीमा क्षेत्रों में पटाखा जलाने की अवधि 02 घण्टे निम्न समय अनुसार होगी:–
   (क) दिपावली/गुरू पर्व पर – रात्रि 8:00 बजे से रात्रि 10:00 बजे तक।
   (ख) छठ पूजा पर – प्रातः 06:00 बजे से प्रातः 8:00 बजे तक।

Omprakash

(ओम प्रकाश)
मुख्य सचिव

यू0ओ0 संख्या– /XXXVIII-1–2020, तद्दिनांकित।
प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

(1) समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव/प्रभारी सचिव, उत्तराखण्ड शासन।
(2) पुलिस महानिदेशक, उत्तराखण्ड।
(3) संबधित आयुक्त गढवाल/कुमायू मण्डल, उत्तराखण्ड।
(4) संबधित जिलाधिकारी, उत्तराखण्ड।
(5) सम्बन्धित वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक उत्तराखण्ड।
(6) संबधित मुख्य नगर अधिकारी, नगर निगम/कार्यकारी अधिकारी, नगर पालिका, उत्तराखण्ड।
(7) निजी सचिव, मा0 मुख्यमंत्री को मा0 मुख्यमंत्री जी के संज्ञानार्थ।
(8) निजी सचिव, मा0 मंत्री, वन एवं पर्यावरण को मा0 मंत्री जी के संज्ञानार्थ।
(9) निजी सचिव, मुख्य सचिव, उत्तराखण्ड शासन को मुख्य सचिव महोदय के संज्ञानार्थ।
(10) गार्ड फाईल।

आज्ञा से,
11/11/20
(नेहा वर्मा)

Annexure – 2

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून–248001

पत्रांक : यूकेपीसीबी / एच.ओ. / 2020 / CPCB/ES-493/5163-1643, दिनांक – 09/12/2020

सेवा में,

प्रमुख सचिव,
पर्यावरण, संरक्षण एवं जलवायु परिवर्तन,
उत्तराखण्ड शासन,
देहरादून।

विषयः–मा0 राष्ट्रीय हरित अधिकरण द्वारा मूल सं0 249 / 2020 में पारित आदेश दिनांक 01.12.2020 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा पूर्व में दिनांक 05.11.2020 में दीपावली, गुरू पर्व, छट पूजा, क्रिसमस, नव वर्ष पर निर्धारित समयावधि में मात्र Green Crackers के ही विक्रय तथा Cracker Bursting हेतु निर्देशित किया गया था। जिसके क्रम में राज्य बोर्ड द्वारा दिनांक 10.11.2020 को उत्तराखण्ड शासन को उपरोक्त पर्वो पर पटाखे जलाने एवं इनके विक्रय हेतु प्रस्ताव प्रेषित किया गया था।

उत्तराखण्ड शासन द्वारा दिनांक 11 नवम्बर, 2020 को देहरादून, हरिद्वार, ऋषिकेश, हल्द्वानी, रूद्रपुर, काशीपुर के नगरीय क्षेत्रों में दीपावली, गुरू पर्व एवं छट पूजा पर पटाखे जलाये जाने की अवधि को सीमित करते हुए उक्त नगरों की नगरीय सीमा में Green Crackers के विक्रय को अनुमन्य किया गया था।

वर्तमान में मा0 एन0जी0टी0 द्वारा दिनांक 01.12.2020 में निम्नवत आदेश पारित किये गये हैं:–**"During Christmas and New Year, green crackers can be used from 11:55 PM To 12:30 AM only at places where air quality is 'moderate' or below"**

जैसा की पूर्व पत्र दिनांक 10.11.2020 द्वारा शासन को सूचित किया गया है कि उपरोक्त 6 शहरों का Air Quality Index 'Moderate' श्रेणी में है। अतः देहरादून, हरिद्वार, ऋषिकेश, हल्द्वानी, रूद्रपुर, काशीपुर के नगरीय सीमा क्षेत्रों में क्रिसमस एवं नव वर्ष पर भी Green Crackers के उपरोक्तानुसार उपयोग हेतु आदेश जारी किये जाने उचित होंगे।

संलग्नकः बोर्ड का पूर्व पत्र दिनांक 10.11.2020 की प्रति।

भवदीय

9.12.2020

(एस0पी0 सुबुद्धि) आई.एफ.एस
सदस्य सचिव

Annexure-3

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून–248001

पत्रांक–यूकेपीसीबी / एच.ओ. /AP-241/5577-1183 दिनांक 22.12.2020

कार्यालय आदेश

बोर्ड मुख्यालय के कार्यालय आदेश सं0 यूकेपीसीबी / एच0ओ0 / सा0–471 / 1239–248, दिनांक 30.06.2020 का सन्दर्भ ग्रहण करें, जिसमें राज्य के विभिन्न शहरों में Mannual Ambient Air Quality Monitoring Station स्थापित किये जाने हेतु निर्देश निर्गत किये गये थे।

अग्रेतर अध्यक्ष महोदय के अनुमोदन के क्रम में राज्य में राज्य में Mannual Ambient Air Quality Monitoring Station हेतु विवरण निम्नवत् है:–

शहर का नाम	वर्तमान में संचालित स्टेशनों की सं0	नवीन अतिरिक्त स्टेशनों की सं0
बोर्ड की 24वीं बैठक में अनुमोदन के क्रम में स्थिति		
हल्द्वानी	01	00
ऋषिकेश	01	02
काशीपुर	01	02
नैनीताल	00	01
देहरादून	03	02
हरिद्वार	01	01
रूड़की	00	01
रूद्रपुर	01	01
कोटद्वार	00	01
पौड़ी	00	01
केन्द्रीय प्रदूषण नियंत्रण बोर्ड के निर्देशों के क्रम में		
धनोल्टि	00	01
सिद्धगर्बयांग	00	01
मा0 एन0जी0टी0 के आदेशों के क्रम में शेष जिला मुख्यालयों हेतु		
चमोली	00	01
टिहरी	00	01
रूद्रप्रयाग	00	01
उत्तरकाशी	00	01
बागेश्वर	00	01
चम्पावत	00	01
पिथौरागढ़	00	01
अल्मोड़ा	00	01
कुल योग	08	22

एतत्द्वारा सम्बन्धित क्षेत्रीय अधिकारी को निर्देशित किया जाता है कि उक्त शहरों में Mannual Ambient Air Quality Monitoring Station स्थापित किये जाने हेतु स्थल चयन की कार्यवाही करते हुये बोर्ड मुख्यालय को अवगत कराना सुनिश्चित करें व इसके साथ–साथ जिला मुख्यालय में Mannual Ambient Air Quality Monitoring Station स्थापित किये जाने हेतु सम्बन्धित जिलाधिकारी से सम्पर्क करते हुये यथासम्भव कलेक्ट्रेट में Mannual Ambient Air Quality Monitoring Station स्थापित किये जाने हेतु अनुमति प्राप्त करें।

(एस0पी0 सुबुद्धि)
सदस्य सचिव

प्रतिलिपिः–

1. अध्यक्ष महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड को सूचनार्थ सादर प्रेषित्।
2. क्षेत्रीय अधिकारी (प्र0), उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून/काशीपुर/हल्द्वानी/रूड़की को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित्।
3. गार्ड फाईल।

सदस्य सचिव

Annexure-4

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून–248001

पत्रांक–यूईपीपीसीबी / एच.ओ. /[illegible] /2020 /[illegible] दिनांक 9.07.2020

सेवा में

प्रमुख सचिव,
पर्यावरण एवं जलवायु परिवर्तन,
उत्तराखण्ड शासन, देहरादून।

विषय :– ध्वनि प्रदूषण अधिनियम–2000 (यथा संशोधित, 2017) के क्रम में राज्य के विभिन्न क्षेत्रों को Silence Area/Zone, Residential Area/Zone, Commercial Area/Zone & Industrial Area/Zone के रूप में अधिसूचित किये जाने के सम्बन्ध में।

महोदय,

ध्वनि प्रदूषण अधिनियम–2000 (यथा संशोधित, 2017) की धारा–3(2) में प्राविधानित है कि, "The State Government shall categorize the area into industrial, commercial, residential or silence areas/zones for the purpose of implementation of noise, standards for different area". उक्त के क्रम में अवगत कराना है कि, उत्तराखण्ड शासन द्वारा प्रमुख वन संरक्षक, वन्यजीव / मुख्य वन्यजीव प्रतिपालक को सम्बोधित पत्र सं0– 3-1/X-3-2012-08(23)/2010 dated 20.04.2012 में कार्बेट टाइगर रिजर्व सीमा के आस–पास के क्षेत्र को शांत क्षेत्र (Silence zone) वर्गीकृत किया गया है। इसके अतिरिक्त शेष क्षेत्रों को भी वर्गीकृत किया जाना आवश्यक है।

अतः उक्त के क्रम में राज्य के विभिन्न क्षेत्रों को वर्गीकृत करने सम्बन्धी ड्राफ्ट नोटिफिकेशन अग्रेतर आवश्यक कार्यवाही हेतु संलग्न कर प्रेषित् है।

संलग्नक :– यथोपरि।

भवदीय

9.7.2020

(एस0पी0 सुबुद्धि)
सदस्य सचिव।

EPABX: 2561909/2562847
Tel: 2562822, 2560955
Email: Paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit – VIII,
Bhubaneswar – 751 012, INDIA

No. 3125 *Date:* 02-03-2021

VII – L – Misc – 825

Through E-mail

To

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi – 110 032.
E-mail: mscb.cpcb@nic.in

Sub: OA No.249/2020 – Tribunal on its own motion vs. MoEF&CC and Others.

Ref: This Board Memo No.1334 dtd.01.02.2021.

Sir,

The Hon'ble Tribunal in their order at para-32 (x) directed the Board to comply the data of compliance from all the districts by 28.2.2021 and furnish the same to the CPCB by 15.03.2021 for further action at their end. Accordingly, the Board has requsted all the Collector & District Magistrate of the State vide letter dtd.1.2.2021 to provide the required information in terms of order dtd.1.12.2020 with copy to you in the above referred memo. In the meantime, out of 30 districts, 04 districts i.e. Kendrapara, Dhenkanal, Koraput and Gajapati have submitted the required information. Copies of those letters are enclosed for your reference. Reminder has been issued to the rest of the Collectors and District Magistrates and soon after receipt of the required information it will be forwarded to the CPCB.

Yours faithfully,

Encl: As above.

Member Secretary

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OFFICE OF THE
COLLECTOR & DISTRICT MAGISTRATE
KENDRAPARA
(JUDICIAL SECTION)

06727 - 232602(O)
06727- 232802(R)
(FAX) No- 06727- 221603 (F)
EMAIL ID: Judl.kendrapara@gmail.com

L. No. 274 /Judl.
Date: 10/02/21

To

The Member Secretary
State Pollution Control Board, Odisha
Paribesh Bhawan, A/118Nilakanthanagar, Unit-VIII
Bhubaneswar-751012.

Sub:- OA No. 249/2020-Tribunal on its own motion V. MoEF&CC & others.

Ref:- Letter No. 1333, Dt. 01.02.2021 of Member SPCB, Odisha.

Sir,

In inviting a reference to the letter on the subject cited above, I am to submit herewith point wise information on points VI, VII, VIII & IX of para-32 of above cited OA for information and necessary action.

Para-32:

Point No. VI:- It is submitted that, no permission has been issued by the District Magistrate to sell fire crackers, banned by the Hon'ble Supreme Court dt. 23.10.2018.

VII:-That, no complain has been received by the District Magistrate from any person regarding violation of the order of the Hon'ble Supreme Court.

VIII:- That, no claim has been made and no compensation has been paid to any victim of pollution, by the district Magistrate.

IX:- That, no compensation has been collected from any person as there is no violation of the order of the Hon'ble Supreme Court made.

Yours faithfully

10/2/21

Collector & District Magistrate,
Kendrapara

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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE,
DHENKANAL
(Development)

No. XXIV-1/21-1834/ **Dt.** 24.2.2021 e-mail ID-**dkl.development@gmail.com**
Tel.No.-**06762-225601**

To

The Member Secretary,
State Pollution Control Board, Odisha,
Bhubaneswar.

Sub: OA No.249/2020-Tribunal on its own motion V. MoEF&CC & others.

Ref: Letter No.1333 dt.01.2.2021 of State Polution Control Board,Bhubaneswar.

Sir,

In adherence to the order of Hon'ble National Green Tribunal with reference to original application No.249/2020 in the matter of Dr. P.G. Najpande & Another Vrs. State of M.P & others, the following points are hereby submitted as compliance to directions of the Hon'ble National Green Tribunal as enumerated in paragraph 32-VI,VII,VIII & IX.

Para-VI- In reply to the direction made in this paragraph, it is humbly submitted that, the Collector & District Magistrate has taken steps to ban fire crackers as per the order of Hon'ble Supreme Court dated 23.10.2018. The Collector & District Magistrate, Dhenkanal has directed all the Head Master of Schools and Principals of Colleges to make students aware about the ill effects of fireworks and furnish action taken report. All the subordinate offices the district like Office of the Sub-Collector/ Office of the Tahsildars/Office of the Panchayat Samities were given adequate instructions to comply the order of the National Green Tribunal as well as the provisions made in thereof. Office of the Block Development Offices/ Office of the Panchayat Samities are directed to impart adequate instructions to the PRI members on the hazards of the fire crackers and the fine/ penalty to be imposed and maximum publicity to be done like, distribution of pamphlets, fixing of hoardings etc.

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Para-VII- In reply to the direction made in Paragraph 32-VII the Collector & District Magistrate has not received any complaint directly or from any other sources or offices till now. However, necessary instructions have been passed to all the competent agencies to implement the direction of the Hon'ble National Green Tribunal.

Para-VIII- In reply to the direction made in Para-VIII the Collector & District Magistrate has not received any report or application of any victim of pollution who have shown evidence of individual or person responsible for the damage. Any future development will be dealt accordingly as per the provision of law as well as the direction of Hon'ble National Green Tribunal.

Para-IX- In reply to the direction in Paragraph-IX, it is humbly submitted that the direction is taken note of and will be complied accordingly.

Yours faithfully,

23/12/2021

Collector & District Magistrate,
Dhenkanal.

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COLLECTORATE: KORAPUT.
(Judicial Section)

No. 586 /I-226/2021 Dated. 25 . 02 . 2021.

To

The Member Secretary,
State Pollution Control Board, Odisha,
Paribesh Bhawan, A/118, Nilakanthanager,
Unit-VIII, Bhubaneswar, PIN-751012.

Sub: Regarding submission of compliance to Para-32 (vi), (vii), (viii) & (ix) in O.A No.249/2020-Tribunal on its own motion-v. MoEF&CC & others.

Ref:- Your letter No.1033 dated.01.02.2021.

Sir,

In inviting a reference to the letter cited on the captioned subject, I am submitting herewith the required information on Para-32 (vi), (vii), (viii) & (ix) point wise in connection with O.A No.249/2020-Tribunal on its own motion-v. MoEF&CC & others for taking further action at your level.

Yours faithfully

25.2.2021

Addl. District Magistrate,
Koraput.

Encl: As above.

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PARA WISE COMMENTS IN O.A No.249/2020- Tribunal on its own motion-v. MoEF&CC & others.

Direction No.32

Para No.vi In pursuant Order No.6218/R&DM (DM) dated.03.11.2020 of the Chief Secretary, Odisha, not a single temporary licence for sale of fire crackers has been issued during Deepavali, Kartika Purnima, Christmas, Celebration of New Year in respect of Koraput District. There was total ban on sale and use of all kinds of fire crackers during Cov-d19 pandemic in respect of this district.

Para No.vii No complaints or otherwise from any quarter has been received in this district. Hence recover of compensation from violators of the above direction of the parameters does not arise.

Para No.viii No representation for victim of pollution by showing evidence of individual damage and the responsible for the damage has been received from any quarter in this district.

Para No.ix No complaint has been received by District Magistrate, hence recovery of compensation does not arise. Hence, claim of compensation also does not arise.

Addl. District Magistrate,
Koraput.

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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, GAJAPATI

Letter No: 1600 / Dev.XXVII-04/2021 Dated: 26-02-21

To,

The Member Secretary,
State Pollution Control Board,
Forest & Environment Department,
Odisha, Bhubaneswar

Sub: Status Report on O.A. No.249 / 2020 of Hon'ble Green Tribunal Vs. Ministry of Environment & Climate Change & others.

Ref: No.1333 dated 01.02.2021 of the Member Secretary, S.P.C.B, Forest & Environment Department, Odisha, Bhubaneswar.

Sir,

In inviting a kind reference to the letter on subject cited above, I am to enclose herewith required information point wise on para-32 (vi), (vii), (viii) and (ix) in terms of order of Hon'ble Green Tribunal in O.A. No.249 / 2020 on its own motion Vs. Ministry of Environment, Forest & Climate Change & others for favour of information and necessary action.

Yours faithfully,

Encl: As above.

Collector & District Magistrate,
Gajapati

Memo No: 1601 /Dev Dated: 26-02-21

Copy forwarded to the Divisional Forest Officer, Paralakhemundi-cum-Member Convener, District Environment Committee, Gajapati / Regional Officer, SPCB, Berhampur for information and necessary action.

Collector & District Magistrate,
Gajapati

Memo No: 1602 /Dev Dated: 26-02-21

Copy submitted to the Director, Environment-cum- Special Secretary to Government, Forest & Environment Department, Odisha, Bhubaneswar for favour of information and necessary action.

Collector & District Magistrate,

Scanned with CamScanner

144

Information on para-32 (vi), (vii), (viii) and (ix) point-wise in terms of order at para-32 (x) on O.A. No.249 / 2020-Tribunal on its own motion Vs. MoEF & CC & others.

Para No.	Directions of Hon'ble NGT	Status
32 (vi)	The District Magistrate in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.	No such banned fire crackers are sold in Gajapati district in terms of order of the Hon'ble Supreme Court dated 23.10.2018
32 (vii)	The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above.	Not a single case for compensation till now received for imposition of compensation received from CPCB in this regard.
32 (viii)	Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by reasoned order.	Not applicable.
32 (ix)	If no such claim is made for six months after collection, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.	Not applicable.

Collector & District Magistrate,
Gajapati

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MIZORAM STATE POLLUTION CONTROL BOARD

No.H.88088/Poltn/50(LXV)/2020-MPCB : Dated Aizawl, the 10th March,2021

To,

Shri P.K. Gupta
Sc. „E" & CPIO
AQM Division
Central Pollution Control Board

Subj: Submission of Compliance report w.r.t Hon'ble NGT order in OA No.249/2020

Ref: F No.AQM/FireCrackers/2020-2021 dated 18.12.2020

Sir,

With reference to the subject and your letter no cited above, may I submit herewith the Compliance Status of Mizoram w.r.t Hon"ble NGT"s orders dated 01.12.2020 regarding ban and restricted use of firecrackers, for your kind information and further necessary actions.

Yours faithfully,

Enclo: As above

(C. LALDUHAWMA)
Member Secretary,
Mizoram Pollution Control Board

Memo No.H.88088/Poltn/50(LXV)/2020-MPCB : Dated Aizawl, the 10th March, 2021

Copy to: The Regional Director, Central Pollution Control Board, Regional Directorate, North East, "Tumsir", Lower Motinagar, near Fire Brigade HQ, Shillong-793014, Meghalaya.

(C. LALDUHAWMA)
Member Secretary,
Mizoram Pollution Control Board

COMPLIANCE STATUS OF MIZORAM W.R.T HON‟BLE NGT DIRECTIONS IN ITS ORDERS DATED 01.12.2020 IN OA NO.249/2020 REGARDING BAN AND RESTRICTED USE OF FIRECRACKERS

1. Total ban on sale and use of all kinds of fire crackers during Covid-19 Pandemics in the NCR and all cities/towns in the country **where the ambient air quality falls under the 'poor' and above category**

2. Restrict use of fire crackers in cities/towns where **where the ambient air quality is 'moderate' or below to green crackers only.**

3. During Christmas and New Year, green crackers can be used **from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below**

Compliance Report on Sl. No.1 to 3

The air quality of Mizoram is generally found relatively good and the air quality data in Aizawl city and other towns during the past years have shown that it is either in **'good' or 'satisfactory'** category.

Mizoram is christian dominated state with more than 87% Christian population as per the 2011 census whilst Hindu population constitutes about 2.75%. Therefore, the celebration of Christian festivals such as Christmas and New year is much more prominent and is of environmental pollution concern compared to Dipawali and other religion festivals in the state.

The need to control air pollution is increased in the fight against the prevailing Covid-19 pandemics especially during the festive occasions. Govt. of Mizoram has taken up various stringent measures for fighting the pandemics:

a) All the District administrations have issued Prohibition Orders against the sale and use of firecrackers within their respective jurisdictions during Christmas and New Year festivals, 2020. Concerned Local authorities, NGO‟s and Police Department have joined hands in the enforcement of the orders.

Copy of the Prohibition order of all the 11 Districts is attached at Annexure-1(a) to 1(k)

b) **Air Quality & Noise monitoring during Festivals, 2020-21**

i) Dipawali, 2020

Air Quality and Noise monitoring was carried out from 4 stations within Aizawl city during 07.11.2020 to 21.11.2020. Result observed showed that the ambient air quality during Deepawali does not show much variation with that of other days indicating that Deepawali festival does not seem to have impact on the ambient air quality of the monitoring locations in Aizawl. Likewise, significant change is not observed in noise level as per the data recorded

from the monitoring locations during Dipawali and other normal days. In fact, in some locations, noise level is lower during the festive period, most likely due to Covid-19 restrictions imposed by the State Govt.

Air Quality Data and Noise level during Diwali, 2020 is at ***Annexure- 2(a) & 2(b)***

ii) Christmas and New Year Celebration,2020

Air Quality monitoring was carried out from 4 stations and noise assessment from 1 station within Aizawl city during 21.12.2020 to 31.12.2020. During the monitoring period, the air quality of the monitoring locations in Aizawl city was generally found within the prescibed standards with AQI under Good category with no significant rise in concentrations of pollutants measures. This could be attributed to the restrictions of use of firecrackers as well as Covid-19 restrictions against gatherings on festive celebrations, vehicular movements during daytime and night curfew imposed during the period. Noise level records follow similar trends.

Air Quality Data and Noise level during Christmas & New Year celebration, 2020 is at ***Annexure- 3(a) & 3(b)***

4. At least one air quality monitoring station must be set up at every district headquarter at the earliest.

Compliance Report:

Mizoram Pollution Control Board has established air quality monitoring stations in all the District Headquarters (11 nos.) except in the three (3) newly formed Districts (as on 2019). All the existing air monitoring stations are in full operation and the details are given in the following table.

For strengthening the air quality monitoring network in the state, proposal for setting of up stations in the new Districts headquarters, namely, Saitual, Hnahthial and Khawzawl Districts is under preparation.

Availability of air quality data:

- Air Quality Data is regularly updated and made available at MPCB‟s website: www.mpcb.mizoram.gov.in and ENVIS website: www.mizenvis.nic.in
- It is also available at mobile App: *Mizoram Air Quality- ENVIS* and CPCB‟s EAQDES PortalReal Time Data from CAAQMS, Aizawl is continuously displayed using LED Public Display Board, placed at Sikulpukawn, Aizawl.

List of existing air quality monitoring stations in Mizoram

Sl.No.	*Name of Station*	*Station Code*	*District*	*Type of station*
1	Sikulpuikawn, CAAQMS	-	Aizawl	Continuous Station
2.	MINECO,Khatla	450	Aizawl	Manual Station
3.	Laipuitlang	451	Aizawl	Manual Station
4.	Bawngkawn	452	Aizawl	Manual Station
5.	Dawrpui	737	Aizawl	Manual Station
6	Champhai Kahrawt	731	Champhai	Manual Station
7	Champhai Vengthlang	732	Champhai	Manual Station
8	Kolasib Project Veng	733	Kolasib	Manual Station
9	Kolasib Diakkawn	734	Kolasib	Manual Station
10	Farm Veng	735	Lunglei	Manual Station
11	Venglai	736	Lunglei	Manual Station
12	New Siaha	1014	Siaha	Manual Station
13	EMC Vaih	1015	Siaha	Manual Station
14	Bazar Veng	1016	Mamit	Manual Station
15	Lungsir Veng	1017	Mamit	Manual Station
16	Bazar Veng	1018	Serchhip	Manual Station
17	P & E Veng	1019	Serchhip	Manual Station
18	L-IV Veng	1020	Lawngtlai	Manual Station
19	L-3 Electric Veng	1021	Lawngtlai	Manual Station

5. Air Quality Monitoring Committee (AQMC) in OA 681/2018

As per the directions contained in OA 681/2018, all the States/UTs with non-attainment cities are to prepare Action Plan by the six member committee, Air Quality Monitoring Committee (AQMC) which is to be formed by the State Govt.

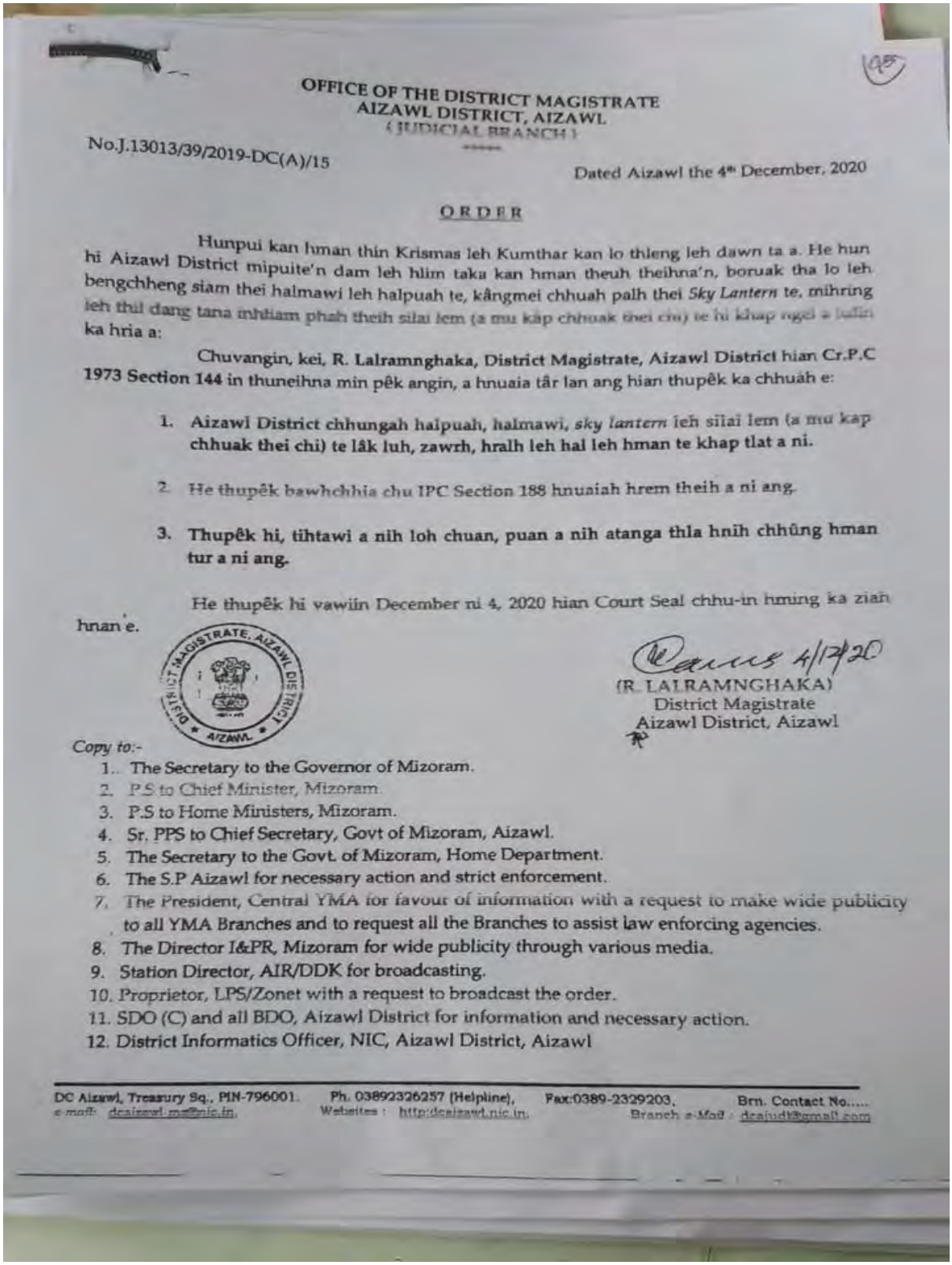
Not applicable to Mizoram as the state has no non-attainment cities yet.

6. The District Magistrates to ensure that banned firecrackers are not sold in terms of the order of the Hon'ble Supreme Court dated 23.10.2018

Compliance:

During Christmas and new year festive season, 2020, a report of 22 cases were filed at different Aizawl Police Stations, among these 17 cases were related to firing of firecrackers and other 5 cases were related to arrest of handling firecrackers. More than 1(one) lakh values of firecrackers were captured during these festive season.

Annexure 1(a)



OFFICE OF THE DISTRICT MAGISTRATE
AIZAWL DISTRICT, AIZAWL
(JUDICIAL BRANCH)

No.J.13013/39/2019-DC(A)/15

Dated Aizawl the 4th December, 2020

ORDER

Hunpui kan hman thin Krismas leh Kumthar kan lo thleng leh dawn ta a. He hun hi Aizawl District mipuite'n dam leh hlim taka kan hman theuh theihna'n, boruak tha lo leh bengchheng siam thei halmawi leh halpuah te, kângmei chhuah palh thei *Sky Lantern* te, mihring leh thil dang tana inhliam phah theih silai lem (a mu kâp chhuak thei chi) te hi khap ngei a lulin ka hria a:

Chuvangin, kei, **R. Lalramnghaka, District Magistrate, Aizawl District** hian **Cr.P.C 1973 Section 144** in thuneihna min pêk angin, a hnuaia târ lan ang hian thupêk ka chhuah e:

1. **Aizawl District chhungah halpuah, halmawi, *sky lantern* leh silai lem (a mu kâp chhuak thei chi) te lâk luh, zawrh, hralh leh hal leh hman te khap tlat a ni.**

2. He thupêk bawhchhia chu IPC Section 188 hnuaiah hrem theih a ni ang.

3. **Thupêk hi, tihtawi a nih loh chuan, puan a nih atanga thla hnih chhûng hman tur a ni ang.**

He thupêk hi vawiin December ni 4, 2020 hian Court Seal chhu-in hming ka zian hnan e.

DISTRICT MAGISTRATE, AIZAWL DISTRICT * AIZAWL *

4/12/20

(R. LALRAMNGHAKA)
District Magistrate
Aizawl District, Aizawl

Copy to:-

1. The Secretary to the Governor of Mizoram.
2. P.S to Chief Minister, Mizoram.
3. P.S to Home Ministers, Mizoram.
4. Sr. PPS to Chief Secretary, Govt of Mizoram, Aizawl.
5. The Secretary to the Govt. of Mizoram, Home Department.
6. The S.P Aizawl for necessary action and strict enforcement.
7. The President, Central YMA for favour of information with a request to make wide publicity to all YMA Branches and to request all the Branches to assist law enforcing agencies.
8. The Director I&PR, Mizoram for wide publicity through various media.
9. Station Director, AIR/DDK for broadcasting.
10. Proprietor, LPS/Zonet with a request to broadcast the order.
11. SDO (C) and all BDO, Aizawl District for information and necessary action.
12. District Informatics Officer, NIC, Aizawl District, Aizawl

DC Aizawl, Treasury Sq., PIN-796001. Ph. 03892326257 (Helpline), Fax:0389-2329203, Brn. Contact No.....
e-mail: dcaizawl.mz@nic.in, Websites : http://dcaizawl.nic.in, Branch e-Mail : dcajudl@gmail.com

Annexure 1(b)

No.J.11011/33/2017-DC(M)/

IN THE COURT DISTRICT MAGISTRATE
MAMIT DISTRICT : MIZORAM
(JUDICIAL BRANCH)

Dated Mamit, the 24th November, 2020

ORDER

Halpuah leh halmawi-te hian nasa takin mihring hriselna a tichhe theiin, boruak a ti chhiain a tih bawlhhlawh mai bakah ri bengchheng a siam a. Silai lem, a mu nei chite hian mihring hriselna atan a pawi a thlen thei a ni. Chuvangin, Mamit District mipuite halpuah leh a kaihhnawih avanga boruak chhia leh ri bengchheng laka kan him theih nan khapna thupek chhuah a tulin ka hria a.

Kei, **Dr. LALROZAMA, IAS, District Magistrate, Mamit District, Mamit** hian Se.144 of Cr.PC,1973 (Act.No.2 of 1974) in thuneihna min pek angin hetiang hian thupek ka chhuah e.

Mamit District huam chhungah Kum 2020 Krismas leh Kumthar vuakvet ah –

1. **Halpuah, halmawi, sky lantern leh puakthei thil dang, boruak thalo siam thei leh ri bengchheng siam thei chi reng reng lakluh, zawrh, hralh, hal leh hman khap tlat a ni.**
2. **Naupang silai lem a mu hmang chi reng reng lakluh, zawrh leh hralh khap tlat a ni.**

He thupek hi Security Force, Paramilitary Force leh mipui mimir zawng zawngte tumah thlei bik awm lova zawm vek tura hriattir an ni.

Thupek hian thu leh awm hma chu puan a nih atanga thlahnih (2) chhung a huam ang.

He thupek hi vawiin 24th November, 2020 hian Court Seal nena nem nghetin hming ka ziah hnan e.

(Dr.LALROZAMA) IAS
District Magistrate
Mamit District : Mizoram

Memo No. J.11011/33/2017-DC(M)/ Dated Mamit, the 24th November, 2020

Copy to :

1. The Secretary to the Governor of Mizoram for information.
2. The P.S to Chief Minister, Mizoram for information.
3. The P.S to Home Minister/Parliamentary Secretary, Mizoram for information.
4. The Sr. P. P.S to Chief Secretary(Home), Mizoram for information.
5. The Secretary, GAD, Govt. of Mizoram for information.
6. The Director General of Police, Mizoram for information.
7. All Deputy Commissioners, Mizoram for information.
8. All Magistrates, within Mamit District for information.
9. The Superintendent of Police, Mamit for information and necessary action.
10. The Asst. Commissioner of Excise and Narcotics, Mamit for information and necessary action.
11. The Deputy Commissioner of Taxes, Mamit for information and necessary action.
12. The D.I.P.R.O., Mamit for information and necessary action and wide publicity through print media within Mamit District.
13. All Village Council Presidents within Mamit District, Mamit for information and necessary action.

District Magistrate
Mamit District : Mizoram

Annexure 1(c)

No.J.12019/17/2020-DC(KZL)/VOL-VII
OFFICE OF THE DEPUTY COMMISSIONER
KHAWZAWL DISTRICT : KHAWZAWL

Khawzawl, the 14th December, 2020

ORDER

Kan hmalawka hunpui pawimawh tak – Krismas leh Kumthar – lo thleng tur hi hlim taka hmang turin Khawzawl District mipuite duhsakna ka hlan a. Chutihrualin, fimkhur taka he hun hi hman a nih loh chuan kan khawtlangah Covid-19 a darh phah thei tih hriain, **Disaster Management Act, 2005 section 34(m)** tlawhchhana a hnuaia thupekte hi Khawzawl District chhunga mimal, pawl leh Kohhran zawng zawngten kumin Krismas leh Kumthar vuakvetah zawm ngei ngei tur a ni:

1. Kohhran, pawl leh mimal huaihawtin Krismas leh Kumthar denchhena ruai buatsaih, zaikhawm leh mipui punkhawmna chi hlimhlawp siam te tih loh tur a ni.

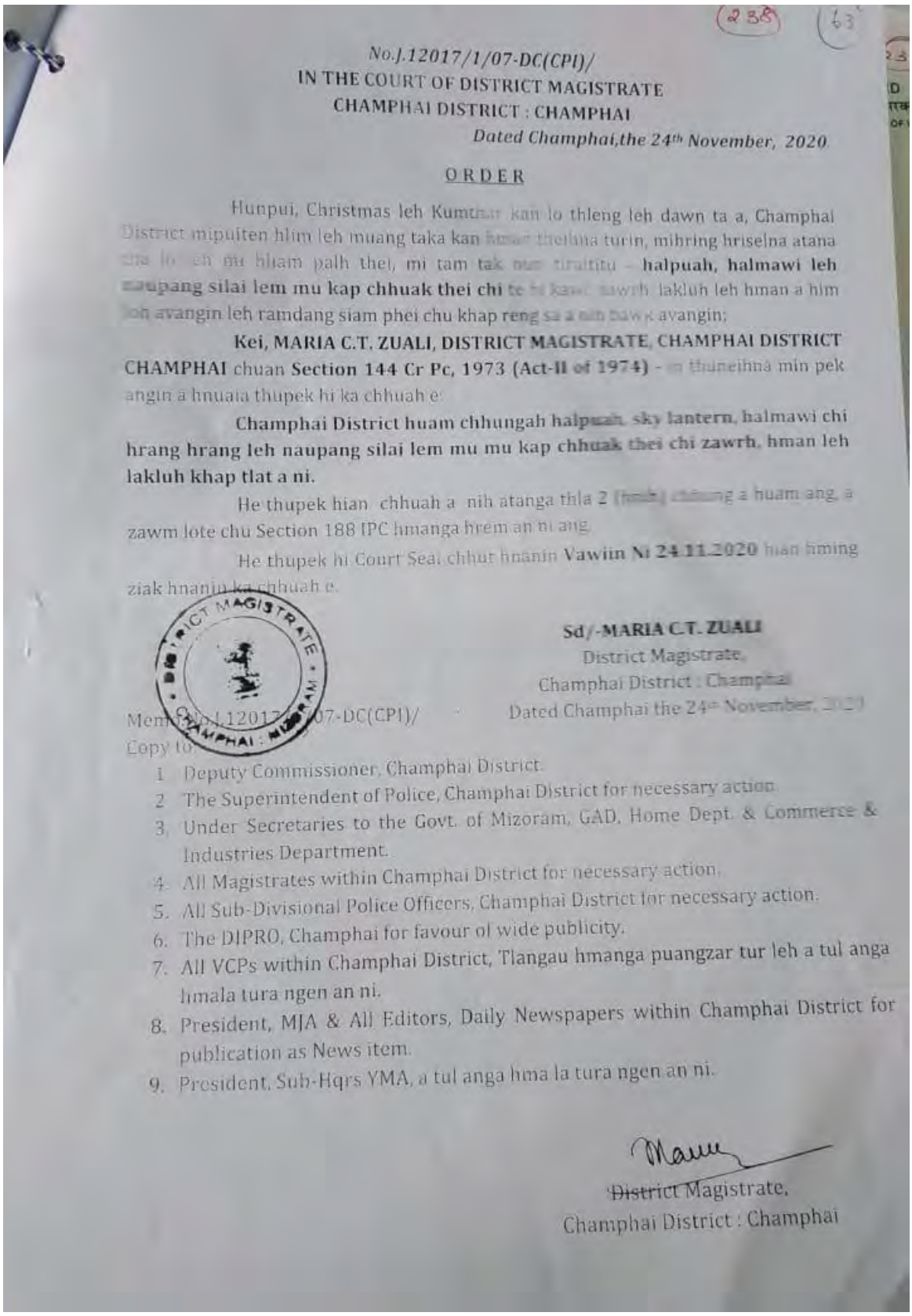
2. He Office Order **No.B.15011/1/2020-DC(KZL)** dt. 03.12.2020 kaltlanga thupek tihchhuah tawh angin Khawzawl District chhungah halpuah, halmawi, sky lantern, silai lem a mu hmang chi etc. te lakluh, zawrh, hralh, hal leh hman khap tlat a ni.

3. Hunpui chhungin phalna neite tan Biakin leh khawlaia Pathian thu sawina hun hman hman theih a ni a. Mahse, hun hmangtute chuan **zan dar 8:00** (curfew) hmain an zo fel tur a ni a, thusawitu leh programme buaipuitute bak chu a hmunah midang punkhawm phal a ni lo.

4. Khua/Veng bil inhungbingna – hmundang atanga Krismas hmang tura rawn haw/zin te lo phalsak loh te, haw hun bituk siam leh mikhual neih phal loh – te hi mi tamtak harsatna thlentu a nih avangin tih loh tur a ni. Chutihrualin, Covid-19 laka him lo rinhlelhawm an awm chuan bialtu Zonal Officer/Magistrate te hnenah thlen thuai tur a ni.

Sd/- ZOTHANMAWIA
Deputy Commissioner
&
Chairman,
District Level Task Force on Covid-19
Khawzawl District, Khawzawl

Annexure 1(d)



No.J.12017/1/07-DC(CPI)/
IN THE COURT OF DISTRICT MAGISTRATE
CHAMPHAI DISTRICT : CHAMPHAI
Dated Champhai,the 24th November, 2020

ORDER

Hunpui, Christmas leh Kumthar kan lo thleng leh dawn ta a, Champhai District mipuiten hlim leh muang taka kan hman theihna turin, mihring hriselna atana tha lo leh mi hlam palh thei, mi tam tak nun tiraltitu – **halpuah, halmawi leh naupang silai lem mu kap chhuak thei chi** te hi kawl zawrh lakluh leh hman a him loh avangin leh ramdang siam phei chu khap reng sa a nih dawk avangin;

Kei, MARIA C.T. ZUALI, DISTRICT MAGISTRATE, CHAMPHAI DISTRICT CHAMPHAI chuan **Section 144 Cr Pc, 1973 (Act-II of 1974)** - in thuneihna min pek angin a hnuaia thupek hi ka chhuah e:

Champhai District huam chhungah halpuah, sky lantern, halmawi chi hrang hrang leh naupang silai lem mu mu kap chhuak thei chi zawrh, hman leh lakluh khap tlat a ni.

He thupek hian chhuah a nih atanga thla 2 (hnih) chhung a huam ang, a zawm lote chu Section 188 IPC hmanga hrem an ni ang.

He thupek hi Court Seal chhut hnanin **Vawiin Ni 24.11.2020** hian hming ziak hnanin ka chhuah e.

DISTRICT MAGISTRATE • CHAMPHAI : MIZORAM •

Sd/-MARIA C.T. ZUALI
District Magistrate,
Champhai District : Champhai

Memo No.J.12017/1/07-DC(CPI)/ Dated Champhai the 24th November, 2020

Copy to:

1. Deputy Commissioner, Champhai District.
2. The Superintendent of Police, Champhai District for necessary action.
3. Under Secretaries to the Govt. of Mizoram, GAD, Home Dept. & Commerce & Industries Department.
4. All Magistrates within Champhai District for necessary action.
5. All Sub-Divisional Police Officers, Champhai District for necessary action.
6. The DIPRO, Champhai for favour of wide publicity.
7. All VCPs within Champhai District, Tlangau hmanga puangzar tur leh a tul anga hmala tura ngen an ni.
8. President, MJA & All Editors, Daily Newspapers within Champhai District for publication as News item.
9. President, Sub-Hqrs YMA, a tul anga hma la tura ngen an ni.

District Magistrate,
Champhai District : Champhai

Annexure 1(e)

GOVERNMENT OF MIZORAM
OFFICE OF THE DEPUTY COMMISSIONER
LAWNGTLAI DISTRICT: LAWNGTLAI

*****

ORDER

Dated Lawngtlai, the 11th December, 2020

No.J.11013/2/2013-DC(LTI): Kan hriat theuh angin kan hmu lawkah kristiante kutpui Krismas kan lo thleng leh dawn ta reng mai a.Halpuah leh halmawi chi hrang hrangte hian miluring hriselna nasa takin a kawihbuai thei a. Chu tih mek tlain kan ramah Covid-19 ri a leng mek a. hei hian kum lama apa te leh natna benvawn nei te tan harsatna tam tak a thlen theih tlak ah kangmei te pawh a ti chhuak thei a ni. Hetiang harsatna min thlen thei laka mipui kan hun zawk nan thupek chhuah tulin a hriat a.

Chuvangin, Ket. Dr. **ANDREW H. VANLALDIKA, MCS, DISTRICT MAGISTRATE, LAWNGTLAI DISTRICT LAWNGTLAI** chuan Section 144 CrPC in thuneihna min pek ang in heng a hnuaia thupek hi ka chhuah e.

1. Lawngtlai District chhungah Halpuah leh Halmawi chi reng reng zawh leh hman khap tlat a ni.
2. Sifai lem a mu kapchhiak thei chi reng reng hralh leh hman khap tlat a ni.
3. Lawngtlai khawpui chhungah sky lantern thlawh fir phal a ni lo.
4. Lawngtlai khawpui chhung ah ang lirthei chi ah mah Protone Silencer vuah a khawlai a tlan phal a ni lo.

He thupek hian thu leh awm hma chuan puan anih atanga thlahnih chhung a huam ang.

He thupek zawm lo te chu **IPCSection 188** dan hmanga hrem an ni ang.

He thupek hi vawiin dt. **11/12/2020** hian District Magistrate Seal a nemnghetin hming ka ziah hman e.

Sd/- Dr.ANDREW H.VANLALDIKA
District Magistrate
&
Deputy Commissioner
Lawngtlai District, Lawngtlai

Memo.No.J.11013/2/2013-DC (LTI) **Dated Lawngtlai, the 11th December, 2020**

Copy to:-

1. The Sr. PPS to Chief Secretary, Mizoram for information.
2. The Secretary, Home & DM&R Department, Mizoram for information.
3. The Director General of Police, Mizoram for information.
4. All District Magistrate within Mizoram for information.
5. The Executive Secretary LADC/CADC for information.
6. The Superintendent of Police, Lawngtlai for information and necessary action.
7. All Incident Commanders, Lawngtlai District for information and necessary action.
8. The District Information & Public Relation Officer, Lawngtlai District for information and wide publicity.
9. The President, MJA Lawngtlai District for information.
10. All Chairman, VLTF within Lawngtlai Town Veng chhunga puangzar tura ngen leh hriattir an ni.

11/12/20

District Magistrate
&
Deputy Commissioner
Lawngtlai District, Lawngtlai

Annexure 1(f)



No.C.15015/1/2010 DC(S)
GOVERNMENT OF MIZORAM
OFFICE OF THE DEPUTY COMMISSIONER,
SIAHA DISTRICT: SIAHA
(Judicial Branch)

O R D E R

Kristian te humpui Krismas leh kumthar kan lo thleng leh dawn a. He mi hunpui ah hian mipui leh mimal lan thil tha lo leh hriselna atana thil pawi a thleng thei thin a. Chuvangin Siaha District chhunga mipui leh mimal tan thlamuanna, nunhlimna leh hriselna tha a lo awm theih nan puakfuel thil halpuah, halmawi leh a kaihhnawih chi hrang hrang leh naupang silai lem (amu kapchhuak thei) chi lakluh, hralh chhuah, kawl leh hman khapna thupek chhuah tulin ka hria a.

Chuvangin, kei, **B. LALCHHAWNTLUANGA, DISTRICT MEGISTRATE,** Siaha District, Siaha chuan **Sec. 144 Cr.PC 1973 (Act No.2 of 1974)** in thuneihna min pek angin, hetiang hian thupek ka chhuah e.

1) **Siaha District huam chhungah mi tumah in Christmas, 2020 leh Kumthar, 2021 lawmna vuak vetah halpuah, halmawi chi hrang hrang leh naupang silai lem, a mu chhuak thei (Toy gun with pellets) chi reng reng lakluh/Kawl/Zawrh Chhuah leh Hman khap tlat a ni.**

2) **Gelatine leh Bomb lam chi reng reng thuneitute hnen atanga phalna bik nei an nih loh chuan lakluh/Kawl/Zawrh Chhuah leh Hman khap tlat a ni.**

He thupek hian chhuah a nih atanga **thla hnih (2)** chhung a huam ang.

He thupek zawmlo te chu **Section 180 leh 188 IPC** hmanga hrem an ni ang.

He thupek hi vawiin ni **7th December, 2020** hian Court Seal leh ka kut ziak ngeiin ka neih nghet e.

sd/-
(B. LALCHHAWNTLUANGA)
District Magistrate,
Siaha District, Siaha

Memo No.C.15015/1/2010 - DC(S)/ : Dated Siaha, the 7th December, 2020

Copy to:

1) The Chief Secretary to the Govt. of Mizoram, Aizawl.
2) The Commissioner & Secretary, Home Department. Govt. of Mizoram
3) The Secretary Law & Judicial Department, Govt. of Mizoram, Aizawl
4) The Director, General of Police, Mizoram.
5) The Sr. Executive Secretary, MADC., Siaha
6) The Superintendent of Police, Siaha
7) The BDO, Siaha/Tipa for information and strict compliance
8) All Head of Offices within Siaha Town.
9) The O/C, Police Station, Siaha.
10) The Prosecuting Inspector, DM's Court, Police/Excise, Siaha.
11) The I&PRO, Siaha for wide publicity.
12) The Local Church Leaders within Siaha Town for wide publication
13) All VCP's within Siaha District, Tlangau hmnga puang tura ngen an ni.
14) The President of all NGOs, Siaha.
15) The President, MJA., Siaha.
16) The DIO, NIC for uploading at website.

District Magistrate,
Siaha District, Siaha

Annexure 1(g)

No.C. 31015/1/2019 – DC(STL)/
GOVERNMENT OF MIZORAM
OFFICE OF THE DEPUTY COMMISSIONER
SAITUAL DISTRICT : SAITUAL

96

Dated Aizawl, the 24th November, 2020.

ORDER

Kristian ten a kan hunpui nghahhleih em em Krismas leh Kumthar lawmna hun kan lo hnaih chho leh ta a. He kan hun nghahhleih em em hi COVID – 19 hrileng avangin kum dang angin kan hmang thei lovang tih erawh chu a hlauhawm hle a. Engpawh nise, he hunpui lo thleng tur denchhen a hnamdang milem biate tih dan entawnin he hunah hian Halpuah leh puak thei lam chi leh halmawi chi hrang hrang hal tur lo in lak khawl tum kan awm ang tih a hlawhawmin ka hria a. Heng mai bakah Silai lem a mu kapchhuak thei, hlauhawm tak takte kan zuarin kan uar hlut thin bawk. Heng ang chi kan hal leh kan hman hian kan boruak nasa taka a tih chhiat mai bakah kan hriselna thleng a nghawng pawi thei a, thil tha lo tak thlen thei leh nunna atana hlauhawm a nih avangin kan District huam chhungah lak luh, zawrh leh hman khapna lo siam lawk ngei tulin ka hria a ni.

Chuvangin, kei, **VL. Hruaizela Khiangte, MCS., District Magistrate, Saitual District** hian **Section 144 of Cr PC 1973** in thuneihna min pek angin heng a hnuaia thupekte hi ka chhuah e:

1. **Mi tumahin Krismas, 2020 leh Kumthar, 2021 lawmna vuak vetah Halpuah leh puak thei lam chi reng reng leh Halmawi lam chi reng reng zawrh/ hralh/ kawl/ hman leh hal phal a ni lo.**
2. **Gelatine leh Bomb lam chi reng reng thuneitute hnen atanga phalna bik nei an nih loh chuan zawrh, kawl leh hal phal a ni lo.**
3. **Mi tumahin Silai lem, a mu kapchhuak thei (mihring mi tina thei ang chi) reng reng an zuarin an hralh tur a ni lo.**
4. **Mi tumahin Halpuah leh puak thei lam chi reng reng leh Hal mawi lam chi reng reng Saitual District pawn lam atangin zawrh turin emaw, hman turin an rawn la lut tur a ni lo.**

He thupek zawm lo leh bawhchhiate man an nih chuan an chungah an phu tawk hremna dan angin lek a ni ang.

Heng thupek hian he thupek tih chhuah a nih atanga ni **sawmruk (60)** chhung a huam ang.

Heng thupek hi vawiin **Ni 24th November, 2020 (Thawhlehni)** hian Court Seal chhuin hming ka kiah hman e.

24 | 11 | 20

(VL. HRUAIZELA KHIANGTE)
District Magistrate
Saitual District : Saitual

Memo No. C. 31015/1/2019 – DC(STL)/ Dated Aizawl, the 24th November, 2020.

Copy to: -

1. The Secretary to the Governor of Mizoram for information.
2. The P.S to Chief Minister, Mizoram for information
3. The P.S to Home Minister, Mizoram for information.
4. The Snr. P.P S to Chief Secretary, Mizoram for information.
5. The Secretary, GAD., Govt. of Mizoram for information.
6. All District Magistrates, Mizoram for information.
7. The SP., Saitual District for information and necessary action.
8. Sub-Divisional Magistrate, Ngopa for information and necessary action.
9. The Editor, Local News Paper, an chanchinbu ah min lo chhuah sak turin.
10. President, Village Councils, Saitual District for information and necessary action.
11. File/Notice Board.

24 | 11 | 20

District Magistrate
Saitual District : Saitual

Annexure 1(h)

No.C.31016/4/2019-DC(H)
GOVERNMENT OF MIZORAM
OFFICE OF THE DISTRICT MAGISTRATE
HNAHTHIAL DISTRICT, HNAHTHIAL
***

ORDER

Dated Hnahthial, the 2nd December, 2020

Kum 2020 Hunpui kan lo chuangkai leh dawn ta a. Halpuah leh Halmawi te hi mihring hriselna atan a tha lo em em a, boruak bawlhhlawh a siam bakah bengchheng a siam bawk a ni. Silai lem a mu kapchhuak thei pawh hi mihring piansualna a thlen thei bawk a. Hnahthial District mipui te Krismas leh kumthar hlim taka kan hman theih nan thupek chhuah tul in ka hria a.

Chuvangin, kei, ***VANLALMAWIA, MCS, District Magistrate, Hnahthial District*** hian ***Section 144 of Cr. P.C. 1973 (Act No 2 of 1974)*** in thuneihna min pek angin hetiang hian thupek ka chhuah e:

1) ***Halpuah, Halmawi leh puak thei chi mihring tana bengchheng siam thei reng reng hman leh zawrh khap a ni.***
2) ***Silai lem a mu kapchhuak thei reng reng zawrh leh hman khap a ni.***
3) ***Boruak tha lo siam thei leh ri bengchheng siam thei reng reng Hnahthial District chhungah lak luh leh zawrh khap tlat a ni.***

He thupek zawm lo chu IPC Sec.188 hmanga hrem an ni ang a. He thupek hian chhuah anih tanga thla 2(hnih) chhung a huam ang.

He thupek hi Court Seal neminVawiin, 2nd December, 2020 hian hming ka ziak hnan e.

2/12/20

(VANLALMAWIA)
District Magistrate,
Hnahthial District, Hnahthial.

Memo No.C.31016/4/2019-DC(H) : Dated Hnahthial, the 2nd December, 2020

Copy to:-

1) The Sr. PPS to Chief Secretary, Mizoram for information.
2) The Secretary, Home Department, Mizoram for information.
3) All District Magistrate within Mizoram, for information.
4) Superintendent of Police, Hnahthial District, for of information and necessary action.
5) Officer-in-Charge, Hnahthial/ Thingsai PS/ S. Vanlaiphai OP for information and necessary action.
6) All VCP's within Hnahthial District with a request to announce to the public through Village Crier.
7) President, YMA within Hnahthial District for information and necessary action.

2/12/20

District Magistrate,
Hnahthial District, Hnahthial.

Annexure 1(i)

No.C.15016/2/2017/DCL(C)
OFFICE OF THE DEPUTY COMMISSIONER
LUNGLEI DISTRICT: LUNGLEI

.....

Dated Lunglei, the 1st December, 2020.

ORDER

Zu leh ruihhlo chi hrang hrangte hi mihring tan a thalo in, halpuah leh halmawi-te hian nasa takin mihring hriselna a tichhe thei a, boruak a tihbawlhhlawh mai bakah bengchheng a siam a, silai lem a mu nei chi te hian mihring te piansualna a thlen theih avangin leh tul lova sum khawhralna a nih bawk avangin Lunglei District mipuiten hriselna tha kan lo neih theih nan leh Krismas leh Kumthar hlim tlang tak leh thlamuang taka kan hman theih nan khapna thupek chhuah a tul a.

Chuvangin, kei, **V. LALSANGLIANA**, District Magistrate, Lunglei District hian Sec. 144 of Cr P.C. 1973 (Act No. 2 of 1974) in thuneihna min pek angin hetiang hian thupek ka chhuah e.

Lunglei District huamchhungah kum 2020 Chrismas leh Kumthar 2021 vuakvet ah –

1. **Zu leh ruihhlo chi hrang hrang ruih, hralh leh lakluh khap tlat ani.**
2. **Halpuah, Halmawi leh puak thei thil dang, boruak tha lo siam thei leh ri bengchheng siam thei chi reng reng lakluh, zawrh, hralh, hal leh hman khap tlat ani.**
3. **Naupang Silai lem a mu hmang chi leh Sky Lantern reng reng zawrh leh hralh khap tlat ani.**

Thupek hian thu leh awm hma chu puan a nih atanga thla hnih chhung a huam ang.

He thupek hi vawiin ni **1, December, 2020** hian Court seal chhu a nemnghet in hming ka ziah hnan e.

DISTRICT MAGISTRATE LUNGLEI

01/12/20

(V. LALSANGLIANA)
District Magistrate,
Lunglei District, Lunglei.

Memo No.C.15016/2/2017/DCL(C) : Dated Lunglei, the 1st December, 2020.

Copy to:-

1. The Chief Secretary to the Govt. of Mizoram, Aizawl.
2. The Director General of Police, Mizoram, Aizawl.
3. The Under Secretary to the Government of Mizoram, Home Department, Aizawl.
4. All District Magistrates, Mizoram.
5. The Superintendent of Police, Lunglei.
6. The SDO(C), Tlabung.
7. The Station Director, AIR, Lunglei for Broadcasting.
8. The District Information & PRO, Lunglei for wide publicity through Local Newspapers and Cable TV Operator of J.B(Zonet) & L.D.F. as news item.
9. The Officer-in-charge, Police Station, Lunglei District.
10. The Public Prosecutor, Lunglei.
11. All VCPs Lunglei Town, Tlangau hmanga puang tura ngen an ni.
12. The President/Secretary, YMA Sub-Hqrs, Lunglei. Branch tinte lo hriattir tura ngen an nih rualin thuchhuah hmangin mahni Branch theuh ah khapna puang zar tura ngen an ni.
13. President/Merchant Association, Lunglei Dawr kaite hnenah a zau thei ang bera lo hriattir turin.

01/12/20

District Magistrate,
Lunglei District, Lunglei.

Annexure 1(j)

NO.J.32019/1//2018-DC(K)/263
IN THE COURT OF DISTRICT MAGISTRATE
KOLASIB DISTRICT : KOLASIB
(JUDICIAL BRANCH)
*****

Dated Kolasib, the 18th November,2020

ORDER

Krismas leh Kumthar vuakvet lalin halpuah leh halmawi hal avangin boruak thalo tamtak a insiam bakah ri bengchheng siamin mihring hriselna a khoih pawi thei tih hriat ani a. Hetianga boruakchhe lengvel hian mipui zingah hrileng thalo tak a thlen theih avangin mipui hriselna venhim anih theih nan khapna thupek chhuah a tul a.

Chuvangin, Kolasib District mipuite hriselna venhim anih theihnan leh Krismas leh Kumthar him leh thlamuang taka mipuiten an hman theih nan kei, **Dr.H.Lalthlangliana, District Magistrate, Kolasib District, Kolasib** hian Sec.144 of Cr.PC,1973 (Act No.2 of 1974) in thuneihna min pek angin hetiang hian thupek ka chhuah e.

Kolasib District huamchhungah Krismas 2020 leh Kumthar 2021 vuak vetah-Halpuah, halmawi leh puakthei thil dang, boruak thalo siam thei leh ri bengchheng siam thei chi reng reng lakluh, zawrh, hrailh, hal leh hman khap tlat a ni.

Khapna thupek hian a bika phalna pekte erawh a luam lovang.

He Thupek hian thu leh awm hma chu puan a nih atanga thlahnih(2) chhung a huam ang. Khapna thupek hi vawiin 18th November, 2020 hian court seal-a nemnghetin hming ka ziah hnan e.

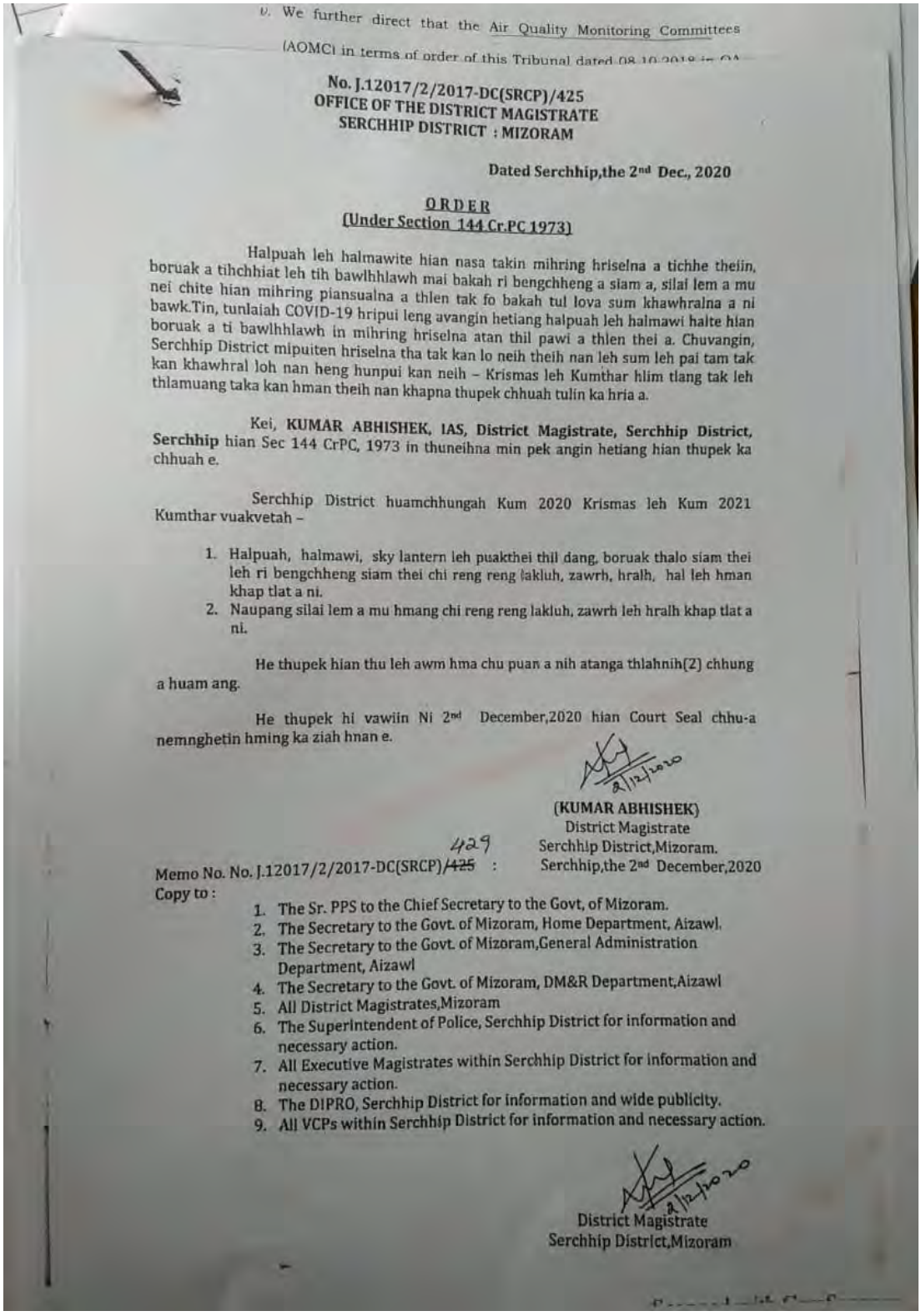
(Dr H LALTHLANGLIANA)
District Magistrate
Kolasib District : Kolasib.
Dated Kolasib, the 18th November, 2020.

Memo No.J.32019/1/2018-DC(K)/263 :
Copy to :-

1. The Secretary to the Governor of Mizoram for information.
2. The P.S to Chief Minister, Mizoram for information.
3. The P.S to Home Minister, Mizoram for information.
4. The Sr. P.P.S to Chief Secretary (Home), Mizoram for information.
5. The Secretary, GAD, Government of Mizoram for information.
6. The Director, General of Police, Mizoram for information.
7. All Deputy Commissioners, Mizoram for information.
8. All Magistrates within Kolasib District, Kolasib for information.
9. The Superintendent of Police, Kolasib for information and necessary action.
10. The Asst. Commissioner of Excise & Narcotics, Kolasib for information and necessary action.
11. The Deputy Commissioner of State Tax, Kolasib for information and necessary action.
12. The D.I.P.R.O. Kolasib for information and necessary action and wide publicity through print media within Kolasib District.
13. All President, Village Council/ Court within Kolasib District, Kolasib mipuite hnena lo puangzar tur a hriattir an ni.

District Magistrate,
Kolasib District : Kolasib.

Annexure 1(k)



v. We further direct that the Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA

No. J.12017/2/2017-DC(SRCP)/425
OFFICE OF THE DISTRICT MAGISTRATE
SERCHHIP DISTRICT : MIZORAM

Dated Serchhip,the 2nd Dec., 2020

ORDER
(Under Section 144 Cr.PC 1973)

Halpuah leh halmawite hian nasa takin mihring hriselna a tichhe theiin, boruak a tihchhiat leh tih bawlhhlawh mai bakah ri bengchheng a siam a, silai lem a mu nei chite hian mihring piansualna a thlen tak fo bakah tul lova sum khawhralna a ni bawk.Tin, tunlaiah COVID-19 hripui leng avangin hetiang halpuah leh halmawi halte hian boruak a ti bawlhhlawh in mihring hriselna atan thil pawi a thlen thei a. Chuvangin, Serchhip District mipuiten hriselna tha tak kan lo neih theih nan leh sum leh pai tam tak kan khawhral loh nan heng hunpui kan neih – Krismas leh Kumthar hlim tlang tak leh thlamuang taka kan hman theih nan khapna thupek chhuah tulin ka hria a.

Kei, **KUMAR ABHISHEK, IAS, District Magistrate, Serchhip District, Serchhip** hian Sec 144 CrPC, 1973 in thuneihna min pek angin hetiang hian thupek ka chhuah e.

Serchhip District huamchhungah Kum 2020 Krismas leh Kum 2021 Kumthar vuakvetah –

1. Halpuah, halmawi, sky lantern leh puakthei thil dang, boruak thalo siam thei leh ri bengchheng siam thei chi reng reng lakluh, zawrh, hralh, hal leh hman khap tlat a ni.
2. Naupang silai lem a mu hmang chi reng reng lakluh, zawrh leh hralh khap tlat a ni.

He thupek hian thu leh awm hma chu puan a nih atanga thlahnih(2) chhung a huam ang.

He thupek hi vawiin Ni 2nd December,2020 hian Court Seal chhu-a nemnghetin hming ka ziah hnan e.

8/12/2020

(KUMAR ABHISHEK)
District Magistrate
Serchhip District,Mizoram.

Memo No. No. J.12017/2/2017-DC(SRCP)/~~425~~ 429 : Serchhip,the 2nd December,2020

Copy to :

1. The Sr. PPS to the Chief Secretary to the Govt, of Mizoram.
2. The Secretary to the Govt. of Mizoram, Home Department, Aizawl.
3. The Secretary to the Govt. of Mizoram,General Administration Department, Aizawl
4. The Secretary to the Govt. of Mizoram, DM&R Department,Aizawl
5. All District Magistrates,Mizoram
6. The Superintendent of Police, Serchhip District for information and necessary action.
7. All Executive Magistrates within Serchhip District for information and necessary action.
8. The DIPRO, Serchhip District for information and wide publicity.
9. All VCPs within Serchhip District for information and necessary action.

8/12/2020

District Magistrate
Serchhip District,Mizoram

Annexure -2(a)

Noise level during Deepawali Festival, Aizawl 2020

City: **Aizawl**

LOCATION: KHATLA	PRE-DEEWALI DAY (7.11.2020)					
TIME DURATION	Lmin	Lmax	Leq dB (A)	Lmin	Lmax	Leq dB (A)
18:00 to 19:00 Hr	28.12	39.11	38.42	29.35	42.24	37.23
19:00 to 20:00 Hr	27.17	40.23	38.78	28.25	43.72	36.14
20:00 to 21:00 Hr	26.12	42.89	37.23	27.54	43.51	36.05
21:00 to 22:00 Hr	26.02	43.17	36.18	27.02	42.71	34.89
22:00 to 23:00 Hr	26.27	41.23	36.01	26.09	40.23	34.32
23:00 to 24:00 Hr	25.21	40.71	35.23	25.84	40.07	33.37
AVERAGE	**26.48**	**41.22**	**36.97**	**27.34**	**42.08**	**35.30**
LOCATION: DAWRPUI	PRE-DEEWALI DAY (7.11.2020)			DEEPAWALI (14.11.2020)		
TIME DURATION	Lmin	Lmax	Leq dB (A)	Lmin	Lmax	Leq dB (A)
18:00 to 19:00 Hr	44.8	55.2	54.2	48.7	76.51	61.12
19:00 to 20:00 Hr	44.9	66.2	55.6	43.6	65.9	51.6
20:00 to 21:00 Hr	57.6	68.3	57.7	39.4	56.6	47.4
21:00 to 22:00 Hr	46.1	65.1	55.4	34.6	56.46	44.53
22:00 to 23:00 Hr	44.5	58	51.2	33.85	53.25	42.53
23:00 to 24:00 Hr	44.4	54	50.5	31.5	49.62	39.56
AVERAGE	**47**	**61.13**	**54.1**	**38.60**	**59.72**	**47.79**
LOCATION: LAIPUITLANG	PRE-DEEWALI DAY (7.11.2020)			DEEPAWALI (14.11.2020)		
TIME DURATION	Lmin	Lmax	Leq dB (A)	Lmin	Lmax	Leq dB (A)
18:00 to 19:00 Hr	35.15	51.85	43.23	33.35	47.79	41.43
19:00 to 20:00 Hr	35.12	48.17	42.41	33.55	46.26	40.20
20:00 to 21:00 Hr	34.53	46.22	42.22	32.13	46.86	40.52
21:00 to 22:00 Hr	34.12	45.86	40.10	31.52	45.35	39.98
22:00 to 23:00 Hr	33.52	44.54	39.73	31.52	47.17	40.23
23:00 to 24:00 Hr	32.41	43.35	48.15	31.01	51.77	41.45
AVERAGE	**34.14**	**39.99**	**42.64**	**32.18**	**47.53**	**40.63**
LOCATION: BAWNGKAWN	PRE-DEEWALI DAY (7.11.2020)			DEEPAWALI (14.11.2020)		
TIME DURATION	Lmin	Lmax	Leq dB (A)	Lmin	Lmax	Leq dB (A)
18:00 to 19:00 Hr	33.25	48.84	42.08	49.16	70.25	60.95
19:00 to 20:00 Hr	33.31	50.02	43.11	44.4	63.5	53.8
20:00 to 21:00 Hr	32.15	47.12	40.85	58.4	66.6	60.6
21:00 to 22:00 Hr	31.71	48.10	41.95	49.6	64.2	48.8
22:00 to 23:00 Hr	30.42	47.03	40.55	46.3	58.5	49.4
23:00 to 24:00 Hr	30.11	46.22	40.21	43.4	55	50.6
AVERAGE	**31.82**	**47.88**	**41.45**	**48.54**	**63.00**	**54.02**

Annexure-2(b)

Ambient Air Quality Data during Deepawali festival (07.11.2020 to 21.11.2020)

Name of the location : STATION CODE 450 - KHATLA			
Date	Parameters measured		
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)
07.11.2020			
08.11.2020	**2**	**4.5**	10
09.11.2020			
10.11.2020	**2**	**4.5**	11
11.11.2020			
12.11.2020	**2**	**4.5**	12
13.11.2020			
14.11.2020	**2**	**4.5**	10
15.11.2020			
16.11.2020	**2**	**4.5**	12
17.11.2020			
18.11.2020	**2**	**4.5**	11
19.11.2020			
20.11.2020	**2**	**4.5**	14
21.11.2020			

Name of the location: STATION CODE:451- LAIPUITLANG			
Date	Parameters measured		
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)
07.11.2020	**2**	**4.5**	18
08.11.2020			
09.11.2020	**2**	**4.5**	20
10.11.2020			
11.11.2020	**2**	**4.5**	21
12.11.2020			
13.11.2020	**2**	**4.5**	17
14.11.2020			
15.11.2020	**2**	**4.5**	22
16.11.2020			
17.11.2020	**2**	**4.5**	21
18.11.2020			
19.11.2020	**2**	**4.5**	24
20.11.2020			
21.11.2020	**2**	**4.5**	18

Annexure-2(b)

Name of the location: STATION CODE: 737-DAWRPUI			
Date	Regulatory Parameters		
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)
07.11.2020			
08.11.2020	**2**	4.5	20
09.11.2020			
10.11.2020	**2**	4.5	20
11.11.2020			
12.11.2020	**2**	4.5	42
13.11.2020			
14.11.2020	**2**	4.5	48
15.11.2020			
16.11.2020	**2**	9.9	46
17.11.2020			
18.11.2020	**2**	11.8	43
19.11.2020			
20.11.2020	**2**	4.5	66
21.11.2020			

Name of the location: STATION CODE : 452 - BAWNGKAWN			
Date	Parameters measured		
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)
07.11.2020	2	4.5	14
08.11.2020			
09.11.2020	2	4.5	9
10.11.2020			
11.11.2020	2	4.5	21
12.11.2020			
13.11.2020	2	12	20
14.11.2020			
15.11.2020	2	4.5	9
16.11.2020			
17.11.2020	2	9	49
18.11.2020			
19.11.2020	2	10.9	52
20.11.2020			
21.11.2020	2	4.5	56

Annexure-3(a)

Ambient Air Quality Data during Christmas & New Year Eve, 2020

Name of the location : STATION CODE 450 -KHATLA			
Date	Parameters measured		
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)
21.12.2020	2	4.5	25
24.12.2020	2	4.5	22
28.12.2020	2	4.5	18
31.12.2020	2	4.5	26

Name of the location : STATION CODE 451-LAIPUITLANG			
Date	Parameters measured		
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)
21.12.2020	2	4.5	27
24.12.2020	2	4.5	29
28.12.2020	2	4.5	19
31.12.2020	2	4.5	27

Name of the location : STATION CODE 737-DAWRPUI			
Date	Parameters measured		
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)
21.12.2020	2	11.1	37
24.12.2020	2	4.5	54
28.12.2020	2	12.4	67
31.12.2020	2	13.2	59

Name of the location : STATION CODE 452-BAWNGKAWN			
Date	Parameters measured		
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)
21.12.2020	2	11.0	42
24.12.2020	2	12.9	50
28.12.2020	2	13.4	37
31.12.2020	2	11.8	69

Annexure-3(b)

Noise Level during Christmas and New Year Festival,2020

LOCATION: LAIPUITLANG	CHRISTMAS DAY(24.12.2020)			CHRISTMAS DAY (1.1.2021)		
TIME DURATION	Lmin	Lmax	Leq dB (A)	Lmin	Lmax	Leq dB (A)
18:00 to 19:00 Hr	44.9	95.9	69.72	42.4	79.6	69.59
19:00 to 20:00 Hr	56.9	91.6	69.51	68.0	73.4	70.44
20:00 to 21:00 Hr	56.9	83.4	69.64	69.3	74.3	70.66
21:00 to 22:00 Hr	56.9	90.1	69.84	69.5	73.0	70.99
22:00 to 23:00 Hr	56.9	86.2	70.53	69.9	96.3	72.39
23:00 to 24:00 Hr	57.6	90.5	69.61	70.3	99.4	73.59
AVERAGE	**55.06**	**89.61**	**69.8**	**64.9**	**82.71**	**71.27**

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.keralapcb@gov.in FAX: 0471 – 2318134, 2318152 web: www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം – 695 004

PCB/HO/EE4/O.A.NO.249/2020 Date: 06/03/2021

From
The Member Secretary

To
The Regional Director
CPCB, Regional Directorate
Bengaluru.

Sub: O.A No. 249/2020 in the Hon'ble NGT regarding compliance

Ref: That office letter no. Tech (39)/Legal (NGT)/RDS/2020-21/1155 dated 09/02/2020

Sir,

Vide reference, compliance of directions to the NGT order in O.A No.249/2020 dated 01/12/2020 was called for. The following is reported in this regard.

1. Ambient air quality of cities/towns in Kerala fall under 'Modrate' or below category & hence total ban of fire crackers is not envisaged in the State.
2. Government of Kerala in the Home Department had issued order restricting the sale, use & bursting of fire crackers during festival seasons as per G.O (Rt) No. 2642/2020/Home dated 11/11/2020 in the entire State. Copy of the same is enclosed.
3. Restrictions regarding use of green crackers during Christmas & New Year has been included in the Government order mentioned in (2) above.
4. Air Quality Monitoring Stations have been setup in 13 District Headquarters out of the 14 districts in Kerala. Ambient air quality data is being displayed in 9 locations in 6 districts across the State. Only in Idukki

District, Air Quality Monitoring Station is located away from the District Headquarters. In Idukki District the Air quality monitoring station is currently installed in Thodupuzha considering the presence of more number of industries in this area compared to District Headquarters. However, action will be taken to setup Air Quality Monitoring Station in the District Headquarters also in compliance with order of the Hon'ble NGT. Action is also being taken to display air quality data on the website of District Administration.

5. There are no Non Attainment Cities in Kerala.
6. Government have restricted sale, use & bursting of crackers vide G.O mentioned in (2) above during festival season & allowed sale of only the green crackers in the State. District Magistrates & District Police Chiefs have been directed to ensure strict compliance.
7. No compliant is reported so far.
8. No claim is reported so far.
9. NA in the light of 7 & 8 above.

Yours faithfully,

MEMBER SECRETARY

GOVERNMENT OF KERALA

Abstract

Home Department-Restricting the sale, use and bursting of firecrackers during Festival seasons-Orders Issued.

HOME (F) DEPARTMENT

G.O.(Rt)No.2642/2020/HOME Dated,Thiruvananthapuram, 11/11/2020

Read 1 Order of the Hon'ble National Green Tribunal (NGT) in OA No 249/2020 dated 05-11-2020.

2 Letter No:PCB/HO/EE4/OA No 249/2020 dated 09-11-2020 from the Kerala State Pollution Control Board, Thiruvananthapuram.

ORDER

As per the Order read as 1st paper above, the Hon'ble National Green Tribunal has issued the direction that the cities/towns where air quality is 'moderate' or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to two hours during festivals, like Diwali, Chatt, New Year/Christmas Eve etc. It is also directed that if nothing is specified by the State, timing will be 8 to 10 pm on Diwali and Gurupurb, 6 am to 8 am on Chatt and 11.55 pm to 12.30 am during Christmas and New year eve (which have yet to come and do not fall in November but if ban continues) and not otherwise.

2. The State Pollution Control Board in the letter read as 2nd paper above, informed that the ambient air quality of cities /towns in Kerala fall under 'Moderate' or below category. It was also requested to issue orders and appropriate enforcement guidelines specifying the timing for bursting of fire crackers.

3. Government have examined the matter in detail and are pleased to allow the sale of Green Crackers alone in the State and to restrict the timings for use and bursting of such crackers for two hours between 8 pm and 10 pm on Diwali and between 11.55 pm and 12.30 am on Christmas and New Year.

4. District Magistrates and District Police Chiefs shall ensure strict compliance.

(By order of the Governor)
M.INI.M
ADDITIONAL SECRETARY

To

The State Police Chief, Kerala, Thiruvananthapuram.
The Commissioner of Land Revenues, Kerala, Thiruvananthapuram.
The Chairman, Kerala State Pollution Control Board.
All District Collectors.
All District Police Chiefs.
SF/OC

Forwarded /By order
Signature valid
Digitally signed by ANITHA VIJAYAN V
Date: 2020.11.11 17:00:20 IST
Reason: Approved
Section Officer

XXXIV

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.: 24010437/24020781/24014701
Fax : 24024068 / 24044531
Website : www.mpcb.gov.in
E-mail : jdair@mpcb.gov.in

Towards the path of sustainable development

Kalpataru Point, 2nd - 4th Floor,
Opp. PVR Cinema,
Near Sion Circle, Sion (E),
Mumbai - 400 022.

No. MPCB /JD(APC)/ Firecrackers /B-210315-FTS-0100 Date: 15/03/2021

To,

P.K. Gupta,
AD & DH, AQM
Central Pollution Control Board
Parivesh Bhavan,
East Arjun Nagar, Shahadra,
New Delhi – 110032.

Sub: Submission of Compliance with respect to Hon'ble NGT order in O.A. no. 249/2020 dated 01.012.2020

Ref: 1. MPCB / JD(APC) / Firecracker / B-201123-FTS-0206 dated 23.11.2020
2. CPCB letter no: AQM / Firecrackers / 2020-21/16239 dated 22.02.2021.

Sir,

With reference to above, and in continuation to compliance status submitted vide reference (1) above, please find enclosed herewith point wise compliance status with respect to Hon'ble NGT order in O.A. no. 249/2020 dated 01.012.2020, for your information and necessary action please.

Yours faithfully,

(Dr.V.M. Motghare)
Joint Director, APC

DA: As above.

Copy submitted to:

1. Member Secretary, CPCB, Parivesh Bhavan, East Arjun Nagar, New Delhi – 110032.

COMPLIANCE STATUS

The pointwise compliance status with respect to directions issued by Hon'ble NGT order in O.A.no. 249/2020 dated 01.12.2020 reg. ban and restricted use of fire - crackers are as follows:

Sr.No.	Directions of Hon'ble NGT , New Delhi (Para.no.32 , i-x)	Compliance status
i.	*There will be total ban on sale and use of all kinds of fire- crackers during Covid -19 in the NCR and all cities / towns in the country where ambient air quality falls under the "poor" and above category.*	As regards the state of Maharashtra, there have been no cities / towns wherein the AQI has been recorded as "poor" and above category. The AQI observed in 2020 is enclosed for reference.
ii.	*Direction to restrict use of fire - crackers in cities / towns where air quality is "moderate" or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.*	Directions were issued by MPC Board to All Divisional Commissioners, Municipal Commissioners, Commissioner of Police, District Magistrate and Superintendent of Police in the State vide letter no: MPCB/JD(APC)/NGT/201221-FTS-0079 dated 21.12.2020, reg. the implementation of the O.A. No.249/2020. Copy of the same is enclosed.
iii.	*During Christmas and New Year, green crackers can be used from 11:55 to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court.*	Directions were issued by MPC Board to All Divisional Commissioners, Municipal Commissioners, Commissioner of Police, District Magistrate and Superintendent of Police in the State vide letter no: MPCB/JD(APC)/NGT/201221-FTS-0079 dated 21.12.2020, reg. the implementation of the O.A. No.249/2020. Copy of the same is enclosed.
iv.	*With a view to ensure availability of air quality data, at least one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, at least a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case This will be the responsibility of the*	Maharashtra state comprises of 36 districts with six major Divisional Headquarters. Each of the division is equipped with Manual and Continuous Ambient Air Quality Monitoring stations.

Sr.No.	Directions of Hon'ble NGT , New Delhi (Para.no.32 , i-x)	Compliance status
	State PCBs / PCCs from available funds under 'consent mechanism' / 'environmental compensation'. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10.	Further, Board is in process of strengthening its network in cities as well as rural areas.
v.	*The Air Quality Monitoring committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in O.A. no. 681/2018 to co-ordinate with the District Magistrate for compliance of above directions.*	AQMC has co-ordinated with all the stake holders.
vi.	*The District Magistrate in every district may take steps to ensure that banned firecrackers are not sold in terms of Hon'ble Supreme Court dated 23.10.2018.*	MPCB has communicated Hon'ble NGT to concerned for compliance and implementation.
vii.	*Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.*	MPCB has communicated Hon'ble NGT to concerned for compliance and implementation.
ix.	*If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.*	MPCB has communicated Hon'ble NGT to concerned for compliance and implementation.
x.	*The State PCBs / PCCs may compile data of the compliance from all the Districts by 28.02.2021 and furnish the same to the CPCB by 15.03.2021. CPCB may file the consolidated report in this regard in O.A. 681/2018 by 31.03.2021.*	Compliance data submitted on dated 15.03.2021.

*****

① No Specific information provided by MPCB on number of violators found.

② No information on victim of pollution & person responsible for damage. No specific information on Environment Compensation fund spent.

③

COMPLIANCE STATUS
SUBMITTED ON 23.11.2020

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781 /4037124/4035273
Fax : 24044532/4024068 /4023516
Website: http://mpcb.gov.in
E-mail: jdair@mpcb.gov.in

Kalpataru Point, 3rd& 4thfloor,
Sion-Matunga Scheme Road No. 8,
Opp. Sion Circle, Sion (East),
Mumbai - 400 022

No. MPCB/JDAPC/Fire Cracker /B- 201123-FT3-0206 Date: 23 / 11 /2020

To,
P.K.Gupta
Head, AQM Division.
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar, Shahadra,
New Delhi – 110032.

Sub: Compliance of Hon'ble NGT (PB) order dtd: 09.11.2020 on ban of Fire crackers.
Ref: CPCB letter: AQM/Fire Crackers/2020-21. 20.11.2020

Sir,

With reference to above, the above compliance of Hon'ble NGT (PB) order dtd: 9.11.2020 is submitted as follows:

1. Board has communicated Hon'ble NGT order all concerned along with the Air Quality Index (AQI) recorded at major cities of Maharashtra for the month of October and November'2019. Copy of the same is enclosed at Annexure-I for your reference.
2. Air Quality Index (AQI) observed pre & post Diwali at major cities is enclosed at Annexure-II.
3. Ambient Noise Levels overserved from Continuous Noise Monitoring Stations installed at Mumbai and its suburban cities is enclosed at Annexure-III.
4. Board has undertaken Noise Level monitoring Survey during Diwali festival period at selected locations covering 27 corporation cities in Maharashtra. Results of Noise levels recorded in this Diwali period along with last year data of Diwali period is enclosed at Annexure-IV.
5. Board has instructed its Field offices to monitor Ambient Air Quality before, during and after Diwali period at 2 to 3 locations for monitoring of special metal parameters to identify impact of bursting of Firecrackers. Sample collection is completed, and laboratory analysis is in progress.

Monitoring data of Ambient Air Quality and Noise levels are hosted on MPCB website for dissemination of information.

DA: As above.

Yours faithfully.

(Dr.V.M.Motghare) 23/11/2020
Joint Director, APC

Copy Submitted to: 1. Member Secretary, CPCB, New Delhi.
2. Member Secretary, MPC Board, Sion, Mumbai.
Copy fwc to: Regional Director, Central Pollution Control Board,, Pune.

Annexure - II

PAGE 1

Air Quality Index (AQI) of Major cities of Maharahstra before-During and After DIWALI Festival-2020

City	Air Quality on							
	13.11.2020*(Pre Diwali)*		14.11.2020 (Diwali)		15.11.2020 *(Post Diwali)*		16.11.2020 (Post Diwali))	
	MUMBAI							
	Category	Air Quality Category	Category	Air Quality Category	Category	Air Quality Category	Category	Air Quality Category
Airport	Moderate		Moderate		Moderate		Moderate	
Bandra	Moderate		Moderate		Moderate		Satisfactory	
Borivali	Moderate		Satisfactory		Satisfactory		Satisfactory	
Colaba	Moderate		Moderate		Poor		Moderate	
Kalyan	Moderate	Average Air Quality	Moderate	Average Air Quality	Poor	Average Air Quality	Moderate	Average Air Quality
Kandiwali east	Moderate	of Mumbai is Moderate	Moderate	of Mumbai is Moderate	Moderate	of Mumbai is Moderate	Moderate	of Mumbai is Moderate
Kurla East	Poor		Moderate		Poor		Moderate	
Mulund	Moderate		Moderate		Moderate		Moderate	
Powai	Moderate		Satisfactory		Satisfactory		Moderate	
Sion East	Poor		Moderate		Moderate		Moderate	
Vasai	Poor		Moderate		Poor		Moderate	
Vileparle	Moderate		Moderate		Poor		Moderate	
Worli	Moderate		Moderate		Poor		Moderate	
Navi Mumbai								
Navi Mumbai, Mahape	Moderate	Average Air Quality of Navi	Satisfactory	Average Air Qulity of Navi	Moderate	Average Air Quality Index of Navi	Moderate	Average Air Quality of Navi Mumbai is
Navi Mumbai, Nerul	Poor	Mumbai is Moderate	Moderate	Mumbai is Moderate	Poor	Mumbai is Moderate	Moderate	Moderate
Thane								
Dombivali	Moderate	Average Air Quality of Thane is Moderate	Moderate	Average Air Quality of Thane is Moderate.	Moderate	Average Air Quality of Thane is Moderate	Moderate	Average Air Quality of Thane is Moderate
Other Cities								
Aurangabad	Moderate	Average Air Quality of Aurangabad is Moderate	Moderate	Average Air Quality of Aurangabad is Moderate	Moderate	Average Air Quality Index of Aurangabad city is Moderate	Moderate	Average Air Quality Index of Aurangabad city is Moderate
Chandrapur	Satisfactory	Average Air Quality of Chandrapur is satisfactory	Satisfactory	Average Air Quality of Chandrapur is satisfactory	Satisfactory	Average Air Quality Index of Chandrapur city is Satisfactory	Satisfactory	Average Air Quality Index of Chandrapur city is Satisfactory
Nagpur	Satisfactory	Average Air Quality of Nagpur is satisfactory	Satisfactory	Average Air Quality of Nagpur is satisfactory	Moderate	Average Air Quality Index of Nagpur is Moderate	Moderate	Average Air Quality Index of Nagpur is Moderate
Nashik	Satisfactory	Average Air Quality of Nashik is satisfactory	Moderate	Average Air Quality of Nashik is Moderate	Satisfactory	Average Air Quality Index of Nashik is Satisfactory	Satisfactory	Average Air Quality Index of Nashik is Satisfactory
Pune	NA	NA	Moderate	Average Air Quality of Pune is Moderate	Moderate	Average Air Quality Index of Pune is Moderate	Satisfactory	Average Air Quality Index of Nashik is Satisfactory
Solapur	Satisfactory	Average Air Quality of Solapur is satisfactory	Moderate	Average Air Quality of Solapur is Moderate	Satisfactory	Average Air Quality Index of Solapur is Satisfactory	Satisfactory	Average Air Quality Index of Solapur is Satisfactory

Good	Minimal Impact
Satisfactory	Minor breathing discomfort to sensitive people
Moderate	Breathing discomfort to the people with lungs, asthma and heart diseases
Poor	Breathing discomfort to most people on prolonged exposure
	Respiratory illness on prolonged exposure
	Affects healthy people and seriously impacts those with existing diseases

	E.1715
Time	MMB_Bndr
Location	Bandra

Pre-Diwali Day	Noise level (Leq dB) on 11th Nov,20	Noise level (Leq dB) on 14 th Nov,20	Diwali Day	Noise level (Leq dB)
11-11-2020 00:00	54.43	44.65	14-11-2020 00:00	44.65
11-11-2020 01:00	53.69	41.97	14-11-2020 01:00	41.97
11-11-2020 02:00	53.46	40.42	14-11-2020 02:00	40.42
11-11-2020 03:00	52.05	42.44	14-11-2020 03:00	42.44
11-11-2020 04:00	54.47	48.12	14-11-2020 04:00	48.12
11-11-2020 05:00	55.13	43.61	14-11-2020 05:00	43.61
11-11-2020 06:00	56.85	42.35	14-11-2020 06:00	42.35
11-11-2020 07:00	57.36	47.97	14-11-2020 07:00	47.97
11-11-2020 08:00	58.36	47.94	14-11-2020 08:00	47.94
11-11-2020 09:00	63.26	47.77	14-11-2020 09:00	47.77
11-11-2020 10:00	59.42	49.24	14-11-2020 10:00	49.24
11-11-2020 11:00	57.92	53.05	14-11-2020 11:00	53.05
11-11-2020 12:00	57.66	53.72	14-11-2020 12:00	53.72
11-11-2020 13:00	56.36	52.65	14-11-2020 13:00	52.65
11-11-2020 14:00	58.46	52.27	14-11-2020 14:00	52.27
11-11-2020 15:00	55.93	52.09	14-11-2020 15:00	52.09
11-11-2020 16:00	56.77	52.73	14-11-2020 16:00	52.73
11-11-2020 17:00	57.53	47.40	14-11-2020 17:00	47.40
11-11-2020 18:00	58.77	47.59	14-11-2020 18:00	47.59
11-11-2020 19:00	59.27	50.73	14-11-2020 19:00	50.73
11-11-2020 20:00	58.65	48.74	14-11-2020 20:00	48.74
11-11-2020 21:00	58.70	45.85	14-11-2020 21:00	45.85
11-11-2020 22:00	57.16	47.95	14-11-2020 22:00	47.95
11-11-2020 23:00	56.81	44.44	14-11-2020 23:00	44.44

Avg.	57.02		Avg.	47.74
Max.	63.26		Max.	53.72
(11/11/2020 09:00)			(14/11/2020 12:0	
Min.	52.05		Min.	40.42
(11/11/2020 03:00)			(14/11/2020 02:0	

E.1718

Time	MMB_HQ
Location	MPCB, HQ, Sion

Pre-Diwali Day	Noise level (Leq dB)
11-11-2020 00:00	54.43
11-11-2020 01:00	53.69
11-11-2020 02:00	53.46
11-11-2020 03:00	52.05
11-11-2020 04:00	54.47
11-11-2020 05:00	55.13
11-11-2020 06:00	56.85
11-11-2020 07:00	57.36
11-11-2020 08:00	58.36
11-11-2020 09:00	63.26
11-11-2020 10:00	59.42
11-11-2020 11:00	57.92
11-11-2020 12:00	57.66
11-11-2020 13:00	56.36
11-11-2020 14:00	58.46
11-11-2020 15:00	55.93
11-11-2020 16:00	56.77
11-11-2020 17:00	57.53
11-11-2020 18:00	58.77
11-11-2020 19:00	59.27
11-11-2020 20:00	58.65
11-11-2020 21:00	58.70
11-11-2020 22:00	57.16
11-11-2020 23:00	56.81

Avg.	57.02
Max.	63.26
	(11/11/2020 09:00)
Min.	52.05
	(11/11/2020 03:00)

Diwali Day	Noise level (Leq dB)
14-11-2020 00:00	62.39
14-11-2020 01:00	60.71
14-11-2020 02:00	59.77
14-11-2020 03:00	60.07
14-11-2020 04:00	59.45
14-11-2020 05:00	60.52
14-11-2020 06:00	62.12
14-11-2020 07:00	62.87
14-11-2020 08:00	64.77
14-11-2020 09:00	65.63
14-11-2020 10:00	65.71
14-11-2020 11:00	65.44
14-11-2020 12:00	65.61
14-11-2020 13:00	65.89
14-11-2020 14:00	65.74
14-11-2020 15:00	65.92
14-11-2020 16:00	66.13
14-11-2020 17:00	66.19
14-11-2020 18:00	66.23
14-11-2020 19:00	65.05
14-11-2020 20:00	64.20
14-11-2020 21:00	63.18
14-11-2020 22:00	62.71
14-11-2020 23:00	60.10

Avg.	63.60
Max.	66.23
	(14/11/2020 18:00)
Min.	59.45
	(14/11/2020 04:00)

Time
Location

E.2723
Mmb_MM
M&M, Kandivali

Pre-Diwali Day	Noise level (Leq dB)
11-11-2020 00:00	50.01
11-11-2020 01:00	56.31
11-11-2020 02:00	50.29
11-11-2020 03:00	54.47
11-11-2020 04:00	52.33
11-11-2020 05:00	54.11
11-11-2020 06:00	58.15
11-11-2020 07:00	66.06
11-11-2020 08:00	69.35
11-11-2020 09:00	67.54
11-11-2020 10:00	67.97
11-11-2020 11:00	66.89
11-11-2020 12:00	69.23
11-11-2020 13:00	65.96
11-11-2020 14:00	66.70
11-11-2020 15:00	66.34
11-11-2020 16:00	59.66
11-11-2020 17:00	57.13
11-11-2020 18:00	53.30
11-11-2020 19:00	56.54
11-11-2020 20:00	52.55
11-11-2020 21:00	52.61
11-11-2020 22:00	52.41
11-11-2020 23:00	48.95

Avg.	58.95
Max.	69.35
	(11/11/2020 08:00)
Min.	48.95
	(11/11/2020 23:00)

Diwali Day	Noise level (Leq dB)
14-11-2020 00:00	53.11
14-11-2020 01:00	49.59
14-11-2020 02:00	47.83
14-11-2020 03:00	46.86
14-11-2020 04:00	46.65
14-11-2020 05:00	50.41
14-11-2020 06:00	56.24
14-11-2020 07:00	57.68
14-11-2020 08:00	58.07
14-11-2020 09:00	57.68
14-11-2020 10:00	58.49
14-11-2020 11:00	58.29
14-11-2020 12:00	59.05
14-11-2020 13:00	58.94
14-11-2020 14:00	57.39
14-11-2020 15:00	58.09
14-11-2020 16:00	57.84
14-11-2020 17:00	58.50
14-11-2020 18:00	58.46
14-11-2020 19:00	55.42
14-11-2020 20:00	56.80
14-11-2020 21:00	60.02
14-11-2020 22:00	59.25
14-11-2020 23:00	57.20

Avg.	55.74
Max.	60.02
	(14/11/2020 21:00)
Min.	46.65
	(14/11/2020 04:00)

E.2724

Time	Mmb_Ambs
Location	Ambassador Hotel, Marine Drive, Mumbai

Pre-Diwali Day	Noise level (Leq dB) on 11th Nov,20	Noise level (Leq dB) on 14 th Nov,20	Diwali Day	Noise level (Leq dB)
11-11-2020 00:00	73.13	66.00	14-11-2020 00:00	66.00
11-11-2020 01:00	67.92	64.02	14-11-2020 01:00	64.02
11-11-2020 02:00	71.58	59.26	14-11-2020 02:00	59.26
11-11-2020 03:00	70.45	58.00	14-11-2020 03:00	58.00
11-11-2020 04:00	68.71	58.20	14-11-2020 04:00	58.20
11-11-2020 05:00	67.50	60.65	14-11-2020 05:00	60.65
11-11-2020 06:00	68.97	66.32	14-11-2020 06:00	66.32
11-11-2020 07:00	72.81	68.71	14-11-2020 07:00	68.71
11-11-2020 08:00	73.66	67.49	14-11-2020 08:00	67.49
11-11-2020 09:00	76.42	66.52	14-11-2020 09:00	66.52
11-11-2020 10:00	76.31	68.64	14-11-2020 10:00	68.64
11-11-2020 11:00	74.72	68.92	14-11-2020 11:00	68.92
11-11-2020 12:00	74.99	69.95	14-11-2020 12:00	69.95
11-11-2020 13:00	74.77	69.03	14-11-2020 13:00	69.03
11-11-2020 14:00	75.39	68.56	14-11-2020 14:00	68.56
11-11-2020 15:00	75.43	68.22	14-11-2020 15:00	68.22
11-11-2020 16:00	75.41	69.53	14-11-2020 16:00	69.53
11-11-2020 17:00	75.01	69.70	14-11-2020 17:00	69.70
11-11-2020 18:00	74.39	68.95	14-11-2020 18:00	68.95
11-11-2020 19:00	74.09	68.67	14-11-2020 19:00	68.67
11-11-2020 20:00	72.76	69.30	14-11-2020 20:00	69.30
11-11-2020 21:00	72.31	71.01	14-11-2020 21:00	71.01
11-11-2020 22:00	71.89	70.62	14-11-2020 22:00	70.62
11-11-2020 23:00	72.48	72.12	14-11-2020 23:00	72.12

Avg.	72.96		Avg.	67.02
Max.	76.42		Max.	72.12
(11/11/2020 09:00)			(14/11/2020 23:00	
Min.	67.50		Min.	58.00
(11/11/2020 05:00)			(14/11/2020 03:00	

Location	MMB_Ahsp (Real time National Ambient Noise Monitoring Station)
	Acworth Hospital, Matunga (Silence Zone)

Pre-Diwali Day	Noise level dB (A) Leq
11-11-2020 00:00	75.75
11-11-2020 01:00	75.75
11-11-2020 02:00	75.47
11-11-2020 03:00	75.27
11-11-2020 04:00	75.04
11-11-2020 05:00	75.20
11-11-2020 06:00	76.32
11-11-2020 07:00	77.53
11-11-2020 08:00	78.35
11-11-2020 09:00	79.06
11-11-2020 10:00	79.83
11-11-2020 11:00	80.56
11-11-2020 12:00	80.79
11-11-2020 13:00	80.53
11-11-2020 14:00	79.44
11-11-2020 15:00	77.39
11-11-2020 16:00	76.77
11-11-2020 17:00	76.84
11-11-2020 18:00	76.68
11-11-2020 19:00	75.94
11-11-2020 20:00	76.13
11-11-2020 21:00	76.43
11-11-2020 22:00	76.39
11-11-2020 23:00	76.25

Diwali Day	Noise level dB (A) Leq
14-11-2020 00:00	76.45
14-11-2020 01:00	76.23
14-11-2020 02:00	76.20
14-11-2020 03:00	76.32
14-11-2020 04:00	76.43
14-11-2020 05:00	76.39
14-11-2020 06:00	77.04
14-11-2020 07:00	77.71
14-11-2020 08:00	78.43
14-11-2020 09:00	78.73
14-11-2020 10:00	79.12
14-11-2020 11:00	79.41
14-11-2020 12:00	78.84
14-11-2020 13:00	78.22
14-11-2020 14:00	77.57
14-11-2020 15:00	77.10
14-11-2020 16:00	76.98
14-11-2020 17:00	76.97
14-11-2020 18:00	77.07
14-11-2020 19:00	77.08
14-11-2020 20:00	76.63
14-11-2020 21:00	76.60
14-11-2020 22:00	76.64
14-11-2020 23:00	76.67

Avg.	77.24
Max.	80.79
	(11/11/2020 12:00)
Min.	75.04
	(11/11/2020 04:00)

Avg.	77.28
Max.	79.41
	(14/11/2020 11:00)
Min.	76.20
	(14/11/2020 02:00)

Noise Level Standards under EPA (1986): Noise Pollution (Regulation & Control) Rules, 2000				
Area Code	Category of Area		Limits in dB(A) Leq	
			Day time	Night time
A	Industrial area		75	70
B	Commercial area		65	55
C	Residential area		55	45
D	Silence Zone		50	40

E.2727

Time	Mmb_Bisl
Location	Bisleri, Andheri

Pre-Diwali Day	Noise level (Leq dB) on 11th Nov,20	Noise level (Leq dB) on 14th Nov,20	Diwali Day	Noise level (Leq dB) on 14th Nov,20
11-11-2020 00:00	66.40	66.74	14-11-2020 00:00	66.74
11-11-2020 01:00	67.67	66.17	14-11-2020 01:00	66.17
11-11-2020 02:00	67.86	66.10	14-11-2020 02:00	66.10
11-11-2020 03:00	64.51	63.95	14-11-2020 03:00	63.95
11-11-2020 04:00	65.88	63.45	14-11-2020 04:00	63.45
11-11-2020 05:00	65.97	64.07	14-11-2020 05:00	64.07
11-11-2020 06:00	65.04	64.43	14-11-2020 06:00	64.43
11-11-2020 07:00	65.89	66.40	14-11-2020 07:00	66.40
11-11-2020 08:00	68.25	69.44	14-11-2020 08:00	69.44
11-11-2020 09:00	65.81	65.72	14-11-2020 09:00	65.72
11-11-2020 10:00	65.99	66.77	14-11-2020 10:00	66.77
11-11-2020 11:00	66.46	64.97	14-11-2020 11:00	64.97
11-11-2020 12:00	64.64	63.35	14-11-2020 12:00	63.35
11-11-2020 13:00	66.87	66.98	14-11-2020 13:00	66.98
11-11-2020 14:00	67.11	65.89	14-11-2020 14:00	65.89
11-11-2020 15:00	65.77	67.59	14-11-2020 15:00	67.59
11-11-2020 16:00	68.83	68.14	14-11-2020 16:00	68.14
11-11-2020 17:00	68.79	66.46	14-11-2020 17:00	66.46
11-11-2020 18:00	68.29	65.08	14-11-2020 18:00	65.08
11-11-2020 19:00	67.91	67.61	14-11-2020 19:00	67.61
11-11-2020 20:00	76.19	66.08	14-11-2020 20:00	66.08
11-11-2020 21:00	74.88	65.12	14-11-2020 21:00	65.12
11-11-2020 22:00	74.19	64.12	14-11-2020 22:00	64.12
11-11-2020 23:00	74.23	64.93	14-11-2020 23:00	64.93

Avg.	68.06		Avg.	65.82
Max.	76.19		Max.	69.44
	(11/11/2020 20:00)			(14/11/2020 08:0
Min.	64.51		Min.	63.35
	(11/11/2020 03:00)			(14/11/2020 12:0

E.2725

Time	Mmb_LT
Location	L & T, Powai

Pre-Diwali Day	Noise level (Leq dB)
11-11-2020 00:00	58.33
11-11-2020 01:00	57.05
11-11-2020 02:00	56.85
11-11-2020 03:00	56.83
11-11-2020 04:00	56.54
11-11-2020 05:00	56.79
11-11-2020 06:00	58.16
11-11-2020 07:00	59.38
11-11-2020 08:00	59.75
11-11-2020 09:00	60.31
11-11-2020 10:00	61.42
11-11-2020 11:00	59.76
11-11-2020 12:00	60.32
11-11-2020 13:00	60.94
11-11-2020 14:00	61.50
11-11-2020 15:00	61.95
11-11-2020 16:00	61.13
11-11-2020 17:00	60.02
11-11-2020 18:00	59.67
11-11-2020 19:00	59.27
11-11-2020 20:00	59.20
11-11-2020 21:00	58.53
11-11-2020 22:00	57.54
11-11-2020 23:00	58.84

Diwali Day	Noise level (Leq dB)
14-11-2020 00:00	71.39
14-11-2020 01:00	75.78
14-11-2020 02:00	75.42
14-11-2020 03:00	66.79
14-11-2020 04:00	66.74
14-11-2020 05:00	63.40
14-11-2020 06:00	65.54
14-11-2020 07:00	65.49
14-11-2020 08:00	74.95
14-11-2020 09:00	63.18
14-11-2020 10:00	68.02
14-11-2020 11:00	62.41
14-11-2020 12:00	61.42
14-11-2020 13:00	66.27
14-11-2020 14:00	68.91
14-11-2020 15:00	66.92
14-11-2020 16:00	69.28
14-11-2020 17:00	75.17
14-11-2020 18:00	65.89
14-11-2020 19:00	64.93
14-11-2020 20:00	67.41
14-11-2020 21:00	69.12
14-11-2020 22:00	68.69
14-11-2020 23:00	76.31

Avg.	59.17
Max.	61.95
	(11/11/2020 15:00)
Min.	56.54
	(11/11/2020 04:00)

Avg.	68.31
Max.	76.31
	(14/11/2020 23:00)
Min.	61.42
	(14/11/2020 12:00)

E.2726

Time	Mmb_Peps
Location	Pepsico, Chembur

Pre-Diwali Day	Noise level (Leq dB)
11-11-2020 00:00	73.32
11-11-2020 01:00	74.63
11-11-2020 02:00	71.26
11-11-2020 03:00	70.88
11-11-2020 04:00	72.08
11-11-2020 05:00	74.58
11-11-2020 06:00	76.18
11-11-2020 07:00	77.09
11-11-2020 08:00	77.85
11-11-2020 09:00	79.85
11-11-2020 10:00	79.91
11-11-2020 11:00	80.17
11-11-2020 12:00	80.08
11-11-2020 13:00	79.95
11-11-2020 14:00	79.86
11-11-2020 15:00	80.16
11-11-2020 16:00	79.95
11-11-2020 17:00	80.79
11-11-2020 18:00	82.03
11-11-2020 19:00	82.28
11-11-2020 20:00	83.06
11-11-2020 21:00	79.02
11-11-2020 22:00	77.88
11-11-2020 23:00	76.78

Avg.	77.90
Max.	83.06
	(11/11/2020 20:00)
Min.	70.88
	(11/11/2020 03:00)

Diwali Day	Noise level (Leq dB)
14-11-2020 00:00	75.77
14-11-2020 01:00	74.05
14-11-2020 02:00	73.09
14-11-2020 03:00	72.19
14-11-2020 04:00	73.30
14-11-2020 05:00	73.57
14-11-2020 06:00	75.72
14-11-2020 07:00	76.66
14-11-2020 08:00	75.84
14-11-2020 09:00	76.55
14-11-2020 10:00	77.72
14-11-2020 11:00	77.32
14-11-2020 12:00	77.59
14-11-2020 13:00	77.31
14-11-2020 14:00	76.93
14-11-2020 15:00	76.90
14-11-2020 16:00	77.05
14-11-2020 17:00	77.71
14-11-2020 18:00	77.42
14-11-2020 19:00	77.08
14-11-2020 20:00	77.38
14-11-2020 21:00	76.91
14-11-2020 22:00	76.95
14-11-2020 23:00	76.79

Avg.	76.16
Max.	77.72
	(14/11/2020 10:00
Min.	72.19
	(14/11/2020 03:00

E.1702

Time	MMB_TMCO
Location	TMCO

Pre-Diwali Day	Noise level (Leq dB)
11-11-2020 00:00	69.82
11-11-2020 01:00	70.34
11-11-2020 02:00	72.02
11-11-2020 03:00	73.50
11-11-2020 04:00	73.70
11-11-2020 05:00	72.92
11-11-2020 06:00	71.69
11-11-2020 07:00	72.25
11-11-2020 08:00	70.99
11-11-2020 09:00	67.11
11-11-2020 10:00	67.25
11-11-2020 11:00	66.85
11-11-2020 12:00	67.43
11-11-2020 13:00	68.84
11-11-2020 14:00	69.26
11-11-2020 15:00	68.61
11-11-2020 16:00	67.20
11-11-2020 17:00	66.89
11-11-2020 18:00	66.79
11-11-2020 19:00	67.11
11-11-2020 20:00	68.20
11-11-2020 21:00	68.67
11-11-2020 22:00	68.34
11-11-2020 23:00	69.61

Diwali Day	Noise level (Leq dB)
14-11-2020 00:00	68.59
14-11-2020 01:00	68.43
14-11-2020 02:00	68.33
14-11-2020 03:00	68.33
14-11-2020 04:00	68.44
14-11-2020 05:00	68.72
14-11-2020 06:00	69.14
14-11-2020 07:00	69.16
14-11-2020 08:00	67.91
14-11-2020 09:00	67.01
14-11-2020 10:00	67.09
14-11-2020 11:00	68.09
14-11-2020 12:00	68.26
14-11-2020 13:00	69.64
14-11-2020 14:00	71.44
14-11-2020 15:00	70.81
14-11-2020 16:00	67.57
14-11-2020 17:00	67.07
14-11-2020 18:00	67.21
14-11-2020 19:00	67.10
14-11-2020 20:00	66.96
14-11-2020 21:00	67.15
14-11-2020 22:00	67.30
14-11-2020 23:00	68.14

Avg.	69.39		Avg.	68.25
Max.	73.70		Max.	71.44
	(11/11/2020 04:00)			(14/11/2020 14:00)
Min.	66.79		Min.	66.96
	(11/11/2020 18:00)			(14/11/2020 20:00)

E.1703

Time	MMB_Vhsp
Location	Vashi Hospital

Pre-Diwali Day	Noise level (Leq dB)
11-11-2020 00:00	70.80
11-11-2020 01:00	71.45
11-11-2020 02:00	73.12
11-11-2020 03:00	-
11-11-2020 04:00	-
11-11-2020 05:00	-
11-11-2020 06:00	-
11-11-2020 07:00	71.23
11-11-2020 08:00	71.09
11-11-2020 09:00	70.98
11-11-2020 10:00	75.86
11-11-2020 11:00	76.27
11-11-2020 12:00	82.16
11-11-2020 13:00	81.85
11-11-2020 14:00	78.18
11-11-2020 15:00	79.48
11-11-2020 16:00	77.93
11-11-2020 17:00	76.95
11-11-2020 18:00	75.11
11-11-2020 19:00	74.62
11-11-2020 20:00	70.05
11-11-2020 21:00	71.38
11-11-2020 22:00	72.25
11-11-2020 23:00	72.32

Avg.	74.65
Max.	82.16
	(11/11/2020 12:00)
Min.	70.05
	(11/11/2020 20:00)

Diwali Day	Noise level (Leq dB)
14-11-2020 00:00	71.07
14-11-2020 01:00	71.07
14-11-2020 02:00	69.66
14-11-2020 03:00	67.13
14-11-2020 04:00	66.94
14-11-2020 05:00	66.33
14-11-2020 06:00	68.29
14-11-2020 07:00	67.16
14-11-2020 08:00	66.70
14-11-2020 09:00	64.97
14-11-2020 10:00	64.39
14-11-2020 11:00	67.20
14-11-2020 12:00	65.14
14-11-2020 13:00	65.96
14-11-2020 14:00	64.90
14-11-2020 15:00	65.63
14-11-2020 16:00	70.64
14-11-2020 17:00	67.97
14-11-2020 18:00	66.87
14-11-2020 19:00	66.84
14-11-2020 20:00	65.53
14-11-2020 21:00	66.58
14-11-2020 22:00	67.77
14-11-2020 23:00	70.95

Avg.	67.32
Max.	71.07
	(14/11/2020 01:00)
Min.	64.39
	(14/11/2020 10:00)

Annexure -IV

Noise Level Monitoring Before Diwali- for the year 2019 and 2020				
Dates →	11-Nov-20	26-Oct-19	11-Nov-20	26-Oct-19
Time Slots →	Day Time (6 am to 10pm)		Night Time (10pm to 6 am)	
Standards →	65 dBA (C)		55 dBA (C)	
City ↓	L_{eq} dBA	L_{eq}dBA	L_{eq}dBA	L_{eq}dBA
Mumbai South	71.3	69.6	59.8	60.1
Mumbai Western Suberbs	70.3	70.2	58.7	63.8
Mumbai Eastern Suberbs	71.1	69.4	60.3	64.8
Navi Mumbai	69.7	69.9	57.7	60.0
Thane	69.1	68.9	57.1	61.6
Panvel	69.8	74.6	57.5	62.3
Pune	70.5	75.3	59.1	65.8
Nashik	67.4	68.9	61.3	64.0
Aurangabad	59.9	60.1	53.6	53.5
Nagpur	66.5	64.2	57.2	59.5
Kalyan	69.5	70.0	56.4	62.6
Amravathi	66.1	67.4	59.1	57.7
Jalgaon	72.8	68.9	60.8	66.6
Kolhapur	72.5	77.5	54.9	64.2
Sangli	67.6	77.5	51.9	59.3
Mira-Bhayander	64.9	66.9	56.8	55.3
Vasai-Virar	68.7	67.2	57.0	62.7
Ulhasnagar	67.1	67.1	56.5	66.7
Bhiwandi-Nizampur	67.4	69.3	57.4	63.3
Chandrapur	71.9	73.6	60.1	63.9
Nanded-Waghala	62.4	62.9	54.2	56.0
Ahmednagar	66.8	67.8	59.2	61.2
Dhule	68.1	69.2	60.6	67.8
Malegaon	67.5	68.5	61.6	64.5
Pimpri-Chinchwad	69.1	75.5	57.6	61.1
Parbhani	65.6	61.5	54.7	50.9
Latur	63.7	63.9	51.7	55.5
Akola	73.7	65.1	60.2	69.9
Solapur	65.3	77.5	57.8	68.4

Noise Level Monitoring During Diwali- for the year 2019 and 2020				
Dates →	14-Nov-20	27-Oct-19	14-Nov-20	27-Oct-19
Time Slots →	Day Time (6 am to 10 pm)		Night Time (10 pm to 6 am)	
Standards →	65 dBA (C)		55 dBA (C)	
City ↓	$L_{eq\ dBA}$	$L_{eq\ dBA}$	$L_{eq\ dBA}$	$L_{eq\ dBA}$
Mumbai South	70.1	70.6	59.0	60.3
Mumbai Western Suberbs	70.7	65.8	59.0	62.3
Mumbai Eastern Suberbs	71.1	69.4	60.9	60.9
Navi Mumbai	68.4	67.4	59.4	60.8
Thane	72.7	68.3	65.0	59.1
Panvel	73.7	66.2	61.2	59.0
Pune	76.0	80.2	66.4	70.7
Nashik	71.1	71.6	71.0	70.8
Aurangabad	64.0	64.9	54.3	55.6
Nagpur	70.2	68.7	66.9	63.0
Kalyan	69.7	70.1	59.4	61.8
Amravathi	70.6	70.6	60.2	60.7
Jalgaon	71.8	76.3	63.8	71.7
Kolhapur	75.5	79.3	59.8	65.4
Sangli	76.6	87.5	55.7	65.7
Mira-Bhayander	64.9	66.2	55.5	63.8
Vasai-Virar	64.8	69.6	58.2	59.3
Ulhasnagar	70.5	69.0	59.0	58.0
Bhiwandi-Nizampur	69.5	69.7	57.0	61.1
Chandrapur	73.0	75.0	61.6	65.6
Nanded-Waghala	63.2	63.6	54.3	52.8
Ahmednagar	68.0	66.8	64.4	64.1
Dhule	67.8	68.8	63.8	64.9
Malegaon	68.5	66.9	60.6	62.7
Pimpri-Chinchwad	77.1	81.6	66.8	68.9
Parbhani	65.5	62.0	56.1	45.2
Latur	64.2	62.5	54.5	52.8
Akola	76.9	75.2	66.6	59.7
Solapur	68.9	79.3	59.8	74.7

Noise Level Monitoring on *Bhaubij* (Diwali)- for the year 2019 and 2020				
Dates →	16-Nov-20	29-Oct-19	16-Nov-20	29-Oct-19
Time Slots →	Day Time (6 am to 10pm)		Night Time (10pm to 6 am)	
Standards →	65 dBA (C)		55 dBA (C)	
City ↓	L_{eq} dBA	L_{eq}dBA	L_{eq}dBA	L_{eq}dBA
Mumbai South	70.6	68.5	60.8	58.9
Mumbai Western Sub	72.5	69.4	64.1	61.4
Mumbai Eastern Sub	72.1	69.8	61.5	58.7
Navi Mumbai	69.9	70.3	62.1	63.5
Thane	75.9	66.5	63.6	58.1
Panvel	71.8	69.1	61.4	58.1
Pune	71.9	74.8	59.6	63.4
Nashik	65.2	69.9	61.1	64.9
Aurangabad	63.8	64.1	53.6	53.8
Nagpur	66.5	66.5	58.0	59.1
Kalyan	70.2	68.3	59.3	62.3
Amravathi	68.1	68.5	59.0	59.9
Jalgaon	71.3	75.2	59.7	63.9
Kolhapur	74.1	80.6	63.4	69.4
Sangli	70.4	78.0	53.9	58.7
Mira-Bhayander	73.4	68.2	59.8	57.4
Vasai-Virar	71.3	70.0	56.2	62.0
Ulhasnagar	74.8	68.6	64.0	60.9
Bhiwandi-Nizampur	66.3	74.0	62.5	66.3
Chandrapur	72.8	73.3	62.3	65.0
Nanded-Waghala	63.7	63.5	49.5	50.2
Ahmednagar	65.3	66.9	59.8	65.4
Dhule	65.3	67.8	60.0	62.7
Malegaon	64.7	68.7	60.2	65.7
Pimpri-Chinchwad	70.7	72.5	57.7	60.4
Parbhani	64.6	61.8	52.3	44.5
Latur	63.0	63.6	51.0	48.2
Akola	73.7	73.2	61.9	59.8
Solapur	74.2	79.4	56.4	71.1

Monthly Air Quality Index - 2020

	2020											
Row Labels	January	February	March	April	May	June	July	August	September	October	November	December
Akola	68	69	51	34	41	42	42	40	63	59	66	68
Ambernath	81	91	71		36	39	36	43	42	48	82	57
Amravati	82	87	64	49	47	43	51	49	51	60	64	57
Aurangabad	91	79	77	41	40	44	38	43	56	65	85	89
Badlapur	90	100	76		44	45	46	49	52	50	82	70
Bhiwandi	64	64	45	31	45	44	44	52	60	64	67	67
Chandrapur	91	92	97	88	88	81	60	52	74	95	122	141
Jalgaon	55	56	49	37	38	43	46	47	52	56	70	59
Jalna	97	96	85	55	56	82	90	90	90	93	95	96
Kolhapur	106	100	97	72		66	58	60	67	78	88	
Mumbai	136	146	105	68	54	44	41	41	64	87	122	131
Nagpur	100	86	82	62	57	56	61	73	61	92	101	110
Nashik	58	62	59	46	43	29	21	23	36	43	58	62
Navi Mumbai	56	55	53		36	45	43	42	45	55	57	58
Pune	122	127	104	56	50	37	29	34	40	60	98	98
Sangali	124	125	94	57	49	29	29	25	42	54	91	110
Solapur	101	102	86	61	61	43	29	30	44	63	83	107
Thane	106	128	87	41	57	43	45	53	69	84	122	113
Ulhasnagar	91	98	75		39	46	46	42	46	54	82	63
Kalyan	167	189	143	121	95	41					126	137
Vasai	120	120	112	72	55	59	68	82			107	105

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DIRECTIONS ISSUED VIDE LETTER DTD: 21/12/2020.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.: 24010437/24020781/24014701
Fax : 24024068 / 24044531
Website : www.mpcb.gov.in
E-mail : jdair@mpcb.gov.in

Towards the path of sustainable development

Kalpataru Point, 2nd - 4th Floor,
Opp. PVR Cinema,
Near Sion Circle, Sion (E),
Mumbai - 400 022.

No.MPCB/JD(APC)/NGT/ 201221-FTS-0079 Date: 21 /12/2020

To,
1. All Divisional Commissioner
2. All Municipal Commissioner
3. All Commissioner of Police
4. All District Magistrate
5. All Superintendent of Police

Sub: Implementation of Honb'le NGT order in O.A No. 249 / 2020 ; dated : 01.12.2020

Ref: 1.Honb'le NGT order in O.A. No. 249/2020; dated : 01.12.2020 on use of fire crackers in festival period..

2.MPCB/JD(APC)/AQI/TB-B/20110-FTS-0001 Date: 09/11/2020

Sir/Madam,

In continuation to this office communication vide.ref. 2 above with reference to the Hon'ble NGT Order in O.A. No. 249/2020 dtd: 09.11.2020 regarding remedial actions against pollution by use of firecrackers aggravating situation in Covid – 19 Pandemic; posing higher danger to the lives and health of the vulnerable groups by restricting use of Firecrackers in Diwali festival. Now, the Hon'ble NGT has disposed of above said application with specific directions for Christmas and New year celebration to use green crackers from 11.55PM to12.30AM where air Quality is "Moderate" or below as directed by the Hon'ble Supreme Court.

The summary of the directions as mentioned in para 32, page.no. 28 of above said order is enclosed herewith for your ready reference and necessary actions. The complete NGT order can be downloaded from Hon'ble NGT portal.

(Link : https://greentribunal.gov.in/caseDetails/DELHI/0701102013922020?page order)

In order to give the effect to the above said Hon'ble NGT Order, the Air Quality Index(AQI) of cities monitored by MPC Board is provided for the facilitation and you are requested to instruct/direct the concerned officers within your area of jurisdiction to monitor and regulate the use of fire crackers as per the order given by Hon'ble NGT(PB), New Delhi.

D.A. 1. Hon'ble NGT directions in O.A. 249/2020; dtd: 01.12.2020

2. AQI information of cities for the month of Oct & Nov'2019

Yours Sincerely

(Ashok Shingare, IAS)
Member Secretary

Copy submitted to –

1. Hon'ble Chief Secretary, GoM.Mantralay, Mumbai.
2. Director General of Police, Maharashtra
3. Hon'ble Chairman, MPCB, Sion, Mumbai.
4. The Principal Secretary, Environment & Climate Change Department, GoM, Mantralaya, Mumbai

Copy to :

Regional Office, MPCB –You are hereby directed to communicate above letter along with NGT orders dtd. 01/12/2020 to respective authorities within your jurisdiction and ensure compliance of the same.

Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhya Marg, Sector 19-B,Chandigarh-160019

No: CPCC/NGT/2020/ 7060 Dated: 10/03/2021

To

The Member Secretary,
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Sub: Order in O.A. no. 249/2020, 254/2020, 255/2020 and 93/2020 (CZ)

.....

This is in reference your email received on the above cited subject.

Please find the attached compliance report in the reference to the Hon'ble NGT order in OA no. 249/2020.

Debendra Dalai, IFS
(Member Secretary)

S.No.	Directions issued in O.A. 249/2020 dated 01.12.2020	Actions taken by the Chandigarh Pollution Control Committee
1	There will be total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country where the ambient air quality falls under the 'poor' and above category.	Chandigarh Administration has ordered a complete ban on sale or use of crackers of any kind, throughout the Union Territory of Chandigarh. (Annexure I)
2	Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.	Annexure I
3	During Christmas and New Year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court.	Annexure I
4	With a view to ensure availability of air quality data, at least one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, at least a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from available funds under 'consent mechanism' / 'environmental compensation'. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10.	• 01 no. CAAQMS installed in the city and 02 more are in the process of installation and will be commissioned by 31.02.2021 • 05 manual stations are already operational in Chandigarh.
5.	We further direct that the Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/201819 to coordinate with the	• Under the National Clean Air Programme, as directed by the Hon'ble National Green tribunal in

	District Magistrates for compliance of the above directions.	OA 681/2018, committees for the control for Air Pollution have been constituted in the city 1. Steering Committee and Monitoring Committee chaired by the Advisor to the Administrator, Chandigarh 2. Implementation Committee chaired by the Deputy Commissioner, Chandigarh (Annexure II)
6.	The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.	The directions will be complied with by the Administration
7.	The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above.	Annexure III
8.	Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.	Annexure III
9.	If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.	The direction will be complied with by the Administration

ANNEXURE -1'

OFFICE OF ADVISER TO THE ADMINISTRATOR, UT-CUM-CHAIRPERSON, STATE EXECUTIVE COMMITTEE OF STATE DISASTER MANAGEMENT AUTHORITY, UT, CHANDIGARH

ORDER

No.13180-HIII(5)/2020/
Dated 06/11/2020

In exercise of the powers conferred on the undersigned as Chairperson of the Disaster Executive Committee of State Disaster Management Authority, I hereby order, a complete ban on sale or use of crackers of any kind, throughout the Union Territory of Chandigarh. These directions are issued as a containment measure to prevent risk of spread of covid-19, due to polluted atmosphere created by bursting of crackers.

These orders will come into force with immediate effect and will remain in force until further orders.

Any violation of the orders will invite penal action under Section 51 to 60 of Disaster Management Act, 2005 besides legal action under Section 188 of the IPC and other provisions as applicable.

MANOJ PARIDA, IAS
Adviser to the Administrator, UT
& Chairperson, State Executive Committee of
State Disaster Management Authority,
UT, Chandigarh

Endst No. 13180-HIII(5)/2020 Dated 06/11/2020

A copy is forwarded to the following for information and necessary action :-

1. Secretary to Hon'ble Governor Punjab & Administrator U.T.
2. Principal Secretary Home, U.T., Chandigarh
3. Director General of Police, U.T., Chandigarh
4. Commissioner, M.C., Chandigarh
5. Deputy Commissioner, U.T., Chandigarh

CS Camscanner

ANNEXURE - II

DEPARTMENT OF ENVIRONMENT
CHANDIGARH ADMINISTRATION

ORDER

A State level **Steering & Monitoring Committee** and **Implementation Committee** consisting of the following members are hereby constituted as per the directions of Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, New Delhi to ensure effective implementation of National Clean Air Programme (NCAP).

Steering & Monitoring Committee:-

1	The Advisor to the Administrator	Chairman
2	The Principal Secretary, Local Government, UT, Chandigarh	Member
3	The Secretary, Transport, Chandigarh	Member
4	The Secretary, Industries, Chandigarh	Member
5	The Chairman, Chandigarh Housing Board	Member
6	The DIG, Police, Chandigarh	Member
7	The Chief Architect, Department of Urban Planning, U.T., Chandigarh	Member
8	The Director, Environment	Member
9	The Commissioner, Municipal Corporation, Chandigarh	Member
10	The Member Secretary, Chandigarh Pollution Control Committee, Chandigarh	Member Secretary

Implementation Committee:-

1	The Deputy Commissioner, Chandigarh	Chairman
2	The Chief Engineer, Municipal Corporation, Chandigarh	Member
3	The Chief Engineer, Engineering Department, Chandigarh	Member
4	The Director, Chandigarh Transport Undertaking, Chandigarh	Member
5	The Executive Engineer, Horticulture Department, Municipal Corporation, Chandigarh	Member
6	The Secretary, State Transport Authority, Chandigarh	Member
7	The Director Industries, Chandigarh	Member
8	The Executive Engineer, Chandigarh Housing Board	Member
9	SP, Traffic and Security lines, Chandigarh	Member
10	The Architect, Department of Urban Planning, U.T., Chandigarh	Member
11	The State level coordinator, Tel Bhawan	Member
12	Scientist B, Chandigarh Pollution Control Committee, Chandigarh	Member Secretary

The Steering & Monitoring Committee shall provide overall guidance for the programme and review it on quarterly basis. This committee shall also monitor the programme closely and meet on a monthly basis.

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The **Implementation Committee** shall be responsible for the day-to-day monitoring implementation of the programme.

The Director Environment, is hereby nominated as the Nodal Officer for this program who shall coordinate with MoEF&CC and CPCB on the one hand and these committee on other.

This is issued with the approval of competent authority.

Arun Kumar Gupta, IAS
Principal Secretary Environment
Chandigarh Administration

Dated Chandigarh
the July 09th, 2019

Chandigarh, dated the 10/7/19

Endst. No. ED/2019/996

A copy is forwarded to the following for information and necessary action:-

1. The PS to the Advisor to the Administrator
2. The PS to the Principal Secretary, Local Government, UT, Chandigarh
3. The Secretary, Transport, Chandigarh
4. The Secretary, Industries, Chandigarh
5. The Chairman, Chandigarh Housing Board
6. The DIG, Police, Chandigarh
7. The Chief Architect, Department of Urban Planning, U.T., Chandigarh
8. The Director, Environment
9. The Commissioner, Municipal Corporation, Chandigarh
10. The Member Secretary, Chandigarh Pollution Control Committee, Chandigarh
11. The Deputy Commissioner, Chandigarh
12. The Chief Engineer, Municipal Corporation, Chandigarh
13. The Chief Engineer, Engineering Department, Chandigarh
14. The Director, Chandigarh Transport Undertaking, Chandigarh
15. The Executive Engineer, Horticulture Department, Municipal Corporation, Chandigarh
16. The Secretary, State Transport Authority, Chandigarh
17. The Director Industries, Chandigarh
18. The Executive Engineer, Chandigarh Housing Board
19. SP, Traffic and Security lines, Chandigarh
20. The Architect, Department of Urban Planning, U.T., Chandigarh
21. The State level coordinator, Tel Bhawan
22. Scientist B, Chandigarh Pollution Control Committee, Chandigarh

Debendra Dalai, IFS
Spl. Secy. Environment
Chandigarh Administration

Endst. No. ED/2019/

Chandigarh, dated the

A copy is forwarded to the Secretary to the Administrator, U.T. Chandigarh for the kind information of the H.E. the Administrator, U.T., Chandigarh.

Debendra Dalai, IFS
Spl. Secy. Environment
Chandigarh Administration

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ANNEXURE-III (R2)

From

The District Magistrate,
U.T.,Chandigarh.

5991
03/03/21

To

The Member Secreary,
Chandigarh Pollution Control Committee.

Memo no. DM/MA/2021/ 3797
Dated: Chandigarh, the 1/3/2021

Subject: Order in O.A. no. 249/2020, 254/2020, 255/2020 and 93/2020 (CZ).

Reference your memo no. 6821, dated: 15.02.2021, on the subject cited above.

In this regard, you are informed that there was totally ban on sale of all kinds of fire crackers in U.T., Chandigarh. Further, no complaint or claim is received in this office to recover compensation from the violators of the directions of the Hon'ble N.G.T., New Delhi, given in O.A. no. 249/2020.

for District Magistrate,
Chandigarh.

M/S. R 4/3

ST/B(II) / ~~AEE (II)~~

~~JSA-4~~

OSA III 4/3

XXXVI

GOA STATE POLLUTION CONTROL BOARD
गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015. OHSAS 18001:2007 Certified Board)

Phone Nos. : 0832-2407700
2407701, 2407702
2407703

Tel/Fax No. : 0832-2407700

Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary GSPCB: ms-gspcb.goa@nic.in
Environment Engineer, GSPCB: ee-gspcb.goa.nic.in
Scientist, GSPCB: scientist-gspcb.goa@nic.in
Office: goapcb@gspcb.in

No.11/14/20-PCB/Vol/Lab/ 21879

date: 23/02/2021

To,
P. K. Gupta,
AD & DH, AQM,
Central Pollution Control Board,
'Parivesh Bhawan', East Arjun Nagar,
Delhi-110032.

Sub: Compliance w.r.t Hon'ble NGT order in O.A. No.249/2020 dated 01/12/2020 regarding ban and restricted use of firecrackers- reg.
Ref:- your letter no. AQM/ Fire Crackers/2020-21/14581 dated 18/12/2020.

Sir,

With reference to above, kindly find enclosed herewith the compiled data for the month of November and December 2020 of the National Air Monitoring Programme Stations in Goa.

Yours faithfully,

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

CC to
1) Office file
2) Guard file

Compiled Data of NAMP station monitored by GSPCB

Duration:- December 2020 **Station: Fuse Call Office** **City: Vasco**

Sr.No	Parameters	Pollutants concentration in µg/m3				AQI	AIR QLTY	Observation (24 Hours)		
	Date	PM_{10} 24-hr avg	$PM_{2.5}$ 24-hr avg	SO_2 24-hr avg	NO_2 24-hr avg			1st Shift	2nd Shift	3rd Shift
1	01-12-2020	47	$	2	5	47	Good	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE
2	04-12-2020	66	$	2	11	66	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
3	09-12-2020	59	$	9	5	59	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
4	11-12-2020	30	$	2	9	30	Good	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
5	16-12-2020	62	$	2	10	62	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
6	18-12-2020	106	$	2	12	104	Moderate	M-LMV/M-HMV/IE	H-LMV/M-HMV/IE	M-LMV/L-HMV/IE
7	22-12-2020	61	$	2	10	61	Satisfactory	M-LMV/M-HMV/IE	H-LMV/M-HMV/IE	M-LMV/L-HMV/IE
8	24-12-2020	58	$	2	11	58	Satisfactory	M-LMV/M-HMV/IE	H-LMV/M-HMV/IE	L-LMV/L-HMV/IE
9	30-12-2020	98	$	2	11	98	Satisfactory	M-LMV/M-HMV/IE	H-LMV/M-HMV/IE	L-LMV/L-HMV/IE
Limits For 24hrs:-		**100**	**60**	**80**	**80**					
Total days monitored	9		9	9						
No of Exceeded days	1		0	0						
No of times Exceeding on 2 consecutive Monitoring days	0		0	0						
Average	65		3	9						
Max	106		9	12						
Min	30		2	5						

Air quality	%age of AQI Category
G	22
S	67
M	11
P	0
VP	0
SEV	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung, heart disease in children and older	**Severe (SEV) (>401)**	Respiratory effects even on healthy people

Compiled By 28/01/21 Checked by Approved by

310/c

Compiled Data of NAMP station monitored by GSPCB

Duration:- December 2020 **Station: Fire Station, MPT** **City: Marmugoa**

Sr.No	Parameters	Pollutants concentration in µg/m3				AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg					
1	01-12-2020	70	$	2	11	70	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE
2	04-12-2020	61	$	2	13	61	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
3	09-12-2020	60	$	2	9	60	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
4	11-12-2020	26	$	2	9	26	Good	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
5	16-12-2020	56	$	2	12	56	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
6	18-12-2020	68	$	2	11	68	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	M-LMV/L-HMV/IE
7	22-12-2020	76	$	2	11	76	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	M-LMV/L-HMV/IE
8	24-12-2020	65	$	2	10	65	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HMV/IE
9	30-12-2020	102	$	2	10	101	Moderate	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HMV/IE

Limits For 24hrs:-	**100**	**60**	**80**	**80**			$ = Machine breakdown PF = Power failure IE = Industrial Emissions CA = Construction Activity NA = Not Applicable OB = Open Burning FUM = Fumigation TE = Train Emissions SWP = Sweeping SE = Ship Emissions L-U = Loading/Unloading LMV = Light Motor vehicles HMV= Heavy Motor Vehicle
Total days monitored	9		9	9			
No of Exceeded days	1		0	0	Air quality	%age of AQI Category	
No of times Exceeding on 2 consecutive Monitoring days	0		0	0	G	11	
					S	78	
					M	11	
Average	65		2	11	P	0	
Max	102		2	13	VP	0	
Min	26		2	9	SEV	0	

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SEV) (>401)**	Respiratory effects even on healthy people

Compiled By 2/12/21 Checked by Approved by

309/c

Compiled Data of NAMP station monitored by GSPCB										
Duration:- December 2020		**Station:MPT Quarters**					**City: Baina**			
Sr.No	Parameters	Pollutants concentration in µg/m3				AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg					
1	01-12-2020	44	74	2	5	147	Moderate	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE
2	04-12-2020	53	60	2	12	100	Satisfactory	M-LMV/M-HMV/IE	MLMV/MHMV/IE	L-LMV/L-HLMV/IE
3	09-12-2020	62	36	2	5	62	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
4	11-12-2020	25	62	2	5	107	Moderate	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
5	16-12-2020	56	55	2	13	92	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HLMV/IE
6	18-12-2020	53	15	2	9	53	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	M-LMV/L-HMV/IE
7	22-12-2020	68	60	2	13	100	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	M-LMV/L-HMV/IE
8	24-12-2020	67	40	2	11	67	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HMV/IE
9	30-12-2020	96	69	2	11	130	Moderate	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HMV/IE

Limits For 24hrs:-	**100**	**60**	**80**	**80**				$ = Machine breakdown
Total days monitored	9	9	9	9				PF = Power failure
No of Exceeded days	0	3	0	0	Air quality	%age of AQI Category		IE = Industrial Emissions
No of times Exceeding on 2 consecutive Monitoring days	0	0	0	0	G	0		CA = Construction Activity
					S	67		NA = Not Applicable
					M	33		OB = Open Burning
Average	58	52	2	9	P	0		FUM = Fumigation
Max	96	74	2	13	VP	0		TE = Train Emissions
Min	25	15	2	5	E	0		SWP = Sweeping
								SE = Ship Emissions
								L-U = Loading/Unloading
								LMV = Light Motor vehicles
								HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P)** (201–300)	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP)** (301–400)	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SEV)** (>401)	Respiratory effects even on healthy people

Compiled By 21/01/21 Checked by Approved by

3081

Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- December-2020 **Station:- Premises of Somnath English High School** **City:-Codli**

Sr. No	Parameters / Date	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10} 24-hr	$PM_{2.5}$ 24-hr	SO_2 24-hr	NO_2 24-hr	*CO 1-hr	O3 1-hr	Pb 24-hr			1st Shift	2nd Shift	3rd Shift
1	02-12-2020	84	43	10	13	0.08	14	BDL	84	Satisfactory	MLMV/MHMV	MLMV	LLMV
2	05-12-2020	86	44	8	13	0.08	14	BDL	86	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV
3	09-12-2020	103	50	10	15	0.07	15	BDL	102	Moderate	MLMV/MHMV	MLMV/MHMV	LLMV
4	12-12-2020	102	47	10	14	0.08	15	BDL	101	Moderate	MLMV/MHMV	MLMV/MHMV	MLMV
5	16-12-2020	87	44	9	14	0.07	14	BDL	87	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV
6	19-12-2020	86	44	9	14	0.08	16	BDL	86	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV
7	23-12-2020	94	44	9	14	0.08	15	BDL	94	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV
8	26-12-2020	81	40	8	13	0.08	15	BDL	81	Satisfactory	MLMV/HHMV	MLMV/HHMV	LLMV
9	30-12-2020	74	33	9	13	0.08	16	BDL	74	Satisfactory	MLMV/HHMV	MLMV/HHMV	LLMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		2	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		89	43	9	14	0.08	15	BDL					
Max		103	50	10	15	0.08	16	BDL					
Min		74	33	8	13	0.07	14	BDL					

Air quality	%age of AQI Category
G	0
S	78
M	22
P	0
VP	0
SV	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SV) (>401)**	Respiratory effects even on healthy people

Compiled By 21/01/21 Checked by Approved by

307/c

Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- December-2020 Station:- Rooftop of Ravindra Bhavan Building City:-Margao

Sr. No	Parameters	Pollutants concentration in µg/m3 (except for *CO which is in mg/m3)							AQI	AIR QLTY	Observation (24 Hours)		
	Date	PM_{10} 24-hr avg	$PM_{2.5}$ 24-hr avg	SO_2 24-hr avg	NO_2 24-hr avg	*CO 1-hr avg	O3 1-hr avg	Pb 24-hr avg			1st Shift	2nd Shift	3rd Shift
1	02-12-2020	77	35	9	14	0.06	13	BDL	77	Satisfactory	HLMV/MHM	HLMV/MHM	LLMV/LHMV
2	05-12-2020	76	37	7	13	0.06	14	BDL	76	Satisfactory	HLMV/MHM	HLMV/MHM	LLMV/LHMV
3	10-12-2020	80	41	9	14	0.08	14	BDL	80	Satisfactory	HLMV/MHM	HLMV/MHM	LLMV/LHMV
4	12-12-2020	73	35	8	13	0.07	14	BDL	73	Satisfactory	MLMV/MHM	MLMV/MHM	LLMV/LHMV
5	16-12-2020	80	40	9	13	0.08	14	BDL	80	Satisfactory	HLMV/MHM	MLMV/MHM	LLMV/LHMV
6	19-12-2020	75	36	9	13	0.08	14	BDL	75	Satisfactory	HLMV/MHM	HLMV/MHM	LLMV/LHMV
7	23-12-2020	78	37	10	14	0.08	15	BDL	78	Satisfactory	HLMV/MHM	HLMV/MHM	LLMV/LHMV
8	26-12-2020	82	37	9	13	0.07	14	BDL	82	Satisfactory	HLMV/MHM	HLMV/MHM	LLMV/LHMV
9	30-12-2020	79	40	8	14	0.07	15	BDL	79	Satisfactory	HLMV/MHM	HLMV/MHM	LLMV/LHMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		78	38	9	13	0.07	14	BDL					
Max		82	41	10	14	0.08	15	BDL					
Min		73	35	7	13	0.06	13	BDL					

Air quality	%age of AQI Category
G	0
S	100
M	0
P	0
VP	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301-400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SEVP) (>401)**	Respiratory effects even on healthy people

Compiled By 21/01/21 Checked by Approved by

306/c

Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- December-2020 Station:- Residence of J. Natekar, Usgao Junction City:-Usgao

Sr. No	Parameters	Pollutants concentration in µg/m3 (except for *CO which is in mg/m3)							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	01-12-2020	82	42	7	13	0.07	14	BDL	82	Satisfactory	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
2	05-12-2020	87	47	8	14	0.08	14	BDL	87	Satisfactory	HLMV/HHMV	HLMV/HHMV	MLMV/MHMV
3	08-12-2020	102	50	10	14	0.08	15	BDL	101	Moderate	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
4	11-12-2020	104	45	10	15	0.07	15	BDL	103	Moderate	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
5	15-12-2020	87	43	10	14	0.08	15	BDL	87	Satisfactory	HLMV/HHMV	HLMV/HHMV	MLMV/MHMV
6	18-12-2020	86	42	10	15	0.07	14	BDL	86	Satisfactory	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
7	23-12-2020	99	49	9	14	0.08	15	BDL	99	Satisfactory	HLMV/HHMV	HLMV/HHMV	HLMV/HHMV
8	25-12-2020	103	50	10	14	0.08	15	BDL	102	Moderate	HLMV/HHMV	HLMV/HHMV	MLMV/MHMV
9	29-12-2020	82	41	8	13	0.06	14	BDL	82	Satisfactory	HLMV/HHMV	HLMV/HHMV	MLMV/MHMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		3	0	0	0	0	0	0	Air quality	%age of AQI Category			
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0	G	0			
									S	67			
									M	33			
Average		92	46	9	14	0.07	14	BDL	P	0			
Max		104	50	10	15	0.08	15	BDL	VP	0			
Min		82	41	7	13	0.06	14	BDL	[illegible]	0			

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P)** (201–300)	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP)** (301–400)	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SE)** (401–500)	Respiratory effects even on healthy people

Compiled By 12/Jan/21 21/01/21 Checked by [signature] Approved by [signature]

305/c

Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:-December-2020 Station:- Residence of D. Rivonkar, Tilamol Junction City:-Tilamol

Sr. No	Parameters	Pollutants concentration in µg/m3 (except for *CO which is in mg/m3)							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb					
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg			1st Shift	2nd Shift	3rd Shift
1	01-12-2020	92	42	9	14	0.07	14	BDL	92	Satisfactory	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
2	04-12-2020	106	45	10	14	0.07	15	BDL	104	Moderate	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
3	08-12-2020	97	46	8	13	0.08	15	BDL	97	Satisfactory	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
4	11-12-2020	101	50	10	15	0.07	15	BDL	101	Moderate	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
5	15-12-2020	100	50	10	15	0.09	16	BDL	100	Satisfactory	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
6	18-12-2020	97	48	10	14	0.09	16	BDL	97	Satisfactory	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
7	22-12-2020	95	46	8	13	0.08	15	BDL	95	Satisfactory	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
8	25-12-2020	95	46	8	14	0.08	15	BDL	95	Satisfactory	HLMV/MHMV	MLMV/MHMV	LLMV/LHMV
9	29-12-2020	86	41	9	14	0.07	14	BDL	86	Satisfactory	HLMV/HHMV	HLMV/HHMV	LLMV/LHMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		2	0	0	0	0	0	0	Air quality	%age of AQI Category			
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0	G	0			
									S	78			
									M	22			
Average		96	46	9	14	0.08	15	BDL	P	0			
Max		106	50	10	15	0.09	16	BDL	VP	0			
Min		86	41	8	13	0.07	14	BDL	SV	0			

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SV) >401**	Respiratory effects even on healthy people

Compiled By Rajvi 21/01/21 Checked by Gunde Approved by Rivonkar

304k

Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- December-2020 Station:- Rooftop of PWD Office, Near Bus Stand City:-Sanguem

Sr. No	Parameters	Pollutants concentration in µg/m3 (except for *CO which is in mg/m3)							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	02-12-2020	83	37	7	13	0.07	14	BDL	83	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV/LHMV
2	05-12-2020	81	35	8	13	0.06	15	BDL	81	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV/LHMV
3	08-12-2020	73	34	8	13	0.08	14	BDL	73	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV/LHMV
4	12-12-2020	77	38	8	13	0.07	14	BDL	77	Satisfactory	HLMV/MHMV	HLMV/LHMV	LLMV/LHMV
5	16-12-2020	75	41	9	14	0.06	14	BDL	75	Satisfactory	HLMV/MHMV	HLMV/MHMV	LLMV/LHMV
6	19-12-2020	80	39	8	13	0.08	15	BDL	80	Satisfactory	HLMV/MHMV	HLMV/MHMV	LLMV/LHMV
7	23-12-2020	69	35	6	12	0.07	14	BDL	69	Satisfactory	HLMV/MHMV	HLMV/MHMV	LLMV/LHMV
8	26-12-2020	72	36	8	13	0.08	15	BDL	72	Satisfactory	HLMV/MHMV	HLMV/MHMV	LLMV/LHMV
9	30-12-2020	79	39	9	13	0.07	14	BDL	79	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/LHMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		77	37	8	13	0.07	14	BDL					
Max		83	41	9	14	0.08	15	BDL					
Min		69	34	6	12	0.06	14	BDL					

Air quality	%age of AQI Category
G	0
S	100
M	0
P	0
VP	0
SV	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SV) (401+)**	Respiratory effects even on healthy people

Compiled By 21/01/21 Checked by Approved by

303/c

Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:-December-2020 Station:-Rooftop of Power Station, Cuncolim Ind Estate City:-Cuncolim

Sr.No	Parameters	Pollutants concentration in µg/m3 (except for *CO which is in mg/m3)							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb					
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg			1st Shift	2nd Shift	3rd Shift
1	02-12-2020	83	41	8	14	0.07	14	BDL	83	Satisfactory	MLMV/MH MV/IE	MLMV/MH MV/IE	MLMV/M HMV/IE
2	05-12-2020	86	42	10	13	0.08	16	BDL	86	Satisfactory	MLMV/MH MV/IE	MLMV/MH MV/IE	LLMV/LH LMV/IE
3	09-12-2020	84	42	10	14	0.09	16	BDL	84	Satisfactory	MLMV/MH MV/IE	MLMV/MH MV/IE	LLMV/LH LMV/IE
4	12-12-2020	84	41	8	14	0.08	15	BDL	84	Satisfactory	MLMV/MH MV/IE	MLMV/MH MV/IE	LLMV/LH LMV/IE
5	16-12-2020	83	42	9	14	0.07	14	BDL	83	Satisfactory	MLMV/MH MV/IE	MLMV/MH MV/IE	LLMV/LH LMV/IE
6	19-12-2020	88	45	10	14	0.08	14	BDL	88	Satisfactory	MLMV/ML MV/IE	HLMV/MH MV/IE	MLMV/LH MV/IE
7	23-12-2020	92	46	11	14	0.08	15	BDL	92	Satisfactory	MLMV/HH MV/IE	MLMV/HH MV/IE	MLMV/LH MV/IE
8	26-12-2020	86	44	9	14	0.07	15	BDL	86	Satisfactory	MLMV/ML MV/IE	MLMV/HH MV/IE	LLMV/LH MV/IE
9	30-12-2020	96	46	9	14	0.08	15	BDL	96	Satisfactory	MLMV/ML MV/IE	MLMV/HL V/IE	LLMV/LH MV/IE
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**			$ = Machine breakdown PF = Power failure IE = Industrial Emissions CA = Construction Activity		
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0	Air quality	%age of AQI Category	NA = Not Applicable OB = Open Burning		
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0	G	0	FUM = Fumigation TE = Train Emissions		
									S	100	SWP = Sweeping		
									M	0	SE = Ship Emissions		
Average		87	43	9	14	0.08	15	BDL	P	0	L-U = Loading/Unloading		
Max		96	46	11	14	0.09	16	BDL	VP	0	LMV = Light Motor vehicles		
Min		83	41	8	13	0.07	14	BDL	V	0	HMV= Heavy Motor Vehicle		

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (S) (401+)**	Respiratory effects even on healthy people

Compiled By 21/01/21 Checked by Approved by

30 Nil

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- DECEMBER-2020 **Station:-** ASSANORA **City : ASSANORA**

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	03-12-2020	61	32	8	13	0.06	14	BDL	61	Satisfactory	LLMV/LHMV	LLMV/LHMV	LLMV/LHMV
2	07-12-2020	62	32	7	13	0.07	14	BDL	62	Satisfactory	LLMV/LHMV	LLMV/LHMV	LLMV/LHMV
3	10-12-2020	80	41	10	14	0.08	14	BDL	80	Satisfactory	LLMV/LHMV	LLMV/LHMV	LLMV/LHMV
4	14-12-2020	82	43	9	14	0.08	15	BDL	82	Satisfactory	LLMV/LHMV	LLMV/LHMV	LLMV/LHMV
5	17-12-2020	74	38	9	13	0.07	14	BDL	74	Satisfactory	LLMV/LHMV	LLMV/LHMV	LLMV/LHMV
6	21-12-2020	72	36	7	14	0.07	14	BDL	72	Satisfactory	LLMV/LHMV	LLMV/LHMV	LLMV/LHMV
7	24-12-2020	75	37	9	14	0.06	14	BDL	75	Satisfactory	LLMV/LHMV	LLMV/LHMV	LLMV/LHMV
8	28-12-2020	81	40	8	13	0.07	15	BDL	81	Satisfactory	LLMV/LHMV	LLMV/LHMV	LLMV/LHMV
9	31-12-3030	84	43	7	13	0.08	15	BDL	84	Satisfactory	LLMV/LHMV	LLMV/LHMV	LLMV/LHMV
Limits For 24hrs:-		100	60	80	80	4 (1hr)	180 (1hr)	1					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0	Air quality	%age of AQI Category for			
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0	G	0			
									S	100			
									M	0			
Average		75	38	8	13	0.07	14	BDL	P	0			
Max		84	43	10	14	0.08	15	BDL	VP	0			
Min		61	32	7	13	0.06	14	BDL	SEV	0			

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SEV) (401)**	Respiratory effects even on healthy people

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30/1c

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- DECEMBER-2020 **Station:-** AMONA

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	02-12-2020	80	42	8	14	0.08	15	BDL	80	Satisfactory	HLMV/LHML	LHMV	LHMV
2	04-12-2020	77	38	8	14	0.07	14	BDL	77	Satisfactory	HLMV/LHML	LHMV	LHMV
3	08-12-2020	81	41	10	14	0.08	14	BDL	81	Satisfactory	HLMV/LHML	LHMV	LHMV
4	11-12-2020	80	41	8	12	0.08	14	BDL	80	Satisfactory	HLMV/LHML	LHMV	LHMV
5	15-12-2020	75	38	8	13	0.08	14	BDL	75	Satisfactory	HLMV/LHML	LHMV	LHMV
6	18-12-2020	77	42	8	14	0.08	15	BDL	77	Satisfactory	HLMV/LHML	LHMV	NA
7	22-12-2020	81	42	8	13	0.09	15	BDL	81	Satisfactory	HLMV/LHML	LHMV	LHMV
8	25-12-2020	81	43	9	13	0.08	16	BDL	81	Satisfactory	HLMV/LHML	LHMV	LHMV
9	29-12-2020	70	35	9	13	0.07	15	BDL	70	Satisfactory	HLMV/LHML	LHMV	LHMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		78	40	9	13	0.08	15	BDL					
Max		81	43	10	14	0.09	16	BDL					
Min		70	35	8	12	0.07	14	BDL					

Air quality	%age of AQI Category for the month at
G	0
S	100
M	0
P	0
VP	0
SE	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SE) (401–500)**	Respiratory effects even on healthy people

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3001

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- DECEMBER -2020 **Station:-** BICHOLIM **City :** BICHOLIM

Sr.No	Parameters / Date	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	03-12-2020	81	43	7	13	0.07	14	BDL	81	Satisfactory	MLMV/LH	MLMV/LH	LLMV/LH
2	07-12-2020	83	42	9	13	0.08	15	BDL	83	Satisfactory	MLMV/LH	MLMV/LH	LLMV/LH
3	10-12-2020	83	43	9	13	0.08	15	BDL	83	Satisfactory	MLMV/LH	MLMV/LH	LLMV/LH
4	14-12-2020	79	41	9	14	0.08	15	BDL	79	Satisfactory	MLMV/LH	MLMV/LH	LLMV/LH
5	17-12-2020	81	43	8	13	0.08	15	BDL	81	Satisfactory	MLMV/LH	MLMV/LH	LLMV/LH
6	21-12-2020	80	42	10	15	0.07	14	BDL	80	Satisfactory	MLMV/LH MV	MLMV/LH MV	LLMV/LH MV
7	24-12-2020	81	40	8	13	0.07	14	BDL	81	Satisfactory	MLMV/LH MV	MLMV/LH MV	LLMV/LH MV
8	28-12-2020	82	41	8	13	0.08	15	BDL	82	Satisfactory	MLMV/LH MV	MLMV/LH MV	LLMV/LH MV
9	31-12-2020	76	37	7	13	0.07	14	BDL	76	Satisfactory	MLMV/LH MV	MLMV/LH MV	LLMV/LH MV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		81	41	8	13	0.07	14	BDL					
Max		83	43	10	15	0.08	15	BDL					
Min		76	37	7	13	0.07	14	BDL					

Air quality	%age of AQI Category for the month at
G	0
S	100
M	0
P	0
VP	0
SV	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2: 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SEV) (401)**	Respiratory effects even on healthy people

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299le

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- DECEMBER 2020 **Station:- KUNDAIM** **City :KUNDAIM**

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	03-12-2020	67	33	8	13	0.05	14	BDL	67	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/LHMV
2	07-12-2020	79	41	9	14	0.07	14	BDL	79	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/LHMV
3	10-12-2020	89	46	10	14	0.08	15	BDL	89	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/LHMV*
4	14-12-2020	85	46	8	13	0.08	14	BDL	85	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/LHMV
5	17-12-2020	85	44	8	14	0.07	16	BDL	85	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/LHMV
6	21-12-2020	83	43	9	14	0.09	16	BDL	83	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/LHMV
7	24-12-2020	84	41	9	14	0.09	16	BDL	84	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/LHMV
8	28-12-2020	90	45	10	14	0.08	15	BDL	90	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/LHMV
9	31-12-2020	88	45	9	14	0.08	16	BDL	88	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/LHMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**			MLMV/MH	MLMV/MHM	LLMV/LHMV
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		83	43	9	14	0.08	15	BDL					
Max		90	46	10	14	0.09	16	BDL					
Min		67	33	8	13	0.05	14	BDL					

Air quality	%age of AQI Category for the month at
G	0
S	100
M	0
P	0
VP	0

PF = Power failure

IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2: 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SP+) (401)**	Respiratory effects even on healthy people

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298/a

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- DECEMBER-2020 Station: HONDA City :HONDA

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	01-12-2020	77	35	7	13	0.08	14	BDL	77	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/MHMV
2	04-12-2020	70	34	9	14	0.07	14	BDL	70	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/MHMV
3	08-12-2020	82	43	9	14	0.08	15	BDL	82	Satisfactory	LLMV/MHMV	MLMV/MHMV	MLMV/MHMV
4	11-12-2020	84	40	10	14	0.08	15	BDL	84	Satisfactory	LLMV/MHMV	MLMV/MHMV	MLMV/MHMV
5	15-12-2020	88	43	10	14	0.07	14	BDL	88	Satisfactory	LLMV/MHMV	MLMV/MHMV	MLMV/MHMV
6	18-12-2020	82	41	9	14	0.07	14	BDL	82	Satisfactory	LLMV/MHMV	MLMV/MHMV	MLMV/MHMV
7	22-12-2020	80	44	7	12	0.08	14	BDL	80	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/MHMV
8	25-12-2020	94	46	9	14	0.07	15	BDL	94	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/MHMV
9	27-12-2020	77	34	6	13	0.06	13	BDL	77	Satisfactory	MLMV/MHMV	MLMV/MHMV	LLMV/MHMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		82	40	9	14	0.07	14	BDL					
Max		94	46	10	14	0.08	15	BDL					
Min		70	34	6	12	0.06	13	BDL					

Air quality	%age of AQI Category for the month at
G	0
S	100
M	0
P	0
VP	0
SV	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SV) (401)**	Respiratory effects even on healthy people

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297/c

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- DECEMBER-2020 **Station: PONDA** **City :PONDA**

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	01-12-2020	81	42	9	14	0.08	15	BDL	81	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV
2	04-12-2020	83	42	9	14	0.07	15	BDL	83	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV
3	08-12-2020	82	42	10	14	0.07	14	BDL	82	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV
4	11-12-2020	82	41	9	13	0.07	14	BDL	82	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV
5	15-12-2020	80	40	10	14	0.06	14	BDL	80	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV
6	18-12-2020	74	34	7	13	0.08	15	BDL	74	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV
7	22-12-2020	77	37	9	14	0.07	14	BDL	77	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV
8	25-12-2020	76	39	8	13	0.07	14	BDL	76	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV
9	29-12-2020	84	41	8	13	0.07	15	BDL	84	Satisfactory	HLMV/LHMV	HLMV/LHMV	LLMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**			$ = Machine breakdown PF = Power failure		
Total days monitored		9	9	9	9	9	9	9			IE = Industrial Emissions CA = Construction Activity		
No of Exceeded days		0	0	0	0	0	0	0	Air quality	%age of AQI Category for the month at	NA = Not Applicable OB = Open Burning		
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0	G	0	FUM = Fumigation TE = Train Emissions		
									S	100	SWP = Sweeping		
									M	0	SE = Ship Emissions		
Average		80	40	9	14	0.07	14	BDL	P	0	L-U = Loading/Unloading		
Max		84	42	10	14	0.08	15	BDL	VP	0	LMV = Light Motor vehicles		
Min		74	34	7	13	0.06	14	BDL		0	HMV= Heavy Motor Vehicle		

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2: 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (S) (401)**	Respiratory effects even on healthy people

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Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- DECEMBER-2020 Station: TUEM City :TUEM

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	03-12-2020	62	31	7	13	0.06	14	BDL	62	Satisfactory	MLMV/MHMV/IE	MLMV/LHMV/IE	LLMV/LHMV
2	07-12-2020	69	36	7	13	0.07	14	BDL	69	Satisfactory	MLMV/MHMV/IE	MLMV/LHMV/	LLMV/LHMV/IE
3	10-12-2020	73	36	9	13	0.07	14	BDL	73	Satisfactory	MLMV/MHMV/IE	LLMV/MHMV/IE	LLMV/MHMV*
4	15-12-2020	72	36	7	13	0.07	14	BDL	72	Satisfactory	MLMV/LHMV/IE	MLMV/LHMV/IE	LLMV/LHMV/IE
5	17-12-2020	70	35	7	13	0.06	14	BDL	70	Satisfactory	MLMV/MHMV/IE	MLMV/LHMV/IE	LLMV/LHMV/IE
6	21-12-2020	80	40	8	14	0.08	15	BDL	80	Satisfactory	MLMV/MHMV/IE	MLMV/LHMV/IE	LLMV/LHMV/IE
7	24-12-2020	74	37	7	13	0.06	14	BDL	74	Satisfactory	MLMV/LHMV/IE	MLMV/MHMV/IE	LLMV/LHMV
8	28-12-2020	68	35	7	12	0.07	14	BDL	68	Satisfactory	MLMV/MHMV/IE	MLMV/LHMV/IE	LLMV/LHMV/IE
9	31-12-2020	70	33	7	12	0.07	15	BDL	70	Satisfactory	MLMV/MHMV/IE	LLMV/LHMV/IE	LLMV/LHMV/IE
Limits For 24hrs:-		100	60	80	80	4 (1hr)	180 (1hr)	1					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		71	35	7	13	0.07	14	BDL					
Max		80	40	9	14	0.08	15	BDL					
Min		62	31	7	12	0.06	14	BDL					

Air quality	%age of AQI Category for the month at
G	0
S	100
M	0
P	0
VP	0
	0

$ = Machine breakdown
PF = Power failure

IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2: 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (S+) (> 401)**	Respiratory effects even on healthy people

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295/c

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- **DECEMBER -2020** **City :Mapusa**

Sr.No	Parameters	Pollutants concentration in				AQI	AIR QLTY	Observation (24 Hours)		
	Date	PM_{10} 24-hr avg	$PM_{2.5}$ 24-hr avg	SO_2 24-hr avg	NO_2 24-hr avg			1st Shift	2nd Shift	3rd Shift
1	01-12-2020	56	47	2	13	78	Satisfactory	H-LMV/M-	M-LMV/L-	L-LMV/L-
2	04-12-2020	51	40	2	12	67	Satisfactory	M-LMV/M-	M-LMV/M-	L-LMV/L-
3	09-12-2020	44	34	4	17	57	Satisfactory	M-LMV/M-	M-LMV/L-	L-LMV/L-
4	11-12-2020	57	36	6	10	60	Satisfactory	M-LMV/MH	L-LMV/M-	L-LMV/L-
5	16-12-2020	35	29	2	5	48	Good	MLMV/M-	L-LMV/L-HMV/IE	M-LMV/L-
6	18-12-2020	60	35	2	11	60	Satisfactory	M-LMV/M-	M-LMV/L-	M-LMV/L-
7	22-12-2020	56	30	2	11	56	Satisfactory	M-LMV/M-	M-LMV/M-	L-LMV/L-
8	24-12-2020	74		7	9	74	Satisfactory	M-LMV/M-	M-LMV/M-	M-LMV/L-
9	30-12-2020	76		2	12	76	Satisfactory	M-LMV/M-	M-LMV/L-	L-LMV/L-
Limits For 24hrs:-		**100**	**60**	**80**	**80**					
Total days monitored		9	7	9	9					
No of Exceeded days		0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0					
Average		57	36	3	11					
Max		76	47	7	17					
Min		35	29	2	5					

Air quality	%age of AQI Category for the month at
G	11
S	89
M	0
P	0
VP	0
Sv	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact		Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people		Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease		Respiratory effects even on healthy people

Compiled By Checked by Approved by

294/c

Compiled Data of NAMP station monitored by Goa State Pollution Cotrol Board											
Duration:- DECEMBER-2020								City :PANAJIM			
		Pollutants concentration in µg/m3					AIR QLTY	Observation (24 Hours)			
	Parameters	PM10	PM2.5	SO2	NOx	AQI		Vehicular Density			
Sr.No	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg			Heavy	Medium	LOW	OTHER
1	01-12-2020	84	35	2	5	84	S	LMV	NA	HMV	NA
2	04-12-2020	110	17	2	12	107	M	LMV	NA	HMV	NA
3	09-12-2020	60	24	2	9	60	S	LMV	NA	HMV	NA
4	11-12-2020	65	44	2	5	73	S	LMV	NA	HMV	NA
5	16-12-2020	62	51	2	11	85	S	LMV	NA	HMV	NA
6	18-12-2020	63	44	2	11	73	S	LMV	NA	HMV	NA
7	30-12-2020	177	70	2	11	151	M	LMV	NA	HMV	NA
Limits For 24hrs:-		100	60	80	80						
Total days monitored		7	7	7	7						
No. of Exceeded days		NIL	NIL	NIL	NIL						
No of times Exceeding on 2 consecutive Monitoring days		NIL	NIL	NIL	NIL						
Average		89	70	2	9						
Max		177	70	2	12						
Min		60	17	2	5						

$ = Machine breakdown
@ = Power failure
IE = Industrial Emissions
CA = Construction Activity
OB = Open Burning
FUM = Fumigation
* = Rain
SWP = Sweeping
NA = Not Applicable
MLMV = Movement of Light Motor vehicles
MHMV=Movement of Heavy Motor Vehicle

SO_2 MDL: 4µg/m3 NO_2 MDL: 9µg/m3 PM_{10} MDL :5µg/m3 PM2.5 MDL :2 µg/m3 Pb MDL value : 0.01µg/m3 CO MDL value : 0
BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	Poor (P) (201–300)	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	Very Poor (VP) (301–400)	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease, children and older adults	Severe (SV) 401	Respiratory effects even on healthy people

Compiled By Checked by Approved by

293/c

Compiled Data of NAMP station monitored by GSPCB											
Duration:- November 2020		Station: Fuse Call Office				City: Vasco				Date:	
		Pollutants concentration in µg/m3				AQI	AIR QLTY	Observation (24 Hours)			
	Parameters	PM10	PM2.5	SO2	NO2			Vehicular Density			Others
Sr.No	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg			High	Medium	Less	
1	04-11-2020	40	$	2	4.5	40	G	MLMV	NA	MHMV	SWP
2	06-11-2020	44	$	2	4.5	44	G	MLMV	NA	MHMV	SWP
3	11-11-2020	77	$	2	4.5	77	S	MLMV	NA	MHMV	SWP
4	13-11-2020	19	$	2	4.5	19	G	MLMV	NA	MHMV	SWP
5	18-11-2020	28	$	2	4.5	28	G	MLMV	NA	MHMV	SWP
6	20-11-2020	50	$	2	4.5	50	S	MLMV	NA	MHMV	SWP
7	25-11-2020	76	$	2	11	76	S	NA	NA	MLMV/MHMV	SWP
8	27-11-2020	54	$	2	11	54	S	NA	NA	MLMV/MHMV	SWP
Limits For 24hrs:-		100	60	80	80						
Total days monitored		8	0	8	8						
No of Exceeded days		0	0	0	0						
No of times Exceeding on 2 consecutive Monitoring days		NIL	NIL	NIL	NIL						
Average		49	######	2	6	49					
Max		77	0	2	11	77					
Min		19	0	2	5	19					

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions SE = Ship Emissions
SWP = Sweeping L-U = Loading/Unloading
MLMV = Movement of Light Motor vehicles
MHMV=Movement of Heavy Motor Vehicle
High (>50 vehicles), Medium (>25<20 vehicles), Less(<25 vehicles)

SO_2 MDL: 4µg/m3 NO_2 MDL: 9µg/m3 PM_{10} MDL :5µg/m3 PM2.5 MDL :2 µg/m3
MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	Poor (P) (201–300)	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	Very Poor (VP) (301-400)	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	Severe (SV) (401-500)	Respiratory effects even on healthy people

mpiled By R/anic 21/01/21 Checked by Approved by

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Compiled Data of NAMP station monitored by GSPCB

Duration:- November 2020 **Station:MPT Quarters** **City: Baina** **Date:**

		Pollutants concentration in µg/m3				AQI	AIR QLTY	Observation (24 Hours)			
	Parameters	PM10	PM2.5	SO2	NO2			Vehicular Density			Others
Sr.No	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg			High	Medium	Less	
1	04-11-2020	53	80	2	4.5	167	M	MLMV	MHMV	NA	NA
2	06-11-2020	57	57	2	4.5	95	S	MLMV	MHMV	NA	NA
3	11-11-2020	72	59	2	4.5	98	S	MLMV	MHMV	NA	NA
4	13-11-2020	30	40	2	4.5	67	S	MLMV	MHMV	NA	NA
5	18-11-2020	17	25	2	4.5	42	G	MLMV	MHMV	NA	NA
6	20-11-2020	24	11	2	4.5	24	G	MLMV	MHMV	NA	NA
7	25-11-2020	58	$	2	9	58	S	NA	MLMV/MHMV	NA	NA
8	27-11-2020	33	47	2	16	78	S	NA	MLMV/MHMV	NA	NA
Limits For 24hrs:-		**100**	**60**	**80**	**80**						
Total days monitored		8	7	8	8						
No of Exceeded days		0	1	0	0						
No of times Exceeding on 2 consecutive Monitoring days		NIL	NIL	NIL	NIL						
Average		43	46	2	7	79					
Max		72	80	2	16	167					
Min		17	11	2	5	24					

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions SE = Ship Emissions
SWP = Sweeping L-U = Loading/Unloading
MLMV = Movement of Light Motor vehicles
MHMV=Movement of Heavy Motor Vehicle
High (>50 vehicles), Medium (>25<20 vehicles),
Less(<25 vehicles)

SO_2 MDL: 4µg/m3 NO_2 MDL: 9µg/m3 PM_{10} MDL :5µg/m3 PM2.5 MDL :2 µg/m3
BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,	**Severe (SEV) (>401)**	Respiratory effects even on healthy people

Compiled By Davis 21/01/21 Checked by Gunle Approved by

Compiled Data of AAQM station monitored by GSPCB											
Duration:- November 2020		Station: Fire Station, MPT				City: Marmugoa					Date:
		Pollutants concentration in µg/m3				AQI	AIR QLTY	Observation (24 Hours)			
	Parameters	PM10	PM2.5	SO2	NO2			Vehicular Density			Others
Sr.No	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg			High	Medium	Less	
1	04-11-2020	48	46	2	4.5	77	S	NA	NA	MLMV/ MHMV	L-U
2	06-11-2020	71	41	2	4.5	71	S	NA	NA	MLMV/ MHMV	L-U
3	11-11-2020	113	35	2	4.5	109	M	NA	NA	MLMV/ MHMV	L-U
4	13-11-2020	83	46	2	4.5	83	S	NA	NA	MLMV/ MHMV	L-U
5	18-11-2020	34	16	2	4.5	34	G	NA	NA	MLMV/ MHMV	L-U
6	20-11-2020	39	13	2	4.5	39	G	NA	NA	MLMV/ MHMV	L-U
7	25-11-2020	77	$	2	11	77	S	NA	NA	MLMV/ MHMV	L-U
8	27-11-2020	95	16	2	9	95	S	NA	NA	MLMV/ MHMV	L-U
Limits For 24hrs:-		100	60	80	80						
Total days monitored		8	7	8	8						
No of Exceeded days		1	0	0	0						
No of times Exceeding on 2 consecutive Monitoring days		NIL	NIL	NIL	NIL						
Average		70	30	2	6	73					
Max		113	46	2	11	109					
Min		34	13	2	5	34					

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions SE = Ship Emissions
SWP = Sweeping L-U = Loading/Unloading
MLMV = Movement of Light Motor vehicles
MHMV=Movement of Heavy Motor Vehicle
High (>50 vehicles), Medium (>25<20 vehicles), Less(<25 vehicles)

SO_2 MDL: 4µg/m3 NO_2 MDL: 9µg/m3 PM_{10} MDL :5µg/m3 PM2.5 MDL :2 µg/m3
BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	Poor (P) (201–300)	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	Very Poor (VP) (301–400)	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	Severe (SE) (401 ...)	Respiratory effects even on healthy people

Compiled By 27/10/21 Checked by Approved by

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Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- November-2020 **Station:- Premises of Somnath English High School** **City:-Codli**

Sr. No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
	Date	PM_{10} 24-hr	$PM_{2.5}$ 24-hr	SO_2 24-hr	NO_2 24-hr	*CO 1-hr	O3 1-hr	Pb 24-hr			1st Shift	2nd Shift	3rd Shift
1	04-11-2020	55	33	6	12	0.07	14	BDL	55	Satisfactory	M-LMV	M-LMV	L-LMV
2	07-11-2020	54	5	7	12	0.06	13	BDL	54	Satisfactory	M-LMV	M-LMV	L-LMV
3	11-11-2020	56	30	7	11	0.05	14	BDL	56	Satisfactory	M-LMV	M-LMV	L-LMV
4	14-11-2020	60	35	7	13	0.06	14	BDL	60	Satisfactory	M-LMV	M-LMV	L-LMV
5	18-11-2020	62	33	6	12	0.07	14	BDL	62	Satisfactory	M-LMV	M-LMV	L-LMV
6	21-11-2020	68	33	7	12	0.06	14	BDL	68	Satisfactory	M-LMV/ M-HMV	M-LMV/ M-HMV	L-LMV
7	25-11-2020	74	34	8	12	0.07	14	BDL	74	Satisfactory	M-LMV/ M-HMV	M-LMV/ M-HMV	L-LMV
8	28-11-2020	70	34	8	13	0.07	14	BDL	70	Satisfactory	M-LMV/ M-HMV	M-LMV/ M-HMV	L-LMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		8	8	8	8	8	8	8					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		62	30	7	12	0.06	14	BDL					
Max		74	35	8	13	0.07	14	BDL					
Min		54	5	6	11	0.05	13	BDL					

Air quality	%age of AQI Category
G	0
S	100
M	0
P	0
[illegible]	0
[illegible]	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SP) (401–[illegible])**	Respiratory effects even on healthy people

Compiled By [illegible] 21/01/21 Checked by [illegible] Approved by [illegible]

Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- November-2020 Station:- Rooftop of Ravindra Bhavan Building City:-Margao

Sr. No	Parameters	Pollutants concentration in µg/m3 (except for *CO which is in mg/m3)							AQI	AIR QLTY	Observation (24 Hours)		
	Date	PM_{10} 24-hr avg	$PM_{2.5}$ 24-hr avg	SO_2 24-hr avg	NO_2 24-hr avg	*CO 1-hr avg	O3 1-hr avg	Pb 24-hr avg			1st Shift	2nd Shift	3rd Shift
1	04-11-2020	64	36	7	12	0.06	14	BDL	64	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	L-LMV/ L-HMV
2	07-11-2020	57	33	7	13	0.06	13	BDL	57	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	L-LMV/ L-HMV
3	11-11-2020	65	31	8	13	0.07	14	BDL	65	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	L-LMV/ L-HMV
4	14-11-2020	60	31	7	13	0.06	14	BDL	60	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	L-LMV/ L-HMV
5	18-11-2020	65	33	7	13	0.06	14	BDL	65	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	L-LMV/ L-HMV
6	21-11-2020	67	34	8	13	0.07	14	BDL	67	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	L-LMV/ L-HMV
7	25-11-2020	71	36	7	13	0.07	14	BDL	71	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	L-LMV/ L-HMV
8	28-11-2020	65	33	7	13	0.06	13	BDL	65	Satisfactory	H-LMV/ M-HMV	M-LMV/ M-HMV	L-LMV/ L-HMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		8	8	8	8	8	8	8					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		64	33	7	13	0.06	14	BDL					
Max		71	36	8	13	0.07	14	BDL					
Min		57	31	7	12	0.06	13	BDL					

Air quality	%age of AQI Category
G	0
S	100
M	0
P	0
VP	0
SV	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SV) (>401)**	Respiratory effects even on healthy people

Compiled By Rajan/L Checked by Gurle Approved by Sequeira

288/c

Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- November-2020 Station:- Residence of J. Natekar, Usgao Junction City:-Usgao

Sr. No	Parameters	Pollutants concentration in µg/m3 (except for *CO which is in mg/m3)							AQI	AIR QLTY	Observation (24 Hours)		
	Date	PM_{10} 24-hr avg	$PM_{2.5}$ 24-hr avg	SO_2 24-hr avg	NO_2 24-hr avg	*CO 1-hr avg	O3 1-hr avg	Pb 24-hr avg			1st Shift	2nd Shift	3rd Shift
1	04-11-2020	76	33	8	13	0.06	14	BDL	76	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	L-LMV/ L-HMV
2	06-11-2020	81	35	8	13	0.07	14	BDL	81	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	NA
3	10-11-2020	80	35	8	13	0.07	14	BDL	80	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	NA
4	13-11-2020	75	37	8	13	0.07	14	BDL	75	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	NA
5	17-11-2020	83	37	8	13	0.06	14	BDL	83	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	NA
6	20-11-2020	73	36	7	12	0.06	14	BDL	73	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	NA
7	24-11-2020	83	34	7	13	0.06	14	BDL	83	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	H-LMV/ H-HMV
8	27-11-2020	75	37	7	13	0.06	13	BDL	75	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	NA
Limits For 24hrs:-		100	60	80	80	4 (1hr)	180 (1hr)	1					
Total days monitored		8	8	8	8	8	8	8					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		78	35	8	13	0.06	14	BDL					
Max		83	37	8	13	0.07	14	BDL					
Min		73	33	7	12	0.06	13	BDL					

Air quality	%age of AQI Category
G	0
S	100
M	0
P	0
VP	0
SEV	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SEV) (401)**	Respiratory effects even on healthy people

Compiled By R Jawle Checked by Gade Approved by Sawant

287le

Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:-November-2020 Station:- Residence of D. Rivonkar, Tilamol Junction City:-Tilamol

Sr. No	Parameters	Pollutants concentration in µg/m3 (except for *CO which is in mg/m3)							AQI	AIR QLTY	Observation (24 Hours)		
	Date	PM_{10} 24-hr avg	$PM_{2.5}$ 24-hr avg	SO_2 24-hr avg	NO_2 24-hr avg	*CO 1-hr avg	O3 1-hr avg	Pb 24-hr avg			1st Shift	2nd Shift	3rd Shift
1	04-11-2020	65	35	7	13	0.06	14	BDL	65	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	L-LMV/ L-HMV
2	06-11-2020	67	33	8	13	0.06	14	BDL	67	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	L-LMV/ L-HMV
3	10-11-2020	80	38	7	12	0.07	15	BDL	80	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	L-LMV/ L-HMV
4	13-11-2020	65	37	7	13	0.06	13	BDL	65	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	L-LMV/ L-HMV
5	17-11-2020	63	34	7	13	0.06	14	BDL	63	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	L-LMV/ L-HMV
6	20-11-2020	70	37	7	12	0.07	14	BDL	70	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	L-LMV/ L-HMV
7	24-11-2020	79	38	7	13	0.07	14	BDL	79	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	L-LMV/ L-HMV
8	27-11-2020	78	37	7	12	0.06	15	BDL	78	Satisfactory	H-LMV/ H-HMV	H-LMV/ H-HMV	L-LMV/ L-HMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**			$ = Machine breakdown PF = Power failure IE = Industrial Emissions CA = Construction Activity NA = Not Applicable OB = Open Burning FUM = Fumigation TE = Train Emissions SWP = Sweeping SE = Ship Emissions L-U = Loading/Unloading LMV = Light Motor vehicles HMV= Heavy Motor Vehicle		
Total days monitored		8	8	8	8	8	8	8					
No of Exceeded days		0	0	0	0	0	0	0	Air quality	%age of AQI Category			
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0	G	0			
									S	100			
									M	0			
Average		71	36	7	13	0.06	14	BDL	P	0			
Max		80	38	8	13	0.07	15	BDL	VP	0			
Min		63	33	7	12	0.06	13	BDL		0			

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SV) (401)**	Respiratory effects even on healthy people

Compiled By Rjavic Checked by Approved by

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Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- November-2020 Station:- Rooftop of PWD Office, Near Bus Stand City:-Sanguem

Sr. No	Parameters	Pollutants concentration in µg/m3 (except for *CO which is in mg/m3)							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	04-11-2020	56	36	7	12	0.06	13	BDL	60	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	M-LMV/ L-HMV
2	07-11-2020	63	33	8	13	0.07	14	BDL	63	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	M-LMV/ L-HMV
3	11-11-2020	58	31	7	12	0.07	14	BDL	58	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	M-LMV/ L-HMV
4	14-11-2020	57	31	7	13	0.06	13	BDL	57	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	M-LMV/ L-HMV
5	18-11-2020	56	34	7	12	0.07	13	BDL	57	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	M-LMV/ L-HMV
6	21-11-2020	57	31	6	13	0.06	14	BDL	57	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	M-LMV/ L-HMV
7	25-11-2020	55	33	6	12	0.06	14	BDL	55	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	M-LMV/ L-HMV
8	28-11-2020	63	33	7	13	0.07	14	BDL	63	Satisfactory	H-LMV/ M-HMV	H-LMV/ M-HMV	M-LMV/ L-HMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		8	8	8	8	8	8	8					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		58	33	7	12	0.07	14	BDL					
Max		63	36	8	13	0.07	14	BDL					
Min		55	31	6	12	0.06	13	BDL					

Air quality	%age of AQI Category
G	0
S	100
M	0
P	0
VP	0
SE	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SE) (>400)**	Respiratory effects even on healthy people

Compiled By Checked by Approved by

285/c

Compiled Data of NAMP station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory													
Duration:-November-2020 Station:-Rooftop of Power Station, Cuncolim Ind Estate City:-Cuncolim													
Sr.No		Pollutants concentration in µg/m3 (except for *CO which is in mg/m3)							AQI	AIR QLTY	Observation (24 Hours)		
	Parameters	PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb					
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg			1st Shift	2nd Shift	3rd Shift
1	04-11-2020	78	35	8	13	0.07	14	BDL	78	Satisfactory	H-LMV/ M-HMV/ IE	H-LMV/ M-HMV/ IE	L-LMV/ L-HMV/ IE
2	07-11-2020	71	37	7	12	0.07	14	BDL	71	Satisfactory	M-LMV/ M-HMV/ IE	M-LMV/ M-HMV/ IE	L-LMV/ L-HMV/ IE
3	11-11-2020	70	35	7	13	0.06	14	BDL	70	Satisfactory	M-LMV/ M-HMV/ IE	M-LMV/ M-HMV/ IE	L-LMV/ L-HMV/ IE
4	14-11-2020	69	32	8	13	0.06	14	BDL	69	Satisfactory	M-LMV/ M-HMV/ IE	M-LMV/ M-HMV/ IE	L-LMV/ L-HMV/ IE
5	18-11-2020	76	37	8	13	0.06	14	BDL	76	Satisfactory	M-LMV/ M-HMV/ IE	M-LMV/ M-HMV/ IE	L-LMV/ L-HMV/ IE
6	21-11-2020	79	35	7	12	0.06	14	BDL	79	Satisfactory	M-LMV/ M-HMV/ IE	M-LMV/ M-HMV/ IE	L-LMV/ L-HMV/ IE
7	25-11-2020	84	44	9	13	0.07	14	BDL	84	Satisfactory	M-LMV/ M-HMV/ IE	M-LMV/ M-HMV/ IE	L-LMV/ L-HMV/ IE
8	28-11-2020	83	41	9	13	0.07	14	BDL	83	Satisfactory	M-LMV/ M-HMV/ IE	M-LMV/ M-HMV/ IE	L-LMV/ L-HMV/ IE
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**			$ = Machine breakdown PF = Power failure IE = Industrial Emissions CA = Construction Activity NA = Not Applicable OB = Open Burning FUM = Fumigation TE = Train Emissions SWP = Sweeping SE = Ship Emissions L-U = Loading/Unloading LMV = Light Motor vehicles HMV= Heavy Motor Vehicle		
Total days monitored		8	8	8	8	8	8	8					
No of Exceeded days		0	0	0	0	0	0	0	Air quality	%age of AQI Category			
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0	G	0			
									S	100			
									M	0			
Average		76	37	8	13	0.07	14	BDL	P	0			
Max		84	44	9	13	0.07	14	BDL	VP	0			
Min		69	32	7	12	0.06	14	BDL	VVP	0			

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (S) (401–500)**	Respiratory effects even on healthy people

Compiled By Rajan Checked by Approved by

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- NOVEMBER-2020 **Station:-** ASSANORA **City :** ASSANORA

Sr.No	Parameters / Date	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	02-11-2020	61	34	7	12	0.07	14	BDL	61	Satisfactory	L-LMV/L-HMV	L-LMV/L-HMV	L-LMV/L-HMV
2	05-11-2020	56	31	7	12	0.06	14	BDL	56	Satisfactory	L-LMV/L-HMV	L-LMV/L-HMV	L-LMV/L-HMV
3	09-11-2020	60	32	7	13	0.06	14	BDL	60	Satisfactory	L-LMV/L-HMV	L-LMV/L-HMV	L-LMV/L-HMV
4	12-11-2020	57	29	7	12	0.05	13	BDL	57	Satisfactory	L-LMV/L-HMV	L-LMV/L-HMV	L-LMV/L-HMV
5	16-11-2020	57	31	7	12	0.06	13	BDL	57	Satisfactory	L-LMV/L-HMV	L-LMV/L-HMV	L-LMV/L-HMV
6	19-11-2020	59	31	7	12	0.06	13	BDL	59	Satisfactory	L-LMV/L-HMV	L-LMV/L-HMV	L-LMV/L-HMV
7	23-11-2020	56	31	7	12	0.05	13	BDL	56	Satisfactory	L-LMV/L-HMV	L-LMV/L-HMV	L-LMV/L-HMV
8	26-11-2020	57	33	8	12	0.06	14	BDL	57	Satisfactory	L-LMV/L-HMV	L-LMV/L-HMV	L-LMV/L-HMV
9	30-11-2020	62	34	7	13	0.07	14	BDL	62	Satisfactory	L-LMV/L-HMV	L-LMV/L-HMV	L-LMV/L-HMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		58	32	7	12	0.06	14	BDL					
Max		62	34	8	13	0.07	14	BDL					
Min		56	29	7	12	0.05	13	BDL					

Air quality	%age of AQI Category for
G	0
S	100
M	0
P	0
VP	0
SE	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SE) (401–500)**	Respiratory effects even on healthy people

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Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- November 2020 **Station:-** AMONA

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	03-11-2020	57	34	8	13	0.07	14	BDL	57	Satisfactory	H-LMV/L-HMV	L-LMV	L-LMV
2	06-11-2020	60	34	8	13	0.06	13	BDL	60	Satisfactory	H-LMV/L-HMV	M-LMV	L-LMV
3	10-11-2020	60	34	8	12	0.07	14	BDL	60	Satisfactory	H-LMV/L-HMV	M-LMV	L-LMV
4	13-11-2020	62	34	7	12	0.06	14	BDL	62	Satisfactory	H-LMV/L-HMV	M-LMV	L-LMV
5	17-11-2020	63	32	7	13	0.07	13	BDL	63	Satisfactory	H-LMV/L-HMV	M-LMV	L-LMV
6	20-11-2020	62	33	7	12	0.06	14	BDL	62	Satisfactory	H-LMV/L-HMV	M-LMV	L-LMV
7	24-11-2020	65	35	8	13	0.06	14	BDL	65	Satisfactory	H-LMV/L-HMV	M-LMV	L-LMV
8	27-11-2020	69	35	9	13	0.07	14	BDL	69	Satisfactory	H-LMV/L-HMV	M-LMV	L-LMV
Limits For 24hrs:-		100	60	80	80	4 (1hr)	180 (1hr)	1					
Total days monitored		8	8	8	8	8	8	8					
No of Exceeded days		0	0	0	0	0	0	0	Air quality	%age of AQI Category for the month at			
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0	G	0			
									S	100			
									M	0			
Average		62	34	8	13	0.06	14	BDL	P	0			
Max		69	35	9	13	0.07	14	BDL	VP	0			
Min		57	32	7	12	0.06	13	BDL	SEV	0			

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SEV) (401)**	Respiratory effects even on healthy people

Compiled By Checked by Approved by

28/12

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- NOVEMBER -2020 **Station:- BICHOLIM** **City : BICHOLIM**

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	02-11-2020	78	36	7	13	0.07	14	BDL	78	Satisfactory	M-LMV/L-HMV	M-LMV/L-HMV	L-LMV/LHM
2	05-11-2020	66	34	7	13	0.05	13	BDL	66	Satisfactory	M-LMV/L-HMV	M-LMV/L-HMV	L-LMV/LHM
3	09-11-2020	63	33	7	12	0.06	14	BDL	63	Satisfactory	M-LMV/L-HMV	M-LMV/L-HMV	L-LMV/LHM
4	12-11-2020	55	32	7	13	0.06	13	BDL	55	Satisfactory	M-LMV/L-HMV	M-LMV/L-HMV	L-LMV/LHM
5	16-11-2020	78	35	7	13	0.07	14	BDL	78	Satisfactory	M-LMV/L-HMV	M-LMV/L-HMV	L-LMV/LHM
6	19-11-2020	65	33	6	12	0.06	14	BDL	65	Satisfactory	M-LMV/L-HMV	M-LMV/L-HMV	L-LMV/LHMV
7	23-11-2020	64	36	8	13	0.06	13	BDL	64	Satisfactory	M-LMV/L-HMV	M-LMV/L-HMV	L-LMV/LHMV
8	26-11-2020	74	35	7	13	0.07	14	BDL	74	Satisfactory	M-LMV/L-HMV	M-LMV/L-HMV	L-LMV/LHMV
9	30-11-2020	60	34	7	12	0.07	14	BDL	60	Satisfactory	M-LMV/L-HMV	M-LMV/L-HMV	L-LMV/LHMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		67	34	7	13	0.06	14	BDL					
Max		78	36	8	13	0.07	14	BDL					
Min		55	32	6	12	0.05	13	BDL					

Air quality	%age of AQI Category for the month at
G	0
S	100
M	0
P	0
VP	0
SV	0

$ = Machine breakdown
PF = Power failure

IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SV) (401)**	Respiratory effects even on healthy people

Compiled By Checked by Approved by

281/c

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- NOVEMBER 2020 **Station:-** KUNDAIM **City :**KUNDAIM

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	02-11-2020	60	31	8	13	0.06	14	BDL	60	Satisfactory	M-LMV/M-HMV	M-LMV/M-HMV	L-LMV/L-HMV
2	05-11-2020	74	35	8	13	0.07	14	BDL	74	Satisfactory	M-LMV/M-HMV	M-LMV/M-HMV	L-LMV/L-HMV
3	09-11-2020	61	35	7	12	0.07	14	BDL	61	Satisfactory	M-LMV/M-HMV	M-LMV/M-HMV	L-LMV/L-HMV
4	12-11-2020	63	30	7	13	0.06	13	BDL	63	Satisfactory	M-LMV/M-HMV	M-LMV/M-HMV	L-LMV/L-HMV
5	16-11-2020	74	36	7	13	0.07	15	BDL	74	Satisfactory	M-LMV/M-HMV	M-LMV/M-HMV	L-LMV/L-HMV
6	19-11-2020	60	34	7	12	0.06	13	BDL	60	Satisfactory	M-LMV/M-HMV	M-LMV/M-HMV	L-LMV/L-HMV
7	23-11-2020	64	35	8	13	0.06	14	BDL	64	Satisfactory	M-LMV/M-HMV	M-LMV/M-HMV	L-LMV/L-HMV
8	26-11-2020	65	35	9	13	0.06	14	BDL	65	Satisfactory	M-LMV/M-HMV	M-LMV/M-HMV	L-LMV/L-HMV
9	30-11-2020	66	34	8	13	0.07	14	BDL	66	Satisfactory	M-LMV/M-HMV	M-LMV/M-HMV	L-LMV/L-HMV
Limits For 24hrs:-		100	60	80	80	4 (1hr)	180 (1hr)	1					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		65	34	8	13	0.06	14	BDL					
Max		74	36	9	13	0.07	15	BDL					
Min		60	30	7	12	0.06	13	BDL					

Air quality	%age of AQI Category for the month at
G	0
S	100
M	0
P	0
VP	0
S	0

PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2: 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SV) (401+)**	Respiratory effects even on healthy people

Compiled By Checked by Approved by

280/c

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- NOVEMBER-2020 **Station: PONDA** **City :PONDA**

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	*CO	O3	Pb			1st Shift	2nd Shift	3rd Shift
	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg	1-hr avg	1-hr avg	24-hr avg					
1	03-11-2020	62	36	7	13	0.07	14	BDL	62	Satisfactory	H-LMV/L-HMV	H-LMV/L-HMV	L-LMV
2	06-11-2020	58	34	7	13	0.06	13	BDL	58	Satisfactory	H-LMV/L-HMV	H-LMV/L-HMV	L-LMV
3	10-11-2020	65	35	7	12	0.07	14	BDL	65	Satisfactory	H-LMV/L-HMV	H-LMV/L-HMV	L-LMV
4	13-11-2020	75	33	9	13	0.06	13	BDL	75	Satisfactory	H-LMV/L-HMV	H-LMV/L-HMV	L-LMV
5	17-11-2020	69	33	8	13	0.06	14	BDL	69	Satisfactory	H-LMV/L-HMV	H-LMV/L-HMV	L-LMV
6	20-11-2020	65	32	7	13	0.06	14	BDL	65	Satisfactory	H-LMV/L-HMV	H-LMV/L-HMV	L-LMV
7	24-11-2020	70	36	7	12	0.06	14	BDL	70	Satisfactory	H-LMV/L-HMV	H-LMV/L-HMV	L-LMV
8	27-11-2020	71	35	8	13	0.07	14	BDL	71	Satisfactory	H-LMV/L-HMV	H-LMV/L-HMV	L-LMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		8	8	8	8	8	8	8					
No of Exceeded days		0	0	0	0	0	0	0	Air quality	%age of AQI Category for the month at			
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0	G	0			
									S	100			
									M	0			
Average		67	34	8	13	0.06	14	BDL	P	0			
Max		75	36	9	13	0.07	14	BDL	VP	0			
Min		58	32	7	12	0.06	13	BDL		0			

$ = Machine breakdown
PF = Power failure

IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
SWP = Sweeping
SE = Ship Emissions
L-UL = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (S) (>401)**	Respiratory effects even on healthy people

Compiled By Checked by Approved by

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- NOVEMBER-2020 Station: HONDA City :HONDA

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
	Date	PM_{10} 24-hr avg	$PM_{2.5}$ 24-hr avg	SO_2 24-hr avg	NO_2 24-hr avg	*CO 1-hr avg	O3 1-hr avg	Pb 24-hr avg			1st Shift	2nd Shift	3rd Shift
1	03-11-2020	75	35	7	13	0.07	14	BDL	75	Satisfactory	L-LMV/M-HMV	MLMV/MHMV	L-LMV/M-HMV
2	06-11-2020	79	39	9	14	0.07	14	BDL	79	Satisfactory	L-LMV/M-HMV	MLMV/MHMV	L-LMV/M-HMV
3	10-11-2020	81	37	9	14	0.07	15	BDL	81	Satisfactory	L-LMV/M-HMV	M-LMV/M-HMV	L-LMV/M-HMV
4	13-11-2020	61	36	7	12	0.06	14	BDL	61	Satisfactory	L-LMV/M-HMV	M-LMV/M-HMV	L-LMV/M-HMV
5	17-11-2020	64	34	7	12	0.06	14	BDL	64	Satisfactory	L-LMV/M-HMV	M-LMV/M-HMV	L-LMV/M-HMV
6	20-11-2020	59	33	7	13	0.06	13	BDL	59	Satisfactory	L-LMV/M-HMV	M-LMV/M-HMV	L-LMV/M-HMV
7	24-11-2020	75	36	7	12	0.07	14	BDL	75	Satisfactory	L-LMV/M-HMV	M-LMV/M-HMV	L-LMV/M-HMV
8	27-11-2020	77	34	8	12	0.07	14	BDL	77	Satisfactory	L-LMV/M-HMV	M-LMV/M-HMV	L-LMV/M-HMV
Limits For 24hrs:-		**100**	**60**	**80**	**80**	**4 (1hr)**	**180 (1hr)**	**1**					
Total days monitored		8	8	8	8	8	8	8					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		71	36	8	13	0.07	14	BDL					
Max		81	39	9	14	0.07	15	BDL					
Min		59	33	7	12	0.06	13	BDL					

Air quality	%age of AQI Category for the month at
G	0
S	100
M	0
P	0
VP	0
SEV	0

$ = Machine breakdown
PF = Power failure

IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
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LMV = Light Motor vehicles
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High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	**Poor (P) (201–300)**	Breathing discomfort to people on prolonged exposure
Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SEV) 401+**	Respiratory effects even on healthy people

Compiled By Checked by Approved by

Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- NOVEMBER -2020 **Station:** TUEM **City :** TUEM

Sr.No	Parameters	Pollutants concentration in µg/m3							AQI	AIR QLTY	Observation (24 Hours)		
	Date	PM_{10} 24-hr avg	$PM_{2.5}$ 24-hr avg	SO_2 24-hr avg	NO_2 24-hr avg	*CO 1-hr avg	O3 1-hr avg	Pb 24-hr avg			1st Shift	2nd Shift	3rd Shift
1	02-11-2020	55	32	7	13	0.06	14	BDL	55	Satisfactory	H-LMV/M-HMV/IE	M-LMV/L-HMV/IE	L-LMV/L-HMV/IE
2	05-11-2020	59	32	8	13	0.06	14	BDL	59	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HMV/IE
3	09-11-2020	56	32	8	13	0.06	13	BDL	56	Satisfactory	M-LMV/M-HMV	M-LMV/L-HMV/IE	L-LMV/L-HMV/IE
4	12-11-2020	55	31	7	12	0.06	14	BDL	55	Satisfactory	M-LMV/MHMV/IM	L-LMV/M-HMV/IE	L-LMV/L-HMV/IE
5	16-11-2020	57	34	7	13	0.06	13	BDL	57	Satisfactory	MLMV/M-HMV/IE	L-LMV/L-HMV/IE	M-LMV/L-HMV/IE
6	19-11-2020	54	30	6	12	0.05	13	BDL	54	Satisfactory	M-LMV/M-HMV/IE	M-LMV/L-HMV/IE	M-LMV/L-HMV/IE
7	23-11-2020	60	32	7	13	0.06	14	BDL	60	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	L-LMV/L-HMV/IE
8	26-11-2020	60	33	7	13	0.06	13	BDL	60	Satisfactory	M-LMV/M-HMV/IE	M-LMV/M-HMV/IE	M-LMV/L-HMV/IE
9	30-11-2020	58	32	7	12	0.05	14	BDL	58	Satisfactory	M-LMV/M-HMV/IE	M-LMV/L-HMV/IE	L-LMV/L-HMV/IE
Limits For 24hrs:-		100	60	80	80	4 (1hr)	180 (1hr)	1					
Total days monitored		9	9	9	9	9	9	9					
No of Exceeded days		0	0	0	0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0	0	0	0					
Average		57	32	7	13	0.06	14	BDL					
Max		60	34	8	13	0.06	14	BDL					
Min		54	30	6	12	0.05	13	BDL					

Air quality	%age of AQI Category for the month at
G	0
S	100
M	0
P	0
V	0
S	0

$ = Machine breakdown
PF = Power failure

IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
OB = Open Burning
FUM = Fumigation
TE = Train Emissions
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SE = Ship Emissions
L-U = Loading/Unloading
LMV = Light Motor vehicles
HMV= Heavy Motor Vehicle

High(H) (>50 vehicles per shift), Medium(M) (>25<20 vehicles per shift), Less(L) (<25 vehicles per shift)

MDL VALUES:- SO_2 : 4µg/m3 NO_2 : 9µg/m3 PM_{10} :5µg/m3 PM2.5 :2 µg/m3 Pb : 0.01µg/m3 CO : 0.04mg/m3

BDL : Below Detection limit MDL: Minimum Detection Limit

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Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	**Very Poor (VP) (301–400)**	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease in children and older adults	**Severe (SE) (>401)**	Respiratory effects even on healthy people

Compiled By Checked by Approved by

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Compiled Data of AAQM station monitored by Choksi Laboratories Ltd, an MoEF&CC approved Laboratory

Duration:- NOVEMBER -2020 **City :Mapusa**

Sr.No	Parameters / Date	Pollutants concentration in PM_{10} 24-hr avg	$PM_{2.5}$ 24-hr avg	SO_2 24-hr avg	NO_2 24-hr avg	AQI	AIR QLTY	Observation (24 Hours) 1st Shift	2nd Shift	3rd Shift
1	04-11-2020	22	13	2	12	22	Good	H-LMV/M-	M-LMV/L-	L-LMV/L-
2	06-11-2020	34	41	2	22	68	Satisfactory	M-LMV/M-	M-LMV/M-	L-LMV/L-
3	11-11-2020	34	19	2	9	34	Good	M-LMV/M-	M-LMV/L-	L-LMV/L-
4	13-11-2020	56	20	2	19	56	Satisfactory	M-LMV/MH	L-LMV/M-	L-LMV/L-
5	18-11-2020	34	12	5	16	34	Good	MLMV/M-	L-LMV/L-HMV/IE	M-LMV/L-
6	20-11-2020	45	12	4	12	45	Good	M-LMV/M-	M-LMV/L-	M-LMV/L-
7	25-11-2020	33	47	2	16	78	Satisfactory	M-LMV/M-	M-LMV/M-	L-LMV/L-
8	27-11-2020	25	13	2	16	25	Good	M-LMV/M-	M-LMV/M-	M-LMV/L-
Limits For 24hrs:-		**100**	**60**	**80**	**80**					
Total days monitored		8	8	8	8					
No of Exceeded days		0	0	0	0					
No of times Exceeding on 2 consecutive Monitoring days		0	0	0	0					
Average		35	22	3	15					
Max		56	47	5	22					
Min		22	12	2	9					

Air quality	%age of AQI Category for the month at
G	63
S	38
M	0
P	0
VP	0
SEV	0

$ = Machine breakdown
PF = Power failure
IE = Industrial Emissions
CA = Construction Activity
NA = Not Applicable
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FUM = Fumigation
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Satisfactory (S) (51–100)	Minor breathing discomfort to sensitive people	Respiratory illness to the people on prolonged exposure
Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease	Respiratory effects even on healthy people

Compiled By Checked by Approved by

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Compiled Data of NAMP station monitored by Goa State Pollution Cotrol Board											
Duration:- November-2020								City :PANAJIM			
		Pollutants concentration in µg/m3					AIR QLTY	Observation (24 Hours)			
	Parameters	PM10	PM2.5	SO2	NOx	AQI		Vehicular Density			
Sr.No	Date	24-hr avg	24-hr avg	24-hr avg	24-hr avg			Heavy	Medium	LOW	OTHER
1	04-11-2020	46	$	2	15	46	G	LMV	NA	HMV	NA
2	06-11-2020	88	$	2	15	88	S	LMV	NA	HMV	NA
3	11-11-2020	72	29	2	17	72	S	LMV	NA	HMV	NA
4	13-11-2020	62	30	2	16	62	S	LMV	NA	HMV	NA
5	18-11-2020	39	24	2	14	40	G	LMV	NA	HMV	NA
6	20-11-2020	28	8	2	10	28	G	LMV	NA	HMV	NA
7	25-11-2020	40	58	2	4.5	97	S	LMV	NA	HMV	NA
8	27-11-2020	50	$	2	4.5	50	S	LMV	NA	HMV	NA
Limits For 24hrs:-		100	60	80	80						
Total days monitored		8	5	8	8						
No. of Exceeded days		NIL	NIL	NIL	NIL						
No of times Exceeding on 2 consecutive Monitoring days		NIL	NIL	NIL	NIL						
Average		53	58	2	12						
Max		88	58	2	17						
Min		28	8	2	5						

$ = Machine breakdown
@ = Power failure
IE = Industrial Emissions
CA = Construction Activity
OB = Open Burning
FUM = Fumigation
* = Rain
SWP = Sweeping
NA = Not Applicable
MLMV = Movement of Light Motor vehicles
MHMV=Movement of Heavy Motor Vehicle

SO_2 MDL: 4µg/m3 NO_2 MDL: 9µg/m3 PM_{10} MDL :5µg/m3 PM2.5 MDL :2 µg/m3 Pb MDL value : 0.01µg/m3 CO MDL value : 0
BDL : Below Detection limit MDL: Minimum Detection Limit

Good (G) (0–50)	Minimal Impact	Poor (P) (201–300)	Breathing discomfort to people on prolonged exposure
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Moderate (M) (101–200)	Breathing discomfort to the people with lung,heart disease, children and older adults	Severe (S) (401+)	Respiratory effects even on healthy people

Compiled By Checked by Approved by

XXXVII

CHAIRMAN OFFICE
C. P. C. B.
No. 173624
Date 27/1/2021

MOST IMMEDIATE/
BY E-MAIL

Environment & Forests (EC.2)
Department, Secretariat,
Chennai - 600 009.
Phone: 044-25665508
E-mail : forsec@tn.gov.in

Letter No.14855/EC.2/2020 - 8, Dated: 21.12.2020

From
Dr. Sandeep Saxena, I.A.S.,
Additional Chief Secretary to Government.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
173624
Central Pollution Control Board

To
The Chairman,
Central Pollution Control Board,
Parivesh Bhawan,
C.B.D. Cum-offiec Complex,
East Arjun Nagar, Shahdara,
New Delhi – 110 032. (w.e)

Sir,

Sub : Environment – Deepavali Festival 2020 –Bursting of Firecrackers during the Deepavali Festival 2020 – Orders of Hon'ble National Green Tribunal in O.A.No.249 of 2020, dated 09.11.2020 – Compliance of the directions – Further Report sending - Regarding.

Ref : 1. Orders of Hon'ble National Green Tribunal (Principal Bench) in O.A.No.249 of 2020, dated 09.11.2020.
2. E-mail received from the Regional Director, Central Pollution Control Board, Bengaluru in Letter No. Tech/39/NGT/RDS/2020-21/ 825, dated 13.11.2020.
3. Email received from the Regional Director, Central Pollution Control Board, Bengaluru in File No.Tech/ 39/Legal(NGT)/RDS/2020-21/862, dated 18.11.2020 addressed to the Member Secretary, Tamil Nadu Pollution Control Board.
4. From the Chairman, Tamil Nadu Pollution Control Board, Chennai-32, Letter No. TNPCB/DD(Labs)/ 2943/ 2018, dated 27.11.2020.
5. Government Letter No.14855/EC.2/2020-7, dated 01.12.2020.

= = = = =

In continuation of the Government Letter fifth cited, I am to enclose the report of monitoring of ambient air and noise quality conducted during Deepavali Festival in 28 different locations in 13 Major Cities, including

...2...

Chennai and to state that the Air Quality Index reveals that almost 17 locations falls under Satisfactory category, 10 locations falls under the Moderate category and only 1 location falls under category Good. Further, In respect of the Non-attainment cities, Thoothukudi, Trichy and Madurai, the air quality index is found satisfactory for Madurai and Moderate for Trichy and Thoothukudi.

2. I am also to state that to comply with the further directions of the Hon'ble National Green Tribunal in O.A.No.249 of 2020, dated 01.12.2020, the Tamil Nadu Pollution Control Board has been directed to take appropriate action. This is for your information.

Yours faithfully

24/12/2020

for Additional Chief Secretary to Government

24/12/20

Copy to:

The Chairman,
Tamil Nadu Pollution Control Board,
Chennai- 600 032.

Monitoring of Ambient Air and Noise during Deepavali Festival 2020

AAQ/ANL Monitoring

From 07.11.2020 to 21.11.2020

TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI – 600 032

speed post

TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI – 600 032

REPORT ON AAQS ANLS CONDUCTED ON THE EVE OF DEEPAVALI FESTIVAL 2020

AAQ/ANL/ Monitoring from 07.11.2020 to 21.11.2020
DEEPAVALI DAY : 14.11.2020

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Verified by:

V.N. Gayathri

V.N. Gayathri,
Assistant Director (Lab),
Tamilnadu Pollution Control Board,
Guindy, Chennai – 600 032.

Approved by:

R. Dhanasekaran 10/11

R. Dhanasekaran,
Deputy Director (Labs) –II,
Tamilnadu Pollution Control Board,
Guindy, Chennai – 600 032.

Deepavali Monitoring 2020

Chennai

City:

- Latitude & Longitude : 13º 08'27"N 80º27'07"E
- Climate / Meteorology :
  Pre-Deepavali : Drizzling with partially cloudy weather
  Deepavali Day : Cloudy
- Population : 10.9 million (approx) as on 2020
- Major Land use : Mixed use

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone :

Noise level survey

Triplicane (R)
Besant Nagar (R)
Nungambakkam (R)
Sowcarpet (C)
T. Nagar (C)

Ambient Air quality Survey

Triplicane (R)
Besant Nagar (R)
Nungambakkam (R)
Sowcarpet (C)
T. Nagar (C)

- Activities around the monitoring location / Sources of Noise Pollution : Crackers were burnt near the monitoring stations during Deepavali festival.

Tamil Nadu Pollution Control Board

Noise level during Deepavali festival - 2020

CHENNAI

Location: **Besant Nagar (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	49.8	89.0	74.0	55.7	112.2	80.7
19:00 to 20:00 Hr	52.1	89.0	68.0	58.5	99.5	86.0
20:00 to 21:00 Hr	52.7	91.5	68.1	59.7	98.4	87.1
21:00 to 22:00 Hr	53.0	91.7	68.9	58.5	97.3	87.0
22:00 to 23:00 Hr	52.9	90.5	68.6	67.1	70.9	67.4
23:00 to 24:00 Hr	53.2	91.1	68.2	62.1	74.5	65.5

Location: **T. Nagar (C)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	58.5	84.4	70.6	51.1	106.5	76.2
19:00 to 20:00 Hr	59.1	81.0	59.9	54.4	110.0	82.7
20:00 to 21:00 Hr	58.7	77.4	59.7	52.1	107.1	78.7
21:00 to 22:00 Hr	54.3	88.1	60.7	49.4	103.8	78.9
22:00 to 23:00 Hr	53.5	77.3	59.8	46.1	104.5	79.4
23:00 to 24:00 Hr	59.0	72.4	61.4	44.9	101.8	73.4

Location: **Nungambakkam (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	51.6	90.4	70.2	51.6	94.7	74.8
19:00 to 20:00 Hr	52.3	105.0	63.6	56.3	97.7	78.2
20:00 to 21:00 Hr	47.9	86.5	59.0	53.3	95.5	78.9
21:00 to 22:00 Hr	47.6	76.6	53.0	52	93	68.3
22:00 to 23:00 Hr	51.4	57.2	51.4	48.5	95	69.3
23:00 to 24:00 Hr	50.9	52.8	50.1	47.4	75.5	56.1

Tamil Nadu Pollution Control Board

Noise level during Deepavali festival - 2020

CHENNAI

Location: **Triplicane (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	51.6	81.4	60.1	54.1	105.7	79.2
19:00 to 20:00 Hr	51.8	84.5	60.4	52.0	108.0	82.4
20:00 to 21:00 Hr	51.8	80.8	60.0	55.7	106.4	78.7
21:00 to 22:00 Hr	51.2	82.4	59.7	52.9	101.6	75.2
22:00 to 23:00 Hr	51.6	82.6	59.6	50.1	96.8	67.8
23:00 to 24:00 Hr	51.4	82.9	59.1	50.4	90.7	66.3

Location: **Sowcarpet (C)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	50.7	69.2	59.5	65.6	81.3	74.7
19:00 to 20:00 Hr	51.4	69.4	57.5	61.5	104.8	83.4
20:00 to 21:00 Hr	50.2	64.3	53.7	63.4	98.6	79.6
21:00 to 22:00 Hr	47.8	52.9	49.8	60.7	93.1	75.1
22:00 to 23:00 Hr	49.1	58.7	50.7	62.1	89.7	73.7
23:00 to 24:00 Hr	50.3	61.7	51.9	57.3	82.5	69.8

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Besant Nagar (R)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	9.0	19.0	33.0	16.0	33.0
08.11.2020	11.0	22.0	53.0	18.0	53.0
09.11.2020	10.0	19.0	57.0	19.0	57.0
10.11.2020	12.0	25.0	62.0	29.0	62.0
11.11.2020	9.0	20.0	49.0	19.0	49.0
12.11.2020	7.0	18.0	33.0	16.0	33.0
13.11.2020	10.0	21.0	52.0	23.0	52.0
14.11.2020	**12.0**	**22.0**	**52.0**	**37.0**	**62.0**
15.11.2020	9.0	18.0	48.0	23.0	48.0
16.11.2020	11.0	21.0	45.0	16.0	45.0
17.11.2020	9.0	18.0	50.0	19.0	50.0
18.11.2020	11.0	20.0	45.0	22.0	45.0
19.11.2020	8.0	19.0	32.0	11.0	32.0
20.11.2020	11.0	22.0	58.0	29.0	58.0
21.11.2020	11.0	20.0	41.0	21.0	41.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Besant Nagar (R)**						
Date				Proposed New Parameters		
	Metals in PM_{10}			Metals/ Elements in $PM_{2.5}$		
	Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
07.11.2020	BLQ	3.87	BLQ	BLQ	BLQ	BLQ
08.11.2020	BLQ	2.23	BLQ	BLQ	BLQ	BLQ
09.11.2020	BLQ	4.12	BLQ	BLQ	BLQ	BLQ
10.11.2020	BLQ	3.15	BLQ	BLQ	BLQ	BLQ
11.11.2020	0.001	2.2	BLQ	BLQ	BLQ	BLQ
12.11.2020	BLQ	3.15	BLQ	BLQ	BLQ	BLQ
13.11.2020	BLQ	4.5	BLQ	BLQ	BLQ	BLQ
14.11.2020	**1.53**	**33.79**	**BLQ**	**21.78**	**17.88**	**4.91**
15.11.2020	0.98	11.98	BLQ	16.72	2.87	1.57
16.11.2020	0.75	11.13	BLQ	10.72	1.9	0.96
17.11.2020	0.36	8.42	BLQ	12.5	1.79	1.84
18.11.2020	0.94	6.55	BLQ	10.89	1.22	1.75
19.11.2020	0.2	4.35	BLQ	6.54	1.76	1.84
20.11.2020	BDL	2.2	BLQ	6.51	0.67	1.65
21.11.2020	0.88	2.02	BLQ	4.52	0.52	0.85
* All Values (24 hourly Average) are in ($\mu g/m^3$)						
* All Values (24 hourly Average) are in ($\mu g/m^3$) and (ng/m^3)						

BLQ - Below Limit of Quantification

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **T. Nagar (C)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	12.0	21.0	51.0	19.0	51.0
08.11.2020	10.0	26.0	55.0	28.0	55.0
09.11.2020	11.0	24.0	65.0	18.0	65.0
10.11.2020	9.0	23.0	77.0	35.0	77.0
11.11.2020	11.0	21.0	53.0	21.0	53.0
12.11.2020	12.0	22.0	36.0	9.0	36.0
13.11.2020	9.0	20.0	63.0	19.0	63.0
14.11.2020	**11.0**	**24.0**	**72.0**	**32.0**	**72.0**
15.11.2020	12.0	20.0	55.0	24.0	55.0
16.11.2020	10.0	19.0	52.0	23.0	52.0
17.11.2020	12.0	23.0	55.0	21.0	55.0
18.11.2020	10.0	22.0	52.0	26.0	52.0
19.11.2020	12.0	21.0	68.0	21.0	68.0
20.11.2020	11.0	22.0	58.0	29.0	58.0
21.11.2020	10.0	22.0	59.0	27.0	59.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **T. Nagar (C)**						
Date				Proposed New Parameters		
	Metals in PM_{10}			Metals/ Elements in $PM_{2.5}$		
	Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
07.11.2020	0.003	5.94	BLQ	BLQ	BLQ	BLQ
08.11.2020	0.001	8.69	BLQ	BLQ	BLQ	BLQ
09.11.2020	BLQ	5.28	BLQ	BLQ	BLQ	BLQ
10.11.2020	0.002	9.08	BLQ	BLQ	BLQ	BLQ
11.11.2020	BLQ	6.14	BLQ	BLQ	BLQ	BLQ
12.11.2020	0.003	9.09	BLQ	BLQ	BLQ	BLQ
13.11.2020	0.002	4.79	BLQ	BLQ	BLQ	BLQ
14.11.2020	**23.16**	**51.77**	**BLQ**	**13.65**	**0.44**	**BLQ**
15.11.2020	17.3	10.25	BLQ	12.17	0.36	1.93
16.11.2020	8.9	5.21	BLQ	15.57	0.28	1.61
17.11.2020	5.31	3.65	BLQ	12.98	0.42	0.95
18.11.2020	4.11	2.84	BLQ	19.92	0.47	0.58
19.11.2020	3	7.42	BLQ	4.64	0.54	0.91
20.11.2020	3.23	3.21	BLQ	2.39	0.39	0.75
21.11.2020	1.02	0.2	BLQ	1.25	0.22	0.42
* All Values (24 hourly Average) are in ($\mu g/m^3$) and (ng/m^3)						

BLQ - Below Limit of Quantification

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Nungambakkam (R)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	13.0	17.0	48.0	23.0	48.0
08.11.2020	11.0	19.0	43.0	20.0	43.0
09.11.2020	9.0	22.0	51.0	23.0	51.0
10.11.2020	12.0	25.0	61.0	29.0	61.0
11.11.2020	9.0	20.0	50.0	20.0	50.0
12.11.2020	11.0	19.0	38.0	18.0	38.0
13.11.2020	10.0	22.0	49.0	26.0	49.0
14.11.2020	**14.0**	**25.0**	**59.0**	**34.0**	**59.0**
15.11.2020	10.0	21.0	58.0	25.0	58.0
16.11.2020	12.0	23.0	48.0	20.0	48.0
17.11.2020	10.0	21.0	52.0	24.0	52.0
18.11.2020	13.0	22.0	48.0	19.0	48.0
19.11.2020	10.0	18.0	47.0	19.0	47.0
20.11.2020	11.0	22.0	58.0	29.0	58.0
21.11.2020	13.0	22.0	51.0	24.0	51.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Nungambakkam (R)**						
Date	Metals in PM_{10}			Proposed New Parameters Metals/ Elements in $PM_{2.5}$		
	Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
07.11.2020	0.002	7.74	BLQ	BLQ	BLQ	BLQ
08.11.2020	BLQ	6.75	BLQ	BLQ	BLQ	BLQ
09.11.2020	0.001	2.23	BLQ	BLQ	BLQ	BLQ
10.11.2020	0.001	7.03	BLQ	BLQ	BLQ	BLQ
11.11.2020	BLQ	6.25	BLQ	BLQ	BLQ	BLQ
12.11.2020	BLQ	8.64	BLQ	BLQ	BLQ	BLQ
13.11.2020	0.003	8.27	BLQ	BLQ	BLQ	BLQ
14.11.2020	**22.9**	**37.32**	**BLQ**	**35.72**	**22.74**	**1.04**
15.11.2020	21.01	13.2	BLQ	15.53	2.89	0.75
16.11.2020	10.64	7.33	BLQ	14.26	1.83	0.62
17.11.2020	3.55	7.37	BLQ	12.89	1.69	0.53
18.11.2020	5.23	6.5	BLQ	17.04	0.53	0.74
19.11.2020	4.64	4.21	BLQ	15.47	1.34	0.75
20.11.2020	3.32	6.5	BLQ	5.48	1.34	0.21
21.11.2020	2.31	3.2	BLQ	2.12	0.21	0.17
* All Values (24 hourly Average) are in ($\mu g/m^3$) and (ng/m^3)						

BLQ - Below Limit of Quantification

speed post

TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI – 600 032

REPORT ON AAQS ANLS CONDUCTED ON THE EVE OF DEEPAVALI FESTIVAL 2020

AAQ/ANL/ Monitoring from 07.11.2020 to 21.11.2020
DEEPAVALI DAY : 14.11.2020

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Verified by:

V.N. Gayathri,
Assistant Director (Lab),
Tamilnadu Pollution Control Board,
Guindy, Chennai – 600 032.

Approved by:

R. Dhanasekaran,
Deputy Director (Labs) –II,
Tamilnadu Pollution Control Board,
Guindy, Chennai – 600 032.

Deepavali Monitoring 2020

Chennai

City:

- Latitude & Longitude : 13º 08'27"N 80º27'07"E
- Climate / Meteorology :
  Pre-Deepavali : Drizzling with partially cloudy weather
  Deepavali Day : Cloudy
- Population : 10.9 million (approx) as on 2020
- Major Land use : Mixed use

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone : **Noise level survey**
  Triplicane (R)
  Besant Nagar (R)
  Nungambakkam (R)
  Sowcarpet (C)
  T. Nagar (C)
  Ambient Air quality Survey
  Triplicane (R)
  Besant Nagar (R)
  Nungambakkam (R)
  Sowcarpet (C)
  T. Nagar (C)
- Activities around the monitoring location / Sources of Noise Pollution : Crackers were burnt near the monitoring stations during Deepavali festival.

Tamil Nadu Pollution Control Board
Noise level during Deepavali festival - 2020

CHENNAI

Location: **Besant Nagar (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	49.8	89.0	74.0	55.7	112.2	80.7
19:00 to 20:00 Hr	52.1	89.0	68.0	58.5	99.5	86.0
20:00 to 21:00 Hr	52.7	91.5	68.1	59.7	98.4	87.1
21:00 to 22:00 Hr	53.0	91.7	68.9	58.5	97.3	87.0
22:00 to 23:00 Hr	52.9	90.5	68.6	67.1	70.9	67.4
23:00 to 24:00 Hr	53.2	91.1	68.2	62.1	74.5	65.5

Location: **T. Nagar (C)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	58.5	84.4	70.6	51.1	106.5	76.2
19:00 to 20:00 Hr	59.1	81.0	59.9	54.4	110.0	82.7
20:00 to 21:00 Hr	58.7	77.4	59.7	52.1	107.1	78.7
21:00 to 22:00 Hr	54.3	88.1	60.7	49.4	103.8	78.9
22:00 to 23:00 Hr	53.5	77.3	59.8	46.1	104.5	79.4
23:00 to 24:00 Hr	59.0	72.4	61.4	44.9	101.8	73.4

Location: **Nungambakkam (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	51.6	90.4	70.2	51.6	94.7	74.8
19:00 to 20:00 Hr	52.3	105.0	63.6	56.3	97.7	78.2
20:00 to 21:00 Hr	47.9	86.5	59.0	53.3	95.5	78.9
21:00 to 22:00 Hr	47.6	76.6	53.0	52	93	68.3
22:00 to 23:00 Hr	51.4	57.2	51.4	48.5	95	69.3
23:00 to 24:00 Hr	50.9	52.8	50.1	47.4	75.5	56.1

Tamil Nadu Pollution Control Board

Noise level during Deepavali festival - 2020

CHENNAI

Location: **Triplicane (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	51.6	81.4	60.1	54.1	105.7	79.2
19:00 to 20:00 Hr	51.8	84.5	60.4	52.0	108.0	82.4
20:00 to 21:00 Hr	51.8	80.8	60.0	55.7	106.4	78.7
21:00 to 22:00 Hr	51.2	82.4	59.7	52.9	101.6	75.2
22:00 to 23:00 Hr	51.6	82.6	59.6	50.1	96.8	67.8
23:00 to 24:00 Hr	51.4	82.9	59.1	50.4	90.7	66.3

Location: **Sowcarpet (C)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	50.7	69.2	59.5	65.6	81.3	74.7
19:00 to 20:00 Hr	51.4	69.4	57.5	61.5	104.8	83.4
20:00 to 21:00 Hr	50.2	64.3	53.7	63.4	98.6	79.6
21:00 to 22:00 Hr	47.8	52.9	49.8	60.7	93.1	75.1
22:00 to 23:00 Hr	49.1	58.7	50.7	62.1	89.7	73.7
23:00 to 24:00 Hr	50.3	61.7	51.9	57.3	82.5	69.8

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Besant Nagar (R)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	9.0	19.0	33.0	16.0	33.0
08.11.2020	11.0	22.0	53.0	18.0	53.0
09.11.2020	10.0	19.0	57.0	19.0	57.0
10.11.2020	12.0	25.0	62.0	29.0	62.0
11.11.2020	9.0	20.0	49.0	19.0	49.0
12.11.2020	7.0	18.0	33.0	16.0	33.0
13.11.2020	10.0	21.0	52.0	23.0	52.0
14.11.2020	**12.0**	**22.0**	**52.0**	**37.0**	**62.0**
15.11.2020	9.0	18.0	48.0	23.0	48.0
16.11.2020	11.0	21.0	45.0	16.0	45.0
17.11.2020	9.0	18.0	50.0	19.0	50.0
18.11.2020	11.0	20.0	45.0	22.0	45.0
19.11.2020	8.0	19.0	32.0	11.0	32.0
20.11.2020	11.0	22.0	58.0	29.0	58.0
21.11.2020	11.0	20.0	41.0	21.0	41.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Besant Nagar (R)**						
Date				Proposed New Parameters		
	Metals in PM_{10}			Metals/ Elements in $PM_{2.5}$		
	Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
07.11.2020	BLQ	3.87	BLQ	BLQ	BLQ	BLQ
08.11.2020	BLQ	2.23	BLQ	BLQ	BLQ	BLQ
09.11.2020	BLQ	4.12	BLQ	BLQ	BLQ	BLQ
10.11.2020	BLQ	3.15	BLQ	BLQ	BLQ	BLQ
11.11.2020	0.001	2.2	BLQ	BLQ	BLQ	BLQ
12.11.2020	BLQ	3.15	BLQ	BLQ	BLQ	BLQ
13.11.2020	BLQ	4.5	BLQ	BLQ	BLQ	BLQ
14.11.2020	**1.53**	**33.79**	**BLQ**	**21.78**	**17.88**	**4.91**
15.11.2020	0.98	11.98	BLQ	16.72	2.87	1.57
16.11.2020	0.75	11.13	BLQ	10.72	1.9	0.96
17.11.2020	0.36	8.42	BLQ	12.5	1.79	1.84
18.11.2020	0.94	6.55	BLQ	10.89	1.22	1.75
19.11.2020	0.2	4.35	BLQ	6.54	1.76	1.84
20.11.2020	BDL	2.2	BLQ	6.51	0.67	1.65
21.11.2020	0.88	2.02	BLQ	4.52	0.52	0.85
* All Values (24 hourly Average) are in ($\mu g/m^3$)						
* All Values (24 hourly Average) are in ($\mu g/m^3$) and (ng/m^3)						

BLQ - Below Limit of Quantification

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **T. Nagar (C)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	12.0	21.0	51.0	19.0	51.0
08.11.2020	10.0	26.0	55.0	28.0	55.0
09.11.2020	11.0	24.0	65.0	18.0	65.0
10.11.2020	9.0	23.0	77.0	35.0	77.0
11.11.2020	11.0	21.0	53.0	21.0	53.0
12.11.2020	12.0	22.0	36.0	9.0	36.0
13.11.2020	9.0	20.0	63.0	19.0	63.0
14.11.2020	**11.0**	**24.0**	**72.0**	**32.0**	**72.0**
15.11.2020	12.0	20.0	55.0	24.0	55.0
16.11.2020	10.0	19.0	52.0	23.0	52.0
17.11.2020	12.0	23.0	55.0	21.0	55.0
18.11.2020	10.0	22.0	52.0	26.0	52.0
19.11.2020	12.0	21.0	68.0	21.0	68.0
20.11.2020	11.0	22.0	58.0	29.0	58.0
21.11.2020	10.0	22.0	59.0	27.0	59.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Tamil Nadu Pollution Control Board
Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **T. Nagar (C)**						
Date				Proposed New Parameters		
	Metals in PM_{10}			Metals/ Elements in $PM_{2.5}$		
	Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
07.11.2020	0.003	5.94	BLQ	BLQ	BLQ	BLQ
08.11.2020	0.001	8.69	BLQ	BLQ	BLQ	BLQ
09.11.2020	BLQ	5.28	BLQ	BLQ	BLQ	BLQ
10.11.2020	0.002	9.08	BLQ	BLQ	BLQ	BLQ
11.11.2020	BLQ	6.14	BLQ	BLQ	BLQ	BLQ
12.11.2020	0.003	9.09	BLQ	BLQ	BLQ	BLQ
13.11.2020	0.002	4.79	BLQ	BLQ	BLQ	BLQ
14.11.2020	**23.16**	**51.77**	**BLQ**	**13.65**	**0.44**	**BLQ**
15.11.2020	17.3	10.25	BLQ	12.17	0.36	1.93
16.11.2020	8.9	5.21	BLQ	15.57	0.28	1.61
17.11.2020	5.31	3.65	BLQ	12.98	0.42	0.95
18.11.2020	4.11	2.84	BLQ	19.92	0.47	0.58
19.11.2020	3	7.42	BLQ	4.64	0.54	0.91
20.11.2020	3.23	3.21	BLQ	2.39	0.39	0.75
21.11.2020	1.02	0.2	BLQ	1.25	0.22	0.42
* All Values (24 hourly Average) are in ($\mu g/m^3$) and (ng/m^3)						

BLQ - Below Limit of Quantification

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Nungambakkam (R)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	13.0	17.0	48.0	23.0	48.0
08.11.2020	11.0	19.0	43.0	20.0	43.0
09.11.2020	9.0	22.0	51.0	23.0	51.0
10.11.2020	12.0	25.0	61.0	29.0	61.0
11.11.2020	9.0	20.0	50.0	20.0	50.0
12.11.2020	11.0	19.0	38.0	18.0	38.0
13.11.2020	10.0	22.0	49.0	26.0	49.0
14.11.2020	**14.0**	**25.0**	**59.0**	**34.0**	**59.0**
15.11.2020	10.0	21.0	58.0	25.0	58.0
16.11.2020	12.0	23.0	48.0	20.0	48.0
17.11.2020	10.0	21.0	52.0	24.0	52.0
18.11.2020	13.0	22.0	48.0	19.0	48.0
19.11.2020	10.0	18.0	47.0	19.0	47.0
20.11.2020	11.0	22.0	58.0	29.0	58.0
21.11.2020	13.0	22.0	51.0	24.0	51.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Triplicane (R)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	12.0	22.0	52.0	23.0	52.0
08.11.2020	9.0	24.0	58.0	24.0	58.0
09.11.2020	10.0	21.0	56.0	27.0	56.0
10.11.2020	9.0	19.0	55.0	22.0	55.0
11.11.2020	8.0	18.0	41.0	15.0	41.0
12.11.2020	9.0	21.0	32.0	19.0	32.0
13.11.2020	11.0	20.0	54.0	27.0	54.0
14.11.2020	**10.0**	**21.0**	**111.0**	**59.0**	**107.0**
15.11.2020	8.0	16.0	61.0	24.0	61.0
16.11.2020	9.0	19.0	51.0	18.0	51.0
17.11.2020	9.0	19.0	56.0	25.0	56.0
18.11.2020	12.0	21.0	56.0	26.0	56.0
19.11.2020	11.0	22.0	55.0	24.0	55.0
20.11.2020	11.0	22.0	58.0	29.0	58.0
21.11.2020	11.0	22.0	54.0	21.0	54.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Tamil Nadu Pollution Control Board
Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Triplicane (R)**						
Date				Proposed New Parameters		
	Metals in PM_{10}			Metals/ Elements in $PM_{2.5}$		
	Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
07.11.2020	BLQ	3.66	BLQ	BLQ	BLQ	BLQ
08.11.2020	BLQ	4.74	BLQ	BLQ	BLQ	BLQ
09.11.2020	BLQ	8.88	BLQ	BLQ	BLQ	BLQ
10.11.2020	BLQ	3.65	BLQ	BLQ	BLQ	BLQ
11.11.2020	BLQ	3.45	BLQ	BLQ	BLQ	BLQ
12.11.2020	0.002	7.02	BLQ	BLQ	BLQ	BLQ
13.11.2020	0.002	2.43	BLQ	BLQ	BLQ	BLQ
14.11.2020	**20.12**	**62.22**	**BLQ**	**38.67**	**20.31**	**2.72**
15.11.2020	19.93	35.25	BLQ	5.6	2.4	1.54
16.11.2020	12.81	12.52	BLQ	4.81	1.72	1.71
17.11.2020	10.22	6.2	BLQ	4.19	2.13	2.88
18.11.2020	7.51	5.4	BLQ	5.9	0.78	2.17
19.11.2020	6.62	7.22	BLQ	5.97	0.74	2.07
20.11.2020	5.56	8.32	BLQ	5.99	1.41	1.73
21.11.2020	3.21	2.41	BLQ	3.12	0.41	1.22
* All Values (24 hourly Average) are in ($\mu g/m^3$) and (ng/m^3)						

BLQ - Below Limit of Quantification

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Sowcarpet (C)**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	13.0	20.0	64.0	23.0	64.0
08.11.2020	11.0	18.0	60.0	20.0	60.0
09.11.2020	9.0	24.0	64.0	22.0	64.0
10.11.2020	13.0	27.0	71.0	38.0	71.0
11.11.2020	10.0	22.0	51.0	19.0	51.0
12.11.2020	11.0	20.0	55.0	28.0	55.0
13.11.2020	13.0	24.0	66.0	32.0	66.0
14.11.2020	**13.0**	**28.0**	**100.0**	**51.0**	**100.0**
15.11.2020	11.0	22.0	56.0	21.0	56.0
16.11.2020	13.0	21.0	58.0	28.0	58.0
17.11.2020	11.0	23.0	63.0	33.0	63.0
18.11.2020	10.0	24.0	64.0	37.0	64.0
19.11.2020	9.0	23.0	66.0	21.0	66.0
20.11.2020	11.0	22.0	58.0	29.0	58.0
21.11.2020	10.0	24.0	62.0	25.0	62.0
* All Values (24 hourly Average) are in ($\mu g/m^3$)					

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

CHENNAI

Name of the location: **Sowcarpet (C)**

Date	Metals in PM_{10}			Proposed New Parameters: Metals/ Elements in $PM_{2.5}$		
	Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
07.11.2020	0.004	3.12	BLQ	BLQ	BLQ	BLQ
08.11.2020	BLQ	5.84	BLQ	BLQ	BLQ	BLQ
09.11.2020	BLQ	2.08	BLQ	BLQ	BLQ	BLQ
10.11.2020	BLQ	2.23	BLQ	BLQ	BLQ	BLQ
11.11.2020	BLQ	4.65	BLQ	BLQ	BLQ	BLQ
12.11.2020	0.001	8.09	BLQ	BLQ	BLQ	BLQ
13.11.2020	0.001	4.89	BLQ	BLQ	BLQ	BLQ
14.11.2020	**93.9**	**51.92**	**BLQ**	**31.46**	**17.92**	**1.17**
15.11.2020	23.78	6.25	BLQ	18.8	4.12	1.5
16.11.2020	18	3.5	BLQ	17	3.43	1.17
17.11.2020	13.6	4.2	BLQ	18.61	1.04	1.89
18.11.2020	8.44	3.5	BLQ	18.39	1.87	1.96
19.11.2020	9.92	2.1	BLQ	6.42	1.62	0.44
20.11.2020	6.45	BDL	BLQ	2.13	1.19	0.1
21.11.2020	4.45	0.52	BLQ	1.15	0.25	0.1

* All Values (24 hourly Average) are in ($\mu g/m^3$) and (ng/m^3)

BLQ - Below Limit of Quantification

Deepavali Monitoring 2020

Coimbatore

City:

- Latitude & Longitude : 11°0'16.4016"N 76° 57'41.8752"E
- Climate / Meteorology : Partially Cloudy
- Population : More than 1 Million
- Major Land use : Mixed use

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence)

: **Noise level survey**
Kavundampalayam (R)
District Collectorate (M)
Ambient Air quality Survey
Kavundampalayam (R)
District Collectorate (M)

- Activities around the monitoring location / Sources of Noise Pollution

: Pre-Deepavali – Vehicle Movements/No Crackers burst
Deepavali - Crackers Noise with Vehicle Movements.

Tamil Nadu Pollution Control Board
Noise level during Deepavali festival - 2020

COIMBATORE

Location: **Kavundampalayam (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	51.7	87.6	65.3	52.8	112.1	79.9
19:00 to 20:00 Hr	51.3	86.4	64.8	59	108.5	73.9
20:00 to 21:00 Hr	51.2	85.4	65.8	54.2	106.4	62.7
21:00 to 22:00 Hr	51.2	85.1	52.6	51.9	96.5	60.7
22:00 to 23:00 Hr	47.1	84.8	53.7	49.1	99.2	55.8
23:00 to 24:00 Hr	51.1	74.7	52.1	48.5	90.5	56.2

Location: **District Collector Office (M)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	52.4	93.5	65.6	47.6	95.3	64.6
19:00 to 20:00 Hr	49.7	80.9	59.9	56.1	101.9	71.9
20:00 to 21:00 Hr	47.9	77	57.1	51.1	94	65.5
21:00 to 22:00 Hr	45.8	67.5	53.2	47.2	96.8	67.2
22:00 to 23:00 Hr	44.4	66.5	51.5	44.3	95.6	58.3
23:00 to 24:00 Hr	43.7	70.5	53.1	43.5	81.7	

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

COIMBATORE

Name of the location: **Kavundampalayam (R)**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	6.7	16.5	34.0	24.0	40.0
08.11.2020	7.2	16.4	49.0	9.0	49.0
09.11.2020	7.6	16.8	19.0	12.0	21.0
10.11.2020	6	15.1	25.0	9.0	25.0
11.11.2020	7.3	15.5	32.0	12.0	32.0
12.11.2020	7.9	17.7	56.0	14.0	56.0
13.11.2020	10.8	19.8	50.0	16.0	50.0
14.11.2020	**11.7**	**26.2**	**55.0**	**14.0**	**55.0**
15.11.2020	6.9	16.8	27.0	12.0	27.0
16.11.2020	8.2	19.2	21.0	9.0	24.0
17.11.2020	7.7	18.0	18.0	-	23.0
18.11.2020	6.2	15.4	37.0	8.0	37.0
19.11.2020	5.2	19.6	17.0	9.0	25.0
20.11.2020	6.6	16.5	17.0	8.0	21.0
21.11.2020	7.7	17.4	40.0	15.0	40.0
* All Values (24 hourly Average) are in ($\mu g/m^3$)					

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

COIMBATORE

Name of the location: **District Collector Office (M)**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	7.6	17.5	91.0	23.0	91.0
08.11.2020	8.0	17.4	72.0	13.0	72.0
09.11.2020	8.2	18.8	70.0	14.0	70.0
10.11.2020	7.5	18.7	69.0	17.0	69.0
11.11.2020	8.6	18.0	84.0	14.0	84.0
12.11.2020	9.1	19.0	80.0	17.0	80.0
13.11.2020	10.2	22.0	45.0	13.0	45.0
14.11.2020	**11.5**	**23.8**	**86.0**	**12.0**	**86.0**
15.11.2020	8.2	19.5	22.0	11.0	25.0
16.11.2020	5.3	15.2	46.0	20.0	46.0
17.11.2020	6.6	15.4	17.0	10.0	19.0
18.11.2020	7.2	16.4	21.0	11.0	21.0
19.11.2020	6.2	15.2	25.0	14.0	25.0
20.11.2020	7.1	17.7	20.0	11.0	22.0
21.11.2020	7.8	18.0	38.0	11.0	38.0
* All Values (24 hourly Average) are in ($\mu g/m^3$)					

Deepavali Monitoring 2020

Cuddalore

City:

- Latitude & Longitude : Imperial Road :11° 74'41.19"N & 79° 75'89.98"E
  : Pudupalayam: 11°44'50.6"N & 79°45'55.4"E
- Climate / Meteorology :During Pre Deepavali day: 09.11.2020
  Calm, Clear sky on Deepavali day: 14.11.2020
  Calm, Over cast condition
- Population :26,05,914 (2011 census)
- Major Land use :Commercial / Residential

Monitoring Locations:

- Map showing all monitoring locations of the city : Available
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence)
  : **Noise level survey**
  Imperial Road (C)
  Pudupalayam (R)
  Ambient Air quality Survey
  Imperial Road (C)
  Pudupalayam (R)

Activities around the monitoring location / Sources of Noise Pollution : The monitoring locations are in residential & commercial area, and source of noise pollution area traffic noise and cracker noise.

Tamil Nadu Pollution Control Board
Noise level during Deepavali festival - 2020

CUDDALORE

Location: **Imperial Road (C)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	72.8	88.8	81.7	74.6	93.6	84.2
19:00 to 20:00 Hr	73.4	89.5	82.8	75.1	96.5	86.6
20:00 to 21:00 Hr	72.2	87.9	80.6	73.8	92.9	83.5
21:00 to 22:00 Hr	64.8	79.4	74.1	69.2	89.3	79.1
22:00 to 23:00 Hr	57.3	72.8	64.2	60.4	83.8	70.8
23:00 to 24:00 Hr	54.4	69.0	61.8	56.9	80.6	68.9

Location: **Pudupalayam (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	65.4	79.2	73.9	74	91.6	83.1
19:00 to 20:00 Hr	64.5	79.9	73.6	76.9	92.8	84.9
20:00 to 21:00 Hr	62.8	78.2	71.7	72.8	87.9	78.6
21:00 to 22:00 Hr	59.6	74.5	69.8	69.2	84.6	78.1
22:00 to 23:00 Hr	53.2	70.3	62.6	62.5	76.8	69.4
23:00 to 24:00 Hr	48.6	60.4	55.4	57.7	69.9	62.8

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CUDDALORE

Name of the location: **Imperial Road (C)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	18.3	24.0	77.7	42.0	78.0
08.11.2020	19.0	24.4	79.6	45.0	80.0
09.11.2020	17.9	23.5	75.3	44.0	75.0
10.11.2020	18.5	24.1	77.5	43.0	78.0
11.11.2020	19.4	24.6	80.6	45.0	81.0
12.11.2020	20.6	25.3	81.2	46.0	81.0
13.11.2020	21.7	25.7	84.7	48.0	85.0
14.11.2020	**25.3**	**29.6**	**89.6**	**52.0**	**90.0**
15.11.2020	21.6	26.2	81.0	44.0	81.0
16.11.2020	20.2	24.7	75.9	41.0	76.0
17.11.2020	19	23.6	72.3	40.0	72.0
18.11.2020	17.2	21.4	70.0	38.0	70.0
19.11.2020	16.7	21.1	68.8	36.0	69.0
20.11.2020	16.6	20.2	68.6	37.0	69.0
21.11.2020	**	**	**	**	**

* All Values (24 hourly Average) are in ($\mu g/m^3$)

** Rain

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from 07.11.2020 to 21.11.2020

Annexure - V

CUDDALORE

Name of the location: **Pudupalayam (R)**					
Date	Regulatory Parameters				
	SO_2 (µg/m^3)	NO_2 (µg/m^3)	PM_{10} (µg/m^3)	$PM_{2.5}$ (µg/m^3)	AQI
07.11.2020	16.0	21.5	62.2	39.0	65.0
08.11.2020	16.4	22.2	64.6	42.0	70.0
09.11.2020	16.9	22.5	63.6	41.0	68.0
10.11.2020	17.8	23.3	68.6	43.0	72.0
11.11.2020	19.6	24.8	67.6	45.0	75.0
12.11.2020	21.1	24.9	67.1	43.0	72.0
13.11.2020	22.6	26.9	76.7	49.0	82.0
14.11.2020	**35.5**	**37.3**	**87.3**	**55.0**	**92.0**
15.11.2020	24.9	27.6	73.5	47.0	78.0
16.11.2020	21.9	26	70.4	41.0	70.0
17.11.2020	17.3	21.4	66.5	42.0	70.0
18.11.2020	17.9	21.1	65.0	41.0	68.0
19.11.2020	16.3	20.9	63.6	40.0	67.0
20.11.2020	15.9	20.5	60.9	38.0	63.0
21.11.2020	**	**	**	**	**
* All Values (24 hourly Average) are in (µg/m^3)					

** Rain

Deepavali Monitoring 2020

Madurai

City:

- Latitude & Longitude : 9.88°N 78.06°E
- Climate / Meteorology : Pre Deepavali Day: Partially Cloudy
  On Deepavali Day: Cloudy
- Population : 10,17,865 (as per 2020)
- Major Land use : Residential and Mixed

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence)

: **Noise level survey**
Thiru Nagar (R)
Birla Visram (M)
Ambient Air quality Survey
Thiru Nagar (R)
Birla Visram (M)

- Activities around the monitoring location / Sources of Noise Pollution : Vehicle Movement and bursting of crackers on Deepavali day.

Tamil Nadu Pollution Control Board

Noise level during Deepavali festival - 2020

MADURAI

Location: **Thirunagar (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	53.4	98.2	60.2	61.8	100.5	76.8
19:00 to 20:00 Hr	50.6	93.4	62.4	60.4	106.6	76.5
20:00 to 21:00 Hr	49.1	98.7	66.2	54.1	106.6	78.1
21:00 to 22:00 Hr	46.6	91.7	58.5	43.8	96.2	72.5
22:00 to 23:00 Hr	40.5	88.6	56.6	41.1	88.0	64.0
23:00 to 24:00 Hr	39.7	69.7	48.4	40.3	80.0	53.6

Location: **Birla Visram (M)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	50.6	89.5	68.4	57.1	88.1	72.2
19:00 to 20:00 Hr	50.8	89.8	66.3	59.4	113.5	104.4
20:00 to 21:00 Hr	50.4	88.6	62.4	73.8	93.9	84
21:00 to 22:00 Hr	50.2	85.2	60.3	63.9	101.2	80
22:00 to 23:00 Hr	49.4	84.3	58.2	65.1	111.3	77.9
23:00 to 24:00 Hr	44.2	80.2	54.4	64.2	110.2	76.3

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

MADURAI

Name of the location: **Thiru Nagar (R)**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	12.4	14.1	55.0	18.0	55.0
08.11.2020	9.3	13.4	47.0	16.0	47.0
09.11.2020	9.8	13.1	53.0	15.0	53.0
10.11.2020	10.1	14.2	57.0	18.0	57.0
11.11.2020	10.0	14.9	60.0	22.0	60.0
12.11.2020	13.4	16.8	55.0	17.0	55.0
13.11.2020	13.0	17.2	58.0	20.0	58.0
14.11.2020	**18.9**	**22.8**	**79.0**	**28.0**	**79.0**
15.11.2020	14.2	19.8	54.0	20.0	54.0
16.11.2020	11.7	13.1	21.0	14.0	23.0
17.11.2020	8.3	12.9	26.0	10.0	26.0
18.11.2020	7.1	11.1	20.0	7.0	20.0
19.11.2020	5.5	10.1	26.0	9.0	26.0
20.11.2020	11.0	13.8	25.0	10.0	25.0
21.11.2020	12.0	16.0	43.0	16.0	43.0
* All Values (24 hourly Average) are in ($\mu g/m^3$)					

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

MADURAI

Name of the location: **Birla Visram (M)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	13.0	15.2	75.0	20.0	75.0
08.11.2020	12.3	15.6	77.0	23.0	77.0
09.11.2020	11.2	15.9	79.0	26.0	79.0
10.11.2020	13.0	16.4	71.0	29.0	71.0
11.11.2020	14.2	17.8	73.0	27.0	73.0
12.11.2020	14.7	18.3	72.0	29.0	72.0
13.11.2020	16.0	19.3	76.0	30.0	76.0
14.11.2020	**21.3**	**25.1**	**68.0**	**22.0**	**68.0**
15.11.2020	13.2	17.4	34.0	13.0	34.0
16.11.2020	12.0	16.9	54.0	18.0	54.0
17.11.2020	10.8	14.0	59.0	19.0	59.0
18.11.2020	11.0	13.3	51.0	16.0	51.0
19.11.2020	9.7	13.1	50.0	15.0	50.0
20.11.2020	12.0	15.1	70.0	21.0	70.0
21.11.2020	15.0	20.0	72.0	22.0	72.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Deepavali Monitoring 2020

Salem

City:

- Latitude & Longitude : 11.65^{0}N and 78.16 E
- Climate / Meteorology : Salem in general is characterized with Scanty rain fall and a dry climate. Salem has moderate – dry weather throughout except during the monsoon season. The highest temp is normally recorded during May. There is a light improvement in the climate during June – July period. The North-east monsoon sets in vigorously only during September – November and by December, the rain disappear rendering the climate clear but pleasant.
- Population : 9,19,150 (as on 2011 census results)
- City Area : 124 Sq.km (48 Sq. miles)
- Major Land use : **Salem District:** Agriculture, Industries Mining Forestry Body Building of Goods Transport Vehicles.
  Salem City: Commercial Activities Educational Institutions Hospitals Production of Food Products like edible Oil pulses and grams.

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence) :

  Noise level survey
  Sri Saradha Balamandhir Boys Matric Higher Secondary School (R)
  Siva Tower (C&I)

  Ambient Air quality Survey
  Sri Saradha Balamandhir Boys Matric Higher Secondary School (R)
  Siva Tower (C &I)

- Activities around the monitoring location / Sources of Noise Pollution

  1.The residential location is purely residential area with Schools and Hospitals
  2. The Commercial and Industrial location is Automobile Work Shops, Sales centres of Automobile spares are located in Meyyanur Main Road. Public Transport Buses are flying towards Mettur through Meyyanur Main Road. Reliance Mall is situated nearer to the station. Residential houses are located nearby this station. Hotels are also found nearby this station.

Tamil Nadu Pollution Control Board
Noise level during Deepavali festival - 2020

SALEM

Location: **Sri Saradha Balamandhir Boys Matric Hr. Sec. School (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	46.4	81.6	64.5	48.8	100.2	69.0
19:00 to 20:00 Hr	44.9	94.5	49.6	56.5	107.0	73.4
20:00 to 21:00 Hr	41.2	84.3	45.3	49.7	101.5	62.8
21:00 to 22:00 Hr	40.2	83.9	44.1	43.3	111.4	55.2
22:00 to 23:00 Hr	37.7	74.8	43.7	36.4	98.0	45.9
23:00 to 24:00 Hr	36.5	72.0	40.7	35.4	88.5	40.6

Location: **Siva Tower (C&I)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	54.6	87.5	65.7	59.1	108.4	79
19:00 to 20:00 Hr	54.8	94.7	65.1	68.9	94.1	81.8
20:00 to 21:00 Hr	54.0	88.8	65.3	60.6	111.4	79.2
21:00 to 22:00 Hr	52.9	81.9	63.8	58.6	113.4	75.6
22:00 to 23:00 Hr	54.5	83.0	59.7	58.3	88.9	63.7
23:00 to 24:00 Hr	48.2	82.1	58.2	46.5	87.8	56.9

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

SALEM

Name of the location: Sri Saradha Balamandhir Boys Higher Secondary School (R)					
Date	Regulatory Parameters				
	SO_2 (µg/m^3)	NO_2 (µg/m^3)	PM_{10} (µg/m^3)	$PM_{2.5}$ (µg/m^3)	AQI
07.11.2020	6.3	11.9	33.0	22.0	37.0
08.11.2020	6.7	12.5	37.0	21.0	37.0
09.11.2020	7.2	21.1	56.0	32.0	56.0
10.11.2020	8.2	19.3	40.0	24.0	40.0
11.11.2020	9.4	22.5	39.0	26.0	43.0
12.11.2020	10.9	23.1	47.0	29.0	48.0
13.11.2020	6.3	10.6	30.0	19.0	32.0
14.11.2020	**17.0**	**45.0**	**110.0**	**49.0**	**107.0**
15.11.2020	14.7	31.7	82.0	36.0	82.0
16.11.2020	9.3	16.2	43.0	17.0	43.0
17.11.2020	9.0	17.5	38.0	20.0	38.0
18.11.2020	7.9	14.5	36.0	23.0	38.0
19.11.2020	7.2	13.9	35.0	22.0	37.0
20.11.2020	7.0	12.9	36.0	24.0	40.0
21.11.2020	6.6	12.2	37.0	23.0	38.0
* All Values (24 hourly Average) are in (µg/m^3)					

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

SALEM

Name of the location: Siva Tower **(C&I)**					
Date	Regulatory Parameters				
	SO_2 (µg/m^3)	NO_2 (µg/m^3)	PM_{10} (µg/m^3)	$PM_{2.5}$ (µg/m^3)	AQI
07.11.2020	7.0	11.1	40.0	15.0	40.0
08.11.2020	9.4	12.9	47.0	17.0	47.0
09.11.2020	9.9	15.3	49.0	18.0	49.0
10.11.2020	11.0	16.7	50.0	20.0	50.0
11.11.2020	11.2	17.6	51.0	25.0	51.0
12.11.2020	10.4	14.2	49.0	22.0	49.0
13.11.2020	5.0	10.7	35.0	13.0	35.0
14.11.2020	23.0	**49.0**	128.0	**46.0**	119.0
15.11.2020	8.8	11.9	44.0	17.0	44.0
16.11.2020	6.5	9.4	32.0	13.0	32.0
17.11.2020	8.0	17.8	42.0	18.0	42.0
18.11.2020	8.8	15.0	48.0	20.0	48.0
19.11.2020	8.6	14.8	49.0	21.0	49.0
20.11.2020	8.7	14.6	49.0	21.0	49.0
21.11.2020	9.8	16.2	47.0	22.0	47.0
* All Values (24 hourly Average) are in (µg/m^3)					

Deepavali Monitoring 2020

Tirunelveli

City:

- Latitude & Longitude : 8.73^{0}N and 77.70^0 E
- Climate / Meteorology : Cloudy with raining days.
  Pre Deepavali day: 07.11.20 to 13.11.20, Cloudy and occasionally rainy
  on Deepavali days 14.11.20 Cloudy occasionally rainy
  Post Deepavali day 15.11.20 to 21.11.20 Cloudy with rain
- Population : 9.56
- Major Land use : Mixed use

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence) : **Noise level survey**
  Vannarpettai (C)
  Pettai (S)
  Ambient Air quality Survey
  Town (R) – Movement of all types of vehicles
  Pettai (S) – Residential, School, Hospital along with movements of all kinds of vehicles.
- Activities around the monitoring location / Sources of Noise Pollution : All the two places crackers were bursted only on Deepavali day (14.11.2020) monitoring during 19.00 to 20.00 hrs.

Tamil Nadu Pollution Control Board
Noise level during Deepavali festival - 2020

TIRUNELVELI

Location: **Pettai (S)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.1	
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}
18:00 to 19:00 Hr	51.3	64.6	60.0	47.6	92.1
19:00 to 20:00 Hr	51.6	63.8	58.4	47.3	92.5
20:00 to 21:00 Hr	53.1	68.8	56.8	48.1	89.5
21:00 to 22:00 Hr	53.7	68.0	53.9	47.0	94.5
22:00 to 23:00 Hr	49.0	56.7	50.1	46.8	83.3
23:00 to 24:00 Hr	40.8	47.3	42.3	40.7	87.8

Location: **Vannarpettai (C)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.1	
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}
18:00 to 19:00 Hr	53.5	80.2	62.3	54.5	92.3
19:00 to 20:00 Hr	56.2	84.5	64.5	55.8	96.2
20:00 to 21:00 Hr	54.3	79.9	61.5	53	93.4
21:00 to 22:00 Hr	51.8	74.6	58.3	50.7	90
22:00 to 23:00 Hr	48.8	71.0	55.7	48.6	86.7
23:00 to 24:00 Hr	46.9	67.6	52.0	44.3	70.8

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

TIRUNELVELI

Name of the location: Pettai **(S)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	7.1	17.5	73.0	16.4	73.0
08.11.2020	6.3	15.4	28.4	12.8	28.0
09.11.2020	6.0	14.4	67.9	29.2	68.0
10.11.2020	7.2	16.3	94.0	48.0	94.0
11.11.2020	6.4	15.0	64.7	13.4	65.0
12.11.2020	5.4	12.3	53.5	27.6	54.0
13.11.2020	6.3	18.2	31.1	17.1	31.0
14.11.2020	**9.0**	**21.1**	**70.7**	**16.6**	**71.0**
15.11.2020	5.3	14.4	33.3	10.1	33.0
16.11.2020	4.2	12.1	48.4	15.3	48.0
17.11.2020	4.4	12.7	30.8	12.6	31.0
18.11.2020	**	**	**	**	**
19.11.2020	4.5	13.0	43.6	27.2	44.0
20.11.2020	4.2	13.6	39.4	15.0	39.0
21.11.2020	5.7	13.9	50.0	16.8	50.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

** Rain

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

TIRUNELVELI

Name of the location: **Town (R)**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	6.0	16.5	28.0	13.6	28.0
08.11.2020	7.3	17.3	32.0	15.2	32.0
09.11.2020	7.4	15.9	51.8	24.8	52.0
10.11.2020	5.9	17.0	48.0	12.6	48.0
11.11.2020	5.9	16.2	76.0	36.6	76.0
12.11.2020	7.1	16.9	54.1	18.5	54.0
13.11.2020	5.2	15.1	47.1	12.2	47.0
14.11.2020	**9.3**	**22.6**	**62.0**	**16.8**	**62.0**
15.11.2020	4.9	13.0	57.5	8.5	58.0
16.11.2020	5.7	16.6	38.7	7.7	39.0
17.11.2020	4.6	12.4	42.5	2.7	43.0
18.11.2020	**	**	**	**	**
19.11.2020	5.7	14.9	48.6	6.9	49.0
20.11.2020	5.7	14.5	58.3	8.4	58.0
21.11.2020	7.2	17.4	69.0	24.5	69.0
* All Values (24 hourly Average) are in ($\mu g/m^3$)					

** Rain

Deepavali Monitoring 2020

Trichy

City:

• Latitude & Longitude	:	10º 50'N and 78º 46' E
• Climate / Meteorology	:	Clear Sky and Cloudy on Pre Deepavali and Partial Cloudy on Deepavali day
• Population	:	3000000
• Major Land use	:	Mixed use

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence) : **Noise level survey**
  A. Thillai Nagar (R)

  Ambient Air quality Survey
  Ramalinga Nagar (R)
  Gandhi Market (C)
- Activities around the monitoring location / Sources of Noise Pollution : Location A (NLS): Residential area all type of vehicles movement observed.

Tamil Nadu Pollution Control Board
Noise level during Deepavali festival - 2020

TRICHY

Location: **Thillai Nagar (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	56.5	92.3	70.1	54.0	107.5	74.6
19:00 to 20:00 Hr	58.9	89.2	66.6	57.8	116.5	87.5
20:00 to 21:00 Hr	52.7	99.4	68.9	58.4	112.1	90.2
21:00 to 22:00 Hr	50.9	93.0	64.2	53.9	112.3	82.9
22:00 to 23:00 Hr	44.3	73.2	47.9	45.2	103.5	71.7
23:00 to 24:00 Hr	43.5	70.4	51.4	42.1	95.3	66.0

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

TRICHY

Name of the location: **Ramalinga Nagar (R)**					
Date	Regulatory Parameters				
	SO_2 (µg/m^3)	NO_2 (µg/m^3)	PM_{10} (µg/m^3)	$PM_{2.5}$ (µg/m^3)	AQI
07.11.2020	8.0	12.0	55.0	24.0	55.0
08.11.2020	11.0	15.0	63.0	34.0	63.0
09.11.2020	12.6	15.1	64.0	31.0	64.0
10.11.2020	11.8	14.1	70.0	37.0	70.0
11.11.2020	13.0	16.0	55.0	21.0	55.0
12.11.2020	12.0	15.0	62.0	26.0	62.0
13.11.2020	10.0	14.0	66.0	25.0	66.0
14.11.2020	**13.8**	**15.4**	**92.0**	**41.0**	**92.0**
15.11.2020	8.0	12.0	55.0	24.0	55.0
16.11.2020	11.0	14.0	58.0	17.0	58.0
17.11.2020	**	**	**	**	**
18.11.2020	10.6	13.0	61.0	29.0	61.0
19.11.2020	12.0	14.0	68.0	27.0	68.0
20.11.2020	12.0	14.0	65.0	28.0	65.0
21.11.2020	10.0	12.0	62.0	26.0	62.0
* All Values (24 hourly Average) are in (µg/m^3)					
** -Rain					

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

TRICHY

Name of the location: Gandhi Market **(C)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	9.0	13.0	71.0	32.0	71.0
08.11.2020	13.0	17.0	77.0	39.0	77.0
09.11.2020	14.5	16.9	73.0	38.0	73.0
10.11.2020	13.0	16.8	74.0	31.0	74.0
11.11.2020	15.0	18.0	78.0	31.0	78.0
12.11.2020	14.0	17.0	76.0	34.0	76.0
13.11.2020	11.0	15.0	82.0	32.0	82.0
14.11.2020	**15.3**	**18.9**	**106.0**	**54.0**	**104.0**
15.11.2020	14.0	17.3	94.0	51.0	94.0
16.11.2020	13.0	17.0	74.0	19.0	74.0
17.11.2020	**	**	**	**	**
18.11.2020	13.6	15.0	76.0	34.0	76.0
19.11.2020	14.0	17.0	83.0	35.0	83.0
20.11.2020	13.0	15.0	79.0	34.0	79.0
21.11.2020	12.0	14.0	79.0	31.0	79.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

**-Rain

Deepavali Monitoring 2020

Vellore

City:

- Latitude & Longitude : 12.95"N 79.14"E
- Climate / Meteorology : Hot/Cold depends on climate seasons

- Population : 5,01,966 as per 2014
- Major Land use : **Residence**

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence) : **Noise level survey**
  Gandhi Nagar (R)
  SIDCO Industrial Estate (I)
  Ambient Air quality Survey
  Gandhi Nagar (R)
  SIDCO Industrial Estate (I)

Activities around the monitoring location / Sources of Noise Pollution :Location A: Residential area with houses, schools, college and some government establishment with normal traffic.
Location B: Predominantly residential with slight commercial activity.

Tamil Nadu Pollution Control Board

Noise level during Deepavali festival - 2020

VELLORE

Location: **Gandhi Nagar (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	48.0	78.2	60.3	48.1	97.4	73.4
19:00 to 20:00 Hr	48.0	84.4	59.8	53.3	95.4	74.4
20:00 to 21:00 Hr	48.2	82.8	59.7	51.0	96.2	76.4
21:00 to 22:00 Hr	49.1	77.1	58.3	47.6	83.7	68.6
22:00 to 23:00 Hr	43.8	77.4	59.9	47.8	72.0	53.1
23:00 to 24:00 Hr	43.8	77.7	59.3	47.4	74.9	52.9

Location: **SIDCO Industrial Estate (I)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	44.8	80.1	54.6	48.1	78.5	66.8
19:00 to 20:00 Hr	44.7	80.1	53.2	48.1	84.4	67.3
20:00 to 21:00 Hr	48.0	77.1	62.1	50.4	95.4	73.7
21:00 to 22:00 Hr	45.3	77.4	61.1	48.6	83.7	61.4
22:00 to 23:00 Hr	44.7	63.1	47.3	44.4	81.7	65.2
23:00 to 24:00 Hr	40.9	64.5	46.9	45.2	67.6	48.7

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

VELLORE

Name of the location: **Gandhi Nagar (R)**					
Date	Regulatory Parameters				
	SO_2 (µg/m^3)	NO_2 (µg/m^3)	PM_{10} (µg/m^3)	$PM_{2.5}$ (µg/m^3)	AQI
07.11.2020	5.5	15.3	27.0	9.0	27.0
08.11.2020	7.7	16.7	63.0	25.0	63.0
09.11.2020	9.7	21.2	106.0	37.0	104.0
10.11.2020	11.6	28.9	161.0	67.0	141.0
11.11.2020	11.6	28.8	147.0	66.0	131.0
12.11.2020	14.8	30.7	154.0	71.0	137.0
13.11.2020	16.4	34.7	193.0	85.0	183.0
14.11.2020	**14.0**	**34.2**	**98.0**	**35.0**	**98.0**
15.11.2020	6.9	15.4	36.0	11.0	36.0
16.11.2020	6.9	13.8	38.0	13.0	38.0
17.11.2020	7.3	21.1	45.0	14.0	45.0
18.11.2020	7.2	18.4	37.0	17.0	37.0
19.11.2020	5.8	16.8	26.0	10.0	26.0
20.11.2020	7.7	19.0	55.0	21.0	55.0
21.11.2020	9.9	23.2	122.0	54.0	115.0
* All Values (24 hourly Average) are in (µg/m^3)					

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

VELLORE

Name of the location: **SIDCO Industrial Estate (I)**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	4.8	12.0	18.0	5.0	18.0
08.11.2020	6.6	14.7	49.0	18.0	49.0
09.11.2020	9.6	20.9	92.0	29.0	92.0
10.11.2020	9.7	26.2	117.0	49.0	111.0
11.11.2020	9.2	24.6	109.0	42.0	106.0
12.11.2020	7.7	20.8	84.0	36.0	84.0
13.11.2020	14.9	33.2	175.0	79.0	163.0
14.11.2020	**11.7**	**31.6**	**88.0**	**27.0**	**88.0**
15.11.2020	5.3	13.2	20.0	6.0	20.0
16.11.2020	8.8	16.5	41.0	16.0	41.0
17.11.2020	7.1	18.1	38.0	11.0	38.0
18.11.2020	7.0	16.3	36.0	18.0	36.0
19.11.2020	5.2	15.3	29.0	11.0	29.0
20.11.2020	7.1	16.7	37.0	16.0	37.0
21.11.2020	8.2	19.7	50.0	19.0	50.0
21.11.2020	8.2	19.7	50.0	19.0	50.0

Deepavali Monitoring 2020

Dindigul

City:

- Latitude & Longitude : 10.3846 N and 78.0018 E
- Climate / Meteorology : Partially Cloudy with Slight Drizzling
- Population : 21,59,775 (as per census 2011)
- Major Land use : Residential and Commercial

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence) : **Noise level survey**
  N.S. Nagar (R)
  Near Rajagopal Iyyangar Petrol Bunk (C)
  Ambient Air quality Survey
  N.S. Nagar (R)
  Near Rajagopal Iyyangar Petrol Bunk (C)

Activities around the monitoring location / Sources of Noise Pollution : Normal and public activities and Crackers Noise.

Tamil Nadu Pollution Control Board
Noise level during Deepavali festival - 2020

DINDIGUL

Location: **N.S. Nagar (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	48.6	84.9	61.5	58.5	108.7	78.8
19:00 to 20:00 Hr	47.5	85.3	63.1	54.9	104.0	68.7
20:00 to 21:00 Hr	45.8	86.1	59.5	50.9	98.9	59.6
21:00 to 22:00 Hr	45.4	82.6	55.1	50.8	100.5	63.5
22:00 to 23:00 Hr	44.5	77.8	58.9	49.0	79.9	63.2
23:00 to 24:00 Hr	44.4	72.2	53.1	45.5	78.4	51.4

Location: **Rajagopal Iyangar (C)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	60.8	97.9	73.3	56.7	98.6	74
19:00 to 20:00 Hr	63.0	96.9	73.8	59.4	101.7	76.2
20:00 to 21:00 Hr	59.4	92.6	71.7	56.3	99.9	74.6
21:00 to 22:00 Hr	56.3	95.1	71.6	53	107.9	72.5
22:00 to 23:00 Hr	49.2	96.1	69.7	47.2	99.2	72.9
23:00 to 24:00 Hr	46.4	92.9	68.7	48.1	97.4	67.9

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

DINDIGUL

Name of the location: **N.S. Nagar (R)**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	11.5	16.3	54.8	21.2	55.0
08.11.2020	6.4	11.4	23.2	12.3	23.0
09.11.2020	12.2	18.3	62.1	24.1	62.0
10.11.2020	13.0	18.3	68.8	28.1	69.0
11.11.2020	15.4	20.9	79.8	36.2	80.0
12.11.2020	17.7	22.6	82.1	39.3	82.0
13.11.2020	9.6	15.7	58.7	44.2	74.0
14.11.2020	**23.7**	**29.1**	**108.7**	**53.1**	**106.0**
15.11.2020	22.4	28.2	101.2	53.1	101.0
16.11.2020	15.3	20.7	50.8	22.3	51.0
17.11.2020	20.1	25.9	63.7	27.2	64.0
18.11.2020	23.9	29.6	87.5	43.3	88.0
19.11.2020	25.1	30.7	98.2	48.8	98.0
20.11.2020	24.1	29.6	86.4	41.2	86.0
21.11.2020	22.4	28.5	94.6	44.2	95.0
* All Values (24 hourly Average) are in ($\mu g/m^3$)					

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

DINDIGUL

Name of the location: **Near Rajagopal Iyyangar & Sons (C)**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	15.3	20.9	76.4	29.3	76.0
08.11.2020	9.1	14.3	40.7	19.2	41.0
09.11.2020	16.9	23.7	76.7	31.3	77.0
10.11.2020	18.5	25.4	85.4	38.9	85.0
11.11.2020	22.6	28.3	96.8	41.2	97.0
12.11.2020	24.2	30.2	103.4	43.8	102.0
13.11.2020	12.1	19.1	61.0	48.2	61.0
14.11.2020	24.9	**31.3**	114.1	**56.2**	109.0
15.11.2020	21.7	27.6	92.1	46.3	92.0
16.11.2020	21.4	27.2	56.5	24.3	57.0
17.11.2020	23.5	29.5	75.1	34.9	75.0
18.11.2020	25.3	31.7	96.8	42.0	97.0
19.11.2020	26.9	33.2	109.6	52.2	107.0
20.11.2020	25.8	32.2	94.5	44.9	96.0
21.11.2020	26.6	32.8	113.9	56.1	109.0
* All Values (24 hourly Average) are in ($\mu g/m^3$)					

pavali Monitoring 2020

Hosur

	:	12°43'N and 77°49'E
	:	Enclosed
	:	2,44,518 (as per 2011census)
	:	Residential & Silence

locations of the city	: Enclosed	
te: Area /Zone	:	**Noise level survey**
d Silence)		INEL Transit House (R)
		ESI Hospital (S)
		Ambient Air quality Survey
		INEL Transit House (R)
		ESI Hospital (S)
itoring location /		
1		: 1. The INEL Transit House location is situated at SIPCOT housing colony approximately 1000 peoples are residing and most of them are working in the nearby industries. 300 meters from NH-7 1 km away from SIPCOT industrial complex 100 meters from Matriculation school (ST Josph Matriculation School) 75 mts from shopping complex (Pushpa Pandian Shopping Complex) 200 mts from Dharga lake this location is west side of the SIPCOT housing colony.
		2.ESI Hospital location is very close to NH-7 i.e 50 mts from station point 1 km from sipcot industries, with 100 Beds. This location is 200 mts from EWS Quarters and petrol bunk, and Tinny hotels, shops are available.

Deepavali Monitoring 2020

Hosur

City:

- Latitude & Longitude : 12°43'N and 77°49'E
- Climate / Meteorology : Enclosed
- Population : 2,44,518 (as per 2011census)
- Major Land use : Residential & Silence

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence) : **Noise level survey**
  INEL Transit House (R)
  ESI Hospital (S)
  Ambient Air quality Survey
  INEL Transit House (R)
  ESI Hospital (S)

Activities around the monitoring location / Sources of Noise Pollution : 1. The INEL Transit House location is situated at SIPCOT housing colony approximately 1000 peoples are residing and most of them are working in the nearby industries. 300 meters from NH-7 1 km away from SIPCOT industrial complex 100 meters from Matriculation school (ST Josph Matriculation School) 75 mts from shopping complex (Pushpa Pandian Shopping Complex) 200 mts from Dharga lake this location is west side of the SIPCOT housing colony.

2.ESI Hospital location is very close to NH-7 i.e 50 mts from station point 1 km from sipcot industries, with 100 Beds. This location is 200 mts from EWS Quarters and petrol bunk, and Tinny hotels, shops are available.

Tamil Nadu Pollution Control Board
Noise level during Deepavali festival - 2020

HOSUR

Location: **INEL Transit House (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	51.6	64.7	58.9	60.1	85.2	83.0
19:00 to 20:00 Hr	49.9	63.1	60.1	68.6	95.7	86.2
20:00 to 21:00 Hr	48.5	63.2	56.2	67.1	99.9	81.0
21:00 to 22:00 Hr	48.8	56.2	51.0	60.0	89.1	76.7
22:00 to 23:00 Hr	43.6	55.0	47.6	49.1	89.9	64.3
23:00 to 24:00 Hr	40.1	53.2	46.0	50.2	64.3	60.9

Location: **ESI Hospital (S)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	48.0	66.5	56.5	60.8	88.0	76.0
19:00 to 20:00 Hr	48.2	62.9	54.8	70.1	82.8	80.6
20:00 to 21:00 Hr	47.1	59.2	54.0	71.1	80.5	74.2
21:00 to 22:00 Hr	46.0	56.8	53.0	60.8	71.6	65.0
22:00 to 23:00 Hr	41.0	54.0	46.8	51.7	60.8	54.6
23:00 to 24:00 Hr	40.2	53.1	44.3	41.4	56.2	46.0

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

HOSUR

Name of the location: **INEL Transit House (R)**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	8.5	12.2	33.0	14.3	33.0
08.11.2020	14.0	16.6	42.9	20.9	43.0
09.11.2020	11.8	15.7	47.4	30.4	51.0
10.11.2020	19.9	19.0	47.2	22.7	47.0
11.11.2020	9.9	20.5	56.1	29.0	56.0
12.11.2020	8.1	12.1	31.7	17.7	32.0
13.11.2020	9.0	11.4	29.7	15.1	30.0
14.11.2020	**26.9**	**34.8**	**98.6**	**53.4**	**99.0**
15.11.2020	8.9	11.5	37.0	17.3	37.0
16.11.2020	10.0	14.2	29.5	14.9	30.0
17.11.2020	9.6	14.9	39.6	16.7	40.0
18.11.2020	10.4	12.4	27.0	16.3	27.0
19.11.2020	11.5	14.1	28.3	17.4	29.0
20.11.2020	8.3	16.7	26.9	15.8	28.0
21.11.2020	8.2	17.3	38.2	20.2	38.0
* All Values (24 hourly Average) are in ($\mu g/m^3$)					

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

HOSUR

Name of the location: **ESI Hospital (S)**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	11.0	16.1	40.5	19.0	41.0
08.11.2020	11.0	15.2	30.4	17.1	30.0
09.11.2020	8.3	13.8	32.5	18.1	33.0
10.11.2020	8.9	16.0	36.8	20.5	37.0
11.11.2020	8.3	14.5	30.5	13.2	31.0
12.11.2020	9.2	14.7	34.1	17.5	34.0
13.11.2020	8.9	14.5	28.3	12.8	28.0
14.11.2020	**12.8**	**24.1**	**48.7**	**21.7**	**49.0**
15.11.2020	8.9	11.5	36.2	14.5	36.0
16.11.2020	8.4	13.3	32.4	17.6	32.0
17.11.2020	10.0	12.3	32.4	13.9	32.0
18.11.2020	16.0	12.7	30.5	13.4	31.0
19.11.2020	12.8	14.8	31.3	13.7	31.0
20.11.2020	15.4	15.2	27.5	14.8	28.0
21.11.2020	16.1	18.7	37.4	19.8	37.0
* All Values (24 hourly Average) are in ($\mu g/m^3$)					

Deepavali Monitoring 2020

Thoothukudi

City:

- Latitude & Longitude : 8°47'47" N and 78° 7'1" E
- Climate / Meteorology : Frequent rain in Thoothukudi during Pre Deepavali and Deepavali. The sky was cloudy with calm wind.
- Population : 17.5 Lakhs (Census 2011)
- Major Land use : Thoothukudi is industrial city having Commercial and Residential activities.

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence) : **Noise Level** Survey
  Raju Nagar (R)
  Ambient Air quality **Survey**
  Raju Nagar (R)
  Celseeni Colony (R)

  Activities around the monitoring location / Sources of Noise Pollution : Residential area where movement's automobile were observed.

Tamil Nadu Pollution Control Board
Noise level during Deepavali festival - 2020

THOOTHUKUDI

Location: **Raju Nagar (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	40.7	90.7	64.9	46.9	95.6	74.5
19:00 to 20:00 Hr	42.8	72.2	65.2	53.2	96.8	77.8
20:00 to 21:00 Hr	41.9	58.1	51.0	46.3	93.6	74.4
21:00 to 22:00 Hr	40.6	67.3	51.8	40.9	91.6	68.7
22:00 to 23:00 Hr	40.3	67.2	51.2	40.3	89.3	59.3
23:00 to 24:00 Hr	37.5	49.3	41.1	31.6	82.7	58.8

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

THOOTHUKUDI

Name of the location: **Raju Nagar (R)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	4.3	6.6	38.9	12.0	39.0
08.11.2020	3.8	4.3	49.6	26.3	50.0
09.11.2020	2.0	3.8	85.2	51.7	86.0
10.11.2020	2.6	5.6	88.2	39.8	88.0
11.11.2020	2.6	4.1	79.0	40.8	79.0
12.11.2020	2.8	4.2	41.4	12.2	41.0
13.11.2020	5.3	5.2	64.9	19.7	65.0
14.11.2020	**8.6**	**9.6**	**139.4**	**23.8**	**126.0**
15.11.2020	2.6	4.7	63.9	29.1	64.0
16.11.2020	2.4	6.2	49.8	9.0	50.0
17.11.2020	4.7	3.1	32.8	8.7	33.0
18.11.2020	2.9	5.1	43.3	9.0	43.0
19.11.2020	3.1	4.4	65.2	5.3	65.0
20.11.2020	2.8	4.4	49.3	19.8	49.0
21.11.2020	3.1	5.1	35.5	14.8	36.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

THOOTHUKUDI

Name of the location: **Celseeni Colony (R)**					
Date	Regulatory Parameters				
	SO_2 (µg/m^3)	NO_2 (µg/m^3)	PM_{10} (µg/m^3)	$PM_{2.5}$ (µg/m^3)	AQI
07.11.2020	4.9	4.3	24.2	13.1	24.0
08.11.2020	4.2	3.4	43.5	27.7	44.0
09.11.2020	2.8	4.5	60.9	38.2	61.0
10.11.2020	7.9	5.9	90.0	53.3	90.0
11.11.2020	3.1	4.0	43.3	29.9	43.0
12.11.2020	3.3	4.6	34.3	9.3	34.0
13.11.2020	4.2	5.7	69.3	32.9	69.0
14.11.2020	10.9	9.6	140.4	51.7	127.0
15.11.2020	2.9	4.5	72.8	8.8	73.0
16.11.2020	2.5	4.6	38.2	7.4	38.0
17.11.2020	3.5	5.6	30.9	4.5	31.0
18.11.2020	3.5	5.2	48.2	7.6	48.0
19.11.2020	2.6	4.2	42.5	8.3	43.0
20.11.2020	3.6	4.3	35.6	15.8	36.0
21.11.2020	3.8	4.7	38.3	16.4	38.0
* All Values (24 hourly Average) are in (µg/m^3)					

Deepavali Monitoring 2020

Tiruppur

City:

- Latitude & Longitude : 11.1085⁰ N and 77. 3411⁰ E
- Climate / Meteorology : Clear sky
- Population : 24,71,222 as per 2011 census
- Major Land use : Residential & Commercial

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence)

: **Noise level survey**

Rayapuram (R)

Kumaran Complex (C)

Ambient Air quality Survey

Rayapuram (R)

Kumaran Complex (C)

Activities around the monitoring location / Sources of Noise Pollution

: Rayapuram is a pure residential area inside Tiruppur Corporation. Kumaran Complex is situated at a traffic island close to the city railway station, Government offices and commercial establishments.

Tamil Nadu Pollution Control Board
Noise level during Deepavali festival - 2020

TIRUPPUR

Location: **Rayapuram (R)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	42.3	55.5	45.1	58.4	92.8	70.0
19:00 to 20:00 Hr	47.0	57.4	50.3	50.4	91.7	70.3
20:00 to 21:00 Hr	50.8	61.0	52.5	50.3	87.7	72.7
21:00 to 22:00 Hr	47.8	61.3	50.4	48.7	102.2	78.7
22:00 to 23:00 Hr	44.7	55.7	51.5	50.0	84.1	66.0
23:00 to 24:00 Hr	41.4	55.5	45.3	42.3	62.6	53.4

Location: **Kumaran Complex (C)**	Pre - Deepavali Day (09.11.2020)			Deepavali Day (14.11.2020)		
Time duration	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)
18:00 to 19:00 Hr	52.9	67.1	58.1	61.9	46.2	91.0
19:00 to 20:00 Hr	53.0	72.2	57.2	61.8	44.2	92.0
20:00 to 21:00 Hr	52.6	75.2	58.0	65.3	51.4	88.8
21:00 to 22:00 Hr	41.3	54.4	48.4	59.7	45.2	82.4
22:00 to 23:00 Hr	46.2	53.4	45.7	62.6	55.5	78.0
23:00 to 24:00 Hr	39.1	65.4	48.8	51.8	48.9	57.7

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

TIRUPPUR

Name of the location: **Kumaran Complex (C)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	5.9	9.7	132.0	78.0	160.0
08.11.2020	7.7	9.0	159.0	67.0	139.0
09.11.2020	6.9	9.0	231.0	65.0	187.0
10.11.2020	11.5	12.0	241.0	62.0	194.0
11.11.2020	14.0	16.0	284.0	64.0	234.0
12.11.2020	8.0	9.0	224.0	71.0	183.0
13.11.2020	15.5	16.2	305.0	50.0	255.0
14.11.2020	**15.5**	**18.8**	**130.0**	66.0	**120.0**
15.11.2020	13.9	61.0	115.0	39.0	110.0
16.11.2020	14.0	56.5	92.0	31.0	92.0
17.11.2020	16.2	18.0	89.0	52.0	89.0
18.11.2020	15.1	19.0	94.0	35.0	94.0
19.11.2020	21.5	22.0	112.0	27.0	108.0
20.11.2020	16.2	20.0	122.0	47.0	115.0
21.11.2020	11.3	18.0	89.0	34.0	89.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

TIRUPPUR

Name of the location: **Rayapuram (R)**

Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	9.7	12.4	117.0	42.0	111.0
08.11.2020	16.6	19.0	154.0	47.0	136.0
09.11.2020	16.0	19.0	141.0	51.0	127.0
10.11.2020	7.5	9.0	227.0	39.0	185.0
11.11.2020	6.8	9.0	108.0	37.0	105.0
12.11.2020	14.4	19.0	163.0	43.0	142.0
13.11.2020	29.2	30.0	139.0	52.0	126.0
14.11.2020	**25.0**	**30.8**	**226.0**	**60.0**	**184.0**
15.11.2020	13.5	19.6	92.0	10.2	92.0
16.11.2020	14.8	19.0	133.0	17.0	122.0
17.11.2020	13.9	21.8	112.0	12.0	108.0
18.11.2020	9.9	12.0	113.0	22.0	109.0
19.11.2020	15.1	16.0	86.0	10.0	86.0
20.11.2020	11.1	12.0	81.0	17.0	81.0
21.11.2020	11.9	12.9	81.0	13.0	81.0

* All Values (24 hourly Average) are in ($\mu g/m^3$)

Deepavali Monitoring 2020

Nagercoil

City:

- Latitude & Longitude : 8.1833⁰ N and 77.4119⁰ E
- Climate / Meteorology : Partially cloudy
- Population : 2,24,849 (as per 2011 census)
- Major Land use : Residential & Commercial

Monitoring Locations:

- Map showing all monitoring locations of the city : Enclosed
- Description of monitoring site: Area /Zone (Residential, Commercial and Silence) :

Ambient Air quality Survey

Nagercoil

Activities around the monitoring location / Sources of Noise Pollution :Vehicle movement and bursting of crackers were observed on Deepavali day.

Tamil Nadu Pollution Control Board

Ambient Air Quality data during Deepavali festival from

07.11.2020 to 21.11.2020

Annexure - V

NAGERCOIL

Name of the location: **Nagercoil**					
Date	Regulatory Parameters				
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI
07.11.2020	8.4	18.0	78.2	19.4	78.0
08.11.2020	8.3	17.3	54.9	10.3	55.0
09.11.2020	9.2	18.2	104.7	46.7	103.0
10.11.2020	6.5	17.3	82.7	14.0	83.0
11.11.2020	7.7	21.1	80.7	13.3	81.0
12.11.2020	7.5	19.2	69.4	15.5	70.0
13.11.2020	7.4	19.8	63.0	8.8	63.0
14.11.2020	**10.7**	**24.8**	**66.0**	**31.8**	**66.0**
15.11.2020	6.2	13.1	60.6	7.0	61.0
16.11.2020	4.9	13.7	33.0	6.2	33.0
17.11.2020	7.0	14.1	96.1	18.5	96.0
18.11.2020	**	**	**	**	**
19.11.2020	5.2	13.6	57.6	8.9	58.0
20.11.2020	5.4	16.1	73.2	10.7	73.0
21.11.2020	6.2	16.6	71.0	14.3	71.0
* All Values (24 hourly Average) are in ($\mu g/m^3$)					

** Rain

TAMILNADU POLLUTION CONTROL BOARD

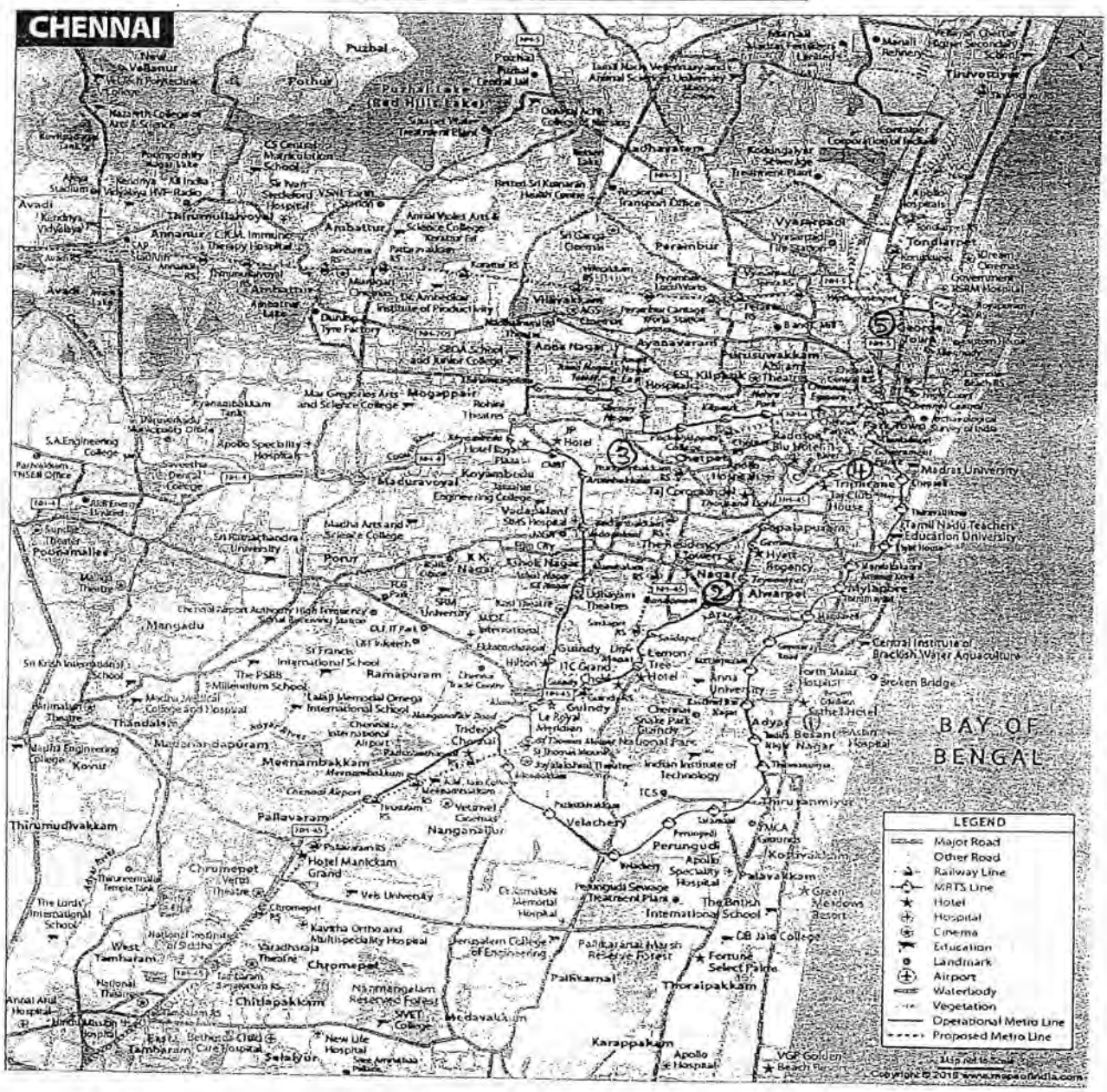
Ambient Air Quality and Noise Level Survey - Deepavali - 2020

SAMPLING LOCATIONS

Name of the City	No. of stations	AAQ Stations	Name of the City	No. of stations	Noise level monitoring stations
1. Chennai	1	Triplicane (R)	1. Chennai	1	Triplicane (R)
	2	Besant Nagar (R)		2	Besant Nagar (R)
	3	Nungambakkam (R)		3	Nungambakkam (R)
	4	Sowcarpet (C)		4	Sowcarpet (C)
	5	T.Nagar (C)		5	T.Nagar (C)
2. Coimbatore	6	Kavundampalayam(R)	2. Coimbatore	6	Kavundampalayam(R)
	7	District Collectorate (C)		7	District Collectorate (C)
3. Cuddalore	8	Imperial Road (C)	3. Cuddalore	8	Imperial Road (C)
	9	Pudupalayam (R)		9	Pudupalayam (R)
4. Madurai	10	Thirunagar (R)	4. Madurai	10	Thirunagar (R)
	11	Birla Vishram (C)		11	Birla Vishram (C)
5. Salem	12	School (R)	5. Salem	12	School (R)
	13	Siva Tower (C&I)		13	Siva Tower (C&I)
6. Tirunelveli	14	Town (R)	6. Tirunelveli	14	Pettai (S)
	15	Pettai (S)		15	Vannarapettai (C)
7. Trichy	16	Ramalinga Nagar (R)	7. Trichy	16	Thillai Nagar (R)
	17	Gandhi Market (C)			
8. Vellore	18	Gandhi Nagar (R)	8. Vellore	17	Gandhi Nagar (R)
	19	Sidco Industrial Estate(I)		18	Sidco Industrial Estate(I)
9. Dindigul	20	Nagal Pudur (R)	9. Dindigul	19	Nagal Pudur (R)
	21	Near Rajagopal Iyyangar & Sons (C)		20	Near Rajagopal Iyyangar & Sons (C)
10. Hosur	22	ESI Hospital (S)	10. Hosur	21	ESI Hospital (S)
	23	INEL Transit House (R)		22	INEL Transit House (R)
11. Thoothukudi	24	Raju Nagar (R)	11. Thoothukudi	23	Raju Nagar (R)
	25	Celseeni Colony (R)		24	
12. Tiruppur	26	Kumaran Complex (C)	12. Tiruppur	25	Kumaran Complex (C)
	27	Rayapuram (R)		26	Rayapuram (R)
13. Nagercoil	30	Nagercoil			

R-Residential, S - Sensitive, C - Commercial, I - Industrial

Chennai City Map



1. Besant Nagar – Residential
2. T. Nagar – Commercial
3. Nungambakkam – Residential
4. Triplicane – Residential
5. Sowcarpet – Commercial



Sl.No	Name of the City
I	Chennai
II	Coimbatore
III	Cuddalore
IV	Madurai
V	Salem
VI	Tirunelveli
VII	Trichy
VIII	Vellore
IX	Dindigul
X	Krishnagiri (Hosur)
XI	Thoothukudi
XII	Tiruppur
XIII	Kanniyakumari(Nagercoil)

Inference of Deepavali Report - 2020 in the State of Tamil Nadu

Inferences of monitoring of ambient noise and air pollution during Deepavali festival 2020 are furnished in the following Table – I and Table II.

Table - I

Sl. No.	Location	NLS	
		Pre - Deepavali Day (9.11.2020)	Deepavali Day (14.11.2020)
		Leq dB(A)	Leq dB(A)
1.	Chennai	61	76
2.	Coimbatore	58	64
3.	Cuddalore	71	77
4.	Madurai	61	77
5.	Salem	56	66
6.	Tirunelveli	57	60
7.	Trichy	51	66
8.	Vellore	57	65
9.	Dindigul	65	68
10.	Hosur	52	71
11.	Thoothukudi	61	73
12.	Tiruppur	51	75

Note: The values reported should not be compared with prescribed noise level standards for designated areas as the values collected cannot be matched with time period (Day time 6.00 a.m to 10.00 p.m and night time 10.00 p.m. to 6.00 a.m) as prescribed in the standards.

From the above table, the Noise level values ranged from 51 to 71 dBA for Pre-Deepavali (09.11.2020) and 60-77 dBA for Deepavali (14.11.2020) in Tamil Nadu.

Table – II

S. No.	Location	Pre - Deepavali Day (7.11.2020 to 13.11.2020)		Deepavali Day (14.11.2020)				Post - Deepavali Day (15.11.2020 to 21.11.2020)	
		PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	AQI		PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)
I	**Chennai**								
1	Besant Nagar (R)	48	20	52	37	62	S	45.6	20.1
2	T.Nagar (C)	57	21	72	32	72	S	57	24.4
3	Nungambakkam (R)	48.6	22.7	59	34	59	S	51.7	22.9
4	Triplicane (R)	49.7	22.4	111	59	107	M	55.9	23.9
5	Sowcarpet (M)	61.6	26	100	51	100	S	61	27.7
II	**Coimbatore**								
6	Kovundampalayam (R)	37.9	13.7	55	14	55	S	25.3	10.2
7	District Collector Office (M)	73	15.9	86	12	86	S	27	12.6
III	**Cuddalore**								
8	Imperial Road (C)	79.5	44.7	89.6	52	90	S	72.8	39.3
9	Pudupalayam (R)	67.2	43.1	87.3	55	92	S	66.6	41.5
IV	**Madurai**								
10	Thirunagar (R)	55	18	79	28	79	S	30.7	12.3
11	Birla Vishram (M)	74.7	26.3	68	22	68	S	55.7	17.7
V	**Salem**								
12	Sri Saradha Balamandhir School (R)	40.3	24.7	110	49	107	M	43.9	23.6
13	Siva Tower (C&I)	45.9	18.6	128	46	119	M	44.4	18.9
VI	**Tirunelveli**								
14	Pettai (S)	58.9	23.5	70.7	16.6	70	S	40.9	16.2
15	Tirunelveli Town (R)	48.1	19.1	62	16.8	62	S	52.4	9.8
VII	**Trichy**								

16	Ramalinga Nagar (R)	62	28.3	92	41	**92**	**S**	61.5	25.2
17	Gandhi Market (C)	75.9	33.9	106	54	**104**	**M**	80.8	34
VIII	**Vellore**								
18	Gandhi Nagar (S)	98	35	98	35	**98**	**S**	51	20
19	SIDCO (I)	92	36.9	88	27	**88**	**S**	35.9	13.9
IX	**Hosur**								
20	Inel Transit House (R)	41	21	98.6	53	**99**	**S**	32	16.9
21	ESI Hospital (S)	33	16.9	48.7	21.6	**49**	**G**	32.5	15.4
X	**Dindigul**								
22	Nagal Pudur (R)	61	29	108.7	53	**106**	**M**	83	40
23	Rajagopal Iyangar (C)	77	36	114	56	**109**	**M**	91	42.9
XI	**Thoothukudi**								
24	Cellsini Colony(R)	63.9	28.9	139	23.8	**127**	**M**	48.5	13.7
25	Raju Nagar (R)	52.2	29.2	140	52	**127**	**M**	43.8	9.8
XII	**Tiruppur**								
26	Kumaran Complex(C)	225	65	130	66	**120**	**M**	101.9	37.9
27	Rayapuram (R)	149.9	44	226	60	**184**	**M**	99.7	14.5
XIII	**Nagercoil**								
28	Nagercoil	76.2	18.3	66	31.75	**66**	**S**	65	10.9

Note: 0-50-Good (G), 51-100-Satisfactory (S), 101-200 – Moderate (M), 201-300-Poor, 301-400-Very Poor & 401-500 – Severe.

The Air quality index (AQI) is an index for reporting air quality on a daily basis. It is a measure of how air pollution affects one's health within a short time period. The purpose of the AQI is to help people know how the local air quality impacts their health.

The Air Quality Index of the 28 locations revealed that almost 17 locations falls under Satisfactory category (AQI-51 to 100) except 10 locations falls under the Moderate category (AQI-101 to 200) and 1 location (ESI Hospital, Hosur) falls under category good (AQI-0-50).

The status (AQI) of non-attainment cities namely Thoothukudi, Trichy and Madurai on Deepavai days 2020 is found to be satisfactory for Madurai and Moderate for Trichy and Thoothukudi.

Interpretation of Heavy Metals in Chennai during Pre-Deepavali Deepavali 2020 in Five Locations.

1a. Besant Nagar : PM_{10} (Residential)

In Besant Nagar location Nickel was found to be 33.79ng/m^3 on Deepavali day when compared to Pre-deepavali. The value of Nickel ranges from 2.2 to 4.5 ng/m^3, while in post Deepavali the nickel values were 2.02 to 11.98ng/m^3. This indicated the disposition of Nickel in ambient air from Deepavali emission, it takes five days to arrive to background concentration levels of 2.0 – 3.0ng/m^3.

1b. Beasant Nagar: $PM_{2.5}$ (Residential)

In Beasant Nagar location Aluminium and Barium was found to be 27.78 µg/m^3 and 17.88 µg/m^3 respectively on Deepavalli day. Aluminium and Barium was found to be BLQ (Below limit of Quantification) in pre deepavali period. While the concentration of Aluminium remains in ambient air and it takes more than seven days to dilute to minimum concentration , while the concentration of Barium remains in ambient air for five days and disposition takes more than seven days to come to a value of 0.52 µg/m^3

2a. T.Nagar PM_{10} (Commercial)

In T. Nagar Location, The value of Lead and Nickel was found to be 23.16 µg/m^3 and 51.77 ng/m^3 respectively on Deepavali day when compared to Pre-deepavali, where the values ranged between 0.001to 0.002 µg/m^3 and 4.79 to 5.94 ng/m^3 respectively. This indicates the disposition of Lead and Nickel in ambient air during Deepavali it takes around nearly seven days for both the metals to come to a lower concentration of 1.02µg/m^3 and 0.2 ng/m^3 respectively.

2b. T.Nagar $PM_{2.5}$(Commercial)

In T. Nagar Location, the value of Aluminium was found to be 13.65 µg/m³ on Deepavali day when compared to Pre-deepavali day where the concentration of Aluminium Value was BLQ. The concentration of Aluminium remains in Ambient air and it takes more than seven days for dispersion and to come to a lower level of 1.25 µg/m³.

3a. Nungambakkam: PM_{10} (Residential)

In Nungambakkam the value of Lead and Nickel was found to be 22.9 µg/m³ and 37.32 ng/m³ respectively on Deepavali day when compared to Pre-deepavali, where the values ranged between 0.001to 0.003µg/m³ and 2.43 to 8.64 ng/m³ respectively. This indicates the disposition of Lead and Nickel in ambient air during Deepavali and it takes around nearly seven days for both the metals to come to a lower concentration of 2.31µg/m³ and 3.2 ng/m³ respectively.

3b. Nungambakkam: $PM_{2.5}$ (Residential)

In Nungambakkam_Location, the value of Aluminium and Barium was found to be 35.72 µg/m³ and 22.74 µg/m³ on Deepavali day when compared to Pre-deepavali day where the concentration of Aluminium and Barium was BLQ. The concentration of Aluminium and Barium remains in ambient air and it takes more than seven days for dispersion and to come to a lower level of 2.12 µg/m³ and 0.21 µg/m³.

4a. Triplicane: PM_{10} (Residential)

In Triplicane the value of Lead and Nickel was found to be 20.12 µg/m³ and 62.22 ng/m³ respectively on Deepavali day when compared to Pre-deepavali, where the values ranges between BLQ to 0.002 and 2.43 to 7.02 ng/m³ respectively. This indicates the disposition of Lead and nickel in ambient air during Deepavali and it takes around nearly seven days for both

the metals to come to a lower concentration of 3.21µg/m³ and 2.41 ng/m³ respectively.

4b. Triplicane: $PM_{2.5}$ (Residential)

In Triplicane Location, the value of Aluminium and Barium was found to be 38.67 µg/m³ and 20.31 µg/m³ on Deepavali day when compared to pre deepavali day where the concentration of Alumnium and Barium was BLQ. The concentration of Aluminium and Barium remains in ambient air and it takes more than seven days for dispersion and to come to a lower level of 3.12µg/m³ and 0.41 µg/m³ respectively.

5a. Sowcarpet PM_{10} (Commercial)

In Sowcarpet the value of Lead and Nickel was found to be 93.9 µg/m³ and 51.92 ng/m³ respectively on Deepavali day when compared to Pre-deepavali, where the values ranges between 0.001 to 0.004 µg/m³ and 2.08 to 8.09 ng/m³ respectively. This indicates the disposition of Lead and Nickel in ambient air during Deepavali and it takes around nearly seven days for both the metals to come to a lower concentration of 4.45 µg/m³ and 0.52 ng/m³ respectively.

5b. Sowcarpet $PM_{2.5}$ (Commercial)

In Sowcarpet the value of Aluminium and Barium was found to be 31.46 µg/m³ and 17.92 µg/m³ on Deepavali day when compared to Pre-deepavali day where the concentration of Alumnium and Barium was BLQ. The concentration of Aluminium and Barium remains in ambient air and it takes more than seven days for dispersion to come to a lower level of 1.15µg/m³ and 0.25 µg/m³ respectively .

It is also observed that Arsenic was not found in ambient air in all the five locations during the entire period. While Iron in ambient air was reported as 4.91 µg/m³ at Besant Nagar, 1.04. µg/m³ at Nungambakkam, 2.72 µg/m³, at Trilplicane and 1.17 µg/m³, at Sowcarpet during Deepavali 2020.

NATIONAL AMBIENT AIR QUALITY STANDARDS
CENTRAL POLLUTION CONTROL BOARD
NOTIFICATION

New Delhi, the 18th November, 2009

No.B-29016/20/90/PCI-L—In exercise of the powers conferred by Sub-section (2) [illegible] section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No. [illegible] and in super session of the Notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. [illegible] dated 14th October, 1998, the Central Pollution Control Board hereby [illegible] the National Ambient Air Quality Standards with immediate effect, namely:-

NATIONAL AMBIENT AIR QUALITY STANDARDS

S. No.	Pollutant	Time Weighted average	Concentration in Ambient Air		Methods of Measurement
			Industrial, Residential, Rural and Other Area	Ecologically sensitive area (notified by Central Govt.)	
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO_2), $\mu g/m^3$	Annual*	50	20	• Improved West and Geake • Ultraviolet fluorescence
		24 hours**	80	80	
2	Nitrogen Dioxide (NO_2), $\mu g/m^3$	Annual*	40	30	• Modified Jacob & Hochheiser (Na-Arsenite) • Chemiluminescence
		24 hours**	80	80	
3	Particulate Matter (size less than 10 µm) or $PM_{10} \mu g/m^3$	Annual*	60	60	• Gravimetric • TOEM • Beta attenuation
		24 hours**	100	100	
4	Particulate Matter (size less than 2.5 microns) or $PM_{2.5}$ $\mu g/m^3$	Annual*	40	40	• Gravimetric • TOEM • Beta attenuation
		24 hours**	60	60	
5	Ozone (O_3) $\mu g/m^3$	8 hours **	100	100	• UV photometric • Chemiluminescence • Chemical method
		1 hour **	180	180	
6	Lead (Pb) $\mu g/m^3$	Annual*	0.5	0.5	• ASS / ICP method after sampling on EPM 2000 or equivalent filter paper • ED – XRF using Teflon filter
		24 hours**	1.0	1.0	

(1)	(2)	(3)	(4)	(5)	(6)
7	Carbon Monoxide (CO) mg/m^3	8 hours**	2	2	Non Dispersive Infra RED (NDIR) Spectroscopy
		1 hour**	4	4	
8	Ammonia (NH_3) $\mu g/m^3$	Annual*	100	100	• Chemiluminescence • Indophenol blue method
		24 hours**	400	400	
9	Benzene (C_6H_6) $\mu g/m^3$	Annual*	5	5	• Gas chromatography based continuous analyser • Adsorption and desorption followed by GC analysis
10	Benzo (a) Pyrene (BaP) – particulate phase only ng/m^3	Annual*	1	1	Solvent extraction followed by HPLC / GC analysis
11	Arsenic (As) ng/m^3	Annual*	6	6	AAS / ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni) ng/m^3	Annual*	20	20	AAS / ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

Government of Arunachal Pradesh
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
Department of Environment & Forests
Naharlagun

No. APSPCB-270/2021/O.A No.249/2020/ 3979-81 Dated 08 /02/2021

To,

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi -110032

Sub :- Compliance w.r.t. Hon'ble NGT order in OA No.249/2020 dated 1.12.2020 regarding ban and restricted use of firecrackers-reg.

Sir,

In the matter of Original Application No.249/2020 dated 01.12.2020, it is to inform and submit the following-

1. APSPCB requested all the Deputy Commissioner of the districts to take precautionary actions regarding ban on fire crackers during Diwali festival 2020 due to prevailing COVID-19 situation vide letter no.APSPCB-32/2005/Noise/Part-I/2617-45 dated 20.10.2020 (copy enclosed as Annexure-A).

2. APSPCB also published public notice in local daily and social media platform to avoid bursting of fire crackers in the interest of public and environment due to prevailing COVID-19 pandemic situation (copy enclosed as Annexure-B).

3. The use of fire crackers was drastically lower during Diwali festival 2020 as compared to previous year and was negligible during Christmas Eve and New Year.

4. The Ambient Air Quality Monitoring and Noise level Monitoring have been conducted by APSPCB in 2 (two) station i.e Itanagar and Naharlagun during Deepawali festival 2020 to assess the Air and Noise quality status (copy enclosed as Annexure-C).

5. Two Manual Ambient Air Quality Monitoring are being operated at Itanagar and Naharlagun under National Air Quality Programme (NAMP).The report are being sent to Central Pollution Control Board on monthly basis.

6. One Continuous Ambient Air Quality Monitoring Stations (CAAQMS) funded by CPCB has been installed at APSPCB Compound, Naharlagun to monitor

"Paryavaran Bhawan", Papu Hill, Yupia Road, Naharlagun – 791110
E-mail : arunachalspcb@gmail.com, Website : www.apspcb.org.in

the real time ambient air quality status. The public display of the parameters are placed at 2 (two) location i.e (1).PCCFs office compound, Itanagar, (2). APSPCB, Compound, Naharlagun.

7. The State government has also sanctioned 5(five) ambient air quality station for 5(five) populous town in Arunachal Pradesh which is in under process.

Further, it is to inform that the air quality in Itanagar capital region falls under Satisfactory/Good Category.

Yours faithfully

(Koj Rinya, IFS)
Member Secretary

Copy to:

(1).The Director, Regional Directorate North East, Central Pollution Control Board, TUMSIR, Lower Motinagar,Shillong-793014 for kind information.

(2).Office Copy

5/2/21

(Koj Rinya, IFS)
Member Secretary

Member Secretary
APSPCB
Naharlagun

ANNEXURE E-A

(3)

Government of Arunachal Pradesh
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
Department of Environment & Forests
Naharlagun

No. APSPCB-32/2005/Noise/Part-I/2617-45 Dated 20/10/2020

To,

The Deputy Commissioner

Tawang, West Kameng, East Kameng, Papum Pare, Lower Subansiri, Kamle, Kurung Kumey, Kradadi, Upper Subansiri, West Siang, East Siang, Upper Siang, Siang, Lower Siang, Leparada, Shi Yome, Pake Kessang ,Namsai, Lohit, Lower Dibang Valley, Dibang Valley, Anjaw, Changlang, Tirap, Longding District and Capital Complex.

Sub : Grievance/Suggestion 'Request to ban Fire Crackers immediately in this Diwali festival across the country"-reg.

Ref : PMOPG/E/2020/0901748 dt. 08/10/2020

Sir/Madam,

This is with reference to a communication from Central Pollution Control Board, Delhi regarding grievance/views of Ms. Shreya Goyal, a Medical Student of Central Delhi requesting ban on fire crackers in this Diwali festival across the country due to the prevailing pandemic COVID-19 situation (Copy enclosed).

It is requested to kindly look into the matter and take precautionary actions from your end, if necessary.

Yours faithfully

19/10/20

(Koj Rinya, IFS)
Member Secretary

Member Secretary
APSPCB
Naharlagun

Enclo : As above

Copy to:

1.PPS to Chief Secretary, Govt. of Arunachal Pradesh for information.

2. PS to PCCFs and Principal Secretary, Deptt. of Environment and Forests, Govt. of Arunachal Pradesh for information.

O/C

(Koj Rinya, IFS)
Member Secretary

Member Secretary
APSPCB
Naharlagun

"Paryavaran Bhawan", Papu Hill, Yupia Road, Naharlagun – 791110

ANNEXURE-B

GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
DEPARTMENT OF ENVIRONMENT & FORESTS
PARYAVARAN BHAWAN, YUPIA ROAD, PAPU HILL
NAHARLAGUN
***

No. APSPCB-32/2005/NOISE/part-I 2825 - Date 9 /11/2020

To,

The Director
Department of Information and Public Relation
Government of Arunachal Pradesh
Naharlagun

Sub: Public Notice

Sir,

Please find enclosed herewith a copy of Public Notice on the auspicious occasion of Deepawali festival, 2020 for publication in two local dalies preferably in the **Arunachal Times** and the **Echo of Arunachal.**

This is an attempt to create awareness among the general public for responsible celebration of Deepawali festival during COVID -19 pandemic. As the notice is for public welfare, both the local dailies may kindly be directed to widely circulate the information.

Enclo: As above

Yours faithfully,

9/11/20

(Koj Rinya, IFS)
Member Secretary
Member Secretary
APSPCB
Naharlagun

Government of Arunachal Pradesh
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
Department of Environment & Forests
Naharlagun

No. APSPCB-32/2005/NOISE/Part-I Dated / /2020

PUBLIC NOTICE

Deepawali is a festival of light and joy. Let us say yes to pollution free celebration. Avoid bursting fire-crackers in the interest of public health and environment.

Fire-crackers create Air and Noise pollution and are harmful to living organisms. Keeping in mind the COVID-19 Pandemic situation, avoid fire-crackers as bursting of crackers worsens the condition of Covid patients and people suffering from breathing and lung disease.

Happy , Healthy and Safe Deepawali.

Issued in public interest by

Arunachal Pradesh State Pollution Control Board, Naharlagun.

"Paryavaran Bhawan", Papu Hill, Yupia Road, Naharlagun – 791110
E-mail : arunachalspcb@gmail.com, Website : www.apspcb.org.in
Ph. No. 0360 – 2005120, 2005121

submitted under supervision of Prpf. Tomo Riba, Dept. of Geography, RGU, Itanagar.

Prof. Kiran Kumari, Dept. of Geography, RGU, Itanagar.

Add- Arogya Kumar Healthcare O point. Opp V2 Itanagar A.P 961531107/9774613177

Government of Arunachal Pradesh

APSPCB

ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD

Department of Environment & Forests
Naharlagun

No. APSPCB-32/2005/NOISE/Part-I

Dated / /2020

PUBLIC NOTICE

Deepawali is a festival of light and joy. Let us say yes to pollution free celebration. Avoid bursting fire-crackers in the interest of public health and environment.

Fire-crackers create Air and Noise pollution and are harmful to living organisms. Keeping in mind the COVID-19 Pandemic situation, avoid fire-crackers as bursting of crackers worsens the condition of Covid patients and people suffering from breathing and lung disease.

Happy, Healthy and Safe Deepawali.

Issued in public interest by

DIPR/ARN/13778-80/2020 | Arunachal Pradesh State Pollution Control Board, Naharlagun

OFFICE OF THE DIRECTOR

TOMO RIBA INSTITUTE OF HEALTH & MEDICAL SCIENCES (TRIHMS)

NAHARLAGUN -791110: ARUNACHAL PRADESH

Phone:0360-2350331 FAX: 0360-2350791 Email: *trihmsap@gmail.com*

No.TRIHMS/Estt-18/2018

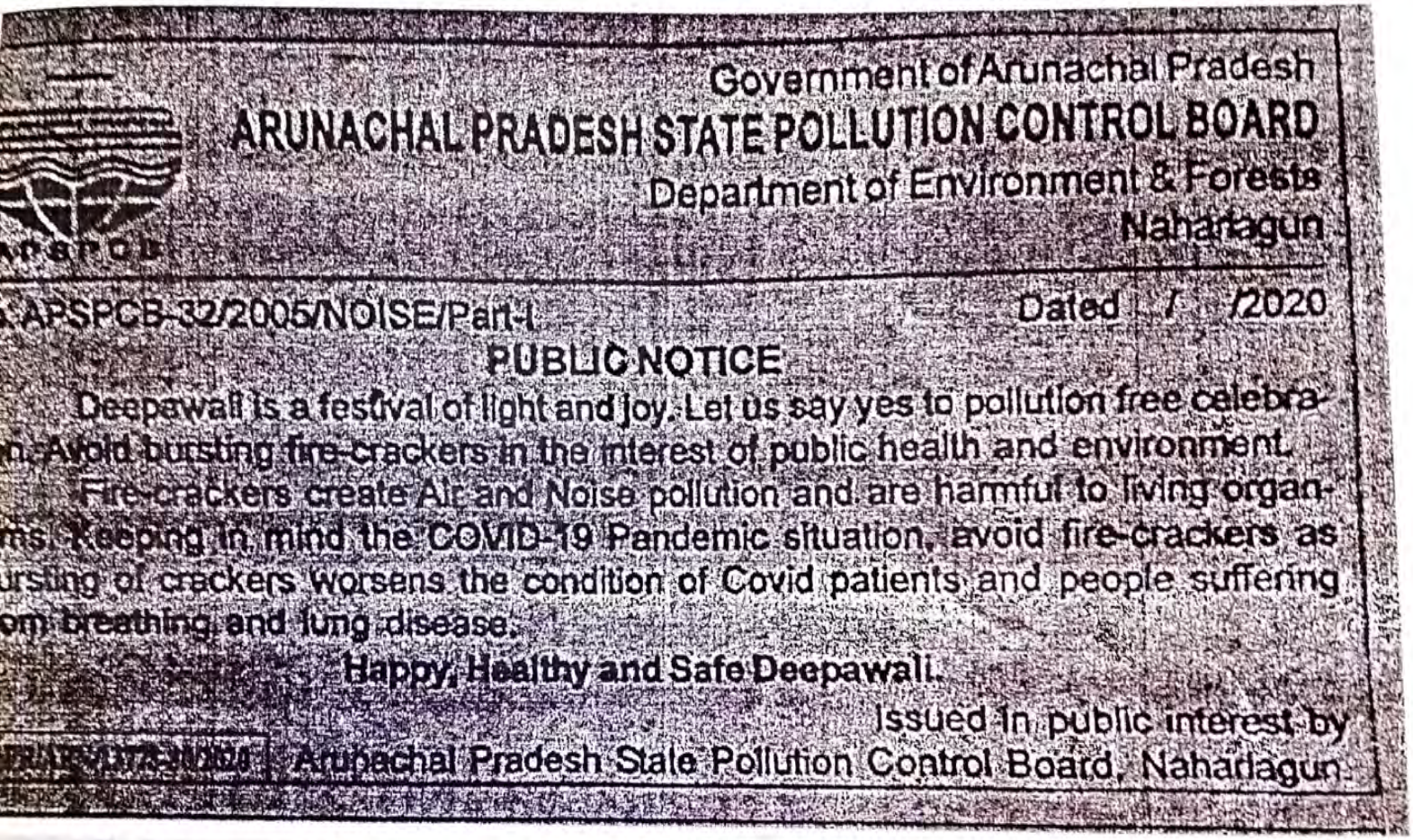
Dated Naharlagun the 7th Nov,2020.

SELECTION NOTIFCATION

1. On the recommendation made by the Scrutiny & Selection Board constituted vide Order of even No. TRIHMS/Estt-18/2020 Dated 12/10/2020, the following 30 (Thirty) candidates are hereby provisionally selected to work as Nursing Officer in Dedicated Covid Hospital (DCH), Chimpu, Itahagar under TRIHMS on daily wage/hiring basis @ Rs. 667/- per day equivalent to

Arunachal Mirror
55 m ·

et's celebrate Diwali 2020 with Candles
nd Diyas not with Crackers.



Government of Arunachal Pradesh
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
Department of Environment & Forests
Naharlagun

APSPCB-32/2005/NOISE/Part-I Dated / /2020

PUBLIC NOTICE

Deepawali is a festival of light and joy. Let us say yes to pollution free celebra-
n. Avoid bursting fire-crackers in the interest of public health and environment.
Fire-crackers create Air and Noise pollution and are harmful to living organ-
ms. Keeping in mind the COVID-19 Pandemic situation, avoid fire-crackers as
ursting of crackers worsens the condition of Covid patients and people suffering
om breathing and lung disease.

Happy, Healthy and Safe Deepawali.

Issued in public interest by
Arunachal Pradesh State Pollution Control Board, Naharlagun

190 11 comments • 7 shares

Like Comment Share

ANNEXURE-C

Data /Observations:

Ambient Noise Level during Deepawali festival, 2020:

Location :PCCF's Office Compound, Itanagar	**Pre-Deepawali Day (09.11.2020)**			**Deepawali Day (14.11.2020)**		
Time Duration	Lmin	Lmax	Leq dB (A)	Lmin	Lmax	Leq dB (A)
18.00 to 19.00 Hr	52.1	67.2	59.4	52.1	88.8	69.1
19.00 to 20.00 Hr	52.1	78.9	67.3	54.1	85	68.9
20.00 to 21.00 Hr	47.6	65.7	58.1	51.5	85.8	65.3
21.00 to 22.00 Hr	38.1	64.5	53.2	47.6	66.6	57.8
22.00 to 23.00 Hr	34.6	55	46.6	54.6	70.9	64
23.00 to 24.00 Hr	38.1	53.2	45.5	65.5	72.1	55.8
Average	44	64	55	54	78	63

Location : APSPCB Office Compound, Naharlagun	**Pre-Deepawali Day (09.11.2020)**			**Deepawali Day (14.11.2020)**		
Time Duration	Lmin	Lmax	Leq dB (A)	Lmin	Lmax	Leq dB (A)
18.00 to 19.00 Hr	40	73	54.4	46	84	62.6
19.00 to 20.00 Hr	40	59.3	52.6	46	81.9	63.7
20.00 to 21.00 Hr	34	47	40	40	79.3	57.8
21.00 to 22.00 Hr	34	58.1	47.9	37.5	65.3	47.9
22.00 to 23.00 Hr	27.9	65.1	47	34	62.4	49.5
23.00 to 24.00 Hr	27.9	46	37.5	27.9	55.2	43.5
Average	34	58	47	39	71	54

Junior Scientific Asstt.
APSPCB, Naharlagun

Scientist –B
APSPCB, Naharlagun

Government of Arunachal Pradesh
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
Department of Environment & Forests
Naharlagun

Ambient Air Quality Monitoring Report during Deepawali Festival, 2020 of Arunachal Pradesh:

Data/Observation:

Name of location: PCCF's Office Compound,Itanagar			
Date	Parameters monitored		
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)
09.11.2020	1	4	59
11.11.2020	2	3	82
14.11.2020	2	6	125
17.11.2020	3	5	51
19.11.2020	3	4	72
* All values (24 hourly Avg) are in $\mu g/m^3$			

Junior Scientific Asstt.
APSPCB, Naharlagun

Scientist-B
APSPCB, Naharlagun

"Paryavaran Bhawan", Papu Hill, Yupia Road, Naharlagun – 791110
E-mail : arunachalspcb@gmail.com, Website : www.apspcb.org.in
Ph. No. 0360 – 2005120, 2005121

Government of Arunachal Pradesh
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
Department of Environment & Forests
Naharlagun

Ambient Air Quality Monitoring Report during Deepawali Festival, 2020 of Arunachal Pradesh:

Data/Observation:

Name of location: APSPCB Office Compound, Naharlagun			
Date	Parameters monitored		
	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	PM_{10} ($\mu g/m^3$)
09.11.2020	1	3	48
11.11.2020	2	1	45
14.11.2020	2	3	83
17.11.2020	2	3	35
19.11.2020	5	3	29
* All values (24 hourly Avg) are in $\mu g/m^3$			

Junior Scientific Asstt.
APSPCB, Naharlagun

Scientist-B
APSPCB, Naharlagun

XXXIX

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: http://megspcb.gov.in

mspcb

No.MSPCB/LEGAL-272/2020/2020-'21/ 56 Dated 24th March, 2021

To,

P.K. Gupta,
AD & DH, AQM,
Central Pollution Control Board,
MoEF, Parivesh Bhavan,
East Arjun Nagar, Delhi – 110032.
Email: aqm.cpcb@gov.in
pkgupta.cpcb@nic.in

Subject: Compliance w.r.t. Hon'ble NGT order in O.A. No. 249/2020 dated 01.12.2020 regarding ban and restricted use of firecrackers – reg.

Ref:
a. AQM/Fire Crackers/2020-21 Dt. 22.02.2021
b. AQM/Fire Crackers/2020-21/14592 Dt. 18.12.2020.
c. No.MSPCB/LEGAL-272/2020/2020-'21/45 Dt. 11.02.2021

Sir,

With reference to the above and in continuation of No.MSPCB-272/2020/2020-'21/52 Dt. 17th March, 2021, I am enclosing herewith further compliance report by the Meghalaya State Pollution Control Board.

This is for your kind information & necessary action.

Enclosed: As stated

Yours faithfully

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Memo. No.MSPCB/LEGAL-272/2020/2020-'21/ Dated ____ March, 2021

Copy to:

1. The Regional Director, Central Pollution Control Board, Regional Directorate North East, 'TUMSIR', Lower Motinagar, Near Fire Brigade H.Q., Shillong – 793014 for favour of information.
2. The Secretary to the Government of Meghalaya, Forests & Environment Department for favour of information.

MEMBER SECRETARY

Contact details: Email: memsecy.spcb-meg@gov.in, megspcb@rediffmail.com; Telephone Numbers: Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764.

ADDITIONAL INFORMATION ON DIRECTION ORDER DT. 01.12.2020 IN THE MATTER OF O.A.NO. 249/2020 TRIBUNAL ON ITS OWN MOTION VERSUS MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE & ORS.

Direction in paragraph 32 (iv):-	*"The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10".*
Action Taken by Meghalaya State Pollution Control Board:-	Air Quality Index (AQI) of City/Town/Industrial areas in the State of Meghalaya monitored by MSPCB under National Air Monitoring Programme (NAMP) for the 3rd Week of March, 2021 had been forwarded to the Deputy Commissioners of West Khasi Hills District, East Jainitia Hills District, East Garo Hills and West Garo Hills District Meghalaya.

ANNEXURE-I

MEMBER SECRETARY
Meghalaya State Pollution Control Board

rediffmail

(54)

ANNEXURE-I

Write mail
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Bulk
Junk
Sent
Trash
Drafts
Add a new folder
Address Book
Calendar

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Feedback

Back | Reply | Reply All | Forward | Move mail | Delete | Spam

Air Quality Index (AQI) of Meghalaya monitored during 3rd week March 2021

From: mspcb <megspcb@rediffmail.com> on Sat, 20 Mar 2021 16:01:31 Add to address book
To: 4 recipients | See Details

1 attachment

Air_Quality_Ind_-_March_2021.pdf

Sir/Madam,

Pls find attached herewith the Air Quality Index (AQI) of Meghalaya monitored during 3rd week March 2021 by the Meghalaya State Pollution Control Board. The same is to be uploaded in your District Administration website as per the directions of Hon'ble NGT vide O.A. No.249/2020 dated 01.12.2020 in the matter of Tribunal on its own motion versus Ministry of Environment, Forest & Climate Change & Ors.

Regards,
MSPCB, Shillong.

Quick reply to "mspcb" <megspcb@rediffmail.com>

O.A. No. 249/2020

https://f4mail.rediff.com/ajaxprism/container?angular=1&els=9058b9c18549afdf4675d389288b2c7e&user...ize=1#readMail/Sent_messages/10

Air Quality Index(AQI) of City/Town/Industrial Areas in the state of Meghalaya monitored under National Air Monitoring Programme (NAMP)

Period: 3rd Week, March 2021.

	Location	Air Quality Index (AQI) value	Rating
1.	Lumpyngngad, Shillong	45	Good
2.	Barik, Shillong	66	Satisfactory
3.	Byrnihat (EPIP)	230	Poor
4.	Dawki	40	Good
5.	Tura	48	Good
6.	Nongstoin	40	Good
7.	Khliehriat	47	Good
8.	Umiam (Industrial Area)	113	Moderate
9.	4 ½ Mile, Upper Shillong.	55	Satisfactory
10.	Polo, Shillong	52	Satisfactory

AQI calculation is as per standard procedures prescribed by Central Pollution Control Board (CPCB), New Delhi.

Rating Scale: Good: 0-50; Satisfactory: 51-100; Moderate: 101-200; Poor: 201-300; Very Poor: 301-400; Severe: >400

Source: Meghalaya State Pollution Control Board (MSPCB)

No. 53/PPCC/NGT-OA-249 (2020)/SCI-II/2021/352
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Housing Board Complex, Anna Nagar, Puducherry – 5.
Telephone: (0413) 2201256 Telefax: (0413) 2203494

***

Puducherry, the 22 MAR 2021

To

Shri. P. K. Gupta,
AD & DH, AQM,
Central Pollution Control Board,
Parivesh Bhawan, CBD-cum-Office Complex,
East Arjun Nagar, Delhi – 110 032.

Sir,

Sub: PPCC – Hon'ble NGT directions in OA No. 249/2020 dated 1.12.2020 – Prohibition and regulation of use of fire crackers during religious and other functions on account of COVID pandemic 2019 – Compliance Report – Furnished – Reg.

***

With reference to subject cited above, it is informed that the Puducherry Pollution Control Committee (PPCC) has requested the District Administration to take necessary action on the above mentioned subject and the action taken report pertains to Union Territory of Puducherry in compliance to the Hon'ble NGT vide Para 32/Page No. 28-30 of the Order dated 01.12.2020 in O.A. No. 249/2020 are as briefed below:

Sl. No.	Hon'ble NGT Directions as per Para 32 of the Order dated 01.12.2020	Compliance status
i.	There will be total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country where the Ambient Air Quality falls under the 'poor' and above category.	The status of Ambient Air Quality during Deepavali 2020 does not fall under poor category in Puducherry and Karaikal Regions. Hence total ban on sale and use of crackers was not imposed by District Collectors of Puducherry and Karaikal.
ii.	Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or "below" to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.	(i)Air Quality index falls under 'Moderate' category in Puducherry and 'Satisfactory' category in Karaikal during Deepavali 2020. (ii)The District Magistrate-cum-District Collectors of Puducherry and Karaikal vide dated 09.11.2020 and 12.11.2020 respectively has issued orders under Section 144 Cr. P.C. (copy enclosed). (iii)District Collectors had ordered manufacture / sale of fire crackers with permitted chemicals only to be purchased / possessed / sold / used during Deepavali and all other religious festivals, of any religion whatsoever, and other occasions like marriages etc. Further, it was informed that penal action under section 188 IPC will be initiated for failure of compliance of the order (copy of the order enclosed). (iv)Both the District headquarters i.e., Puducherry and Karaikal are having 3 operating NAMP stations each and the air quality data is hosted in the website of PPCC.
iii.	During Christmas and New Year, green crackers can be used from 11:55 PM to 12:30 AM only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court.	
iv.	With a view to ensure availability of Air Quality Data, atleast one Air Quality Monitoring Station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months	

	in any case. This will be the responsibility of the State PCBs/PCCs from available funds under 'consent mechanism'/ 'environmental compensation'. The Air Quality Data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, $PM_{2.5}$ and PM_{10}.	(v)The Hon'ble NGT Order was communicated to the District Collectors of Puducherry and Karaikal for taking necessary action.
v.	We further direct that the Air Quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated 08.10.2018 in OA No. 681/201819 to coordinate with the District Magistrates for compliance of the above directions.	Air Quality Monitoring Committee (AQMC) was not constituted since Puducherry is not listed under list of non attainment cities, published by the CPCB.
vi.	The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.	Orders issued by the District Magistrate for compliance.
vii.	The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24.	A copy of the directions of Hon'ble NGT Order dated 1.12.2020 has been forwarded to the Police and Sub-Divisional Magistrate (SDM) by the office of the Districts Magistrate (DM) to ensure compliance. No such violation has been reported by the Police and SDM (copy of the status report of District Administration is enclosed).
viii.	Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.	Office of District Magistrate, Puducherry reported that no such claim for compensation has been received. Office of District Magistrate, Karaikal reported that no environmental compensation has been levied so far.
ix.	If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.	
x.	The State PCBs/PCCs may compile data of compliance from all the Districts by 28.2.2021 and furnish the same to the CPCB by 15.3.2021. CPCB may file consolidated report in this regard in OA 681/2018 by 31.3.2021.	Compiled data is enclosed.(Annexure 1)

Yours sincerely,

(Dr. S. DINESH KANNAN, IFS)
Member Secretary
Puducherry Pollution Control Committee

18/03/2021 18/3/2021

Encl: As stated above.

Copy to:

1. The Member Secretary,
   Central Pollution Control Board,
   Parivesh Bhawan, CBD-cum-Office Complex,
   East Arjun Nagar, Delhi – 110 032.

2. Guard File.

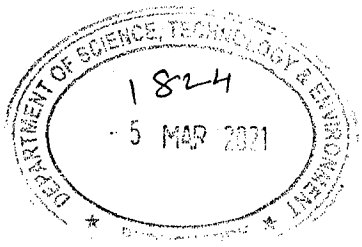
DESPATCHED
22/3/2021

GOVERNMENT OF PUDUCHERRY
OFFICE OF THE DISTRICT MAGISTRATE, PUDUCHERRY
*****

No.18044/DM/D2/2020

Date: 04 Mar 2021

To
The Member Secretary,
Puducherry Pollution Control Committee,
Department of Science, Technology & Environment,
Puducherry.



Sir,

Sub: DM – Hon'ble NGT directions in OA.No.249/2020, dt.01.12.2020 – Compliance report furnished – Regarding

Ref: Your Office letter No.53/PPCC/NGT/OA.No.249 of 2020/SCI-II/2020/1047, dt.23.12.2020

***

Adverting to the above, I am directed to state that the following are the details of compliance to the Hon'ble NGT directions in OA.No.249/2020, dated.01.12.2020:

S.No.	Hon'ble NGT directions	Status report
i.	Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or 'below' to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.	During Deepawali festive time, orders under 144 Cr.P.C. was issued by this Authority with directions to the General Public, crackers manufacturers, sellers, etc, to obey and follow the directions of the Hon'ble Supreme Court and prohibited the manufacture/sales/firing crackers etc., that are against the directions pronounced by the Hon'ble Supreme Court. Further, it was also informed that penal action under section 188 IPC will be initiated for failure of compliance of the order. (copy of the order enclosed herewith)
ii.	During Christmas and New Year, green crackers can be used from 11.55 PM to 12.30 AM only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court	
iii.	The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.	

...2/-

S.No.	Hon'ble NGT directions	Status report
iv.	The District Magistrate, on a complaint or otherwise, will recover compensation from violation of the above directions on the parameters already mentioned in Para 24.	No such compliant reported
v.	Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage, Such claim may be dealt with by a reasoned order.	No such claim for compensation is received by this Office.

Yours faithfully,

04.3.21

(S.Shakthivel)
Deputy Collector (Head Quarters)

Encl: As stated.

No.311018/DM/RO/D2/2020
GOVERNMENT OF PUDUCHERRY
IN THE COURT OF THE DISTRICT MAGISTRATE AT PUDUCHERRY
Present: Dr.T.ARUN, I.A.S.,
The Secretary (Revenue)-cum- District Magistrate, Puducherry

ORDER UNDER SECTION 144 Cr.P.C.

WHEREAS, a Writ Petition (Civil) No.728 of 2015 was filed before the Hon'ble Supreme Court of India in connection with alarming degradation of the air quality particularly during Diwali time because of indiscriminate use of firecrackers, the chemical composition, leading to very peak air pollution and children are much more vulnerable to air pollutants in various ways including aggravation of asthma, coughing, bronchitis, retarded nervous system etc. Considering both the petitioner request and respondents reply Judgement was given by the Hon'ble Apex Court.

AND WHEREAS, in accordance with the Judgement of the Hon'ble Apex Court, the following directions are issued to the general public/ fire work manufacturers/ cracker dealers/ concerned authorities etc. for strict compliance in respect of Puducherry District.

1. *Production and sale of crackers other than those permitted is hereby banned.*
2. *The manufacture sale and use of joined firecrackers (series crackers or laris) is hereby banned.*
3. *The sale shall only be through licensed traders.*
4. *No e-commerce websites, including Flipkart, Amazon Etc, shall accept any online orders and effect online sales. Any such e-commerce companies found selling crackers online will be hauled up for contempt of court.*
5. *Barium salts in the fireworks is also hereby banned.*
6. *Fireworks with permitted chemicals only to be purchased / possessed / sold/ used during Diwali and all other religious festivals, of any religion whatsoever, and other occasions like marriages, etc.*
7. *The licenses of manufacturers of such banned fireworks items will be suspended.*
8. *Only those crackers whose decibel (sound) level are within the limits are allowed in the market and the licenses of such manufacturers on such violations will be suspended.*
9. *The concerned police authorities and the Sub-District Magistrates will ensure that fireworks are not burst in silence zones that is, an area at least 100 meters away from hospitals, nursing homes, primary and district health care centres, educational institutions, courts, religious places or any other area that may be declared as a silence zone by the concerned authorities.*
10. *The use of compounds of antimony, aluminum, mercury, arsenic and lead in the manufacture of fireworks is prohibited. In addition, the use of strontium chromate in the manufacture of fireworks is prohibited.*
11. *During ensuing Diwali festival, bursting of firecrackers should strictly be from 06.00am to 07.00am and 07.00 pm to 08.00 p.m. in respect of Puducherry, Mahe and Yanam Regions on 14.11.2020.*
12. *The concerned authorities, particularly the Police, shall ensure that fireworks take place only during the designated time as mentioned above. They shall also ensure that there is no sale of banned firecrackers.*

NOW THEREFORE, I, Dr.T.Arun,I.A.S, in exercise of the powers conferred under section 144(1) of Cr.P.C, 1973, do hereby direct the General Public, Manufacturers, Sellers etc. to obey and follow the above directions and prohibit the manufacture/ sales / firing crackers etc. that are against the directions pronounced by the Hon'ble Apex Court of India. All are directed to comply with the order strictly, failing which penal action under section 188 of Indian Penal Code will be initiated. This order will have immediate effect.

At Puducherry, Dated this 09th day of November, 2020.

(Dr.T.ARUN, I.A.S)
DISTRICT MAGISTRATE

To:

1. The Senior Superintendent of Police (L&O), Puducherry.
2. The Director, Local Administration Department, Puducherry.
3. The Director, Higher and Technical Education, Puducherry.
4. The Director, School Education, Puducherry.
5. The Director, Health and Family Welfare Service, Puducherry.
6. The Director, Science, Technology & Environment, Puducherry.
7. The Sub-Divisional Magistrate (North/South), Puducherry.
8. The Sub-Divisional Magistrate, Mahe and Yanam.
9. The Director, Information & Publicity -
   To arrange to publish in dailies for wide publicity and to run as scroll message in local channels about above prohibitory order.
10. The Divisional Fire Officer, Puducherry, Mahe and Yanam.
11. The Supdt. of Police, North/South/East/West(Puducherry), Mahe and Yanam.
12. The Tahsildar, Taluk Office, Puducherry, Oulgaret, Villianur and Bahour.
13. The Deputy Tahsildar, Sub Taluk Office, Mahe/Yanam.

GOVERNMENT OF PUDUCHERRY
COLLECTORATE, KARAIKAL

No. DCK/A1/339/2021

Dt. 10.02.2021

1371
19 FEB 2021

I.D. NOTE

Sub: Hon'ble NGT directions in OA No. 249/2020 Dt. 01.12.2020 – Prohibition and regulation of use of fire crackers during religions and other functions on account of COVID 2019 pandemic - Compliance Report – Furnished.

Ref: Lr. No. 53/PPCC/NGT/OA No. 249 of 2020/SCI-II 2020/1049 dt. 23.12.2020 of Member Secretary, PPCC, Puducherry.

*****

Adverting to the reference cited, the action taken report to be furished by the District Magistrate is as detailed in the Annexure enclosed for perusal and necessary action.

(ARJUN SHARMA, I.A.S)
COLLECTOR

Encl.: As stated.

To
The Member Secretary,
Puducherry Pollution Control Committee,
Dept. of Science, Technology & Environment,
Puducherry.

Sci-II

15/2/2021

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ANNEXURE

Sl. No.	Hon'ble NGT Directions vide Para 32	Status Report
vi.	The District Magistrate in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.	Order under Section 144 Cr.P.C was issued in this regard by DM vide M.C. No. 7/2020 dt. 12.11.2020 (copy enclosed) on the eve of 'Deepavali' festival.
vii.	The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24.	A copy of the directions of NGT Order dated 1.12.2020 in OA No. 249/2020 have been forwarded to the Police and SDM to ensure compliance. So far, no violations have been reported.
viii.	Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.	So far, no claim for compensation has been received by DM Office.
ix.	If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.	No environmental compensation has been levied so far.

COLLECTOR

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GOVERNMENT OF PUDUCHERRY
IN THE COURT OF THE DISTRICT MAGISTRATE AT KARAIKAL

M. C. No. 7/2020 Dated: 12/11/2020

Present: ARJUN SHARMA, I.A.S.
District Magistrate, Karaikal

ORDER UNDER SECTION 144 Cr. P. C

WHEREAS, a Writ Petition (Civil) No.728 of 2015 was filed before the Hon'ble Supreme Court of India in connection with alarming degradation of the air quality particularly during Diwali time because of indiscriminate use of firecrackers, the chemical composition, leading to very peak air pollution and children are much more vulnerable to air pollutants in various ways including aggravation of asthma, coughing, bronchitis, retarded nervous system etc. Considering both the petitioner request and respondents reply Judgement was given by the Hon'ble Apex Court.

AND WHEREAS, in accordance with the Judgement of the Hon'ble Apex Court, the following directions are issued to the general public/ fire work manufacturers/ cracker dealers/ concerned authorities etc. for strict compliance in respect of KaraikalDistrict.

1. Production and sale of crackers other than those permitted is hereby banned.
2. The manufacture sale and use of joined firecrackers (series crackers or laris) is hereby banned.
3. The sale shall only be through licensed traders.
4. No e-commerce websites, including Flipkart, Amazon Etc., shall accept any online orders and effect online sales. Any such e-commerce companies found selling crackers online will be hauled up for contempt of court.
5. Barium salts in the fireworks is also hereby banned.
6. Fireworks with permitted chemicals only to be purchased / possessed / sold/ used during Diwali and all other religious festivals, of any religion whatsoever, and other occasions like marriages, etc.
7. The licenses of manufacturers of such banned fireworks items will be suspended.
8. Only those crackers whose decibel (sound) level are within the limits are allowed in the market and the licenses of such manufacturers on such violations will be suspended.
9. The concerned police authorities and the Sub-District Magistrates will ensure that fireworks are not burst in silence zones that is, an area at least 100 meters away from hospitals, nursing homes, primary and district health care centres, educational institutions, courts, religious places or any other area that may be declared as a silence zone by the concerned authorities.

10. The use of compounds of antimony, lithium, mercury, arsenic and lead in the manufacture of fireworks is prohibited. In addition, the use of strontium chromate in the manufacture of fireworks is prohibited.

11. **During ensuing Diwali festival, bursting of firecrackers should strictly be from 06.00am to 07.00am and 07.00 pm to 08.00 p.m in respect of Karaikal Region on 14.11.2020.**

12. The concerned authorities, particularly the Police, shall ensure that fireworks take place only during the designated time as mentioned above. They shall also ensure that there is no sale of banned firecrackers.

NOW THEREFORE, I, ARJUN SHARMA, I.A.S, in exercise of the powers conferred under section 144(1) of Cr.P.C, 1973, do hereby direct the General Public, Manufacturers, Sellers etc. to obey and follow the above directions and prohibit the manufacture/ sales / firing crackers etc. that are against the directions pronounced by the Hon'ble Apex Court of India. All are directed to comply with the order strictly, failing which penal action under section 188 of Indian Penal Code will be initiated. This order will have immediate effect.

At Karaikal, Dated this 12th day of November, 2020.

(ARJUN SHARMA, I.A.S)
DISTRICT MAGISTRATE, KARAIKAL

To
1. The Senior Superintendent of Police, Karaikal.
2. The Sub-Divisional Magistrate, Karaikal.
3. The Deputy Collector (Disaste Management), Karaikal.
4. The Superintendent of Police, Karaikal (North / South).
5. The Deputy Director, Local Administration Department, Karaikal.
6. The Deputy Director (Immunisation), Karaikal.
7. The Tahsildars, Taluk Office, Karaikal / Thirunallaru.
8. The Divisional Fire Officer, Karaikal.
9. The Junior Scientific Officer, DSTE / PPCC, Karaikal.
10. The Director of Printing and Stationeries, Puducherry ... *with a request to publish the same in next official gazette and supply 10 copies.*
11. The Assistant Director, Department of Information & Publicity, Karaikal
    – *To arrange to publish in dailies for wide publicity and to run as scroll message in local channels about above prohibitory order*

Copy to:
1. The PS to the Hon'ble Lt. Governor, Puducherry.
2. The PS to the Hon'ble Chief Minister of Puducherry.
3. The PS to the Hon'ble Ministers of Puducherry.

} For information

Copy submitted to:
1. The Chief Secretary, Puducherry.
2. The DGP, Puducherry.

ANNEXURE-1

Ambient Air Quality data (Deepavali 2020)						
Monitoring Location (PUDUCHERRY REGION)	**Parameters Monitored**					
	Pre-Deepavali Day (09.11.2020)			**Deepavali Day (14.11.2020)**		
	SO_2	**NO_2**	**PM_{10}**	**SO_2**	**NO_2**	**PM_{10}**
Anna Nagar, Puducherry	2.1	8.6	48.0	3.3	5.5	112.0
Monitoring Location (KARAIKAL REGION)	**Parameters Monitored**					
	Pre-Deepavali Day (06.11.2020)			**Deepavali Day (14.11.2020)**		
	SO_2	**NO_2**	**PM_{10}**	**SO_2**	**NO_2**	**PM_{10}**
Karaikal	2.3	4.6	55.0	2.0	4.8	55.0
NAAQ Standards	**80**	**80**	**100**	**80**	**80**	**100**
All values (24 hourly Average) are in $\mu g/m^3$						

Ambient Air Quality Monitoring on Christmas (24.12.2020: 06.00 A.M to 25.12.2020: 06.00 A.M)			
Monitoring Location	**Parameters Monitored**		
	SO_2	**NO_2**	**PM_{10}**
Anna Nagar, Puducherry	2.4	8.8	37
Karaikal	2.0	4.6	49
All values (24 hourly Average) are in $\mu g/m^3$			

Ambient Air Quality Monitoring on New Year (31.12.2020 ,06.00 A.M to 01.01.2021, 06.00 A.M)			
Monitoring Location	**Parameters Monitored**		
	SO_2	**NO_2**	**PM_{10}**
Anna Nagar, Puducherry	2.8	8.7	51
Karaikal	2.0	5.0	51
All values (24 hourly Average) are in $\mu g/m^3$			

Ambient Air Quality Monitoring on Boghi (Pongal Festival) (12.01.2021 11.00 P.M to 13.01.2021 07.00 A.M)			
Monitoring Location	**Parameters Monitored**		
	SO_2	**NO_2**	**PM_{10}**
Anna Nagar, Puducherry	2.0	8.0	103
Karaikal	2.0	4.6	38

Note: Monitoring was carried out for 8 hours duration due to rain.

No. PCC/DDD/NGT-249/2020-21/550
Office of the Member Secretary,
Pollution Control Committee,
DNH & DD,
Daman

Date:- 19/03/2021

To,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub: - Action taken report against the order dated 01.12.2020 passed in OA No. 249/2020 Tribunal on its own Motion Vs MoEF & CC. With OA No. 254/2020 Shobhit Shukla Vs Govt. of NCT of Delhi with Chirag Jain Vs Govt. of NCT of Delhi with OA No. 93/2020 (CZ) Dr. P. G. Najpande & Anr. Vs State of M. P. & Ors. - Reg.

Ref: - Your e-mail dated 23/02/2021.

Sir,

With reference to above cited subject, please fine enclosed herewith the action take report in compliance to Hon'ble NGT order dated 01.12.2020 passed in OA No. 249/2020 Tribunal on its own Motion Vs MoEF & CC. With OA No. 254/2020 Shobhit Shukla Vs Govt. of NCT of Delhi with Chirag Jain Vs Govt. of NCT of Delhi with OA No. 93/2020 (CZ) Dr. P. G. Najpande & Anr. Vs State of M. P. & Ors.

This is for kind perusal in matter please.

Yours faithfully,

Member Secretary,
Pollution Control Committee,
Dadra & Nagar Haveli and Daman & Diu,
Daman

Encl: - As above

Copy to;

(i) Shri Prasoon Gargava, Regional Director, Regional Director (W), Central Pollution Control Board, "Parivesh Bhawan", Opp. Ward No. 10 VMC Office, Subhanpura, Vadodara-390023.

Action taken report against the order dated 01.12.2020 passed in OA No. 249/2020 Tribunal on its own Motion Vs MoEF & CC. With OA No. 254/2020 Shobhit Shukla Vs Govt. of NCT of Delhi with Chirag Jain Vs Govt. of NCT of Delhi with OA No. 93/2020 (CZ) Dr. P. G. Najpande & Anr. Vs State of M. P. & Ors.

In compliance with the direction of the Hon'ble National Green Tribunal in the matter of OA No. 249/2020 Tribunal on its own Motion Vs MoEF & CC. With OA No. 254/2020 Shobhit Shukla Vs Govt. of NCT of Delhi with Chirag Jain Vs Govt. of NCT of Delhi with OA No. 93/2020 (CZ) Dr. P. G. Najpande & Anr. Vs State of M. P. & Ors, the action taken report is submitted as under,

1. The average Ambient Air Quality for Dadra & Nagar Haveli and Daman & Diu is well within the prescribed limit and falls under satisfactory level.

2. The Pollution Control Committee, Dadra & Nagar Haveli and Daman & Diu issued an order wherein **green fire crackers** are only permitted in the Union Territory of Dadra & Nagar Haveli and Daman & Diu & the timings for use and bursting of fire crackers have been restricted to only two hours i.e. from 8.00 to 10.00 PM on Diwali, 6.00 to 8.00 AM on Chatt Puja and 11.55 to 12.30 PM on Christmas & New Year eve. The copy of the said order is enclosed as **Annexure-I**.

3. The Pollution Control Committee, Dadra & Nagar Haveli and Daman & Diu is operating manual Ambient Air Quality Monitoring (AAQM) stations under National Ambient Air Quality Monitoring programme (NAMP). There are total six (6) location i.e. 3 in Daman at (i) Mashal Chowk, Nani Daman (Residential cum Commercial), (ii) M/s Prima Plastic, Village Kadaiya, Nani Daman (Industrial area), (iii) Makat Faliya/Ambavadi, Moti Daman (Rural area) & 3 in DNH at (i) M/s Chetan Guest House, Piperia, Silvassa (Residential cum Commercial), (ii) Baldevi, Dandul Faliya, Silvassa, DNH (Rural area) & (iii) M/s Shivom Industries, Village Khadoli, Silvassa, DNH (Industrial area).

4. The ambient air quality is being monitored every year during Deepawali festival. Below mentioned places during the Deepawali festival;
    c) Kilvani Chokdi Gram Panchayat, Silvassa and Hotel Yatri Niwas, Near Naroli Bridge in Silvassa.
    d) Taxi Stand, Nani Daman, Daman and Security Gate of the Collector office, Moti Daman in Daman.

5. Report on air quality status in 2020 during Diwali festival is enclosed as **Annexure-II**.

6. The UT of Dadra & Nagar Haveli and Daman & Diu and does not fall under the non-attainment cities.

Annexure - I

UT ADMINISTRATION OF
DADRA & NAGAR HAVELI AND DAMAN & DIU
POLLUTION CONTROL COMMITTEE
DAMAN

No. PCC/DDD/NGT-249/2020-21/ 808 Date 10.11.2020

ORDER

In compliance with the directions contained in Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 09.11.2020 in the matter of Original Application No. 249/2020 (IA No. 370/2020; IA No. 371/2020, IA No. 372/2020 and IA No. 373/2020) and in furtherance of the Circular issued by the Secretary (Industries), DNH & DD vide No. Secy(Ind.)/DMN/PA/2020-21/786 dated 08.11.2020, in order to maintain the ambient air quality as per prescribed norms, it is hereby ordered that only **green fire crackers** are permitted to be sold in the Union Territory of Dadra & Nagar Haveli and Daman & Diu and the timings for use and bursting of crackers shall be as follows:-

(i) Diwali and Gurupurb - 8:00 to 10:00 PM
(ii) Chatt – 6:00 to 8:00 AM and;
(iii) Christmas & New Year eve - 11:55 PM to 12:30 AM.

The District Collectors and Superintendents of Police shall implement the aforesaid order in their respective districts and ensure strict compliance. Any violations should be dealt as per relevant Rules/Acts including penal action.

The PCC, DNH & DD may initiate special drive to contain air pollution and regularly monitor the air quality during this period and upload the data in their website.

This issues with the approval of the Hon'ble Administrator vide Diary No. 660199 dated 10/11/2020

Muthamma
(A. Muthamma) 10/11/2020
Chairman
Pollution Control Committee
DNH & DD

To:

1. The Collectors, DNH/Daman/Diu.
2. The Superintendents of Police, DNH/Daman/Diu.

Copy to:

1. PS to the Hon'ble Administrator, DNH & DD.
2. PS to the Advisor to the Hon'ble Administrator, DNH & DD.
3. The Member Secretary, PCC, DNH & DD.
4. Dy. Inspector General of Police, DNH & DD for information and necessary action.

Annexure-II

AMBIENT AIR QUALITY MONITORING REPORT DURING DEEPAWALI FESTIVAL YEAR - 2020

FOR

Pollution Control Committee

At

Udyog Bhavan, First Floor,

Bhenslore, Nani Daman – 396 210

Monitoring Organization

UniStar

Environment and Research Labs Pvt. Ltd.

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Note: AAQM – Ambient Air Quality Monitoring.

Ambient Air Quality Monitoring
During Deepawali Festival - 2020
FOR
Pollution Control Committee, DD & DNH
By – Unistar Environment & Research Labs Pvt. Ltd.

Monitoring Location

➢ **Ambient Air Quality Monitoring Location.**

Sr. No.	Location/Station Name	Station Code	Coordinates deg. decl.
1	At Collector Office Security Gate, Moti Daman, Daman	AAQM - 1	N. 20.39423°, E. 72.83270°
2	At Near Commercial Market Taxi Stand, Nani Daman, Daman	AAQM - 2	N. 20.41771°, E. 72.83432°
3	At Hotel Yatri Niwas, Silvassa, DNH	AAQM – 3	N. 20.27128°, E. 73.98942°
4	At Kilvani Naka, Kilvani, Silvassa, DNH	AAQM – 4	N. 20.27289°, E. 73.00666°

➢ **Test Method of NAAQMS Parameter**

Sr. No.	Parameter	Unit	Test Method	Specific Value (As per NAAQMS)
1.	Particulate Matter. (PM_{10})	$\mu g/m^3$	IS – 5182, Part - 23	100
2.	Particulate Matter. ($PM_{2.5}$)	$\mu g/m^3$	CPCB Manual Volume – 1	60
3.	Sulfur Dioxide. (SO_2)	$\mu g/m^3$	IS – 5182, Part - 2	80
4.	Nitrogen Oxides. (NO_x)	$\mu g/m^3$	IS – 5182, Part - 6	80
5.	Lead. (Pb)	$\mu g/m^3$	IS – 5182, Part - 22	1.0
6.	Nickel. (Ni)	ng/m^3	IS – 5182, Part - 22	20
7.	Arsenic. (As)	ng/m^3	IS – 5182, Part - 22	06
8.	Aluminum. (Al)	$\mu g/m^3$	IS – 5182, Part - 22	--
9.	Barium. (Ba)	$\mu g/m^3$	IS – 5182, Part - 22	--
10.	Iron. (Fe)	$\mu g/m^3$	IS – 5182, Part - 22	--

NAAQMS: National Ambient Air Quality Monitoring Standards.



AMBIENT AIR QUALITY MONITORING Data

FOR

Daman area



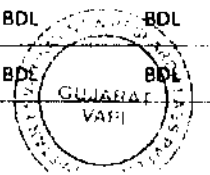
Location Code	Location Name
AAQM - 1	At Collector Office Security Gate
AAQM – 2	At Near Commercial Market Taxi Stand

UniStar
Environment and Research Labs Pvt. Ltd.

Ambient Air Quality Monitoring Data During Deepawali Festival - 2020
For Pollution Control Committee, Daman and Dadra & Nagar Haveli
By – UniStar Environment and Research Labs Pvt. Ltd.

Location : AAQM - 1 (At Collector Office Security Gate, Moti Dmamn, Daman) (Lat.N 20.39423° & Long. E 72.83270°)	Test Reports No. UERL/20/11/A-PCC001

Sr. No.	Date of Monitoring	Parameters with Results									
		PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	Metals in PM_{10}			Metals/Elements in $PM_{2.5}$		
						Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
1	07-11-2020	70	22	10.9	15.7	BDL	BDL	BDL	BDL	BDL	BDL
2	08-11-2020	76	25	10.0	14.3	BDL	BDL	BDL	BDL	BDL	BDL
3	09-11-2020	73	20	9.9	13.2	BDL	BDL	BDL	BDL	BDL	BDL
4	10-11-2020	71	24	10.5	14.5	BDL	BDL	BDL	BDL	BDL	BDL
5	11-11-2020	79	27	10.2	15.0	BDL	BDL	BDL	BDL	BDL	BDL
6	12-11-2020	74	25	10.7	15.5	BDL	BDL	BDL	BDL	BDL	BDL
7	13-11-2020	85	29	11.1	15.0	BDL	BDL	BDL	BDL	BDL	BDL
8	14-11-2020	96	30	12.0	16.1	BDL	BDL	BDL	BDL	BDL	BDL
9	15-11-2020	89	28	10.7	15.2	BDL	BDL	BDL	BDL	BDL	BDL
10	16-11-2020	85	30	11.4	15.8	BDL	BDL	BDL	BDL	BDL	BDL
11	17-11-2020	77	26	10.0	14.3	BDL	BDL	BDL	BDL	BDL	BDL
12	18-11-2020	71	23	10.5	15.0	BDL	BDL	BDL	BDL	BDL	BDL
13	19-11-2020	79	25	9.6	13.2	BDL	BDL	BDL	BDL	BDL	BDL



Ambient Air Quality Monitoring Data During Deepawali Festival - 2020

For Pollution Control Committee, Daman and Dadra & Nagar Haveli

By – UniStar Environment and Research Labs Pvt. Ltd.

Location : AAQM - 1 (At Collector Office Security Gate, Moti Dmamn, Daman) (Lat.N 20.39423° & Long. E 72.83270°)	Test Reports No. UERL/20/11/A-PCC001

Sr. No.	Date of Monitoring	Parameters with Results									
						Metals in PM_{10}			Metals/Elements in $PM_{2.5}$		
		PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
14	20-11-2020	72	21	9.1	13.6	BDL	BDL	BDL	BDL	BDL	BDL
15	21-11-2020	69	24	8.7	13.1	BDL	BDL	BDL	BDL	BDL	BDL
	Max.	**96**	**30**	**12.0**	**16.1**	**BDL**	**BDL**	**BDL**	BDL	**BDL**	**BDL**
	Min.	**69**	**20**	**8.7**	**13.1**	**BDL**	**BDL**	**BDL**	BDL	**BDL**	**BDL**
	Avg.	**78**	**25**	**10.3**	**14.6**	**BDL**	**BDL**	**BDL**	**BDL**	**BDL**	**BDL**
	Permissible Value as per NAAQMS	100.0	60.0	80.0	80.0	1.0	20.0	6.0	--	--	--

Checked By:

(Sr. Chemist)

Authorized By :

(Manager - Operations)

GUJARAT VAPI

Ambient Air Quality Monitoring Data During Deepawali Festival - 2020

For Pollution Cont[illegible] Diu, Daman and [illegible]

By – UniStar Environment and Research Labs Pvt. Ltd.

Location : AAQM - 2
(At Commercial Market Taxi Stand, Nani Daman, Daman)
(Lat.N 20.41771° & Long. E 72.83432°)

Test Reports No. UERL/20/11/A-PCC002

Parameters with Results

Sr. No.	Date of Monitoring	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	Metals in PM_{10}			Metals/Elements in $PM_{2.5}$		
						Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
1	07-11-2020	92	34	13.6	17.5	BDL	BDL	BDL	BDL	BDL	BDL
2	08-11-2020	96	37	14.1	18.6	BDL	BDL	BDL	BDL	BDL	BDL
3	09-11-2020	104	35	15.0	18.3	BDL	BDL	BDL	BDL	BDL	BDL
4	10-11-2020	96	33	15.6	20.1	BDL	BDL	BDL	BDL	BDL	BDL
5	11-11-2020	108	38	14.6	19.4	BDL	BDL	BDL	BDL	BDL	BDL
6	12-11-2020	98	34	14.1	19.7	BDL	BDL	BDL	BDL	BDL	BDL
7	13-11-2020	105	36	15.3	20.6	BDL	BDL	BDL	BDL	BDL	BDL
8	14-11-2020	114	39	16.4	21.5	BDL	BDL	BDL	BDL	BDL	BDL
9	15-11-2020	101	36	15.1	20.3	BDL	BDL	BDL	BDL	BDL	BDL
10	16-11-2020	98	37	16.3	20.6	BDL	BDL	BDL	BDL	BDL	BDL
11	17-11-2020	107	39	15.2	19.1	BDL	BDL	BDL	BDL	BDL	BDL
12	18-11-2020	98	35	14.8	19.4	BDL	BDL	BDL	BDL	BDL	BDL
13	19-11-2020	92	30	13.7	18.6	BDL	BDL	BDL	BDL	BDL	BDL

Ambient Air Quality Monitoring Data During Deepawali Festival - 2020
For Pollution Control Committee, Daman and Dadra & Nagar Haveli
By – UniStar Environment and Research Labs Pvt. Ltd.

Location : AAQM - 2 (At Commercial Market Taxi Stand, Nani Daman, Daman) (Lat.N 20.41771° & Long. E 72.83432°)	Test Reports No. UERL/20/11/A-PCC002

Sr. No.	Date of Monitoring	Parameters with Results										
		PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	Metals in PM_{10}			Metals/Elements in $PM_{2.5}$		
						Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
14	20-11-2020	95	33	13.3	18.4	BDL	BDL	BDL	BDL	BDL	BDL
15	21-11-2020	88	30	13.2	18.2	BDL	BDL	BDL	BDL	BDL	BDL
Max.		114	39	16.4	21.5	BDL	BDL	BDL	BDL	BDL	BDL
Min.		88	30	13.2	17.5	BDL	BDL	BDL	BDL	BDL	BDL
Avg.		100	35	14.7	19.3	BDL	BDL	BDL	BDL	BDL	BDL
Permissible Value as per NAAQMS		100.0	60.0	80.0	80.0	1.0	20.0	6.0	--	--	--

Checked By:

(Sr. Chemist)

Authorized By :

(Manager - Operations)

UNISTAR ENVIRONMENT & RESEARCH LABS PVT. LTD. GUJARAT VAPI

AMBIENT AIR QUALITY MONITORING Data

FOR

Dadra & Nagar Haveli area



Location Code	Location Name
AAQM – 3	At Hotel Yatri Niwas
AAQM – 4	At Kilvani Naka

UniStar
Environment and Research Labs Pvt. Ltd.

Ambient Air Quality Monitoring Data During Deepawali Festival - 2020

For Pollution Control Committee, Daman and Dadra & Nagar Haveli

By – UniStar Environment and Research Labs Pvt. Ltd.

Location : AAQM - 3 (At Hotel Yatri Niwas, Silvassa, DNH) (Lat.N 20.27128° & Long. E 72.98942°)	Test Reports No. UERL/20/11/A-PCC003

Sr. No.	Date of Monitoring	Parameters with Results										
						Metals in PM_{10}			Metals/Elements in $PM_{2.5}$			
		PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)	
1	07-11-2020	91	32	13.2	16.9	BDL	BDL	BDL	BDL	BDL	BDL	
2	08-11-2020	98	35	12.8	17.4	BDL	BDL	BDL	BDL	BDL	BDL	
3	09-11-2020	100	34	12.3	16.1	BDL	BDL	BDL	BDL	BDL	BDL	
4	10-11-2020	103	37	12.8	17.3	BDL	BDL	BDL	BDL	BDL	BDL	
5	11-11-2020	95	34	12.4	17.6	BDL	BDL	BDL	BDL	BDL	BDL	
6	12-11-2020	105	37	13.1	19.1	BDL	BDL	BDL	BDL	BDL	BDL	
7	13-11-2020	99	35	13.5	19.0	BDL	BDL	BDL	BDL	BDL	BDL	
8	14-11-2020	112	39	15.1	21.2	BDL	BDL	BDL	BDL	BDL	BDL	
9	15-11-2020	104	37	14.7	20.1	BDL	BDL	BDL	BDL	BDL	BDL	
10	16-11-2020	98	33	13.7	19.0	BDL	BDL	BDL	BDL	BDL	BDL	
11	17-11-2020	93	29	12.8	17.5	BDL	BDL	BDL	BDL	BDL	BDL	
12	18-11-2020	90	34	12.1	17.0	BDL	BDL	BDL	BDL	BDL	BDL	
13	19-11-2020	88	30	11.7	16.4	BDL	BDL	BDL	BDL	BDL	BDL	

Ambient Air Quality Monitoring Data During Deepawali Festival - 2020

For Pollution Control Committee, Daman and Dadra & Nagar Haveli

By – UniStar Environment and Research Labs Pvt. Ltd.

Location : AAQM - 3 (At Hotel Yatri Niwas, Silvassa, DNH) (Lat.N 20.27128° & Long. E 72.98942°)		Test Reports No. UERL/20/11/A-PCC003									
		Parameters with Results									
Sr. No.	Date of Monitoring	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	Metals in PM_{10}			Metals/Elements in $PM_{2.5}$		
						Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
14	20-11-2020	84	27	11.9	16.0	BDL	BDL	BDL	BDL	BDL	BDL
15	21-11-2020	87	29	12.7	16.7	BDL	BDL	BDL	BDL	BDL	BDL
	Max.	112	39	15.1	21.2	BDL	BDL	BDL	BDL	BDL	BDL
	Min.	84	27	11.7	16.0	BDL	BDL	BDL	BDL	BDL	BDL
	Avg.	96	33	13.0	17.8	BDL	BDL	BDL	BDL	BDL	BDL
	Permissible Value as per NAAQMS	100.0	60.0	80.0	80.0	1.0	20.0	6.0	--	--	--

Checked By:

(Sr. Chemist)

Authorized By :

(Manager - Operations)

Ambient Air Quality Monitoring Data During Deepawali Festival - 2020

For Pollution Control Committee, Daman and Dadra & Nagar Haveli

By – UniStar Environment and Research Labs Pvt. Ltd.

Location : AAQM - 4 (At Kilvani Naka, Silvassa, DNH) (Lat.N 20.27289° & Long. E 73.00666°)	Test Reports No. UERL/20/11/A-PCC004

Parameters with Results

Sr. No.	Date of Monitoring	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	Metals in PM_{10}			Metals/Elements in $PM_{2.5}$		
						Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
1	07-11-2020	98	35	14.0	18.8	BDL	BDL	BDL	BDL	BDL	BDL
2	08-11-2020	109	37	12.5	18.2	BDL	BDL	BDL	BDL	BDL	BDL
3	09-11-2020	104	36	13.8	17.1	BDL	BDL	BDL	BDL	BDL	BDL
4	10-11-2020	113	39	14.2	19.3	BDL	BDL	BDL	BDL	BDL	BDL
5	11-11-2020	100	35	14.2	19.5	BDL	BDL	BDL	BDL	BDL	BDL
6	12-11-2020	104	38	14.6	20.9	BDL	BDL	BDL	BDL	BDL	BDL
7	13-11-2020	111	40	15.8	21.0	BDL	BDL	BDL	BDL	BDL	BDL
8	14-11-2020	123	43	16.9	22.4	BDL	BDL	BDL	BDL	BDL	BDL
9	15-11-2020	112	40	15.8	21.3	BDL	BDL	BDL	BDL	BDL	BDL
10	16-11-2020	99	35	16.0	21.1	BDL	BDL	BDL	BDL	BDL	BDL
11	17-11-2020	103	37	15.8	20.7	BDL	BDL	BDL	BDL	BDL	BDL
12	18-11-2020	98	33	15.5	20.4	BDL	BDL	BDL	BDL	BDL	BDL
13	19-11-2020	96	31	14.8	19.3	BDL	BDL	BDL	BDL	BDL	BDL

Ambient Air Quality Monitoring Data During Deepawali Festival - 2020

For Pollution Control Committee, Daman and Dadra & Nagar Haveli

By – UniStar Environment and Research Labs Pvt. Ltd.

Location : AAQM - 4 (At Kilvani Naka, Silvassa, DNH) (Lat.N 20.27289° & Long. E 73.00666°)		Test Reports No. UERL/20/11/A-PCC004									
Sr. No.	Date of Monitoring	Parameters with Results									
						Metals in PM_{10}			Metals/Elements in $PM_{2.5}$		
		PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_2 ($\mu g/m^3$)	Pb ($\mu g/m^3$)	Ni (ng/m^3)	As (ng/m^3)	Al ($\mu g/m^3$)	Ba ($\mu g/m^3$)	Fe ($\mu g/m^3$)
14	20-11-2020	94	30	13.5	18.4	BDL	BDL	BDL	BDL	BDL	BDL
15	21-11-2020	88	28	12.0	16.1	BDL	BDL	BDL	BDL	BDL	BDL
Max.		123	43	16.9	22.4	BDL	BDL	BDL	BDL	BDL	BDL
Min.		88	28	12.0	16.1	BDL	BDL	BDL	BDL	BDL	BDL
Avg.		104	36	14.6	19.6	BDL	BDL	BDL	BDL	BDL	BDL
Permissible Value as per NAAQMS		100.0	60.0	80.0	80.0	1.0	20.0	6.0	--	--	--

Checked By:

(Sr. Chemist)

Authorized By:

(Manager - Operations)

GUJARAT VAPI

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

No.F.18(28)/TSPCB/2013/249/ 1917-921

March 09, 2021

To
Sri P. K. Gupta
Head, AQM Division
Central Pollution Control Board
MOEF & CC, Government of India
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

Sub.: Compliance report on action taken by the State of Tripura to comply with the Hon'ble NGT order dated 01.12.2020 in OA No.249/2020 with OA No.254/2020 with OA No. 255/2020 with OA No. 93/2020 in connection with remedial action against pollution caused by use of fire crackers-reg.

Ref: Your letter No. AQM/Fire Crackers/2020-21/16248 dated 22/02/2021

Sir,

This has reference to your mail and letter No. AQM/Fire Crackers/2020-21/16248 dated 22/02/2021 on the subject cited above. The consolidated Action Taken Report by the State of Tripura in compliance with the order dated 01.12.2020 of Hon'ble National Green Tribunal in OA No.249/2020 (with OA No.254/2020 , OA No. 255/2020 , OA No. 93/2020) in connection with remedial action against pollution caused by use of fire crackers is enclosed herewith for kind information & necessary action.

Enclosed: As stated

Yours Sincerely,

9.3.2021

(B. Karmakar)
Member Secretary

Copy to:

1. PPS to the Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. PS to the Secretary to the Govt of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
3. The Director, Department of Science, Technology & Environment for kind information.
4. The Regional Director, Central Pollution Control Board, North East, Shillong-793014, for kind information.

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gurkhabasti
PO : Kunjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2332462
Member Secretary: 0381 - 2325421
Head of Office: 0381 - 2322455

ACTION TAKEN REPORT ON DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL VIDE ORDER DATED 01.12.2020 IN THE O.A. NO.249/2020 WITH OA NO.254/2020 WITH OA NO.255/2020 WITH OA NO.93/2020 IN CONNECTION WITH REMEDIAL ACTION AGAINST POLLUTION CAUSED BY USE OF FIRE CRACKERS AGGRAVATING THE MENACE OF COVID-19.

SUBMITTED BY :

TRIPURA STATE POLLUTION CONTROL BOARD

Action Taken Report on directions of Hon'ble National Green Tribunal vide Order dated 01.12.2020 in the O.A. No.249/2020 with OA No.254/2020 with OA No.255/2020 with OA No.93/2020 in connection with remedial action against pollution caused by use of fire crackers aggravating the menace of Covid-19 pandemic.

Background:

Hon'ble Nation Green Tribunal, Principal bench, New Delhi had passed some orders /directions on 01.12.2020 in O.A No.249 of 2020 with O.A No.254 of 2020 with OA No. 255/2020 with OA No. 93/2020 (CZ) regarding remedial action against pollution by use of fire crackers aggravating the menace of Covid19 pandemic, posting higher danger to the lives and health of vulnerable groups. The Tribunal elaborately referred the current restrictions on fire crackers imposed by different States and PCBs. The Hon'ble NGT also referred different Orders of the Hon'ble Supreme Court of India passed time to time in this matter. The Tribunal also reviewed the report submitted by CPCB on 27.11.2020.

The Tribunal in its judgment dated 01.12.2020, in point No. 24, 25, 26 and 27 directed to implement the Noise Rules and also to impose compensation on violators. And also directed that "Accordingly, the above needs to be followed against violation of prohibition/restriction on bursting of crackers. Apart from the scale of compensation, applicable for noise, equal amount of compensation is liable to be paid for violation of air norms.

The amount of compensation collected may be credited to a separate account to be called "District Environment Compensation Fund' to be maintained by the District Magistrate"

Accordingly, the Hon'ble NGT directed as follows:

i. There will be total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country where the ambient air quality falls under the 'poor' and above category.

ii. Direction to restrict use of fire crackers in cities/towns where air quality is 'moderate' or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted

occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.

iii. During Christmas and New Year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is 'moderate' or below as directed by the Hon'ble Supreme Court.

iv. With a view to ensure availability of air quality data, at least one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from available funds under 'consent mechanism' / 'environmental compensation'. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns, in the form of AQI, PM2.5 and PM10.

vi. The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated 23.10.2018.21

vii. The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in Para 24 above.

viii. Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.

ix. If no such claim is made for six months after collection of the compensation, the amount credited to the 'District Environment Compensation Fund' can be spent for restoration of the Environment in the District.

x. The State PCBs/PCCs may compile data of compliance from all the Districts by 28.2.2021 and furnish the same to the CPCB by 15.3.2021. CPCB may file consolidated report in this regard in OA 681/2018 by 31.3.2021. The applications are disposed of.

The detail Action Taken Report are as follows:

A. Action Taken Report to restrict Fire Crackers:

1. The Department of Science, Technology & Environment, Government of Tripura had issued Notification regarding restricted use of fire crackers vide No.F. 8(14)/DSTE/ENV/Pt-II/7220-41 dated 30.10.2018 wherein it was notified that the crackers with reduced emission/ green crackers shall be permitted to be manufactured and sold in the state of Tripura. It was also notified that on the Diwali or on the day of other festivals, when such firecrackers generally takes place, the scheduled timing of such fireworks, would strictly be from 8.00 pm till 10.00 pm only. On Christmas eve and new year eve, when such fireworks start around midnight midnight i.e. 12.00 am, timing of fireworks should be from 11.55 pm till 12.30 am only. Copy of said Notification is enclosed as **Annexure-I.**
2. The Chief Secretary, Tripura also issued a Memorandum No. F.1(4)/CS/As/Misc/2020 dated 10.11.2020 in compliance of the order dated 9.11.2020 of Hon'ble National Green Tribunal to restrict the use of Fire Crackers and also to contain the air/noise pollution during Diwali and other festivals throughout the State. (**Annexure-IA**).

3. The Chief Secretary, Government of Tripura has issued guidelines for celebration of Diwali and Kali Puja Festival, 2020 throughout the State considering the pandemic situation due to COVID-19. In this guideline, emphasis has also been given to avoid fire crackers during Diwali Utsav and to follow the Notification No.F. 8(14)/DSTE/ENV/Pt-II/7220-41 dated 30.10.2018 issued by Department of Science, Technology & Environment, Government of Tripura regarding firecrackers. Copy enclosed as **Annexure-II.**

4. Awareness programmes have been conducted on ill effects of firecrackers and various aspects of Noise Rules involving NGOs, ECO Clubs and other

electronic media to generate awareness among the people on the occasion of Diwali festival 2020. **(Annexure-III)**

5. Raids have been conducted prior to festive occasion this year also jointly by the officials of District Administration and Tripura State Pollution Control Board for enforcing the restriction of sale as well as use of banned fire crackers throughout the State of Tripura. Considerable quantity of illegal fire crackers were seized from various markets and the seized firecrackers were disposed off as per Waste Management Rules**. (Annexure-IV)**

6. Surveillance team have been formed by the TSPCB to monitor the sale and use/bursting of banned fire crackers during Diwali & Kali Puja festival. The said team has monitored the sale and use/bursting of banned fire crackers during Diwali & Kali Puja festival. **(Annexure-V)**

7. Advertisements have been published in the local newspapers in vernacular languages in several occasions before and during Diwali Day highlighting various aspects of Noise Rules as well as with a request to the public to restrict themselves from bursting of illegal fire crackers. **(Annexure-VI)**

B. Action Taken Report to Control Air Pollution:

7. In compliance to the Order of Hon'ble National Green Tribunal, the Ambient Air Quality Monitoring has been conducted by TSPCB during 07.11.2020 to 21.11.2020 on the occasion of Diwali festival, 2020 to assess the air quality status before, during and after the Diwali festival as per the guideline of CPCB. **(Annexure-VII)**

8. The ambient air monitoring data on the occasion of Diwali festival for the State of Tripura is enclosed as **Annexure-VIII.**

9. The study reports of ambient air quality and noise level monitoring during Dewali festival, 2020 has been prepared and sent to CPCB on 04.02.2021. **Annexure-IX.**

10. The study reports of ambient air quality and noise level monitoring along with recommendation during Dewali festival have also been sent to all District Magistrate & Collectors and Superintendents of Police for necessary action. **Annexure-X.**

11. An Action Plan for controlling air pollution has been prepared and communicated to all stakeholders for effective implementation of the said Action Plan. **Annexure-XI**

12. The Tripura State Pollution Control Board has directed all the ULBs to take necessary actions on the following issues to control air pollution:

    i. Sprinkling of water on the roads during dry season twice a day. Emphasis may be given to use the treated waste water for road watering, if available.

    ii. Covering of unpaved roadside using grass or by any other means.

    iii. Ensure that all construction & demolition works shall be done following the Construction & Demolition Waste Management Rules, 2016.

    iv. Ensure that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the State of Tripura as per the Notification issued by Department of Science, Technology and Environment vide No.F. 11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017.

    v. Road side plantation.

Copy of the said letter is enclosed as **Annexure-XII.**

13. The Tripura State Pollution Control Board has requested the Transport Department, Government of Tripura to take necessary steps to minimize & Control the vehicular emission and also to ensure that that no vehicle shall run in the road without having valid PUC Certificate. Copy of the said letter as enclosed as **Annexure-XIII.**

The Vehicles are being checked regularly for PUC certificates by the Traffic Police and if found exceeding the emission limits, the registration of such vehicle is suspended till satisfactory repairs are carried out. Penal compounding fees are also being recovered from such defaulting vehicles. Grant of PUC Renewal certificate is considered only after observing satisfactory Performance of the vehicle.

14. The Government of Tripura vide Notification No.F.11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017 notified that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the whole State of Tripura. And for each such default, the violators shall be liable to pay Environmental compensation. This notification has been issued to combat air pollution throughout the State. **(Annexure-XIV)**

15. Two manual ambient air quality stations are being operated at Agartala under National Ambient Air Quality Monitoring Programme (NAMP) of Central Pollution Control Board (CPCB). The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP. The ambient air quality data are being uploaded in the Environmental Air Quality Data Entry system (E-AQ-DES) portal of CPCB on regular basis.

16. One Continuous Ambient Air Quality Monitoring Station (CAAQMS) funded by CPCB has been installed at Agartala to monitor the real time

ambient Air Quality status. The real time air quality data from Agartala air monitoring station is now linked to the CPCB server. The real-time air quality status of Agartala in terms of Air Quality Index can be viewed by accessing "National Air Quality Index-CPCB".

For setting up of another Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Agartala funded by MoEFCC, the Expression of Interest has been floated through e-tender portal for selection of bidders for installation of Continuous Ambient Air Quality Monitoring Station (CAAQMS). The technical evaluation of Technical bids is going on.

17. TSPCB has also developed a public grievance portal similar to "Sameer" app developed by CPCB. The name of the said app of Tripura is **"TRIPURAR PARIBESH".** The general public can submit complaints regarding various environment related issues like Air, Water and Noise pollution etc through this app. **(Annexure-XV)**

18. The State has already notified the Construction and Demolition Waste management Policy and the said policy is adopted by all the Urban Local Bodies. **(Annexure-XVI)**

19. In Tripura Cleaner Fuels (CNG) has already been introduced. 04 nos. Of CNG filling stations have been established in Tripura. CNG buses have been introduced in Agartala towns.

20. E-rickshaw has already been introduced throughout the state since last 5 years.

21. All Urban Local Bodies are in action for cleaning of road dust at early morning by spraying water.

22. All the Brick Kilns are operating their units with Fixed Chimney. Steps to be taken to introduce cleaner technology in Brick Kilns to reduce the

emission level further. Educative campaign has been initiated for commissioning of Fixed Chimney Bulls Trench kilns in to Zigzag kilns.

23. A Notification has been issued by AMC to use only treated water for the water sprinkling at road and never to allow use of drinking water for these activities AMC also confirms that presently no surface or ground water is used for watering parks and gardens in the city. (Annexure 3)
24. Extensive road side plantation is being done by the Forest Department.
25. Regular enforcement drives are being conducted throughout the state against the vehicles plying on road violating Motor Vehicle Acts including emission norms.
26. With a view to minimize and control vehicular emission, registration of BS-IV vehicles are not allowed as per the decision of the Hon'ble Supreme Court of India, and only BS-VI vehicles are getting registration.
27. At present there are 51 (Fifty one) numbers of Emission Testing Centres in the State of Tripura. Recently, approval has been given to open 17 (Seventeen) more Emission Testing Centres in the State.
28. Initiative has been taken to introduce the mobile PUC Van to cover remote area people to get their vehicle tested easily.
29. It is mandatory to have valid PUC certificate of a vehicle to apply for fitness certificate in VAHAN-4.
30. At present, 44 numbers of PUC centre's have been integrated with VAHAN-4 and the emission testing are done online at the PUC centre's.

C. Action taken in respect of control of Noise Pollution:

27. The Ambient Noise Level Monitoring was conducted during festive occasions (such as Diwali) this year also as per the Guidelines of Central Pollution Control Board. **(Annexure XVII)**

28. The ambient noise data on the occasion of Diwali festival for the State of Tripura is enclosed as **Annexure-XVIII.**

29. In exercise of powers conferred under the Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and on the basis of the guidelines imposed by the Central Pollution Control Board, Tripura State Pollution Control Board issued an Order on *17.09.1998* regarding maximum permissible noise level of the fireworks at the time of bursting alongwith the list of banned fireworks. The District Magistrate & Collector and Superintendent of Police have also been directed not to allow sale or use of the banned firecrackers throughout the State. **(Annexure-XIX)**

30. In exercise of the power conferred by Rule 2 © of the Noise Pollution (Control & Regulation) Rules, 2000, the Sub Divisional Police Officers have been appointed as the 'Authority' for regulating the use of loudspeaker or a public address system in his/her jurisdiction. The SDPOs shall take necessary action under the overall supervision and control of the District Magistrate of the District. The SDPOs are authorised to grant permission for the use of loudspeaker or the public address system. **(Annexure-XX)**

31. In exercise of the power conferred by Rule 3(2) of the Noise Pollution (Control & Regulation) Rules, 2000, various areas of the State of Tripura have been categorised as Industrial/Commercial/Residential Areas and Silence Zone. The Ambient Air Quality Standard in respect of Noise for the said areas has also been notified. **(Annexure-XXI)**

32. As per the Noise Pollution (Control & Regulation) Rules, 2000, the loudspeaker or the public address system shall not be used at night time [10.00 p.m. to 6.00 a.m.] except the closed premises or during a public emergency. The Government of Tripura issued a Notification regarding permission of use of loudspeaker or the public address system between 10.00 pm to 12 hours midnight for the total 15 days in any calendar year on account of celebration.**(Annexure-XXII)**

33. As per the latest Judgement Order dated 16.08.2016 of the Hon'ble High Court of Tripura, The District Magistrate & Collector shall constitute a Committee for periodical review whether the order are being followed or enforced with the following members:

(i) The District Magistrate & Collector of each district as the Chairman.

(ii) The Superintendent of Police of the each district as member, and

(iii) All the Sub-Division Magistrates and Sub-Divisional Police Officers of the said district and one representative from the Tripura State Pollution Control Board as member.

34. In compliance of the Order of Hon'ble NGT dated 03.10.2017 in connection with OA No.158/2016/EZ, the Government of Tripura issued Notification dated 29/12/2017 regarding mandatory use of Sound Limiter(s) in all sound system/ public address system for effective control of Noise Pollution in the whole State of Tripura. ***(Annexure*- XXIII)**

35. An advertisement was issued in local newspapers regarding the mandatory use of sound limiters by the sellers, users and manufactures of audio system and public address system. (**Annexure-XXIV**)

36. The Government of Tripura issued Notification No.F. 8(14)/DSTE/ENV/Pt-II/7220-41 dated 30.10.2018 regarding restrictions on use of firecrackers/ fireworks during Dewali & all other festivals with an objective to reduce Air & Noise Pollution including minimization of Solid Waste generation.

37. TSPCB issued advertisement in local news papers and also in Souvenirs in several occasions highlighting various aspect of Noise Rule to generate awareness among common people to combat noise and air pollution arising from fire crackers etc. **(Annexure XXV)**

38. TSPCB, General Administration of Sadar sub division and Police Department jointly conducted special campaign against the indiscriminate use of loud speaker on festive season this year.

ANNEXURE- I

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
P.N.COMPLEX: AGARTALA
TRIPURA-799006

No.F.8(14)/DSTE/ENV/Pt-II/ 7220-41 Dated, 30/10/ 2018

NOTIFICATION

WHEREAS, Article 48A of the Constitution of India, inter-alia envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lake, rivers etc.;

AND

WHEREAS the Government of Tripura after considering the adverse effects of fire crackers/fireworks have decided to regulate this which have detrimental effect on the environment;

AND

WHEREAS, it is observed that smoke and other harmful chemical gases emitted from the fire crackers/fireworks during Deewali and various religious festivals including Christmas, New Year eve and other occasions like marriages etc are causing vigorous water and air pollution as well as soil pollution resulting in unhygienic environmental and public health related problems and degrade the natural quality of air, water & soil;

AND

WHEREAS, it is observed that fire crackers/fireworks enhance the toxic particles/gases and ash on it's burning;

NOW, THEREFORE, in compliance with the direction dated 23/10/2018 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No.728 of 2015 (Arjun Gopal & others Vs. Union of India & others) and also in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (Central Act No.29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura in consultation with the Tripura State Pollution Control Board hereby imposes the following restrictions on use of fire crackers/fireworks along with following directions with an objective to reduce air and noise pollution including minimization of solid waste generation and also to tackle the pollution problems which occurs due to firecrackers during Diwali (Deepabali) and all other festivals, of any religion including Christmas and New Year eve and other occasions like marriages etc. for effective implementation in the State of Tripura;

1. The crackers with reduced emission (improved crackers) and green crackers shall be permitted to be manufactured and sold in the State of Tripura.

Explanation: (i) Use of Reduced Emission firecrackers (Improved crackers)-(a) Avoidance of use of ash as desiccant or filler materials in crackers for reduction in particulate matter by 15-20%. These can be implemented subject to approval by Petroleum and Explosives Safety Organization (PESO), and (b) usage of charcoal meeting specifications of explosive and pyrotechnics as prescribed by PESO.

Contd....P/2.

Green crackers: Safe Water and Air Sprinklers (SWAS)- low emission sound and light emitting functional crackers with particulate matter reduction by 30-35 % and significant reduction in NO_X & SO_2 due to in situ water generation as dust suppressant and low cost due to usage of low cost oxidants. These can be implemented subject to approval by Petroleum and Explosives Safety Organization (PESO).

2. The production and sale of crackers other than those mentioned in point No.**1** is completely banned in the entire State of Tripura. The manufacture, sale and use of joined firecrackers (series crackers or laris) are also banned as the same cause huge air, noise and solid waste problems.

Explanation: No person except the Licensed Traders shall be permitted to sell and store the fire crackers [improved crackers and green crackers] as mentioned in point No.**1**. The sale of crackers other than those mentioned in point No.**1** including joined crackers (series of crackers or laries) and those fire crackers generating noise level exceeding 90 dB(A) at 5 metre distance from the point of bursting is completely banned in the entire State of Tripura.

3. On the day of Diwali (Deepabali) or on the day of any other festivals, when such fireworks generally take place, the scheduled timing of such fireworks, would strictly be from 8:00 p.m. till 10:00 p.m. only. On Christmas eve and New Year eve, when such fireworks start around midnight, i.e. 12:00 a.m., timing of fireworks should be from 11:55 p.m. till 12:30 a.m. only.

4. The Tripura State Pollution Control Board shall carry out short-term monitoring in the Cities for 14 days (commencing from 7 days prior to Diwali and ending 7 days after Diwali) for the parameters namely, Aluminum, Barium, Iron apart from the regulatory parameters against the short-term Ambient Air Quality Criteria Values (AAQCVs) with regard to bursting of firecrackers.

5. For encouraging the community fire cracking at the designated site on the day of Diwali (Deepabali) or any other festivals, of any religion, the District Administration / Local Bodies may explore the feasibility of community fire cracking. This exercise shall have to be completed before one week of Diwali (Deepabali) or any other festivals so that the public at large is well informed about the designated places. The particular area/field as designated for the purpose of *Diwali* shall be valid for community fire cracking even on other occasions/festivals as well.

6. The Police shall ensure that bursting of fireworks should take place only during the designated time and at designated places, as mentioned above. They shall also ensure that there is no sale of banned firecrackers. In case any violation is found, the Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station of the area shall be held personally liable for such violation and this would amount to committing contempt of the Court, for which such SHO(s) would be proceeded against.

7. Extensive public awareness campaigns shall be carried out by the School Education/Higher Education Department, ICA Department, Department of Science,

Contd..... P/3

technology & Environment and Tripura State Pollution Control Board informing the public about the harmful effects of firecrackers.

➢ **Responsibilities of Local Administration/Local Bodies/Police Deptt.-**

a) All Local Administration (Sub-Divisional Magistrate) shall ensure designation or identification of places in consultation with the Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station and Local Authorities for community fire cracking.

b) The local authorities shall take necessary action as per direction of Hon'ble Supreme Court.

➢ **Responsibilities of Tripura State Pollution Control Board (TSPCB):-**

a) TSPCB shall monitor air and noise pollution 7 (seven) days prior to Dewali and 7 (seven) after the Deewali. They also monitor all kind of pollution (Air, Water & Noise etc) during all pre & post festival sessions in the State.

b) TSPCB shall prepare materials for mass awareness to the common people.

➢ **Responsibilities of District Administration (DM & Collector):-**

a) The District Administration shall make overall supervision for effective control of fire cracker or fire works for any occasion in the State and comply with the directions of the Hon'ble Supreme Court.

➢ **Authorized Officers:-**

The following officers are hereby authorized to implement this Notification in their respective jurisdiction namely:

1. District Magistrate & Collectors of all respective Districts in Tripura.
2. Superintendent of Police, SDPO & Officers at the level of Sub-Inspector of Police and Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station.
3. Member Secretary, Tripura State Pollution Control Board and Officers at the level of Junior Environmental Engineer/Junior Scientist and above.
4. Municipal Commissioner, Agartala Municipal Corporation, Agartala and other Officers nominated by him.
5. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura and other Officers nominated by him.
6. Director, Department of Science, Technology & Environment, Government of Tripura and Officers at the level of Scientific Officer and above.
7. Director, Food and Civil Supplies Department and Officers at the level of Inspector and above.

Contd..... P/4.

Director, Industries & Commerce Department and other Officers nominated by him.

9. Director, Health & Family Welfare Department or other Officers nominated by him.
10. Commissioner of Taxes & Excise and Officers at the level of Inspector of Taxes and above.
11. Labour Commissioner, Labour Department and Officers at the level of Inspector and above.
12. Sub-Divisional Magistrate of all respective Sub-Division in Tripura.
13. Block Development Officer of all respective block in Tripura.
14. Chief Executive Officer of all Municipal Council in Tripura
15. Executive Officer of all respective Nagar Panchayet in Tripura.

➢ **Monitoring:-**

Authorities of all Local Bodies/Local Administration and Member Secretary, Tripura State Pollution Control Board (TSPCB) shall ensure over all monitoring and implementation of these rules and directions. The Member Secretary, TSPCB, Local Authorities and all the Authorized Officers mentioned in foregoing para within their respective area/jurisdiction, are authorized to file complaint under section 19 of the Environment (Protection) Act, 1986.

➢ **Enforcement:-**

This Notification issued in supersession of all earlier orders/Notifications and shall come into force with immediate effect.

By the order of the Governor

22/10/18

(Dr. Ashok Kumar, IFS)
Principal Secretary
Government of Tripura

Copy to:-

1. The Addl. Chief Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.
3. P.S to the All Ministers, Govt. of Tripura.
4. P.S to the Chairman, Tripura Tribal Area Autonomous District Council, Tripura.
5. The Mayor, AMC, Agartala.
6. The Chairperson of all Municipal Council, Tripura.
7. The Chairperson of all Nagar Panchayet, Tripura.
8. The JS & SA to Chief Secretary, Govt. of Tripura.
9. The Director General of Police, Govt. of Tripura, Agartala.

Contd.....P/5.

10. The Chairman, Tripura State Pollution Control Board.
11. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
12. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura.
13. The Municipal Commissioner, AMC, Agartala.
14. All DM & Collector, Tripura

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15. All Head of Department/Director, Govt. of Tripura.

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16. All Sub-Divisional Magistrate, Tripura

.....

17. All Block Development Officer

.....

18. Chief Executive Officer, All Municipal Council, Tripura.

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19. Executive Officer, All Nagar Panchayet, Tripura.

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20. Concerned Department of the Authorized Officers mentioned in this Notification for information of the Authorized Officer.
21. The Manager, Government Press for publication of this notification in the next issue of official gazette.
22. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental website.

30/10/18

(Dr. Ashok Kumar, IFS)
Principal Secretary
Government of Tripura

ANNEXURE- I A

Government of Tripura
Office of the Chief Secretary
Agartala, Tripura

No. F. 1(4)/CS/AS/Misc./2020 Dated, the.10th, November, 2020

MEMORANDUM

To limit the spread of COVID-19 during festival time, the undersigned has issued guidelines for Diwali and Kalipuja Festival, 2020 vide Order No. F. 2(1)/CS/H&FW/Mask/2020 dated 07.11.2020 (copy enclosed) where it is stated that use of crackers should be avoided during Diwali Utsav and Kalipuja and guidelines issued by the Science, Technology & Environment Department should be followed strictly by all.

2. In pursuance of direction issued by Hon'ble Supreme Court in Writ petition No. 728 of 2015, the Department of Science, Technology & Environment imposed restrictions on use of the fire crackers / fireworks during Diwali and all other festivals vide Notification No. F. 8(14)/DSTE/ENV/Pt.II/7220-41 dated 30.10.2018 (copy enclosed), in which only the crackers with reduced emission (improved crackers) and green crackers are permitted to be manufactured and sold in the State. On the day of the Diwali or on the day of the other festivals, the scheduled timing of such fireworks should strictly be from 8:00 PM to 10:00 PM only. On Christmas eve and New Year eve, timing of such fireworks should be from 11:55 PM to 12.30 AM.

3. The National Green Tribunal (NGT) in its order dated 05.11.2020 in OA No. 249/2020 has directed Chief Secretaries and DGPs to issue appropriate enforcement guidelines to District officials.

4. All District Magistrate & Collectors / Superintendents of Police and Secretary, State Pollution Control Board are directed to follow the above orders / guidelines strictly to contain the air/noise pollution during Diwali and other festivals. The Tripura State Pollution Control Board (TSPCB) should monitor air quality during the festival season and upload on its website as directed by NGT.

16/11/20
(Manoj Kumar)
Chief Secretary

To

1. All DM & Collectors.
2. All Superintendents of Police.
3. The Secretary, Tripura State Pollution Control Board.

Copy to:-

Director General of Police (In-Charge), Government of Tripura.

Government of Tripura
Office of the Chief Secretary

N. F.2(1)/CS/H&FW/Mask/2020 Dt:- 7/11/2020

ORDER

Subject: Guidelines for Diwali and Kali Puja Festival, 2020

Whereas it has come to the notice of the State Government that there is spread of COVID-19 occurring in different parts of the State which poses a major threat to public health, hygiene and safety of the people and it is also felt that unless measures are put in place to contain the spread of the pandemic there is a chance of large scale spread of COVID-19 in the population which is likely to cause loss of human lives.

AND

Whereas despite taking several measures to contain the spread, it appears that COVID-19 pandemic may continue during Diwali / Kali Puja Festival on 14th November, 2020.

AND

Whereas it is considered necessary to issue guidelines for the Diwali / Kali Puja Festival, 2020 to limit the spread of COVID -19 through its transmission.

NOW

I, therefore, in the capacity of Chairman, State Executive Committee, in exercise of the power conferred under Section 24 of the Disaster Management Act, 2005, direct all clubs/Puja Committees/Household Puja Organizers and other stakeholders to follow the guidelines given in **Annexure-1** below during Puja Celebrations. Non- compliance of the guidelines shall attract action as per law.

7/11/20

(Manoj Kumar)
Chief Secretary & Chairman,
State Executive Committee

To

1. Additional Chief Secretary, Govt. of Tripura.
2. All Principal Secretaries/Secretaries/Special Secretaries, Govt. of Tripura.
3. Director General of Police (In-charge), Govt. of Tripura.
4. Principal Chief Conservator of Forest, Govt. of Tripura.
5. All DM & Collectors. They are also requested to communicate the guidelines to all Puja Committees and other stakeholders.
6. All Superintendents of Police.
7. All Head of Departments, Govt. of Tripura.
8. Presidents/Secretaries of all Puja Committees.

Copy to

1. Principal Secretary to Hon'ble Governor of Tripura, Raj Bhawan, Agartala.
2. Special Secretary to Hon'ble Chief Minister, Tripura.
3. PS to Hon'ble Deputy Chief Minister, Tripura.
4. PS to all Hon'ble Ministers.
5. PS to Chief Secretary, Govt. of Tripura.

20/11/20

(N. C. Sharma)
Additional Secretary to Chief Secretary,
Government of Tripura

Annexure - I

Guidelines for Diwali / Kali Puja Festival, 2020

1. This year, Diwali and Kali Puja should be celebrated in simple manner keeping possibility of spread of COVID-19 in mind and maintaining adequate social distancing.
2. No fair / mass gathering of devotees will be allowed in the premises of existing established temples of Goddess Kali in Agartala and other parts of the State. The Puja Committees should take necessary steps in this regard in consultation with District / Sub Divisional administration.
3. The guidelines for observance of Diwali Utsav in Tripuraswari Temple in Udaipur will be issued separately.
4. The community puja may be held in open spaces to the extent feasible. There should be open Puja Mandops / Pandals so that idol is clearly visible from a distance. Puja Mandops with entry-exit system &obstructions for movement and viewing will not be allowed.
5. The size of idol Goddess Kali in community pujas may be limited within 5 feet.
6. There should not be any procession during bringing the idol to Puja Mandops / Pandals.
7. Only upto 5 visitors should be allowed at a time in front of the pandal maintaining a physical distance of atleast one meter. Proper marking for standing of visitors behind the persons in front should be done by the Puja Organizers.
8. Required number of volunteers should be kept ready for maintaining physical distancing of the visitors in coordination with security personnel.
9. Puja Committees should not organize any entertainment programme during the Puja day and subsequent days.

10. Puja Committees should not arrange for any extravagant lighting in the Pandals which may attract excessive gathering of the visitors.

11. All the members of the Organizing Committees / Volunteers and visitors should wear mask during Puja day. The Organizing Committees should arrange sufficient mask to distribute if any visitor comes without a mask. Hand sanitizers / hand wash should be arranged for all visitors at entry point as well as common areas.

12. All the Puja pandals should be sanitized atleast three times in the Puja day. The bamboo, rope etc. used for regulating crowd may particularly be sanitized on regular interval. Necessary arrangements may be made for the same.

13. There should be arrangement of thermal screening of visitors in all Puja Mandops / Pandals. If any visitor with high temperature is detected, local health authority may be contacted for necessary action.

14. Prasad distribution may be avoided. Common feast in a group will not be allowed.

15. In the domestic celebrations of Diwali and Kali Puja, invitees should be limited 15 to 20 persons and all should wear mask and maintain physical distancing.

16. Use of crackers should be avoided during Diwali Utsav and guidelines issued by the Science, Technology & Environment Department in this regard should be followed strictly by all.

17. While shopping in markets, the crowded areas may be avoided.

18. The District /Police administration should keep close surveillance on public gathering in the premises of Kali Puja Pandals / Mandops in coordination with Police / Municipal authorities, and other departments. The District Administration may impose further restrictions to ensure law and order, movement of vehicles, least gathering, etc as per the situation.

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GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
P.N.COMPLEX: AGARTALA
TRIPURA-799006

No.F.8(14)/DSTE/ENV/Pt-II/ 7220-41 Dated, 30./10.../ 2018

NOTIFICATION

WHEREAS, Article 48A of the Constitution of India, inter-alia envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lake, rivers etc.;

AND

WHEREAS the Government of Tripura after considering the adverse effects of fire crackers/fireworks have decided to regulate this which have detrimental effect on the environment;

AND

WHEREAS, it is observed that smoke and other harmful chemical gases emitted from the fire crackers/fireworks during Deewali and various religious festivals including Christmas, New Year eve and other occasions like marriages etc are causing vigorous water and air pollution as well as soil pollution resulting in unhygienic environmental and public health related problems and degrade the natural quality of air, water & soil;

AND

WHEREAS, it is observed that fire crackers/fireworks enhance the toxic particles/gases and ash on it's burning;

NOW, THEREFORE, in compliance with the direction dated 23/10/2018 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No.728 of 2015 (Arjun Gopal & others Vs. Union of India & others) and also in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (Central Act No.29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura in consultation with the Tripura State Pollution Control Board hereby imposes the following restrictions on use of fire crackers/fireworks along with following directions with an objective to reduce air and noise pollution including minimization of solid waste generation and also to tackle the pollution problems which occurs due to firecrackers during Diwali (Deepabali) and all other festivals, of any religion including Christmas and New Year eve and other occasions like marriages etc. for effective implementation in the State of Tripura;

1. The crackers with reduced emission (improved crackers) and green crackers shall be permitted to be manufactured and sold in the State of Tripura.

Explanation: (i) Use of Reduced Emission firecrackers (Improved crackers)-(a) Avoidance of use of ash as desiccant or filler materials in crackers for reduction in particulate matter by 15-20%. These can be implemented subject to approval by Petroleum and Explosives Safety Organization (PESO), and (b) usage of charcoal meeting specifications of explosive and pyrotechnics as prescribed by PESO.

Contd....P/2.

(ii) Green crackers: Safe Water and Air Sprinklers (SWAS)- low emission sound and light emitting functional crackers with particulate matter reduction by 30-35 % and significant reduction in NO_X & SO_2 due to in situ water generation as dust suppressant and low cost due to usage of low cost oxidants. These can be implemented subject to approval by Petroleum and Explosives Safety Organization (PESO).

2. The production and sale of crackers other than those mentioned in point No.**1** is completely banned in the entire State of Tripura. The manufacture, sale and use of joined firecrackers (series crackers or laris) are also banned as the same cause huge air, noise and solid waste problems.

Explanation: No person except the Licensed Traders shall be permitted to sell and store the fire crackers [improved crackers and green crackers] as mentioned in point No.**1**. The sale of crackers other than those mentioned in point No.**1** including joined crackers (series of crackers or laries) and those fire crackers generating noise level exceeding 90 dB(A) at 5 metre distance from the point of bursting is completely banned in the entire State of Tripura.

3. On the day of Diwali (Deepabali) or on the day of any other festivals, when such fireworks generally take place, the scheduled timing of such fireworks, would strictly be from 8:00 p.m. till 10:00 p.m. only. On Christmas eve and New Year eve, when such fireworks start around midnight, i.e. 12:00 a.m., timing of fireworks should be from 11:55 p.m. till 12:30 a.m. only.

4. The Tripura State Pollution Control Board shall carry out short-term monitoring in the Cities for 14 days (commencing from 7 days prior to Diwali and ending 7 days after Diwali) for the parameters namely, Aluminum, Barium, Iron apart from the regulatory parameters against the short-term Ambient Air Quality Criteria Values (AAQCVs) with regard to bursting of firecrackers.

5. For encouraging the community fire cracking at the designated site on the day of Diwali (Deepabali) or any other festivals, of any religion, the District Administration / Local Bodies may explore the feasibility of community fire cracking. This exercise shall have to be completed before one week of Diwali (Deepabali) or any other festivals so that the public at large is well informed about the designated places. The particular area/field as designated for the purpose of *Diwali* shall be valid for community fire cracking even on other occasions/festivals as well.

6. The Police shall ensure that bursting of fireworks should take place only during the designated time and at designated places, as mentioned above. They shall also ensure that there is no sale of banned firecrackers. In case any violation is found, the Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station of the area shall be held personally liable for such violation and this would amount to committing contempt of the Court, for which such SHO(s) would be proceeded against.

7. Extensive public awareness campaigns shall be carried out by the School Education/Higher Education Department, ICA Department, Department of Science,

Contd..... P/3

Technology & Environment and Tripura State Pollution Control Board informing the public about the harmful effects of firecrackers.

➢ **Responsibilities of Local Administration/Local Bodies/Police Deptt.-**

a) All Local Administration (Sub-Divisional Magistrate) shall ensure designation or identification of places in consultation with the Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station and Local Authorities for community fire cracking.

b) The local authorities shall take necessary action as per direction of Hon'ble Supreme Court.

➢ **Responsibilities of Tripura State Pollution Control Board (TSPCB):-**

a) TSPCB shall monitor air and noise pollution 7 (seven) days prior to Dewali and 7 (seven) after the Deewali. They also monitor all kind of pollution (Air, Water & Noise etc) during all pre & post festival sessions in the State.

b) TSPCB shall prepare materials for mass awareness to the common people.

➢ **Responsibilities of District Administration (DM & Collector):-**

a) The District Administration shall make overall supervision for effective control of fire cracker or fire works for any occasion in the State and comply with the directions of the Hon'ble Supreme Court.

➢ **Authorized Officers:-**

The following officers are hereby authorized to implement this Notification in their respective jurisdiction namely:

1. District Magistrate & Collectors of all respective Districts in Tripura.
2. Superintendent of Police, SDPO & Officers at the level of Sub-Inspector of Police and Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station.
3. Member Secretary, Tripura State Pollution Control Board and Officers at the level of Junior Environmental Engineer/Junior Scientist and above.
4. Municipal Commissioner, Agartala Municipal Corporation, Agartala and other Officers nominated by him.
5. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura and other Officers nominated by him.
6. Director, Department of Science, Technology & Environment, Government of Tripura and Officers at the level of Scientific Officer and above.
7. Director, Food and Civil Supplies Department and Officers at the level of Inspector and above.

Contd..... P/4.

8. Director, Industries & Commerce Department and other Officers nominated by him.
9. Director, Health & Family Welfare Department or other Officers nominated by him.
10. Commissioner of Taxes & Excise and Officers at the level of Inspector of Taxes and above.
11. Labour Commissioner, Labour Department and Officers at the level of Inspector and above.
12. Sub-Divisional Magistrate of all respective Sub-Division in Tripura.
13. Block Development Officer of all respective block in Tripura.
14. Chief Executive Officer of all Municipal Council in Tripura
15. Executive Officer of all respective Nagar Panchayet in Tripura.

➢ **Monitoring:-**

Authorities of all Local Bodies/Local Administration and Member Secretary, Tripura State Pollution Control Board (TSPCB) shall ensure over all monitoring and implementation of these rules and directions. The Member Secretary, TSPCB, Local Authorities and all the Authorized Officers mentioned in foregoing para within their respective area/jurisdiction, are authorized to file complaint under section 19 of the Environment (Protection) Act, 1986.

➢ **Enforcement:-**

This Notification issued in supersession of all earlier orders/Notifications and shall come into force with immediate effect.

By the order of the Governor

(Dr. Ashok Kumar, IFS)
Principal Secretary
Government of Tripura

Copy to:-

1. The Addl. Chief Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.
3. P.S to the All Ministers, Govt. of Tripura.
4. P.S to the Chairman, Tripura Tribal Area Autonomous District Council, Tripura.
5. The Mayor, AMC, Agartala.
6. The Chairperson of all Municipal Council, Tripura.
7. The Chairperson of all Nagar Panchayet, Tripura.
8. The JS & SA to Chief Secretary, Govt. of Tripura.
9. The Director General of Police, Govt. of Tripura, Agartala.

Contd.....P/5.

10. The Chairman, Tripura State Pollution Control Board.
11. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
12. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura.
13. The Municipal Commissioner, AMC, Agartala.
14. All DM & Collector, Tripura

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15. All Head of Department/Director, Govt. of Tripura.

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16. All Sub-Divisional Magistrate, Tripura

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17. All Block Development Officer

.....

18. Chief Executive Officer, All Municipal Council, Tripura.

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19. Executive Officer, All Nagar Panchayet, Tripura.

.....

20. Concerned Department of the Authorized Officers mentioned in this Notification for information of the Authorized Officer.
21. The Manager, Government Press for publication of this notification in the next issue of official gazette.
22. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental website.

20/10/18

(Dr. Ashok Kumar, IFS)
Principal Secretary
Government of Tripura

ANNEXURE- 2 II

Government of Tripura
Office of the Chief Secretary

N. F.2(1)/CS/H&FW/Mask/2020 Dt:- 7/11/2020

ORDER

Subject: Guidelines for Diwali and Kali Puja Festival, 2020

Whereas it has come to the notice of the State Government that there is spread of COVID-19 occurring in different parts of the State which poses a major threat to public health, hygiene and safety of the people and it is also felt that unless measures are put in place to contain the spread of the pandemic there is a chance of large scale spread of COVID-19 in the population which is likely to cause loss of human lives.

AND

Whereas despite taking several measures to contain the spread, it appears that COVID-19 pandemic may continue during Diwali / Kali Puja Festival on 14th November, 2020.

AND

Whereas it is considered necessary to issue guidelines for the Diwali / Kali Puja Festival, 2020 to limit the spread of COVID -19 through its transmission.

NOW

I, therefore, in the capacity of Chairman, State Executive Committee, in exercise of the power conferred under Section 24 of the Disaster Management Act, 2005, direct all clubs/Puja Committees/Household Puja Organizers and other stakeholders to follow the guidelines given in **Annexure-1** below during Puja Celebrations. Non- compliance of the guidelines shall attract action as per law.

7/11/20

(Manoj Kumar)
Chief Secretary & Chairman,
State Executive Committee

To

1. All Principal Secretaries/Secretaries/Special Secretaries, Govt. of Tripura.
2. Director General of Police (In-charge), Govt. of Tripura.
3. Principal Chief Conservator of Forest, Govt. of Tripura.
4. All DM & Collectors. They are also requested to communicate the guidelines to all Puja Committees and other stakeholders.
5. All Superintendents of Police.
6. All Head of Departments, Govt. of Tripura.
7. Presidents/Secretaries of all Puja Committees.

Copy to

1. Principal Secretary to Hon'ble Governor of Tripura, Raj Bhawan, Agartala.
2. Special Secretary to Hon'ble Chief Minister, Tripura.
3. PS to Hon'ble Deputy Chief Minister, Tripura.
4. PS to all Hon'ble Ministers.
5. PS to Chief Secretary, Govt. of Tripura.

27/11/20

(N. C. Sharma)
Additional Secretary to Chief Secretary,
Government of Tripura

Annexure - 1

Guidelines for Diwali / Kali Puja Festival, 2020

1. This year, Diwali and Kali Puja should be celebrated in simple manner keeping possibility of spread of COVID-19 in mind and maintaining adequate social distancing.
2. No fair / mass gathering of devotees will be allowed in the premises of existing established temples of Goddess Kali in Agartala and other parts of the State. The Puja Committees should take necessary steps in this regard in consultation with District / Sub Divisional administration.
3. The guidelines for observance of Diwali Utsav in Tripuraswari Temple in Udaipur will be issued separately.
4. The community puja may be held in open spaces to the extent feasible. There should be open Puja Mandops / Pandals so that idol is clearly visible from a distance. Puja Mandops with entry-exit system &obstructions for movement and viewing will not be allowed.
5. The size of idol Goddess Kali in community pujas may be limited within 5 feet.
6. There should not be any procession during bringing the idol to Puja Mandops / Pandals.
7. Only upto 5 visitors should be allowed at a time in front of the pandal maintaining a physical distance of atleast one meter. Proper marking for standing of visitors behind the persons in front should be done by the Puja Organizers.
8. Required number of volunteers should be kept ready for maintaining physical distancing of the visitors in coordination with security personnel.
9. Puja Committees should not organize any entertainment programme during the Puja day and subsequent days.

10. Puja Committees should not arrange for any extravagant lighting in the Pandals which may attract excessive gathering of the visitors.
11. All the members of the Organizing Committees / Volunteers and visitors should wear mask during Puja day. The Organizing Committees should arrange sufficient mask to distribute if any visitor comes without a mask. Hand sanitizers / hand wash should be arranged for all visitors at entry point as well as common areas.
12. All the Puja pandals should be sanitized atleast three times in the Puja day. The bamboo, rope etc. used for regulating crowd may particularly be sanitized on regular interval. Necessary arrangements may be made for the same.
13. There should be arrangement of thermal screening of visitors in all Puja Mandops / Pandals. If any visitor with high temperature is detected, local health authority may be contacted for necessary action.
14. Prasad distribution may be avoided. Common feast in a group will not be allowed.
15. In the domestic celebrations of Diwali and Kali Puja, invitees should be limited 15 to 20 persons and all should wear mask and maintain physical distancing.
16. Use of crackers should be avoided during Diwali Utsav and guidelines issued by the Science, Technology & Environment Department in this regard should be followed strictly by all.
17. While shopping in markets, the crowded areas may be avoided.
18. The District /Police administration should keep close surveillance on public gathering in the premises of Kali Puja Pandals / Mandops in coordination with Police / Municipal authorities, and other departments. The District Administration may impose further restrictions to ensure law and order, movement of vehicles, least gathering, etc as per the situation.

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ANNEXURE- III

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21 November 10, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 2,000/- (Rupees two thousand) only in favour of Balmiki Samajik Sangstha, Sahid Khudiram Palli, North Indranagar, Agartala for display of awareness messages through flex/banner in their Puja Pandal highlighting the Regulations and Guidelines of Noise Pollution and bursting of Fire Crackers during Diwali, 2020.

The activities reports, photographs, press clippings, utilization certificate, statement of expenditure etc. shall have to be submitted to Tripura State Pollution Control Board on or before November 30, 2020.

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

Amarendra Jamatia 10/11/2020
(Amarendra Jamatia)
Asst. Environmental Engineer
Head of Office & DDO

To
Balmiki Samajik Sangstha
Sahid Khudiram Palli, North Indranagar
Agartala

Copy to:
(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hodspcb-tr@gov.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/19612-15 November 10, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 3,000/- @ Rs. 1000/- (Rupees one thousand) each in favour of the following Newspapers (Category-C) being the cost of display of advertisement in their special edition on the eve of Diwali, 2020.

Sl.No.	Name and address of the Applicants
1.	Pavel Ramnagar Rd. No.3, Ramnagar, Agartala, Tripura(W)
2.	Tripura Darshan 11, Jagannath Bari Road, Agartala, Tripura(W)
3.	Janatar Adhikar Krishnanagar 20, Old Kalibari Lane, Agartala, Tripura(W)

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 10/11/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:

(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hod[illegible]tr@gov.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/14608-11 November 10 ,2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 3,000/- (Rupees three thousand) in favour of Society for Handicraft and Literacy Promotion Initiative (SHILPI), Umacharan Villa,#7, Gangail Road, Town Pratapgarh, Agartala, Tripura(W) for conducting anti-cracker, anti-Pollution Awareness Campaign on the eve of Diwali, 2020.

The activities reports, photographs, press clippings, utilization certificate, statement of expenditure etc. shall have to be submitted to Tripura State Pollution Control Board on or before November 30, 2020.

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 10/11/2020
Asst. Environmental Engineer
Head of Office & DDO

To
Society for Handicraft and Literacy Promotion Initiative (SHILPI)
Umacharan Villa,#7, Gangail Road
Town Pratapgarh, Agartala
Tripura(W)

Copy to:

(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hodspcb-tr@gov.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/13518-21 October 21,2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 2,000/- (Rupees two thousand) only in favour of Umakanta Academy Alumni, Umakanta Academy Complex, Akhaura Road, Agartala being the cost of display of advertisement in their Souvenir to be published on 10h November, 2020.

The advertisement shall consist of awareness generating messages on various environmental issues.

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 21/10/2020
Asst. Environmental Engineer
Head of Office & DDO

To
Umakanta Academy Alumni
Umakanta Academy Complex
Akhaura Road, Agartala

Copy to:

(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb97@gov.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/13536-39 October 21, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 4,000/- @Rs. 1000/- (Rupees one thousand) each in favour of the following Publishers being the cost of display of advertisement on various environmental topics in their Magazines to be published on the eve of Durga Puja Festival, 2020.

The advertisement shall carry awareness message on Covid-19 and Noise Pollution.

Sl.No.	Name and address of the Publishers
1.	Satyabhashan Banamalipur, Agartala, Tripura(W)
2.	Pratichhabi Abhoynagar, Agartala, Tripura(W)
3.	Agartala Darpan Kunjaban Colony, Abhoynagar, Agartala, Tripura(W)
4.	Kishor Barta A.A. Road (Opp. to ISKON) Math Chowmuhani, Agartala, Tripura(W)

The expenditure is debitable from the head of 3435.03.102.06.96.20- other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 21/10/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:
(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb@gov.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/13522-26 October 21, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 2,000/- @ Rs. 1000/- (Rupees one thousand) each in favour of the following Social/Voluntary Organizations for being the cost of display of advertisement in their Magazine/Souvenir to be published on the eve of Durga Puja Festival, 2020.

The advertisement shall carry awareness message on Covid-19 and Noise Pollution.

(i) Society for Alternative Thinking and Actions
Ranirgaon, Majlishpur
Agartla, Tripura (W)

(ii) Roshni
(A Social Organization)
North Banamalipur, Agartala, Tripura (W)

The expenditure is debitable from the head of 3435.03.102.06.96.20- other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 21/10/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:
(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455 / 232 8792
232 2462 (Chairman), 230 7751 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/13532-35 October21,2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 8,000/- @ Rs. 1000/- (Rupees one thousand) each in favour of the following Newspapers (Category-B and C) being the cost of display of advertisement in their special edition on the eve of Durga Puja, Festival , 2020.

The advertisement shall carry awareness message on Covid-19 and Noise Pollution.

Sl.No.	Name and address of the Applicants
1.	Tripura Express Banamalipur, Ganaraj Chowmuhani, Agartala, Tripura(W)
2.	Tripura Darshan 11, Jagannath Bari Road, Agartala, Tripura(W)
3.	Nabapunji Harish Thakur Road, Krishnanagar, Agartala, Tripura(W)
4.	Manush Patrika Melarmath, Gangail Road, Agartala, Tripura(W)
5.	Metro Tripura Lichu Bagan, Near BCDI Office, Agartala, Tripura(W)
6.	Kirtiman Banamalipur, Jorapukurpar(East side), Agartala, Tripura(W)
7.	Tripura Darpan Agartala, Tripura(W)
8.	Janatar Adhikar Krishnanagar 20, Old Kalibari Lane, Agartala, Tripura(W)

The expenditure is debitable from the head of 3435.03.102.06.96.20- other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 21/10/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:

(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455 / 232 8792
232 2462 (Chairman), 230 7751 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb-tr@nic.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/13527-31 October 21 ,2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 3000/- @ Rs. 1,500/- (Rupees one thousand five hundred) each in favour of the following 2(two) Social Organizations for display of awareness generating messages in their respective Puja Pandal on the topics of Covid-19 and Noise Pollution during Durga Puja Festival, 2020.

(i) Muktopran Sangha
South Joynagar, Muktanganpalli
Agartala, Tripura (West)

(ii) Aguntak Club
Joynagar, Agartala, Tripura (West)

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 21/10/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:
(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb@gov.in
website : www.tspcb.tripura.gov.in



ANNEXURE-IV

Governor Ramesh Bais flagged off ambulance of Indian Red Cross Society, Tripura State Branch at Rajbhavan Thursday. Other dignitaries present were T. K. chakravarti, General Secretary Indian Red Cross Society Tripura State Branch, Dr Sailesh Kumar Yadav DM and Collector west District, Sonam Panchu Khirmey, Chief Plant Manager Indian Oil corporation Limited, Bishalgarh Bottling plant.

Nitish may take oath as Bihar CM on Nov 16

Patna, Nov 12 (IANS) Janata Dal-United leader and NDA ally Nitish Kumar is likely to take oath as the Bihar Chief Minister for another term on November 16 after the NDA victory in Assembly elections.

In the results that came on November 10, the NDA that fought the elections under its chief ministerial candidate Nitish Kumar managed to bag 125 seats in the 243-member Assembly.

Even as the NDA top leadership, including Prime Minister Narendra Modi, has announced that Nitish Kumar will be the new CM, there is also a buzz that the new Cabinet will have two Deputy Chief Ministers from the BJP, similar to the arrangement in Uttar Pradesh.

The role of Nitish Kumar is thus expected to undergo a change in the new government since his party has won only 43 seats, much lower than the BJP's 74 seats. As a result, the JD-U will play the role of 'younger brother' in the new Cabinet.

The BJP cannot however afford to take a risk by putting pressure on Nitish Kumar for the Chief Minister's post since its top leadership knows that he has the option to switch sides. Nitish will also face the challenges to keep the NDA forces united as the alliance has just three seats more than a simple majority of 122 seats.

In Markets Masks are still an issue!

Banned firecrackers, polythene bags seized

Times News

Agartala, Nov 12: Six months have passed. The Covid 19 death toll has also crossed the three hundred mark.

However, still the administration is failing to ensure cent percent use of masks in crowded areas, especially markets. Blame it on the lackadaisical behavior of a certain section or the decrease in Covid 19 mortality, traders in various markets of Agartala city are found still obsessed to its general feeling "there is no Covid".

An enforcement team of Sadar SDM led by SDM Ashim Saha went out in a drive against banned firecrackers, price rise, masks, single use of plastic etc and found that about 40 percent of the traders have not wear masks. Saha himself distributed masks and fined some them in few cases.

Disappointed over the issue, Saha said, "till date, a big section of traders do not wear masks. After so many attempts and regular enforcement visits, it seems no improvement. We have warned a lot of them and fined in few cases just raise awareness among the masses".

His team that also included officials from state pollution control board raided some of the shops in suspicion of banned firecrackers stock and polythene bags. "We have seized 100 kgs of polythene bags from this market only. It shows as to how, use of polythene bags are continuing despite a strict ban. Moreover, firecrackers have been also seized that are not harmful for environment and cause severe noise pollution", Saha added. Saha also raised concerns over the price rise issue and pointed out that a section of traders were selling goods in MRP that can be sold in a relaxed rate.

"The buyers should bargain before buying anything because MRP does not mean an absolute price", he told reporters during the raid.

RESERVE BANK OF INDIA
2nd Floor, Jackson Gate Building, Lenin Sarani, Agartala – 799 001

TENDER NOTICE

E-Tender for Annual Service Contract for providing Manpower, Maintenance and Housekeeping Services

Reserve Bank of India, Agartala, invites E-tenders under Two-Bid system (Technical and Financial Bid) for the Annual Service Contract for providing Manpower, Maintenance and Housekeeping Services for RBI, Agartala. Eligible parties may visit the Bank's website www.rbi.org.in and go to the tab 'Tenders' on the home page for details. The last date of submission of E-tender is **December 10, 2020.**

Sd/-
General Manager (Officer-in-charge)

NOTE: Corrigendum in the advertisement, if any, will be published only on the Bank's website.

भारतीय रिज़र्व बैंक
दूसरी मंजिल, जैकसन गेट बिलडिंग, लेनिन सरणी, अगरतला -799 001

टेंडर नोटिस

मैनपावर, रखरखाव और हाउसकीपिंग सेवा प्रदान करने की वार्षिक सेवा अनुबंध के लिए ई-निविदा

भारतीय रिज़र्व बैंक, अगरतला में मैनपावर, रखरखाव और हाउसकीपिंग सेवा प्रदान करने की वार्षिक सेवा अनुबंध के लिए दो-बोली प्रणाली (तकनीकी और वित्तीय बोली) के तहत भारतीय रिज़र्व बैंक, अगरतला, ई-निविदाएं आमंत्रित करता है। योग्य प्रार्थी, बैंक की वेबसाइट www.rbi.org.in पर जाएं और होम पेज पर 'निविदाएं' टैब के अंदर देखें। ई-निविदा जमा करने की अंतिम तिथि **10 दिसंबर 2020** है।

हस्ताक्षरित
महाप्रबंधक (प्रभारी अधिकारी)

ध्यान दें: विज्ञापन पर जारी किए जाने वाले शुद्धिपत्र, यदि कोई हो, तो केवल बैंक की वेबसाइट पर प्रकाशित किया जाएगा।

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filed any case.

EDU GUIDE COACHING CENTRE

কৃতজ্ঞতাভরে বলছি, অনবদ্য সর্বজনপ্রিয় PB24 চিরজীবী হোক, সহসে ও প্রেমে।

আপনাদের —
রেখা রায়
অবসরপ্রাপ্ত শিক্ষিকা
উদয়পুর

অভিযানে শব্দবাজি উদ্ধার



প্রতিবাদী কলম প্রতিনিধি, কাঁঠালিয়া, ২৮ অক্টোবর।। যাত্রাপুর থানার পুলিশ বুধবার নেশা বিরোধী অভিযানে গিয়ে শব্দবাজি উদ্ধার করে নিয়ে আসে। একজন ব্যবসায়ীর কাছ থেকে এই বাজি উদ্ধার হয়। এদিন সকালে পুলিশ ও টিএসআর বাহিনী থলিবাড়ির পূর্বদিকের জঙ্গলে গাঁজা বাগান ধ্বংস করতে গিয়েছিল। সেখান থেকে ফিরে আসার পথে থলিবাড়ি বাজারের এক ব্যবসায়ীর কাছ থেকে শব্দবাজি উদ্ধার করে। বাজিগুলো ওই ব্যবসায়ী রোধে রেখেছিলেন। সেটাই তার জন্য কাল হল!



ছবি ঃ প্রাণগোপাল আচার্য

বৃহস্পতিবার কামান চৌমুহনীতে বাজির দোকানে হানা দেন সদর মহকুমা প্রশাসনের আধিকারিকরা।

এনফোর্সমেন্ট টিমের বাজার অভিযান

স্যন্দন প্রতিনিধি, আগরতলা, ১২ নভেম্বর ।। দীপাবলিকে সামনে রেখে বৃহস্পতিবার রাজ্যের প্রধান বাজার মহারাজগঞ্জ বাজারে অভিযান চালালো এনফোর্সমেন্ট প্রতিনিধি দল। নিষিদ্ধ শব্দবাজি যাতে কোন ব্যবসায়ী বিক্রি করতে না পারে তার জন্য এনফোর্সমেন্ট টিমের সাথে ছিলেন দূষণ নিয়ন্ত্রণ বোর্ডের আধিকারিকরা। অভিযানের মূল উদ্দেশ্য হলো আলোর উৎসব দীপাবলিতে বাজারে কাঁচামালের মূল্য স্বাভাবিক আছে কিনা এবং বেআইনি শব্দবাজি কোন ব্যবসায়ী মজুত রেখেছে কিনা সবকিছু অভিযানে দেখা হয়। এদিন অভিযানে উদ্ধার হয় প্রচুর পরিমাণে অবৈধ শব্দবাজি এবং প্লাস্টিক ক্যারি ব্যাগ। অভিযানের পর সদর মহকুমা শাসক অসীম সাহা জানান, এনফোর্সমেন্ট টিম দ্বারা নিয়মিত বাজারে অভিযান চালানো হচ্ছে। বৃহস্পতিবার বাজারে অভিযান চালিয়ে দেড়শো কেজি প্লাস্টিক ক্যারি ব্যাগ এবং তিন ব্যাগ শব্দবাজি উদ্ধার করা হয়েছে। বেআইনিভাবে প্লাস্টিক ক্যারি ব্যাগ এবং শব্দবাজি রাখার জন্য বেশ কয়জন ব্যবসায়ীকে প্রায় পাঁচ হাজার টাকা জরিমানা করা হয়েছে। তবে বাজারে দীপাবলি কেন্দ্র করে তেমন কোন ভিড় নেই বলা চলে। পাশাপাশি মাস্কের উপর অভিযান চালানো হয় এদিন। বেশ কিছু ব্যবসায়ী দোকানে মাস্ক ছাড়া বসে আছেন। সেইসব ব্যবসায়ীদেরও জরিমানা করা হয় এদিন। তবে এ ধরনের অভিযান অব্যাহত থাকবে বলে জানান অসীম সাহা।

ফুলের বাজারে ডাকাত পড়েছে!

স্যন্দন প্রতিনিধি, আগরতলা, ১২ নভেম্বর ।। যে যেভাবে পাড়ছে দাম হাঁকছে তাও কিনা ফুলের। অবিশ্বাস্য হলেও সত্যি জবা ফুল ১০ টাকায় বিকোচ্ছে। ফুলের বাজারে জবা ফুলের এই দাম শুনে আঁতকে উঠাটাই খুব স্বাভাবিক। আর জবা ফুলের মালা? ৩শত থেকে ৫শত টাকা দাম। দু'দিন বাদেই আলোর উৎসব দীপাবলি। কালীপুজো। জবা ফুল লাগবেই। অন্যান্য ফুল থাকলেও জবা ফুল ছাড়া কালী পুজো হয় না। পুজো পার্বণের সময় সারা বছরই ফল, সবজি এসবের দাম বৃদ্ধি নতুন নয়। এই অভিজ্ঞতা সবারই জানা। দীপাবলিতে কালীপুজোর সংখ্যা প্রতিবারই বাড়ছে। এছাড়া থানাগুলিতে কালী পুজো হয়ে থাকে। এছাড়া রয়েছে বিভিন্ন ক্লাব। এই সংখ্যাটাও একেবারে কম নয়। যদিও দুর্গোপুজোর মতো মণ্ডপ এখানে হয়না। ফুল যারা বিভিন্ন বাজারে বিক্রি করে থাকে তাদের আগে থেকেই ফুলের জন্য বিশেষ করে জবা ফুলের জন্য অর্ডার দিতে হয়। এই চাহিদার ফায়দা তুলছে ব্যবসায়ীরা। বাজারে যারা খুচরো ফুল বিক্রি করে থাকে তাদের বেশিরভাগই মহিলা। অত্যন্ত ক্ষুদ্র ব্যবসায়ী। কিন্তু ফুলের আসল ব্যাপারীরা এই সুযোগের ফায়দা তুলছে। তারাই ওদের কাছ থেকে জবা ফুল সংগ্রহ করে। আর পরে সময়ে দামটা এরাই জুড়ে দেয়

ড়ছে চুরি-ছিনতাইবাজি এটিএম-মানিব্যাগ গায়েব

র্মী বাড়ির
কেনাকাটা
রা মহিলার
া রাখা মানি
অভিযোগ।
পুর সবজি
টাকা দিতে
াসে, তিনি
ত করেন।

পুলিশকেও ঘটনা জানান। সম্প্রতি কল্যাণপুর থানা এলাকার বিভিন্ন গ্রাম-গ্রামাঞ্চলে চোরচক্রের একটি বড়সড় র‍্যাকেট সক্রিয়। সাধারণ মানুষের প্রাণেরও ঝুঁকি বাড়ছে। ইদানিং চোরের দল এলাকার দ্বারিকাপুর গ্রামের জনৈক ব্যক্তির বাড়ির গ্রীল কেটে মোটর বাইক, কল্যাণপুর সংসঙ্গ এলাকার গৃহস্থের পাঁচটি গরু সহ বেশ কিছু পরিবারের গৃহপালিত পশু চুরি করে নিয়ে যায়। সাধারণ মানুষের প্রচেষ্টায় কল্যাণপুর বাজার কলোনী গ্রামের এক চোর হাতেনাতে ধরা পড়ে। আজ হাটবারে মহিলার টাকা সহ এটিএম, মানি ব্যাগ চুরির ঘটনায় চাঞ্চল্য দেখা দিয়েছে। শেষ পর্যন্ত ক্ষতিগ্রস্ত জনজাতি মহিলা কল্যাণপুর থানায় জিডি এন্ট্রি করেন।

২০০০ সালে সমতা পার্টির নেতা হিসেবে প্রথম বিজেপির সমর্থনে বিহারের মুখ্যমন্ত্রী হয়েছিলেন তিনি। কিন্তু বিধানসভায় সংখ্যাগরিষ্ঠতা প্রমাণে ব্যর্থ হয়ে ৭ দিনের মাথায় ইস্তফা দেন। দ্বিতীয় দফায় ২০০৫-১০ এবং তৃতীয় দফায় সঙ্গে মতবিরোধের জেরে তিনি 'মহাগঠবন্ধন' ছাড়েন ২০১৭-র জুলাইয়ে। ইস্তফা দেওয়ার কয়েক ঘণ্টা পরেই এনডিএ-তে শামিল হয়ে উপমুখ্যমন্ত্রী পদে সুশীলকে সঙ্গী করে ষষ্ঠ বার বিহারের মুখ্যমন্ত্রী হন নীতীশ।

ধর্মনগরে নিষিদ্ধ শব্দবাজির বিরুদ্ধে প্রশাসনের অভিযান

স্যন্দন প্রতিনিধি, ধর্মনগর, ১২ নভেম্বর ।। বৃহস্পতিবার ধর্মনগরের এসডিএম কমলেশ ধর'র নেতৃত্বে প্রশাসনের একটি দল ধর্মনগরের বিভিন্ন দোকানে অভিযান চালায়। চকোলেট বাজি সহ যে আট রকমের বাজি সরকার থেকে নিষিদ্ধ করা হয়েছে, তালিকাভুক্ত এই শব্দবাজিগুলি বিভিন্ন দোকান থেকে তুলে এনে নষ্ট করা হয়। এত সাবধানতা অবলম্বনের পরও লাখ লাখ টাকার শব্দ বাজি ধর্মনগরের বিভিন্ন দোকানগুলিতে কি করে উঠলো, তা নিয়েও প্রশ্ন দেখা দিয়েছে। এসডিএম জানান, এবার রাত ৮টা থেকে ১০টার মধ্যে তারা বাজি সহ নিষিদ্ধ তালিকাভুক্তের বাইরের বাজিগুলি পোড়ানো যাবে। শব্দবাজির বিরুদ্ধে প্রশাসনের অভিযান অব্যাহত থাকবে।

র বাড়িতে বৈঠক

উপাধ্যায় মার্গ থেকে জানানো হয় যে, খুব শীঘ্রই বিজেপির কেন্দ্রীয় নেতৃত্বের একটি পর্যবেক্ষক দল ত্রিপুরায় আসবেন এবং সবকিছু সরেজমিনে তদন্ত করে দেখবেন। তাঁদের রিপোর্টের উপর ভিত্তি করেই চূড়ান্ত সিদ্ধান্ত নেবে দিল্লি। এখানে উল্লেখ্য, সাধারণত বিজেপি শাসিত

অভিজ্ঞতা থেকে একই ভুল দু'বার করবে না দিল্লি, অন্তত এই সম্ভাবনাই বেশি রয়েছে। তবে সবকিছুই পরিষ্কার হবে দিল্লির পর্যবেক্ষক দলের ত্রিপুরা সফরের পরেই। এদিকে বিদ্রোহী বিধায়ক ও বিজেপি-র কার্যকর্তারা দিল্লিতে ত্রিপুরা নিয়ে গুচ্ছ অভিযোগ জানিয়ে আসার পর

ANNEXURE- V

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

tspcb/F.19(6)/TSPCB/ 13247-55

October 15, 2020

OFFICE ORDER

In compliance to the **Directions of Hon'ble Supreme Court of India dated 23/10/2018** and **Central Pollution Control Board dated 17/09/2020**, the Tripura State Pollution Control Board will conduct the following study during Deepabali-2020:

i) Noise Level Monitoring from **6:00 to 12:00 pm** on **09/11/2020 (Normal Day)** and on **14/11/2020 (Deepabali Day)** in Agartala (East Agartala zone, West Agartala zone), Dharmanagar, Ambassa & Udaipur for assessing impact of Noise arising out from fire crackers bursting.

ii) Air Quality Monitoring at Agartala (two locations), Ambassa (one location), Udaipur (one location) and Dharmanagar (one location) for **consecutive 15 days** commencing from **07/11/2020 to 21/11/2020** to assess the impact of fire crackers bursting.

2. The teams comprising of the following officials would conduct the Air Quality Monitoring and Noise Level Monitoring in their respective areas.

Place	Name of officials
Dhrmanagar	Sri Subrata Majumder, Jr. Environmental Engineer
Udaipur	Sri Dipak Rudra Paul, Jr. Scientist
	Sri Goutam Ghosh, Jr. Scientist
Ambassa	Sri Sushanta Das, Jr. Scientist
East Agartala	Smt. Tuli Chakma, Jr. Scientific Assistant
	Sri Abhijit Das, Information Officer
	Sri Rahul Lodh, Jr. Laboratory Assistant
	Sri Anoj Debnath, IT Assistant-cum-DEO
West Agartala	Smt. Satarupa Sengupta, Jr. Environmental Engineer
	Sri Rajib Paul, Jr. Scientific Assistant
	Sri Abhijit Sarkar, Programme Officer
	Sri Ratan Debnath, Sr. Laboratory Assistant
Surveillance Team for Agartala on Deepabali Day (14/11/2020)	Sri Prakash Paul, Jr. Environmental Engineer

3. The Surveillance Team is hereby directed to attend all kinds of public complaints, problems related to noise pollution etc. time to time and make necessary efforts to redress the same upto the possible extent on Deepabali Day **(14/11/2020).** The Team is also directed to compile all the information from the monitoring teams and inform the same to the appropriate authority in time in case of any violation.

4. TA/DA of the officials and other expenditure in connection with conducting noise level & air quality monitoring would be met from the head of Noise Pollution Regulation & Control A/c.

15.10.2020

(Bishu Karmakar)
Member Secretary

To

Sri Subrata Majumder, Jr. Environmental Engineer/ Sri. Dipak Rudra Pal, Pal, Jr. Scientist/ Sri Goutam Ghosh, Jr. Scientist / Sri Sushanta Das, Jr. Scientist/Smt. Satarupa Sengupta, Jr. Environmental Engineer/ Sri Prakash Paul, Jr. Environmental Engineer/ Sri Rajib Paul, Jr. Scientific Assistant/ Miss Tuli Chakma, Jr. Scientific Assistant/ Sri Abhijit Sarkar, Programme Officer/ Sri Abhijit Das, Information Officer/Sri Ratan Debnath, Sr. Laboratory Assistant /Sri Rahul Lodh, Jr. Laboratory Assistant /Sri Anoj Debnath, IT Assistant

Copy to the :

1. PS to the Hon'ble Deputy Chief Minister, Tripura for kind information of Hon'ble Deputy Chief Minister.
2. PA to the Hon'ble Chairman, Tripura State Pollution Control Board for kind information of Chairman.
3. PS to Secretary, Science, Technology & Environment Department, Government of Tripura for kind information of Secretary.
4. District Magistrate & Collector, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
5. Superintendent of Police, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
6. Head of Office & DDO, Tripura State Pollution Control Board.
7. Officer in-charge, East Agartala PS/West Agartala PS/Udaipur PS/Kumarght PS/Ambassa PS for information & necessary assistance.
8. Scientific Officer, DSTE, Kumarghat/Udaipur/Ambassa for information.

15.10.2020

Member Secretary

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

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website : www.tspcb.tripura.gov.in

ANNEXURE- V1

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

No.F.19(6)/TSPCB/2020/ 14718-71 November 12, 2020

To
The Director
ICA Department
Government of Tripura
Agartala, Tripura West

Sub: Publication of Advertisement in 4(four) Category-B Vernacular Newspapers-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-B of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter **(4 column x 24 cm)** in the leading 4(four) Vernacular Newspapers (**Category-B**) on **14/11/2020**.

After publication of advertisement, you are requested to send the Bill /Invoice in triplicate for arranging payment.

Yours sincerely,

12.11.2020
(Bishu Karmakar)
Member Secretary

Enclo: As stated

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board.
3. No.F.4(1)/TSPCB/2020-21/

dress :
RIVESH BHAWAN
dit Nehru Complex, Gurkhabasti
: Kunjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / trpenivis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2325421
Head of Office: 0381 - 2322455
OCMS Help Desk: 0381 2328702

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.19(6)/TSPCB/2020 November 12, 2020

আসন্ন কালীপূজা / দীপাবলি উপলক্ষে বিজ্ঞপ্তি

কালীপূজা/দীপাবলি উৎসবের দিনে পরিবেশ দূষণ মুক্ত রাখার জন্য নিম্নলিখিত বিধিগুলি মেনে চলুন

১) কালীপূজার দিন (১৪-১১-২০২০) রাত বারোটা থেকে পরদিন ভোর ছয়টা পর্যন্ত মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

২) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে মাইক বাজানো বা বাজি ফোটানো যাবে না।

৩) বাজি ফোটানোর জায়গার ৫ মিটার দূরত্বে ৯০ ডেসিবেলের বেশি শব্দ সৃষ্টিকারী বাজি মজুত, বিক্রয় এবং ব্যবহার সম্পূর্ণ নিষিদ্ধ।

৪) কালীমূর্তি বিসর্জনের জন্য ব্যবহৃত যানবাহনের মাইক বাজাতে হলেও সংশ্লিষ্ট কর্তৃপক্ষ থেকে অগ্রিম অনুমতি নিতে হবে এবং শব্দের মাত্রা নির্ধারিত সীমার মধ্যে রাখতে হবে।

৫) জেলা প্রশাসন, পুরনিগম, পুরপরিষদ এবং নগর পঞ্চায়েত কর্তৃক নির্ধারিত দিনে ও নির্দিষ্ট স্থানে প্রতিমা বিসর্জন করতে হবে এবং বিসর্জনের নিয়মাবলী মেনে চলতে হবে।

৬) সমস্ত কালীপূজা আয়োজক এবং সাধারণ জনগণকে অনুরোধ করা হচ্ছে উনারা যেন রাজ্য সরকারের ০৭-১১-২০২০ তারিখের **No.F.2(1)/CS/H&FW/Mask/2020** সেহামূলে এবং ১০-১১-২০২০ তারিখের **No.F.1(4)/CS/AS/Misc/2020** সেহামূলে জারীকরা দীপাবলি উৎসব এবং কালীপূজা উদযাপনের বিধিমালা মেনে চলেন। উপরিউক্ত বিধিমালার সম্বন্ধে বিস্তারিত জানতে লগ অন করুন www.trpenvis.nic.in/test/info_tspcb.html।

৭) এছাড়া, বিজ্ঞান, প্রযুক্তি ও পরিবেশ দপ্তরের ৩০-১০-২০১৮ তারিখের **No.F.8(14)/DSTE/ENV/Pt-II/7220-41** সেহামূলে জারি করা বাজী তৈরি, বিক্রি ও পোড়ানো সংক্রান্ত বিধিমালাও মেনে চলুন। এই বিধিমালার সম্বন্ধে বিস্তারিত জানতে লগ অন করুন www.trpenvis.nic.in/test/info_tspcb.html।

৮) সর্বোপরি, COVID-19 মহামারীতে যে কোন ধরণের বাজীর শব্দ ও ধোঁয়া COVID-19 আক্রান্ত ও সুস্থ হয়ে উঠা ব্যক্তির অথবা সাধারণ জনগনের জন্য ক্ষতিকারক হতে পারে। অতএব, সাধারণ জনগনের নিকট অনুরোধ করা হচ্ছে, উনারা যেন শব্দ ও বায়ু দূষক বাজী ফোটানো থেকে বিরত থাকেন।

" দীপাবলি আলোর উৎসব, শব্দের নয় "

সদস্য সচিব






TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

No.F.19(6)/TSPCB/2020/ 19722-25 November 12, 2020

To
The Director
ICA Department
Government of Tripura
Agartala, Tripura West

Sub: Publication of Advertisement in 2(two) Category-A Vernacular Newspapers-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-A of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter **(4 column x 24 cm)** in the leading 2(two) Vernacular Newspapers (**Category-A**) on **13/11/2020** and **14/11/2020**.

After publication of advertisement, you are requested to send the Bill /Invoice in triplicate for arranging payment.

Yours sincerely,

12.11.2020

(Bishu Karmakar)
Member Secretary

Enclo: As stated

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board.
3. No.F.4(1)/TSPCB/2020-21/

ldress :
RIVESH BHAWAN
ıdit Nehru Complex, Gurkhabasti
: Kunjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / trpenivis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2325421
Head of Office: 0381 - 2322455
OCMS Help Desk: 0381 2328792

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.19(6)/TSPCB/2020 November 12, 2020

আসন্ন কালীপূজা / দীপাবলি উপলক্ষে বিজ্ঞপ্তি

কালীপূজা/দীপাবলি উৎসবের দিনে পরিবেশ দূষণ মুক্ত রাখার জন্য নিম্নলিখিত বিধিগুলি মেনে চলুন

১) কালীপূজার দিন (১৪-১১-২০২০) রাত বারোটা থেকে পরদিন ভোর ছয়টা পর্যন্ত মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

২) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে মাইক বাজানো বা বাজি ফোটানো যাবে না।

৩) বাজি ফোটানোর জায়গার ৫ মিটার দূরত্বে ৯০ ডেসিবেলের বেশি শব্দ সৃষ্টিকারী বাজি মজুত, বিক্রয় এবং ব্যবহার সম্পূর্ণ নিষিদ্ধ।

৪) কালীমূর্তি বিসর্জনের জন্য ব্যবহৃত যানবাহনের মাইক বাজাতে হলেও সংশ্লিষ্ট কর্তৃপক্ষ থেকে অগ্রিম অনুমতি নিতে হবে এবং শব্দের মাত্রা নির্ধারিত সীমার মধ্যে রাখতে হবে।

৫) জেলা প্রশাসন, পুরনিগম, পুরপরিষদ এবং নগর পঞ্চায়েত কর্তৃক নির্ধারিত দিনে ও নির্দিষ্ট স্থানে প্রতিমা বিসর্জন করতে হবে এবং বিসর্জনের নিয়মাবলী মেনে চলতে হবে।

৬) সমস্ত কালীপূজা আয়োজক এবং সাধারণ জনগণকে অনুরোধ করা হচ্ছে উনারা যেন রাজ্য সরকারের ০৭-১১-২০২০ তারিখের **No.F.2(1)/CS/H&FW/Mask/2020** সেহামূলে এবং ১০-১১-২০২০ তারিখের **No.F.1(4)/CS/AS/Misc/2020** সেহামূলে জারীকরা দীপাবলি উৎসব এবং কালীপূজা উদযাপনের বিধিমালা মেনে চলেন। উপরিউক্ত বিধিমালার সম্বন্ধে বিস্তারিত জানতে লগ অন করুন www.trpenvis.nic.in/test/info_tspcb.html।

৭) এছাড়া, বিজ্ঞান, প্রযুক্তি ও পরিবেশ দপ্তরের ৩০-১০-২০১৮ তারিখের **No.F.8(14)/DSTE/ENV/Pt-II/7220-41** সেহামূলে জারি করা বাজী তৈরি, বিক্রি ও পোড়ানো সংক্রান্ত বিধিমালাও মেনে চলুন। এই বিধিমালার সম্বন্ধে বিস্তারিত জানতে লগ অন করুন www.trpenvis.nic.in/test/info_tspcb.html।

৮) সর্বোপরি, COVID-19 মহামারীতে যে কোন ধরণের বাজীর শব্দ ও ধোঁয়া COVID-19 আক্রান্ত ও সুস্থ হয়ে উঠা ব্যক্তির অথবা সাধারণ জনগনের জন্য ক্ষতিকারক হতে পারে। অতএব, সাধারণ জনগনের নিকট অনুরোধ করা হচ্ছে, উনারা যেন শব্দ ও বায়ু দূষক বাজী ফোটানো থেকে বিরত থাকেন।

" দীপাবলি আলোর উৎসব, শব্দের নয় "

সদস্য সচিব






TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

tspcb

No.F.19(6)/TSPCB/2020/ 13346-99 October 20, 2020

To
The Director
ICA Department
Government of Tripura
Agartala, Tripura West

Sub: Publication of Advertisement in 2(two) Category-A and 4(four) Category-B Vernacular Newspapers-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-A of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter **(4 column x 22.5 cm)** in the leading 2(two) Vernacular Newspapers (**Category-A**) and also in the leading 4(four) Vernacular Newspapers (**Category-B**) on **22/10/2020**.

After publication of advertisement, you are requested to send the Bill /Invoice in triplicate for arranging payment.

Yours sincerely,

20.10.2020

(Bishu Karmakar)
Member Secretary

Enclo: As stated

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board.
3. No.F.4(1)/TSPCB/2020-21/

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.19(6)/TSPCB/13346-49 October 20, 2020

আসন্ন পূজা উপলক্ষে বিজ্ঞপ্তি

শারদীয়া দুর্গাপূজা, লক্ষ্মীপূজা, কালীপূজা ইত্যাদি উৎসবের দিন গুলিতে পরিবেশ দূষণ মুক্ত রাখার জন্য নিম্নলিখিত বিধিগুলি মেনে চলুন

১) দুর্গাপূজার চারদিন (২৩-১০-২০২০ থেকে ২৬-১০-২০২০), লক্ষ্মীপূজা (৩০-১০-২০২০) এবং কালীপূজার দিন (১৪-১১-২০২০) রাত বারোটা পর্যন্ত প্রকাশ্য স্থানে শব্দসীমার মধ্যে মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে। রাত বারোটা থেকে পরদিন ভোর ছয়টা পর্যন্ত মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

২) অন্যান্য দিনগুলিতে রাত দশটা থেকে পরদিন ভোর ছয়টা পর্যন্ত কোনোরকম শব্দবাজি ফোটানো যাবে না। এই সময়কালে প্রকাশ্য স্থানে মাইক্রোফোন, বাদ্যযন্ত্র, নির্মাণযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

৩) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে কখনোই মাইক বাজানো বা বাজি ফোটানো যাবে না।

৪) প্রকাশ্য স্থানে শব্দসীমার মধ্যে মাইক বাজাতে হলে সংশ্লিষ্ট মহকুমা পুলিশ অফিসারের (SDPO) কাছ থেকে আগাম অনুমতি নিতে হবে। সংশ্লিষ্ট থানার মাধ্যমে আবেদন করে এই অনুমতিপত্র পাওয়া যাবে।

৫) পূজা পরবর্তী বিভিন্ন সাংস্কৃতিক অনুষ্ঠানেও মাইক বাজাতে হলে সংশ্লিষ্ট মহকুমা পুলিশ অফিসারের অগ্রিম অনুমতি নিতে হবে। প্রকাশ্য স্থানে সাংস্কৃতিক অনুষ্ঠান রাত ১০-টার মধ্যে অবশ্যই শেষ করতে হবে।

৬) বাজি ফোটানোর জায়গার ৫ মিটার দূরত্বে ৯০ ডেসিবেলের বেশি শব্দ সৃষ্টিকারী এমন সব ধরনের বাজি মজুত, বিক্রয় এবং ব্যবহার সম্পূর্ণ নিষিদ্ধ।

৭) বিসর্জনের জন্য ব্যবহৃত যানবাহনের মাইক বাজাতে হলেও সংশ্লিষ্ট কর্তৃপক্ষ থেকে অগ্রিম অনুমতি নিতে হবে এবং শব্দের মাত্রা নির্ধারিত সীমার মধ্যে রাখতে হবে।

৮) জেলা প্রশাসন, পুরনিগম, পুরপরিষদ এবং নগর পঞ্চায়েত কর্তৃক নির্ধারিত দিনে ও নির্দিষ্ট স্থানে প্রতিমা বিসর্জন করতে হবে এবং বিসর্জনের নিয়মাবলী মেনে চলতে হবে।

৯) পূজামণ্ডপ ও সংলগ্ন এলাকার আবর্জনা ব্যবস্থাপনার জন্য প্রত্যেক পূজাকমিটিকে উদ্যোগ নিতে হবে।

১০) সর্বোপরি, সাধারন জনগন এবং পূজা আয়োজক সবাই COVID-19 এর বিধিমালা মেনে চলুন।

আপনার আনন্দ যেন অন্যের ক্ষতির কারণ না হয়।

" শারদ শুভেচ্ছা সহ "

সদস্য সচিব






TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

tspcb

No.F.19(6)/TSPCB/2020/13929-34 **October 29, 2020**

To
The Editor/Advt. Manager
Dainik Sambad/ Syandan Patrika
Agartala

Sub : Advertisement

Sir/Madam,

I would request you to kindly publish the enclosed Advertisement matter as **3 column X 16 cm** in your **30th October, 2020 issue** at Government of Tripura, ICA rate.

You are also requested to send your Bill in triplicate for arranging payment.

Yours faithfully,

Enclo : As stated

(Amarendra Jamatia) 29/10/2020
Asstt. Enviroenmental Engineer
Head of Office & DDO

Copy to:-

1. Chairman, Tripura State Pollution Control Board.
2. Member Secretary, Tripura State Pollution Control Board.
3. Accountant, Tripura State Pollution Control Board.
4. No.F.4(1)/TSPCB

Asstt. Enviroenmental Engineer 29/10/2020
Head of Office & DDO

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
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website : www.tspcb.tripura.gov.in

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.19(6)/TSPCB/ 29-10-2020

লক্ষ্মীপূজা ও কালীপূজা উপলক্ষে বিজ্ঞপ্তি

১) লক্ষ্মীপূজা ও কালীপূজা উপলক্ষ্যে এই রাজ্যে ৯০ (নব্বই) ডেসিবেলের বেশি প্রাবল্যের শব্দবাজি মজুত, বিক্রয় এবং ব্যবহার করা সম্পূর্ণ নিষিদ্ধ।

২) The Noise Pollution (Regulation & Control) Rules, 2000 অনুসারে লক্ষ্মীপূজার দিন (৩০-১০-২০১৮) এবং কালিপুজার দিন (১৪-১০-২০২০) রাত দশটা থেকে পরদিন ভোর ছয়টা পর্যন্ত যে কোন প্রাবল্যের বাজি ফোটানো সম্পূর্ণ নিষিদ্ধ।

৩) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে কখনোই বাজি ফোটানো যাবে না।

৪) এছাড়া, COVID-19 মহামারীতে যে কোন ধরণের বাজীর শব্দ ও ধোঁয়া COVID-19 আক্রান্ত ও সুস্থ হয়ে উঠা ব্যাক্তির অথবা সাধারণ জনগনের জন্য ক্ষতিকারক হতে পারে।

৫) অতএব, সাধারণ জনগনের নিকট অনুরোধ করা হচ্ছে, উনারা যেন শব্দ ও বায়ু দূষক বাজী ফোটানো থেকে বিরত থাকেন।

সদস্য সচিব

ANNEXURE- VII

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

tspcb/F.19(6)/TSPCB/ 13247-55

October 15, 2020

OFFICE ORDER

In compliance to the **Directions of Hon'ble Supreme Court of India dated 23/10/2018** and **Central Pollution Control Board dated 17/09/2020**, the Tripura State Pollution Control Board will conduct the following study during Deepabali-2020:

i) Noise Level Monitoring from **6:00 to 12:00 pm** on **09/11/2020 (Normal Day)** and on **14/11/2020 (Deepabali Day)** in Agartala (East Agartala zone, West Agartala zone), Dharmanagar, Ambassa & Udaipur for assessing impact of Noise arising out from fire crackers bursting.

ii) Air Quality Monitoring at Agartala (two locations), Ambassa (one location), Udaipur (one location) and Dharmanagar (one location) for **consecutive 15 days** commencing from **07/11/2020 to 21/11/2020** to assess the impact of fire crackers bursting.

2. The teams comprising of the following officials would conduct the Air Quality Monitoring and Noise Level Monitoring in their respective areas.

Place	Name of officials
Dhrmanagar	Sri Subrata Majumder, Jr. Environmental Engineer
Udaipur	Sri Dipak Rudra Paul, Jr. Scientist
	Sri Goutam Ghosh, Jr. Scientist
Ambassa	Sri Sushanta Das, Jr. Scientist
East Agartala	Smt. Tuli Chakma, Jr. Scientific Assistant
	Sri Abhijit Das, Information Officer
	Sri Rahul Lodh, Jr. Laboratory Assistant
	Sri Anoj Debnath, IT Assistant-cum-DEO
West Agartala	Smt. Satarupa Sengupta, Jr. Environmental Engineer
	Sri Rajib Paul, Jr. Scientific Assistant
	Sri Abhijit Sarkar, Programme Officer
	Sri Ratan Debnath, Sr. Laboratory Assistant
Surveillance Team for Agartala on Deepabali Day **(14/11/2020)**	Sri Prakash Paul, Jr. Environmental Engineer

3. The Surveillance Team is hereby directed to attend all kinds of public complaints, problems related to noise pollution etc. time to time and make necessary efforts to redress the same upto the possible extent on Deepabali Day **(14/11/2020).** The Team is also directed to compile all the information from the monitoring teams and inform the same to the appropriate authority in time in case of any violation.

4. TA/DA of the officials and other expenditure in connection with conducting noise level & air quality monitoring would be met from the head of Noise Pollution Regulation & Control A/c.

15.10.2020

(Bishu Karmakar)
Member Secretary

To

Sri Subrata Majumder, Jr. Environmental Engineer/ Sri. Dipak Rudra Pal, Pal, Jr. Scientist/ Sri Goutam Ghosh, Jr. Scientist / Sri Sushanta Das, Jr. Scientist/Smt. Satarupa Sengupta, Jr. Environmental Engineer/ Sri Prakash Paul, Jr. Environmental Engineer/ Sri Rajib Paul, Jr. Scientific Assistant/ Miss Tuli Chakma, Jr. Scientific Assistant/ Sri Abhijit Sarkar, Programme Officer/ Sri Abhijit Das, Information Officer/Sri Ratan Debnath, Sr. Laboratory Assistant /Sri Rahul Lodh, Jr. Laboratory Assistant /Sri Anoj Debnath, IT Assistant

Copy to the :

1. PS to the Hon'ble Deputy Chief Minister, Tripura for kind information of Hon'ble Deputy Chief Minister.
2. PA to the Hon'ble Chairman, Tripura State Pollution Control Board for kind information of Chairman.
3. PS to Secretary, Science, Technology & Environment Department, Government of Tripura for kind information of Secretary.
4. District Magistrate & Collector, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
5. Superintendent of Police, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
6. Head of Office & DDO, Tripura State Pollution Control Board.
7. Officer in-charge, East Agartala PS/West Agartala PS/Udaipur PS/Kumarght PS/Ambassa PS for information & necessary assistance.
8. Scientific Officer, DSTE, Kumarghat/Udaipur/Ambassa for information.

15.10.2020

Member Secretary

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

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website : www.tspcb.tripura.gov.in

STATUS OF AIR QUALITY STATUS ON THE OCCASSION OF DEEPABALI, 2020

To assess the air quality during Deepabali festival the air quality monitoring have been conducted from **07/11/2020 to 21/11/2020** at Agartala (two locations), Ambassa (one location), Udaipur (one location) and Dharmanagar (one location) to assess the impact of fire crackers bursting as per the guidelines of CPCB.

The sampling procedures for measurement of PM-10, PM-2.5, NO_2 and SO_2 were according to the internationally accepted standard technique through use of Respirable Dust Sampler manufactured by M/s ENVIROTECH APM 460DXNL, with gaseous sampling attachments were used for sampling purposes. In the sampler, air borne particulates are trapped by sucking air through a pre-weighed glass fibre filter paper (Whatman GF/A) by an electric blower at a high flow rate of 0.8 to 1.2 cubic meters per minute. The gaseous sampling is performed through an attachable subsidiary unit by diverting only about 0.4 litres per minute (LPM) of air flow which is measured by a rotameter. Generally sampling is done over a period of 24-hours in three shifts each of eight hours duration. Shift wise monitoring data sheets are used for recording the particulates. The method of sampling and analysis of NO_2 is as per IS 5182 (Part VI, 1975). However, the method for sampling and analysis of SO_2 is as per IS 5182 (Part II, 1969). The air quality data of Kunjaban, Agartala during 07/11/2020 to 21/11/2020 were collected from continuous ambient air quality monitoring (CAAQM) stations of installed at Kunjaban residential area to monitor the ambient air quality on real time basis.

The findings from Air Quality Monitoring carried out by the Tripura State Pollution Control Board during Deepabali Festival - 2020 are shown in the **Tables 1-12**.

Table-1: Data Sheet for PM_{10} & $PM_{2.5}$ for Kunjaban, Agartala during Deepabali Festival, 2020 (Through CAAQMS)

Date: **07.11.2020 to 08.11.2020**				
Parameter	**PM_{10}**			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	102.99	87.83	73.75	73.63
24 hourly average (µg/m3)	**88.1**			**73.6**
Date: **08.11.2020 to 09.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	43.55	53.13	51.10	43.34
24 hourly average (µg/m3)	**49.2**			**43.3**

Date: **09.11.2020 to 10.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	45.61	64.25	59.85	46.29
24 hourly average (µg/m3)	**56.5**			**46.2**
Date: **10.11.2020 to 11.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	41.11	69.86	79.97	49.76
24 hourly average (µg/m3)	**63.6**			**49.7**
Date: **11.11.2020 to 12.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	48.74	67.05	55.87	42.36
24 hourly average (µg/m3)	**57.2**			**42.3**
Date: **12.11.2020 to 13.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	64.59	72.99	46.54	46.57
24 hourly average (µg/m3)	**61.3**			**46.5**
Date: **13.11.2020 to 14.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	44.03	66.72	78.92	37.96
24 hourly average (µg/m3)	**63.2**			**37.9**
Date: **14.11.2020 to 15.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	63.09	196.83	241.07	156.43
24 hourly average (µg/m3)	**166.9**			**156.4**
Date: **15.11.2020 to 16.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	105.03	129.36	165.86	110.62
24 hourly average (µg/m3)	**133.4**			**110.6**

Date: **16.11.2020 to 17.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	107.22	131.92	127.78	92.14
24 hourly average (µg/m3)	**122.3**			**92.1**
Date: **17.11.2020 to 18.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	106.61	99.21	81.79	70.51
24 hourly average (µg/m3)	**95.8**			**70.5**
Date: **18.11.2020 to 19.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	137.04	117.52	102.05	81.99
24 hourly average (µg/m3)	**118.8**			**81.9**
Date: **19.11.2020 to 20.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	135.36	134.35	82.77	81.82
24 hourly average (µg/m3)	**117.4**			**81.8**
Date: **20.11.2020 to 21.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	105.48	134.78	124.27	95.60
24 hourly average (µg/m3)	**121.5**			**95.6**
Date: **21.11.2020 to 22.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Concentration (µg/m3)	110.51	96.08	85.32	77.40
24 hourly average (µg/m3)	**97.3**			**77.4**

Table-2: Data Sheet for SO_2 & NO_2 For Kunjaban, Agartala during Deepabali Festival, 2020

Date:**07.11.2020 to 08.11.2020**			
Shift	1st Shift	2nd Shift	3rd Shift
Monitoring Period	06.00 AM to 2.00	02.00 PM to 10.00 PM	10.00 PM to 06.00 AM

	PM					
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.02	7.1	11.22	8.66	6.45	11.05
24 Hourly Average (µg/m3)	**SO_2**		**9.56**	**NO_2**		**8.93**
Date:**08.11.2020 to 09.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	10.97	4.42	11.02	4.97	11.05	5.67
24 Hourly Average (µg/m3)	**SO_2**		**11.01**	**NO_2**		**5.02**
Date:09.11.2020 **to 10.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.08	5.60	11.37	8.64	11.39	6.65
24 Hourly Average (µg/m3)	**SO_2**		**11.2**	**NO_2**		**6.9**
Date:**10.11.2020to 11.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.34	6.46	11.34	12.81	11.23	7.83
24 Hourly Average (µg/m3)	**SO_2**		**11.3**	**NO_2**		**9.03**
Date:**11.11.2020 to 12.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.37	5.75	11.37	8.75	11.33	6.96
24 Hourly Average (µg/m3)	**SO_2**		**11.3**	**NO_2**		**7.1**
Date:**12.11.2020 to 13.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.28	6.40	11.33	9.63	11.28	5.00
24 Hourly Average (µg/m3)	**SO_2**		**11.2**	**NO_2**		**7.01**
Date:**13.11.2020 to 14.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.35	4.90	11.44	10.18	11.50	7.99
24 Hourly Average (µg/m3)	**SO_2**		**11.4**	**NO_2**		**7.69**
Date:**14.11.2020 to 15.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.44	5.11	11.52	7.60	11.67	9.38
24 Hourly Average (µg/m3)	**SO_2**		**11.5**	**NO_2**		**7.3**

Date:**15.11.2020 to 16.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.62	8.61	11.61	6.60	11.62	9.25
24 Hourly Average (µg/m3)	**SO_2**		**11.6**	**NO_2**		**8.1**
Date:**16.11.2020 to 17.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.54	8.60	11.60	7.80	11.60	10.1
24 Hourly Average (µg/m3)	**SO_2**		**11.5**	**NO_2**		**8.8**
Date:**17.11.2020 to 18.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.52	8.16	11.64	9.36	11.39	6.23
24 Hourly Average (µg/m3)	**SO_2**		**11.5**	**NO_2**		**7.9**
Date:**18.11.2020 to 19.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.31	6.51	11.44	13.59	11.36	8.32
24 Hourly Average (µg/m3)	**SO_2**		**11.3**	**NO_2**		**9.4**
Date:**19.11.2020 to 20.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.37	7.68	11.51	15.41	11.45	7.50
24 Hourly Average (µg/m3)	**SO_2**		**11.4**	**NO_2**		**10.7**
Date:**20.11.2020 to 21.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.52	7.75	11.67	12.68	11.65	8.96
24 Hourly Average (µg/m3)	**SO_2**		**11.6**	**NO_2**		**9.7**
Date:**21.11.2020 to 22.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Concentration (µg/m3)	11.61	7.75	11.54	8.62	11.59	5.89
24 Hourly Average (µg/m3)	**SO_2**		**11.5**	**NO_2**		**7.4**

Table-3: Data Sheet for PM_{10} & $PM_{2.5}$ for Bordowali, Agartala during Deepabali Festival, 2020.

Date: **07.11.2020 to 08.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-1	B-2	B-3	D6042420
Average Flow Rate (m3/Minute)	1.01	1.02	1.02	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6528	2.6635	2.6657	0.1654
Final weight of the filter Paper (gms)	2.7132	2.7522	2.7285	0.1682
Dust Contains (gms)	0.0604	0.0887	0.0581	0.0022
Total Volume of Air Sampled (m3)	484.8	489.6	489.6	30.09
Concentration (µg/m3)	124.5	181.1	128.2	93.05
24 hourly average (µg/m3)	**144.6**			**93.05**
Date: **08.11.2020 to 09.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-4	B-5	B-6	D6042421
Average Flow Rate (m3/Minute)	1.01	1.02	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6594	2.6427	2.6588	0.1644
Final weight of the filter Paper (gms)	2.7236	2.6991	2.7192	0.1670
Dust Contains (gms)	0.0642	0.0564	0.0616	0.0026
Total Volume of Air Sampled (m3)	484.8	489.6	504	31.05
Concentration (µg/m3)	132.5	112.9	119.8	83.73
24 hourly average (µg/m3)	**121.7**			**83.7**
Date: **09.11.2020 to 10.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-7	B-8	B-9	D6042422
Average Flow Rate (m3/Minute)	1.01	1.02	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6255	2.6377	2.6278	0.1645
Final weight of the filter Paper (gms)	2.6982	2.7189	2.7048	0.1672
Dust Contains (gms)	0.0727	0.0812	0.077	0.0027
Total Volume of Air Sampled (m3)	484.8	489.6	504	32.08
Concentration (µg/m3)	150.08	165.8	152.7	84.16
24 hourly average (µg/m3)	**156.1**			**84.1**
Date: **10.11.2020 to 11.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-10	B-11	B-12	D6042423
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	

Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6454	2.6248	2.6244	0.1658
Final weight of the filter Paper (gms)	2.7213	2.7311	2.6978	0.1689
Dust Contains (gms)	0.0759	0.1063	0.0734	0.0031
Total Volume of Air Sampled (m3)	484.8	499.2	504	31.01
Concentration (µg/m3)	156.5	212.9	145.6	99.9
24 hourly average (µg/m3)		**171.6**		**99.9**
Date**11.11.2020 to 12.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-13	B-14	B-15	D6042424
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6298	2.6370	2.6636	0.1642
Final weight of the filter Paper (gms)	2.6894	2.7156	2.7309	0.1678
Dust Contains (gms)	0.0596	0.0776	0.0673	0.0036
Total Volume of Air Sampled (m3)	484.8	504	504	30.09
Concentration (µg/m3)	122.9	153.9	133.5	119.6
24 hourly average (µg/m3)		**136.7**		**119.6**
Date: **12.11.2020 to 13.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-16	B-17	B-18	D6042425
Average Flow Rate (m3/Minute)	1.02	1.04	1.06	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6694	2.6289	2.6650	0.1622
Final weight of the filter Paper (gms)	2.7428	2.7265	2.7299	0.1651
Dust Contains (gms)	0.0734	0.0936	0.0649	0.0029
Total Volume of Air Sampled (m3)	489.6	499.2	508.8	29.01
Concentration (µg/m3)	149.9	195.5	127.5	99.9
24 hourly average (µg/m3)		**157.6**		**99.9**
Date: **13.11.2020 to 14.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-19	B-20	B-21	D6042426
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6254	2.6478	2.6124	0.1666
Final weight of the filter Paper (gms)	2.7094	2.7509	2.6698	0.1692
Dust Contains (gms)	0.084	0.1031	0.0574	0.0026
Total Volume of Air Sampled (m3)	484.8	499.2	504	29.01
Concentration (µg/m3)	173.2	206.5	113.8	89.6
24 hourly average (µg/m3)		**164.5**		**89.6**
Date: **14.11.2020 to 15.11.2020**				

Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-22	B-23	B-24	D6042427
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6636	2.6254	2.6298	0.1622
Final weight of the filter Paper (gms)	2.7154	2.7487	2.7908	0.1682
Dust Contains (gms)	0.0518	0.123	0.163	0.0060
Total Volume of Air Sampled (m3)	484.8	504	504	30.09
Concentration (µg/m3)	106.8	244.6	321.4	199.4
24 hourly average (µg/m3)	**224.2**			**199.4**
Date: **15.11.2020 to 16.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-25	B-26	B-27	D6042428
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6624	2.6698	2.6719	0.1622
Final weight of the filter Paper (gms)	2.7519	2.7704	2.7548	0.1661
Dust Contains (gms)	0.0895	0.1006	0.0829	0.0039
Total Volume of Air Sampled (m3)	484.8	504	504	32.04
Concentration (µg/m3)	184.6	199.6	164.4	121.7
24 hourly average (µg/m3)	**182.8**			**121.7**
Date: **16.11.2020 to 17.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-28	B-29	B-30	D6042429
Average Flow Rate (m3/Minute)	1.02	1.04	1.06	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6658	2.6542	2.6298	0.1622
Final weight of the filter Paper (gms)	2.7197	2.7401	2.6805	0.1663
Dust Contains (gms)	0.0539	0.0859	0.0507	0.0031
Total Volume of Air Sampled (m3)	489.6	499.6	508.8	30.09
Concentration (µg/m3)	110.08	171.9	99.6	103.02
24 hourly average (µg/m3)	**127.1**			**103.02**
Date: **17.11.2020 to 18.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-31	B-32	B-33	D6042430
Average Flow Rate (m3/Minute)	1.01	1.02	1.06	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6544	2.6239	2.6298	0.1656

Final weight of the filter Paper (gms)	2.7209	2.7920	2.6824	0.1681
Dust Contains (gms)	0.0665	0.0681	0.0526	0.0025
Total Volume of Air Sampled (m3)	484.8	489.6	508.8	30.09
Concentration (µg/m3)	137.16	135.1	103.3	83.08
24 hourly average (µg/m3)		**125.1**		**83.08**
Date: **18.11.2020 to 19.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-34	B-35	B-36	D6042431
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6244	2.6237	2.6836	0.1642
Final weight of the filter Paper (gms)	2.6925	2.7158	2.7619	0.1669
Dust Contains (gms)	0.0681	0.0921	0.0783	0.0027
Total Volume of Air Sampled (m3)	484.8	494.4	504	29.01
Concentration (µg/m3)	140.4	186.2	155.3	93.07
24 hourly average (µg/m3)		**160.6**		**93.07**
Date: **19.11.2020 to 20.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-37	B-38	B-39	D6042432
Average Flow Rate (m3/Minute)	1.01	1.05	1.06	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6280	2.6028	2.6288	0.1624
Final weight of the filter Paper (gms)	2.6802	2.6736	2.6996	0.1644
Dust Contains (gms)	0.0522	0.0708	0.0708	0.0020
Total Volume of Air Sampled (m3)	484.8	504	508.8	30.09
Concentration (µg/m3)	107.6	140.4	139.15	66.4
24 hourly average (µg/m3)		**129.05**		**66.4**
Date: **20.11.2020 to 21.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-40	B-41	B-42	D6042433
Average Flow Rate (m3/Minute)	1.01	1.02	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6652	2.6294	2.6918	0.1662
Final weight of the filter Paper (gms)	2.7137	2.6907	2.7489	0.1689
Dust Contains (gms)	0.0485	0.0613	0.0571	0.0027
Total Volume of Air Sampled (m3)	484.8	489.6	504	29.01
Concentration (µg/m3)	100.4	125.2	113.2	93.07
24 hourly average (µg/m3)		**112.9**		**93.07**
Date: **21.11.2020 to 22.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours

Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	B-43	B-44	B-45	D6042434
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6239	2.6284	2.6422	0.1628
Final weight of the filter Paper (gms)	2.7014	2.7099	2.7125	0.1651
Dust Contains (gms)	0.0775	0.0815	0.0703	0.0023
Total Volume of Air Sampled (m3)	484.8	499.2	504	29.01
Concentration (µg/m3)	159.8	163.2	139.4	79.2
24 hourly average (µg/m3)	**154.1**			**79.2**

Table-4: Data Sheet for SO_2 & NO_2 for Bordowali, Agartala during Deepabali Festival, 2020.

Date:**07.11.2020 to 08.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.02	1.02	1.02	1.02	1.02
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.5	28.8	29.0	29.2	29.1	29.2
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	489.6	489.6	489.6	489.6
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.010	0.042	0.018	0.057	0.012	0.05
Concentration (µg/m3)	1.48	9.55	1.77	13.2	1.57	12.2
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**11.6**
Date: **08.11.2020 to 09.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.02	1.02	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.6	28.9	28.9	29.3	29.1	29.5
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	489.6	489.6	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.029	0.012	0.033	0.011	0.030
Concentration (µg/m3)	1.17	9.28	1.51	9.36	1.49	9.32
24 Hourly Average (µg/m3)	**SO_2**		**1.3**	**NO_2**		**9.3**
Date: **09.11.2020 to 10.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.02	1.02	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480

Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.7	28.8	29.1	29.4	29.4	29.4
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	489.6	489.6	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.011	0.050	0.015	0.065	0.012	0.042
Concentration (µg/m3)	1.49	12.51	1.56	15.2	1.42	12.97
24 Hourly Average (µg/m3)	**SO_2**		**1.4**	**NO_2**		**13.5**
Date: **10.11.2020 to 11.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.2	28.5	28.9	29.1	29.0	29.3
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.032	0.011	0.039	0.008	0.030
Concentration (µg/m3)	1.22	12.36	1.32	15.28	1.22	11.52
24 Hourly Average (µg/m3)	**SO_2**		**1.2**	**NO_2**		**13.05**
Date: **11.11.2020 to 12.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.8	28.6	29.0	29.0	29.1	29.3
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.031	0.01	0.038	0.007	0.033
Concentration (µg/m3)	1.22	11.94	1.39	15.08	1.19	12.02
24 Hourly Average (µg/m3)	**SO_2**		**1.2**	**NO_2**		**13.01**
Date: **12.11.2020 to 13.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.04	1.04	1.06	1.06
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.5	28.7	29.0	29.2	29.1	29.4
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.4	489.4	499.2	499.2	508.8	508.8
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.007	0.037	0.009	0.044	0.007	0.032
Concentration (µg/m3)	1.32	12.28	1.32	15.56	1.32	11.65
24 Hourly Average (µg/m3)	**SO_2**		**1.3**	**NO_2**		**13.1**
Date: **13.11.2020 to 14.11.2020**						

Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.6	28.5	29.0	29.0	29.0	29.1
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.039	0.014	0.048	0.01	0.051
Concentration (µg/m3)	1.39	12.54	1.96	15.97	1.49	16.28
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**14.9**
Date: **14.11.2020 to 15.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.9	28.8	28.8	29.0	29.0	29.3
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.045	0.018	0.157	0.025	0.193
Concentration (µg/m3)	1.39	15.29	3.04	22.85	5.35	27.39
24 Hourly Average (µg/m3)	**SO_2**		**3.2**	**NO_2**		**21.8**
Date: **15.11.2020 to 16.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.6	28.5	29.0	29.1	29.1	29.3
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.019	0.088	0.012	0.062	0.01	0.052
Concentration (µg/m3)	2.95	17.39	2.01	15.29	1.49	15.87
24 Hourly Average (µg/m3)	**SO_2**		**2.1**	**NO_2**		**16.1**
Date: **16.11.2020 to 17.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.04	1.04	1.06	1.06
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.6	28.4	29.0	29.1	29.1	29.3
Volume taken for analysis (ml)	10	10	10	10	10	10

Total Volume of Air Sampled (l)	489.6	489.6	499.6	499.6	508.8	508.8
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.029	0.012	0.033	0.01	0.031
Concentration (µg/m3)	1.39	13.59	2.01	14.26	1.49	13.95
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**13.9**
Date: **17.11.2020 to 18.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.02	1.02	1.06	1.06
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.8	28.4	29.1	29.0	29.1	29.3
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	489.6	489.6	508.8	508.8
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.033	0.011	0.051	0.011	0.043
Concentration (µg/m3)	1.39	13.94	1.83	15.09	1.83	14.56
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**14.5**
Date: **18.11.2020 to 19.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.8	28.3	28.8	29.2	28.9	29.2
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	494.4	494.4	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.030	0.011	0.047	0.009	0.041
Concentration (µg/m3)	1.67	13.01	1.83	14.39	1.67	13.73
24 Hourly Average (µg/m3)	**SO_2**		**1.7**	**NO_2**		**13.7**
Date: **19.11.2020 to 20.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.06	1.06
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.8	28.4	28.8	29.2	29	29.3
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	508.8	508.8
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.011	0.025	0.018	0.039	0.015	0.022
Concentration (µg/m3)	1.93	12.56	2.38	13.77	2.09	12.15
24 Hourly Average (µg/m3)	**SO_2**		**2.1**	**NO_2**		**12.8**
Date: **20.11.2020 to 21.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	

Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.02	1.02	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.9	28.5	29.1	29.0	29.1	29.0
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	489.6	489.6	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.028	0.015	0.042	0.015	0.037
Concentration (µg/m3)	1.32	12.89	2.09	14.08	2.09	13.09
24 Hourly Average (µg/m3)	**SO_2**		**1.8**	**NO_2**		**13.3**
Date: **21.11.2020 to 22.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.9	28.7	29.1	29.0	29.1	29.1
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.011	0.022	0.018	0.037	0.015	0.023
Concentration (µg/m3)	1.95	12.15	2.35	13.56	2.09	12.49
24 Hourly Average (µg/m3)	**SO_2**		**2.1**	**NO_2**		**12.7**

Table-5: Data Sheet for Pm_{10} & $Pm_{2.5}$ for Udaipur during Deepabali Festival, 2020.

Date: **07.11.2020 to 08.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-1	U-2	U-3	D6042082
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6097	2.6144	2.6130	0.1714
Final weight of the filter Paper (gms)	2.6331	2.6353	2.6419	0.1722
Dust Contains (gms)	0.0234	0.0209	0.0289	0.0008
Total Volume of Air Sampled (m3)	484.8	499.2	504	29.01
Concentration (µg/m3)	48.2	41.8	57.3	27.5
24 hourly average (µg/m3)	**49.1**			**27.5**
Date: **08.11.2020 to 09.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-4	U-5	U-6	D6042083
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440

Initial weight of Filter Paper (gms)	2.6279	2.6099	2.6058	0.1708
Final weight of the filter Paper (gms)	2.6495	2.6420	2.6416	0.1717
Dust Contains (gms)	0.0216	0.0321	0.0358	0.0009
Total Volume of Air Sampled (m3)	484.8	504	504	29.01
Concentration (µg/m3)	44.5	63.6	71.03	31.02
24 hourly average (µg/m3)		**59.7**		**31.02**
Date: **09.11.2020 to 10.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-7	U-8	U-9	D6042084
Average Flow Rate (m3/Minute)	1.01	1.04	1.07	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6149	2.6117	2.6121	0.1703
Final weight of the filter Paper (gms)	2.6382	2.6395	2.6457	0.1711
Dust Contains (gms)	0.0233	0.0278	0.0336	0.0008
Total Volume of Air Sampled (m3)	484.8	499.2	513.6	32.02
Concentration (µg/m3)	48.06	55.6	65.4	24.9
24 hourly average (µg/m3)		**56.3**		**24.9**
Date: **10.11.2020 to 11.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-10	U-11	U-12	D6042085
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6127	2.5930	2.6125	0.1697
Final weight of the filter Paper (gms)	2.6395	2.6247	2.6472	0.1706
Dust Contains (gms)	0.0268	0.0317	0.0347	0.0009
Total Volume of Air Sampled (m3)	484.8	499.2	504	32.02
Concentration (µg/m3)	55.2	63.5	68.8	28.1
24 hourly average (µg/m3)		**62.5**		**28.1**
Date: **11.11.2020 to 12.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-13	U-14	U-15	D6042086
Average Flow Rate (m3/Minute)	1.02	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6032	2.6097	2.6081	0.1693
Final weight of the filter Paper (gms)	2.6385	2.6480	2.6412	0.1702
Dust Contains (gms)	0.0353	0.0388	0.0331	0.0009
Total Volume of Air Sampled (m3)	489.6	504	504	29.01
Concentration (µg/m3)	72.09	76.9	65.6	31.02
24 hourly average (µg/m3)		**71.5**		**31.02**
Date: **12.11.2020 to 13.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$

Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-16	U-17	U-18	D6042087
Average Flow Rate (m3/Minute)	1.02	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6078	2.6120	2.6149	0.1685
Final weight of the filter Paper (gms)	2.6390	2.6518	2.6461	0.1692
Dust Contains (gms)	0.0312	0.0398	0.0312	0.0007
Total Volume of Air Sampled (m3)	489.6	504	504	31.01
Concentration (µg/m3)	63.7	78.9	61.9	22.5
24 hourly average (µg/m3)	**68.1**			**22.5**
Date: **13.11.2020 to 14.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-19	U-20	U-21	D6042088
Average Flow Rate (m3/Minute)	1.02	1.05	1.07	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6132	2.6139	2.6145	0.1683
Final weight of the filter Paper (gms)	2.6449	2.6417	2.6446	0.1690
Dust Contains (gms)	0.0317	0.0278	0.0301	0.0007
Total Volume of Air Sampled (m3)	489.6	504	513.6	32.04
Concentration (µg/m3)	64.7	55.1	58.6	21.8
24 hourly average (µg/m3)	**59.4**			**21.8**
Date: **14.11.2020 to 15.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-22	U-23	U-24	D6042089
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6281	2.6278	2.6251	0.1694
Final weight of the filter Paper (gms)	2.7202	2.6805	2.6867	0.1716
Dust Contains (gms)	0.0392	0.0527	0.0616	0.0022
Total Volume of Air Sampled (m3)	484.8	499.2	504	32.02
Concentration (µg/m3)	80.8	105.5	122.2	68.7
24 hourly average (µg/m3)	**102.8**			**68.7**
Date: **15.11.2020 to 16.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-25	U-26	U-27	D6042090
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6197	2.8642	2.6178	0.1650
Final weight of the filter Paper (gms)	2.6664	2.6522	2.6566	0.1662

Dust Contains (gms)	0.0467	0.0334	0.0388	0.0012
Total Volume of Air Sampled (m3)	484.8	504	504	29.01
Concentration (µg/m3)	96.3	66.2	76.9	41.3
24 hourly average (µg/m3)	**79.8**			**41.3**
Date: **16.11.2020 to 17.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-28	U-29	U-30	D6042091
Average Flow Rate (m3/Minute)	1.01	1.04	1.04	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6137	2.6141	2.6122	0.1661
Final weight of the filter Paper (gms)	2.6363	2.6394	2.6361	0.1669
Dust Contains (gms)	0.0226	0.0253	0.0239	0.0008
Total Volume of Air Sampled (m3)	484.8	499.2	499.2	29.01
Concentration (µg/m3)	46.6	50.6	47.8	27.5
24 hourly average (µg/m3)	**48.3**			**27.5**
Date: **17.11.2020 to 18.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-31	U-32	U-33	D6042092
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6087	2.6071	2.6091	0.1659
Final weight of the filter Paper (gms)	2.6319	2.6269	2.6334	0.1668
Dust Contains (gms)	0.0232	0.0198	0.0243	0.0009
Total Volume of Air Sampled (m3)	484.8	504	504	30.06
Concentration (µg/m3)	47.8	39.2	48.2	29.9
24 hourly average (µg/m3)	**45.06**			**29.9**
Date: **18.11.2020 to 19.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-34	U-35	U-36	D6042093
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6077	2.6056	2.6061	0.1655
Final weight of the filter Paper (gms)	2.6392	2.6399	2.6439	0.1662
Dust Contains (gms)	0.0315	0.0343	0.0378	0.0007
Total Volume of Air Sampled (m3)	484.8	499.2	504	32.02
Concentration (µg/m3)	64.9	68.7	75	21.8
24 hourly average (µg/m3)	**69.5**			**21.8**
Date: **19.11.2020 to 20.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to	02:00 PM to	10:00 PM to	06:00 AM to

	02:00 PM	10:00 PM	06:00 AM	06:00 AM
Filter Paper No:	U-37	U-38	U-39	D6042094
Average Flow Rate (m3/Minute)	1.01	1.04	1.04	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6111	2.6117	2.6108	0.1669
Final weight of the filter Paper (gms)	2.6443	2.6475	2.6490	0.1678
Dust Contains (gms)	0.0332	0.0358	0.0382	0.0009
Total Volume of Air Sampled (m3)	484.8	499.2	499.2	29.01
Concentration (µg/m3)	68.4	71.7	76.5	31
24 hourly average (µg/m3)	**72.2**			**31**
Date: **20.11.2020 to 21.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-40	U-41	U-42	D6042095
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6105	2.6109	2.6105	0.1671
Final weight of the filter Paper (gms)	2.6481	2.6453	2.6421	0.1681
Dust Contains (gms)	0.0376	0.0344	0.0316	0.001
Total Volume of Air Sampled (m3)	484.8	504	504	31.02
Concentration (µg/m3)	77.5	68.2	62.6	32.2
24 hourly average (µg/m3)	**69.4**			**29.01**
Date: **21.11.2020 to 22.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	U-43	U-44	U-45	D6042096
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6248	2.6528	2.6628	0.1655
Final weight of the filter Paper (gms)	2.6481	2.6808	2.6914	0.1681
Dust Contains (gms)	0.0233	0.0280	0.0268	0.001
Total Volume of Air Sampled (m3)	484.8	499.2	504	32.02
Concentration (µg/m3)	48.06	56.08	56.7	31.2
24 hourly average (µg/m3)	**53.6**			**31.2**

Table-6: Data Sheet for SO_2 & NO_2 for Udaipur during Deepabali Festival, 2020.

Date: **07.11.2020 to 08.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30

Final volume of Sample (ml)	28.7	28.7	28.9	28.9	28.9	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.021	0.011	0.028	0.012	0.031
Concentration (µg/m3)	1.35	11.84	2.88	12.92	2.95	13.05
24 Hourly Average (µg/m3)	**SO_2**		**2.3**	**NO_2**		**12.6**
Date: **08.11.2020 to 09.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29	28.9	29.0	29.6	28.9	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.024	0.014	0.029	0.016	0.025
Concentration (µg/m3)	1.86	12.32	2.39	13.29	2.66	12.38
24 Hourly Average (µg/m3)	**SO_2**		**2.3**	**NO_2**		**12.6**
Date: **09.11.2020 to 10.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.07	1.07
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.1	28.9	29	28.7	28.9	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	513.6	513.6
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.028	0.016	0.033	0.016	0.030
Concentration (µg/m3)	1.86	12.65	2.65	13.77	2.44	12.95
24 Hourly Average (µg/m3)	**SO_2**		**2.3**	**NO_2**		**13.1**
Date: **10.11.2020 to 11.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.06	1.06
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.4	29.1	29	28.9	28.9	28.8
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	508.8	508.8
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.011	0.031	0.018	0.042	0.016	0.035
Concentration (µg/m3)	2.08	13.58	2.93	14.01	2.65	13.82
24 Hourly Average (µg/m3)	**SO_2**		**2.5**	**NO_2**		**13.8**
Date: **11.11.2020 to 12.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	

Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.06	1.06
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29	28.7	29.0	29.2	29	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	508.8	508.8
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.010	0.029	0.015	0.034	0.015	0.033
Concentration (µg/m3)	1.94	13.21	2.36	13.76	2.15	13.35
24 Hourly Average (µg/m3)	**SO_2**		**2.1**	**NO_2**		**13.4**
Date: **12.11.2020 to 13.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.06	1.06	1.08	1.08
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.9	28.9	28.7	29.1	29	29
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	508.8	508.8	518.4	518.4
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.024	0.011	0.032	0.010	0.032
Concentration (µg/m3)	1.65	12.36	2.36	13.08	1.57	12.85
24 Hourly Average (µg/m3)	**SO_2**		**1.8**	**NO_2**		**12.7**
Date: **13.11.2020 to 14.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.07	1.07	1.07	1.07
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29	29	29.2	29	28.9	29
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	513.6	513.6	513.6	513.6
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.025	0.015	0.039	0.018	0.028
Concentration (µg/m3)	1.65	12.54	2.87	13.62	3.08	12.79
24 Hourly Average (µg/m3)	**SO_2**		**1.8**	**NO_2**		**12.7**
Date: **14.11.2020 to 15.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.2	29.1	29.0	29.1	29.3	29
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504

Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.012	0.028	0.019	0.063	0.027	0.075
Concentration (µg/m3)	2.08	12.95	3.15	15.22	4.29	16.28
24 Hourly Average (µg/m3)	**SO_2**		**3.1**	**NO_2**		**14.8**
Date: **15.11.2020 to 16.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.2	29.1	29	28.7	29.2	29.2
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.016	0.051	0.022	0.055	0.020	0.050
Concentration (µg/m3)	2.97	14.92	3.39	15.08	3.08	14.36
24 Hourly Average (µg/m3)	**SO_2**		**3.1**	**NO_2**		**14.7**
Date: **16.11.2020 to 17.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.2	29	29	28.9	29	28.5
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.01	0.019	0.014	0.024	0.012	0.025
Concentration (µg/m3)	1.69	12.08	2.46	12.65	2.04	12.33
24 Hourly Average (µg/m3)	**SO_2**		**3.1**	**NO_2**		**14.7**
Date: **17.11.2020 to 18.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.03	1.03	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.1	29.1	29	29	28.9	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	494.4	494.4	504	504
Absorbance (Blank)	0.003	0.009	0.009	0.009	0.003	0.009
Absorbance (Sample)	0.009	0.018	0.012	0.024	0.013	0.025
Concentration (µg/m3)	1.35	11.84	1.94	12.22	1.99	12.33
24 Hourly Average (µg/m3)	**SO_2**		**1.7**	**NO_2**		**12.1**
Date: **18.11.2020 to 19.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2

Average Flow Rate (lpm)	1.01	1.01	1.03	1.03	1.04	1.04
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.0	29.2	28.5	29.1	29	29
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	494.4	494.4	499.2	499.2
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.009	0.02	0.011	0.026	0.010	0.028
Concentration (µg/m3)	1.35	11.69	1.65	12.49	1.52	12.87
24 Hourly Average (µg/m3)	**SO_2**		**1.5**	**NO_2**		**12.3**
Date: **19.11.2020 to 20.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.03	1.03	1.04	1.04
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.1	29	28.9	28.9	29	28.7
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	494.4	494.4	499.2	499.2
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.022	0.012	0.027	0.016	0.025
Concentration (µg/m3)	1.28	11.93	1.44	12.65	1.63	11.47
24 Hourly Average (µg/m3)	**SO_2**		**1.4**	**NO_2**		**12.01**
Date: **20.11.2020 to 21.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.03	1.03	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29	28.7	29	29	28.9	28.7
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	494.4	494.4	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.008	0.021	0.011	0.024	0.011	0.023
Concentration (µg/m3)	1.28	11.72	1.34	12.08	1.29	11.91
24 Hourly Average (µg/m3)	**SO_2**		**1.3**	**NO_2**		**11.9**
Date: **21.11.2020 to 22.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.03	1.03	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.1	28.7	29	29.1	28.9	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	494.4	494.4	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.007	0.02	0.012	0.021	0.012	0.021
Concentration (µg/m3)	1.15	11.56	1.42	11.67	1.33	11.51

24 Hourly Average (µg/m3)	**SO_2**	**1.3**	**NO_2**	**11.5**

Table-7: Data Sheet for Pm_{10} & $Pm_{2.5}$ for Ambassa during Deepabali Festival, 2020.

Date: **07.11.2020 to 08.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-1	A-2	A-3	D6041042
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6539	2.6542	2.6571	0.1609
Final weight of the filter Paper (gms)	2.6712	2.6728	2.6750	0.1615
Dust Contains (gms)	0.0173	0.0192	0.0179	0.0006
Total Volume of Air Sampled (m3)	484.8	499.2	504	30.09
Concentration (µg/m3)	35.68	38.46	35.51	19.94
24 hourly average (µg/m3)	**36.5**			**19.9**
Date: **08.11.2020 to 09.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-4	A-5	A-6	D6041043
Average Flow Rate (m3/Minute)	1.02	1.04	1.07	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6592	2.6602	2.6611	0.1612
Final weight of the filter Paper (gms)	2.6755	2.6794	2.6731	0.1619
Dust Contains (gms)	0.0163	0.0192	0.0183	0.0007
Total Volume of Air Sampled (m3)	489.6	499.2	513.6	32.01
Concentration (µg/m3)	33.29	38.46	35.63	21.86
24 hourly average (µg/m3)	**35.7**			**21.8**
Date: **09.11.2020 to 10.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-7	A-8	A-9	D6041043
Average Flow Rate (m3/Minute)	1.02	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6594	2.6591	2.6579	0.1682
Final weight of the filter Paper (gms)	2.6769	2.6780	2.6770	0.1687
Dust Contains (gms)	0.0175	0.0189	0.0191	0.0005
Total Volume of Air Sampled (m3)	489.6	504	504	32.01
Concentration (µg/m3)	35.74	37.5	37.89	15.62
24 hourly average (µg/m3)	**37.04**			**15.6**
Date: **10.11.2020 to 11.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours

Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-10	A-11	A-12	D6041044
Average Flow Rate (m3/Minute)	1.02	1.05	1.06	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6603	2.6607	2.8613	0.1659
Final weight of the filter Paper (gms)	2.6768	2.6789	2.8791	0.1665
Dust Contains (gms)	0.0165	0.0182	0.0178	0.0006
Total Volume of Air Sampled (m3)	489.6	504	534.2	30.09
Concentration (µg/m3)	33.7	36.11	33.3	19.9
24 hourly average (µg/m3)		**34.3**		**19.9**
Date: **11.11.2020 to 12.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-13	A-14	A-15	D6041045
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6609	2.6611	2.6607	0.1652
Final weight of the filter Paper (gms)	2.6767	2.6798	2.6797	0.1660
Dust Contains (gms)	0.0178	0.0187	0.0190	0.0008
Total Volume of Air Sampled (m3)	484.8	504	504	32.02
Concentration (µg/m3)	36.71	37.1	37.69	24.98
24 hourly average (µg/m3)		**37.1**		**24.9**
Date: **12.11.2020 to 13.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-16	A-17	A-18	D6041046
Average Flow Rate (m3/Minute)	1.02	1.05	1.06	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6610	2.6606	2.6614	0.1653
Final weight of the filter Paper (gms)	2.6794	2.6803	2.6808	0.1662
Dust Contains (gms)	0.0184	0.0197	0.0194	0.0009
Total Volume of Air Sampled (m3)	489.6	504	508.8	29.01
Concentration (µg/m3)	37.58	39.08	38.12	31.02
24 hourly average (µg/m3)		**38.2**		**31.02**
Date: **13.11.2020 to 14.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-19	A-20	A-21	D6041047
Average Flow Rate (m3/Minute)	1.02	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6703	2.6707	2.8710	0.1613
Final weight of the filter Paper (gms)	2.6842	2.6870	2.8869	0.1617
Dust Contains (gms)	0.0139	0.0163	0.0159	0.0004

Total Volume of Air Sampled (m3)	489.6	504	504	31.08
Concentration (µg/m3)	28.39	32.34	31.54	12.87
24 hourly average (µg/m3)		**30.7**		**12.8**
Date: **14.11.2020 to 15.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-22	A-23	A-24	D6041048
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6714	2.6709	2.6708	0.1604
Final weight of the filter Paper (gms)	2.6857	2.6965	2.7059	0.1619
Dust Contains (gms)	0.0143	0.0256	0.0351	0.0015
Total Volume of Air Sampled (m3)	484.8	504	504	31.08
Concentration (µg/m3)	29.49	50.79	69.64	48.26
24 hourly average (µg/m3)		**49.9**		**48.2**
Date: **15.11.2020 to 16.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-25	A-26	A-27	D6041049
Average Flow Rate (m3/Minute)	1.02	1.05	1.06	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6671	2.6675	2.6673	0.1602
Final weight of the filter Paper (gms)	2.6920	2.6840	2.6844	0.1611
Dust Contains (gms)	0.0249	0.0165	0.0171	0.0009
Total Volume of Air Sampled (m3)	489.6	504	508.8	29.01
Concentration (µg/m3)	50.85	32.73	33.6	31.02
24 hourly average (µg/m3)		**39.06**		**31.02**
Date: **16.11.2020 to 17.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-28	A-29	A-30	D6041050
Average Flow Rate (m3/Minute)	1.02	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6681	2.6678	2.6675	0.1600
Final weight of the filter Paper (gms)	2.6833	2.6842	2.6844	0.1608
Dust Contains (gms)	0.0152	0.0164	0.0169	0.0008
Total Volume of Air Sampled (m3)	489.6	499.2	504	32.02
Concentration (µg/m3)	31.04	32.85	33.53	24.98
24 hourly average (µg/m3)		**32.4**		**24.9**
Date: **17.11.2020 to 18.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM

Filter Paper No:	A-31	A-32	A-33	D6041051
Average Flow Rate (m3/Minute)	1.01	1.02	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6587	2.6581	2.6573	0.1603
Final weight of the filter Paper (gms)	2.6760	2.6746	2.6734	0.1708
Dust Contains (gms)	0.0173	0.0232	0.0161	0.0005
Total Volume of Air Sampled (m3)	484.8	489.6	504	29.01
Concentration (µg/m3)	35.68	47.38	31.94	17.32
24 hourly average (µg/m3)		**38.3**		**17.2**
Date: **18.11.2020 to 19.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-34	A-35	A-36	D6041052
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6575	2.6577	2.6572	0.1609
Final weight of the filter Paper (gms)	2.6753	2.6758	2.6750	0.1615
Dust Contains (gms)	0.0178	0.0181	0.0178	0.0006
Total Volume of Air Sampled (m3)	484.8	504	504	32.02
Concentration (µg/m3)	36.71	35.91	35.31	18.73
24 hourly average (µg/m3)		**35.9**		**18.7**
Date: **19.11.2020 to 20.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-37	A-38	A-39	D6041053
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6681	2.8673	2.6669	0.1672
Final weight of the filter Paper (gms)	2.6849	2.8844	2.6838	0.1679
Dust Contains (gms)	0.0168	0.0171	0.0167	0.0007
Total Volume of Air Sampled (m3)	484.8	499.2	504	32.05
Concentration (µg/m3)	34.6	34.25	33.13	21.84
24 hourly average (µg/m3)		**33.9**		**21.8**
Date: **20.11.2020 to 21.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-40	A-41	A-42	D6041054
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6676	2.6656	2.6653	0.1657
Final weight of the filter Paper (gms)	2.6835	2.6837	2.6837	0.1665
Dust Contains (gms)	0.0159	0.0181	0.0184	0.0008
Total Volume of Air Sampled (m3)	484.8	499.2	504	29.01
Concentration (µg/m3)	32.79	36.25	36.5	27.57
24 hourly average (µg/m3)		**35.1**		**27.5**

Date: **21.11.2020 to 22.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	A-43	A-44	A-45	D6041055
Average Flow Rate (m3/Minute)	1.01	1.05	1.06	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.6652	2.6295	2.6529	0.1622
Final weight of the filter Paper (gms)	2.6849	2.6501	2.6780	0.1630
Dust Contains (gms)	0.0197	0.0206	0.0251	0.0008
Total Volume of Air Sampled (m3)	484.8	504	504	32.05
Concentration (µg/m3)	40.63	40.87	49.8	24.96
24 hourly average (µg/m3)	**43.7**			**24.9**

Table-8: Data Sheet for SO_2 & NO_2 for Ambassa during Deepabali Festival, 2020.

Date: **07.11.2020 to 08.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.6	28.8	28.8	28.6	29.1	29.1
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.025	0.010	0.022	0.009	0.022
Concentration (µg/m3)	1.39	8.08	1.56	7.14	1.22	7.14
24 Hourly Average (µg/m3)	**SO_2**		**1.3**	**NO_2**		**7.4**
Date: **08.11.2020 to 09.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.04	1.04	1.07	1.07
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.8	28.7	28.7	28.7	28.8	28.8
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	499.2	499.2	513.6	513.6
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.028	0.009	0.032	0.008	0.028
Concentration (µg/m3)	1.25	11.52	1.32	12.83	1.09	11.08
24 Hourly Average (µg/m3)	**SO_2**		**1.2**	**NO_2**		**11.8**
Date: **09.11.2020 to 10.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480

Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.3	28.5	29.2	29.2	28.7	28.8
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	504	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.025	0.011	0.029	0.014	0.025
Concentration (µg/m3)	1.37	10.09	1.63	11.01	1.95	9.56
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**10.2**
Date: **10.11.2020 to 11.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.05	1.05	1.06	1.06
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.3	29.2	28.3	28.5	28.3	28.3
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	504	504	508.8	508.8
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.012	0.028	0.016	0.033	0.013	0.029
Concentration (µg/m3)	1.75	11.53	2.27	13.65	1.89	11.89
24 Hourly Average (µg/m3)	**SO_2**		**1.9**	**NO_2**		**12.3**
Date: **11.11.2020 to 12.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.6	28.5	28.5	28.7	28.2	28.2
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	504	504	518.4	518.4
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.010	0.029	0.015	0.035	0.011	0.035
Concentration (µg/m3)	1.53	11.73	2.09	13.87	1.43	12.83
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**12.8**
Date: **11.11.2020 to 12.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.05	1.05	1.06	1.06
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.1	28.0	28.0	28.3	28.6	28.7
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	504	504	508.8	508.8
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.025	0.011	0.031	0.012	0.031
Concentration (µg/m3)	1.28	10.89	1.53	11.59	1.61	11.27
24 Hourly Average (µg/m3)	**SO_2**		**1.4**	**NO_2**		**11.2**
Date: **12.11.2020 to 13.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	

Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.1	28.0	28.2	28.3	28.6	28.7
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	504	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.007	0.027	0.010	0.033	0.011	0.033
Concentration (µg/m3)	1.05	11.15	1.32	12.86	1.53	12.86
24 Hourly Average (µg/m3)	**SO_2**		**1.3**	**NO_2**		**12.2**
Date: **13.11.2020 to 14.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.3	28.5	28.2	28.3	28.3	28.3
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	504	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.027	0.014	0.034	0.015	0.033
Concentration (µg/m3)	1.37	11.15	1.73	12.93	1.89	12.86
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**12.3**
Date: **14.11.2020 to 15.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.05	1.05	1.06	1.06
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.9	29	28.6	28.8	29.1	29.1
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	504	504	508.8	508.8
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.010	0.034	0.019	0.059	0.025	0.065
Concentration (µg/m3)	1.59	13.09	2.97	15.59	3.77	15.94
24 Hourly Average (µg/m3)	**SO_2**		**2.7**	**NO_2**		**14.8**
Date: **15.11.2020 to 16.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.8	28.7	29.2	29.2	28.8	28.8
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.014	0.036	0.012	0.039	0.010	0.024
Concentration (µg/m3)	2.15	13.84	1.64	13.56	1.43	12.87
24 Hourly Average (µg/m3)	**SO_2**		**1.7**	**NO_2**		**13.4**

Date: **16.11.2020 to 17.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.03	1.03	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.1	29	28.6	28.7	29	29
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	494.4	494.4	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.019	0.012	0.025	0.011	0.022
Concentration (µg/m3)	1.53	11.08	1.97	12.98	1.55	12.53
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**12.1**
Date: **17.11.2020 to 18.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.6	28.8	28.7	28.7	28.7	28.7
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.022	0.015	0.030	0.013	0.025
Concentration (µg/m3)	1.53	10.08	1.83	13.01	1.69	12.76
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**11.9**
Date: **19.11.2020 to 20.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.03	1.03	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.4	28.5	28.3	28.3	28.7	29
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	494.4	494.4	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.019	0.011	0.026	0.011	0.02
Concentration (µg/m3)	1.26	9.56	1.57	12.95	1.39	9.63
24 Hourly Average (µg/m3)	**SO_2**		**1.4**	**NO_2**		**10.7**
Date: **20.11.2020 to 21.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.7	28.5	28.7	28.8	28.7	28.8
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003

Absorbance (Sample)	0.009	0.022	0.013	0.028	0.011	0.025
Concentration (µg/m3)	1.53	9.89	1.69	13.08	1.38	12.87
24 Hourly Average (µg/m3)	**SO_2**		**1.5**	**NO_2**		**11.9**
Date: **21.11.2020 to 22.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.5	28.3	28.5	28.8	28.5	28.5
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	508.8	508.8
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.011	0.026	0.015	0.033	0.015	0.03
Concentration (µg/m3)	1.49	12.84	1.62	13.57	1.51	13.15
24 Hourly Average (µg/m3)	**SO_2**		**1.5**	**NO_2**		**13.1**

Table-9: Data Sheet for PM_{10} & $PM_{2.5}$ for Dharmanagar during Deepabali Festival, 2020.

Date: **07.11.2020 to 08.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-1	N-2	N-3	D6042089
Average Flow Rate (m3/Minute)	1.01	1.02	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5033	2.5064	2.5057	0.1701
Final weight of the filter Paper (gms)	2.5225	2.5218	2.5238	0.1708
Dust Contains (gms)	0.0172	0.0154	0.0181	0.0007
Total Volume of Air Sampled (m3)	484.8	489.6	504	32.05
Concentration (µg/m3)	35.47	31.45	35.91	21.84
24 hourly average (µg/m3)	**34.2**			**21.8**
Date: **08.11.2020 to 09.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-4	N-5	N-6	D6042090
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5087	2.5209	2.5311	0.1697
Final weight of the filter Paper (gms)	2.5243	2.5380	2.5476	0.1703
Dust Contains (gms)	0.0156	0.0171	0.0165	0.0006
Total Volume of Air Sampled (m3)	484.8	504	504	29.01
Concentration (µg/m3)	32.5	33.9	32.7	20.68
24 hourly average (µg/m3)	**33.03**			**20.6**
Date: **09.11.2020 to 10.11.2020**				

Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-7	N-8	N-9	D6042091
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5091	2.5109	2.5173	0.1684
Final weight of the filter Paper (gms)	2.5234	2.5287	2.5367	0.1691
Dust Contains (gms)	0.0143	0.0178	0.0194	0.0007
Total Volume of Air Sampled (m3)	484.8	504	504	29.01
Concentration (µg/m3)	29.49	35.31	38.49	24.12
24 hourly average (µg/m3)	**34.4**			**24.1**
Date: **10.11.2020 to 11.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-10	N-11	N-12	D6042092
Average Flow Rate (m3/Minute)	1.01	1.03	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5177	2.5218	2.5213	0.1677
Final weight of the filter Paper (gms)	2.5329	2.5367	2.5376	0.1681
Dust Contains (gms)	0.0152	0.0149	0.0163	0.0004
Total Volume of Air Sampled (m3)	484.8	494.4	504	29.01
Concentration (µg/m3)	31.35	48.22	32.34	13.7
24 hourly average (µg/m3)	**37.3**			**13.7**
Date: **11.11.2020 to 12.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-13	N-14	N-15	D6042093
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5235	2.5229	2.5219	0.1679
Final weight of the filter Paper (gms)	2.5406	2.5436	2.5410	0.1687
Dust Contains (gms)	0.0171	0.0207	0.0191	0.0008
Total Volume of Air Sampled (m3)	484.4	499.2	504	30.06
Concentration (µg/m3)	35.3	41.4	37.89	26.6
24 hourly average (µg/m3)	**38.1**			**26.6**
Date: **12.11.2020 to 13.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-16	N-17	N-18	D6042094
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5319	2.5291	2.5272	0.1671

Final weight of the filter Paper (gms)	2.5501	2.5553	2.5491	0.1680
Dust Contains (gms)	0.0182	0.0262	0.0219	0.0009
Total Volume of Air Sampled (m3)	484.8	499.2	504	29.01
Concentration (µg/m3)	37.5	52.4	43.4	31.02
24 hourly average (µg/m3)		**44.4**		**31.02**
Date: **13.11.2020 to 14.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-19	N-20	N-21	D6042095
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5607	2.5601	2.5583	0.1688
Final weight of the filter Paper (gms)	2.5770	2.5757	2.5759	0.1694
Dust Contains (gms)	0.0163	0.0156	0.0176	0.0006
Total Volume of Air Sampled (m3)	484.8	499.2	504	31.02
Concentration (µg/m3)	33.6	31.2	34.9	19.3
24 hourly average (µg/m3)		**33.2**		**19.3**
Date: **14.11.2020 to 15.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-22	N-23	N-24	D6042096
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5571	2.5603	2.5597	0.1704
Final weight of the filter Paper (gms)	2.5729	2.5982	2.6138	0.1722
Dust Contains (gms)	0.0158	0.0379	0.0441	0.018
Total Volume of Air Sampled (m3)	484.8	499.2	504	31.08
Concentration (µg/m3)	32.5	75.9	87.5	57.9
24 hourly average (µg/m3)		**65.3**		**57.9**
Date: **15.11.2020 to 16.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-25	N-26	N-27	D6042097
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5611	2.5608	2.5617	0.1708
Final weight of the filter Paper (gms)	2.5848	2.5772	2.5849	0.1719
Dust Contains (gms)	0.0217	0.0264	0.0232	0.011
Total Volume of Air Sampled (m3)	484.8	504	504	29.01
Concentration (µg/m3)	44.7	52.3	46.03	37.9
24 hourly average (µg/m3)		**47.6**		**37.9**
Date: **16.11.2020 to 17.11.2020**				
Parameter		PM_{10}		$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours

Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-28	N-29	N-30	D6042098
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5687	2.5693	2.5673	0.1710
Final weight of the filter Paper (gms)	2.5935	2.5901	2.5864	0.1718
Dust Contains (gms)	0.0248	0.0208	0.0191	0.0008
Total Volume of Air Sampled (m3)	484.8	494.4	504	29.01
Concentration (µg/m3)	51.1	42.07	37.8	27.5
24 hourly average (µg/m3)	**43.6**			**27.5**
Date: **17.11.2020 to 18.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-31	N-32	N-33	D6042099
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5599	2.5621	2.5608	0.1715
Final weight of the filter Paper (gms)	2.5787	2.5777	2.5770	0.1723
Dust Contains (gms)	0.0188	0.0156	0.0162	0.0008
Total Volume of Air Sampled (m3)	484.8	499.2	513.6	30.06
Concentration (µg/m3)	38.7	31.2	31.5	26.6
24 hourly average (µg/m3)	**33.8**			**26.6**
Date: **18.11.2020 to 19.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-34	N-35	N-36	D6042084
Average Flow Rate (m3/Minute)	1.01	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5623	2.5629	2.5637	0.1731
Final weight of the filter Paper (gms)	2.5795	2.5828	2.5801	0.1738
Dust Contains (gms)	0.0112	0.0132	0.0158	0.0007
Total Volume of Air Sampled (m3)	484.8	504	504	30.09
Concentration (µg/m3)	23.1	26.1	31.3	23.2
24 hourly average (µg/m3)	**26.8**			**23.2**
Date: **19.11.2020 to 20.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-37	N-38	N-39	D6042085
Average Flow Rate (m3/Minute)	1.02	1.05	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5588	2.5298	2.5426	0.1715
Final weight of the filter Paper (gms)	2.5724	2.5509	2.5699	0.1723
Dust Contains (gms)	0.0136	0.0198	0.0273	0.0008

Total Volume of Air Sampled (m3)	484.8	499.2	513.6	30.06
Concentration (µg/m3)	28.05	39.6	53.1	26.6
24 hourly average (µg/m3)	**40.2**			**24.1**
Date: **20.11.2020 to 21.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-40	N-41	N-42	D6042086
Average Flow Rate (m3/Minute)	1.01	1.05	1.06	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5438	2.5513	2.5244	0.1748
Final weight of the filter Paper (gms)	2.5671	2.5786	2.5496	0.1756
Dust Contains (gms)	0.0233	0.0273	0.0252	0.0008
Total Volume of Air Sampled (m3)	484.8	494.4	504	29.01
Concentration (µg/m3)	48.06	55.2	50	27.5
24 hourly average (µg/m3)	**51.08**			**27.5**
Date: **21.11.2020 to 22.11.2020**				
Parameter	PM_{10}			$PM_{2.5}$
Shift	1st Shift	2nd Shift	3rd Shift	24 Hours
Monitoring Period	06:00 AM to 02:00 PM	02:00 PM to 10:00 PM	10:00 PM to 06:00 AM	06:00 AM to 06:00 AM
Filter Paper No:	N-43	N-44	N-45	D6042087
Average Flow Rate (m3/Minute)	1.01	1.04	1.05	
Total Operation Time (Minutes)	480	480	480	1440
Initial weight of Filter Paper (gms)	2.5428	2.5368	2.5824	0.1720
Final weight of the filter Paper (gms)	2.5539	2.5519	2.6100	0.1729
Dust Contains (gms)	0.0111	0.0151	0.0276	0.0009
Total Volume of Air Sampled (m3)	484.8	499.2	504	29.01
Concentration (µg/m3)	22.8	30.2	54.7	31
24 hourly average (µg/m3)	**35.9**			**31**

Table-10: Data Sheet for SO_2 & NO_2 for Dharmanagar during Deepabali Festival, 2020.

Date: **07.11.2020 to 08.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.02	1.02	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.1	29.1	29	28.9	29.1	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	489.6	489.6	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.026	0.011	0.033	0.01	0.028
Concentration (µg/m3)	1.39	11.9	1.87	13.7	1.59	12.3

24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**12.6**
Date: **08.11.2020 to 09.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.9	28.8	28.8	28.9	29.2	29.2
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.025	0.012	0.029	0.01	0.024
Concentration (µg/m3)	1.39	11.32	1.91	12.94	1.59	10.36
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**11.5**
Date: **09.11.2020 to 10.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.1	29	28.9	28.7	29.0	29.1
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.011	0.029	0.009	0.030	0.008	0.023
Concentration (µg/m3)	1.97	12.56	1.42	13.05	1.22	10.17
24 Hourly Average (µg/m3)	**SO_2**		**1.5**	**NO_2**		**11.9**
Date: **10.11.2020 to 11.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.03	1.03	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.5	28.4	29.0	29.1	28.9	28.5
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	494.4	494.4	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.009	0.021	0.01	0.024	0.009	0.029
Concentration (µg/m3)	1.57	9.97	1.39	10.08	1.35	12.74
24 Hourly Average (µg/m3)	**SO_2**		**1.4**	**NO_2**		**10.9**
Date: **11.11.2020 to 12.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	

Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29	28.9	29.2	29	28.9	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.02	0.014	0.025	0.008	0.022
Concentration (µg/m3)	1.37	9.72	1.87	10.45	1.28	9.36
24 Hourly Average (µg/m3)	**SO_2**		**1.5**	**NO_2**		**9.8**
Date: **12.11.2020 to 13.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.1	28.8	28.8	28.8	29.0	29.1
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.003	0.003	0.003	0.003	0.003
Absorbance (Sample)	0.008	0.020	0.011	0.020	0.010	0.022
Concentration (µg/m3)	1.37	9.72	1.25	9.48	1.53	9.85
24 Hourly Average (µg/m3)	**SO_2**		**1.3**	**NO_2**		**9.6**
Date: **13.11.2020 to 14.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29	28.3	28.6	28.7	29	28.7
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.008	0.024	0.012	0.026	0.010	0.029
Concentration (µg/m3)	1.37	10.46	1.39	10.35	1.22	11.8
24 Hourly Average (µg/m3)	**SO_2**		**1.3**	**NO_2**		**10.8**
Date: **14.11.2020 to 15.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2

Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.1	29.1	29	28.3	29.1	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.01	0.013	0.019	0.041	0.028	0.057
Concentration (µg/m3)	1.34	11.7	2.08	13.8	2.97	14.1
24 Hourly Average (µg/m3)	**SO_2**		**2.1**	**NO_2**		**13.2**
Date: **15.11.2020 to 16.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.9	28.5	29	28.8	28.3	28.3
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.019	0.026	0.018	0.031	0.019	0.029
Concentration (µg/m3)	2.19	11.85	2.05	11.92	2.08	11.24
24 Hourly Average (µg/m3)	**SO_2**		**2.1**	**NO_2**		**11.6**
Date: **16.11.2020 to 17.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.9	28.8	28.5	28.3	28.5	28.5
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	494.4	494.4	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.008	0.021	0.012	0.028	0.012	0.029
Concentration (µg/m3)	1.27	11.18	1.43	11.56	1.37	11.24
24 Hourly Average (µg/m3)	**SO_2**		**1.3**	**NO_2**		**11.3**
Date: **17.11.2020 to 18.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480

Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.9	28.8	28.5	28.5	29.1	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.008	0.030	0.011	0.035	0.01	0.030
Concentration (µg/m3)	1.27	11.82	1.39	12.08	1.34	11.46
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**10.9**
ate: **18.11.2020 to 19.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.5	28.5	28.7	28.7	29	28.3
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.010	0.025	0.016	0.028	0.013	0.028
Concentration (µg/m3)	1.59	11.08	1.87	10.94	1.44	10.94
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**10.9**
Date: **19.11.2020 to 20.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO_2	SO_2	NO_2
Average Flow Rate (lpm)	1.02	1.02	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	28.8	28.6	29	28.9	29	28.9
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	489.6	489.6	504	504	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.01	0.021	0.015	0.026	0.018	0.026
Concentration (µg/m3)	1.47	10.28	1.53	10.94	1.69	10.94
24 Hourly Average (µg/m3)	**SO_2**		**1.5**	**NO_2**		**10.7**
Date: **20.11.2020 to 21.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.05	1.05	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29	28.5	28.9	28.8	29	28.4
Volume taken for analysis (ml)	10	10	10	10	10	10

Total Volume of Air Sampled (l)	484.8	484.8	504	504	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.011	0.026	0.016	0.029	0.012	0.024
Concentration (µg/m3)	1.26	11.08	1.73	11.58	1.58	11.14
24 Hourly Average (µg/m3)	**SO_2**		**1.5**	**NO_2**		**11.2**
Date: **21.11.2020 to 22.11.2020**						
Shift	1st Shift		2nd Shift		3rd Shift	
Monitoring Period	06.00 AM to 2.00 PM		02.00 PM to 10.00 PM		10.00 PM to 06.00 AM	
Parameter	SO_2	NO_2	SO_2	NO2	SO_2	NO_2
Average Flow Rate (lpm)	1.01	1.01	1.04	1.04	1.05	1.05
Total Operation Time (Minutes)	480	480	480	480	480	480
Initial volume of Sample (ml)	30	30	30	30	30	30
Final volume of Sample (ml)	29.1	28.8	28.9	28.9	29.1	29
Volume taken for analysis (ml)	10	10	10	10	10	10
Total Volume of Air Sampled (l)	484.8	484.8	499.2	499.2	504	504
Absorbance (Blank)	0.003	0.009	0.003	0.009	0.003	0.009
Absorbance (Sample)	0.011	0.028	0.016	0.033	0.015	0.027
Concentration (µg/m3)	1.26	11.36	1.89	12.14	1.72	11.18
24 Hourly Average (µg/m3)	**SO_2**		**1.6**	**NO_2**		**11.5**

Table-11: Average Value of Air Quality Data in Tripura on the occasion of Deepabali, 2020 during 07/11/2020 to 21/11/2020.

Monitoring Period	PM_{10}	$PM_{2.5}$	SO_2	NO_2
Kunjaban, Agartala				
07.11.2020-08.11.2020	88.1	73.6	9.56	8.9
08.11.2020-09.11.2020	49.2	43.3	11.01	5.02
09.11.2020-10.11.2020	56.5	46.2	11.2	6.9
10.11.2020-11.11.2020	63.6	49.7	11.3	9.03
11.11.2020-12.11.2020	57.2	42.3	11.3	7.1
12.11.2020-13.11.2020	61.3	46.5	11.2	7.01
13.11.2020-14.11.2020	63.2	37.9	11.4	7.69
14.11.2020-15.11.2020	166.9	156.4	11.5	7.3
15.11.2020-16.11.2020	133.4	110.6	11.6	8.1
16.11.2020-17.11.2020	122.3	92.1	11.5	8.8
17.11.2020-18.11.2020	95.8	70.5	11.5	7.9
18.11.2020-19.11.2020	118.8	81.9	11.3	9.4
19.11.2020-20.11.2020	117.4	81.8	11.4	10.7
20.11.2020-21.11.2020	121.5	95.6	11.6	9.79
21.11.2020-22.11.2020	97.3	77.4	11.5	7.4
Average	**94.1**	**73.7**	**11.5**	**7.4**
Bordowali, Agartala				
07.11.2020-08.11.2020	144.6	93.05	1.6	11.6
08.11.2020-09.11.2020	121.7	83.7	1.3	9.3

Monitoring Period	PM_{10}	$PM_{2.5}$	SO_2	NO_2
09.11.2020-10.11.2020	156.1	84.1	1.4	13.5
10.11.2020-11.11.2020	171.6	99.9	1.2	13.05
11.11.2020-12.11.2020	136.7	119.6	1.2	13.1
12.11.2020-13.11.2020	156.6	99.9	1.3	13.1
13.11.2020-14.11.2020	164.5	89.6	1.6	14.9
14.11.2020-15.11.2020	224.2	199.4	3.2	21.8
15.11.2020-16.11.2020	182.8	121.7	2.1	16.1
16.11.2020-17.11.2020	127.1	103.02	1.6	13.9
17.11.2020-18.11.2020	125.1	83.08	1.6	14.5
18.11.2020-19.11.2020	160.6	93.07	1.7	13.7
19.11.2020-20.11.2020	129.05	66.4	2.1	12.8
20.11.2020-21.11.2020	121.9	93.07	1.8	13.3
21.11.2020-22.11.2020	154.1	79.2	2.1	12.7
Average	**151.7**	**100.5**	**1.7**	**13.8**
Udaipur				
07.11.2020-08.11.2020	49.1	27.5	2.3	12.6
08.11.2020-09.11.2020	59.7	31.02	2.3	12.6
09.11.2020-10.11.2020	56.3	24.9	2.3	13.1
10.11.2020-11.11.2020	62.5	28.1	2.5	13.8
11.11.2020-12.11.2020	71.5	31.02	2.1	13.4
12.11.2020-13.11.2020	68.1	22.5	1.8	12.7
13.11.2020-14.11.2020	59.4	29.8	1.8	12.7
14.11.2020-15.11.2020	102.8	68.7	3.1	14.8
15.11.2020-16.11.2020	79.8	41.3	3.1	14.7
16.11.2020-17.11.2020	48.3	27.5	3.1	14.7
17.11.2020-18.11.2020	45.06	29.9	1.7	12.1
18.11.2020-19.11.2020	69.5	21.8	1.5	12.3
19.11.2020-20.11.2020	72.2	31	1.4	12.01
20.11.2020-21.11.2020	53.6	31.2	1.3	11.9
21.11.2020-22.11.2020	53.6	31.2	1.3	11.5
Average	**63.4**	**31.8**	**1.3**	**11.5**
Ambassa				
07.11.2020-08.11.2020	36.5	19.9	1.3	7.4
08.11.2020-09.11.2020	35.7	21.8	1.2	11.8
09.11.2020-10.11.2020	37.04	15.6	1.6	10.2
10.11.2020-11.11.2020	34.3	19.9	1.9	12.3
11.11.2020-12.11.2020	37.1	24.9	1.6	12.8
12.11.2020-13.11.2020	38.2	31.02	1.4	11.2
13.11.2020-14.11.2020	30.7	12.8	1.3	12.2
14.11.2020-15.11.2020	49.9	48.2	1.6	12.3
15.11.2020-16.11.2020	39.06	31.02	2.7	14.8
16.11.2020-17.11.2020	32.4	24.9	1.7	13.4

Monitoring Period	PM_{10}	$PM_{2.5}$	SO_2	NO_2
17.11.2020-18.11.2020	38.3	17.2	1.6	12.1
18.11.2020-19.11.2020	35.9	18.7	1.6	11.9
19.11.2020-20.11.2020	33.9	21.8	1.4	10.7
20.11.2020-21.11.2020	35.1	27.5	1.5	11.9
21.11.2020-22.11.2020	43.7	24.9	1.5	13.1
Average	**37.1**	**24**	**1.5**	**11.8**
Dharmanagar				
07.11.2020-08.11.2020	34.2	21.8	1.6	12.6
08.11.2020-09.11.2020	33.03	20.6	1.6	11.5
09.11.2020-10.11.2020	34.4	24.1	1.5	11.9
10.11.2020-11.11.2020	37.3	13.7	1.4	10.9
11.11.2020-12.11.2020	38.1	26.6	1.5	9.8
12.11.2020-13.11.2020	44.4	31.02	1.3	9.6
13.11.2020-14.11.2020	33.2	19.3	1.3	10.8
14.11.2020-15.11.2020	65.3	57.9	2.1	13.2
15.11.2020-16.11.2020	47.7	37.9	2.1	11.6
16.11.2020-17.11.2020	43.6	27.5	1.3	11.3
17.11.2020-18.11.2020	33.8	26.6	1.6	10.9
18.11.2020-19.11.2020	26.8	23.2	1.6	10.9
19.11.2020-20.11.2020	40.2	24.1	1.5	10.7
20.11.2020-21.11.2020	51.08	27.5	1.5	11.2
21.11.2020-22.11.2020	35.9	31	1.6	11.5
Average	**39.9**	**31**	**1.5**	**11.2**

Table-12: Average Ambient Air Quality data in Tripura on Deepabali Day (14.11.2020) during Deepabali Festival 2020

Sl. No.	Monitoring Locations	Measured (Time Weighted)				STANDARD (24 Hrs.)			
		PM_{10}	$PM_{2.5}$	SO_2	NO_2	PM_{10}	$PM_{2.5}$	SO_2	NO_2
1	Kunjaban at TSPCB Office Complex, Agartala	**166.9**	**156.4**	11.5	7.3	100	60	80	80
2	Bipani bitan, Bordowali	**224.2**	**199.4**	3.2	21.8	100	60	80	80
3	Nagar Panchayet Office, Udaipur	**102.8**	**68.7**	3.1	14.8	100	60	80	80
4	Ambassa Bazar, Ambassa, Dhalai	49.9	48.2	1.6	12.3	100	60	80	80
5	Dharmanagar motor stand, North Tripura	65.3	57.9	2.1	13.2	100	60	80	80

Observations:

The Ambient Air Quality Monitoring was carried out at 5 locations covering Agartala, Udaipur, Dharmanagar & Ambassa for 14 consecutive days i.e. from **07.11.2020 to 21.11.2020** as per the guidelines issued by the CPCB.

From the Ambient Air Quality data it is observed that the average values of SO_2, NO_2, were within the prescribed standard value during **07.11.2020 to 21.11.2020** in all sampling locations. The average values of PM-10 were within prescribed standard value during **07.11.2020 to 21.11.2020** in all sampling sites except at Bordowali where average value has been recorded **151.7**. The average values of PM-2.5 were within the prescribed standard value during **07.11.2020 to 21.11.2020** in all sampling location except at Bordowali, Agartala and Kunjaban, Agartala where average value has been recorded **100.5 and 73.7 µg/m³** respectively.

On Deepabali day (**14.11.2020**) it is observed that the average values of SO_2, NO_2, were within the prescribed standard value in all sampling locations. But the average value of PM-10 and PM-2.5 is beyond the prescribed standard value in Kunjaban, Bordowali and Udaipur locations. The average values of PM-10 for Kunjaban, Bordowali and Udaipur were recorded 166.9, 224.2 and 102.8 µg/m^3 respectively and the average values of PM-2.5 for Kunjaban, Bordowali and Udaipur were recorded 156.4, 199.4 and 68.7 µg/m^3 respectively during the Deepabali day.

Annexure-IX

TRIPURA STATE POLLUTION CONTROL BOA

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

No.F.19(6)/TSPCB/Pt-V/2020/ 1004 **February 04, 2020**

To
Sri V.K. Shukla
Scientist E & I/C Air Laboratory
Central Pollution Control Board
Parivesh Bhawan
C.B.D. cum Office complex
East Arjun Nagar, Sahadara
Delhi-110032

Sub : Report of Ambient Air, & Noise level Monitoring during Deepabali Festival 2020- reg.

Sir,

With reference to the letter No.A21016/1/8-Mon./7650 dated 17/09/2020, Tripura State Pollution Control Board conducted the following studies on the occasion of Deepabali Festival, 2020 in Tripura :

i) *Noise Level Monitoring from 6:00 am to 12:00 pm on 09/11/2020 (Normal Day) and on 14/11/2020 (Deepabali Day) in Agartala (East Agartala zone, West Agartala zone), Dharmanagar, Ambassa & Udaipur for assessing impact of Noise arising out from fire crackers bursting.*

ii) *Air Quality Monitoring at two locations at Agartala and one location each at Ambassa, Udaipur and Dharmanagar for consecutive 15 days commencing from 07/11/2020 to 21/11/2020 to assess the impact of fire crackers bursting.*

2. Kindly find enclosed the study reports of ambient air quality and noise level monitoring during Deepabali Festival, 2020 for your kind information.

Yours Sincerely,

4.2.2021

(Bishu Karmakar)
Member Secretary

Enclo : As stated

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gurkhabasti

Website :
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e-mail :

Contact
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2

Annexure-X

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

No.F.19(6)/TSPCB/Pt-V/2020/ 1861-1870 **March 08, 2021**

To
District Magistrate & Collector
West Tripura /Sepahijala /Khowai /Gomati /South Tripura /North Tripura /Unakoti / Dhalai District

Sub : Report of Ambient Air, & Noise level Monitoring during Deepabali Festival 2020- reg.

Sir,

In compliance to the Order dated 05/11/2020 of Hon'ble National Green Tribunal in OA No. 249/2020 and Direction of Central Pollution Control Board, the Tripura State Pollution Control Board conducted the following studies on the occasion of Deepabali Festival, 2020 in Tripura :

i) *Noise Level Monitoring from 6:00 am to 12:00 pm on 09/11/2020 (Normal Day) and on 14/11/2020 (Deepabali Day) in Agartala (East Agartala zone, West Agartala zone), Dharmanagar, Ambassa & Udaipur for assessing impact of Noise arising out from fire crackers bursting.*

ii) *Air Quality Monitoring at two locations at Agartala and one location each at Ambassa, Udaipur and Dharmanagar for consecutive 15 days commencing from 07/11/2020 to 21/11/2020 to assess the impact of fire crackers bursting.*

2. Kindly find enclosed the study reports of ambient air quality and noise level monitoring along with recommendations during Deepabali Festival, 2020 for your kind information and necessary actions.

Yours Sincerely,

8.3.2021
(Bishu Karmakar)
Member Secretary

Enclo : As stated

Copy to the :
i) P.S. to the Secretary to the Government of Tripura, Science, Technology & Environment for kind information.
ii) Director, Science, Technology & Environment, Government of Tripura, Agartala for kind information.

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gurkhabasti
PO- Kunjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2325421
Head of Office: 0381 - 2322455
OCMS Help Desk: 0381 2328792

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

No.F.19(6)/TSPCB/Pt-V/2020/ 1853 – 1860 **March 08, 2021**

To
The Superintendent of Police
West Tripura /Sepahijala /Khowai /Gomati /South Tripura /North Tripura /Unakoti / Dhalai District

Sub : Report of Ambient Air, & Noise level Monitoring during Deepabali Festival 2020- reg.

Sir,

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e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2325421
Head of Office: 0381 - 2322455
OCMS Help Desk: 0381 2328792

Annexure-XI

ACTION PLAN FOR CONTROLLING OF AIR POLLUTION IN TRIPURA

[In compliance with the Direction of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mahan titled as "NCAP with multiple Timeline to clear Air in 102 cities"]

Prepared by

Tripura State Pollution Control Board
Parivesh Bhawan, Gorkhabasti
Agartala, Tripura (W), Pin- 799006
Website: www.tspcb.tripura.gov.in
e-mail: trippcb@sancharnet.in

1. INTRODUCTION :

The State of Tripura is located in Northeast India. Tripura is a small hilly state in the Northeastern part of the country. Though it is the smallest state in the region, it is next to Assam in terms of population and it is most densely populated State in the region. It covers an area of 10,491.69 sq. km and has a population of 36,73,917 (2011 Census). There are 8 (Eight) administrative Districts in Tripura. These are West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti and North Tripura.

Agartala, the capital of Tripura, is situated along 23° 45'- 23° 55' N latitude and 91°15'- 91°20' E longitude, in the flood plains of the Haora River. Historically, the city has been an important border-trading town with trading linkages with Bangladesh. NF railway & the National Highway (NH)-44 connects Agartala with Silchar, Guwahati and other parts of the country. Agartala is too connected by air with Guwahati & Kolkata and most of the prominent fliers like IA, Jet, Indigo, Air Deccan, King fisher etc having regular services. The climate of Agartala is of tropical monsoon type. The average annual rainfall is around 220 centimeters (cm). The average no of rainy days is 100 days. The temperature varies from 4.2°c to 37.6° on the average. The winter period is from November to February, summer is from March to May and monsoon is from June to September. It has a moderate temperature and highly humid atmosphere. Winds, which are of moderate velocity, are from the south-to-south - east direction for most of the time. Average velocity of wind varies from 4 km to 9 km per hour.

2. BACKGROUND :

102 cities have been identified as 'Non-attainment cities'. Non-attainment city is the one which does not meet the National Ambient Air Quality Standards (NAAQS). The said standards are prescribed under Section 16 (2) (h) of Air (Prevention and Control of Pollution) Act, 1981, (Air Act, 1981) vide Notification dated 18.11.2009 by the Central Pollution Control Board (CPCB).

It is hereby mentioned that **there is no Non-attainment city/town have been mentioned for Tripura** in the judgment order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mohan titled as "NCAP with multiple Timeline to clear Air in 102 cities".

In the judgment order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 at Sl No.15(ix), it is mentioned ***"the CPCB and all the State Pollution Control Boards and Pollution Control Committees shall collectively workout and design a robust nationwide ambient air quality monitoring programme in a revised format by strengthening the existing monitoring network with respect to coverage of more cities/towns. The scope of monitoring should be expanded to include all twelve (12) notified parameters as per Notification No B-29016/20/90/PCI-L dated 18th November, 2009 of CPCB. The continuous Ambient Air Quality Monitoring Stations (AAQMS) should be preferred in comparison to manual monitoring stations. The CPCB and States shall file a composite action plan with timelines for its execution which shall not be more than three months".***

3. AIR POLLUTION :

The major sources of air pollution in Tripura are road dust, vehicular emission, domestic fuel burning, construction activities, transportation of construction materials such as sand, soil etc. The vehicular population of Tripura as on February 02, 2019 are as follows:

Table-1: The category wise vehicle strength in Tripura as on February 02, 2019

	JTC Office Agartala	DTO Udaipur	DTO Dharmanagar	DTO Kailashahar	DTO Ambassa	DTO Khowai	DTO Sepahijala	DTO South	Total
Two-Wheelers	152429	41717	20462	15226	9059	5210	7568	6380	**258051**
Three Wheelers (Goods & Passenger)	19221	7020	4057	5322	3221	1693	3534	2940	**47008**
Jeep/Taxi/Van/LMV	35318	7798	4688	4124	2613	1134	1829	1666	**59170**
Busses/Mini Busses	2161	278	72	90	79	63	78	114	**2935**
Truck & Lorries	7806	956	764	717	290	194	348	301	**11376**
Others	2201	316	219	291	143	44	87	144	**3445**
Total	**219136**	**58085**	**30262**	**25770**	**15405**	**8338**	**13444**	**11545**	**381985**

The major vehicles of Government as well as private sector are being run with clean fuel i.e. Compressed Natural Gas (CNG). The maximum numbers of household of Agartala city are using Pipe line Natural Gas (PNG)/ LPG.

There is no large scale air polluting industries in Tripura. The Brick Kilns are operating with Fixed Chimneys with appropriate height.

4. AMBIENT AIR QUALITY MONITORING NETWORK :

Tripura State Pollution Control Board (TSPCB) set up two ambient air quality stations at Agartala under National Ambient Air Quality Monitoring Programme (NAMP) of Central Pollution Control Board (CPCB). The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP.

One Continuous Ambient Air Quality Monitoring Station (CAAQMS) station has been sanctioned by the Central Pollution Control Board on 90:10 basis. The installation of one CAAQMS station at Agartala will be done very shortly.

TSPCB submitted a proposal for providing financial assistance to set up another Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Agartala to the CPCB.

The CPCB finalised a criteria for designing the ambient air quality monitoring network followed by the meeting with each State Pollution Control Board through video conferencing. The criterion for designing the ambient air quality monitoring network is as follows:

Table -2 : The criteria for designing the ambient air quality monitoring network.

Population (Census 2011)	**Minimum No. of manual station under NAMP**	**Minimum no. of proposed CAAQMS**	**Total**
1,00,000-<5,00,000	1-Background 2-Residential/ Commercial	1-Residential	4
5,00,000-<10,00,000	1-Background 2-Residential/ Commercial/industrial	1-Residential 1-Traffic dominant area 1-Commercial	6
10,00,000-<50,00,000	1-Background 2-Residential/ Commercial	2-Residential 1-Traffic dominant area 1-Commercial 1-Industrial area	8
≤50,00,000	1-Background in upwind direction 1-Backward in down wind direction 2-Residential/ Commercial	4- Residential 3- Traffic dominant area 3- Commercial 2- Industrial area	16

Based on criteria for designing the ambient air quality monitoring network, TSPCB submitted proposal for providing financial assistance to set up additional manual air quality monitoring station at Agartala.

5. PROPOSED ACTION PLAN :

The proposed action plan has been prepared as per the guidelines of CPCB mentioned the judgment order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mohan titled as "NCAP with multiple Timeline to clear Air in 102 cities".

The following Action Plan have been suggested to combat air pollution in the State of Tripura:

Source Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
Vehicles	1. Introduction of cleaner fuels (CNG/LPG) for vehicles.	Mid	December, 2021	Transport Department	In Tripura Cleaner Fuels (CNG) has already been introduced. 04 nos. Of CNG filling station has been established in Tripura. CNG buses has already introduced in Agartala towns. Initiatives to be taken to setup more dispensing unit of Compressed Natural Gas for the vehicles so that maximum vehicle can ply by CNG.
	2. Regular checking of vehicular emission and issue of Pollution under Control Certificate	Short	June,2021	Transport Departmen t	Vehicles are being checked regularly for PUC certificates and if found exceeding the emission limits,

rce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	(PUC).				the registration of such vehicle is suspended till satisfactory repairs are carried out. Penal compounding fees are also recovered from such defaulting vehicles. Grant of PUC Renewal certificate is considered only after observing satisfactory Performance of the vehicle.
	3. Good traffic management including re-direction of traffic Movement to avoid.	Mid	July, 2021	Traffic Police	Steps to be taken for good traffic management.
	4. Ban on registration of Diesel driven auto-rickshaw/Tempo for older than 15 years.	Short	June, 2021	Transport Department	In Tripura the Auto/Temp are using CNG and Petrol. Maximum number of auto are using CNG. Steps to be taken reduce the diesel driven vehicle.
	5. Promotion and operationalization of E-rickshaw.	Mid	June, 2021	Transport Department	E-rickshaw has already been introduced throughout the state since last 5 years.
	6. Development of Multi-layer parking.	Long	Dec. 2021,	Urban Local Bodies, UDD & District Administration	Initiatives to be taken for development of Multi-layer parking.
	7. Checking of fuel adulteration	Mid	July. 2021	District Administration & Food and Civil supplies	Initiatives to be taken for checking of fuel adulteration

ce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	8. Monitoring on vehicle fitness.	Short	May, 2021	Transport Departmen t & Traffic Police	Ongoing
	9.Periodic calibration test of vehicular emission monitoring instrument	Short	June, 2021	Transport Department	A committee was constituted by Transport Department to monitor the operation of PUC centre. **(Annexure-1)**
Road Dust	1.Regular cleaning of road dust.	Short	June, 2021	Urban Local Bodies	All Urban Local Bodies are in action for cleaning of road dust at early morning.
	2. Water spraying on road through tankers	Short	June, 2021	Urban Local Bodies	One time Water spraying are being done through tankers in major road during dry season. Initiatives are to be taken to increase its frequency.
	3. Construction of pucca pavement along the roads.	Long	August, 2021	Urban Local Bodies and PWD (Road & Building)	Initiatives to be taken for construction of pucca pavement along road side under SMART city project.
	4. Tree plantation along the roads.	Long	December, 2021	Forest Department & Urban Local Bodies	Forest Department and Urban Development Department jointly have taken Initiatives to develop Urban forestry initially in various locations of Agartala Municipal Corporation. After that the same approach will be taken for other Municipal town area.

rce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	5. Development of green belt in open areas, gardens, parks/ community places, schools & housing societies.	Long	December, 2021	Forest Department	Ongoing.
	6. Introduction of water fountains at major traffic intersection/ Golambar/circle.	Long	August, 2021	Urban Local Bodies and PWD (Road & Building)	Initiatives to be taken for Introduction of water fountains at major traffic intersection/circle
Constructi on activities	1.Covering of construction site.	Short	June, 2021	Urban Local Bodies and PWD (Road & Building)	Ongoing
	2.Transporation of construction materials like sand, soil, stone chips etc. in covered system.	Short	June, 2021	Transport Department, District Administration & Traffic Police.	Ongoing
	3. Restriction on storage of construction materials along the road.	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Ongoing
Biomass and garbage burning	1.Restriction on open burning of municipal solid waste, Biomass, plastic horticulture waste etc.	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Banning order has been issued on open burning of leaves and solid waste by Government of Tripura. Steps to be taken for effective enforcement. **(Annexure-2)**
	2. Immediate lifting of solid wastes generated from de- silting and cleaning of municipal drains for its disposal.	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Action plans have been prepared for effective implementation of Solid Waste Management Rules, 2016. Actions to be taken accordingly.
	3.Transportation of municipal solid wastes, construction materials and debris in covered	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Action plans have been prepared for effective implementation of Solid Waste Management

ce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	system.				Rules, 2016. Actions to be taken accordingly.
	4. Ensuring promotion & use of cleaner fuel for commercial purposes like local Dhaba/eateries	Long	December, 2021	District Administration & Food & Civil Supplies	In Agartala maximum Hotels, Dhaba, Restaurants etc. are using pipe line gas/ LPG as fuel. Steps to be taken to promote and introduce in other towns.
Industries	1.Ensuring installation and operation of air pollution control devices in industries	short	June, 2021	TSPCB and Industries & Commerce	Industries are being operated with proper Installation of adequate pollution control measures.
	2.Ensuring emission standards in industries	short	June, 2021	TSPCB	Ongoing
	3. Adoption of cleaner technology in brick kilns	Long	December, 2023	TSPCB and Industries & Commerce	All the Brick Kilns are operating their unit with Fixed Chimney. Steps to be taken to introduce cleaner technology in Brick Kilns to reduce the emission level
	4. Ban on polluting industries	Mid	December, 2022	TSPCB & Industry Department	There are only four 17 category of industries. As per the direction of TSPCB & CPCB, appropriate measures have been taken to operate their units.
Strengthening of AAQ monitoring	1.Installation of CAAQMS at City	Mid	December, 2021	TSPCB	Based on criteria for designing the ambient air quality monitoring network of CPCB, one CAAQMS station are required for

rce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
					Agartala town. One CAAQMS station has already been installed at Parivesh Bhawan, Gorkhabasti. For setting up of another CAAQMS at Agartala, Expression of Interest have been invited and technical evaluation is under process.
	2. Manual Air Quality Monitoring Station under NAMP	Mid	December, 2021	TSPCB	Based on criteria for designing the ambient air quality monitoring network of CPCB, three Ambient Air Quality Monitoring Stations are required. TSPCB already set up two ambient air quality stations at Agartala under NAMP of CPCB. The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP. TSPCB submitted proposal for providing financial assistance to CPCB for setting up of one manual air quality monitoring station at Agartala alongwith strengthening to

urce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
					analyse all air quality parameters as mentioned in national air quality standard. (**Annexure-3**) Steps to be taken to set up manual station at Agartala after getting the fund from CPCB
Public Awareness	1.Issue of advisory to public for prevention and control of air pollution	Short	June, 2021	TSPCB	NGOs are being involved to conduct awareness programme on various environmental issues. Leaflets have been prepared on air pollution and distributed among common people on various occasions. Advertisement have been issued on in local newspapers and souvenirs. Steps to be taken to conduct more awareness programme on for prevention and control of air Pollution.
	2.Involvement of school and other academic institution in awareness program	Mid	December, 2021	TSPCB	There are 1100 Eco Clubs are working in educational institutions under National Green Corps programme of the Ministry of Environment, Forests & Climate Change. Awareness as well as action related activities on different waste

rce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
					management Rules, Air Pollution, ill effects of firecrackers, Bio diversity, water pollution & conservation etc. are being carried out by Eco Clubs throughout the year. Steps to be taken to conduct more awareness programmes on prevention and control of air Pollution by involving more educational institutions.
Others	1. Compliance of guidelines on D.G. sets and action against violation	Short	June, 2021	TSPCB	DG-sets are being monitored as per CPCB norms. Actions are being taken Mostly against sub standard DGs.
	2. Help line to oversee non compliances on aforesaid issues.	Short	June, 2021	TSPCB	Help line to be displayed at boards website.

6. MONITORING MECHANISM FOR IMPLEMENTATION:

The aforesaid action plan shall be implemented by various line departments under the Government of Tripura. The Secretary-in-Charge, Department of Environment shall review the implementation of aforesaid action plan on regular interval. Tripura State Pollution Control Board shall be in close contact with various line departments for effective implementation of the aforesaid action plan.

22/ Annexure-

(48)

NO.F.8 (7) TRANS/2011 2024-54,
GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT

Dated, Agartala, 18th July, 2012.

MEMORANDUM

Based on the discussions in meeting taken by Secretary, Transport in his office chamber n 9th July, 2012at 5:00 P.M. with the officials of State Pollution Control Board and officials of the ransport Department to chalk out a joint programme to intensify enforcement drive against ehicles causing pollution to the environment, following decisions have been taken for follow up ction by all concerned.

1. Periodic enforcement drive will be undertaken by a team constituted with the officials of JTC, West and technical personnel of Tripura Pollution Control Board.

2. All the Emission Test Centers will be inspected by the MVIs of Transport Department and technical officials of State Pollution Control Board to ensure veracity of the PUC certificate issued by those centers and to ascertain the quality and efficacy of equipment and tools used by those centers for testing of vehicles before issuing PUC certificate.

3. One Testing Unit will be set up in the office of the JTC for cross verification of PUC certificates as well as for testing of vehicle at the time of taking fitness test to ensure that the vehicle is not causing pollution to the environment. If any PUC is found to false or on cross checking or the vehicle is found not fit for issue of PUC penal action against the vehicle owners will be take as per provisions of MV Act and Rules. The equipment being supplied by MoRTH will be and for the purpose

4. A mobile team consisting the officials of JTC and State Pollution Control Board will conduct raids with mobile pollution checking tools / equipments in and around Agartala City area on periodic basis.

5. JTC, being the head of the team, will coordinate the entire programme in consultation with Member- Secretary and other officials of Tripura State Pollution Control Board.

This will come into the force with immediate effect and until further order.

To
1. Joint Transport Commissioner, West Tripura.
2. Member- Secretary, Tripura State Pollution Control Board.
3. Sri.Mihir Das, Scientist, Tripura State Pollution Control Board.

(A. Barman Ray)
Joint Secretary to the
Government of Tripura

Copy forwarded to:
1. P.S. to Hon'ble Minister, Transport Department, Government of Tripura.
2. Chairman, Tripura State Pollution Control Board, P.N. Complex, Gurkhabasti, Agartala.
3. P.S. to Secretary, Transport Department, Government of Tripura.

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GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.11(49)/DSTE/CC/Pt-I/ 3382-3419 Dated 09/05/2017

NOTIFICATION

Whereas, Article 48-A of the Constitution of India *inter-alia* envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lake, rivers etc.,

AND

Whereas, the open burning of wastes produces various harmful toxic gases/particles which causes pollution of air, water, soil etc and disturbs the natural balance of ecology & environment,

AND

Whereas, the waste is generated both in the form of biodegradable & non-biodegradable substances, the non-biodegradable waste includes plastic and other substances which release various harmful toxic gases on burning,

AND

Whereas, in accordance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No.199 of 2014 in the matter of Almitra H. Patel & Anr. Vrs. Union of India & Others, the state Government shall impose complete prohibition on open burning of waste on lands, including at landfill sites in the whole State,

NOW,

Therefore, in compliance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi and in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Act, 1986, the State Government issues this Notification to impose ban/prohibition on open burning of waste on lands, including at landfill sites in the whole State. **In this context, the Government hereby issues the following directions:-**

Directions:-

No person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the whole of State of Tripura,

Contd---P/2

Penalty :

For each such incident or default, violators including the project concessionaire, local body, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs.5,000/- (Rupees Five Thousand) only in case of simple burning, while Rs.25,000/- (Rupees Twenty Five Thousand) in case of bulk wastes burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law. The environmental compensation collected in this regard shall be deposited to the Tripura State Pollution Control Board for development/up gradation of ecology & Environment of the State.

Authorised Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction viz.

1. Member Secretary, Tripura State Pollution Control Board (TSPCB) and officers at the level of Junior Environmental Engineer/Junior Scientist and above.
2. Director, Science, Technology & Environment and officers at the level of Scientific Officer and above.
3. Municipal Commissioner, Agartala Municipal Corporation, Agartala and his nominee.
4. Chief Executive Officer, TTAADC and other officers nominated by him.
5. DMs & Collectors, Tripura
6. Superintendent of Police and officers at the level of SI and above.
7. Director, Industries & Commerce and other officer nominated by him.
8. Director, Health & Family Welfare or other officers nominated by him.
9. Commissioner, Taxes & Excise and officers at the level of inspector or above.
10. Sub-Divisional Magistrates, Tripura.
11. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura and his nominee.
12. Chief Executive Officer of Municipal Council and other officers nominated by him.
13. Block Development Officers, Tripura and his nominee.
14. Executive Officers of Nagar Panchayat, Tripura and his nominee.

In case of violation of the aforementioned directions, the above mentioned authorized officers, shall in accordance with the procedure and powers conferred under Section 19 of the Environment (Protection) Act.1986, initiate legal action including the recovery of penalty as indicated above.

This Notification shall come into force with immediate effect.

By the order of the Governor

Chaubey 4/7/17

(C. Murti)
Spl. Secretary
Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.

Contd....P/3.

3. P.S to the All Ministers, Govt. of Tripura.
4. The PPS to Chief Secretary, Govt. of Tripura.
5. The Director General of Police, Govt. of Tripura, Agartala.
6. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
7. The Mayor, Agartala Municipal Corporation, Agartala.
8. The Chairman, Tripura State Pollution Control Board.
9. Chief Executive Officer, TTAADC, Tripura.
10. All DM & Collector, Tripura.
11. Municipal Commissioner, Agartala Municipal Corporation, Agt.
12. All Head of Department/Director, Govt. of Tripura.
13. All Sub-Divisional Magistrate, Tripura
14. The Chief Executive Officer, All Municipal Council, Tripura.
15. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura, Agartala.
16. All Block Development Officer, Tripura
17. All Executive Officer, All Nagar Panchayet, Tripura.
18. Sri S. Banik, Scientific Officer, DSTE, Agt. He is requested to publish the same in Departmental Website.
19. The Manager, Government Press for publication of this notification in the next issue of official gazette.

Chaulgé 4/5/17
(C. Murti)
Spl. Secretary
Government of Tripura

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.19(8)/TSPCB/NAMP/ 998-99 February 05, 2019

To
Sri Prashant Gargava
Additional Director & Head
AQM Division
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Sub: Proposal for setting up Ambient Air Quality Monitoring network in Tripura as per NGT Order No.681 of 2018- reg.

Sir,

This has a reference to the letter No.A-18011/63/2010(Part-II)-MON dated 30/01/2019 on the subject cited above.

2. Please find enclosed herewith a proposal for providing financial assistance of an amount of Rs. 1,24,00,000/-(Rupees One Crore Twenty Four Lakhs Only) to establish 01 (one) new Air Quality Monitoring stations and also for up gradation/strengthening of existing 2 (two) Air Quality Monitoring stations in Agartala, Tripura as per criteria for designing the ambient air quality monitoring network of CPCB under National Air Quality Monitoring Programme (NAMP) for kind consideration.

3. I would, therefore, request you to kindly sanction and release the fund under NAMP.

Yours faithfully,

Enclo: as Stated

050219

(Manas Mukherjee)
Member Secretary

Copy to :
1. The Regional Director, North East, Central Pollution Control Board, Shillong for kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

PROPOSAL
FOR ESTABLISHING NEW 1 (ONE) AIR QUALITY MONITORING STATIONS AND UP GRADATION AND STRENGTHENING OF EXISTING & PROPOSED AIR QUALITY MONITORING STATIONS IN TRIPURA UNDER NAMP

TRIPURA

tspcb

Submitted by :

Tripura State Pollution Control Board
Parivesh Bhawan, Gorkhabasti
Agartala, Tripura (W), Pin- 799 006
website: www.tspcb.tripura.gov.in
e-mail: trippcb@sancharnet.in

Annexure-XII

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

TSPCB/F.18(28)/TSPCB/2013/254/ 14642-53

NGT Matter
November 11 ,2020

To

1. The Municipal Commissioner
   Agartala Municipal Corporation
2. The Chief Executive Officer.
   Ambassa Municipal Council, Belonia Municipal Council, Dharmanagar Municipal Council, Bishalgarh Municipal Council, Kailasahar Municipal Council, Khowai Municipal Council, Kumarghat Municipal Council, Melaghar Municipal Council, Mohanpur Municipal Council, Ranirbazar Municipal Council, Santirbazar Municipal Council, Teliamura Municipal Council, Udaipur Municipal Council.
3. The Executive Officer
   Panisagar Nagar Panchayat, Kamalpur Nagar Panchayat, Jirania Nagar Panchayat, Sonamura Nagar Panchayat, Amarpur Nagar Panchayat, Sabroom Nagar Panchayat.

Sub.: Compliance of Order dated 05.11.2020 (date of uploading 09.11.2020) passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No.254/2020 with OA No.255/2020 and OA No.93/2020 (CZ) -reg.

Sir,

With reference to the subject cited above, please find enclosed herewith a copy of order dated 05.11.2020 (date of uploading 09.11.2020) passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. /2020 with OA No.255/2020 and OA No.93/2020 (CZ) for kind information and necessary action.

In this said order, the Hon'ble National Green Tribunal directed that *"All States/UTs/PCBs/PCCs may initiate special drives to contain air pollution from all sources in view of potential of aggravation of Covid-19".*

In view of the above, you are requested to take necessary action on the following issues to control air pollution:

i. Sprinkling of water on the roads during dry season twice a day. Emphasis may be given to use the treated waste water for road watering, if available.
ii. Covering of unpaved roadside using grass or by any other means.
iii. Ensure that all construction & demolition works shall be done following the Construction & Demolition Waste Management Rules, 2016.
iv. Ensure that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the State of Tripura as per the Notification issued by Department of Science, Technology and Environment vide No.F. 11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017.
v. Road side plantation.

In view of the above, you are requested to submit a compliance report within **20.11.2020** to this office positively for onward submission to CPCB. The matter may be treated as **Most Urgent.**

Enclosed: as stated

Yours Sincerely,

11.11.2020

(Bishu Karmakar)
Member Secretary

Copy to:

1. PPS to The Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. P.S to the Secretary, Science, Technology and Environment for the kind information of the Secretary.
3. P.S to the Secretary, Urban Development Department for kind information of the Secretary.
4. The Director, Science, Technology and Environment for the kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb@gov.in
website : www.tspcb.tripura.gov.in

ANNEXURE- XIII

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

No.F.18(28)/TSPCB/2013/254/ 14691-95

NGT Matter
November 10 ,2020

To
The Joint Transport Commissioner
Transport Department
Government of Tripura, Tripura (W).

Sub.: Compliance of Order dated 05.11.2020 (date of uploading 09.11.2020) passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No.254/2020 with OA No.255/2020 and OA No.93/2020 (CZ) –reg.

Sir,

With reference to the subject cited above, please find enclosed herewith a copy of order dated 05.11.2020 (date of uploading 09.11.2020) passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No.254/2020 with OA No.255/2020 and OA No.93/2020 (CZ) for kind information and necessary action.

In this said order, the Hon'ble National Green Tribunal directed that "All States/UTs/PCBs/PCCs may initiate special drives to contain air pollution from all sources in view of potential of aggravation of Covid-19".

In view of the above, you are requested to take necessary steps to minimize & Control the vehicular emission and also to ensure that no vehicle shall run in the road without having valid PUC Certificate. You are also requested to submit a compliance report within **20.11.2020** to this office positively.

The matter may be treated as **Most Urgent.**

Enclosed: as stated

Yours Sincerely,

10.11.2020
(Bishu Karmakar)
Member Secretary

Copy to:

1. PPS to The Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. P.S to the Secretary, Science, Technology and Environment for the kind information of the Secretary.
3. P.S to the Secretary, Transport Department for kind information of the Secretary.
4. The Director, Science , Technology & Environment for kind information.

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gurkhabasti
PO : Kunjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / trpenivis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2325
Head of Office: 0381 - 2322455
OCMS Help Desk: 0381 232875

ANNEXURE- XIV

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.11(49)/DSTE/CC/Pt-I/3382-3414 Dated 09/05/2017

NOTIFICATION

Whereas, Article 48-A of the Constitution of India *inter-alia* envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lake, rivers etc.,

AND

Whereas, the open burning of wastes produces various harmful toxic gases/particles which causes pollution of air, water, soil etc and disturbs the natural balance of ecology & environment,

AND

Whereas, the waste is generated both in the form of biodegradable & non-biodegradable substances, the non-biodegradable waste includes plastic and other substances which release various harmful toxic gases on burning,

AND

Whereas, in accordance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No.199 of 2014 in the matter of Almitra H. Patel & Anr. Vrs. Union of India & Others, the state Government shall impose complete prohibition on open burning of waste on lands, including at landfill sites in the whole State,

NOW,

Therefore, in compliance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi and in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Act, 1986, the State Government issues this Notification to impose ban/prohibition on open burning of waste on lands, including at landfill sites in the whole State. **In this context, the Government hereby issues the following directions:-**

Directions:-

No person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the whole of State of Tripura.

Ch

Con.td---P/2

Penalty :

For each such incident or default, violators including the project concessionaire, local body, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs.5,000/- (Rupees Five Thousand) only in case of simple burning, while Rs.25,000/- (Rupees Twenty Five Thousand) in case of bulk wastes burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law. The environmental compensation collected in this regard shall be deposited to the Tripura State Pollution Control Board for development/up gradation of ecology & Environment of the State.

Authorised Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction viz.

1. Member Secretary, Tripura State Pollution Control Board (TSPCB) and officers at the level of Junior Environmental Engineer/Junior Scientist and above.
2. Director, Science, Technology & Environment and officers at the level of Scientific Officer and above.
3. Municipal Commissioner, Agartala Municipal Corporation, Agartala and his nominee.
4. Chief Executive Officer, TTAADC and other officers nominated by him.
5. DMs & Collectors, Tripura
6. Superintendent of Police and officers at the level of SI and above.
7. Director, Industries & Commerce and other officer nominated by him.
8. Director, Health & Family Welfare or other officers nominated by him.
9. Commissioner, Taxes & Excise and officers at the level of inspector or above.
10. Sub-Divisional Magistrates, Tripura.
11. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura and his nominee.
12. Chief Executive Officer of Municipal Council and other officers nominated by him.
13. Block Development Officers, Tripura and his nominee.
14. Executive Officers of Nagar Panchayat, Tripura and his nominee.

In case of violation of the aforementioned directions, the above mentioned authorized officers, shall in accordance with the procedure and powers conferred under Section 19 of the Environment (Protection) Act.1986, initiate legal action including the recovery of penalty as indicated above.

This Notification shall come into force with immediate effect.

By the order of the Governor

Chaubey 4/11/17

(C. Murti)
Spl. Secretary
Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.

Contd....P/3.

3. P.S to the All Ministers, Govt. of Tripura.
4. The PPS to Chief Secretary, Govt. of Tripura.
5. The Director General of Police, Govt. of Tripura, Agartala.
6. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
7. The Mayor, Agartala Municipal Corporation, Agartala.
8. The Chairman, Tripura State Pollution Control Board.
9. Chief Executive Officer, TTAADC, Tripura.
10. All DM & Collector, Tripura.
11. Municipal Commissioner, Agartala Municipal Corporation, Agt.
12. All Head of Department/Director, Govt. of Tripura.
13. All Sub-Divisional Magistrate, Tripura
14. The Chief Executive Officer, All Municipal Council, Tripura.
15. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura, Agartala.
16. All Block Development Officer, Tripura
17. All Executive Officer, All Nagar Panchayet, Tripura.
18. Sri S. Banik, Scientific Officer, DSTE, Agt. He is requested to publish the same in Departmental Website.
19. The Manager, Government Press for publication of this notification in the next issue of official gazette.

Chaubey 4/5/17
(C. Murti)
Spl. Secretary
Government of Tripura

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

গুরখাবস্তী, আগরতলা- ৭৯৯০০৬

No.F.19(78)/TSPCB/2020/৬৬৬৬ 03-08-2020

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ কতৃক "TRIPURAR PARIBESH" নামক একটি মোবাইল App তৈরী করা হয়েছে যাহা Google Play Store-এ উপলব্দ।

উপরিউক্ত App এর মাধ্যমে পরিবেশ দূষণ সংক্রান্ত বিভিন্ন অভিযোগ সরাসরি ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদের নিকট নথিভুক্ত করা যাবে। প্রয়োজনে ছবি upload করা যাবে সংশ্লিষ্ট অভিযোগের সাথে।

এই App এর মাধ্যমে নথিভুক্ত সংশ্লিষ্ট অভিযোগের তথ্য ও নিস্পত্তি সম্পর্কে বিষদ বিবরণও জানা যাবে।

সদস্য সচিব

ANNEXURE- XV

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.19(78)/TSPCB/2020/ 9591-94 August 07, 2020

To
The Director
ICA Department
Government of Tripura
Agartala, Tripura West

Sub: Publication of Advertisement in 2 (two) Category-A of Vernacular Newspapers-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-A of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter **(2 column x 9 cm)** in the leading 2(two) Vernacular Newspapers (Category-A) at the earliest.

After publication of advertisement, you are requested to send the Bill /Invoice in triplicate for arranging payment.

Yours sincerely,

7/8/2020

(Bishu Karmakar)
Member Secretary

Enclo: As stated

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board.
3. No.F.4(1)/TSPCB/2020-21

OK

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

গুরখাবস্তী, আগরতলা- ৭৯৯০০৬

No.F.19(78)/TSPCB/2020/৯৫৭৫ 07-08-2020

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ কতৃক "TRIPURAR PARIBESH" নামক একটি মোবাইল App তৈরী করা হয়েছে যাহা Google Play Store-এ উপলব্দ।

উপরিউক্ত App এর মাধ্যমে পরিবেশ দূষণ সংক্রান্ত বিভিন্ন অভিযোগ সরাসরি ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদের নিকট নথিভুক্ত করা যাবে। প্রয়োজনে ছবি upload করা যাবে সংশ্লিষ্ট অভিযোগের সাথে।

এই App এর মাধ্যমে নথিভুক্ত সংশ্লিষ্ট অভিযোগের তথ্য ও নিস্পত্তি সম্পর্কে বিষদ বিবরণও জানা যাবে।

সদস্য সচিব

Annexure-XVI

RECEIVED
Sl. No. 827
Dated 26/12/19
THE SECRETARY COOPERATION DEPARTMENT

GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT

NO.F.16(21)-UDD/DUD/2019/ 11760-35 Dated, Agartala, The 21st Dec, 2019.

NOTIFICATION

As per Rule 9(1) of the Construction and Demolition Waste Management Rules, 2016 issued by Ministry of Environment, Forest and Climate Change, Government of India, the State Government is hereby notifying the " The Tripura Construction and Demolition Waste Management Policy, 2019".

This shall come into force from the date of notification published in the official gazette.

By order of the Governor,

21/12/19

(Dr. Milind Ramteke, IAS)
Additional Secretary to the
Government of Tripura

Enclo :- As stated.

To
The Manager, Tripura Govt. Press, A.D. Nagar, Agartala, Tripura(W) with a request to publish the notification in an extra-ordinary issue of Tripura Gazette in book shape. 200(two hundred) copies may be sent to the Department at an early date.

Copy to :

1. Principal Secretary to the H/E Governor, Tripura for kind information.
2. Principal Secretary to the Hon'ble Chief Minister, Tripura for kind information.
3. PS/PA to the Hon'ble Minister..... for kind information.
4. PPA to the Chief Secretary, Tripura for kind information.
5. PS/PA to the Addl. Chief Secretary/Principal Secretary/Secretary/Special Secretary..... for kind information.
6. The Municipal Commissioner, Agartala Municipal Corporation, Agartala for information.
7. The Chief Executive Officer, Municipal Council, Dharmanagar/ Kailashahar/ Kumarghat/ Ambassa/Khowai/Teliamura/Ranirbazar/Mohanpur/Bishalgarh/Melagarh/Udaipur/ Santirbazar/Belonia.
8. The Executive Officer, Nagar Panchayat, Panisagar/Kamalpur/Jirania/Sonamura/Amarpur/ Sabroom.
9. All Departments/Heads of Department/Offices.

26.12.19

21/12/19

(Dr. Milind Ramteke, IAS)
Additional Secretary to the
Government of Tripura

TRIPURA STATE POLLUTION CONTROL BOARD
RECEIVED
30 DEC 2019
No. 7576
AGARTALA

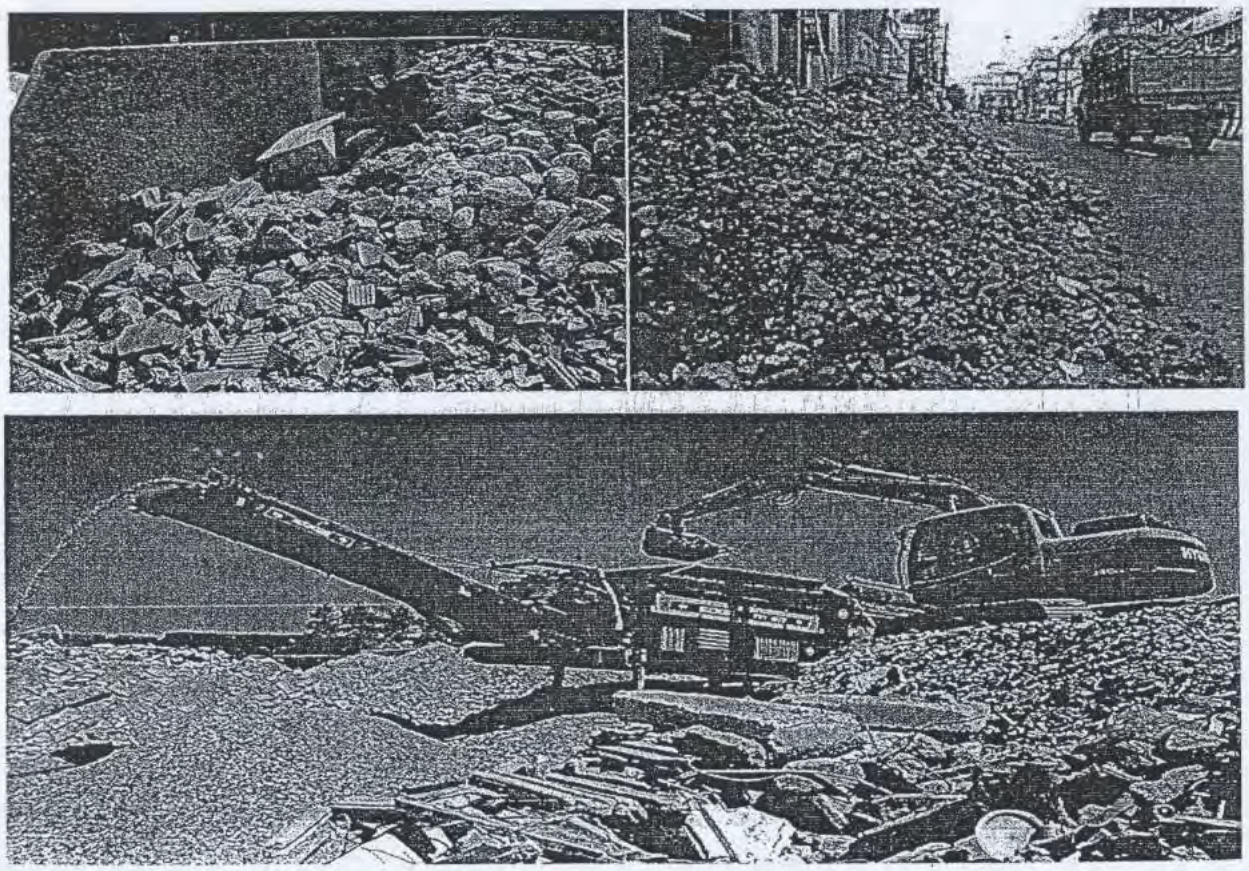
- Dir (RSTES)
- MS (TSPCB)
- NO (Legal)

788

GOVERNMENT OF TRIPURA

URBAN DEVELOPMENT DEPARTMENT

THE TRIPURA CONSTRUCTION AND DEMOLITION WASTE MANAGEMENT POLICY 2019



ANNEXURE- XVII

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

tspcb/F.19(6)/TSPCB/ 13247-55 October 15, 2020

OFFICE ORDER

In compliance to the **Directions of Hon'ble Supreme Court of India dated 23/10/2018** and **Central Pollution Control Board dated 17/09/2020**, the Tripura State Pollution Control Board will conduct the following study during Deepabali-2020:

i) Noise Level Monitoring from **6:00 to 12:00 pm** on **09/11/2020 (Normal Day)** and on **14/11/2020 (Deepabali Day)** in Agartala (East Agartala zone, West Agartala zone), Dharmanagar, Ambassa & Udaipur for assessing impact of Noise arising out from fire crackers bursting.

ii) Air Quality Monitoring at Agartala (two locations), Ambassa (one location), Udaipur (one location) and Dharmanagar (one location) for **consecutive 15 days** commencing from **07/11/2020 to 21/11/2020** to assess the impact of fire crackers bursting.

2. The teams comprising of the following officials would conduct the Air Quality Monitoring and Noise Level Monitoring in their respective areas.

Place	Name of officials
Dhrmanagar	Sri Subrata Majumder, Jr. Environmental Engineer
Udaipur	Sri Dipak Rudra Paul, Jr. Scientist
	Sri Goutam Ghosh, Jr. Scientist
Ambassa	Sri Sushanta Das, Jr. Scientist
East Agartala	Smt. Tuli Chakma, Jr. Scientific Assistant
	Sri Abhijit Das, Information Officer
	Sri Rahul Lodh, Jr. Laboratory Assistant
	Sri Anoj Debnath, IT Assistant-cum-DEO
West Agartala	Smt. Satarupa Sengupta, Jr. Environmental Engineer
	Sri Rajib Paul, Jr. Scientific Assistant
	Sri Abhijit Sarkar, Programme Officer
	Sri Ratan Debnath, Sr. Laboratory Assistant
Surveillance Team for Agartala on Deepabali Day (14/11/2020)	Sri Prakash Paul, Jr. Environmental Engineer

3. The Surveillance Team is hereby directed to attend all kinds of public complaints, problems related to noise pollution etc. time to time and make necessary efforts to redress the same upto the possible extent on Deepabali Day **(14/11/2020)**. The Team is also directed to compile all the information from the monitoring teams and inform the same to the appropriate authority in time in case of any violation.

4. TA/DA of the officials and other expenditure in connection with conducting noise level & air quality monitoring would be met from the head of Noise Pollution Regulation & Control A/c.

15.10.2020
(Bishu Karmakar)
Member Secretary

To

Sri Subrata Majumder, Jr. Environmental Engineer/ Sri. Dipak Rudra Pal, Pal, Jr. Scientist/ Sri Goutam Ghosh, Jr. Scientist / Sri Sushanta Das, Jr. Scientist/Smt. Satarupa Sengupta, Jr. Environmental Engineer/ Sri Prakash Paul, Jr. Environmental Engineer/ Sri Rajib Paul, Jr. Scientific Assistant/ Miss Tuli Chakma, Jr. Scientific Assistant/ Sri Abhijit Sarkar, Programme Officer/ Sri Abhijit Das, Information Officer/Sri Ratan Debnath, Sr. Laboratory Assistant /Sri Rahul Lodh, Jr. Laboratory Assistant /Sri Anoj Debnath, IT Assistant

Copy to the :

1. PS to the Hon'ble Deputy Chief Minister, Tripura for kind information of Hon'ble Deputy Chief Minister.
2. PA to the Hon'ble Chairman, Tripura State Pollution Control Board for kind information of Chairman.
3. PS to Secretary, Science, Technology & Environment Department, Government of Tripura for kind information of Secretary.
4. District Magistrate & Collector, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
5. Superintendent of Police, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
6. Head of Office & DDO, Tripura State Pollution Control Board.
7. Officer in-charge, East Agartala PS/West Agartala PS/Udaipur PS/Kumarghat PS/Ambassa PS for information & necessary assistance.
8. Scientific Officer, DSTE, Kumarghat/Udaipur/Ambassa for information.

15.10.2020
Member Secretary

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

Annexure – XVIII

STATUS REPORT ON NOISE LEVEL MONITORING DURING DEEPABALI FESTIVAL, 2020

In order to assess the noise level during Deepabali Festival, 2020, noise monitoring were carried out in and around Agartala, the state capital of Tripura, Udaipur Town area of Gomati District, Dharmanagar Town in North Tripura District and Ambassa Town of Dhalai District on Normal Day i.e. on **09.11.2020** and on Deepabali Day i.e. on **14.11.2020** between 18.00 Hrs. to 24.00 Hrs as per the guidelines by Central Pollution Control Board (CPCB). **Sound Level Meter CR-1710; Make: Cirrus (Class I)** was used for monitoring of noise levels. The noise levels were monitored at least for 30 minutes at each location during monitoring.

The findings from Noise Monitoring carried out by the Tripura State Pollution Control Board during Deepabali Festival, 2020 are shown in **Tables 1-4**. The comparative study of noise level at Agartala, Udaipur, Ambassa and Kumarghat are at **Tables 5-12**.

Table-1: Noise Levels in dB (A) at Different Locations of Agartala on Normal Day (09.11.2020) and Deepabali Day (14.11.2020) During Deepabali Festival -2020

Time Duration	Normal Day			Deepabali Day			Remarks
	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)	
Location 1 : Ashram Chowmuhani							
18.00 to 19.00 Hr	56.72	58.46	**58.52**	61.18	69.8	**66.63**	
19.00 to 20.00 Hr	61.34	63.92	**65.9**	67.86	76.04	**78.70**	
20.00 to 21.00 Hr	55.62	59.14	**58.96**	64.5	70.08	**67.46**	
21.00 to 22.00 Hr	54.38	57.7	**56.49**	59.18	69.14	**64.98**	
22.00 to 23.00 Hr	50.98	53.82	**52.57**	56.64	65.04	**61.16**	
23.00 to 24.00 Hr	49.64	51.78	**50.88**	50.48	54.36	**52.52**	
Location 2 : Capital Complex							
18.00 to 19.00 Hr	37.5	39.94	**38.89**	54.28	59.52	**57.94**	
19.00 to 20.00 Hr	38.66	41.02	**40.13**	51.52	57.64	**57.20**	
20.00 to 21.00 Hr	31.14	33	**32.80**	48.34	55.06	**52.22**	
21.00 to 22.00 Hr	27.86	30.44	**29.39**	47.02	50.78	**49.34**	
22.00 to 23.00 Hr	29.42	31.46	**30.60**	46.54	51.14	**49.11**	
23.00 to 24.00 Hr	27.82	29.72	**28.93**	42.78	45.56	**44.37**	
Location 3 : Circuit House							
18.00 to 19.00 Hr	60.9	62.48	**62.86**	59.08	64.84	**62.29**	

Time Duration	Normal Day			Deepabali Day			Remarks
	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)	
19.00 to 20.00 Hr	59.2	62.22	**61.51**	63.08	72.66	**71.04**	
20.00 to 21.00 Hr	56.26	58.1	**57.51**	58.18	61.7	**62.13**	
21.00 to 22.00 Hr	57.82	58.82	**58.79**	55	58.98	**57.25**	
22.00 to 23.00 Hr	55.78	58.28	**57.87**	53.18	58.08	**55.86**	
23.00 to 24.00 Hr	47.92	49.82	**48.99**	49.82	54	**52.79**	
Location 4 : Indranagar							
18.00 to 19.00 Hr	46.88	52.92	**51.41**	56.68	64	**61.11**	
19.00 to 20.00 Hr	52.98	55.4	**57.16**	61.08	69.8	**65.94**	
20.00 to 21.00 Hr	55.64	58.56	**58.44**	61.62	67.46	**64.82**	
21.00 to 22.00 Hr	53.6	56.4	**55.39**	60.76	64.94	**63.20**	
22.00 to 23.00 Hr	38.9	40.54	**39.92**	54.46	58.58	**57.07**	
23.00 to 24.00 Hr	33.36	36.82	**35.69**	48.1	52.06	**51.53**	
Location 5 : G.B. Hospital							
18.00 to 19.00 Hr	47.02	48.62	**48.44**	55.54	61.6	**59.35**	
19.00 to 20.00 Hr	57.94	59.36	**58.71**	54.38	61.38	**58.39**	
20.00 to 21.00 Hr	59.62	60.84	**60.47**	55.82	59	**57.57**	
21.00 to 22.00 Hr	58.66	60.4	**59.65**	53.76	**58.08**	56.34	
22.00 to 23.00 Hr	49.78	51.54	**51.49**	51.88	55.7	**54.16**	
23.00 to 24.00 Hr	47.88	50	**48.98**	47.88	51.98	**50.16**	
Location 6 : M.B.B. College							
18.00 to 19.00 Hr	42.5	44.84	**44.33**	55.02	61.5	**58.33**	
19.00 to 20.00 Hr	42.82	44.5	**44.5**	55.7	64.58	**60.66**	
20.00 to 21.00 Hr	42.94	45.2	**44.38**	54.34	60.8	**58.49**	
21.00 to 22.00 Hr	41.36	43.1	**42.73**	52.46	56.54	**54.90**	
22.00 to 23.00 Hr	32.14	35.8	**35.06**	43.16	46.54	**45.09**	
23.00 to 24.00 Hr	28.9	30.92	**29.97**	38.62	41.52	**40.25**	
Location 7 : Battala							
18.00 to 19.00 Hr	70.78	76.44	**74.27**	74.46	77.02	**76.05**	
19.00 to 20.00 Hr	64.86	67.44	**69.02**	73.28	74.52	**74.05**	
20.00 to 21.00 Hr	64.14	67.16	**65.80**	61.52	64.38	**62.98**	
21.00 to 22.00 Hr	62.66	64.9	**63.93**	62.46	65.52	**64.54**	
22.00 to 23.00 Hr	55.02	65.12	**66.92**	62.54	65.28	**66.21**	
23.00 to 24.00 Hr	48.46	52.86	**51.10**	53.1	55.42	**55.29**	
Location 8 : Astabal							
18.00 to 19.00 Hr	64.36	77.36	**71.29**	70.5	75.16	**73.03**	
19.00 to 20.00 Hr	66.38	75.1	**71.41**	70.18	72.24	**71.52**	
20.00 to 21.00 Hr	62.44	64.8	**64.56**	70.6	76.44	**78.16**	
21.00 to 22.00 Hr	62.76	65.02	**64.42**	65.02	68.74	**67.13**	

Time Duration	Normal Day			Deepabali Day			Remarks
	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)	
22.00 to 23.00 Hr	58.32	62.78	**60.72**	62.34	64.62	**64.0**	
23.00 to 24.00 Hr	55.4	58.92	**57.27**	51.08	53.3	**54.45**	
Location 9 : Durga Chowmuhani							
18.00 to 19.00 Hr	63.12	68.12	**65.94**	64.24	69.78	**68.12**	
19.00 to 20.00 Hr	63.76	69.86	**66.89**	63.68	65.68	**65.74**	
20.00 to 21.00 Hr	59.46	61.22	**61.11**	63.58	65.62	**65.34**	
21.00 to 22.00 Hr	63.22	65.06	**64.92**	56.84	59.46	**58.80**	
22.00 to 23.00 Hr	57.68	62.08	**60.11**	52.38	54.34	**53.55**	
23.00 to 24.00 Hr	53.96	59.24	**56.72**	49.06	52.52	**51.36**	
Location 10 : Netaji Chowmuhani							
18.00 to 19.00 Hr	58.86	64.8	**62.38**	68.5	70.1	**69.47**	
19.00 to 20.00 Hr	64.72	67.44	**68.90**	67.36	68.8	**68.32**	
20.00 to 21.00 Hr	59.04	61.9	**62.03**	69.6	71.84	**70.88**	
21.00 to 22.00 Hr	53.8	55.74	**57.18**	56.62	59.82	**59.56**	
22.00 to 23.00 Hr	53.32	61.46	**61.10**	48.96	53.28	**51.60**	
23.00 to 24.00 Hr	44.28	49.22	**46.80**	52.72	55.46	**54.65**	
Location 11 : A.D. Nagar							
18.00 to 19.00 Hr	52.74	56.82	**54.95**	61.64	63.88	**63.78**	
19.00 to 20.00 Hr	51.62	53.92	**53.09**	60.3	64.6	**62.76**	
20.00 to 21.00 Hr	52.78	54.88	**54.34**	52.5	54.96	**53.90**	
21.00 to 22.00 Hr	50.2	51.7	**51.55**	46.72	49.94	**48.58**	
22.00 to 23.00 Hr	38.84	41.26	**40.12**	46.84	49.44	**48.21**	
23.00 to 24.00 Hr	37.36	39.18	**38.31**	44.14	46.16	**46.29**	
Location 12 : I.G.M. Hospital							
18.00 to 19.00 Hr	52.18	56.16	**54.82**	56.86	58.68	**57.87**	
19.00 to 20.00 Hr	54.56	56.8	**56**	56.2	58.32	**57.35**	
20.00 to 21.00 Hr	67.76	69.32	**68.61**	55.44	60.32	**59.62**	
21.00 to 22.00 Hr	47.64	49.98	**48.92**	61.94	64.38	**63.41**	
22.00 to 23.00 Hr	50.96	57.56	**55.21**	54.24	56.54	**55.72**	
23.00 to 24.00 Hr	45.94	51.22	**48.73**	51.06	53.32	**52.41**	

Note: Almost in all locations Human Crowd, Vehicular movement and public address systems were there during noise monitoring.

Table-2: Noise Levels in dB (A) at Different Locations of Udaipur on Normal Day (09.11.2020) And Deepabali Day (14.11.2020) During Deepabali Festival -2020

Time Duration	Normal Day			Deepabali Day			Remarks
	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)	
Location 1 : Brahmabari							
18.00 to 19.00 Hr	49.36	74.98	**63.49**	60.68	78.9	**72.03**	
19.00 to 20.00 Hr	54.94	71.16	**64.61**	59.98	75.98	**69.13**	
20.00 to 21.00 Hr	50.94	67.6	**59.86**	61.32	75.88	**70.05**	
21.00 to 22.00 Hr	47.3	71.66	**60.11**	62.02	69.66	**66.28**	
22.00 to 23.00 Hr	50.88	80.1	**65.88**	61.3	73.9	**68.28**	
23.00 to 24.00 Hr	47.38	66.82	**57.58**	60.72	76.6	**69.35**	
Location 2 : Bridge Chowmuhani							
18.00 to 19.00 Hr	46.54	72.94	**60.14**	64.64	76.48	**70.86**	
19.00 to 20.00 Hr	46.38	67.5	**58.18**	62.72	75.78	**70.20**	
20.00 to 21.00 Hr	45.6	69.08	**58.24**	63.7	73.12	**68.84**	
21.00 to 22.00 Hr	47.26	67.08	**58.41**	65.08	78.12	**72.16**	
22.00 to 23.00 Hr	44.56	48.42	**46.59**	52.78	70.16	**62.28**	
23.00 to 24.00 Hr	39.48	47.68	**43.78**	52.28	63.78	**58.71**	
Location 3 : West Bank Of Amar Sagar							
18.00 to 19.00 Hr	58.28	75.14	**67.33**	48.1	74.48	**61.55**	
19.00 to 20.00 Hr	51.76	74.54	**64.34**	53.04	66.62	**60**	
20.00 to 21.00 Hr	55.06	66.78	**61.27**	55.7	75.9	**66.04**	
21.00 to 22.00 Hr	53.08	66.24	**60.64**	49.64	63.8	**58.27**	
22.00 to 23.00 Hr	51.62	65.66	**59.30**	48.74	66.24	**59.76**	
23.00 to 24.00 Hr	56.86	63.44	**60.23**	44.96	55.96	**50.65**	
Location 4 : Hospital Area							
18.00 to 19.00 Hr	48.22	67.16	**58.15**	53.82	73.64	**63.97**	
19.00 to 20.00 Hr	46.16	66.4	**56.43**	60.56	70.16	**65.98**	
20.00 to 21.00 Hr	43.26	59.24	**51.81**	62.1	74.26	**71.96**	
21.00 to 22.00 Hr	42.6	61.82	**52.3**	55.22	73.2	**65.79**	
22.00 to 23.00 Hr	38.18	52.98	**46.59**	63.86	74.84	**71.02**	
23.00 to 24.00 Hr	40.7	48.86	**45.60**	54.06	64.8	**60.27**	
Location 5 : Tripureswari Temple							
18.00 to 19.00 Hr	50.02	55.02	**52.82**	64.9	75.26	**70.47**	
19.00 to 20.00 Hr	49	59.8	**54.97**	64.84	74.9	**70.32**	
20.00 to 21.00 Hr	47.4	68.12	**59.44**	67	78.76	72.96	
21.00 to 22.00 Hr	45.08	60.88	**53.31**	65.9	79.34	**73.10**	
22.00 to 23.00 Hr	44.14	56.56	**52.69**	65.56	77.4	**71.84**	

Time Duration	Normal Day			Deepabali Day			Remarks
	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)	
23.00 to 24.00 Hr	40.98	52.4	**47.27**	64.34	76.1	**70.96**	

Note: Almost in all locations Human Crowd, Vehicular movement and public address systems were there during noise monitoring.

Table-3: Noise Levels in dB (A) at Different Locations of Dharmanagar on Normal Day (09.11.2020) and Deepabali Day (14.11.2020) During Deepabali Festival -2020

Time Duration	Normal Day			Deepabali Day			Remarks
	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)	
Location 1 : Railway Station							
18.00 to 19.00 Hr	45.92	48.58	**48.44**	54.64	57.64	**57.57**	
19.00 to 20.00 Hr	51.5	54.06	**52.92**	57.66	60.78	**59.38**	
20.00 to 21.00 Hr	57.62	58.82	**58.64**	65.12	69.78	**69.07**	
21.00 to 22.00 Hr	61.86	64.78	**63.85**	63.32	65.22	**64.54**	
22.00 to 23.00 Hr	50.52	52.16	**51.44**	72.06	73.6	**73.26**	
23.00 to 24.00 Hr	45.7	49.04	**47.7**	60.16	62.22	**61.62**	
Location 2 : Dharmanagar Circuit House							
18.00 to 19.00 Hr	50.86	53	**55.18**	56.56	60.38	**59.05**	
19.00 to 20.00 Hr	44.78	48.8	**47.11**	49.66	54.02	**52.07**	
20.00 to 21.00 Hr	48.92	50.32	**50.03**	47.6	50.1	**49.73**	
21.00 to 22.00 Hr	41.2	43.72	**45.31**	55.9	58.34	**57.78**	
22.00 to 23.00 Hr	41.54	44.12	**43.19**	48.34	49.72	**49.06**	
23.00 to 24.00 Hr	39.5	41.28	**40.64**	51.84	53.54	**52.98**	
Location 3 : Dharmanagar SDM & Judge Qr.							
18.00 to 19.00 Hr	65.48	68	**67.20**	62.04	65.96	**66.40**	
19.00 to 20.00 Hr	64.96	67.2	**66.17**	63.9	66.14	**65.21**	
20.00 to 21.00 Hr	65.24	67.62	**67.63**	67.98	70.62	**69.49**	
21.00 to 22.00 Hr	60.92	64.4	**63.21**	59.38	61.32	**60.52**	
22.00 to 23.00 Hr	47.92	49.72	**49.75**	59.24	61.04	**60.45**	
23.00 to 24.00 Hr	53.78	57.4	**57.32**	63.22	64.74	**64.22**	
Location 4 : Dharmanagar Hospital							
18.00 to 19.00 Hr	42.8	44.84	**47.75**	51.9	57.5	**57.36**	
19.00 to 20.00 Hr	46.52	48.68	**47.67**	52.84	55.7	**54.34**	
20.00 to 21.00 Hr	51.32	52.28	**52.33**	52.86	54.92	**53.94**	
21.00 to 22.00 Hr	41.88	45.3	**44.05**	48.08	51.18	**49.88**	
22.00 to 23.00 Hr	48.96	49.64	**49.32**	54.6	57.06	**56.55**	

Time Duration	Normal Day			Deepabali Day			Remarks
	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)	
23.00 to 24.00 Hr	42.5	46.98	**46.08**	46.52	48.9	**48.15**	
Location 5 : D.N. Vidyamandir							
18.00 to 19.00 Hr	59.6	63.9	**66.53**	64	68.64	**67.54**	
19.00 to 20.00 Hr	66.98	68.88	**68.59**	65.74	67.84	**67.12**	
20.00 to 21.00 Hr	64.36	73.46	**70.43**	54.94	57.16	**56.68**	
21.00 to 22.00 Hr	48.28	51.36	**51.67**	61.54	64.28	**63.47**	
22.00 to 23.00 Hr	54.02	55.56	**54.87**	62.28	63.96	**63.61**	
23.00 to 24.00 Hr	49.68	54.42	**55.70**	57.86	60.76	**60.96**	

Note: Almost in all locations Human Crowd, Vehicular movement and public address systems were there during noise monitoring.

Table-4: Noise Levels in dB (A) at Different Locations of Ambassa on Normal Day (09.11.2020) And Deepabali Day (14.11.2020) During Deepabali Festival -2020

Time Duration	Normal Day			Deepabali Day			Remarks
	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)	
Location 1 : Ambassa District Hospital							
18.00 to 19.00 Hr	45.62	50.42	**48.50**	43.8	57.98	**57.03**	
19.00 to 20.00 Hr	43.92	47.92	**46.24**	44.08	56.22	**52.63**	
20.00 to 21.00 Hr	43.56	45.8	**46**	39.54	51.72	**45.94**	
21.00 to 22.00 Hr	37	38.5	**37.87**	41.24	47.72	**45.94**	
22.00 to 23.00 Hr	36.04	37.84	**37.14**	40.12	50.4	**49.20**	
23.00 to 24.00 Hr	35.92	37.82	**36.88**	36.76	40.9	**39.91**	
Location 2 : Kulai Class XII School							
18.00 to 19.00 Hr	51.7	58.88	**59.79**	51.04	65.64	**63.10**	
19.00 to 20.00 Hr	48.64	53.42	**51.62**	48.7	71.51	**72.15**	
20.00 to 21.00 Hr	42.38	44.52	**44.31**	43.18	65.42	**58.27**	
21.00 to 22.00 Hr	45.38	47.72	**46.58**	44.52	58.24	**52.51**	
22.00 to 23.00 Hr	38.48	39.94	**39.8**	43.36	54.42	**56.94**	
23.00 to 24.00 Hr	38.68	40.02	**39.43**	45.28	55.56	**55.12**	
Location 3 : Baulia Basti							
18.00 to 19.00 Hr	52.76	55.6	**59.43**	52.96	64.36	**61.54**	
19.00 to 20.00 Hr	50.34	53.8	**56.35**	51.68	69.92	**63.77**	
20.00 to 21.00 Hr	48.44	49.54	**49.04**	51.22	68.34	**61.45**	
21.00 to 22.00 Hr	47.6	48.96	**48.37**	45.62	62.42	**58.46**	
22.00 to 23.00 Hr	44.24	45.64	**45**	43.28	60.52	**55.46**	
23.00 to 24.00 Hr	44.5	45.64	**45.09**	43.96	60.8	**53.56**	

Time Duration	Normal Day			Deepabali Day			Remarks
	L_{min}	L_{max}	L_{eq} dB(A)	L_{min}	L_{max}	L_{eq} dB(A)	
Location 4 : Ambassa Bazar							
18.00 to 19.00 Hr	61.88	71.74	**67.32**	70.54	87.84	**80.49**	
19.00 to 20.00 Hr	61.14	67.44	**64.75**	76.46	85.98	**82.71**	
20.00 to 21.00 Hr	59.32	63.88	**66.07**	65.42	75.6	**74.91**	
21.00 to 22.00 Hr	51.44	54.54	**55.16**	70.32	79.76	**75.24**	
22.00 to 23.00 Hr	45.92	49.78	**48.72**	70.68	77.3	**75.06**	
23.00 to 24.00 Hr	39.34	42.22	**40.90**	62.56	74.12	**71.83**	
Location 5 : Dulubari Gate							
18.00 to 19.00 Hr	53.1	58.7	**57.10**	71.22	78.58	**75.54**	
19.00 to 20.00 Hr	55.04	60.44	**59.95**	59.14	72.92	**69.35**	
20.00 to 21.00 Hr	47.48	52.76	**61.21**	53.92	65.84	**65.99**	
21.00 to 22.00 Hr	49.32	52.38	**61.31**	53.04	67.48	**60.74**	
22.00 to 23.00 Hr	41.78	44.24	**47.62**	46.78	67.68	**58.32**	
23.00 to 24.00 Hr	40.56	44.3	**46.23**	42.06	53.74	**49.56**	

Note: Almost in all locations Human Crowd, Vehicular movement and public address systems were there during noise monitoring.

Table-5: Comparative Study of Average Noise Levels of Agartala on Normal Day & Deepabali Day from 18.00 to 24.00 Hrs during Deepabali Festival-2020.

Sl No	Locations	Category	Standard Value	Normal Day (Average Noise Level)	Deepabali Day (Average Noise Level)
1.	Asharam Chowmuhani	Commercial	55	**57.22**	**64.24**
2.	Astabal	Commercial	55	**64.94**	**68.07**
3.	Battala	Commercial	55	**64.18**	**66.52**
4.	Durga Chowmuhani	Commercial	55	**62.61**	**60.49**
5.	Netaji Chowmuhani	Commercial	55	**59.73**	**62.41**
6.	A.D. Nagar	Residential	45	**48.73**	**53.92**
7.	Capital Complex	Residential	45	**33.46**	**51.70**
8.	Circuit House	Residential	45	**57.92**	**60.23**
9.	Indranagar	Residential	45	**49.67**	**60.61**
10.	G. B. Hospital	Sensitive	40	**54.62**	**56.10**
11.	I.G.M Hospital	Sensitive	40	**55.38**	**57.73**
12.	M.B.B. College	Sensitive	40	**40.16**	**52.95**

Table-6: Comparative Study of Noise Levels of Udaipur on Normal Day & Deepabali Day from 18.00 to 24.00 Hrs During Deepabali Festival- 2020

Sl No	Locations	Category	Standard Value	Normal Day (Average Noise Level)	Deepabali Day (Average Noise Level)
.	Brahmabari	Commercial	55	61.92	69.19
.	Bridge Chowmuhani	Residential	45	54.23	67.17
.	West Bank of Amar Sagar	Residential	45	62.18	59.38
.	Hospital area	Sensitive	40	51.81	66.50
.	Tripureswari Temple	Sensitive	40	53.42	71.61

Table-7: Comparative Study of Noise Levels of Dharmanagar City on Normal Day & Deepabali Day from 18.00 to 24.00 Hrs During Deepabali Festival -2020.

Sl No	Locations	Category	Standard Value	Normal Day (Average Noise Level)	Deepabali Day (Average Noise Level)
.	Railway Station	Commercial	55	53.83	64.24
.	Dharmanagar Circuit House	Residential	45	46.91	53.44
.	SDM & Judges Quarter	Residential	45	61.88	64.38
.	D.N. Vidyamandir	Sensitive	40	61.30	63.23
.	Dharmanagar Hospital	Sensitive	40	47.86	53.37

Table-8: Comparative Study of Noise Levels of Ambassa City on Normal Day & Deepabali Day from 18.00 to 24.00 Hrs During Deepabali Festival -2020.

Sl No	Locations	Category	Standard Value	Normal Day (Average Noise Level)	Deepabali Day (Average Noise Level)
1.	Ambassa District Hospital	Sensitive	40	42.1	48.39
2.	Baulia Basti	Residential	45	50.54	59.04
3.	Kulai Class XII School	Sensitive	40	46.92	59.68
4.	Ambassa Bazar	Commercial	55	57.15	76.71
5.	Dulubari Gate	Commercial	55	55.57	63.25

Table-9: Comparative Study of Noise Levels of Agartala on Deepabali Day during 2019 and 2020.

Locations	Standard	Deepabali Day 2019	Deepabali Day 2020
Ashram Chowmuhani	55	65.08	64.24↓
Astabal	55	72.76	68.07↓
Battala	55	73.31	66.52↓
Durga Chowmuhani	55	68.56	60.49↓
Netaji Chowmuhani	55	73.00	62.41↓
A.D. Nagar	45	67.61	53.92↓
Capital Complex	45	49.84	51.70↑
Circuit House	45	63.05	60.23↓
Indranagar	45	63.70	60.61↓
G. B. Hospital	40	54.82	56.10↑
I.G.M Hospital	40	65.67	57.73↓
M.B.B. College	40	50.45	52.95↑

Table-10: Comparative Study of Noise Levels of Udaipur on Deepabali Day during 2019 and 2020.

Locations	Standard	Deepabali Day 2019	Deepabali Day 2020
Brahmabari	55	61.19	69.19↑
Bridge Chowmuhani	45	68.38	67.17↓
West Bank of Amar Sagar	45	57.26	59.38↑
Hospital area	40	53.48	66.50↑
Tripureswari Temple	40	66.93	71.61↑

Table-11: Comparative Study of Noise Levels of Dharmanagar on Deepabali Day during 2019 and 2020.

Locations	Standard	Deepabali Day 2019	Deepabali Day 2020
Railway Station	55	67.26	64.24↓
Dharmanagar Circuit House	45	67.57	53.44↓
SDM & Judges Quarter	45	69.05	64.38↓
D.N. Vidyamandir	40	63.55	63.23↓
Dharmanagar Hospital	40	51.57	53.37↑

Table-12: Comparative Study of Noise Levels of Ambassa on Deepabali Day during 2019 and 2020.

Locations	Standard	Deepabali Day 2019	Deepabali Day 2020
Ambassa District Hospital	40	40.06	48.39↑
Jawahar Nagar Office Complex	45	50.88	59.04↑
Ambassa PHC, Chandraicherra	40	46.85	59.68↑
Ambassa Bazar	55	63.61	76.71↑
Kulai Bazar	55	60.28	63.25↑

Observations:

The Ambient noise level monitoring was carried out at 12 different locations in and around Agartala city, 5 locations each in Udaipur, Dharmanagar and Ambassa town between 18.00 hours & 24.00 hours at Normal Day i.e. on **09.11.2020** and Deepabali Day i.e. on **14.11.2020**.

Among the 12 locations in Agartala, the noise level decreased in 9 locations compare to the last year during Deepabali day in 2019. In Udaipur noise level raised in 4 locations compare to the last year. In Dharmanagar the noise level decreased in 4 locations compare to the last year. In Ambasa noise level raised in 5 locations compare to the last year during Deepabali Day.

From the data table, it is observed that the maximum and minimum average noise levels on Deepabali day at the four towns are as follows:

Agartala (12)	Maximum noise level	**68.07 dB** at Astabal
	Minimum noise level	**51.70 dB** at Capital Complex
Udaipur (5)	Maximum noise level	**71.61 dB** at Tripureswari Temple
	Minimum noise level	**59.38 dB** at West Bank of Amarsagar
Dharmanagar (5)	Maximum noise level	**64.38 dB** at SDM & Judges Quarter.
	Minimum noise level	**53.37 dB** at Dharmanagr Hospital Area
Ambassa (5)	Maximum noise level	**76.71 dB** at Ambassa Bazar
	Minimum noise level	**48.39 dB** at Ambassa District Hospital Area

(Number within the brackets indicates number of location sites)

ANNEXURE- XLIX

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.19(6)/TSPCB/2020/14409-19

October 06, 2020

To

The District Magistrate & Collector, West Tripura/ Sepahijala/ Khowai/ Gomati/ South Tripura/ Dhalai/ Unakoti/ North Tripura District

Sub: Combating Air & Noise Pollution during Diwali festival, 2020: Restrictions and use of Microphones and fire crackers - reg.

Sir/ Madam,

In exercise of powers conferred under the Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and on the basis of the guidelines imposed by the Central Pollution Control Board, Tripura State Pollution Control Board issued an Order on *17.09.1998* regarding maximum permissible noise level of the fireworks at the time of bursting alongwith the list of banned fireworks. A copy of the said Order is enclosed as Annexure-I.

2. In compliance of the Judgment Order of Hon'ble Supreme Court of India dated 23/10/2018 in Writ Petition (civil) No. 728 of 2015 filed by Arjun Gopal & others vs. Union of India & Others, the Government of Tripura has imposed various restrictions on use of firecrackers/ fireworks with an objective to reduce Air & Noise Pollution including minimization of Solid Waste generation on the occasion of Deepabali, Christmas & New year vide Notification No.F.8(14)/DSTE/ENV/pt-II/7220-41 dated 30/10/2018. A copy of the said Notification is also enclosed as Annexure-II.

3. I woud, therefore, request you to take necessary steps for compliance of various provisions of Noise Pollution (Regulation & Control) Rules 2000 and the notifications to combat Air & Noise Pollution during Diwali festival, 2020.

Yours Sincerely,

Enclo : As stated

6.11.2020

(Bishu Karmakar)
Member Secretary

Copy to the:

i) PPS to the Chief Secretary, Government of Tripura for kind information of the Chief Secretary.
ii) PA to Chairman, Tripura State Pollution Control Board.
iii) PS to the Secretary, Department of Science, Technology & Environment for kind information of the Secretary.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.19(6)/TSPCB/2020/ 14420 - 31

October 06, 2020

To
The Superintendent of Police, West Tripura/ Sepahijala/ Khowai/ Gomati/ South Tripura/ Dhalai/ Unakoti/ North Tripura District

Sub: Combating Air & Noise Pollution during Diwali festival, 2020: Restrictions and use of Microphones and fire crackers - reg.

Sir/ Madam,

In exercise of powers conferred under the Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and on the basis of the guidelines imposed by the Central Pollution Control Board, Tripura State Pollution Control Board issued an Order on *17.09.1998* regarding maximum permissible noise level of the fireworks at the time of bursting alongwith the list of banned fireworks. A copy of the said Order is enclosed as Annexure-I.

2. In compliance of the Judgment Order of Hon'ble Supreme Court of India dated 23/10/2018 in Writ Petition (civil) No. 728 of 2015 filed by Arjun Gopal & others vs. Union of India & Others, the Government of Tripura has imposed various restrictions on use of firecrackers/ fireworks with an objective to reduce Air & Noise Pollution including minimization of Solid Waste generation on the occasion of Deepabali, Christmas & New year vide Notification No.F.8(14)/DSTE/ENV/pt-II/7220-41 dated 30/10/2018. A copy of the said Notification is also enclosed as Annexure-II.

3. I woud, therefore, request you to take necessary steps for compliance of various provisions of Noise Pollution (Regulation & Control) Rules 2000 and the notifications to combat Air & Noise Pollution during Diwali festival, 2020.

Yours Sincerely,

6.11.2020

(Bishu Karmakar)
Member Secretary

Enclo : As stated

Copy to the:

i) PPS to the Chief Secretary, Government of Tripura for kind information of the Chief Secretary.
ii) PA to Chairman, Tripura State Pollution Control Board.
iii) P.S. to the DGP, Tripura for kind information of the DGP.
iv) PS to the Secretary, Department of Science, Technology & Environment for kind information of the Secretary.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ANNEXURE- XX

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH VHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.11(33)/DSTE/CC/Pt-I/1431-38 Dated, 28/02/2014

NOTIFICATION

In exercise of the power conferred by Rule 2 (c) of the Noise Pollution (Regulation and Control) Rules 2000 issued under the Environment (Protection) Act, 1986 and in partial modification of the earlier notifications No.F.8(1)/DSTE/ENV/Pt-IX/4519-36 dated 05.10.2009, even no.5669-86 dated 21.12.2009 and No.11(33)/DSTE/CC/Pt-I/452-58 dated 28.01.2014, the Governor of Tripura is hereby pleased to appoint the Sub-Divisional Police Officers as the "Authority" for regulating the use of loudspeaker or a public address system in his/her jurisdiction as per relevant provisions of the said Rules. The SDPOs shall take necessary action under the overall supervision and control of the concerned Superintendent of Police of the District. District Magistrate & Collectors, Tripura will look after action taken in this regard for proper implementation of the Rules in their respective jurisdiction.

(Surender Kumar)
Secretary
Government of Tripura

Copy to:-

1. The Director General of Police, Government of Tripura
2. The Secretary, Home Department, Government of Tripura
3. All District Magistrate & Collector, Tripura.
4. All District Superintendent of Police, Tripura
5. All Sub-Divisional Police Officer, Tripura
6. The Manager, Tripura Government press for publication in the gazette.

Copy also forwarded to:

1. The PS to the Chief Secretary, Government of Tripura
2. The Chairman, Tripura State Pollution Control Board

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PT. NEHRU COMPLEX, AGARTALA

No. F.[illegible]/DSTE-CC/PIL/161-73 Dated the 20th January 2014

MEMORANDUM – 07

Subject: Checking noise pollution

Attention of all concerned is hereby drawn to the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 framed under the Environment (Protection) Act, 1986 as well as provisions of the Central Motor Vehicles Act, 1989, as applied to Tripura. The High Court of Tripura in Writ Petition (C) (PIL) 03 of 2013 has issued certain directions on the 20th January 2014 (copy enclosed). In compliance with the said directions, following action shall be taken by all concerned for checking noise pollution:

I. Action by Police

(i) The Sub-Divisional Police Officer (SDPO) of the Subdivision shall be designated 'authority' as per Rule 2(c) of the Noise Pollution (Regulation and Control) Rules, 2000. Persons requiring use of loud speaker shall have to submit application under the prescribed format to the SDPO of the concerned area at least seven days before the date of use. The SDPO, on receipt of the said application, shall undertake enquiry, as deemed necessary, and give permission indicating the conditions to be complied with and copy of the same shall be endorsed to the SDM concerned. The permission may also be refused, if deemed necessary, indicating the reasons thereof. The SDPO, with help of officer-in-charge of the Police Station, shall take necessary action for ensuring that the directions indicated above are complied with and in the event of any violation, appropriate action shall be taken as per provisions of the relevant Act and Rules and the directions issued by the Hon'ble High Court.

(ii) No loudspeaker or any sound producing instrument or a musical instrument or a sound amplifier shall be used at night time during 10 PM to 6 AM except within an auditorium, conference rooms, community hall, banquet hall or during public emergency.

(iii) Under no circumstances, loudspeakers or other sound making instruments be permitted in the "silence zone" within a radius of 100 meters from any school, college, governmental hospital or court.

(iv) The peripheral noise level of a privately owned sound system or a sound producing instrument shall not, at the boundary of the private place, exceed by more than 5 dB(A) the ambient noise standards specified for the area in which it is used.

(v) Required equipment for measuring intensity of sound shall be made available to the SDPOs.

(vi) Due care shall be taken for ensuring that the rules are obeyed in a graceful and civil manner as far as feasible and only in case of resistance by the violators, punitive action is to be taken.

II. Action by other departments

(i) The horns or other sound producing device on vehicles should comply with Rule 119 of the Motor Vehicles Rules. No vehicle with sound boxes should be permitted to ply. Requirement for complying with these should be indicated in the licence and looked into while issuing and renewing licence. While appropriate legal action may be taken for the first offence committed by the driver/vehicle, in case the offence happening for the second time, route permit, wherever applicable, of such vehicle/driver shall be cancelled and the sound box seized. **(Action by Transport Department)**

(ii) Awareness regarding noise pollution should be generated among students, youth, enforcement agencies, civil society. For the purpose, wide publicity should be given to these in print and electronic media. **(Action by ST&E/School Education/ICA Departments)**

(iii) Tripura State Pollution Control Board (TSPCB) shall organize capacity building on necessary technical guidance to concerned officials. The Board shall also keep general watch for maintaining ambient air quality standards for sound levels in different zones.

(iv) All development authorities, local bodies and other concerned authorities, while planning development activity or carrying out functions relating to town and country planning, shall give due consideration to checking noise pollution as a parameter of quality of life to avoid noise menace and to achieve the objective of maintaining the ambient air quality standards in respect of noise. **(Action by UD, PW Departments)**

General

(i) Implementation of the statutory provisions and directions of the Hon'ble High Court of Tripura, as indicated above, shall be monitored at the district level by the DM & Collectors with help of the District Superintendents of Police and other officials and at the State level by the Director General of Police.

(S.K. Panda)
Chief Secretary
Government of Tripura

To
1. Director General of Police
2. Chairman, Tripura State Pollution Control Board
3. Additional Chief Secretary, PWD
4. Secretary, Home/Transport/ST&E/UD
5. Chief Executive Officer, TTAADC
6. All DM & Collectors,
7. All District Superintendents of Police
8. All Sub-Divisional Police Officers

Copy to:
1. Secretary, Information & Cultural Affairs with request to issue due publicity.
2. Director, Tripura Government Press with request to publish the same in the Tripura Gazette.

Copy for favour of information to:
1. ACS to Chief Minister
2. PS to all Ministers
3. PS to all Secretaries

for submission of application seeking permission for use of loudspeaker / public address system.

1. Name and address of the application :
2. Contact number :
3. Date and time of use of loudspeaker/public address system: :
4. Place/location of use of the loudspeaker/public address system: :
5. Details of equipment sought to be used. :

Undertaking

I / We hereby undertake to comply with the relevant provisions of the Noise Pollution (Regulation and Control) Rules, 2000 and the directions of the Hon'ble High Court of Tripura dated the 20th January 2014 in Writ Petition (C) (PIL) 03 of 2013, as relevant for the purpose.

(Signature of the person seeking permission)

ANNEXURE- XX

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT

No.F.11 (33)/DSTE/CC/Pt-I/ 2509 - 16

Dated 02/04/2014

Notification

In exercise of the powers granted by Rule 3(2) of the Noise Pollution (Regulation and Control) Rules, 2000, as amended till date, the Governor of Tripura is pleased to categorize various areas of the State of Tripura, as given in **Schedule-I**, as industrial/commercial/residential areas and silence zone with immediate effect, for the purpose of the aforesaid Rules. The ambient air quality standards in respect of noise for the said areas/zone are shown in **Schedule-II**. In view of the ongoing General Election to House of People, 2014, this is issued with the concurrence of the Election Commission of India vide no.437/TP/2014/707 dated 27th March 2014.

By order of the Governor

(Surender Kumar)
Secretary to the
Government of Tripura

To

1. Chief Secretary, Government of Tripura
2. Additional Chief Secretary to the Chief Minister
3. Director General of Police
4. Chairman, Tripura State Pollution Control Board
5. District Magistrates & Collector
6. District Superintendents of Police
7. Sub-divisional Magistrates
8. Sub-divisional police officers
9. Manager, Tripura Government Press for publication in the official gazette

Schedule-I

Zoning of Areas as Industrial/Commercial/Residential Area and Silence Zone as per the Noise Pollution (Regulation & Control) Rules, 2000 as amended to date

A. Silent Zone:- An area comprising 100 metres around:

i. **Recognized hospitals with in-patient facility**: 24 hours
ii. **Other recognized hospitals:** During OPD hours
iii. **Recognized residential schools (10th Standard and above) and colleges:** 24 hours
iv. **Other recognized schools (10th Standard and above) and colleges:** During class hours
v. **Courts:** During court hours

N.B. University and other degree institutions shall be covered under "Colleges'.

B. Other Zones/Areas

District: North Tripura **Town/City: Dharmanagar**

Industrial Zone:- 1. Dharmanagar Industrial Estate

Commercial Zone:-

1. Dharmanagar Motor Stand, **2.** Nayapara Bazaar, **3.** Chandrapur Bazaar, **4.** Sanicherra Bazaar, **5.** Uptakhali Bazaar, **6.** Tilthoi Bazaar, **7.** Churaibari Inter-state Border, **8.**Dharmanagar Railway Station

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

P.T.O

District: North Tripura **Town/City: Kanchanpur**

Commercial Zone:-

1. Kanchanpur Bazaar & Motor Stand, **2.** Laljhuri Bazaar, **3.** Dasda Bazaar, **4.** Love Story Bazaar, **5.** Vangmun Bazaar, **6.** Mumpui Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: North Tripura **Town/City:**

Commercial Zone:-

1. Panisagar Bazaar, **2.** Bilthai Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Unakoti **Town/City: Kumarghat**

Industrial Zone:- Kumarghat Industrial Estate

Commercial Zone:-

1. Kumarghat Railway Station, **2.** Kumarghat Market, **3.** Kumarghat Motor Stand, **4.** Pechathal Market, **5.** Fatikroy Market, **6.** Pabiacherra Bazaar

D. Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Unakoti **Town/City: Kailashahar**

Commercial Zone:-

1. Kailashahar Market, **2.** Kailashahar Motor Stand, **3.** Gobindapur Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

P.T.O

District: Dhalai **Town/City: Kamalpur**

Commercial Zone:-

1. Kamlpur Bazaar & Motorstand, **2.** Manik Bhandar , **3.** Halahali Bazaar, **4.** Santirbazar, **5.**Salema Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Dhalai **Town/City: Ambassa**

Commercial Zone:-

1. Ambassa Market & Motor Stand, **2.** Ambassa Railway Station, **3.** Kulai Bazaar, **4.** Dolubari Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Dhalai **Town/City: Longtaraivelly**

Commercial Zone:-

1. Manughat Motor Stand & Bazaar, **2.** Chailengta Bazaar, **3.** Manughat Railway Station

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Dhalai **Town/City: Gandacherra**

Commercial Zone:-

1. Gandacherra Motor Stand & Bazaar, **2.** Ganganagar Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

P.T.O

District: Khowai **Town/City: Khowai**

Commercial Zone:-

1. Khowai Motor Stand, **2.** Khowi Puran Bazaar, **3.** Khowai Natun Bazaar, **4.** Satnala Bazaar, **5.** Chebri Bazaar, **6.** Kalyanpur Bazaar, **7.** Hathkata Bazaar, **8.** Paharmura Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Khowai **Town/City: Teliamura**

Commercial Zone:-

1. Teliamura Railway Station, **2.** Teliamura Bazaar & Motor Stand, **3.** Chakmaghat Bazaar, **4.**Mohorcherra Bazaar, **5.** Ghelatali Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: West Tripura **Town/City: Agartala**

Industrial Zone:-

1. A.D.Nagar, **2.** Badarghat, **3.** Ramnagar Wood Based Industrial Cluster, **4.** Barjala Wood Based Industrial Cluster, **5.** Khayerpur Wood Based Industrial Cluster, **6.** Hapania Wood Based Industrial Cluster, **7.** Dukli Industrial Estate

Commercial Zone:-

1. City Center, **2.** Hawkers Corner, **3.** Surjya Chowmuhani, **4.** Maharajganja Bazaar, **5.** Math Chowmuhani Bazaar, **6.** Tulsibati Bazaar, **7.** G.B. Bazaar, **8.** Lake Chowmuhani Bazaar, **9.**Durga Chomuhani Bazaar, **10.** Battala Bazaar, **11.** Amtali Bazaar, **12.** M.B.Tilla Bazaar, **13.**Camper Bazaar, **14.** Charipara Bazaar, **15.** Kaman chowmuhani, **16.** Battala Super Market, **17.** Purbasha, **18.** R.M.S. Chowmuhani, **19.** Abhoynagar Bazaar, **20.** Jogendranagar Bazaar, **21.** Chandrapur, **22.** Agartala Railway Station

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

P.T.O

District: West Tripura **Town/City: Jirania**

Industrial Zone:- Bodhjung Nagar

Commercial Zone:-

1. Jirania (Birendranagar) Market, 2. ChampakNagar Market, 3. Mandai Market, 4. Khumlung Bazaar, 5. Ranirbazaar, 6. Jirania Railway Station

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: West Tripura **Town/City: Mohanpur**

Commercial Zone:-

1. Kamalghat Market, 2.Mohanpur Bazaar, 3. Simna Bazaar, 4. Hezamara Bazaar, 5.Katlamara Bazaar, 6. Fatikcherra Bazaar, 7. Kali Bazaar, 8. Bamutia Bazaar, 9. Kalagachia Bazaar, 10. Gandhigram Bazaar, 11. Narshingarh Bazaar, 12. Usha Bazaar, 13. Natun nagar Bazaar, 14. Agartala Airport (Singerbil)

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Sipahijala **Town/City: Bishalgarh**

Commercial Zone:-

1. Bishalgarh Bazaar, 2. Office Tilla Bazaar, 3. Charilam Bazaar, 4. Bisramganj Bazaar, 5.Golaghati Bazaar, 6. Madhupur Bazaar, 7. Debipur Bazaar, 8. Bishalgarh Motor Stand, 9.Bisramganj Motor Stand

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Sipahijala **Town/City: Sonamura**

Commercial Zone:-

1. Melagarh Bazaar, 2. Sonamura Motor Stand, 3. Boxanagar Bazaar, 4. Rabindranagar Bazaar, 5. Kathalia Bazaar, 6. Dhanpur Bazaar, 7. Melaghar Motor Stand, 8. Sonamura Bazaar

P.T.O

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Gomati **Town/City: Udaipur**

Industrial Zone:- Dwajanagar Industrial Estate

Commercial Zone:-

1. Udaipur Bazaar, **2.** Udaipur Motor Stand, **3.** Matabari Bazaar, **4.** Palatana Bazaar, **5.**Maharani Bazaar, **6.** Chandrapur Bazaar, **7.** Jamjuri Bazaar, **8.** Kakraban Bazaar, **9.**Dwajanagar Bazaar, **10.** Killa Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Gomati **Town/City: Amarpur**

Industrial Zone:-

Commercial Zone:-

1. Amarpur Bazaar, **2.** Amarpur Motor Stand, **3.** Dalak Bazaar, **4.** Natun Bazaar, **5.** Ompi Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: South Tripura **Town/City: Santirbazar**

Commercial Zone:-

1. Shantir Bazar, **2.** Baikhora, **3.** Charakbai, **4.** Jolaibari, **5.** Maicherra, **6.** Muhuripur, **7.**Debdaru, **8.** Kalashi, **9.** Kwaifung

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

P.T.O

District: South Tripura **Town/City: Belonia**

Commercial Zone:-

1. Ek No. Tilla Market, **2.** Bankar Bazaar, **3.** College Square Market, **4.** Satmura Market, **5.**Dakhinapan Indoor Market Complex, **6.** New Motor Stand, **7.** Old Motor Stand

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: South Tripura **Town/City: Sabroom**

Commercial Zone:-

1. Sabroom Market, **2.** Brajendranagar Market, **3.** Manu Bazaar, **4.** Harina Bazaar, **5.** Jalefa Bazaar, **6.** Bankul Bazaar, **7.** Satchand Bazaar, **8.** Kalacherra Bazaar, **9.** Srinagar Market, **10.**Manu Ghat Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

****

Note: In case of overlapping of the areas in two or more different zones, the standard for ambient air quality for noise shall be taken to be the least of such zones. For example, if an area falls under silent as well as commercial zones, the ambient air quality standard for noise for silent zone shall a

SCHEDULE – II

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area/Zone	Limits in dB (A) Leq*	
		Day Time	Night Time
(A)	Industrial Area	75	70
(B)	Commercial Area	65	55
(C)	Residential Area	55	45
(D)	Silence Zone	50	40

Note:-

1. Day time shall mean from 6.00 a.m. to 10.00 p.m.

2. Night time shall mean from 10.00 p.m. to 6.00 a.m.

[1][3. Silence Zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority].

4. Mixed category of area may be declared as one of the four above mentioned categories by the competent authority.

*dB (A) Leq denotes the time weighted average of the level of sound in decibles on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is an energy mean of the noise level over a specified period.

[1] Substituted by Rule 4 of the Noise Pollution (Regulation and Control)(Amendment) Rules, 2000 notified vide S.O.1046(E), dated 22.11.2000

ANNEXURE- XXII

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: P.N.COMPLEX
AGARTALA:TRIPURA.

No.F.8 (14)/DSTE/ENV/Pt-II/3262-70 Dated 19/05/2014

NOTIFCATION

The Governor has appointed the Sub-Divisional Police Officers as the "Authority" for regulating the use of loudspeaker or public address systems in their jurisdiction as per the relevant provisions of the Noise Pollution (Regulation and Control) Rules, 2000 vide notification no.F.11(33)/DSTE/CC/Pt-1/1431-38 dated 28.02.2014. Normally the loudspeaker or the public address system shall not be used at night time [10.00 p.m to 6.00 a.m] except in closed premises or during a public emergency.

2. Now, in exercise of the power given by Rule-5 (3) of Noise Pollution [Regulation and Control] Rules 2000, the Governor of Tripura is hereby pleased to permit use of loudspeaker or public address system between 10 pm to 12 hours midnight on the following days on account of celebration of following occasions [total 15 days in any calendar year]

Sl. No.	Name of occasions	Nos of day	Sl. No.	Name of occasions	Nos of days
1.	Saraswati Puja	01	7.	Durgapuja	04
2.	Maha Shivaratri	01	8.	Idul Zuha (Bakrid)	01
3.	Garia Puja	01	9.	Laxshmi Puja	01
4.	Buddha Purnima	01	10.	Diwali	01
5.	Idul Fitr	01	11.	Christmas Day	01
6.	Janmashtami	01	12.	Biswakarma Puja	01
				Total Nos of days	15

3. All other conditions ad requirements for the use of the loudspeaker or public address system will continue to remain the same.

4 This will come into force with immediate affect and valid up to until further order.

(K. Bambawale)
Secretary
Government of Tripura

Copy to:
1. Director General of Police
2. All District Magistrate & Collector, Tripura
3. All Superintendent of Police, Tripura
4. All Sub-Divisional Magistrate, Tripura
5. All Sub-divisional Police Officers, Tripura
6. DSP Central, Agartala.
7. The Manager, Tripura Government press for publication in the next issue.

Copy also forwarded to:
1. The Chief Secretary, Govt. of Tripura.
2. The Chairman, Tripura State Pollution Control Board, Agartala.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE

ANNEXURE- XXIII

GOVERNMENT OF TRIPUA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI : AGARTALA
TRIPURA-799006

No.F.11(87)/DSTE/CC/Pt-I/ 9939-60 Date: - 29 /12/2017

NOTIFICATION

In exercise of the power conferred by rule 5(3) of the Noise Pollution (Regulation and Control) Rules 2000 issued under the Environment (Protection) Act, 1986, the Governor of Tripura is pleased to issue this Notification for mandatory use of Sound Limiter(s) in all Sound System/ Public Address System for effective control of Noise pollution in the whole state with immediate effect as an addendum to rule 5.

No sound system should be sold/ purchased/supplied/installed/let out/ used by any manufacturer/ dealer/shopkeeper/ any agency who lets out the PA system etc./ individual without having sound limiter in it. Further, all Licensing Authorities including Police Authorities, Municipal Corporation, Municipal Councils, Nagar Panchayats, Panchayat shall ensure that no audio system or public address system shall be let out/installed without being fitted with sound limiter in any government or non government function and this condition be included in all licenses issued by respective agencies.

By the order of the Governor

(Dr. Alind Rastogi)
Secretary
Government of Tripura

Copy to: -

1. The Principal Secretary to the Governor, Tripura, Agartala
2. The Principal Secretary to the Chief Minister, Tripura
3. PS to the All Ministers, Govt. of Tripura
4. The Mayor, AMC, Agartala
5. The Chairman of all Municipal Council, Tripura
6. The Chairman of all Nagar Panchayat, Tripura
7. The JS & SA to Chief Secretary, Govt of Tripura
8. The Director General of Police, Govt of Tripura, Agartala
9. The Chairman, Tripura State Pollution Control Board
10. PA/ PS to All Pr Secretaries/ Commissioner/ Secretaries/ Special Secretaries, Govt of Tripura
11. The Municipal Commissioner, AMC, Agartala
12. All DM & Collector, Tripura.... ....
13. Head of Department/ Director, Govt of Tripura
14. All Sub-Divisional Magistrate, Tripura
15. All Sub-Divisional Police Office, Tripura
16. Chief Executive Officer, All Municipal Council, Tripura
17. All Block Development Officer
18. Executive Officer, All Nagar Panchayat, Tripura
19. Concerned Department of the Authorized Officers mentioned in this Notification for information of the Authorized Officer.
20. The Manager, Government Press for publication of this notification in the next issue of official gazettee.
21. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental website

....

(Dr. Alind Rastogi)
Secretary
Government of Tripura

ANNEXURE- XXIV

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

NOTARY

No.F.18(39)/TSPCB/2017/ 11575-82 October 31, 2017

To
The Editor/ Advt. Manager
Dainik Sambad/ Daily Desher Katha/ Syandan Patrika/ Aajkal Tripura
Agartala

Sub : Advertisement

Sir/Madam,

I would request you to kindly publish the enclosed Advertisement matter as **(3 col. x 9 cm)** in your **1st November, 2017 issue** at Government of Tripura, ICA rate.

You are also requested to send your Bill in triplicate for arranging payment.

Yours faithfully,

Enclo : As stated

(Aparajita Das)
Asstt. Environmental Engineer

Copy to:-

1. Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office, Tripura State Pollution Control Board.
3. Accountant, Tripura State Pollution Control Board.
4. No.F.4(1)/TSPCB/2016-17/

Asstt. Environmental Engineer

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455 / 232 8792
232 2462 (Chairman), 230 7751 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tnpcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in



ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

গোর্খাবস্তি, আগরতলা-৭৯৯০০৬

জরুরী বিজ্ঞপ্তি

এতদ্বারা ত্রিপুরার সমস্ত Audio System তথা Public Address System প্রস্তুতকারী এবং ব্যবহারকারীদের অবগতির জন্য জানানো যাচ্ছে যে, মহামান্য National Green Tribunal – এর আদেশমূলে উক্ত System গুলিতে Sound Limiters (শব্দসীমা নিয়ন্ত্রক ব্যবস্থাপনা) লাগানো বাধ্যতামূলক। এই নিয়ম অমান্যকারীদের বিরুদ্ধে পর্ষদ আইনানুগ ব্যবস্থা গ্রহণ করতে বাধ্য থাকবে।

Scientist 'C'

Annexure- XXV

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.19(6)/TSPCB/2020/13929-34 **October 29, 2020**

To
The Editor/Advt. Manager
Dainik Sambad/ Syandan Patrika
Agartala

Sub : Advertisement

Sir/Madam,

I would request you to kindly publish the enclosed Advertisement matter as **3 column X 16 cm** in your **30th October, 2020 issue** at Government of Tripura, ICA rate.

You are also requested to send your Bill in triplicate for arranging payment.

Yours faithfully,

Enclo : As stated

(Amarendra Jamatia) 29/10/2020
Asstt. Enviroenmental Engineer
Head of Office & DDO

Copy to:-

1. Chairman, Tripura State Pollution Control Board.
2. Member Secretary, Tripura State Pollution Control Board.
3. Accountant, Tripura State Pollution Control Board.
4. No.F.4(1)/TSPCB

29/10/2020
Asstt. Enviroenmental Engineer
Head of Office & DDO

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.19(6)/TSPCB/ 29-10-2020

লক্ষ্মীপূজা ও কালীপূজা উপলক্ষে বিজ্ঞপ্তি

১) লক্ষ্মীপূজা ও কালীপূজা উপলক্ষ্যে এই রাজ্যে ৯০ (নব্বই) ডেসিবেলের বেশি প্রাবল্যের শব্দবাজি মজুত, বিক্রয় এবং ব্যবহার করা সম্পূর্ণ নিষিদ্ধ।

২) The Noise Pollution (Regulation & Control) Rules, 2000 অনুসারে লক্ষ্মীপূজার দিন (৩০-১০-২০১৮) এবং কালিপুজার দিন (১৪-১০-২০২০) রাত দশটা থেকে পরদিন ভোর ছয়টা পর্যন্ত যে কোন প্রাবল্যের বাজি ফোটানো সম্পূর্ণ নিষিদ্ধ।

৩) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে কখনোই বাজি ফোটানো যাবে না।

৪) এছাড়া, COVID-19 মহামারীতে যে কোন ধরণের বাজীর শব্দ ও ধোঁয়া COVID-19 আক্রান্ত ও সুস্থ হয়ে উঠা ব্যাক্তির অথবা সাধারণ জনগনের জন্য ক্ষতিকারক হতে পারে।

৫) অতএব, সাধারণ জনগনের নিকট অনুরোধ করা হচ্ছে, উনারা যেন শব্দ ও বায়ু দূষক বাজী ফোটানো থেকে বিরত থাকেন।

সদস্য সচিব

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.19(6)/TSPCB/2020/ 13346-69 October 20, 2020

To
The Director
ICA Department
Government of Tripura
Agartala, Tripura West

Sub: Publication of Advertisement in 2(two) Category-A and 4(four) Category-B Vernacular Newspapers-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-A of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter **(4 column x 22.5 cm)** in the leading 2(two) Vernacular Newspapers (**Category-A**) and also in the leading 4(four) Vernacular Newspapers (**Category-B**) on **22/10/2020**.

After publication of advertisement, you are requested to send the Bill /Invoice in triplicate for arranging payment.

Yours sincerely,

Bishu 20.10.2020

(Bishu Karmakar)
Member Secretary

Enclo: As stated

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board.
3. No.F.4(1)/TSPCB/2020-21/

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb[illegible]@nov.in
website : www.tspcb.tripura.gov.in

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.19(6)/TSPCB/13346-49

October 20, 2020

আসন্ন পূজা উপলক্ষে বিজ্ঞপ্তি

শারদীয়া দুর্গাপূজা, লক্ষ্মীপূজা, কালীপূজা ইত্যাদি উৎসবের দিন গুলিতে পরিবেশ দূষণ মুক্ত রাখার জন্য নিম্নলিখিত বিধিগুলি মেনে চলুন

১) দুর্গাপূজার চারদিন (২৩-১০-২০২০ থেকে ২৬-১০-২০২০), লক্ষ্মীপূজা (৩০-১০-২০২০) এবং কালীপূজার দিন (১৪-১১-২০২০) রাত বারোটা পর্যন্ত প্রকাশ্য স্থানে শব্দসীমার মধ্যে মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে। রাত বারোটা থেকে পরদিন ভোর ছয়টা পর্যন্ত মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

২) অন্যান্য দিনগুলিতে রাত দশটা থেকে পরদিন ভোর ছয়টা পর্যন্ত কোনোরকম শব্দবাজি ফোটানো যাবে না। এই সময়কালে প্রকাশ্য স্থানে মাইক্রোফোন, বাদ্যযন্ত্র, নির্মাণযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

৩) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে কখনোই মাইক বাজানো বা বাজি ফোটানো যাবে না।

৪) প্রকাশ্য স্থানে শব্দসীমার মধ্যে মাইক বাজাতে হলে সংশ্লিষ্ট মহকুমা পুলিশ অফিসারের (SDPO) কাছ থেকে আগাম অনুমতি নিতে হবে। সংশ্লিষ্ট থানার মাধ্যমে আবেদন করে এই অনুমতিপত্র পাওয়া যাবে।

৫) পূজা পরবর্তী বিভিন্ন সাংস্কৃতিক অনুষ্ঠানেও মাইক বাজাতে হলে সংশ্লিষ্ট মহকুমা পুলিশ অফিসারের অগ্রিম অনুমতি নিতে হবে। প্রকাশ্য স্থানে সাংস্কৃতিক অনুষ্ঠান রাত ১০-টার মধ্যে অবশ্যই শেষ করতে হবে।

৬) বাজি ফোটানোর জায়গার ৫ মিটার দূরত্বে ৯০ ডেসিবেলের বেশি শব্দ সৃষ্টিকারী এমন সব ধরনের বাজি মজুত, বিক্রয় এবং ব্যবহার সম্পূর্ণ নিষিদ্ধ।

৭) বিসর্জনের জন্য ব্যবহৃত যানবাহনের মাইক বাজাতে হলেও সংশ্লিষ্ট কর্তৃপক্ষ থেকে অগ্রিম অনুমতি নিতে হবে এবং শব্দের মাত্রা নির্ধারিত সীমার মধ্যে রাখতে হবে।

৮) জেলা প্রশাসন, পুরনিগম, পুরপরিষদ এবং নগর পঞ্চায়েত কর্তৃক নির্ধারিত দিনে ও নির্দিষ্ট স্থানে প্রতিমা বিসর্জন করতে হবে এবং বিসর্জনের নিয়মাবলী মেনে চলতে হবে।

৯) পূজামণ্ডপ ও সংলগ্ন এলাকার আবর্জনা ব্যবস্থাপনার জন্য প্রত্যেক পূজাকমিটিকে উদ্যোগ নিতে হবে।

১০) সর্বোপরি, সাধারন জনগন এবং পূজা আয়োজক সবাই COVID-19 এর বিধিমালা মেনে চলুন।

আপনার আনন্দ যেন অন্যের ক্ষতির কারণ না হয়।

" শারদ শুভেচ্ছা সহ "

সদস্য সচিব

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

.F.19(6)/TSPCB/2020 November 12, 2020

আসন্ন কালীপূজা / দীপাবলি উপলক্ষে বিজ্ঞপ্তি

কালীপূজা/দীপাবলি উৎসবের দিনে পরিবেশ দূষণ মুক্ত রাখার জন্য নিম্নলিখিত বিধিগুলি মেনে চলুন

১) কালীপূজার দিন (১৪-১১-২০২০) রাত বারোটা থেকে পরদিন ভোর ছয়টা পর্যন্ত মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

২) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে মাইক বাজানো বা বাজি ফোটানো যাবে না।

৩) বাজি ফোটানোর জায়গার ৫ মিটার দূরত্বে ৯০ ডেসিবেলের বেশি শব্দ সৃষ্টিকারী বাজি মজুত, বিক্রয় এবং ব্যবহার সম্পূর্ণ নিষিদ্ধ।

৪) কালীমূর্তি বিসর্জনের জন্য ব্যবহৃত যানবাহনের মাইক বাজাতে হলেও সংশ্লিষ্ট কর্তৃপক্ষ থেকে অগ্রিম অনুমতি নিতে হবে এবং শব্দের মাত্রা নির্ধারিত সীমার মধ্যে রাখতে হবে।

৫) জেলা প্রশাসন, পুরনিগম, পুরপরিষদ এবং নগর পঞ্চায়েত কর্তৃক নির্ধারিত দিনে ও নির্দিষ্ট স্থানে প্রতিমা বিসর্জন করতে হবে এবং বিসর্জনের নিয়মাবলী মেনে চলতে হবে।

৬) সমস্ত কালীপূজা আয়োজক এবং সাধারণ জনগণকে অনুরোধ করা হচ্ছে উনারা যেন রাজ্য সরকারের ০৭-১১-২০২০ তারিখের No.F.2(1)/CS/H&FW/Mask/2020 সেহামূলে এবং ১০-১১-২০২০ তারিখের No.F.1(4)/CS/AS/Misc/2020 সেহামূলে জারীকরা দীপাবলি উৎসব এবং কালীপূজা উদযাপনের বিধিমালা মেনে চলেন। উপরিউক্ত বিধিমালার সম্বন্ধে বিস্তারিত জানতে লগ অন করুন www.trpenvis.nic.in/test/info_tspcb.html।

৭) এছাড়া, বিজ্ঞান, প্রযুক্তি ও পরিবেশ দপ্তরের ৩০-১০-২০১৮ তারিখের No.F.8(14)/DSTE/ENV/Pt-II/7220-41 সেহামূলে জারি করা বাজী তৈরি, বিক্রি ও পোড়ানো সংক্রান্ত বিধিমালাও মেনে চলুন। এই বিধিমালার সম্বন্ধে বিস্তারিত জানতে লগ অন করুন www.trpenvis.nic.in/test/info_tspcb.html।

৮) সর্বোপরি, COVID-19 মহামারীতে যে কোন ধরণের বাজীর শব্দ ও ধোঁয়া COVID-19 আক্রান্ত ও সুস্থ হয়ে উঠা ব্যক্তির অথবা সাধারণ জনগনের জন্য ক্ষতিকারক হতে পারে। অতএব, সাধারণ জনগনের নিকট অনুরোধ করা হচ্ছে, উনারা যেন শব্দ ও বায়ু দূষক বাজী ফোটানো থেকে বিরত থাকেন।

" দীপাবলি আলোর উৎসব, শব্দের নয় "

সদস্য সচিব






TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

No.F.19(6)/TSPCB/2020/ 1973-71 November 12, 2020

To
The Director
ICA Department
Government of Tripura
Agartala, Tripura West

Sub: Publication of Advertisement in 4(four) Category-B Vernacular Newspapers-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-B of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter **(4 column x 24 cm)** in the leading 4(four) Vernacular Newspapers (**Category-B**) on **14/11/2020**.

After publication of advertisement, you are requested to send the Bill /Invoice in triplicate for arranging payment.

Yours sincerely,

12.11.2020

(Bishu Karmakar)
Member Secretary

Enclo: As stated

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board.
3. No.F.4(1)/TSPCB/2020-21/

ss :
ESH BHAWAN
Nehru Complex, Gurkhabasti
anjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / tripenivis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2325421
Head of Office: 0381 - 2322455
OCMS Help Desk: 0381 2328792

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.19(6)/TSPCB/2020 November 12, 2020

আসন্ন কালীপূজা / দীপাবলি উপলক্ষে বিজ্ঞপ্তি

কালীপূজা/দীপাবলি উৎসবের দিনে পরিবেশ দূষণ মুক্ত রাখার জন্য নিম্নলিখিত বিধিগুলি মেনে চলুন

১) কালীপূজার দিন (১৪-১১-২০২০) রাত বারোটা থেকে পরদিন ভোর ছয়টা পর্যন্ত মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

২) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে মাইক বাজানো বা বাজি ফোটানো যাবে না।

৩) বাজি ফোটানোর জায়গার ৫ মিটার দূরতে ৯০ ডেসিবেলের বেশি শব্দ সৃষ্টিকারী বাজি মজুত, বিক্রয় এবং ব্যবহার সম্পূর্ণ নিষিদ্ধ।

৪) কালীমূর্তি বিসর্জনের জন্য ব্যবহৃত যানবাহনের মাইক বাজাতে হলেও সংশ্লিষ্ট কর্তৃপক্ষ থেকে অগ্রিম অনুমতি নিতে হবে এবং শব্দের মাত্রা নির্ধারিত সীমার মধ্যে রাখতে হবে।

৫) জেলা প্রশাসন, পুরনিগম, পুরপরিষদ এবং নগর পঞ্চায়েত কর্তৃক নির্ধারিত দিনে ও নির্দিষ্ট স্থানে প্রতিমা বিসর্জন করতে হবে এবং বিসর্জনের নিয়মাবলী মেনে চলতে হবে।

৬) সমস্ত কালীপূজা আয়োজক এবং সাধারণ জনগণকে অনুরোধ করা হচ্ছে উনারা যেন রাজ্য সরকারের ০৭-১১-২০২০ তারিখের No.F.2(1)/CS/H&FW/Mask/2020 সেহামূলে এবং ১০-১১-২০২০ তারিখের No.F.1(4)/CS/AS/Misc/2020 সেহামূলে জারীকরা দীপাবলি উৎসব এবং কালীপূজা উদযাপনের বিধিমালা মেনে চলেন। উপরিউক্ত বিধিমালার সম্বন্ধে বিস্তারিত জানতে লগ অন করুন www.trpenvis.nic.in/test/info_tspcb.html।

৭) এছাড়া, বিজ্ঞান, প্রযুক্তি ও পরিবেশ দপ্তরের ৩০-১০-২০১৮ তারিখের No.F.8(14)/DSTE/ENV/Pt-II/7220-41 সেহামূলে জারি করা বাজী তৈরি, বিক্রি ও পোড়ানো সংক্রান্ত বিধিমালাও মেনে চলুন। এই বিধিমালার সম্বন্ধে বিস্তারিত জানতে লগ অন করুন www.trpenvis.nic.in/test/info_tspcb.html।

৮) সর্বোপরি, COVID-19 মহামারীতে যে কোন ধরণের বাজীর শব্দ ও ধোঁয়া COVID-19 আক্রান্ত ও সুস্থ হয়ে উঠা ব্যক্তির অথবা সাধারণ জনগনের জন্য ক্ষতিকারক হতে পারে। অতএব, সাধারণ জনগনের নিকট অনুরোধ করা হচ্ছে, উনারা যেন শব্দ ও বায়ু দূষক বাজী ফোটানো থেকে বিরত থাকেন।

" দীপাবলি আলোর উৎসব, শব্দের নয় "

সদস্য সচিব






BIHAR STATE POLLUTION CONTROL BOARD
Parivesh Bhawan, Patliputra Industrial Area, P.O.-Sadakat Ashram, Patna–800010
EPABX–0612-2261250/2262265, Fax–0612-2261050

Letter No. 604 / Patna, date : 17.03.2021

From,

S. Chandrasekar, I.F.S.,
Member Secretary.

To,

Sri P.K. Gupta,
AD & DH AQM,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110 032.

Sub: Compliance w.r.t. Hon'ble NGT order O.A. No.- 249/2020 dt. 01-12-2020 regarding ban and restricted use of Fire Crackers Regarding.

Sir,

With reference to the subject mentioned above for the compliance of Hon'ble NGT order dt. 01.12.2020 in O.A. No. 249/2020, the compliance report received from the districts is summarized in Annexure – I.

The Board has a proposal for setting up of Continuous Ambient Air Quality Monitory Station (CAAQMS) in the State covering all district Head Quarter cities. Presently Board has 11 operational CAAQMS in the State of Bihar (Patna - 6; Muzaffarpur - 2; Gaya – 2; Hajipur – 1). In addition to the above, this Board is establishing 24 CAAQMS in the 23 districts in the State. Presently, all the established stations are connected with Central Pollution Control Board (CPCB) Server for data transmission on national network.

The work for establishing new 24 CAAQMS is under progress and is expected to be completed soon.

Yours faithfully,

17/3/21

(S. Chandrasekar)
Member Secretary.

Compliance of Hon'ble NGT order dt. 01.12.2020 in O.A. No. – 249/2020 by different Districts.

क्र० सं०	जिले का नाम	नोडल पदाधिकारी का नाम, पदनाम, मोबाईल न०- एवं email ID.	"District Environment Compensation Fund" के गठन की स्थिति	पटाखों की बिक्री हेतु जिले में जारी किये गये निबन्धन पत्रों की कुल संख्या	माननीय NGT के निर्देश के आलोक में रद्द किये गये निबन्धन पत्रों की कुल संख्या	पटाखों के बिक्री एवं उपयोग से संबंधित प्राप्त शिकायतों की कुल संख्या	पटाखों की बिक्री कर रहे दुकानों पर की गयी छापामारियों की कुल संख्या	सील की गयी दुकानों की कुल संख्या	दुकानदारों पर किये गये FIR की कुल संख्या	दुकानदारों से वसुली गयी हर्जाने की कुल रकम (रू. में)	पटाखों का उपयोग कर रहे व्यक्ति की गिरफ्तारियों की कुल संख्या एवं वसुल की गयी कुल रकम (रू. में)
	1	2	3	4	5	6	7	8	9	10	11
1	भोजपुर	अपर समाहर्त्ता, भोजपुर, आरा। मो0- 9473191233, adm.bhojpur29@gmail.com	प्रक्रियाधीन है।	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य
2	मुंगेर	श्री सुमित कुमार, पुलिस उपाधीक्षक मुख्यालय, मो0- 8544428450, dysp-hq-munger@gmail.com	यह विषय पुलिस विभाग से संबंधित नहीं है।	यह शक्ति पुलिस विभाग के पास नहीं है।	यह शक्ति पुलिस विभाग के पास नहीं है।	शून्य	01	01	01	यह शक्ति पुलिस को प्राप्त नहीं है।	गिरफ्तारी - 01
3	भागलपुर	श्री सुजत कुमार सिंह, अनु0 पदा0, कहलगाँव, भागलपुर, मो0- 9473191384, sdo.kahalgaon@gmail.com	-	61	02	-	-	-	-	-	-
		श्री आशिष नारायण, अनु0 पदा0, सदर, भागलपुर, मो0- 9473191384, sdosodav-bgp-bih@nic.in	-	-	-	01	01	01	01	-	01
4	छपड़ा	कमला कान्त त्रिवेदी	-	02	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य
5	शिवहर	पुलिस अधीक्षक, शिवहर	-	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य
6	नांलदा	श्री अजय कुमार, अपर पुलिस	NA	NA	NA	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य

क्र० सं०	जिले का नाम	नोडल पदाधिकारी का नाम, पदनाम, मोबाईल न०- एवं email ID.	"District Environment Compensation Fund" के गठन की स्थिति	पटाखों की बिक्री हेतु जिले में जारी किये गये निबन्धन पत्रों की कुल संख्या	माननीय NGT के निर्देश के आलोक में रद्ध किये गये निबन्धन पत्रों की कुल संख्या	पटाखों के बिक्री एवं उपयोग से संबंधित प्राप्त शिकायतों की कुल संख्या	पटाखों की बिक्री कर रहे दुकानों पर की गयी छापामारियों की कुल संख्या	सील की गयी दुकानों की कुल संख्या	दुकानदारों पर किये गये FIR की कुल संख्या	दुकानदारों से वसुली गयी हर्जाने की कुल रकम (रू. में)	पटाखों का उपयोग कर रहे व्यक्ति की गिरफ्तारियों की कुल संख्या एवं वसुल की गयी कुल रकम (रू. में)
	1	2	3	4	5	6	7	8	9	10	11
		अधीक्षक (मुख्यालय), नालंदा। मो0- 8544428440, dsp.hq.nal-bih@gov.in									
7	मधेपुरा		शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य
8	शेखपुरा		शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य
9	सुपौल		शून्य	शून्य	-	-	-	-	-	-	-
10	दरभंगा		शून्य	30	शून्य	शून्य	नगर थाना कांड सं0-232/19, दिनांक 20.09.19, धारा- 9बी विस्फोट अधि0एवं 188/34 भा0द0वि0, कुल-01	शून्य	शून्य	शून्य	कुल-02, 1. मो0-परवेज, 2. मो0 तबरेज दोनो पो0 मुर्तजा सा0-लालबाग, थाना- नगर, जिला दरभंगा
11	बेनीपुर अनुमण्डल		शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य

ಫ್ಯಾಕ್ಸ್/Fax : 080-25586321
ಈಮೇಲ್/E-mail : ho@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್/Website : http://kspcb.gov.in

25581383, 25589112
25588151, 25588270
25588142, 25586520

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board
"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No: KSPCB/AQMC/CEO/Deepavali-2020/ 5455

Date: 01 MAR 2021

To

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
DELHI – 110 032.

Kind Attention: Sri.P.K Gupta AD & DH, AQM, CPCB.

Sir,

Sub: Compliance w.r.t Hon'ble NGT order in O.A No.249/2020 dated 1-12-2020 regarding ban and restricted use of firecrackers - Reg.

Ref: CPCB Letter No: AQM/Fire Crackers/2020-21/14587, Dated:18-1-2020.

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With reference to the above subject, please find herewith enclosed the compliance report w.r.t Hon'ble NGT order in O.A No.249/2020 dated 1-12-2020 regarding ban and restricted use of firecrackers in Karnataka State.

This is for kind information and needful.

Yours sincerely,

Sd/-
MEMBER SECRETARY.

Copy to: The Regional Director, CPCB, Regional Directorate (South), Nisarga Bhavan, 1st floor, 7th D Cross, Thimmaiah Road, Shivanagar,Bengalur-560079 for kind information & needful.

2) Law officer, KSPCB for information.

MEMBER SECRETARY.

-CC-

Compliance w.r.t Hon'ble NGT order in O.A No.249/2020, dated 1-12-2020 regarding ban and restricted use of firecrackers in Karnataka State.

Sl. No.	Directions of Hon'ble NGT in OA No.249/2020, Dtd:1-12-2020	Compliance
1	There will be total ban on sale and use of all kinds of fire crackers during Covid-10 pandemic in the NCR and all cities/towns in the country where the ambient air quality falls under the 'poor' and above category.	In Karnataka the Ambient Air Quality mentioned in OA No.249/2020, does not fall under Poor & above category. Hence total ban was not made and only Green crackers were allowed during the festival.
2	Directions to restrict use of fire crackers in cities/towns where air quality is moderate or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Other than specified festivals, prior permission of the District Magistrate of the are will be required for use of crackers for limited period which will be given having regard to air quality.	In Karnataka as per the Ambient Air quality Results the cities falls under moderate or below and therefore allowed Green crackers only and for duration of not more than two hours. In this regard the documents are enclosed as Annexure 1 & 2.
3	During Christmas and New year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is moderate or below as directed by the Hon'ble Supreme court	Annexure-3
4	With a view to ensure availability of air quality data, atleast one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast a manual monitoring station which is very easy to set up and is not costly must be installed at the arliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from available funds under "consent mechanism" / environmental compensation". The air quality data may be placed on the website of the District administration and also at prominent locations in the towns in the form of AQI, PM2.5 and PM10.	In Karnataka, there are 39 Manual stations and 31 CAAQM stations and already been setup and commissioned and are monitoring Ambient air quality regularly. Results are also being regularly uploaded website of KSPCB for public information. (Annexure 4 & 5)
5	We further direct that the Air Quality Monitoring committees (AQMC) in terms of order of this Tribunal dated 8-10-2018 in OA No.681/2018 to coordinate with the District Magistrates for compliance of the above directions.	The Govt of Karnataka has constituted Air Quality Monitoring Committee headed by Principal Secretary to Govt, Ecology and Environment Department. (Copy enclosed) Annexure-6 & 7.
6	The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of other of the Hon'ble	Directions issued to the Deputy Commissioners, District S.Ps, Zilla Panchayath CEOs, Taluk panchayath and

	Supreme Court dated:23-10-2018.	Gram panchayath PDOs and BBMP commissioners about the procredure tobe followed during Diwali festival. A Gazette Notification was also issued through Dept of Disaster Management about the concept of Green crackers and features to assist in differentiating Green crackers from conventional crackers. A press note was also released from KSPCB that public can file complaint to the District Magistrate office if found sale of other than green crackers on 13-11-2020 (Annexure-8) The KSPCB officials along with line departments viz., Transport, Police, Revenue and ULBs conducted awareness programme in all the districts to ensure that banned fire crackers are not sold. The OM issued is enclosed and the photographs indicating the raid conducted and creating awareness in different districts are also enclosed. (Annexure-8)
7	The District Magistrate, on a complaint otherwise, will recover compensation from violators of the above directions on the parameters already mentioned in para 24 above.	--
8	Any victim to pollution, apart from other remedies, can approach the District Magistrate for compensation by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt wih by a reasoned order.	--
9	If no such claim is made for six months after collection of the compensation, the amount credited to the District Environment Compensation Fund' can be spent for restoration of the Environment in the District.	--
10	The State PCBs/PCCs may compile date of compensation from all the districts by 28.2.2021 and furnish the same to the CPCB by 15-3-2020. CPCB may file consolidated report in this regard in OA 681/2018 by 31-3-2021	--

Member Secretary.
Karnataka State Pollution Control Board.

Compliance Report on the Action taken by the KSPCB in view of the direction of Hon'ble NGT regarding banning & sale of firecrackers in the Karnataka State .

The National Green Tribunal (NGT), Principal Bench, Delhi its order dated: 9-11-2020 in OA. No.249/2020 has issued certain directions regarding banning & sale of Firecrackers pertaining to cities with **"Moderate"** and below air quality status only green crackers are to be sold and used and timings for bursting of crackers is restricted to two hours.

In view of the above, the state Government vide revised order No.RD 465 TNR 2020, dated:6-11-2020 has issued modified guidelines to celebrate Deepavali festival wherein, only green crackers are permitted to be sold by the licensed fire cracker shops.

Further to bring in more clarity on the concept of Green cracker and assist General public in differentiating Green Crackers from the conventional crackers, a order has been issued by the Revenue Department (Disaster Management).

Based on the Order from the Revenue Department, the Karnataka State Pollution Control Board, along with BBMP/Local body officials, Police and Revenue dept officials has conducted Joint Inspection/Raids on the several crackers selling shops to ensure the sale of green crackers.

Mass awareness was also conducted on the spot/premises of the cracker stall to the general public as well as to the sellers. A Press note is also released in this regard dated:13-11-2020.

The Karnataka State Pollution Control Board has conducted ambient air quality monitoring on the occasion of Diwali festival, 2020, from 07.11.2020 to 13.11.2020 (Pre Diwali monitoring), on 14.11.2020 to 16.11.2020 (Diwali Day monitoring) and 17.11.2020 to 21.11.2020 (Post Diwali monitoring). Ambient air quality monitoring was carried out at Bengaluru City areas like Bengaluru City South, Bengaluru City West, Bengaluru City East & Peenya was carried out for all parameters i.e. Respirable Particulate Matter (PM10.), Respirable Particulate Matter (PM2.5.), Sulphur Dioxide (SO2), Oxides of Nitrogen (NO2), Ammonia (NH3) etc for 24 hour a day. The details of ambient air monitoring results is as shown below.

The Karnataka State Pollution Control Board has monitored ambient air quality using Continuous Ambient Air Quality Monitoring Stations (CAAQMS) at six (7) locations in Bengaluru City jurisdiction and at 24 locations outside Bengaluru(other than Bengaluru) on occasion of Deepavali festival 2020 to know the impact of bursting of fire crackers on Air quality, round-the-clock. Air quality monitoring was carried out as per the CPCB guidelines. Using measured data, Air Quality Index (AQI) of ambient air quality is calculated and depicted as follows.

		Air Quality Index (AQI)				
Sl.	Monitoring Location	**Normal**	**Deepavali**	**Deepavali**	**Deepavali**	**3 days**

No		Day				Deepavali average
		Pre-Deepavali	1st day	2nd day	3rd day	
	Bengaluru City	(9.11.2020)	(14.11.2020)	(15.11.2020)	(16.11.2020)	
1	City Railway Station	82	111	66	53	76.67
2	S.G Halli (Basaveshwaranagar)	39	44	38	36	39.33
3	Veternary Hospital , Hebbal	116	73	47	71	63.67
4	Jayanagar 5th Block	139	44	37	51	44.00
5	Kavika, Mysore Road	126	66	50	69	61.67
6	NIMHANS	135	82	69	32	61.00
7	Central Silk Board	96	49	44	36	43.00

Observations:

1. During normal day (9.11.2020) air quality monitored data at Bengaluru city reveals that, out of six locations four locations AQI is moderate i.e Veternary Hospital, Hebbal, Jayanagar 5th Block, Kavika, Mysore Road and NIMHANS and 1 location is satisfactory i.e City Railway Station. The remaining one location at S.G Halli(Basaveshwaranagar) is under good category.

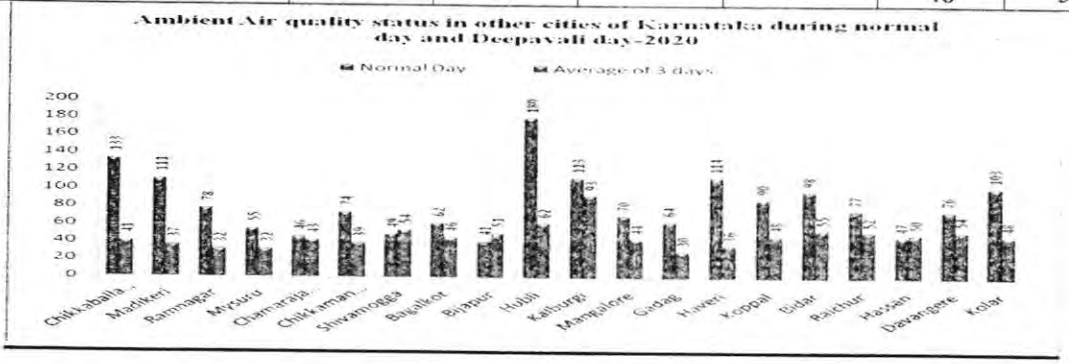
2. During Deepavali days (**14.11.2020 to 16.11.2020**), air quality monitoring data of three days average AQI reveals that, the AQI value at City Railway Station (77), Veterinary College-Hebbal(64), KAVIKA, Mysore Road (62), NIMHANS (61) are under Satisfactory (51-100) and remaining locations at S.G. Halli (39) and Jayanagara-5th block (44) are under Good (0-50) category.

3. The ambient air quality measured at six locations Continuous Ambient Air Quality Monitoring Stations at Bengaluru city jurisdiction reveals that the average reduction of Air Quality Index (AQI) value is 46.7 during Deepavali 2020 in Bengaluru city.

   The Air quality monitored in other 25 location **other than Bengaluru (Other Districts of Karnataka) is a shown below**

	Ambient air quality status of other major cities of Karnataka before and during Deepavali festival-2020						
Sl. No	**Monitoring Location**	**AQI**					
		Normal Day (09.11.2020)	**Deepavali 1st day (14.11.2020)**	**Deepavali 2nd day (15.11.2020)**	**Deepavali 3rd day (16.11.2020)**	**Average of 3 days**	**Increase/ decrease in AQI in %**
1	Chikkaballapura	**133**	43	43	37	**41**	69 ↓
2	Madikeri	**78**	35	37	23	**32**	59 ↓
3	Ramanagar	**111**	37	41	32	**37**	67 ↓
4	Mysuru	**55**	37	36	23	**32**	42 ↓
5	Chamarajanagara	**46**	49	43	36	**43**	7 ↓

6	Chikkamangaluru	**74**	44	38	35	**39**	47 ↓
7	Shivamogga	**49**	62	57	43	**54**	10 ↑
8	Bagalkot	**62**	42	44	51	**46**	26 ↓
9	Bijapur	**41**	49	58	45	**51**	24 ↑
10	Hubli	**180**	50	73	62	**62**	66 ↓
11	Kalburgi	**113**	99	114	67	**93**	17 ↓
12	Mangalore	**70**	46	44	41	**44**	37 ↓
13	Gadag	**64**	26	33	32	**30**	52 ↓
14	Haveri	**114**	32	48	29	**36**	68 ↓
15	Koppal	**90**	52	53	39	**48**	46 ↓
16	Bidar	**98**	54	58	51	**55**	44 ↓
17	Raichur	**77**	43	54	60	**52**	32 ↓
18	Hassan	**47**	43	52	54	**50**	6 ↑
19	Davangere	**76**	54	52	55	**54**	30 ↓
20	Kolar	**103**	53	46	45	**48**	53 ↓



A comparison of AQI on Deepavali days during the year 2019 and 2020 in Bengaluru city is made to know the trend, especially from the use of Green crackers.

	Comparison of Ambient Air Quality Index (AQI) on Deepavali days during the year 2019 and 2020 in Bengaluru city					
Sl. No	Monitoring Location	Deepavali 2019		Deepavali 2020		Reduction of AQI in %
		AQI		AQI		AQI
1	City Railway Station	111.00	Moderate	76.67	Satisfactory	30.93↓
2	S.G Halli (Basaveshwaranagar)	85.00	Satisfactory	39.33	Good	53.73↓
3	Veternary Hospital , Hebbal	71.00	Satisfactory	63.67	Satisfactory	10.33↓
4	Jayanagar 5th Block	90.00	Satisfactory	44.00	Good	51.11↓
5	Kavika, Mysore Road	76.00	Satisfactory	61.67	Satisfactory	18.86↓
6	NIMHANS	69.00	Satisfactory	61.00	Satisfactory	11.59↓
7	Central Silk Board	67.00	Satisfactory	43.00	Good	35.82↓
	Total	**81.29**		**55.62**		**30.34 ↓**

The ambient air quality measured at six Continuous Ambient Quality Monitoring Stations at Bengaluru city reveals that the Air Quality Index (AQI) values of Deepavali 2020 are decreased by **30.34 %**, when compared to Deepavali 2019.

Comparison on the Air Quality Index (AQI) data generated during Deepavali-2020 festival in the Major cities of the country obtained through online CAAQM stations established through out the country.

Sl. No.	Major cities of the Country	14-11-2020		15-11-2020		16-11-2020		Average as and on 4:00 PM
			As and on 4:00 PM	As and on 9.05 AM	As on 4:00 PM	As and on 10.05 AM	As and on 4:00 PM	
1	Bengaluru		48	57	58	43	42	
2	Chennai		57	108	98	42	40	65.00
3	Delhi		414	465	435	288	221	
4	Gandhinagar		152	229	113	85	85	116.66
5	Hyderabad		97	107	108	85	89	98.0
6	Mumbai		131	151	148	139	143	140.66
7	Kolkata		148		187	182	181	172.0
	Source: Sameer Aaps, CPCB,							

B) Impact of Fire crackers on the ambient Noise level in Bengaluru city jurisdiction during Deepavali- 2020

The Karnataka State Pollution Control Board has also conducted ambient noise monitoring on the occasion of Diwali festival, 2020, to study the impact of bursting of crackers and other related activities on 09.11.2020 (Normal day monitoring) and 14.11.2020 to 16.11.2020 (Diwali day monitoring). The data of the ambient noise monitoring observed are as shown below:

Continuous ambient Noise level monitoring in Bengaluru city jurisdiction during Deepavali- 2020

The Karnataka State Pollution Control Board has installed 7 continuous ambient noise monitoring stations in Bengaluru city jurisdiction and conducted noise level monitoring around the clock on **Normal day(9.11.2020)** and during **Deepavali days(14.11.2020 to 16.11.2020)***(All the average values are in dB (A)).* The noise level data is presented in the below table,

Sl. No	Place of Monitoring	Zone	National Noise Limits in dB(A) Leq*	Before Deepavali 9.11.2020	During Deepavali 14.11.2020	During Deepavali 15.11.2020	During Deepavali- 16.11. 2020	Average of 14th, 15th and 16th	% of Increase /decrease in noise levels
1	Peenya , Industrial area	I	75	**63.35**	61.11	60.7	63.26	**61.7**	2.60 ↓
2	Parisara Bhavan, Church Street	C	65	**78.32**	59.14	59.0	62.12	**60.1**	23.2 ↓

3	Yeshwanthpur Police Station	C	65	**70.25**	68.82	68.2	68.92	**68.6**	2.34 ↓
4	Nisarga Bhavan,SGHalli	R	55	**78.32**	84.05	81.5	80.47	**82.0**	**4.69** ↑
5	BTM Layout	R	55	**42.83**	40.56	38.3	40.73	**39.9**	3.94 ↓
6	TERI Office, Domlur	R	55	**60.46**	64.75	61.4	61.67	**62.6**	**3.53** ↑
7	Indira Gandhi Institute of Child Health, (NIMHANS)	S	50	**56.28**	55.44	65.4	69.08	**63.3**	**12.47** ↑

The measured noise levels at 7 Continuous Ambient Noise Stations in Bengaluru city jurisdiction shows that Noise levels at **3** locations viz Nisarga Bhavan, S.G Halli, TERI Office, Domlur and Indira Gandhi Institute of Child Health, (NIMHANS) are increased due to some Construction, residential and other activities and at remaining **4** stations it is in reducing trend when compared to the normal day.

The Board has also monitored the ambient Noise level in **other cities** of Karnataka before and during Deepavali festival-2020

	Impact of Fire crackers on the ambient Noise level in other than Bangalore city before and during Deepavali festival-2020						
Sl. No	**Monitoring Location**	**Normal Day (09.11.2020)**	**Deepavali 1st day (14.11.2020)**	**Deepavali 2nd day (15.11.2020)**	**Deepavali 3rd day (16.11.2020)**	**Average of 3 days**	**Increase/ Decrease in Noise level in %**
1	Bagalkote	**66.0**	70.2	68.7	67.3	**68.7**	**4.1**↑
2	Davangere	**60.9**	68.9	71.0	71.1	**70.3**	**15.4**↑
3	Dharwad	**57.3**	62.8	66.5	65.5	**64.9**	**13.3**↑
4	Koppal	**60.9**	63.9	62.5	*	*	*
5	Chitradurga	**60.7**	61.7	62.7	68.4	**64.2**	**5.8**↑
6	Kolar	**66.8**	79.5	66.8	62.9	**69.7**	**4.3**↑
7	Hassan	**53.9**	58.7	61.0	63.8	**61.2**	**13.5**↑
8	Bellary	**58.0**	73.5	73.7	66.1	**71.1**	**22.6**↑
9	Chamarajnagar	60.0	56.2	56.2	54.2	55.5	7.5↓
10	Kalaburagi	**74.1**	81.1	82.6	85.3	**83.0**	**12.0**↑
11	Chikkodu, Belagavi	**39.4**	45.4	52.9	48.3	**49.0**	**24.3**↑
12	Mysuru	**63.1**	60.9	63.8	66.0	**63.5**	**0.6**↑
13	Vijayapur	**59.9**	62.2	62.9	64.6	**63.2**	**5.5**↑
14	Kodagu	**51.2**	67.8	73.1	55.6	**65.5**	**27.9**↑
15	Shivamogga	**53.6**	55.8	57.2	60.6	**57.8**	**7.8**↑
16	Bidar	**58.9**	70.3	69.2	67.5	**69.0**	**17.1**↑
17	Chickmagalur	**53.8**	65.7	62.5	54.9	**61.0**	**13.4**↑
18	Karwar	**61.4**	66.7	62.1	57	**61.9**	**0.8**↑
19	Ramanagar	*	71.8	65.1	56.1	*	*

20	Mandya	**61.5**	63.3	61.7	64.1	**63.0**	2.4↑
21	Gadag	*	54	55.3	56.6	*	*
22	Raichur	**59.5**	74.6	69.6	67.2	**70.5**	**18.5**↑
23	Tumkur	**63**	61.9	61	66.3	**63.1**	**0.1**↑
24	Mangalore	**57.1**	62.5	69.5	68.6	**66.9**	**17.2**↑
25	Yadgiri	**54**	56.5	56.8	53.2	**55.5**	**2.7**↑
26	Udupi	**55.9**	63.5	64.8	65.4	**64.6**	**15.6**↑
27	Haveri	**62.3**	67.6	69.2	69.2	**68.7**	**10.3**↑
	• *** Not monitored**						

The data reveals that when compared to normal day(pre Deepavali) there is a increase of Noise level during Deepavali of less than 5% in 7 locations and less than 10% in 3 locations and less than 15% in 4 locations and less than 25-30% in 8 locations.

Comparison of Ambient Noise level on Deepavali days during the year 2019 and 2020 in Bengaluru city

Sl. No	Place of Monitoring	Zone	National Noise Limits in dB(A) Leq*	Deepavali Days 2019	Deepavali Days 2020	% of Increase /decrease in noise levels
1	Peenya , Industrial area	I	75	61.7	62.1	**0.6**↑
2	ParisaraBhavan, Church Street	C	65	65.7	60.9	7.3↓
3	Yeshwanthpur Police Station	C	65		69	2.3↓
4	NisargaBhavan,SGHalli	R	55	67.3	81.1	20.5↓
5	BTM Layout	R	55	68.8	40.6	41.0↓
6	TERI Office, Domlur	R	55	62	62.1	**0.2**↑
7	Indira Gandhi Institute of Child Health, (NIMHANS)	S	50	63.8	61.5	3.6↓

The Noise levels measured at seven Continuous Ambient Noise Monitoring Stations at Bengaluru city reveals that, the measured noise data is in decreasing trend when compared to Deepavali 2019 except Peenya industrial area (**0.6 ↑**) and TERI office, Domlur (**0.2 ↑**).

Thus, the factors which influenced in reduction of Air and Noise pollution:

1. The existence of pandemic Covid-19 has decreased the air pollution to a larger extent.
2. Public were continuously educated through the AIR/FM Radio/print media/visual media & Social media that the emissions from the bursting of crackers adds to the air pollution and thus leading to health hazards.
3. The State Government has introduced green crackers in the market, and thereby encouraging use of green crackers only and conducting Inspections/raids on the cracker stalls.
4. The Karnataka State Pollution Control Board (KSPCB) has effectively implemented the Rules and Regulations of the Central Govt. & State Govt, court orders and has also created mass awareness to public through Radio/Social media/Digital media

a) The KSPCB has handed over 108 Nos. Noise level monitoring instruments to the Police Department for the effective implementation of Noise rules.
b) Effective implementation of Action plans drawn as per the Hon'ble NGT order in O.A No. 681 (2018)
c) Enforcement actions taken by District Level Committees formed under National Clean Air Programme(NCAP)

5. Many NGO's created awareness by distributing lakhs of lamps to public, made out of cowdung and clay.

Annexure - 1

Table 5A.11: Annual average values of Air Pollutants at Bengaluru city during the year 2019-20

Sl. No	Name of the Station	SO_2 µg/m^3	NO_2 µg/m^3	PM_{10} µg/m^3	$PM_{2.5}$ µg/m^3	NH_3 µg/m^3	Pb µg/m^3	O3 µg/m^3	CO mg/m^3	AQI	Category
1	Export promotional Park, ITPL, Whitefield Industrial Area	2.0	24.9	82.7	28.7	24.6	*	*	*	83	Satisfactory
2	Rail Wheel Factory, Yelahanka	2.0	23.6	81.4	30.6	23.5	*	*	*	81	Satisfactory
3	Yeshwanthpura Police Station	2.0	25.5	75.0	31.6	24.4	*	*	*	75	Satisfactory
4	Central Silk Board, Hosur Road	2.0	26.0	90.1	33.2	23.6	*	*	*	90	Satisfactory
5	Rajeev Gandhi Institute of Chest Diseases, NIMHANS (CAAQMS)	7.6	15.5	60.0	25.0	13.7	*	47.3	6.0	60	Satisfactory
6	Central Silk Board (CAAQMS)	4.1	34.3	80.1	31.2	14.1	*	31.6	9.6	80	Satisfactory
7	Urban Ecopark Peenya	2.0	25.0	96.3	36.6	23.5	*	*	*	96	Satisfactory
8	Swan Silk Pvt. Ltd , Peenya	2.0	25.8	86.4	39.2	24.8	*	*	*	86	Satisfactory
9	AMCO Batteries, Mysore Road	2.0	25.6	84.0	32.2	23.7	*	*	*	84	Satisfactory
10	Banaswadi police station	2.0	20.7	93.3	*	19.3	*	*	*	93	Satisfactory
11	Kavika, Mysore Road(CAAQMS)	5.4	35.5	71.2	33.6	16.0	*	40.1	4.5	71	Satisfactory
12	Kajisonnenahalli	2.0	22.9	78.7	27.5	22.4	*	*	*	79	Satisfactory
13	TERI Office, Domlur	2.0	25.4	96.5	28.3	24.2	*	*	*	97	Satisfactory
14	UVCE, K.R Circle	2.0	22.5	82.5	19.5	22.4	*	*	*	83	Satisfactory
15	Victoria Hospital, Bangalore	2.0	23.5	59.5	25.4	22.8	*	*	*	60	Satisfactory
16	Indira Gandhi Child Health Care Centre	2.0	23.5	56.5	23.0	22.5	*	*	*	57	Satisfactory
17	Veternary College, Hebbal (CAAQMS)	6.9	20.0	62.3	27.8	9.9	*	33.5	5.5	62	Satisfactory
18	Jayanagara 5th Block (CAAQMS)	3.4	32.0	72.1	28.8	11.6	*	36.8	4.3	72	Satisfactory
19	S.G.Halli (CAAQMS)	2.0	21.8	113.8	*	21.0	*	*	*	109	Moderate
20	City Railway Stn(CAAQMS)	9.0	40.4	109.6	*	48.8	*	*	1.6	106	Moderate
	Standards, µg/m3	**50.0**	**40.0**	**60.0**	**40.0**	**100.0**	**0.500**	**100.0**	**2.0**		
Note : * Monitoring not carried out											

Annexure 2

Table: 5A.12: Annual average values of Air Pollutants in other districts of Karnataka during the year 2019-20

Sl No.	Location	SO_2 µg/M^3	NO_2 µg/M^3	PM_{10} µg/M^3	$PM_{2.5}$ µg/M^3	NH_3 µg/M^3	Pb µg/M^3	AQI	Category
1.	KSPCB Office Premises, Kolar	2.0	24.6	100.1	29.3	44.2	*	100.1	Satisfactory
2.	KSPCB Office Premises, Tumakuru	2.0	25.4	92.2	28	20.9	*	92.2	Satisfactory
3.	KSRTC, Building, K. R. Circle, Mysuru	2.0	15.3	49.1	26.7	15.4	*	49.1	Good
4.	KSPCB Office Premises, Mandya	2.0	13.2	41.4	13.0	12.5	*	41.4	Good
5.	KSPCB Office Premises, Kodagu	2.0	12.4	32.7	17.2	11.5	*	32.7	Good
6.	KSPCB Office Premises,Chamaraja nagar	2.0	14.1	52.2	27.1	14.3	*	52.2	Satisfactory
7.	KSPCB Office Premises, Hassan	2.0	22.0	40.5	23.2	5.0	*	40.5	Good
8.	Baikampady Ind. Area, Mangaluru	7.5	10.5	46.1	20.4	10.0	*	46.1	Good
9.	Gokul Rd. Opp. to New Bustand, Hubbli	2.0	19.6	75.0	23.6	22.3	*	75.0	Satisfactory
10.	Lakkamanahalli ind.area,Dharwad	3.5	15.2	57.3	18.3	20.6	*	57.2	Satisfactory
11.	Karwar Port, Director's Office, Karwar	*	*	*	*	*	*	*	*
12.	KSPCB Office Premises, Davangere	4.0	6.6	50.6	15.0	6.5	*	50.6	Satisfactory
13.	Mothi Theatre, Gandhi Circle, Davangere	24.5	12.0	100.5	*	7.0	*	100.5	Moderate
14.	HPF Intake Well, Ranibennur	*	*	*	*	*	*	*	*
15.	VISL, Bhadravathi,	21.0	6.3	31.2	11.3	5.8	*	31.2	Good
16.	KSPCB Office Premises, Chitradurga	3.0	6.0	50	15.0	5.3	*	50.0	Good
17.	KSPCB Office Premises, Belagavi	2.0	13.7	74	31	10.7	*	74.0	Satisfactory
18.	KSPCB Office Premises, Vijyapura	2.0	16.7	55.4	32.4	15.6	*	55.4	Satisfactory
19.	KSPCB Office Premises, Bagalkote	2.0	16.5	50	22.6	11.5	*	50.0	Good
20.	Government Hospital, Kalaburagi	3.0	14.0	88.6	46.5	23.3	*	88.6	Satisfactory
21.	KSPCB Office Premises, Raichur	2.0	7.6	56.6	16.6	24.0	*	56.6	Satisfactory
22.	KSPCB Office Premises, Bidar	3.0	11.0	67.5	32.4	17.2	*	67.5	Satisfactory
	NAAQ Standards	**50**	**40**	**60**	**40**	**100**	**0.500**		
	Note : * Monitoring not carried out								

Annexure 2

Annual Air Quality Index (AQI) of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in other cities of Karnataka for the year 2019-2020

Sl. No	Name of the Monitoring Stations	Monthly average values of Pollutants							AQI	Prominent Pollutant
		PM_{10} $\mu g/m^3$	$PM_{2.5}$ $\mu g/m^3$	SO_2 $\mu g/m^3$	NO_2 $\mu g/m^3$	NH_3 $\mu g/m^3$	O_3 $\mu g/m^3$	CO mg/m^3		
1	KSPCB Premises,Mysuru	51.5	19.0	7.3	15.9	18.2	36.6	0.8	52	PM_{10}
2	KSPCB Premises, Shivamogga	54.9	20.6	4.0	24.1	22.5	44.6	0.6	55	PM_{10}
3	KSPCB, Premises, Chikamagaluru	35.0	17.7	4.3	12.8	8.8	54.2	1.0	50	CO
4	KSPCB Premises, Vijayapura	58.6	37.2	3.4	9.4	4.3	66.3	0.8	66	O_3
5	Near District Stadium, Chamrajanagar	49.0	19.8	2.3	11.2	15.7	39.1	0.4	49	PM_{10}
6	Basaveshwar Engineering College, Bagalkote	72.1	30.6	5.3	11.4	11.2	49.9	1.0	72	PM_{10}
7	Government PU college, Chikkaballapur	77.9	31.6	12.1	16.7	11.3	27.4	0.7	78	PM_{10}
8	DC Office Premises, Yadagiri	55.8	31.6	16.5	9.0	3.0	42.5	0.6	56	PM_{10}
9	KSPCB Regional Office- Ramanagar	57.7	26.2	21.4	15.0	8.3	26.5	0.5	58	PM_{10}
10	Mundaragi Road, Near Chirayu Hospital, Gadag	70.2	30.6	10.4	9.9	6.9	40.1	0.4	70	PM_{10}
11	Corporation Garden Opposite, Hubbali	81.5	33.1	17.9	21.8	6.6	18.9	0.5	82	PM_{10}
12	GOVT. ITI College, Kalaburgi	94.1	45.6	7.7	20.6	9.6	31.5	0.8	94	PM_{10}
13	KSPCB Premises, Bidar	76.0	28.7	4.3	8.8	8.5	12.9	0.5	76	PM_{10}
14	KSPCB Premises, Hassan	77.4	28.6	6.8	17.0	12.7	7.3	1.1	77	PM_{10}
15	KSPCB Premises, Kolar	53.4	23.7	14.6	16.1	10.5	10.7	0.7	53	PM_{10}
16	DC Office Compound, Koppal	80.2	25.8	11.4	13.7	26.3	24.7	0.6	80	PM_{10}
17	Vasanth Vihar, Mangalore	60.3	22.5	14.6	6.5	12.2	8.2	1.1	60	PM_{10}
18	DC Office compound, Raichur	98.2	35.5	6.7	9.1	12.2	14.8	0.5	98	PM_{10}
19	Board High School compound, Udupi	76.0	52.7	20.9	10.9	6.4	13.4	1.3	88	$PM_{2.5}$
20	KSPCB Premises, Haveri	59.7	22.9	12.4	8.2	24.4	15.5	1.1	60	PM_{10}

21	Central Excise & Customs Office Devaraj URS layout, Davanagere.	71.1	16.5	37.2	9.0	6.2	28.6	0.5	71	PM_{10}
22	KSPCB Premises, Karwar	69.0	31.5	21.1	16.9	5.3	6.4	0.3	69.0	PM_{10}
	Standards, µg/m3	**60.0**	**40.0**	**50.0**	**40.0**	**100.0**	**100.0**	**2.0**		

Note : * Monitoring not carried out

PM10 values are exceeded the national ambient air quality standard at all monitoring locations except 9 cities viz Mysuru, Shivamogga, Chikkamagaluru, Vijayapura, Chamarajanagar, Kolar Yadagiri, Ramanagara and Haveri. PM2.5 values are well within the national ambient air quality standard at all monitoring locations except Kalaburagi and Udupi. All other parameters are well within the national ambient air quality standards. The AQI of Chikamagaluru and Chamarajanagar is under Good category and all other cities are under Satisfactory. PM10 values are exceeded due to the construction activities and vehicular movement and road dust.

ಈಮೇಲ್/E-mail : ho@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್/Website : http://kspcb.gov.in

25588151, 25588270
25588142, 25586520

Annexure 3

Karnataka State Pollution Control Board
"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No.KSPCB/CEO/AQMC/2020/ 4152 Dated:

OFFICE MEMORANDUM

Subject: Compliance to Hon'ble NGT order dated:1-12-2020 in O.A No.249/2020, regarding ban and restricted use of firecrackers - Reg.

Reference: OM Letter No.KSPCB/CEO/AQMC/2020/3523, Dated:19-11-2020.

****

The Hon'ble NGT in OA No.249/2020, Dated:1-12-2020 has issued certain directions regarding banning & sale of firecrackers during Christmas and New year. The directions are as follows:

1. There is a total ban on sale and use of all kinds of fire crackers during Covid-19 pandemic in the NCR and all cities/towns in the country where the ambient air quality falls under the "poor"and above category.
2. Direction to restrict use of fire crackers in cities/towns where air quality is moderate or below to green crackers only and for duration of not more than two hours and only for celebration of any specified festivals or permitted occasions will continue. Such festivals be specified by the States. Othere than specified festivals, prior permission of the District Magistrate of the area will be required for use of crackers for limited period which will be given having regard to air quality.
3. During Christmas and New Year, green crackers can be used from 11:55 pm to 12:30 am only at places where air quality is moderate or below as directed by the Hon'ble Supreme court.
4. With a view to ensure availability of air quality data, atleast one air quality monitoring station must be set up at every district headquarter at the earliest. Where no such monitoring station exists, atleast a manual monitoring station which is very easy to set up and is not costly must be installed at the earliest, using simpler procedure like GeM. This should not exceed three months in any case. This will be the responsibility of the State PCBs/PCCs from available funds under

"consent mechanism"/ environmental compensation. The air quality data may be placed on the website of the District administration and also at prominent locations in the towns in the form of AQI, PM2.5 and PM10.

5. The Air quality Monitoring Committees (AQMC) in terms of order of this Tribunal dated:8-10-2018 in OA No.681/2018 to coordinate with the District Magistrates for compliance of the above directions.
6. The District Magistrates in every district may take steps to ensure that banned fire crackers are not sold in terms of order of the Hon'ble Supreme Court dated:23-10-2018.
7. The District Magistrate, on a complaint or otherwise, will recover compensation from violators of the above directions on the parameters already mention by the Hon'ble NGT in Para 24 of the above direction.
8. Any victim of pollution, apart from other remedies, can approach the District Magistrate for compensation, by showing evidence of individual damage and the person responsible for the damage. Such claim may be dealt with by a reasoned order.
9. If no such claim is made for six months after collection of the compensation, the amount credited to the District Environment Compensation Fund can be spent for restoration of the Environment in the District.
10. The State PCBs/PCCs may compile data of compliance from all the Districts by 28.2.2021 and furnish the same to the CPCB by 15.3.2021. CPCB may file consolidated report in this regard in OA 681/2018 by 31.3.2021.

Hence the Regional Officers are directed to submit the action taken on the above said points latest by 28-02-2021 enabling to compile and submit the same to CPCB.

Sd/-
Member Secretary,
Karnataka State Pollution Control Board.

1) All RSEO's and Regional Officers for further needful action.
2) The Chief Scientific Officer, CEL, Nisarga Bhavan for necessary action.

Copy to :

3) T.A to Hon'ble Chairman for information.
4) SEO, Awareness & Enforcement for further needful action
5) Legal officer for information and further needful action.
6) S.O, AQMC for further needful action.
7) Spare.

MEMBER SECRETARY
Karnataka State Pollution Control Board

Annexure-4

Manual Ambient Air Quality Monitoring Stations in Karnataka

Sl.No	Name of the Monitoring Stations	Location
1	Export Promotion Industrial Park, ITPL, White Field Road.	Bengaluru
2	AMCO Batteries, Mysore Road	Bengaluru
3	Rail Wheel Factory, Yelahanka	Bengaluru
4	Ace manufacturing system ltd, Peenya Industrial Area	Bengaluru
5	Victoria Hospital, K. R. Market	Bengaluru
6	Yeswanthapura Police Station, Yeswanthapura	Bengaluru
7	TERI Office Premises, Domlur	Bengaluru
8	Central Silk Board, Hosur Road,	Bengaluru
9	Mr. Madhachari's House, Kazisonnenahalli	Bengaluru
10	Urban Eco Park, KSPCB Office Premises, Peenya.	Bengaluru
11	Indira Gandhi Children Health Care Centre.	Bengaluru
12	Banasawadi Police Station, Banasawadi	Bengaluru
13	S.K.R Silver Jubilee Building, K. R. Circle.	Bengaluru
14	KSRTC Building, K.R.Circle	Mysuru
15	KSPCB Building, Hebbal Indl Area, Mysore	Mysuru
16	KSPCB Office premises	Mandya
17	KSPCB Office premises	Chamrajnagar
18	KSPCB Office premises	Kodagu
19	KSPCB Office premises	Hassan
20	Baikampady Industrial Area	Mangalore
21	KSPCB Office premises	Tumkur
22	KSPCB Office premises	Kolar
23	Gokul Road	Hubli
24	KSPCB Office premises	Dharwad
25	KSPCB Office premises	Raichur
26	KSPCB Office premises	Davangere
27	KSPCB Office premises	Chitradurga
28	HPF Intake well(Kumarapatanam)	Kumarapatnam, Davangere
29	South Traffic Police Station	Davangere
30	Vishveshwariah Iron & Steel Limited	Bhadravathi, Shimoga
31	Port Directors office, Karwar	Karwar
32	KSPCB Office premises	Belagavi
33	KSPCB Office premises	Vijayapura
34	KSPCB Office premises	Bagalkote
35	Govt. Hospital	Kalaburagi
36	CMC Building	Bellary
37	KSPCB Office premises	Bidar

Annexure-5

Continuous Ambient Air Quality Monitoring Stations in Karnataka

Sl No	Name of the CAAQM Station	Place
1	City Railway Station, Majestic	Bengaluru
2	Saneguruvanahalli, Basaveshwaranagar	Bengaluru
3	Veterinary College, Hebbal	Bengaluru
4	Jayanagar 5th Blcok, Shalini Ground	Bengaluru
5	Kavika, Mysore Road	Bengaluru
6	Rajeev Gandhi Child Care Institute, NIMHANS	Bengaluru
7	H.S.R Layout, Near Central Silk Board	Bengaluru
8	Corporation Garden Opposite	Hubbali
9	GOVT. ITI College	Kalaburgi
10	Vasanth Vihar	Mangalore
11	Board High School compound	Udupi
12	KSPCB Premises	Haveri
13	DC Office Compound	Koppal
14	Mundaragi Road, Near Chirayu Hospital	Gadag
15	Government PU college	Chikkaballapur
16	KSPCB Regional Office	Ramanagar
17	Hotel KSTDC, Mayura valley view	Madikeri
18	DC Office Premises	Yadagiri
19	KSPCB Premises	Karwar
20	KSPCB Premises	Belagavi
21	KSPCB Premises	Hassan
22	Central Excise & Customs Office Devaraj URS layout	Davanagere.
23	KSPCB Premises	Kolar
24	KSPCB Premises	Bidar
25	DC Office compound	Raichur
26	KSPCB Premises	Mysuru
27	Near District Stadium	Chamrajanagar
28	KSPCB Premises	Chikamagaluru
29	KSPCB Premises	Shivamogga
30	KSPCB Premises	Vijayapura
31	Basaveshwara Engineering College	Bagalkote

Annexure-6

AAQMC

KSPCB, Bangalore

Proceedings of the Government of Karnataka.

Sub: Constitution of "Air Quality Monitoring Committee" to prepare action plans for bringing the standards of air quality within the prescribed norms -reg.

Read:
1. The orders of the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 681/2018 dated 8th October 2018.
2. Letter No. KSPCB/CEO-1/AQMC/non-attainment cities/2018-19/262, dated 31st October 2018 of Karnataka State Pollution Control Board.
3. Notification No. B-29016/20/90/PCI-I, dated 18th November 2009 of Central Pollution Control Board.

****

Preamble:

Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 681/2018 dated 8th October, 2018 have noted that there are 102 cities which have been declared as "non-attainment" cities, which does not meet the National Ambient Air Quality Standards (NAAQS), based on study of data of CPCB from 2011-2015, out of which 4 cities are in the State of Karnataka. The National Ambient Air Quality Standards (NAAQS) are prescribed under Section 16 (2) (h) of Air (Prevention and Control of Pollution) Act, 1981 by the Central Pollution Control Board (CPCB) Notification dated 18.11.2009 read at above (3). It is further noted that major violation of standard is of "PM10" and identified sources are vehicular, industrial, biomass burning, road dust, construction and demolition, DG sets and road side eateries.

The Hon'ble National Green Tribunal have issued the directions vide Order read at (1) above with regard to prepare appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from date of finalization of the action plans. The Hon'ble National Green Tribunal have also directed that the action plans shall be prepared by six-member committee comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of the concerned State. The Committee may be called as "Air Quality Monitoring Committee (AQMC)". It is also directed that the AQMC shall function under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory and shall be further supervised by the Chief Secretaries concerned.

MEA/01 15/12

Accordingly, the Karnataka State Pollution Control Board vide its letter read at (2) above has requested to constitute "Air Quality Monitoring Committee" to prepare action plans in respect of "non-attaining cities in Karnataka", i.e. Bengaluru, Davanagere, Gulburga and Hubli-Dharwad, as per the order of Hon'ble NGT.

SSO AQMC

The Government have considered the issue and have decided to constitute "Air Quality Monitoring Committee". Hence this order.

Government Order No. FEE 216 EPC 2018 , Bangalore,
Dated: 24.11.2018.

Pursuant to the facts and circumstances explained in the preamble, the Government hereby constitutes the following "Air Quality Monitoring Committee".

1.	The Principal Secretary to Government (Ecology and Environment), Forest, Ecology and Environment Department.	Chairman
2.	The Commissioner for Transport and Road Safety, Transport Department	Member
3.	The Commissioner for Industrial Development & Director of Industries and Commerce, Department of Industries and Commerce	Member
4.	The Director, Directorate of Municipal Administration	Member.
5.	The Commissioner, Agriculture Department	Member
6.	The Member Secretary, Karnataka State Pollution Control Board	Member-Convener

The Air Quality Monitoring Committee will function under the overall supervision and coordination of the Additional Chief Secretary to Government, Forest, Ecology and Environment Department and further supervised by the Chief Secretary.

The Committee shall have the following functions and responsibilities:

1. The Committee must prepare appropriate action plans for non-attainment cities, within two months (from the date of judgement of the Hon'ble NGT) aimed at bringing the standards of air quality within the prescribed norms within six months from date of finalization of the action plans .
2. While preparing the Action Plans, the Committee shall take into account the Graded Response Action Plan (GRAP), the Comprehensive Action Plan (CAP) and the action plan prepared by Central Pollution Control Board (CPCB) as well as all other relevant factors.
3. The Committee shall forward the Action Plans to the CPCB by 31.12.2018.
4. The Action Plan shall include components like identification of source and its apportionment considering sectors like vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution etc.

5. The Committee shall also consider measures for strengthening of Ambient Air Quality (AAQ) monitoring and scope for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools, colleges and other academic institutions and awareness programmes.

6. The Committee shall indicate in the Action Plan the steps to be taken to check different sources of pollution having speedy, definite and specific timelines for execution.

7. The Action Plan should be consistent with the carrying capacity assessment of the non-attainment cities in terms of vehicular pollution, industrial emissions and population density, extent of construction and construction activities etc. The carrying capacity assessment shall also lay emphasis on agricultural and indoor pollution in rural areas. Depending upon assessed carrying capacity and source apportionment, the authorities may consider the need for regulating number of vehicles and their parking and plying, population density, extent of construction and construction activities etc. Guidelines may accordingly be framed to regulate vehicles and industries in non-attainment cities in terms of carrying capacity assessment and source apportionment.

By order and in the name of
Governor of Karnataka

(Amaresh)
Under Secretary to Government,
(Ecology and Environment),
Forest, Ecology and Environment Dept.

To:

The Compiler, Karnataka Gazette, Bangalore for publication in the next issue of the Gazette and to supply 200 copies to this Department

Copy to:

1. The Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110003.
2. The Member Secretary, Central Pollution Control Board, Parivesh Bhavan, East Arjun Nagar,Delhi- 110032.
3. The Additional Chief Secretary to Government, Forest, Ecology and Environment Department, M.S. Building, Bangalore.
4. The Additional Chief Secretary to Government, Commerce & Industries Department, Vikasa Soudha, Bangalore.

5. The Additional Chief Secretary to Government, Urban Development Department, Vikasa Soudha, Bangalore.
6. The Principal Secretary to Government, Agriculture Department, M.S. Building, Bangalore.
7. The Secretary to Government, Transport Department, M.S. Building, Bangalore.
8. The Commissioner for Transport and Road Safety, Transport Department, 1st Floor, 'A' Block, TTMC. Building, Shantinagar, Bengaluru-560027
9. The Commissioner for Industrial Development & Director of Industries and Commerce, Department of Industries and Commerce # 49, Khanija Bhavan, South Wing Race course Road, Bengaluru-560 001
10. The Director, Directorate of Municipal Administration, V.V.Tower, Bengaluru-01.
11. The Commissioner, Agriculture Department, Seshadri Road, Gandhi Nagar, Bengaluru - 560009
12. The Member Secretary, Karnataka State Pollution Control Board, Parisara Bhavana, No.49, Church Street, Bangalore-01.
13. S.G.file/Spare copies

Annexure-A

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ. ಕಂಇ 465 ಟಿಎನ್‌ಆರ್ 2020

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ,
ಬಹುಮಹಡಿ ಕಟ್ಟಡ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 10–11–2020.

ಆದೇಶ

ಉಲ್ಲೇಖ: 1) ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ ಹಾಗೂ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಪತ್ತು ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಕಾರ್ಯಕಾರಿ ಸಮಿತಿ ಅಧ್ಯಕ್ಷರು ಹೊರಡಿಸಿರುವ ಆದೇಶ ಸಂಖ್ಯೆ. ಕಂಇ 465 ಟಿಎನ್‌ಆರ್ 2020, ದಿನಾಂಕ: 14–10–2020 ಹಾಗು 6.11.2020.

2) ಮಾನ್ಯ ಪ್ರಧಾನ ಹಸಿರು ನ್ಯಾಯಪೀಠ, ನವದೆಹಲಿ ರವರು ದೀಪಾವಳಿ ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ಅನುಸರಿಸಬೇಕಾದ ಕ್ರಮಗಳ ಕುರಿತು ರಾಜ್ಯಗಳಿಗೆ ದಿನಾಂಕ: 9.11.2020 ರಂದು ನೀಡಿದ ನಿರ್ದೇಶನಗಳು.

*****

ಮಾನ್ಯ ಪ್ರಧಾನ ಹಸಿರು ನ್ಯಾಯಪೀಠ, ನವದೆಹಲಿ ದಿನಾಂಕ: 9.11.2020 ರಂದು ದೀಪಾವಳಿ ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ಅನುಸರಿಸಬೇಕಾದ ಕ್ರಮಗಳ ಕುರಿತು ರಾಜ್ಯ ಸರ್ಕಾರಗಳಿಗೆ ನಿರ್ದಿಷ್ಟ ಆದೇಶ ನೀಡಿರುತ್ತದೆ. ಇದರ ಅನುಸಾರ ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿ ದೀಪಾವಳಿ ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ಅನುಸರಿಸಬೇಕಾದ ಕ್ರಮಗಳ ಕುರಿತು ಈಗಾಗಲೇ ಉಲ್ಲೇಖ (1) ರಲ್ಲಿ ಹೊರಡಿಸಿರುವ ಮಾರ್ಗಸೂಚಿಗಳ ಜೊತೆಗೆ ಅಡಕಗೊಳಿಸಿದ ಮುಂದುವರೆದ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಹೊರಡಿಸಿದೆ. ಇವುಗಳನ್ನು ಸಂಬಂಧಿಸಿದವರು ಪಾಲನೆ ಮಾಡಲು ಸೂಚಿಸಿದೆ.

ಟಿ.ಎಂ.ವಿಜಯ್ ಭಾಸ್ಕರ್ 10/11/20

(ಟಿ.ಎಂ.ವಿಜಯ್ ಭಾಸ್ಕರ್)
ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ ಹಾಗೂ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಪತ್ತು ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ
ಕಾರ್ಯಕಾರಿ ಸಮಿತಿ ಅಧ್ಯಕ್ಷರು

ಇವರಿಗೆ:

1. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯಕಾರ್ಯದರ್ಶಿ, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
2. ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ, ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ, ವಿಕಾಸಸೌಧ, ಬೆಂಗಳೂರು.
3. ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಬೆಂಗಳೂರು.
4. ಎಲ್ಲಾ ಜಿಲ್ಲೆಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು.

5. ಎಲ್ಲಾ ಪೋಲಿಸ್ ಆಯುಕ್ತರುಗಳು.
6. ಎಲ್ಲಾ ಜಿಲ್ಲಾ ಪೋಲಿಸ್ ವರಿಷ್ಠಾಧಿಕಾರಿಗಳು.
7. ಎಲ್ಲಾ ಜಿಲ್ಲೆಯ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು / ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು / ತಹಶೀಲ್ದಾರ್ / ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಿಗೆ (ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ಮುಖಾಂತರ).
8. ಆಯುಕ್ತರು, ಬಿ.ಬಿ.ಎಂ.ಪಿ, ಬೆಂಗಳೂರು.
9. ಸಂಕಲನಕಾರರು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರ, ಬೆಂಗಳೂರು.

ಪ್ರತಿಯನ್ನು ಮಾಹಿತಿಗಾಗಿ:-

1. ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳ ಅಪರ ಮುಖ್ಯಕಾರ್ಯದರ್ಶಿಯವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
2. ಮಾನ್ಯ ಗೃಹ ಸಚಿವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
3. ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ಬೆಂಗಳೂರು.
4. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯಕಾರ್ಯದರ್ಶಿ, ಒಳಾಡಳಿತ ಇಲಾಖೆ, ಬೆಂಗಳೂರು.
5. ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ, (ಪಿಸಿಎಎಸ್) ಒಳಾಡಳಿತ ಇಲಾಖೆ, ಬೆಂಗಳೂರು.
6. ಸರ್ಕಾರದ ಉಪ ಕಾರ್ಯದರ್ಶಿ, ಒಳಾಡಳಿತ ಇಲಾಖೆ (ಕಾನೂನು ಮತ್ತು ಸುವ್ಯವಸ್ಥೆ), ಮತ್ತು (ಪೋಲೀಸ್ ಸೇವೆಗಳು) ಇವರ ಆಪ್ತ ಸಹಾಯಕರು, ಬೆಂಗಳೂರು.

ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ. ಆರ್‌ಡಿ 465 ಟಿಎನ್‌ಆರ್ 2020, ದಿನಾಂಕ:14–10–2020

ದೀಪಾವಳಿ ಹಬ್ಬದ ಆಚರಣೆ ಸಂಬಂಧವಾಗಿ ಮುಂದುವರೆದ ಮಾರ್ಗಸೂಚಿಗಳು

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ ಹಾಗೂ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಪತ್ತು ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಕಾರ್ಯಕಾರಿ ಸಮಿತಿ ಅಧ್ಯಕ್ಷರು ದಿನಾಂಕ: 14.10.2020 ಹಾಗು 6.11.2020 ರಂದು ಆದೇಶ ಹೊರಡಿಸಿ ದೀಪಾವಳಿ ಹಬ್ಬದ ಆಚರಣೆ ಸಂಬಂಧ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಹೊರಡಿಸಿರುತ್ತಾರೆ. ಮುಂದುವರೆದಂತೆ, ದಿನಾಂಕ: 9.11.2020 ರಂದು ಮಾನ್ಯ ಪ್ರಧಾನ ಹಸಿರು ನ್ಯಾಯಪೀಠ, ನವದೆಹಲಿ ರವರು ದೀಪಾವಳಿ ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ಅನುಸರಿಸಬೇಕಾದ ಕ್ರಮಗಳ ಕುರಿತು ರಾಜ್ಯ ಸರ್ಕಾರಗಳಿಗೆ ನಿರ್ದಿಷ್ಟ ಆದೇಶ ನೀಡಿರುತ್ತದೆ. ಇದರನುಸಾರ ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿ ದೀಪಾವಳಿ ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ಅನುಸರಿಸಬೇಕಾದ ಕ್ರಮಗಳ ಕುರಿತು ಈಗಾಗಲೇ ಹೊರಡಿಸಿರುವ ಮಾರ್ಗಸೂಚಿಗಳ ಜೊತೆಗೆ ಕೆಳಕಂಡ ಮುಂದುವರೆದ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಹೊರಡಿಸಿದೆ.

ಅ) ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ನವೆಂಬರ್ 2019 ರಲ್ಲಿ ವಾಯುವಿನ ಗುಣಮಟ್ಟ ಮಾಪನ ಮಾಡಿದ ವರದಿಗಳ ಪ್ರಕಾರ ರಾಜ್ಯಾದ್ಯಂತ ವಾಯು ಗುಣಮಟ್ಟವು ಉತ್ತಮ ಅಥವಾ ತೃಪ್ತಿಕರವಾಗಿದ್ದು, ಬೆಂಗಳೂರಿನ ಕೆಲವೇ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮಧ್ಯಮ ಗುಣಮಟ್ಟದಾಗಿದ್ದನ್ನು ಗಮನಿಸಿ ಕರ್ನಾಟಕ ರಾಜ್ಯಾದ್ಯಂತ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾತ್ರ ಮಾರಾಟ ಮತ್ತು ಸಿಡಿಸಲು ಅವಕಾಶ ಕಲ್ಪಿಸಲಾಗಿದೆ.

(ಆ) ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಹಚ್ಚುವ/ಸಿಡಿಸುವ ಸಮಯ ರಾತ್ರಿ 8:00 ರಿಂದ ರಾತ್ರಿ 10:00 ಗಂಟೆಯವರೆಗೆ ಸೀಮಿತಗೊಳಿಸಿ ನಿಗಧಿಪಡಿಸಿದೆ.

(ಇ) ಕೇಂದ್ರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು ಹಾಗು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ರಾಜ್ಯಾದ್ಯಂತ ವಾಯುವಿನ ಗುಣಮಟ್ಟ ಈ ಅವಧಿಯಲ್ಲಿ ಮಾಪನ ಮಾಡಿ ವರದಿಗಳನ್ನು ತಮ್ಮ ವೆಬ್‌ಸೈಟ್‌ಗಳಲ್ಲಿ ಪ್ರದರ್ಶಿಸತಕ್ಕದ್ದು ಹಾಗು ಕೇಂದ್ರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ನವದೆಹಲಿಗೆ ವರದಿಗಳನ್ನು ಕಳುಹಿಸತಕ್ಕದ್ದು.

(ಈ) ಮೇಲ್ಕಂಡ ಮಾರ್ಗಸೂಚಿಗಳು ದಿನಾಂಕ: 9.11.2020 ರ ಮಧ್ಯರಾತ್ರಿಯಿಂದ ದಿನಾಂಕ: 30.11.2020 ರ ವರೆಗೆ ಜಾರಿಯಲ್ಲಿರುತ್ತದೆ.

ಈ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಜಿಲ್ಲೆಗಳ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ತಮ್ಮ ಜಿಲ್ಲೆಯ ಜಿಲ್ಲಾ ಪೋಲೀಸ್ ವರಿಷ್ಠಾಧಿಕಾರಿಗಳು, ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು, ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಮುಖ್ಯಸ್ಥರು,

ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಅಗ್ನಿಶಾಮಕ ಇಲಾಖೆ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಪ್ರಾದೇಶಿಕ ಸಾರಿಗೆ ಅಧಿಕಾರಿಗಳು, ಅರಣ್ಯ ಇಲಾಖೆ ಹಾಗು ಇತರೆ ಇಲಾಖೆಗಳ/ಪ್ರಾಧಿಕಾರಗಳ ಮುಖ್ಯಸ್ಥರುಗಳನ್ನೊಳಗೊಂಡ ಸಮಿತಿ ರಚಿಸಿ ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಅನುಷ್ಠಾನಗೊಳಿಸುವುದು.

(ಟಿ.ಎಂ.ವಿಜಯ್ ಭಾಸ್ಕರ್) 10/11/20
ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ ಹಾಗೂ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಪತ್ತು ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ
ಕಾರ್ಯಕಾರಿ ಸಮಿತಿ ಅಧ್ಯಕ್ಷರು

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan" 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

ಸಂಖ್ಯೆ:ಮಾನಿಮಂ/ಮುಪಅ/ಎಕ್ಯೂಎಂಸಿ/ಟೀಪಾವಳಿ /2020 ದಿನಾಂಕ:

ಕಛೇರಿ ಆದೇಶ

ವಿಷಯ : ದೀಪಾವಳಿ 2020 ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ಶಬ್ಧ ಮತ್ತು ವಾಯು ಗುಣಮಟ್ಟ ಮಾಪನ ಮಾಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ : ಕೇಂದ್ರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಪತ್ರ ಸಂಖ್ಯೆ: A 21016/1/8 Mon/7636, ದಿನಾಂಕ:17-9-2020.

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ದೀಪಾವಳಿ ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ಶಬ್ಧ ಮಾಪನವನ್ನು ದೀಪಾವಳಿ ಮುಂಚೆ **ದಿನಾಂಕ:9.11.2020 (ಸೋಮವಾರ)** ಮತ್ತು **14.11.2020** (ಶನಿವಾರ) ರಿಂದ **16.11.2020** (ಸೋಮವಾರ) ವರೆಗೆ, ದೀಪಾವಳಿ ದಿನಗಳಂದು ಸಂಜೆ 6.00 ಗಂಟೆಯಿಂದ ಮಧ್ಯರಾತ್ರಿ 12.00 ಗಂಟೆಯವರೆಗೆ ಶಬ್ಧ ಮಾಪನವನ್ನು ಮಾಡುವಂತೆ ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಲಾಗಿದೆ. ಕೆಲವು ಪ್ರಾದೇಶಿಕ ಕಛೇರಿಗಳಲ್ಲಿ Noise Meter ಲಭ್ಯವಿಲ್ಲದ ಸಂದರ್ಭದಲ್ಲಿ ತಮ್ಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ E(P) Act, 1986 ಅಡಿಯಲ್ಲಿ ಮಾನ್ಯತೆ ಹೊಂದಿರುವ ಖಾಸಗಿ ಪ್ರಯೋಗಾಲಯ/ಸಂಸ್ಥೆಗಳಿಂದ ಸೇವೆಯನ್ನು ಉಪಯೋಗಿಸಿ ಶಬ್ಧ ಮಾಪನ ಮಾಡತಕ್ಕದ್ದು.

ಕೇಂದ್ರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ನಿಗಧಿಪಡಿಸಿರುವ ಮಾಪನ ವೆಚ್ಚ ಪ್ರತಿ ದಿನಕ್ಕೆ ರೂ. 3,500/- (ರೂಪಾಯಿ ಮೂರು ಸಾವಿರದ ಐದು ನೂರು ಮಾತ್ರ) ನಾಲ್ಕು ದಿನಗಳಿಗೆ ಒಟ್ಟು ಮಾಪನದ ವೆಚ್ಚ 14,000/- + GST ಮೀರದಂತೆ KTPP ಕಾಯ್ದೆ ಅನುಸಾರ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಿ ಮಾಪನ ಮಾಡಿಸುವುದು. ಶಬ್ಧ ಮಾಪನವನ್ನು CPCB ಮಾರ್ಗ ಸೂಚಿಯಂತೆ Type (1) Integrated Noise level meter with facility to monitor Leq, L10, L90, L50, Lmax, Lmin, (with 1 sec sampling period at all locations) ಹೊಂದಿರುವ ಉಪಕರಣ ಮಾತ್ರ ಅನುಮೋದಿಸುವುದು.

ಒಂದು ಪ್ರಾದೇಶಿಕ ಕಛೇರಿಯ ಒಂದು ನಗರ/ಪಟ್ಟಣದಲ್ಲಿ ಕಳೆದ ವರ್ಷ ಮಾಪನ ಮಾಡಿದ ಸ್ಥಳದಲ್ಲೇ ಮಾಪನವನ್ನು ಮಾಡತಕ್ಕದ್ದು. ಪ್ರಾಧೇಶಿಕ ಕಛೇರಿಗಳು ಈಗಾಗಲೇ ಶಬ್ಧಮಾಪನ ಉಪಕರಣವನ್ನು ಹೊಂದಿದ್ದಲ್ಲಿ ಅವುಗಳನ್ನು ಭಾರತದ ಅಧಿಕೃತ ಮಾರಾಟಗಾರರಾದ M/s Swan Environmental South Pvt Ltd, Bengaluru (ಶ್ರೀ ಮುರುಳಿಕೃಷ್ಣ-8095589012) ರವರಿಂದ ಕ್ಯಾಲಿಬ್ರೇಶನ್ ಮಾಡಿಸಿ, ಕಾರ್ಯ ನಿರ್ವಹಿಸುವಂತೆ ಕ್ರಮ ಜರುಗಿಸುವುದು. ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಗಳು ವಿವಿಧ ಪಟಾಕಿ ಮಾದರಿಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ, 4 ಮೀಟರ್ ಅಂತರದಲ್ಲಿ ಇರಿಸಿ, ಅದನ್ನು ಸಿಡಿಸಿ ಶಬ್ಧದ ತೀವ್ರತೆಯನ್ನು ದಾಖಲಿಸುವುದು.

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ/ಪ್ರಯೋಗಾಲಯದ ಮುಖ್ಯಸ್ಥರು ತಮ್ಮಲ್ಲಿರುವ ವಾಯು ಗುಣಮಟ್ಟ ಮಾಪನ ಉಪಕರಣಗಳನ್ನು(RDS, FPS) ಸುಸ್ಥಿತಿಯಲ್ಲಿಟ್ಟುಕೊಳ್ಳಲು ಹಾಗೂ ತಮ್ಮಲ್ಲಿರುವ ವಿಶ್ಲೇಷಣಾ ಉಪಕರಣಗಳಿಂದ ವಿಶ್ಲೇಷಣಾ ಕಾರ್ಯಗಳನ್ನು ನಡೆಸಿ, ವರದಿಯನ್ನು ಕೇಂದ್ರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ನಿಗಧಿಪಡಿಸಿರುವ ನಮೂನೆಯಲ್ಲಿಯೇ ಕಡ್ಡಾಯವಾಗಿ ಸಲ್ಲಿಸಲು ಕ್ರಮ ವಹಿಸುವುದು.

ಮುಂದುವರೆದಂತೆ, ಪರಿವೇಷ್ಟಕ ವಾಯುಗುಣಮಟ್ಟ ಮಾಪನವನ್ನು ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ, ಬೆಂಗಳೂರು ನಗರದ 3 ಮಾಪನ ಕೇಂದ್ರಗಳಾದ ಯಶವಂತಪುರ ಪೊಲೀಸ್ ಠಾಣೆ, ಸೆಂಟ್ರಲ್ ಸಿಲ್ಕ್ ಬೋರ್ಡ್ ಮತ್ತು ಟೆರಿ (TERI) ಕಛೇರಿ ಆವರಣ, ದೊಮ್ಮೂರು, ಇಲ್ಲಿ ದಿನಾಂಕ: 7-11-2020 ರಿಂದ 21-11-2020 ವರೆಗೆ (15 ದಿನಗಳು) ಮಾಪನ ಮಾಡುವುದು ಹಾಗೂ ಬೆಂಗಳೂರು ನಗರವನ್ನೊಳಗೊಂಡಂತೆ ರಾಜ್ಯದ ಉಳಿದ ಮಾಪನ ಕೇಂದ್ರಗಳಲ್ಲಿ ದೀಪಾವಳಿ ಮುಂಚೆ **ದಿನಾಂಕ:9.11.2020(ಸೋಮವಾರ)** ಮತ್ತು ದೀಪಾವಳಿ ಹಬ್ಬದ ದಿನಗಳಾದ **14.11.2020** (ಶನಿವಾರ) ರಿಂದ **16.11.2020** (ಸೋಮವಾರ) ವರೆಗೆ ಪರಿವೇಷ್ಟಕ ವಾಯುಗುಣಮಟ್ಟ ಮಾಪನವನ್ನು

ಪು.ತಿ.ನೋ

GOVERNMENT OF KARNATAKA

No. RD 465 TNR 2020

Karnataka Government Secretariat,
Vidhana Soudha,
Bengaluru, dated:12-11-2020

ORDER

Whereas, the State Government vide Revised Order No. RD 465 TNR 2020, dated 06-11-2020, had issued modified guidelines to celebrate Deepavali festivities, wherein, only Green Crackers are permitted to be sold by the licensed firecracker shops.

To bring in more clarity on the concept of Green Cracker and assist general public in differentiating Green crackers from the conventional crackers, the following facts about Green Crackers are given below.

As per the **Ministry of Environment, Forest and Climate Change, Government of India:**

"Green Crackers don't contain harmful chemicals, thereby reducing air-pollution due to firecrackers considerably. These crackers are less harmful in comparison to conventional firecrackers."

The Green Crackers are manufactured as per the formulation developed by **Council of Scientific and Industrial Research-National Environmental and Engineering Research Institute (NEERI) lab** (autonomous bodies under Ministry of Science & Technology, Govt. of India) and product approval for new formulation is given by **Petroleum and Explosives Safety Organisation** (PESO) which is under the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industries, Govt. of India. Green firecrackers are available as sparklers, flowerpots, and maroons, etc.

The Green Crackers packing can be identified through distinct **Green logo of CSIR-NEERI and PESO as well as a Quick Response (QR) coding system.** QR Code is a novel feature incorporated on the fire **crackers** to avoid manufacture and sale of counterfeit products. The specimen certificate issued by CSIR-NEERI is enclosed for reference. The above features will assist in differentiating Green crackers from conventional crackers.

(Anjum Parwez, IAS)
Principal Secretary to Govt., Revenue
Department (Disaster Management) and
Member Secretary, State Executive Committee

To:

The Compiler, Karnataka Gazette, Bengaluru

Definition of Green crackers

1.**Improved fireworks/firecrackers:**

Fireworks/firecrackers made with reduction in size of shell, elimination of ash usage etc., reduced usage of raw materials in the compositions, of uniform acceptable quality, and/or use of additives as dust suppressants to reduce emissions with specific reference to particulate matter(PM*) [SO_2 and NO_2 leading to:

- a minimum of PM reduction of 30 %
- a minimum of PM reduction of 20% and rest 10% of gaseous emission (mass of gases emitted based on composition) or more reduction of gaseous emission (mass of gases emitted based on composition)
- All of the above reduction shall be based on when compared with conventional composition for a given category of crackers/fireworks

2.New formulation fireworks/fire crackers:

Fireworks/fire crackers having new and improved formulations (substitution and reduction of raw materials in composition) to reduce emissions with specific reference to particulate matter(PM*), SO_2 and NO_2 as:

- a minimum of PM reduction of 30 %
- a minimum of PM reduction of 20% and rest 10% of gaseous emission (mass of gases emitted based on composition)
- All of the above reduction shall be based on when compared with conventional composition for a given category of crackers/fireworks

*metals are subset of PM

CSIR-National Environmental Engineering Research Institute, Nagpur - 440020

NEERI

REGISTRATION CERTIFICATE

GREEN FIREWORKS
CSIR-NEERI-INDIA
CERTIFICATE NO:

To Whom so ever it may Concern

This is to notify that.....has signed Nondisclosure Agreement (NDA) with CSIR-NEERI for utilising the CSIR-NEERI's formulations of GREEN FIREWORKS. They are registered with CSIR-NEERI having registration No..

NE / TN / .... /2019

Issue Date: **20.08.2019** Valid upto: **19.08.2021**

(Green fireworks are reduced emission fireworks/ crackers developed by CSIR-NEERI as per Honourable Supreme Court Order. Manufacturers may proceed to manufacture the Green Fireworks following the prevailing regulations/ orders of Government of India.)

(Sadhana Rayalu)
Sci. & Head, EMD

(Amit Bansiwal)
Sci. & Head, BDG

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No.KSPCB/CEO/AQMC/2020/ 3523

Dated: 13 NOV 2020

OFFICE MEMORANDUM

Subject: Compliance to Hon'ble NGT order dated:9-11-2020 in O.A No.249/2020, Tribunal on its own motion Vs Ministry of Environment, Forest & Climate Change.

****

In view of the Deepavali 2020, the Hon'ble NGT in OA No.249/2020, Dated:9-11-2020 has issued certain directions regarding banning & sale of firecrackers during November 09-30, 2020, the gist of directions pertaining to Pollution Control Board/Pollution Control Committees are as follows:

1. There will be total ban against sale or use of all kinds of fire crackers in the NCR from midnight of November, 9-10, 2020 to the midnight of November 30 – December1, 2020, to be reviewed thereafter.
2. Direction (i) will also apply to all cities/towns in the country where the average of ambient air quality during November (as per available data of last year) fall under 'poor' and above category.
3. The cities/towns where air quality is 'moderate' or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to two hours during festivals, like Diwali, Chatt, New Year/Christmas Eve etc., as may be specified by the concerned State. This direction is on pattern of direction of the Hon'ble Supreme Court in (2019) 13 SCC 523 which we are applying to areas moderately polluted or below air quality due to aggravated effect during Covid-19, as already noted. If nothing is specified by the State, timing will be 8 to 10 Pm on Diwali and Gurupurb, 6am to 8 am on Chatt and 11.55 pm to 12.30 am during Christmas and New Year eve (which have yet to come and do not fall in November but if ban continues) and not otherwise.
4. At other places, ban/restrictions are optional for the authorities but if there are more stringent measures under orders of the authorities, the same will prevail.

7. List of Cities/Towns monitored in the state along with data of Ambient Air Quality and Noise Levels monitored during Deepawali-2020.
8. Comparative Report of Air Quality status indicating trend analysis for the year 2019 and 2020 during Diwali for each city monitored.
9. Reporting of Diwali Report 2020 for entire state and display of the same in the website of respective SPCBs PCCs and further informing CPCB about its weblink.

Hence the Regional Officers are directed to submit the action taken on the above said points latest by 20-11-2020 enabling to compile and submit the same to CPCB.

Sd/-
Member Secretary,
Karnataka State Pollution Control Board.

1) All RSEO's and Regional Officers for further needful action.
2) The Chief Scientific Officer, CEL, Nisarga Bhavan for necessary action.

Copy to :

3) T.A to Hon'ble Chairman for information.
4) SEO, Awareness & Enforcement for further needful action
5) Legal officer for information and further needful action.
6) S.O, AQMC for further needful action.
7) Spare.

MEMBER SECRETARY
Karnataka State Pollution Control Board.

Annexure-8

13/11/2020

KARNTAKA STATE POLLUTION CONTROL BOARD

Press Note

Government of Karnataka has issued guidelines to celebrate Deepavali festival wherein, only Green crackers are permitted for sale and bursting. Stipulated timings for bursting of Green crackers is for 2 hours on festival days from 8.00 PM to 10.00 PM.

In the Green crackers the harmful chemicals such as Aluminum, Barium, Potassium Nitrate and Free Carbon are eliminated **or** decreased for reducing Air Pollution and noise levels considerably. It is established that Green Crackers emits 30% less of the particulate matter and noise level are below 125 decibels when compare to conventional fire crackers.

The manufacturers of Green crackers are as per the formulation developed by Council of Scientific and Industrial Research- National Environmental & Engineering Research Institute (CSIR-NEERI) and Product approval for new formulation is given by Petroleum and Explosives Safety Organization (PESO). The Green Crackers can be identified through distinct Green logo of CSIR-NEERI & PESO as well as Quick Response coding (QR) system displayed on cartoon boxes.

Any additional information with respect to Green Crackers may be obtained through KSPCB Website **www.kspcb.gov.in**

Public can file a complaint to the District Magistrate Office of concerned district if found / Notice sale of other than Green Crackers.

MEMBER SECRETARY
KSPCB
Bangalore

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು-01

ಮಾನ್ಯರೇ,

ವಿಷಯ: ದೀಪಾವಳಿ ಹಬ್ಬದ ಸಮಯದಲ್ಲಿ ಪಟಾಕಿ/ಸಿಡಿಮದ್ದುಗಳ ಮಾರಾಟ ಮತ್ತು ಬಳಕೆಯನ್ನು ನಿಯಂತ್ರಿಸುವ ಬಗ್ಗೆ.

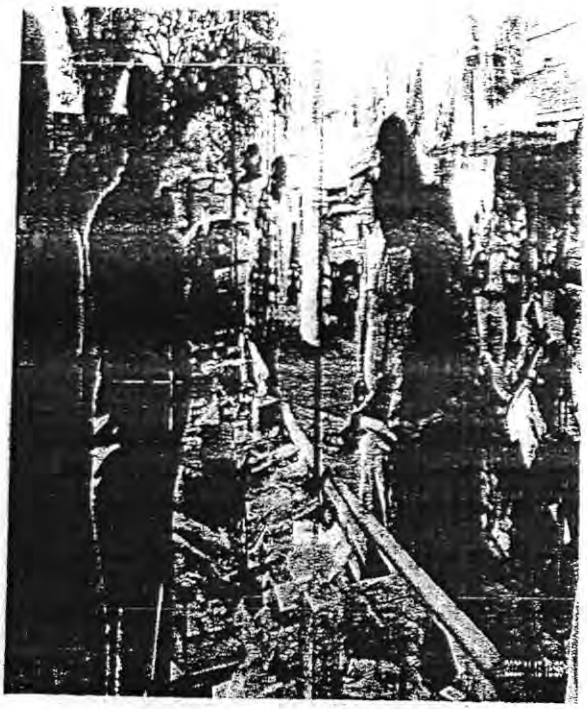
ಉಲ್ಲೇಖ: 1. ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯದಆದೇಶ WP(C) 72/98, ದಿನಾಂಕ: 21.07.2005
2. ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ WP(C) 728/2015 ದಿನಾಂಕ: 23.10.2018
3. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಕೇಂದ್ರ ಕಛೇರಿ, ಬೆಂಗಳೂರು ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: 3151 ದಿನಾಂಕ: 0211.2020.
4. ಮಂಡಳಿಯ ಇಮೇಲ್ ದಿನಾಂಕ: 24.11.2020.

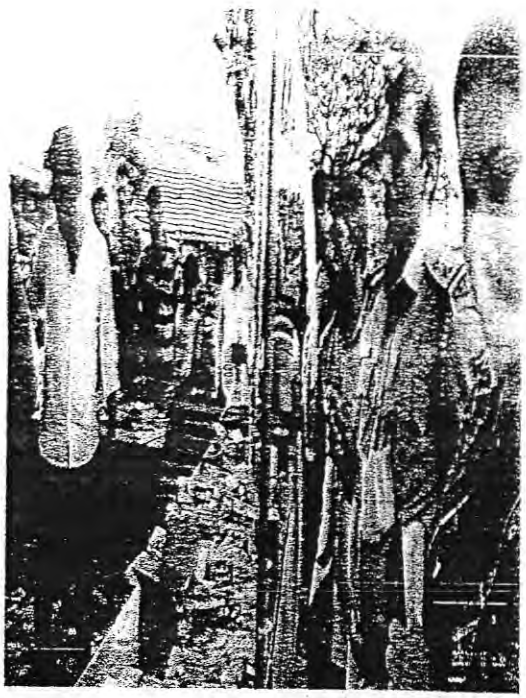
☆☆☆

ಈ ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಹಾಗೂ ಉಲ್ಲೇಖಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನೆಂದರೆ ದೀಪಾವಳಿ ಹಬ್ಬದ ಸಮಯದಲ್ಲಿ ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಲಯದ ಆದೇಶಗಳನ್ನು ಪಾಲನೆ ಮಾಡಲು ಮಂಡಳಿಯು ನಿಗದಿ ಪಡಿಸಿದ ಮಾನದಂಡಗಳನ್ನು ಪಾಲಿಸುವ ಸಲುವಾಗಿ, ದೀಪಾವಳಿ ಹಬ್ಬದ ದಿನಗಳಾದ 14.11.2020, 15.11.2020, ಹಾಗೂ 16.11.2020ರಂದು, ಮಂಡಳಿಯ ಅಧಿಕಾರಿಗಳು, ಮಹಾನಗರ ಪಾಲಿಕೆ, ಪೋಲಿಸ್ ಇಲಾಖೆ, ಮತ್ತು ಕಂದಾಯ ಅಧಿಕಾರಿಗಳೊಂದಿಗೆ ಜಂಟಿಯಾಗಿ ಮಂಗಳೂರು ನಗರದ ವಿವಿಧ ಕಡೆಗಳಲ್ಲಿ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಲಾಯಿತು (ಛಾಯ ಚಿತ್ರಗಳನ್ನು ಹಾಗೂ ಪೇಪರ್ ಕಟ್ಟಿಂಗ್‌ಗಳನ್ನು ಲಗತ್ತಿಸಲಾಗಿದೆ) ಹಾಗೂ ರಾತ್ರಿ 8 ರಿಂದ ರಾತ್ರಿ 10 ಗಂಟೆಯವರೆಗೆ ಮಾತ್ರ ಹಸಿರು (ಕಡಿಮೆ ಶಬ್ದ ಮಾಡುವ) ಪಟಾಕಿ ಮಾರಟ ಮಾಡಲು ಹಾಗೂ ಸಾರ್ವಜನಿಕರಿಗೆ ಜನಜಾಗೃತಿಯನ್ನು ಈ ಮೂಲಕ ನೀಡಲಾಯಿತು.

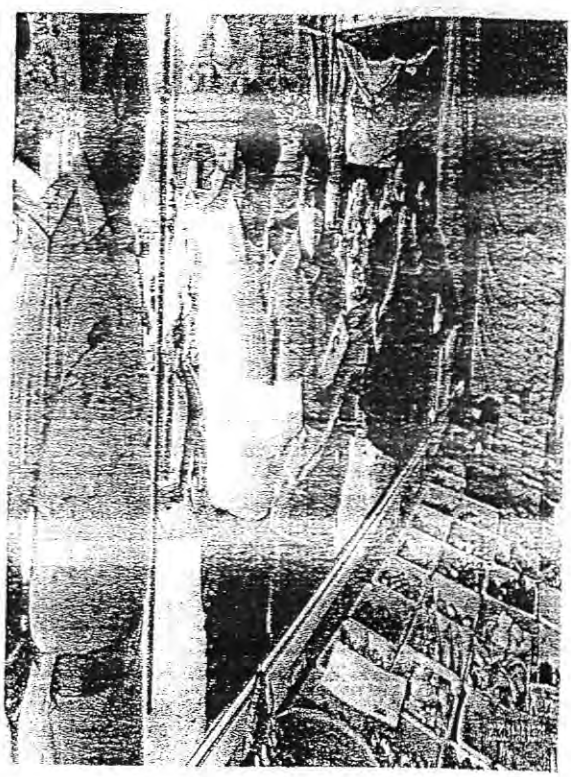
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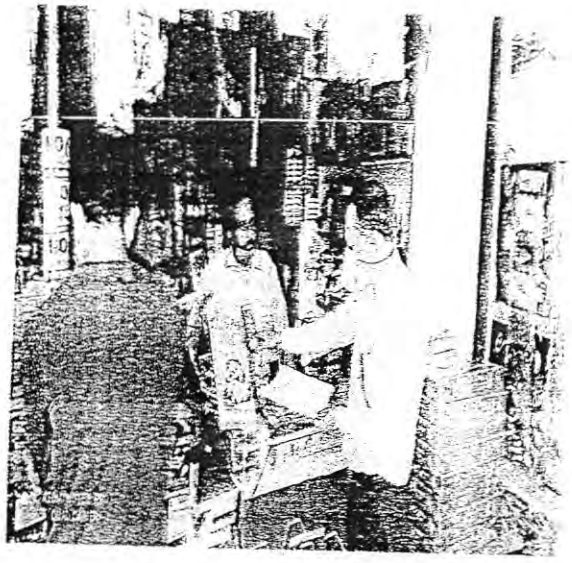
ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಪರಿಸರ ಅಧಿಕಾರಿ
ಕ.ರಾ.ಮಾ.ನಿ. ಮಂಡಳಿ ಮಂಗಳೂರು



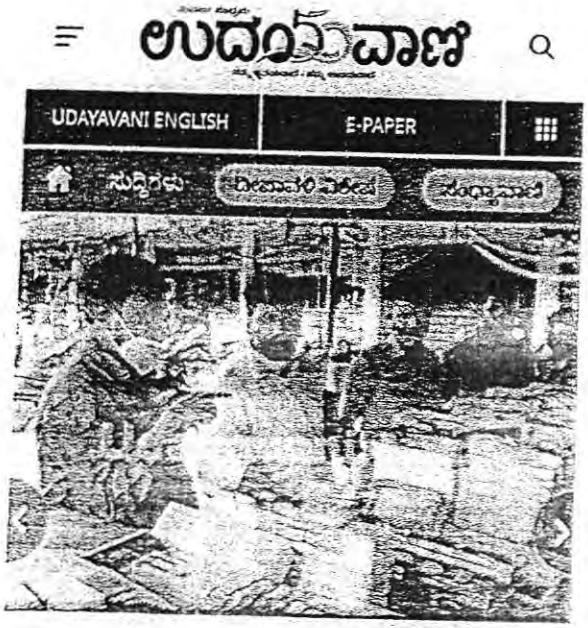








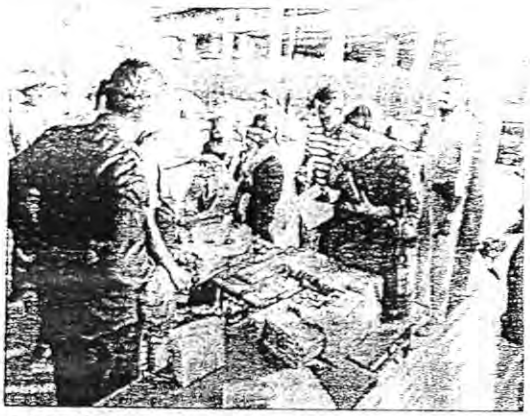






ಮಂಗಳೂರು: ವಿವಿಧೆಡೆ ಪಟಾಕಿ ಸ್ಟಾಲ್
ಗಳಿಗೆ ಅಧಿಕಾರಿಗಳ ದಿಢೀರ್ ಭೇಟಿ!
ಅನಧಿಕೃತ ಪಟಾಕಿ ವಶ

ಉದಯ ವಾಣಿ



ಸುರತ್ಕಲ್: ಸುರತ್ಕಲ್‌ನಲ್ಲಿ ಪಟಾಕಿ ಮಾರಾಟ ಸ್ಟಾಲ್‌ಗಳಿಗೆ ಅಪಿಶಾ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಅಧಿಕಾರಿಗಳು ದಿಢೀರ್ ಭೇಟಿ ನೀಡಿ ತಪಾಸಣೆ ನಡೆಸಿದರು. ಹಸಿರು ಪಟಾಕಿ ಮಾರಾಟ ಮಾಡಲು ಮಾತ್ರ ಅವಕಾಶವಿದ್ದು ಇತರ ಪಟಾಕಿಗಳನ್ನು ನಿಷೇಧಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಜಿ.ಕ. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಸೂಚನೆಯಂತೆ ತಪಾಸಣೆ ನಡೆಸಲಾಯಿತು. ಕೆಲವು ಸ್ಟಾಲ್‌ಗಳಲ್ಲಿ ಇತರ ಪಟಾಕಿ ಸಂಗ್ರಹವಿರುವುದನ್ನು ಪತ್ತೆಹಚ್ಚಿ ದಂಡ ವಿಧಿಸಲಾಯಿತು. ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಹಾ। ಮುಖೇಶ್ವರಿ, ಪಾಲಿಕೆ ಆರೋಗ್ಯ ವಿಭಾಗದ ಸುಜಾತ್, ಸುರತ್ಕಲ್ ಪೊಲೀಸ್

Officials inspect stalls selling crackers in Mangaluru

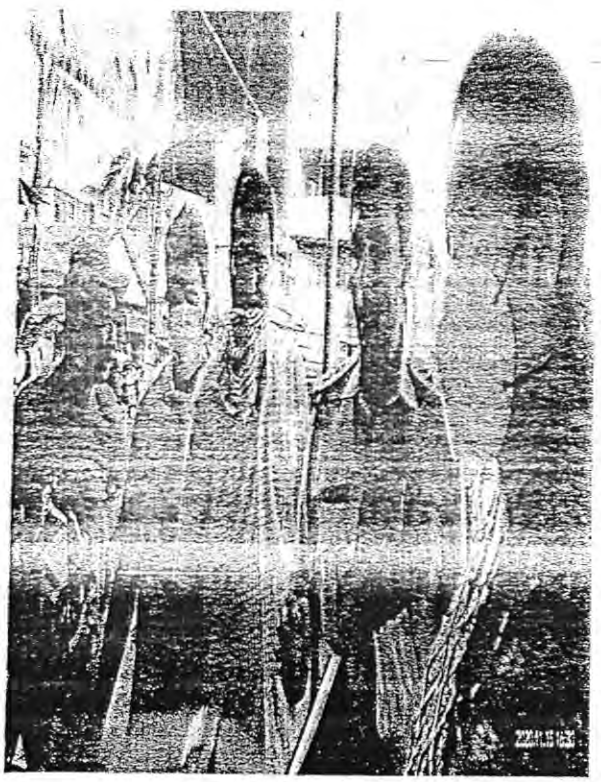


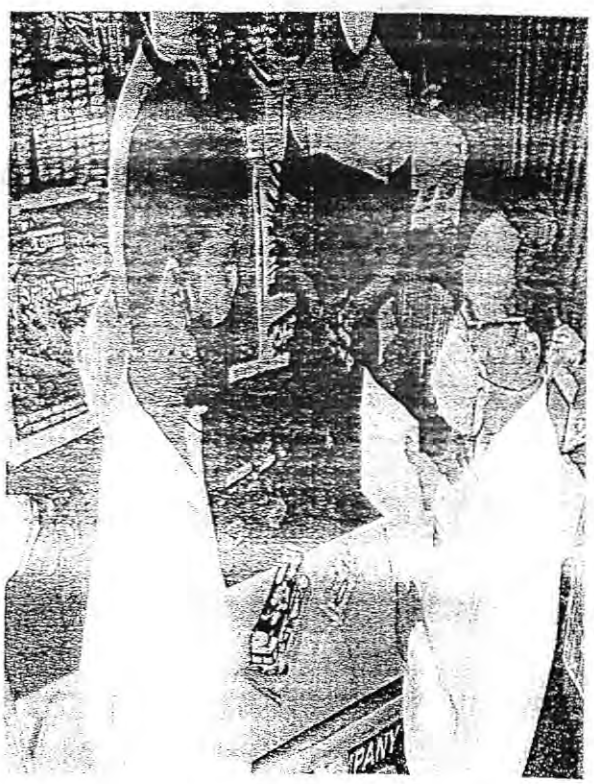
Mangaluru, Nov 16: Officials of Karnataka State Pollution Control Board along with Police Health and Revenue department conducted joint inspection of stalls selling crackers on Monday.

The High Court during its order two days ago had directed the officials to conduct inspection of the stalls and ensure that only green crackers were sold.



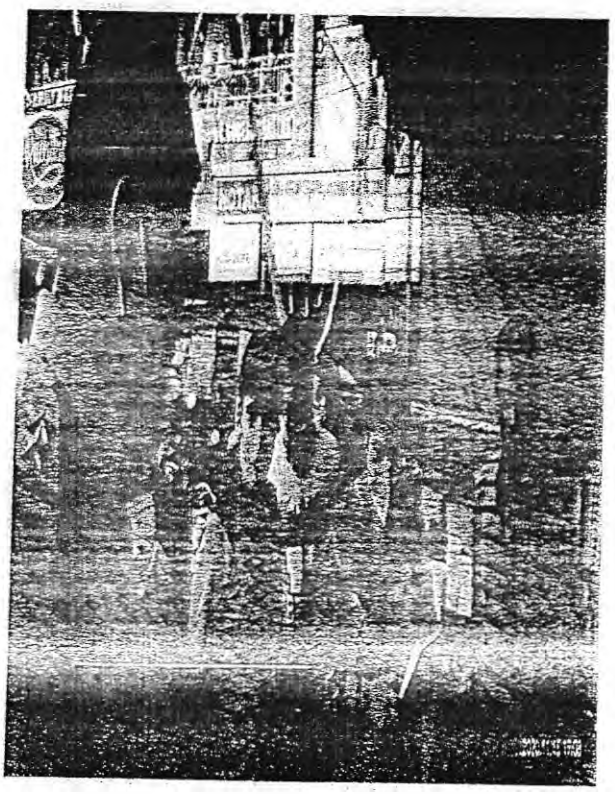
Click here to join our WhatsApp Group









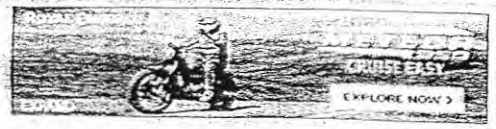


11:11

vijaykarnataka.com/news/ma

ವಿಜಯ ಕರ್ನಾಟಕ

ಸುದ್ದಿ ದೇಶ ಕರ್ನಾಟಕ ವಿದೇಶ ಸುದ್ದಿ ಸಂ



ಅಂಗಡಿಗಳಲ್ಲಿ ನಿಷೇಧಿತ ಪಟಾಕಿ ಮಾರಾಟ: ಉಳ್ಳಾಲದಲ್ಲಿ ಅಧಿಕಾರಿಗಳಿಂದ ದಿಢೀರ್ ದಾಳಿ!

ನಿಷೇಧಿತ ಪಟಾಕಿ ಮಾರಾಟ ಮಾಡುತ್ತಿದ್ದ ಅಂಗಡಿಗಳಿಗೆ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಉಪಪರಿಸರ ಅಧಿಕಾರಿ

ತೊಕ್ಕೊಟ್ಟು: ಸರಕಾರದಿಂದ ನಿಷೇಧಿತ ಪಟಾಕಿ ಮಾರಾಟ ಮಾಡುತ್ತಿದ್ದಾರೆ ಎಂಬ ದೂರಿನ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಉಳ್ಳಾಲ, ಕೋಟೆಕಾರು, ಬೀರಿ ಬಾಗದ ಕೆಲವು ಅಂಗಡಿಗಳಿಗೆ ಮಂಗಳೂರು ಪೂರ್ವ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ ಡಾ. ಮಂಜು ರಾಜಣ್ಣ ನೇತೃತ್ವದಲ್ಲಿ ಸೋಮವಾರ ದಾಳಿ ನಡೆಸಲಾಯಿತು.

Shimoga-577201
Phone & Fax No.-08182-250090
Email:shimoga@kspcb.gov.in

ಸಂಖ್ಯೆ:ಮಾನಿಮಂ/ಪ್ರಾ.ಕ.(ಶಿವ)/2020-21/ 5407 ದಿನಾಂಕ:

ಗೆ

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಬೆಂಗಳೂರು.

KSPCB, Bangalore

KIND ATTN: SRI UDAY KUMAR CEO-3

ಮಾನ್ಯರೇ,

ವಿಷಯ: ದೀಪಾವಳಿ 2020 ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ಶಬ್ದ ಮತ್ತು ವಾಯುಗುಣಮಟ್ಟ ಮಾಪನದ ಗೌರವಧನ ನೀಡುವ ಕುರಿತು

ಉಲ್ಲೇಖ: 1. ಕೇಂದ್ರ ಕಛೇರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ಮಾನಿಮಂ/ಮುಪಹ/ಎಕ್ಯೂಎಂಸಿ/ದೀಪಾವಳಿ/2020 3151/ ದಿ: 02/11/2020

2. ಮಂಡಳಿಯ ಕಛೇರಿ ಆದೇಶ ಸಂಖ್ಯೆ: PCB/08/AWR/Deepavali/2020-21/ 3251 dated: 07/11/2020.

****

ಸೂಚಿತ ವಿಷಯ ಹಾಗು ಉಲ್ಲೇಖಿತ ಪತ್ರ(1) ಹಾಗು (2)ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದೀಪಾವಳಿ 2020 ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ದಿ: 14-11-2020 ರಿಂದ 16-11-2020 ರವರೆಗೆ ಶಬ್ದ ಮತ್ತು ಪರಿವೇಷ್ಟಕ ವಾಯುಗುಣಮಟ್ಟ ಮಾಪನ ಮಾಡಿದಕ್ಕಾಗಿ ಗೌರವಧನವನ್ನು ಪಾವತಿಸುವುದಾಗಿ ಮಂಡಳಿಯಿಂದ ಆದೇಶ ನೀಡಿರುವುದು ಸರಿಯಷ್ಟೆ. ಆದರೆ ದಿ:15-11-2020ರ ಭಾನುವಾರವು ಸಹ ಶಬ್ದ ಮತ್ತು ಪರಿವೇಷ್ಟಕ ವಾಯುಗುಣಮಟ್ಟ ಮಾಪನ ಮಾಡಿದ್ದು, ಸದರಿ ದಿನದ ಗೌರವಧನವನ್ನು ಪಾವತಿಸುವಂತೆ ಎಜೆನ್ಸಿ ಸಿಬ್ಬಂದಿಗಳು ಕೋರಿದ್ದು, ಪತ್ರದ ಪ್ರತಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ. ಮಂಡಳಿಯ ನೌಕರರು ದೀಪಾವಳಿ ರಜಾ ದಿನದಂದು ಕೆಲಸ ಮಾಡಿರುವುದರಿಂದ, ಭಾನುವಾರದ ಗೌರವಧನವನ್ನು ಪಾವತಿ ಮಾಡಲು ಈ ಕಚೇರಿಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನವನ್ನು ನೀಡುವಂತೆ ಕೋರಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಪರಿಸರ ಅಧಿಕಾರಿಗಳು
ಕರಾಮಾನಿಮಂ, ಶಿವಮೊಗ್ಗ

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ
ಮಂಡಳಿ, ಪ್ರಾ.ಕ.
ವಿಜಯಪುರ

Phone No. 08352-277666
ಫ್ಯಾಕ್ಸ್ Fax 08352-277666
ಈಮೇಲ್/E-mail: bijapur@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್/Website: http://kspcb.kar.nic.in

Towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಮಾನಿಮಂ/ಪ್ರಾ.ಕ.(ವಿ)/ದೀಪಾವಳಿ/2020-21/945 ದಿನಾಂಕ: 25/11/2020

ಇವರಿಗೆ,

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ.,
ಬೆಂಗಳೂರು.

ಇವರ ಗಮನಕ್ಕಾಗಿ: ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಜಾರಿ ಕೋಶ

ಮಾನ್ಯರೆ,

ವಿಷಯ: 2020–21ನೇ ಸಾಲಿನ ದೀಪಾವಳಿ ಹಬ್ಬವನ್ನು ಪರಿಸೆ ಸ್ನೇಹಿಯಾಗಿ ಆಚರಿಸಿದ ಬಗ್ಗೆ.

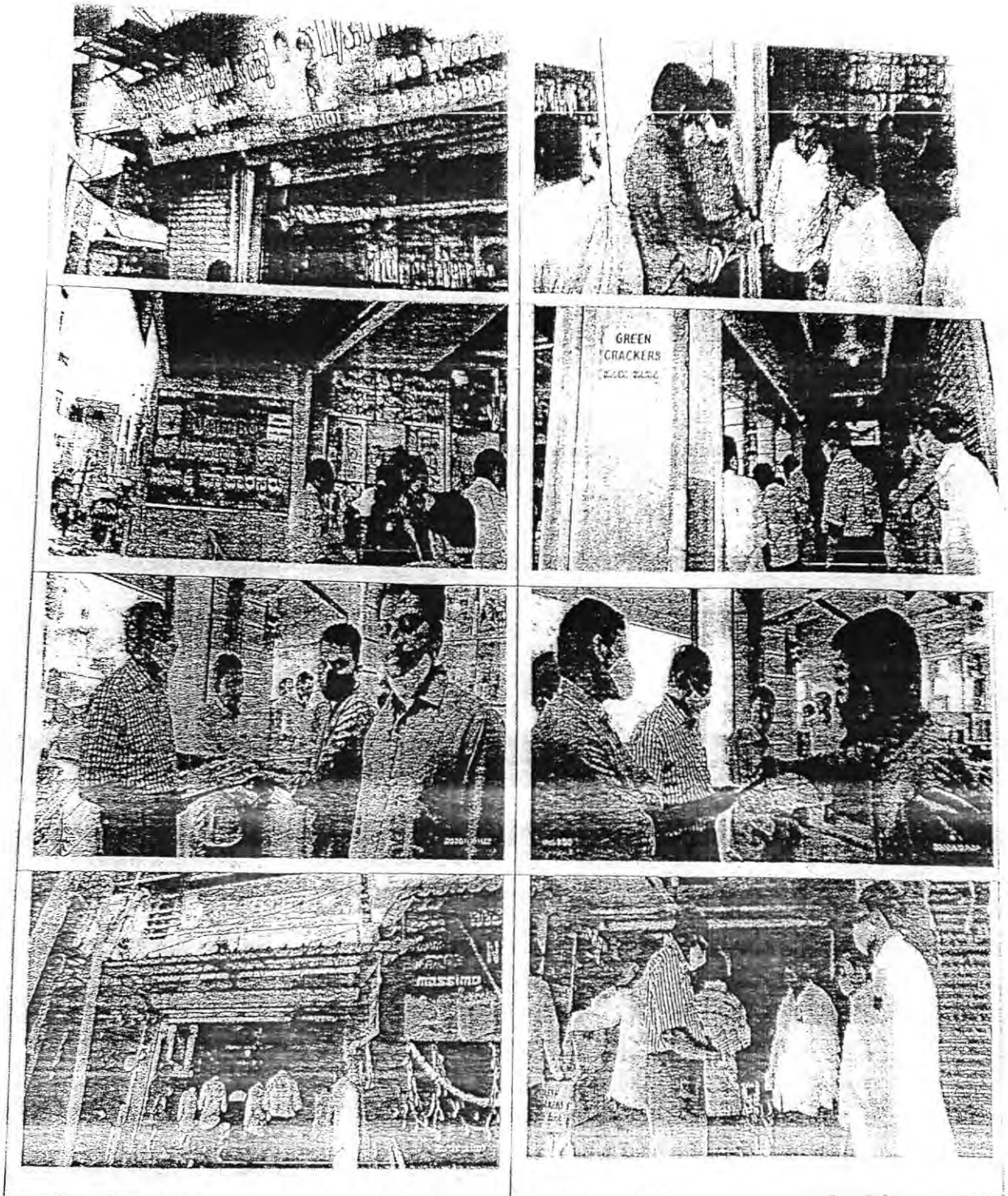
ಉಲ್ಲೇಖ: ಮಂಡಳಿ ಕಛೇರಿಯ ಈ–ಮೇಲ್ ದಿನಾಂಕ 24–11–2020.

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ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ದೀಪಾವಳಿ 2020 ಹಬ್ಬದ ಪ್ರಯುಕ್ತವಾಗಿ ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರಮಾನಿಮಂ, ವಿಜಯಪುರ ದಿನಾಂಕ 09–11–2020, 14–11–2020, 15–11–2020 ಮತ್ತು 16–11–2020ರಂದು ಶಬ್ಧ ಮತ್ತು ವಾಯು ಮಾಪನಾ ಮಾಡಿದ್ದು ಸದರಿ ಮಾಪನಗಳ ವರದಿಯನ್ನು ದಿನಾಂಕ 19–11–2020ರಂದು ಮಂಡಳಿ ಕೇಂದ್ರ ಕಛೇರಿಗೆ ಈ–ಮೇಲ್ ಮೂಲಕ ಸಲ್ಲಿಸಲಾಗಿದೆ. ಹಾಗೂ ದಿನಾಂಕ 13–11–2020ರಂದು ವಿಜಯಪುರ ನಗರದಲ್ಲಿ 04 ಪಟಾಕಿ ಮಳಿಗೆಗಳಿಗೆ ಭೇಟಿ ನೀಡಿ ಹಸಿರು ಪಟಾಕಿ ತಪಾಸಣೆ ಮಾಡಲಾಯಿತು. ತದನಂತರ ಜಾಗೃತಿ ಕೂಡ ಮೂಡಿಸಲಾಯಿತು. ಹಾಗೂ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಿಗೆ ಮತ್ತು ಪೋಲಿಸ್ ಇಲಾಖೆಯವರಿಗೆ ಬೇರೆ ಪಟಾಕಿ ಮಾರಟ ಮಾಡದಂತೆ ಕ್ರಮವಹಿಸಲು ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

ದೀಪಾವಳಿ 2020 ದಿನಗಳಂದು ಹಸಿರು ಪಟಾಕಿಗಳ ಹೊರತುಪಡಿಸಿ ಉಳಿದ ಪಟಾಕಿಗಳ ಮಾರಾಟ ಮತ್ತು ಬಳಕೆ ಹಾಗೂ ಶಬ್ಧ ಮಾಲಿನ್ಯದ ಕುರಿತು ಯಾವುದೇ ದೂರುಗಳು ದಾಖಲಾಗಿರುವುದಿಲ್ಲ.





ಇದು ತಮ್ಮ ಮಾಹಿತಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.

ಪರಿಸರ ಅಧಿಕಾರಿ

ಪ್ರತಿ: AQMC Cell, ಪರಿಸರ ಭವನ, ಕರಾಮಾನಿಮಂ, ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ.

Towards a Cleaner Karnataka

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು

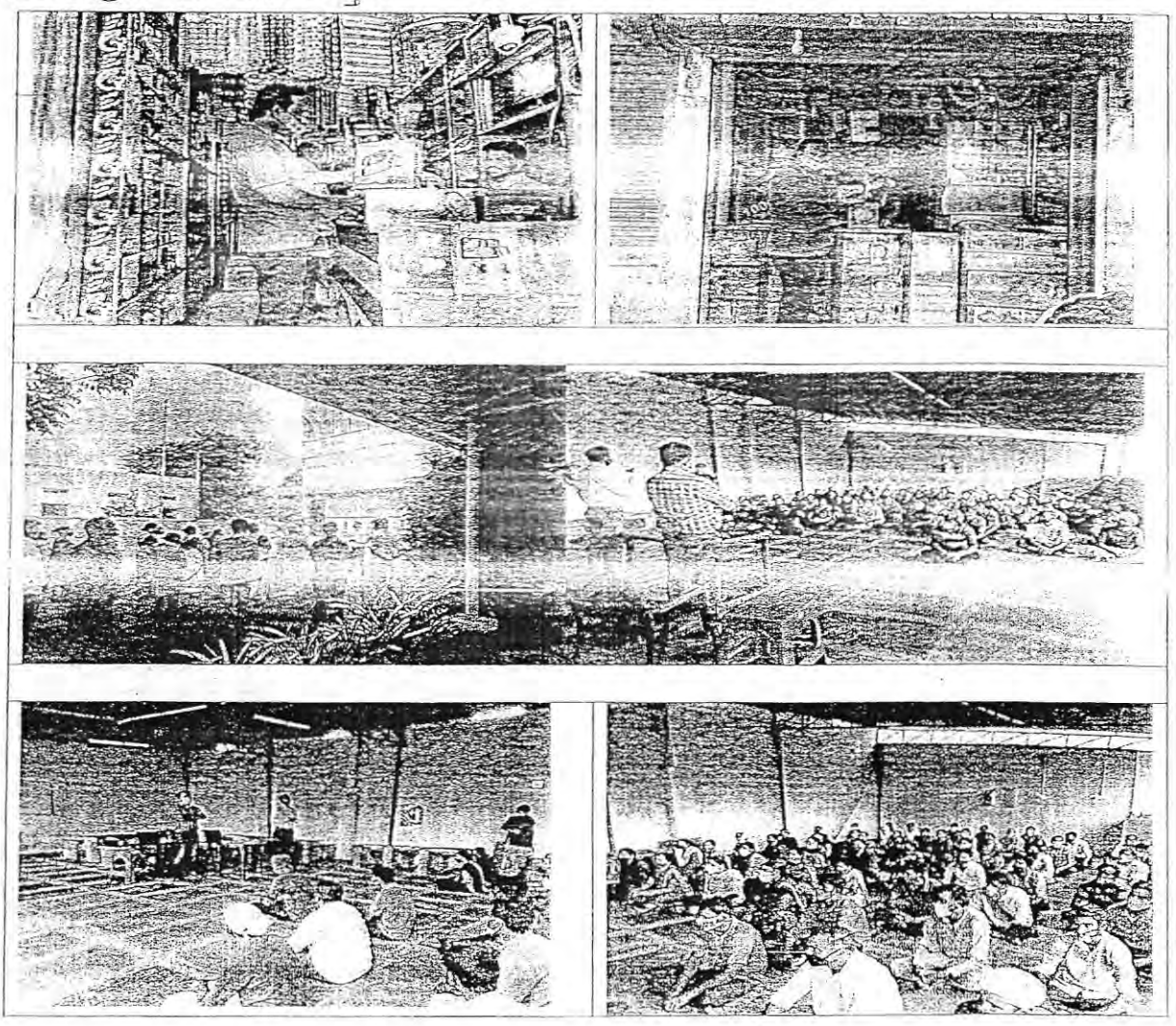
ಬೆಂಗಳೂರು–560001

ಮಾನ್ಯರೇ, **"ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳ ಜಾರಿಕೋಶ ಇವರ ಗಮನಕ್ಕೆ"**

ವಿಷಯ: 2020–21ನೇ ಸಾಲಿನ ದೀಪಾವಳಿ ಹಬ್ಬವನ್ನು ಪರಿಸರ ಸ್ನೇಹಿಯಾಗಿ ಆಚರಿಸಿದ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ

ಮೇಲ್ಕಾಣಿಸಿದ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಹಾವೇರಿ ಜಿಲ್ಲೆಯಲ್ಲಿ ಪರಿಸರ ಸ್ನೇಹಿಯಾಗಿ ದೀಪಾವಳಿ ಹಬ್ಬವನ್ನು ಆಚರಿಸುವ ಕುರಿತು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಂದ ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆಯನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ. ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಯವರೊಂದಿಗೆ ಪಟಾಕಿ ಅಂಗಡಿಗೆ ಭೇಟಿ ನೀಡಿ ಹೆಚ್ಚಿನ ಶಬ್ದ ಮಾಡುವ ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟಮಾಡದಂತೆ ಹಾಗೂ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡುವಂತೆ ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಮೆ: ಲೋಜನ ಫಾರ್ಮಾ ಪ್ರೈ ಲಿ, ಸವಣೂರು ಮತ್ತು ಮೆ: ಐ ಎ ಪಿ ಫಾರ್ಮ ಸರ್ವಿಸಸ್ ಪ್ರೈ ಲಿ ಕರೂರ, ರಾಣೆಬೆನ್ನೂರ ತಾಲ್ಲೂಕ ಈ ಘಟಕಗಳಲ್ಲಿನ ಸಿಬ್ಬಂದಿಗಳಿಗೆ ದೀಪಾವಳಿ ಹಬ್ಬವನ್ನು ಪರಿಸರ ಸ್ನೇಹಿಯಾಗಿ ಆಚರಿಸುವ ಕುರಿತು ಜಾಗೃತಿ ಮೂಡಿಸಲಾಯಿತು. ಅದರ ಛಾಯಾಚಿತ್ರಗಳು ಈ ಕೆಳಗಿನಂತಿರುತ್ತವೆ.



ಸಹಿ/–

ಪರಿಸರ ಅಧಿಕಾರಿಗಳು

Parisara Bhavana, No. 49, [illegible] Church Street,
Bangalore-560001.

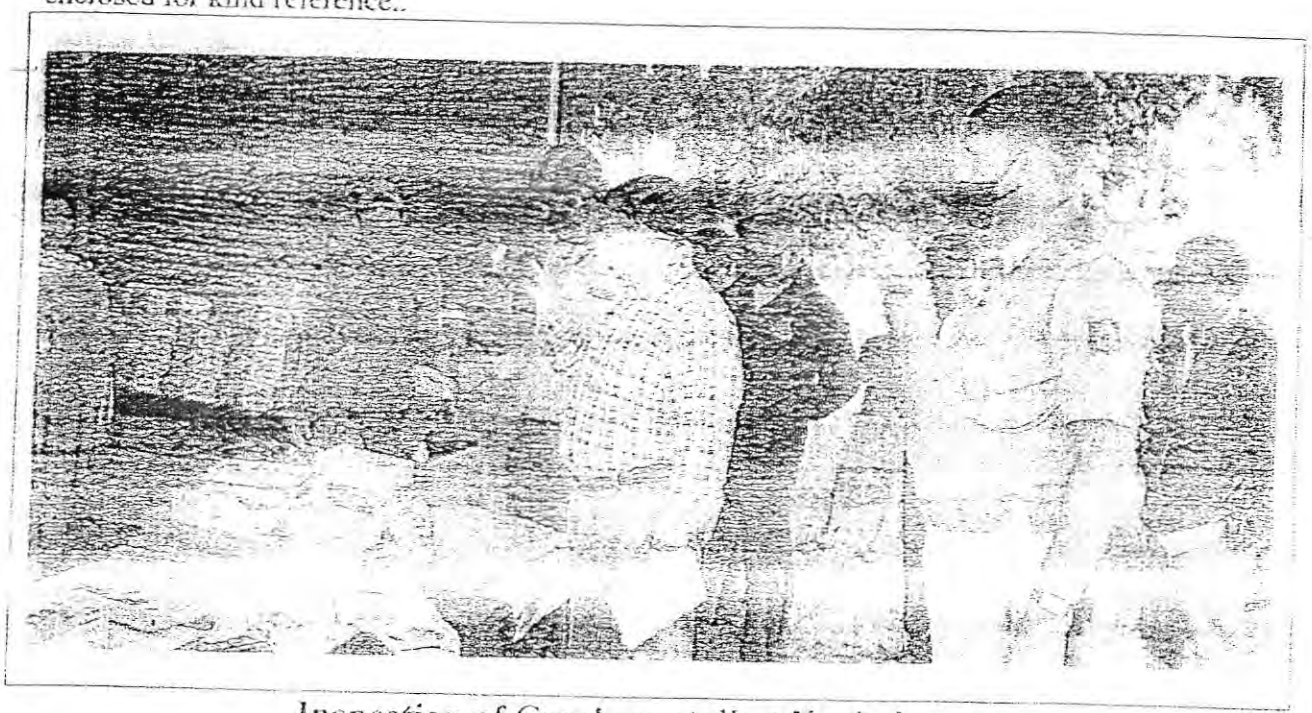
Sir,

Sub : Action taken report on Deepavali - 2020 -reg..

Ref: AQMC Cell Karnataka State Pollution Control Board Email dated 24.11.2020

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With reference to the above subject, please find here with enclosed the photographs taken during inspection of Crackers stalls and Awareness programme conducted in view of Deepavali 2020. Further, the reports of Ambient Air Quality monitoring and Noise monitoring are also enclosed for kind reference..



Inspection of Crackers stall at Kushalnagar

Contd...



Encl: As above

Environmental Officer
RO-Kodagu, Madikeri





Inspection of Crackers stalls at Somwarpet

Contd..

Sl. No.	Time duration	Leq					
1	18:00 to 19:00	53	48.3	51.1	57.7	44.4	66.3
2	19:00 to 20:00	51.9	44.47	50.0	56.09	42.6	66.4
3	20:00 to 21:00	53.1	43.5	46.95	56.07	42.4	66.7
4	21:00 to 22:00	49.5	43.3	47.8	52.97	42.1	58.3
5	22:00 to 23:00	51.4	43.79	46.75	58.81	42.5	62.3
6	23:00 to 00:00	48.5	41.36	45.8	56.26	40.0	59

KSPCB Office, Kodagu	SO_2	6-10am	[illegible]	0.67	0.7
		10-2 pm	[illegible]	1	1.3
		2-6 pm	[illegible]	1	2
		6-10 pm	2	0.67	2.7	3
		10-2 am	[illegible]	0.3	2	2.7
		2-6 am	0.3	0.3	0.67	1
		AVG	1.05	0.65	1.51	1.78
	NO2	6-10am	9.9	8.3	8.3	8.9
		10-2 pm	13.2	12.9	10.9	12.2
		2-6 pm	12.9	14.9	12.2	13.9
		6-10 pm	11.2	10.6	14.5	16.2
		10-2 am	8.3	8.3	11.2	14.5
		2-6 am	7.3	5.6	7.3	9.3
		AVG	10.47	10.10	10.73	12.50
	NH3	6-10am	6.5	7.4	7.2	9.1
		10-2 pm	8.9	9.5	9.8	11
		2-6 pm	10.2	11	11.05	12.2
		6-10 pm	7.5	8.5	12.5	13
		10-2 am	5.9	7.1	10.1	10
		2-6 am	4.8	5.2	7.5	7.2
		AVG	7.30	8.12	9.69	10.42
	PM_{10}	6-2 pm	28	36	22	25
		2-10 pm	32	30	30	30
		10-6 am	20	25	28	18
		AVG	27	30	27	24
	$PM_{2.5}$	24 h	10	15	12	12
	AQI		27	30	27	24

Air quality Index

Range	Category	Possible health effects
(0–50)	Good	Minimal impact
(51–100)	Satisfactory	Minor breathing discomfort to sensetive people
(101–200)	Moderate	May cause breathing discomfort to the people with lungdisease such as Asthma and discomfort to people with heart disease ,children and adults
(201–300)	Poor	May cause breathing discomfort to the people on prolonged exposure and
(301–400)	Very Poor	Respiratory illness to the people on prolonged exposure
(401)	Severe	Respiratory effects even on healthy people

Test Report for Ambient Noise Monitoring (After Dipavali)
Date:16/11/2020

sl.no	Time duration	sound parameters (dBA)					
		Leq	L_{10}	L_{50}	L_{90}	L_{min}	L_{max}
1	18:00 to 19:00	61.66	51.1	56.7	65.9	50.1	78.7
2	19:00 to 20:00	63.09	47.8	54.8	63.5	55.7	72
3	20:00 to 21:00	61.66	49.7	58.1	70.5	57.7	67.4
4	21:00 to 22:00	51.28	49.3	52.4	66.8	38.5	69.1
5	22:00 to 23:00	45.70	50.9	52.1	68.1	36	60.2
6	23:00 to 00:00	50.11	52.3	57.6	69.8	43.4	60.4

1	18:00 to 19:00	80.26	81.5	[illegible]	70.5	53.3	70.7
2	19:00 to 20:00	67.60	68.1	69.5	69.8	64.4	70.9
3	20:00 to 21:00	74.13	70.8	72.0	72.2	69.7	80.3
4	21:00 to 22:00	77.62	71.2	74.4	74.6	69.2	89.7
5	22:00 to 23:00	66.07	69.1	62.4	63.7	59.1	73.9
6	23:00 to 00:00	61.66	62.9	63.1	63.4	52.8	73.4

Test Report for Ambient Noise Monitoring (After Dipavali)
Date:15/11/2020

sl.no	Time duration	sound parameters (dBA)					
		Leq	L_{10}	L_{50}	L_{90}	L_{min}	L_{max}
1	18:00 to 19:00	70.79	79.7	80.3	80.7	61.1	83.8
2	19:00 to 20:00	79.43	79.6	79.8	80.7	79.6	80.1
3	20:00 to 21:00	79.43	79.4	81.2	81.4	79.3	81.5
4	21:00 to 22:00	70.79	70	71.2	72.2	70.9	72.3
5	22:00 to 23:00	67.60	70.5	71.7	74.8	62	74.8
6	23:00 to 00:00	70.79	74.3	74.5	79.6	64.3	79.6

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ನಂ : 252, 3ನೇ ಕ್ರಾಸ್ರಸ್ತೆ, 4ನೇ ಹಂತ,
ಸಿ.ಡಿ.ಎ. ಲೇಔಟ್, ಕಲ್ಯಾಣ ನಗರ,
ಜ್ಯೋತಿನಗರ ಅಂಚೆ,
ಚಿಕ್ಕಮಗಳೂರು - 577 102.
e-mail: ckm@kspcb.gov.in

Regional Office
Karnataka State ... Control Board
No.: 252, 3rd Cross, 4th Main,
C.D.A. Layout, Kalyananagara
Jyothinagar Post, Chikmagalur - 577 102
Tel: 08262-221654
website : http:// kspcb.gov.in

towards a cleaner Karnataka

ಸಂಖ್ಯೆ. ಮಾನಿಮಂ/ಪ್ರಾಕ(ಚಿಕ್ಕಮ)/ದೀಪಾವಳಿ/2020-21/ 840 ದಿನಾಂಕ: 24-11-2020

ಇವರಿಗೆ,

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಬೆಂಗಳೂರು

ಮಾನ್ಯರೇ,

ವಿಷಯ: 2020ನೇ ಸಾಲಿನ ದೀಪಾವಳಿ ಸಂದರ್ಭದಲ್ಲಿ ಈ ಕಛೇರಿಯಿಂದ ಕೈಗೊಂಡ ಕ್ರಮಗಳ ವಿವರಗಳನ್ನು ಸಲ್ಲಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಮಂಡಳಿಯ ಸುತ್ತೋಲೆ ಸಂಖ್ಯೆ: 3524 ದಿನಾಂಕ: 19.11.2020.

– – 0 – –

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, 2020ನೇ ಸಾಲಿನ ದೀಪಾವಳಿ ಹಬ್ಬದ ಆಚರಣೆಯ ಸಂದರ್ಭದಲ್ಲಿ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಹಾಗೂ ಸರ್ಕಾರದ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಕಟ್ಟುನಿಟ್ಟಾಗಿ ಅನುಷ್ಠಾನಗೊಳಿಸುವ ಕುರಿತು ಪ್ರಾದೇಶಿ ಕಚೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಚಿಕ್ಕಮಗಳೂರು ಪತಿಯಿಂದ ಕೈಗೊಂಡ ಕ್ರಮಗಳ ವರದಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ತಮ್ಮ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಪರಿಸರ ಅಧಿಕಾರಿಗಳು
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಚಿಕ್ಕಮಗಳೂರು

Scanned by CamScanner

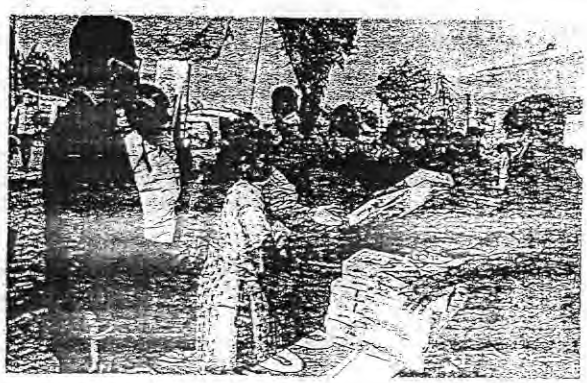
PHOTOGRAPHS TAKEN DURING DEEPAVLI FESTIVAL CRACKERS STALL VISIT AND RAIDS CONDUCTED



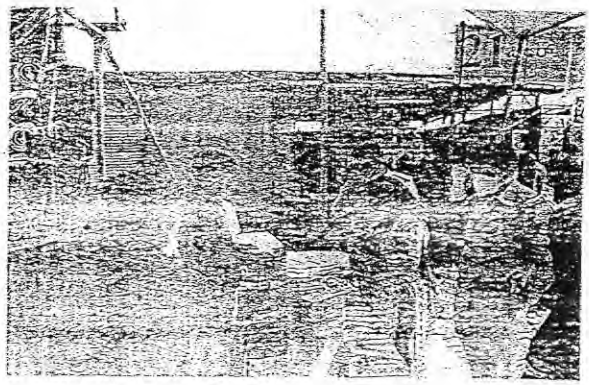
Raid conducted at Crackers stall



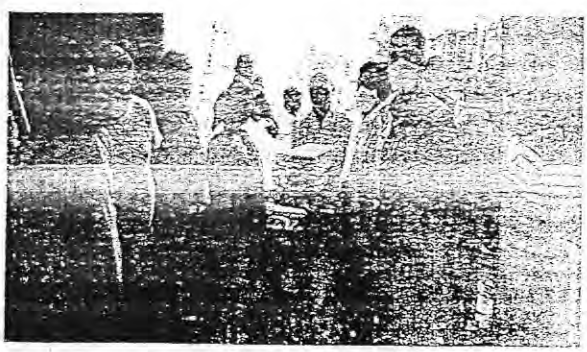
Raid conducted at Crackers stall



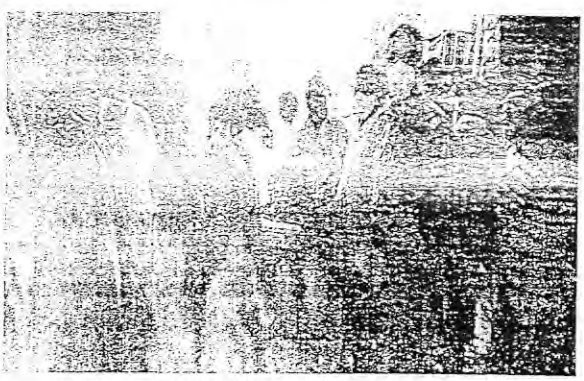
Raid conducted at Crackers stall



Raid conducted at Crackers stall



Crackers seized



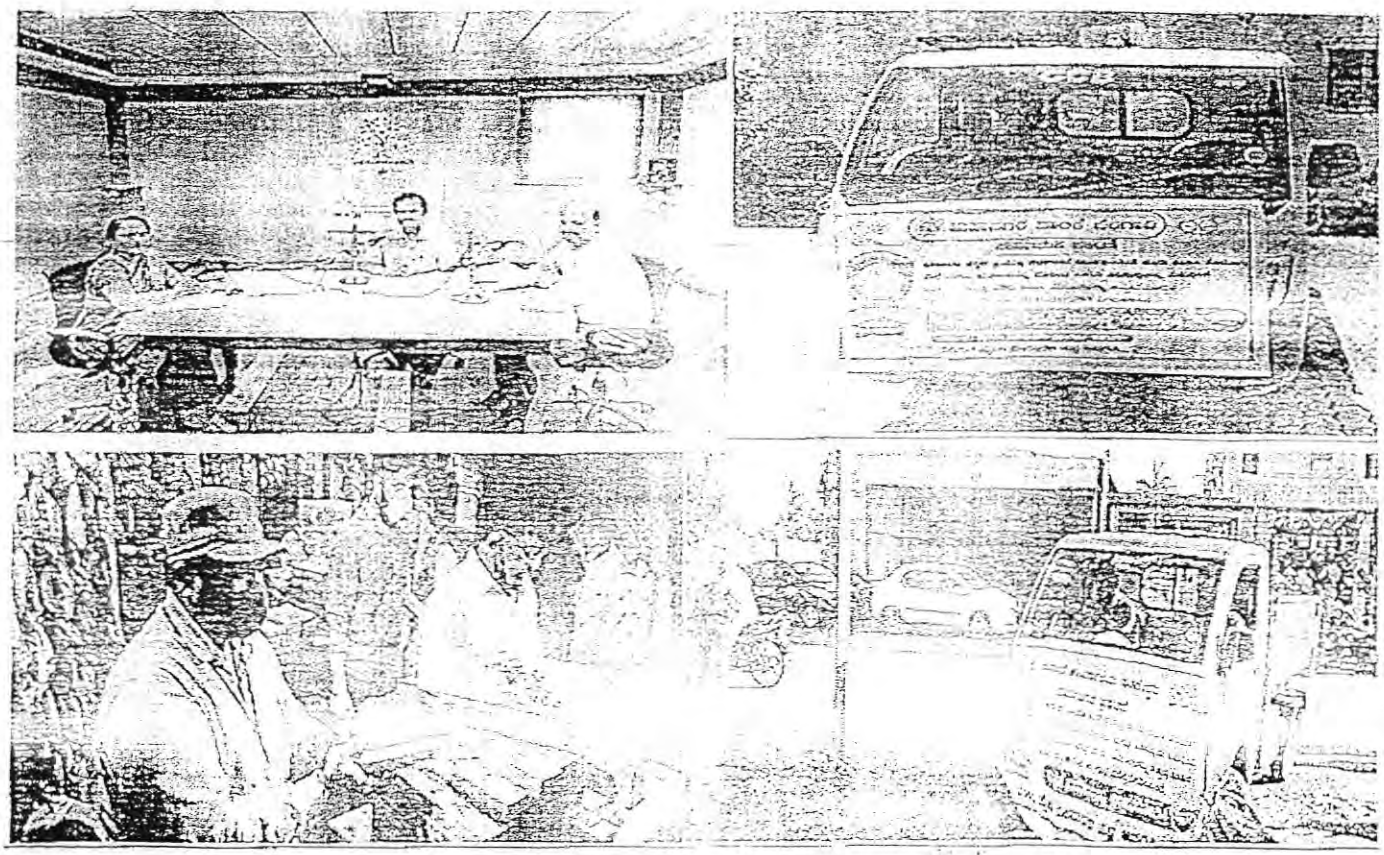
Crackers seized

2020ನೇ ಸಾಲಿನ ದೀಪಾವಳಿ ಹಬ್ಬದ ಆಚರಣೆಯ ಸಂದರ್ಭದಲ್ಲಿ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಹಾಗೂ ಸರ್ಕಾರದ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಕಟ್ಟುನಿಟ್ಟಾಗಿ ಅನುಷ್ಠಾನಗೊಳಿಸುವ ಕುರಿತು ಪ್ರಾದೇಶಿ ಕಚೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಚಿಕ್ಕಮಗಳೂರು ವತಿಯಿಂದ ಕೈಗೊಂಡ ಕ್ರಮಗಳ ವರದಿ.

- 2020ನೇ ಸಾಲಿನ ದೀಪಾವಳಿ ಹಬ್ಬದ ಆಚರಣೆಯ ಸಂದರ್ಭದಲ್ಲಿ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಹಾಗೂ ಸರ್ಕಾರದ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಕಟ್ಟುನಿಟ್ಟಾಗಿ ಅನುಷ್ಠಾನಗೊಳಿಸುವ ಸಲುವಾಗಿ ದಿ:12.11.2020ರಿಂದ 16.11.2020ರವರೆಗೆ ಹಸಿರು ಪಟಾಕಿಗಳನನು ಮಾತ್ರ ಮಾರಾಟ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ಮೇಲ್ವಿಚಾರಣೆಗಾಗಿ ಚಿಕ್ಕಮಗಳೂರು ಜಿಲ್ಲೆಯಲ್ಲಿ ತಾಲ್ಲೂಕುವಾರು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಂದ ತಂಡಗಳನ್ನು ರಚಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ತಾಲ್ಲೂಕುವಾರು ತಂಡದಲ್ಲಿ ತಹಸೀಲ್ದಾರ್-ತಾಲ್ಲೂಕು ಕಚೇರಿ, ಪೌರಾಯುಕ್ತರು/ಮುಖ್ಯಾಧಿಕಾರಿಗಳು- ನಗರಸಭೆ/ಪುರಸಭೆ/ಪಟ್ಟಣಪಂಚಾಯಿತಿ, ಸಹಾಯಕ ಪರಿಸರ ಅಧಿಕಾರಿ/ಅಧೀಕ್ಷಕರು-ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ವೃತ್ತ ನಿರೀಕ್ಷಕರು/ಉಪ ನಿರೀಕ್ಷಕರು-ಪೋಲೀಸ್ ಇಲಾಖೆ ರವರುಗಳು ಸದಸ್ಯರುಗಳನ್ನಾಗಿ ರಚಿಸಲಾಗಿತ್ತು.
- ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಸುತ್ತೋಲೆಯಂತೆ ಜಿಲ್ಲೆಯ ಎಲ್ಲಾ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ತಂಡಗಳು ಪಟಾಕಿ ಅಂಗಡಿಗಳಿಗೆ ಭೇಟಿ ನೀಡಿ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾತ್ರ ಮಾರಾಟ ಮಾಡಲು ಮಾಲೀಕರುಗಳಿಗೆ ಮಾನ್ಯ ತಹಸೀಲ್ದಾರ್, ಮುಖ್ಯಾಧಿಕಾರಿ, ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರು ಮತ್ತು ಪೋಲೀಸ್ ಸಿಬ್ಬಂಧಿಯವರ ಸಮ್ಮುಖದಲ್ಲಿ ಸೂಚಿಸಿದರು ಹಾಗೂ ಮಾರಾಟ ಮಾಡುತ್ತಿರುವ ಜಾಗಕ್ಕೆ ತೆರಳಿ ಸದರಿ ಹಬ್ಬದ ಬಗ್ಗೆ ಅರಿವು ಮೂಡಿಸಿ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾತ್ರ ಮಾರಾಟ ಮಾಡಲು ತಿಳುವಳಿಕೆ ನೀಡಲಾಗಿದ್ದು ಹಾಗೂ ಸಾರ್ವಜನಿಕರಲ್ಲಿ ಅಂತರ ಕಾಪಾಡುವುದು ಮತ್ತು ಮಾಸ್ಕ್‌ನ್ನು ಕಡ್ಡಾಯವಾಗಿ ಧರಿಸಿ ಬಂದವರಿಗೆ ಮಾತ್ರ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ನೀಡಬೇಕೆಂದು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.
- ಚಿಕ್ಕಮಗಳೂರು ನಗರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು (ಬಾರ್ ಕೋಡಿಂಗ್ ಲೋಗೋ) ಮಾತ್ರ ಮಾರಾಟ ಮಾಡಲು ಅನುಮತಿ ನೀಡಲಾಗಿರುತ್ತದೆ. ದಿ:12.11.2020, 13.11.2020, 14.11.2020ರ ಸಂಜೆ 5.00ಗಂಟೆಯವರೆಗೆ ಸದರಿ ಪಟಾಕಿ ಅಂಗಡಿಗಳಿಗೆ ತಂಡವು ದಿನಕ್ಕೆ 3-4ಬಾರಿ ಭೇಟಿ ನೀಡಿ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾತ್ರ ಮಾರಾಟ ಮಾಡುವಂತೆ ಮಾರಾಟಗಾರರಿಗೆ ಸೂಚನೆ ನೀಡಲಾಗಿರುತ್ತದೆ. ದಿ:14.11.2020ರಂದು ಸಂಜೆ 7.00ಗಂಟೆಯ ನಂತರ ಕೆಲವ್ರ ಪಟಾಕಿ ಅಂಗಡಿಗಳ ಮಾಲೀಕರು ಬಾರ್ ಕೋಡಿಂಗ್ ಲೋಗೋ ಇಲ್ಲದ ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡುತಿದ್ದ ಕಾರಣ ಸದರಿ ಅಂಗಡಿಗಳಿಗೆ ಚಿಕ್ಕಮಗಳೂರು ತಾಲ್ಲೂಕಿಗಾಗಿ ನೇಮಿಸಿದ ತಂಡದ ಸದಸ್ಯರಾದ, ತಹಸೀಲ್ದಾರ್, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ವೃತ್ತ ನಿರೀಕ್ಷಕರು, ಉಪ ನಿರೀಕ್ಷಕರು-ನಗರ ಪೋಲೀಸ್ ಠಾಣೆ, ಸಹಾಯಕ ಪರಿಸರ ಅಧಿಕಾರಿ-ಕ.ರಾ.ಮಾ.ನಿ ಮಂಡಳಿ ಹಾಗೂ ಪೌರಾಯುಕ್ತರು-ನಗರಸಭೆ ಇವರ ಸಮ್ಮುಖದಲ್ಲಿ ಸದರಿ ಪಟಾಕಿ ಮಾರಾಟ ಮಾಡುತಿದ್ದ ಎಲ್ಲಾ ಅಂಗಡಿಗಳಿಗೆ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲಿಸಲಾಗಿದ್ದು, ಬಾರ್ ಕೋಡಿಂಗ್ ಹಾಗೂ ಲೋಗೊ ಇಲ್ಲದ ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡುತ್ತಿರುವುದು ಕಂಡುಬಂದ ಕಾರಣ ಒಟ್ಟು 25 ಅಂಗಡಿಗಳಿಂದ 97 ಪಟಾಕಿ ಬಾಕ್ಸ್‌ಗಳನ್ನು ತಂಡ ವಶಕ್ಕೆ ಪಡೆಕೊಳ್ಳಲಾಗಿರುತ್ತದೆ ಹಾಗೂ ಮಹಜರ್ ಮಾಡಿ ವಶಕ್ಕೆ ಪಡೆದ ಪಟಾಕಿಗಳನ್ನು ನಗರಸಭೆ ಕಚೇರಿಯಲ್ಲಿ ಇರಿಸಲಾಗಿರುತ್ತದೆ. ಇದರ ವರದಿಯನ್ನು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಚೇರಿಗೆ ಸಲ್ಲಿಸಿದೆ. ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಪತ್ರಿಕೆ ವರದಿ ಲಗತ್ತಿಸಿದೆ. ಛಾಯಾ ಚಿತ್ರಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ.

ಪರಿಸರ ಅಧಿಕಾರಿಗಳು
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಚಿಕ್ಕಮಗಳೂರು

- As per the directions of the Hon'ble SEIAA and the KSPCB the Deputy Commissioner, Belagavi had formed committee to implement the orders. Accordingly by the said matter was communicated to all the Tahseeldars, Urban local bodies and Police.
- The awareness was created through Radio talk in "Venudhwani" which was aired. The urban local bodies also carried out awareness about Green crackers through mobile public addressing system.
- The urban local bodies have not permitted the sale of prohibited crackers. The inspection were conducted at all the shops and warning is issued by the authorities of the urban local bodies.
- Noise and ambient air quality monitoring was conducted. The report indicates the noise and air quality complies to the stipulated standards.

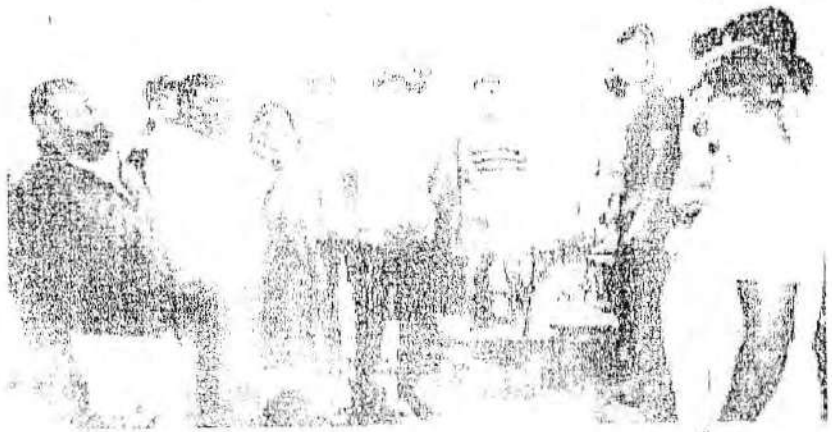


ENVIRONMENTAL OFFICER
BELAGAVI-1

ಅಕ್ರಮವಾಗಿ ಹಸಿರೀಕರಣ ಪತಾಕೆ ಮಾರಾಟ: ವ

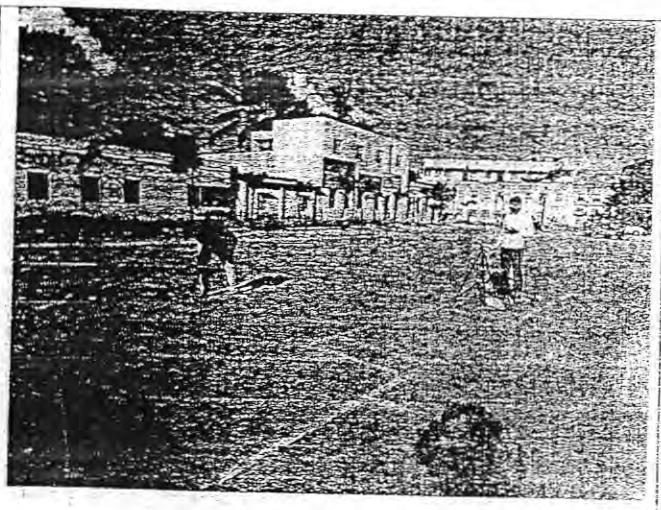
ಹಲವು ಕಡೆ ಮಳಿಗೆಗಳಲ್ಲಿ ಶನಿವಾರ ರಾತ್ರಿ ಪಟಾಕಿಗಳ ವಶಕ್ಕೆ ಪಡೆದ ನಗರಸಭೆ ಅಧಿಕಾರಿಗಳ

6 ಗಂಟೆ ಬಳಿಕ ಮಾರುತ್ತಿದ್ದರು: ವ್ಯಾಪಾರಿಗ

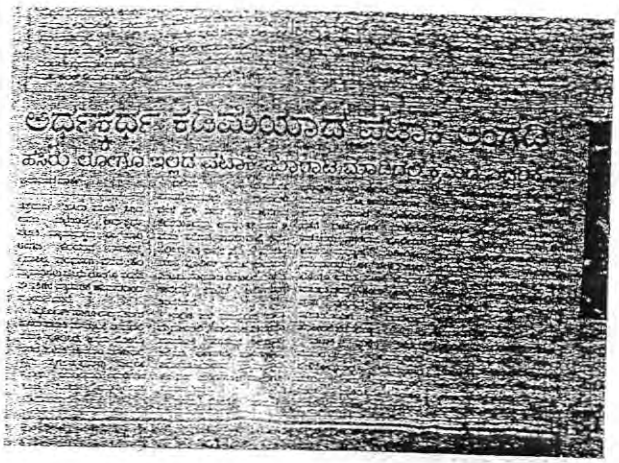


09.11.2020, 14.11.2020, 15.11.2020 [illegible] ಮಾಡಲು ಮತ್ತು ಬಳಕೆ ಮಾಡಲು ಅವಿಧಿಯನ್ನು ದಿನಾಂಕ: 18.11.2020 [illegible] ಸಲ್ಲಿಸಲಾಗಿದೆ ಹಾಗೂ ದಿನಾಂಕ: 14.11.2020, 15.11.2020 [illegible] ಮಳಿಗೆಗಳಲ್ಲಿ ಮಾರಾಟ ಮಾಡಲು ಬಟ್ಟದ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಸಿಡಿಸಿ ಪರೀಕ್ಷಿಸಲಾಯಿತು(ಪ್ರತಿಗಳನ್ನು ಮಂಡಳಿ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲಾಗಿದೆ. ಜಿಲ್ಲಾಡಳಿತದ ಆದೇಶದ ಫಲವಾಗಿ ಚಿತ್ರದುರ್ಗ ನಗರದಲ್ಲಿ ಅರ್ಧಕ್ಕರ್ಧ ಕಡಿಮೆಯಾದ ಪಟಾಕಿ ಅಂಗಡಿಗಳು ಸ್ಥಾಪಿಸಲ್ಪಟ್ಟಿದ್ದವು ಹಾಗೂ ಸದರಿ ಅಂಗಡಿಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು ಮತ್ತು ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡಲು ಮತ್ತು ಬಳಕೆ ಮಾಡುವಂತೆ ಅರಿವು ಮೂಡಿಸಲಾಯಿತು.

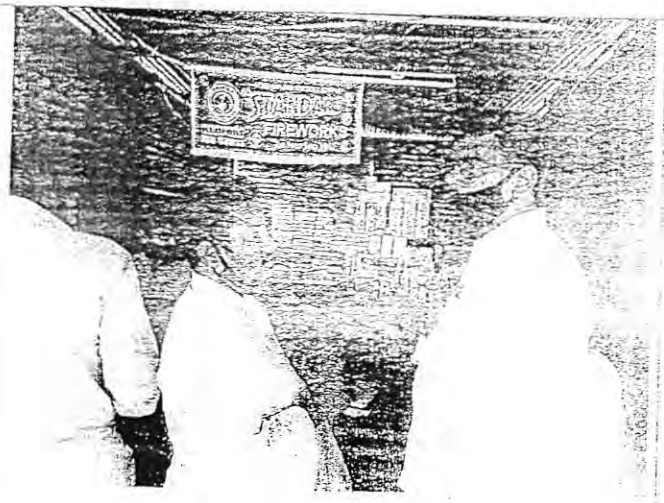
ದೀಪಾವಳಿ-2020 ಹಬ್ಬದ ದಿನಗಳಂದು ಹಸಿರು ಪಟಾಕಿಗಳ ಹೊರತುಪಡಿಸಿ ಉಳಿದ ಪಟಾಕಿಗಳ ಮಾರಾಟ ಮತ್ತು ಬಳಕೆ ಹಾಗೂ ಶಬ್ಧ ಮಾಲಿನ್ಯದ ಕುರಿತು ಯಾವುದೇ ದೂರುಗಳು ದಾಖಲಾಗಿರುವುದಿಲ್ಲ.



ಹಸಿರು ಪಟಾಕಿಯನ್ನು ಸಿಡಿಸುವ ಮೂಲಕ ಶಬ್ಧ ಮಾಪನ ಮಾಡುತ್ತಿರುವುದು.



ಜಿಲ್ಲಾಡಳಿತದಿಂದ ಹಸಿರು ಪಟಾಕಿಗಳ ಆದೇಶದ ಫಲವಾಗಿ ಚಿತ್ರದುರ್ಗ ನಗರದಲ್ಲಿ ಅರ್ಧಕ್ಕರ್ಧ ಕಡಿಮೆಯಾದ ಪಟಾಕಿ ಅಂಗಡಿಗಳ ಬಗ್ಗೆ [illegible] ಪ್ರಾಚಣೆ.



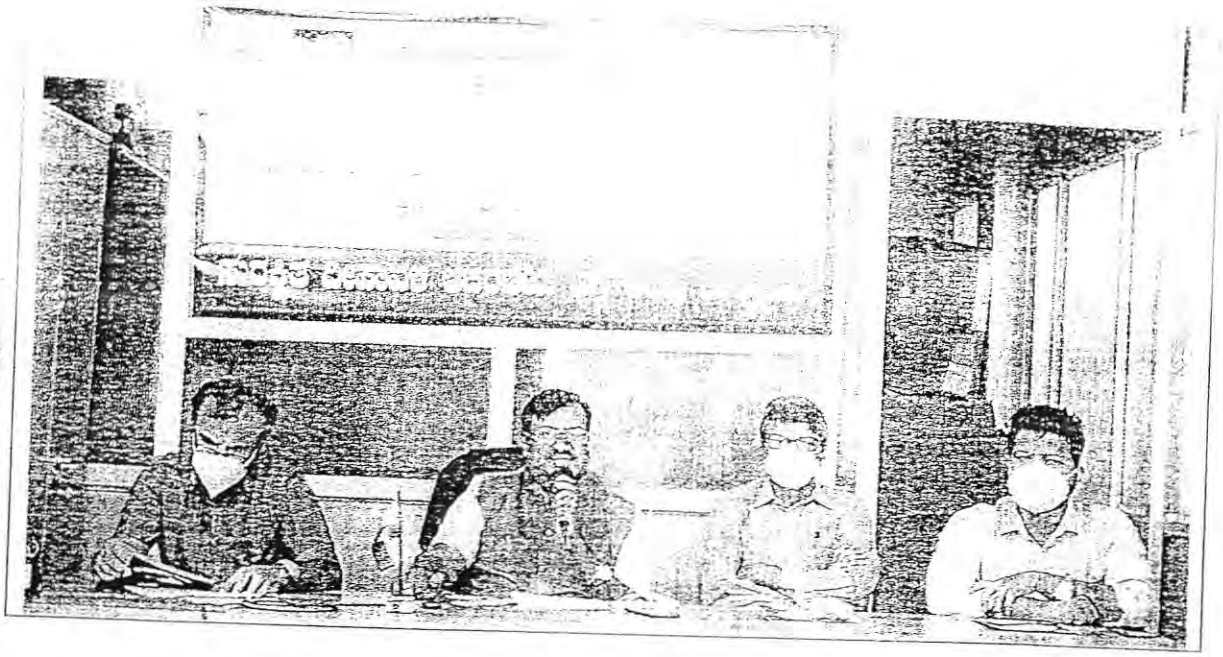


ಪಟಾಕಿ ಅಂಗಡಿಗಳಲ್ಲಿ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಹೊರತುಪಡಿಸಿ ಉಳಿದ ಪಟಾಕಿಗಳ [illegible] ಪರೀಕ್ಷಿಸುತ್ತಿರುವುದು ಹಾಗೂ ಹಸಿರು ಪಟಾಕಿಗಳ ಬಳಕೆ ಕುರಿತು ಮಾಹಿತಿ/ಜಾಗೃತಿ ನೀಡುತ್ತಿರುವುದು.

ಸಹಿ/-

ಪಟಾಕಿ ಅಧಿಕಾರಿಗಳು,

ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ಕಛೇರಿ, ಚಿತ್ರದುರ್ಗ

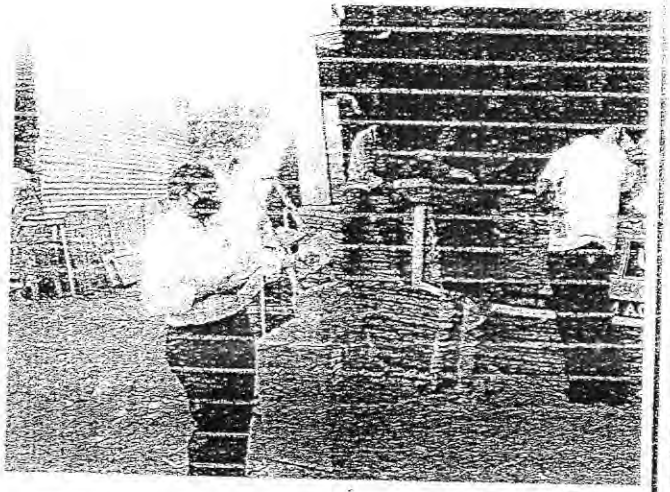


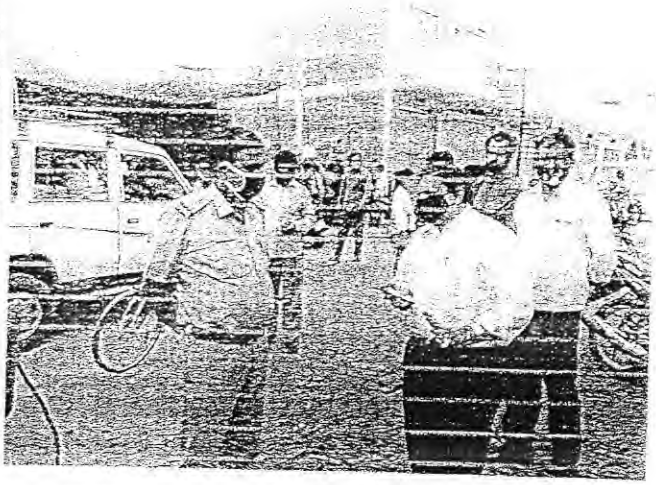
KSPCB conducted Awareness to School Children through Social media along with DDPI, Health Department and International Lions Society, Multiple Districts 317 on 06/11/2020

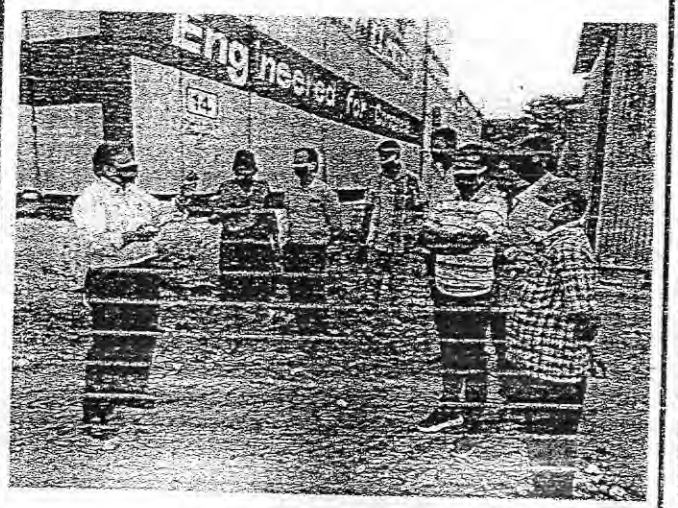


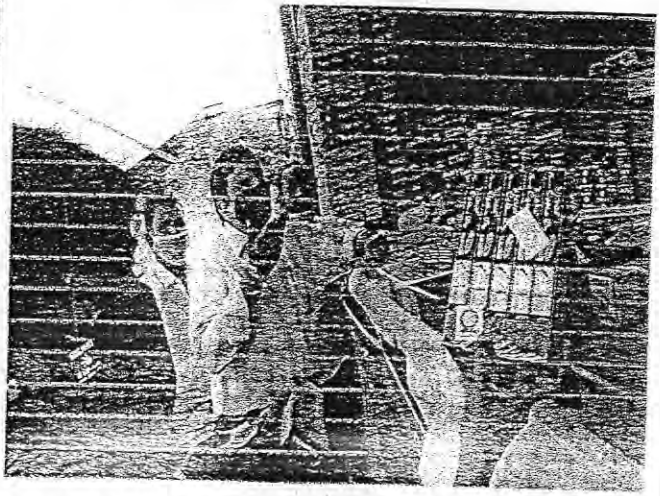
Visited stalls along with Police Department to identify the Green crackers as per CSIR and NEERI on 14/11/2020

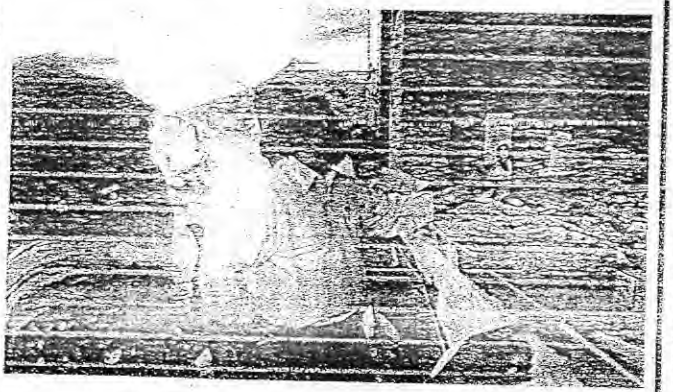
Sd/-
ENVIRONMENTAL OFFICER,
RO-I, MYSURU (URBAN)

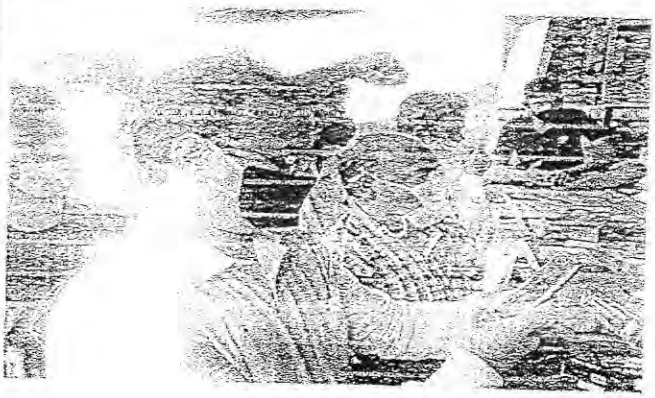












ದಿಢೀರ್ ಮುಚ್ಚಿ, ಮತ್ತೆ ತೆರೆದ ಪಟಾಕಿ ಅಂಗಡಿಗಳು

ಚಾಮರಾಜನಗರ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರದ ಶಾಸಕ ಪುಟ್ಟರಂಗಶೆಟ್ಟಿ ಮಧ್ಯಪ್ರವೇಶ? ಬಗೆಹರಿದ ಪಟಾಕಿ ಗೊಂದಲ ಸಮ

ಪ್ರಜಾವಾಣಿ ವಾರ್ತೆ

ಚಾಮರಾಜನಗರ: ಹಸಿರು ಪಟಾಕಿ ಮಾತ್ರವಲ್ಲದೇ ಮಾಲಿನ್ಯಕಾರಕ ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡಲಾಗುತ್ತಿದೆ ಎಂಬ ಆರೋಪ ಕೇಳಿ ಬಂದ ಬಳಿಕ, ನಗರದಲ್ಲಿದ್ದ ಒಂಬತ್ತು ಪಟಾಕಿ ಅಂಗಡಿಗಳು ಭಾನುವಾರ ದಿಢೀರ್ ಆಗಿ ಬಾಗಿಲು ಹಾಕಿದವು. ಕೆಲವು ಗಂಟೆಗಳ ನಂತರ ಮತ್ತೆ ತೆರೆದವು.

ನಗರದ ಮೇಘಾ ಕಾಂಪ್ಲೆಕ್ಸ್ ಬಳಿ ಇರುವ ಖಾಲಿ ನಿವೇಶನದಲ್ಲಿ ಒಂಬತ್ತು ವ್ಯಾಪಾರಿಗಳು ಪಟಾಕಿ ಅಂಗಡಿ ತೆರೆದಿದ್ದರು. ಭಾನುವಾರ ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ನೀಡಿದ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ನಗರಸಭೆ, ಕಂದಾಯ ಇಲಾಖೆ ಹಾಗೂ ಪೊಲೀಸ್ ಅಧಿಕಾರಿಗಳು, 'ಹಸಿರು ಪಟಾಕಿಯನ್ನು ಬಿಟ್ಟು, ಹೆಚ್ಚು ಮಾಲಿನ್ಯ ಉಂಟು ಮಾಡುವ ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡಬಾರದು. ಮಾರಿದರೆ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗುತ್ತದೆ' ಎಂದು ಎಚ್ಚರಿಕೆ ನೀಡಿದರು.

ಇದಾದ ಕೆಲವೇ ಸಮಯದಲ್ಲಿ ಎಲ್ಲ ಅಂಗಡಿಗಳು ಮುಚ್ಚಿದವು. ಸ್ಥಳದಲ್ಲಿ ಪೊಲೀಸ್ ಸಿಬ್ಬಂದಿಯನ್ನೂ ನಿಯೋಜಿಸಲಾಗಿತ್ತು.

ಜಿಲ್ಲಾಡಳಿತ ಮಳಿಗೆಗಳನ್ನು ಜಪ್ತಿ ಮಾಡಿದೆ ಎಂದು ವ್ಯಾಪಾರಿಗಳು ಆರೋಪಿಸಿದರು. ಅಧಿಕಾರಿಗಳು, 'ನಾವು ಜಪ್ತಿ ಮಾಡಿಲ್ಲ. ಅದಕ್ಕೆ ಅವಕಾಶವೂ ಇಲ್ಲ. ಹಸಿರು ಪಟಾಕಿ ಬಿಟ್ಟು ಬೇರೆ ಯಾವುದನ್ನೂ ಮಾರಾಟ ಮಾಡಬಾರದು ಎಂದು ಕಟ್ಟು ನಿಟ್ಟಾಗಿ ಹೇಳಿದ್ದೇವೆ' ಎಂದರು.

ಮೂರು ಗಂಟೆ ಅಂಗಡಿಗಳು ಮುಚ್ಚಿದ್ದವು. ಪಟಾಕಿ ಖರೀದಿಗೆ ಬಂದಿದ್ದ ಗ್ರಾಹಕರು ಅಂಗಡಿಗಳು ತೆರೆಯುವುದಕ್ಕಾಗಿ ಕಾದು ಕುಳಿತರು.

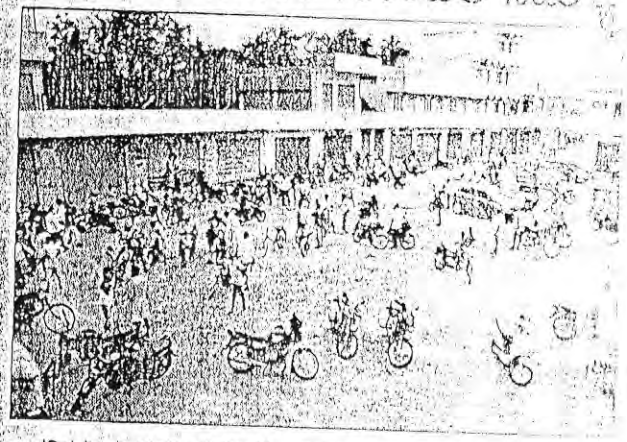
ಸಂಜೆಯ ಹೊತ್ತಿಗೆ ಮತ್ತೆ ಅಂಗಡಿಗಳು ತೆರೆದು ಮಾರಾಟ ಆರಂಭವಾಯಿತು. ಸ್ಥಳೀಯ ಶಾಸಕ ಸಿ.ಪುಟ್ಟರಂಗಶೆಟ್ಟಿ ಮಧ್ಯಪ್ರವೇಶಿಸಿ ಜಿಲ್ಲಾಡಳಿತದೊಂದಿಗೆ ಮಾತುಕತೆ ನಡೆಸಿದ ಬಳಿಕ ವ್ಯಾಪಾರ ಆರಂಭವಾಯಿತು ಎಂದು ಮೂಲಗಳು ತಿಳಿಸಿವೆ.

ವ್ಯಾಪಾರಿಗಳು ಹಳೆಯ ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡುತ್ತಿದ್ದರು. ಕೆಲವೇ ಕೆಲವು ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಇಟ್ಟು, 'ಮಾಮೂಲಿ ಪಟಾಕಿಗಳನ್ನೇ ಮಾರುತ್ತಿದ್ದರು' ಎಂದು ಅಧಿಕಾರಿಯೊಬ್ಬರು 'ಪ್ರಜಾವಾಣಿ'ಗೆ ತಿಳಿಸಿದರು.

ವ್ಯಾಪಾರಿಯೊಬ್ಬರು ಮಾತನಾಡಿ, 'ಹಸಿರು ಪಟಾಕಿ ಆದೇಶ ಕೆಲವು ದಿನಗಳ ಹಿಂದೆಯಷ್ಟೇ ಬಂದಿದೆ. ನಾವು ಎರಡು ಮೂರು ತಿಂಗಳ ಹಿಂದೆಯೇ ಪಟಾಕಿಗಳನ್ನು ತರಿಸಿದ್ದೇವೆ.

ಮುಖ್ಯಾಂಶಗಳು

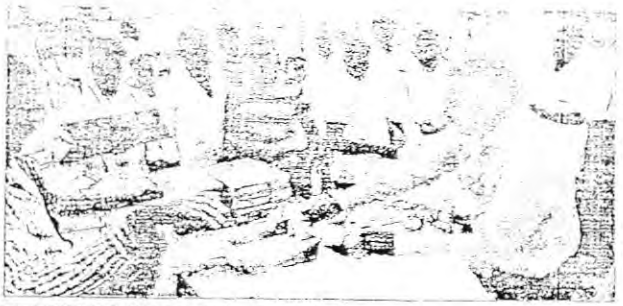
- 3 ಗಂಟೆ ಬಾಗಿಲು ಮುಚ್ಚಿದ ಮಾಲೀಕರು
- ಪಟಾಕಿಗಾಗಿ ಕಾದ ಗ್ರಾಹಕರು
- ಜಿಲ್ಲಾಡಳಿತದ ವಿರುದ್ಧ ಆಕ್ರೋಶ



ಆಂಗಡಿಗಳು ಮುಚ ್ಚಿದ್ದರಿಂದ ಪಟಾಕಿ ಖರೀದಿಗಾಗಿ ಬಂದಿದ್ದ ಗ್ರಾಹಕರು ಕಾಯುತ್ತಿರುವುದು

ಆದೇಶದ ಗೊಂದಲದಿಂದಾಗಿ ಇಷ್ಟೆಲ್ಲ ಸಮಸ್ಯೆಯಾಗಿದೆ' ಎಂದು ಹೇಳಿದರು.

ಪ್ರಜಾವಾಣಿ
16/11/2020



ಪಟಾಕಿ ಖರೀದಿಗೆ ಮುಗಿಬಿದ್ದ ಜನತೆ

ವಿಕ ಸುದ್ದಿಜಾಲ ಚಾಮರಾಜನಗರ

ಕೋವಿಡ್ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸರಕಾರ ಹಸಿರು ಪಟಾಕಿಗಳ ಮಾರಾಟಕ್ಕಷ್ಟೇ ಅವಕಾಶ ಎಂಬುದು ಕಾಗದಕ್ಕೆ ಸೀಮಿತವಾಗಿದ್ದು, ಜಿಲ್ಲೆಯಲ್ಲಿ ಹಸಿರು ಪಟಾಕಿ ಠುಸ್ ಎಂದಿದೆ.

ನಗರ ಸೇರಿದಂತೆ ಜಿಲ್ಲೆಯ ಎಲ್ಲ ಕಡೆ ಪಟಾಕಿ ಅಂಗಡಿಗಳಲ್ಲಿ ಎಲ್ಲ ಬಗೆಯ ಪಟಾಕಿಗಳು ರಾಜರೋಷವಾಗಿ ಮಾರಾಟವಾಗುತ್ತಿವೆ. ಹಸಿರು ಪಟಾಕಿ ಎಂದರೇನು ಎಂಬ ಬಗ್ಗೆ ಯಾರಿಗೂ ತಿಳಿದೇ ಇಲ್ಲ. ಕೆಲ ಕಂಪನಿಯ ಪಟಾಕಿಗಳ ಪೊಟ್ಟಣಗಳ ಮೇಲಷ್ಟೇ ಹಸಿರು ಸಂಕೇತವಿದೆ. ಇನ್ನುಳಿದಂತೆ ಎಲ್ಲವೂ ಮಾಮೂಲಿ ಪಟಾಕಿಗಳೇ. ಹೀಗಾಗಿ ದೀಪಾವಳಿಯ ಮೊದಲ ದಿನವೇ ಪಟಾಕಿ ಶಬ್ದ ಭೋರ್ಗರೆಯಿತು.

ಹಸಿರು ಪಟಾಕಿಯೇ ಬೇಕೆಂದು ಕೇಳುತ್ತಿದ್ದವರ ಸಂಖ್ಯೆ ಅತಿ ವಿರಳವಾಗಿತ್ತು. ಪಟಾಕಿ ಅಂಗಡಿಗೆ ಬಂದವರ ಪೈಕಿ ಹೆಚ್ಚು ಮಂದಿ ಪಟಾಕಿ ಕೇಳುತ್ತಿದ್ದರೆ ಹೊರತು, ಹಸಿರು ಪಟಾಕಿ, ಕಡಿಮೆ ಶಬ್ದದ ಪಟಾಕಿ ಬೇಕೆಂದೇನೂ ಕೇಳುತ್ತಿರಲಿಲ್ಲ. ಹೀಗಾಗಿ ಭಾರಿ ಶಬ್ದದ, ಹೆಚ್ಚು ಹೊಗೆ ಬರುವ ಪಟಾಕಿಗಳೆ ಎಲ್ಲಕಡೆ ಹೊತ್ತಿ ಉರಿದ ದೃಶ್ಯ ಸಾಮಾನ್ಯವಾಗಿತ್ತು.

ಈ ಬಾರಿಯೂ ಪಟಾಕಿ ಸದ್ದು: ಇನ್ನು ರಾಜ್ಯ ಸರಕಾರ ಪಟಾಕಿಗಳ ಮೇಲೆ ನಿರ್ಬಂಧ ಹೇರಿದ್ದು, ಹಸಿರು ಪಟಾಕಿ ಮಾತ್ರ ಬಳಸಬೇಕೆಂಬ ಕಾರಣ ಈ ಬಾರಿ ಪಟಾಕಿ ಶಬ್ದ ಇರಲ್ಲ ಎಂದೇ ಭಾವಿಸಿದ್ದು ಸಹ ಠುಸ್ ಎಂದಿತು. ಪ್ರತಿ ವರ್ಷದಂತೆ ಈ ವರ್ಷವೂ ಭಾರಿ ಶಬ್ದದ ಪಟಾಕಿಗಳ ಸದ್ದು ಎಲ್ಲೆಡೆ ಕೇಳಿ ಬಂತು. ಹೀಗಾಗಿ ಪಟಾಕಿ ಖರೀದಿಸಲು ಮಳಿಗೆಗಳ ಮುಂದೆ ಸಾಕಷ್ಟು ಮಂದಿ ನೆರೆದಿದ್ದರು.

ಹಸಿರು ಪಟಾಕಿ ಎಂದರೇನು ಎಂಬ ಬಗ್ಗೆ ನಮಗೇನು ತಿಳಿದಿಲ್ಲ. ಅಂಥ ಪಟಾಕಿಗಳು ದೊರೆಯುತ್ತಲೂ ಇಲ್ಲ. ಹೀಗಾಗಿ ಅಂಗಡಿ ಗಳಲ್ಲಿ ಯಾವ ಪಟಾಕಿ ದೊರೆಯುತ್ತಿದೆಯೋ ಅದನ್ನೇ ಖರೀದಿಸುತ್ತಿದ್ದೇವೆ.

– ಗೋವಿಂದ್, ಗ್ರಾಹಕ

ಪಟಾಕಿ ವ್ಯಾಪಾರಿಗಳಿಗೆ ಬರಸಿಡಿಲು

ಸಿಡಿಮದ್ದು ಅಂಗಡಿಗಳಿಗೆ ದಾಳಿ ನಡೆಸಿದ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು

■ ಪ್ರಮೋದ್ ಆರ್. ಕಿಲಗೆರೆ ಚಾಮರಾಜನಗರ

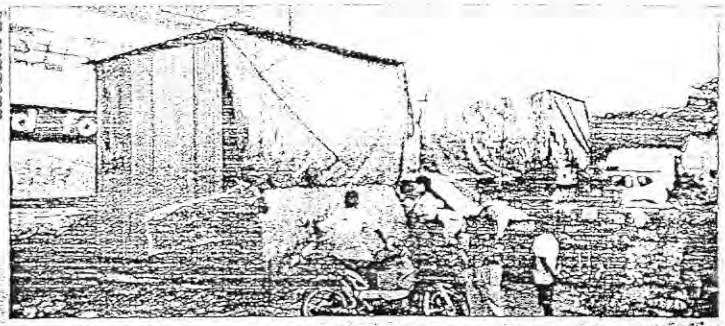
ಬೇತಲಿಕೆಯ ಕನಸು ಕಂಡಿದ್ದ ವ್ಯಾಪಾರಿಗಳ ನಿರೀಕ್ಷೆ ಎರಡನೇ ದಿನವೂ ಹುಸಿಯಾಯಿತು! ದೀಪಾವಳಿ ಹಬ್ಬದ ಅಂಗವಾಗಿ ಜನರು ಪ್ರತಿವರ್ಷ ಪಟಾಕಿ, ಹಣತೆ, ಪೂಜೆ ಸಾಮಗ್ರಿಗಳ ಖರೀದಿ ಭರಾಟೆಯಲ್ಲಿ ತೊಡಗಿರುತ್ತಿದ್ದರು. ಆದರೆ, ಈ ಬಾರಿ ಜನ ಬರದೆ ನಗರದ ಮುಖ್ಯರಸ್ತೆಗಳು ಹಾಗೂ ಮೆಗಾ ಕಾಂಪ್ಲೆಕ್ಸ್‌ನಲ್ಲಿರುವ ಪಟಾಕಿ ಮಳಿಗೆಗಳು ಬಿಕೋ ಎನ್ನುತ್ತಿದ್ದವು.

» ಪಟಾಕಿ ಖರೀದಿಗೆ ಈ ಬಾರಿ ಜನರ ನಿರಾಸಕ್ತಿ

ನಗರದ ದೊಡ್ಡಂಗಡಿ ಬೀದಿ, ಚಿಕ್ಕಂಗಡಿ ಬೀದಿಗಳಲ್ಲಿ ಕಳೆದ ವರ್ಷವೆಲ್ಲ ಜನರಿಂದ ತುಂಬಿ ತುಳುಕುತ್ತಿತ್ತು. ಆದರೆ ಈ ವರ್ಷ ಕರೊನಾದಿಂದ ಜನರು ಬರುವುದೇ ಕಡಿಮೆ ಯಾಗಿದೆ. ಇದರ ಜತೆ ಸರ್ಕಾರ ಹೊರಡಿಸಿದ ಹಸಿರು ಪಟಾಕಿ ನಿಷೇಧದಿಂದ ಜನರು ಗೊಂದಲಕ್ಕೆ ಸಿಲುಕಿ ಪಟಾಕಿ ಖರೀದಿಸಲು ನಿರಾಸಕ್ತಿ ತೋರಿದ್ದಾರೆ.

ಅಡ್ಡಿಪಡಿಸಿದ ಮಳೆ: ಮಧ್ಯಾಹ್ನದ ವೇಳೆ ಶುರುವಾದ ತುಂತುರು ಮಳೆಯು ಸಹ ವ್ಯಾಪಾರಿಗಳಿಗೆ ಬೇಸರ ತರಿಸಿತು. ಕೆಲಕಾಲ ಸುರಿದ ತುಂತುರು ಮಳೆಯಿಂದ ವ್ಯಾಪಾರಿಗಳಲ್ಲಿದ್ದ ಸಣ್ಣ ನಿರೀಕ್ಷೆಯೂ ಭಗ್ನವಾಯಿತು.

ಪರಿಸರ ಅಧಿಕಾರಿಗಳಿಂದ ದಾಳಿ: ಹಸಿರು ಪಟಾಕಿಯನ್ನು ಮಾತ್ರ ಮಾರಾಟ ಮಾಡಬೇಕು ಎಂಬ ಆದೇಶವನ್ನು ಉಲ್ಲಂಘಿಸಿದ ಪಟಾಕಿ ಮಳಿಗೆಗಳ ಮೇಲೆ ಭಾನುವಾರ ಮಧ್ಯಾಹ್ನದ ವೇಳೆ ದಾಳಿ ನಡೆಸಿದ ಅಧಿಕಾರಿಗಳು ಕೆಲ ಪಟಾಕಿ ಅಂಗಡಿ ಮುಚ್ಚಿಸಿದರು.ತಹಸೀಲ್ದಾರ್ ಚಿದಾನಂದ ಗುರುಸ್ವಾಮಿ, ಪರಿಸರ ಅಧಿಕಾರಿ ರಘುಪತಿ, ಸರ್ಕಲ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ಮಹೇಶ್ ಸೇರಿ ಇತರ ಅಧಿಕಾರಿಗಳು ಇದ್ದರು.



ವಿಜಯವಾಣಿ ಚಿತ್ರ

ಸರ್ಕಾರದ ಆದೇಶವನ್ನು ಉಲ್ಲಂಘಿಸಿ ವಹಿವಾಟು ನಡೆಸುತ್ತಿದ್ದ ಪಟಾಕಿ ಮಳಿಗೆಗಳನ್ನು ಭಾನುವಾರ ಚಾಮರಾಜನಗರದಲ್ಲಿ ಅಧಿಕಾರಿಗಳು ಮುಚ್ಚಿಸಿರುವುದು.

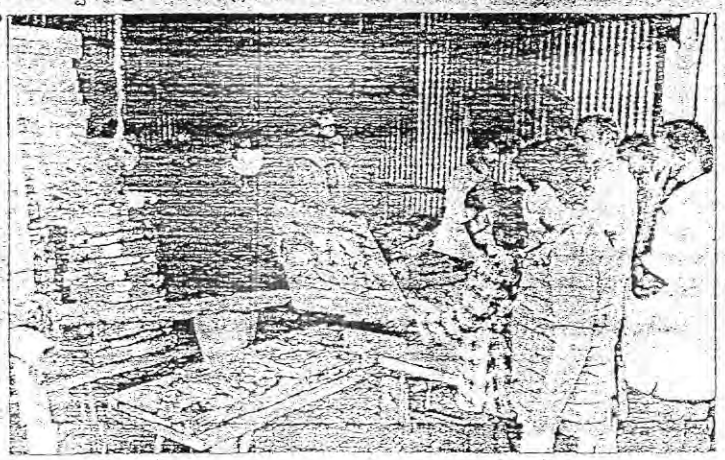
ಕೊಳ್ಳೇಗಾಲದಲ್ಲಿ ವ್ಯಾಪಾರ ಜೋರು

ಕೊಳ್ಳೇಗಾಲ: ದೀಪಾವಳಿ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾಲೂಕು ಆಡಳಿತದ ಅನುಮತಿ ಮೇರೆಗೆ ಪಟ್ಟಣದ ಮಹದೇಶ್ವರ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ ಭಾನುವಾರ 2 ಪ್ರತ್ಯೇಕ ಹಸಿರು ಪಟಾಕಿ ಅಂಗಡಿಗಳನ್ನು ತೆರೆಯಲಾಗಿದ್ದು, ಜನರು ಖರೀದಿಗೆ ಮುಗಿ ಬಿದ್ದಿದ್ದರು.

» ಹಸಿರು ಪಟಾಕಿ ಅಂಗಡಿಗೆ ಆದ್ಯತೆ

ಕರೊನಾ ಕರಿನೆರಳು ಈ ವರ್ಷ ಬೆಳಕಿನ ಹಬ್ಬ ದೀಪಾವಳಿ ಮೇಲೆ ಪರಿಣಾಮ ಬೀರಿ ಪಟಾಕಿ ವ್ಯಾಪಾರವನ್ನು ಕಳೆಗುಂದಿಸಲಿದೆ ಎಂಬ ಚರ್ಚೆ ಸಾರ್ವಜನಿಕ ವಲಯದಲ್ಲಿ ಹೆಚ್ಚಾಗಿ ಕೇಳಿ ಬರುತ್ತಿತ್ತು. ಆದರೆ, ಭಾನುವಾರ ಮಹದೇಶ್ವರ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ ಪಟಾಕಿ ಅಂಗಡಿಗಳು ತೆರೆಯುತ್ತಿದ್ದಂತೆ ಜನರು ಸಡಗರದಿಂದ ಪಟಾಕಿ ಖರೀದಿಸಿದರು.

ಹಣತೆಗೆ ಹೆಚ್ಚಿನ ಬೇಡಿಕೆ: ಪಟ್ಟಣದ ಚಿಕ್ಕ ಅಂಗಡಿ ಬೀದಿ, ಚೌಡೇಶ್ವರಿ ರಸ್ತೆ ಸೇರಿದಂತೆ ಇತರೆಡೆ ತಳ್ಳುವ ಗಾಡಿಗಳಲ್ಲಿ ಭಾನುವಾರ ಮಾರಾಟ ಮಾಡುತ್ತಿದ್ದ ಮಣ್ಣಿನ ಹಣತೆಗಳ ಖರೀದಿಗೆ ಬೇಡಿಕೆ ಹೆಚ್ಚಾಗಿತ್ತು. ಈ ನಡುವೆ ಶನಿವಾರ ಸಂಜೆಯೇ ಪಟ್ಟಣದಲ್ಲಿ ರಾಜಸ್ಥಾನ್ ಮೂಲದ ವರ್ತಕರು ತಮ್ಮ ಅಂಗಡಿ ಮುಂಗಟ್ಟುಗಳಲ್ಲಿ ದೀಪ ಹಚ್ಚಿ ಲಕ್ಷ್ಮೀ ಪೂಜೆ ಮಾಡಿ ಸಂಭ್ರಮದಿಂದ ದೀಪಾವಳಿ ಹಬ್ಬ ಆಚರಿಸಿದರು.



ವಿಜಯವಾಣಿ ಚಿತ್ರ

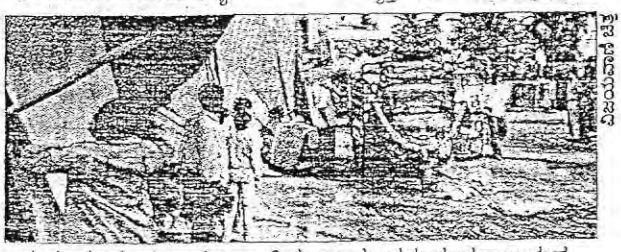
ಕೊಳ್ಳೇಗಾಲದ ಮಹದೇಶ್ವರ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ ಭಾನುವಾರ ಪಟಾಕಿ ಖರೀದಿಸುತ್ತಿರುವುದು.

ಪಟಾಕಿ ಅಂಗಡಿಗಳ ತೆರವು

ಯಳಂದೂರು: ನಿಯಮ ಉಲ್ಲಂಘಿಸಿ ವ್ಯಾಪಾರ ಚಟುವಟಿಕೆಯಲ್ಲಿ ತೊಡಗಿದ್ದ ಪಟಾಕಿ ಅಂಗಡಿಗಳನ್ನು ತಹಸೀಲ್ದಾರ್ ಭಾನುವಾರ ಮುಚ್ಚಿಸಿದರು.

ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ಅನುಮತಿಯೊಂದಿಗೆ ಪಟ್ಟಣದ ದಿವಾನ್ ಪೂರ್ಣಯ್ಯ ವಸ್ತುಸಂಗ್ರಹಾಲಯದ ಬಳಿ ತಾತ್ಕಾಲಿಕವಾಗಿ 4 ಪಟಾಕಿ ಅಂಗಡಿಗಳನ್ನು ತೆರೆಯಲಾಗಿತ್ತು. ಆದರೆ ಈ ಅಂಗಡಿಗಳಲ್ಲಿ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾತ್ರ ಮಾರಾಟ ಮಾಡಬೇಕೆಂಬ ನಿಯಮ ಉಲ್ಲಂಘಿಸಲಾಗುತ್ತಿತ್ತು. ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಪೊಲೀಸರು ಮತ್ತು ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ಸಿಬ್ಬಂದಿ ಜತೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದ ತಹಸೀಲ್ದಾರ್ ಸುದರ್ಶನ ಅವರು, ಅಂಗಡಿಗಳನ್ನು ಮುಚ್ಚಿಸಿದರು. ಎಲ್ಲ ಅಂಗಡಿಗಳ ಮಾಲೀಕರು ವಹಿವಾಟು ಬಂದ್ ಮಾಡಿ ಗೂಡ್ಸ್ ವಾಹನಗಳಲ್ಲಿ ಪಟಾಕಿಗಳನ್ನು ಸಾಗಿಸಿದರು.

ಜಿಲ್ಲಾಡಳಿತ ಅನುಮತಿ ನೀಡಿದ್ದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಲಕ್ಷಾಂತರ ರೂ. ಬಂಡವಾಳ ಹಾಕಿ ಪಟಾಕಿ ಅಂಗಡಿ ತೆರೆದಿದ್ದೆವು. ಶನಿವಾರ ವ್ಯಾಪಾರ ಕೂಡ ಮಾಡಿದ್ದೆವು. ಆದರೆ ಭಾನುವಾರ ಏಕಾಏಕಿ ಅಂಗಡಿ ಮುಚ್ಚಿಸಿದ್ದರಿಂದ ಗಾಯದ ಮೇಲೆ ಬರೆ ಎಳೆದಂತಾಗಿದೆ ಎಂದು ವ್ಯಾಪಾರಿ ರವಿ ಬೇಸರ ವ್ಯಕ್ತಪಡಿಸಿದರು.



ವಿಜಯವಾಣಿ ಚಿತ್ರ

ಯಳಂದೂರು ಪಟ್ಟಣದ ದಿವಾನ್ ಪೂರ್ಣಯ್ಯ ವಸ್ತು ಸಂಗ್ರಹಾಲಯದ ಬಳಿ ಇಡಲಾಗಿದ್ದ ಪಟಾಕಿ ಅಂಗಡಿಗಳನ್ನು ತಹಸೀಲ್ದಾರ್ ಸುದರ್ಶನ್ ತೆರವುಗೊಳಿಸುತ್ತಿರುವುದು.

ಸರ್ಕಾರದ ನಿಮಯಗಳ ಪ್ರಕಾರ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನು ಮಾರಲು ಮಾತ್ರ ಜಿಲ್ಲಾಡಳಿತದಿಂದ ಅನುಮತಿ ನೀಡಲಾಗಿತ್ತು. ಆದರೆ ವಹಿವಾಟು ನಡೆಸುವ ಸ್ಥಳದಲ್ಲಿ ಸರ್ಕಾರ ಸೂಚಿಸಿರುವ ಯಾವುದೇ ನಿಯಮಗಳನ್ನು ವ್ಯಾಪಾರಿಗಳು ಪಾಲನೆ ಮಾಡಿಲ್ಲ. ಹಾಗಾಗಿ ಎಲ್ಲ ಅಂಗಡಿಗಳನ್ನು ಅನಿವಾರ್ಯವಾಗಿ ತೆರವುಗೊಳಿಸಲಾಗಿದೆ.

| ಸುದರ್ಶನ್
ಯಳಂದೂರು ತಹಸೀಲ್ದಾರ್

ಸರ್ಕಾರದ ಆದೇಶದಂತೆ ಕೇ.75 ರಷ್ಟು ಹಸಿರು ಪಟಾಕಿಗಳನ್ನೇ ನಾವು ಮಾರಾಟ ಮಾಡುತ್ತಿದ್ದೆವು. ಕರೊನಾ ಭಯದಿಂದ ಜನರು ಈ ಬಾರಿ ಪಟಾಕಿಗಳನ್ನು ಖರೀದಿಸಲು ಮುಂದೆ ಬಂದಿಲ್ಲ. ಕಳೆದ ವರ್ಷವಿದ್ದ ಉತ್ಸಾಹ ಈ ಬಾರಿ ಜನರಿಗೆ ಇಲ್ಲವಾಗಿದೆ. ಹಾಗಾಗಿ ಈ ವರ್ಷ ಪಟಾಕಿ ವಹಿವಾಟು ಉದ್ಯಮದಿಂದ ಹೆಚ್ಚಿನ ನಷ್ಟ ಅನುಭವಿಸಬೇಕಾಗಿದೆ.

|ಅಭಿಷೇಕ್
ಪಟಾಕಿ ವ್ಯಾಪಾರಿ

ಹಸಿರು ಪಟಾಕಿ ಗೊಂದಲ: ಅಂಗಡಿಗಳಿಗೆ ಬೀಗ

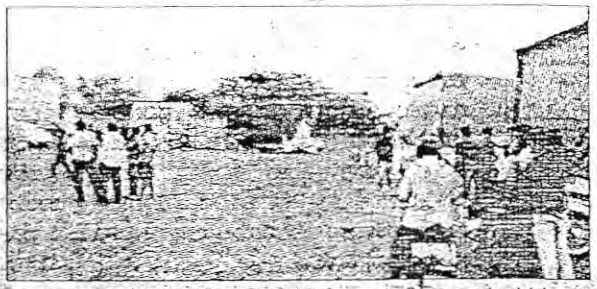
ಸೂಕ್ತ ಲೋಗೋ ಇಲ್ಲದ ಕಾರಣ | ರಾತ್ರಿಯಾಗುತ್ತಿದ್ದಂತೆ ವ್ಯಾಪಾರ ಸಲೀಸು

• ಕನ್ನಡಪ್ರಭ ವಾರ್ತೆ
ಚಾಮರಾಜನಗರ

ಹಸಿರು ಪಟಾಕಿ ಮಾರಾಟದ ಗೊಂದಲ ಏರ್ಪಟ್ಟು ಸೂಕ್ತ ಲೋಗೋ ಇಲ್ಲದ ಕಾರಣ ನಗರದ 9 ಪಟಾಕಿ ಅಂಗಡಿಗಳಿಗೆ ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಅಧಿಕಾರಿಗಳು ಬೀಗ ಹಾಕಿದ ಘಟನೆ ಸಂಜೆ ನಡೆಯಿತು.

ಬಿಡಿಯಾಗಿ ಪಟಾಕಿ ಮಾರುವಂತಿಲ್ಲ, ಪರಿಸರ ಸ್ನೇಹಿ ಪಟಾಕಿಗಳನಷ್ಟೇ ಮಾರಾಟ ಮಾಡುವುದು, ಸೂಕ್ತ ಸರ್ಟಿಫಿಕೇಟ್ ಇಲ್ಲದ ಮಾಲುಗಳನ್ನು ಮಾರಾಟ ಮಾಡಬಾರದು ಎಂಬ ನಿಯಮಗಳನ್ನು ಗಾಳಿಗೆತೂರಿದ್ದರಿಂದ ಪೊಲೀಸರ ಸಮಕ್ಷಮದಲ್ಲಿ ಭಾನುವಾರ ಸಂಜೆ ಮೇಘ ಕಾಂಪ್ಲೆಕ್ಸ್‌ನಲ್ಲಿ ತೆರೆಯಲಾಗಿದ್ದ ಅಂಗಡಿಗಳಿಗೆ ಕೆಲಕಾಲ ಬೀಗ ಹಾಕಿಸಿದ್ದರು.

ಪರಿಸರ ಅಧಿಕಾರಿ ರಘುರಾಮ್ ಪಟ್ಟಣ ಠಾಣೆ ಸಿಪಿಐ ಮಹೇಶ್ ಮತ್ತು ಪಿಎಸ್‌ಐ ಸಿದ್ದರಾಜ ನಾಯಕ ಅವರ ನೇತೃತ್ವದಲ್ಲಿ ಅಂಗಡಿಗಳನ್ನು ಮುಚ್ಚಿಸಿದ್ದರಿಂದ ಮಕ್ಕಳ ಸಮೇತ ಪಟಾಕಿ ಕೊಳ್ಳಲು ಬಂದಿದ್ದ ಪಾಲಕರು ಕೆಲ ಕಾಲ ನಿರಾಸೆಯಿಂದ ಮರಳಬೇಕಾದ ಪರಿಸ್ಥಿತಿ ನಿರ್ಮಾಣವಾಗಿತ್ತು.



ಚಾಮರಾಜನಗರದ ಮೇಘ ಕಾಂಪ್ಲೆಕ್ಸ್‌ನಲ್ಲಿ ಕೆಲ ಕಾಲ ಪಟಾಕಿ ಅಂಗಡಿಗಳನ್ನು ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ಪೊಲೀಸರು ಮುಚ್ಚಿಸಿರುವುದು. ಕನ್ನಡಪ್ರಭ

ರಾತ್ರಿ ವ್ಯಾಪಾರ ಸಲೀಸು: ಕೆಲ ಕಾಲವಷ್ಟೇ ಮುಚ್ಚಿದ್ದ ಪಟಾಕಿ ಅಂಗಡಿಗಳು ಭಾನುವಾರ ರಾತ್ರಿ ವೇಳೆಗೆ ಮತ್ತೆ ತೆರೆದುಕೊಂಡು ವ್ಯಾಪಾರಿಗಳು ವ್ಯಾಪಾರ ವಹಿವಾಟು ನಡೆಸಿದರು. ಗ್ರಾಹಕರು ಅಂಗಡಿಗಳನ್ನು ಮುಚ್ಚಿಸಿದ್ದೇಕೆ ಮತ್ತೇ ತೆರೆಯಲು ಅನುಮತಿ ನೀಡಿದ್ದು ಏಕೆ ಎಂದು ಚರ್ಚಿಸುತ್ತಿದ್ದು ಕಂಡ ಬಂದಿತು.

ಸರ್ಟಿಫಿಕೇಟ್ ಇದ್ದರೂ ಕೂಡ ಅಧಿಕಾರಿಗಳು ಪಟಾಕಿ ಅಂಗಡಿಗಳಿಗೆ ಬೀಗ ಹಾಕಿದ್ದಾರೆ. ಲಕ್ಷಾಂತರ ರು. ಬಂಡವಾಳ ಹಾಕಿದ್ದೇವೆ. ಪಟಾಕಿ ಮಾರುವಂತಿಲ್ಲ, ಎಂದು ತಿಂಗಳ ಹಿಂದೆ ಹೇಳಿದ್ದರೇ ಹಣವನ್ನೇ ಹಾಕುತ್ತಿರಲಿಲ್ಲ ಈಗ ಬಂದು ಹಸಿರು ಪಟಾಕಿ ಎನ್ನುತ್ತಿದ್ದಾರೆ. ಮತ್ತೊಂದು ಕಡೆ ಕೆಲ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ಪೊಲೀಸರು ಪ್ರತಿ ಪಟಾಕಿ ಅಂಗಡಿಯಿಂದ ಬಾಕ್ಸ್‌ಗಳನ್ನು ಪಡೆದು ಇದೀಗ ಮುಚ್ಚಿಸುವುದು ಯಾವ ನ್ಯಾಯ ಎಂದು ವ್ಯಾಪಾರಿಗಳು ಕಿಡಿಕಾರಿದರು.

ಪಟಾಕಿ ಮಾರಾಟಕ್ಕೆ ಬೇಜೆ ಎಂದಿದ್ದ ಪೊಲೀಸರೇ ಪುನಃ ಮಾರಿ ಎಂದರು

ದಿಢೀರ್ ಬೆಳವಣಿಗೆಯಲ್ಲಿ ಮಾರಾಟಕ್ಕೆ ಹಸಿರುಪಟಾಕಿ ಮಾರಬೇಕು ಎಂಬ ನಿರ್ದೇಶನ ಉಲ್ಲಂಘನೆ ಮಾಡಲಾಗಿದೆ ಎಂಬ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ನಗರದ ಮೆಗಾ ಕಾಂಪ್ಲೆಕ್ಸ್‌ನಲ್ಲಿ ಹಾಕಲಾಗಿದ್ದ ಪಟಾಕಿ ಮಳಿಗೆಗಳನ್ನು ಭಾನುವಾರ ನಗರದ ಪಟ್ಟಣ ಠಾಣೆ ಪೊಲೀಸರು ಮಳಿಗೆಗಳನ್ನು ಬಂದ್ ಮಾಡಿಸಿ ನಂತರ ಸಂಜೆ ವೇಳೆಗೆ ಮಾರಾಟಕ್ಕೆ ಅನುವು ಮಾಡಿಕೊಟ್ಟರು.

ದೀಪಾವಳಿ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಪಟಾಕಿ ಮಾರಾಟ ಮಾಡಲು 10 ಮಳಿಗೆಗಳನ್ನು ಹಾಕಲಾಗಿತ್ತು. 3 ರಿಂದ 4 ದಿನಗಳ ಹಿಂದೆಯೇ ನಾನಾ ಮಾದರಿಯ ಪಟಾಕಿಗಳನ್ನು ಇಡಲಾಗಿತ್ತು. ಸಾಮಾನ್ಯ ಜನರಿಗೆ ಹಸಿರುಪಟಾಕಿ ಎಂದರೆ ಗೊತ್ತೇ ಇಲ್ಲ. ತಮಗೆ ಏನು ಬೇಕೋ ಅದನ್ನು ತೆಗೆದುಕೊಂಡು ಹೋಗುತ್ತಿದ್ದರು.

ಪಟಾಕಿ ಮಳಿಗೆ ಸ್ಥಾಪನೆ ಮಂಡಳಿ ಅಧಿಕಾರಿಗಳು ಸ್ಥಳಕ್ಕೆ ಬಂದು ಪಟಾಕಿ ಮಳಿಗೆಯನ್ನು ಪರಿಶೀಲನೆ ನಡೆಸಿದ್ದಾರೆ ಎನ್ನಲಾಗಿದೆ.

ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಭಾನುವಾರ ಮಧ್ಯಾಹ್ನ ಸ್ಥಳಕ್ಕೆ ಆಗಮಿಸಿದ ಪೊಲೀಸರು ಮಳಿಗೆಗಳನ್ನು ಬಂದ್ ಮಾಡಿಸಿದ್ದಾರೆ. ಆದರೆ ಸಂಜೆ ಪುನಃ ಪಟಾಕಿ ಮಾರಾಟಕ್ಕೆ ಅವಕಾಶ ಕಲ್ಪಿಸಿಕೊಟ್ಟಿದ್ದಾರೆ.

ಸೋಮವಾರ ನಡೆಯುವ ಬಲಿಪಾಡ್ಯಮಿ ಹಬ್ಬದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ನಗರಸೇರಿದಂತೆ ವಿವಿಧೆಡೆಯಿಂದ ಪಟಾಕಿ ಖರೀದಿಸಲು ಸಾರ್ವಜನಿಕರು ಆಗಮಿಸಿದ್ದರು. ಪಟಾಕಿ ಮಾರಾಟ ಮಳಿಗೆ ಬಂದ್ ಸುದ್ದಿ ಕೇಳಿ ನಿರಾಶೆಗೊಂಡಿದ್ದ ಗ್ರಾಹಕರು ಮತ್ತೆ ಮಳಿಗೆ ತೆರೆದಿದ್ದನ್ನು ಕಂಡು ಸಂತಸದಿಂದ ಖರೀದಿ ಮಾಡಿ ತೆರಳಿದರು.



ಚಾಮರಾಜನಗರದ ಮೆಗಾ ಕಾಂಪ್ಲೆಕ್ಸ್ ಆವರಣದಲ್ಲಿ ಹಾಕಲಾಗಿದ್ದ ಪಟಾಕಿ ಅಂಗಡಿಗಳಲ್ಲಿ ಹಸಿರು ಪಟಾಕಿ ಮಾರುತ್ತಿಲ್ಲ ಎಂಬ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಪೊಲೀಸರು ಮಳಿಗೆಗಳನ್ನು ಬಂದ್ ಮಾಡುವಂತೆ ಸೂಚನೆ ನೀಡಿದರು.

ಹಸಿರು ಪಟಾಕಿ ಮಾರಾಟ ಇಲ್ಲ: ನಿಯಮಗಳ ಉಲ್ಲಂಘನೆ



ಯಳಂದೂರಿನಲ್ಲೂ ಅಂಗಡಿಗಳ ತೆರವು

ವರದಿ: ಯರಿಯೂರು ನಾಗೇಂದ್ರ

ಯಳಂದೂರು, ನ. ೧೫, ಪಟ್ಟಣದ ದಿವಾನ್ ಪೂರ್ಣಯ್ಯ ವಸ್ತು ಸಂಗ್ರಹಾಲಯದ ಬಳಿ ತಾತ್ಕಾಲಿಕವಾಗಿ ಹಾಕಲಾಗಿದ್ದ ಪಟಾಕಿ ಅಂಗಡಿಗಳಲ್ಲಿ ಹಸಿರು ಪಟಾಕಿ ಮಾರಾಟ ಮಾಡುತ್ತಿಲ್ಲ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಲಾಗಿದೆ ಎಂದು ತಹಶೀಲ್ದಾರ್ ಸುದರ್ಶನ್ ಭಾನುವಾರ ಎಲ್ಲಾ ಅಂಗಡಿಗಳನ್ನು ಮುಚ್ಚಿಸಿದ ಪಟಾಕಿ ಮಾರಾಟವಾಗುತ್ತಿಲ್ಲ ಎಂದು ತಹಶೀಲ್ದಾರ್, ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ಸಿಬ್ಬಂದಿ, ಪೊಲೀಸ್ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳು ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲನೆ ನಡೆಸಿದ್ದು ಇದನ್ನು ವ್ಯಾಪಾರಿಗಳು ವ್ಯಾಪಾರದಂತೆ ಅಂಗಡಿಗಳನ್ನು ಮುಚ್ಚಿಸಿದರು. ಈ ಬಗ್ಗೆ ತಹಶೀಲ್ದಾರ್ ಸುದರ್ಶನ್ ಮಾಹಿತಿ ನೀಡಿ, ಸರ್ಕಾರದ ನಿಯಮಗಳ ಪ್ರಕಾರ ಹಸಿರು ಪಟಾಕಿ ಮಾರಾಟ ಮಾಡಲು ಮಾತ್ರ ಅನುಮತಿ ನೀಡಿದೆ. ಆದರೆ ಪರಿಶೀಲನೆ ನಂತರ ಇಲ್ಲಿ ಯಾವುದೇ ಪಟಾಕಿ ಮಾರಾಟ ಮಾಡುತ್ತಿಲ್ಲ ಎಂಬುದು ಸಾಬೀತಾಗಿದೆ. ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ನಿಯಮಗಳಿಗೆ ಅನುಸಾರವಾಗಿ ಇದರ ಮಾರಾಟ ನಿಷೇಧಿಸಲಾಗುತ್ತಿದೆ. ಇಲ್ಲಿನ ಎಲ್ಲಾ ೪ ಪಟಾಕಿ ಅಂಗಡಿಗಳನ್ನು ತೆರವುಗೊಳಿಸಲಾಗಿದೆ. ಯಾವುದೂ ಕೂಡ ಇದರ ವ್ಯಾಪಾರ

ವರದಿ: ಅಮಚವಾಡಿ ರಾಜೇಂದ್ರ

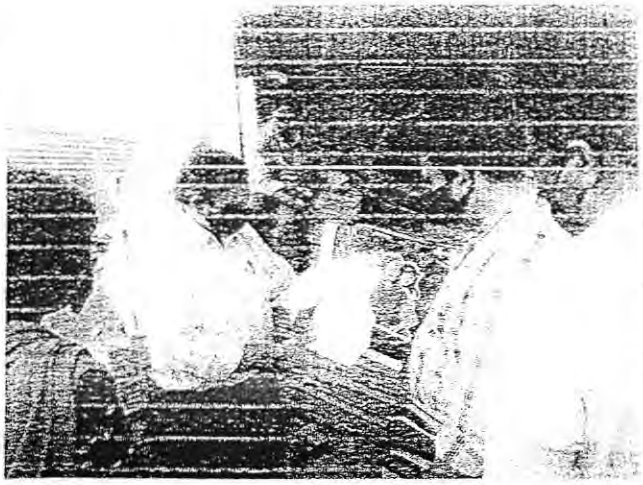
ಚಾಮರಾಜನಗರ, ನ. ೧೪. ನಗರದ ಮೀನಾ ಕಾಂಪ್ಲೆಕ್ಸ್‌ನಲ್ಲಿ ಪಟಾಕಿ ಅಂಗಡಿಗಳು ಅನುಮತಿ ಮೇರೆಗೆ ತೆರೆದಿದ್ದವು. ಆದರೆ ಮಾರಾಟ ಹಿಂಗಿಸಿ ಹಸಿರು ಪಟಾಕಿ ಸೇವೆಸ್ಥ ಪ್ರಮಾಣ ಹಸಿರು ಪಟಾಕಿಗಳನ್ನೇ ಅನುಮತಿಸಿದ್ದರಿಂದ ಪಟಾಕಿ ಅಂಗಡಿಗಳು ಮುಚ್ಚಿದವು. ಕಾರಣಾಂತರಗಳಿಂದ ಇನ್ನೂ ಕೆಲವು ಅಂಗಡಿಗಳನ್ನು ಮುಚ್ಚುವ ಸ್ಥಿತಿಗೆ ಬಂದಿದ್ದವು. ಒಟ್ಟಿನ ಪಟಾಕಿಗಳ ಶಬ್ದ ಪ್ರಮಾಣಗಳನ್ನು ಮುಚ್ಚಲಾಗಿದೆ.

ಪಟಾಕಿ ಮಳಿಗೆಗಳಿಗೆ ಹಸಿರು ಪಟಾಕಿ ಮಾರಾಟಕ್ಕೆ ಅನುಮತಿ ನೀಡಿದ್ದಾರೆ. ಆದರೆ ಸಾಮಾನ್ಯ ಪಟಾಕಿಗಳನ್ನು ಮಾರಾಟ ಮಾಡುತ್ತಿದ್ದಾರೆ. ಇದರಿಂದ ಪಟಾಕಿ ವ್ಯಾಪಾರವನ್ನೂ ಮಾಡಲಾಗಿದೆ. ಆದರೆ ಪಟಾಕಿಗಳ ಅಂಗಡಿ ಮುಚ್ಚಲಾಗುತ್ತಿದೆ ಎಂದು ಪಟಾಕಿ ಮಾರಾಟಗಾರರು ದೂರಿದರು.

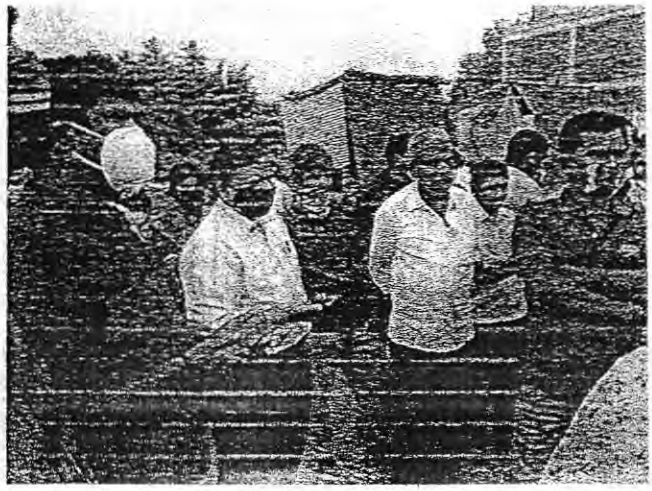
ಪಟಾಕಿ ತೆಗೆದುಕೊಳ್ಳುವವರು ಬಾರದೆ ನಿರಾಸೆಯಿಂದ ತೆರಳುತ್ತಿದ್ದರು. ಕೆಲವು ಪಟಾಕಿ ಅಂಗಡಿಗಳನ್ನು ಮುಚ್ಚಲಾಗಿದೆ.

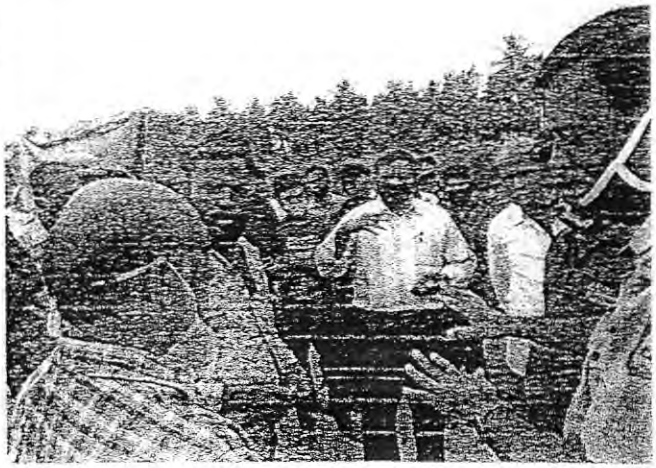
ಪರಿಸರ ಇಲಾಖೆ ಅಧಿಕಾರಿ ರಘುರಾಮ್, ಪಟ್ಟಣ ಪೊಲೀಸ್ ಠಾಣಾ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ಬಿ.ಜಯಶೇಖರ್ ಹಾಗೂ ಕಂದಾಯ ಇಲಾಖಾಧಿಕಾರಿಗಳು ಪಟಾಕಿ ಮಾರುವ ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ನೀಡಿ ಹೊರ ಪಟಾಕಿಯನ್ನು ಮಾತ್ರ ಮಾರುವಂತೆ ತಿಳಿಸಿದರು. ಹಸಿರು ಪಟಾಕಿಯನ್ನು ಬಿಟ್ಟು ಬೇರೆ ಪಟಾಕಿಯನ್ನು ಮಾರಿದರೆ ಅದನ್ನು ಪರಿಶೀಲಿಸಿ ಕೇಸು ದಾಖಲಿಸುವುದಾಗಿ ಎಚ್ಚರಿಕೆ ನೀಡಿದರು.

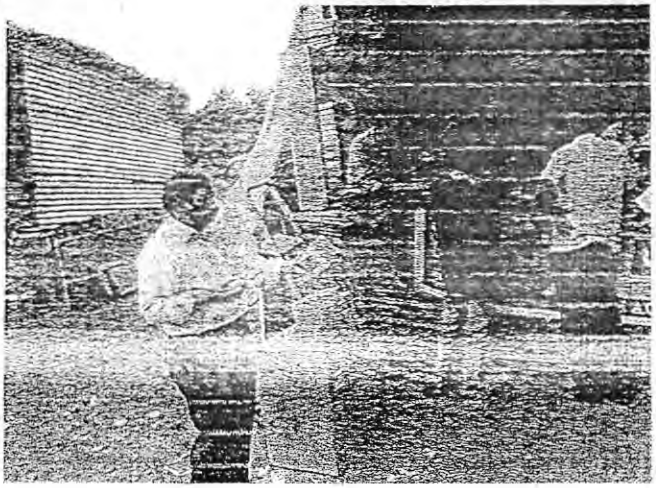
16/11/2020

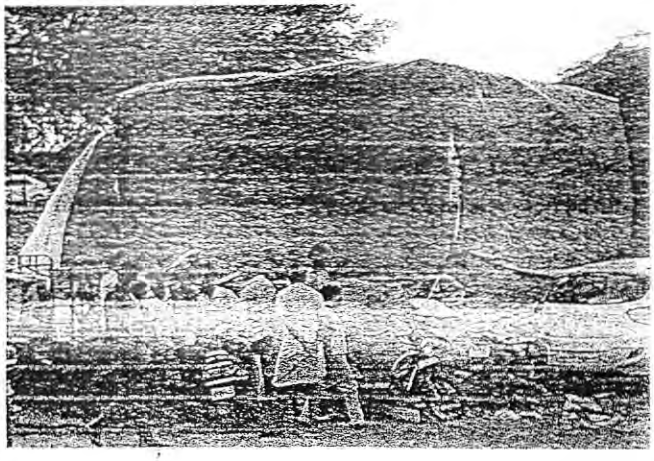












ANNEXURE – XLV

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Office Copy

No. A-19014/50/2020-UPC-I 9598-9620

October 23, 2020

To:

The Member Secretary,
SPCB/PCC
(States/UTs List Enclosed)

Subject: Hon'ble NGT's directions dated 15.11.2019 in O.A no. 681 / 2018 titled as News Item published in "The Time of India" Authored by Shri Vishwa Mohan "NCAP with multiple timelines to clean air in 102 cities to be released around August 15"

Reference: This Office letter no. A-19014/50/2020-UPC-I dated 03/01/2020

Sir,

Hon'ble National Green Tribunal vide order dated 21.08.2020 in above said matter issued following directions:

> *"Let all the States/UTs take further action for procurement of equipment's and taking other steps for control of noise pollution in 122 NACs as discussed in para 20 above and direction (viii) above, including applying compensation regime prepared by the CPCB and file their respective reports of status of compliance as on 31.12.2020 by 15.1.2021."*

In this regard, I am directed to inform that CPCB has analysed the action plan submitted by ..... and observations / shortcoming are submitted to NGT (copy of report is enclosed). It is requested that observations/ shortcoming observed by CPCB may be considered and rectification/implementation of action plan may ensured accordingly.

Encl.: As Above

Yours faithfully

[N.K. Gupta]
Divisional Head UPC-I

Copy to:

The Principal Secretary
Department of Environment
(States/UTs List Enclosed)

: For information please.

[N.K. Gupta]

3809/UPC-I
04/11/2020

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक.....

List of SPCBs /PCCs

Sl. No.	SPCBs/ PCCs
1.	Andhra Pradesh
2.	Assam
3.	Chandigarh
4.	Chhattisgarh
5.	Daman, Diu & Dadra Nagar Haveli
6.	Gujarat
7.	Haryana
8.	Himachal Pradesh
9.	Jammu & Kashmir
10.	Karnataka
11.	Kerala
12.	Madhya Pradesh
13.	Maharashtra
14.	Manipur
15.	Meghalaya
16.	NCT Delhi
17.	Odisha
18.	Puducherry
19.	Punjab
20.	Telangana
21.	Tamil Nadu
22.	Tripura
23.	West Bengal

List of Principal Secretary/Director of State Environment Department

Sl. No.	SPCBs/ PCCs
1.	Assam
2.	Chandigarh
3.	Daman, Diu & Dadra Nagar Haveli
4.	Gujarat
5.	Haryana
6.	Himachal Pradesh
7.	Jammu & Kashmir
8.	Karnataka
9.	Kerala
10.	Madhya Pradesh
11.	Maharashtra
12.	Manipur
13.	Meghalaya
14.	NCT Delhi
15.	Odisha
16.	Puducherry
17.	Punjab
18.	Telangana
19.	Tamil Nadu
20.	Tripura
21.	West Bengal

ANNEXURE-II

ASSESSMENT OF ACTION PLAN: STATUS OF ACTION TAKEN BY VARIOUS STATES/UTS.

1. Andhra Pradesh

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	03
			Observations	Andhra Pradesh PCB is operating real-time Noise monitoring stations at Visakhapatnam (2Nos), Vijayawada and Tirumala with one each since 2013. CPCB has sanctioned four real-time Noise monitoring stations each to Visakhapatnam and Vijayawada.
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Proposal for Procurement of portable hand held devices in six months (short term) and real-time continuous online stationary devices in one year(medium term)
			Observations	Quantification of instrument to be procured for Police department not planned

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	**Training Conducted**	No Information provided
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	**Protocol developed**	Yes
			Details	1. Zoning of areas 2. Prescribed authority for implementation. 3. Levy of Penalty 4. Awareness Programme on Noise Pollution
			Observations	Protocol was not specific and no provision to address issues of Public Address system.
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	No information
			Observations	

2. Andaman & Nicobar

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	No information provided
			Total No of districts in which monitoring undertaken	01 (Port Blair Town)
			Observations	State of A&N mentioned that they are not listed under the preliminary 102 non-attainment cities.
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	1
			Observations	A&N Police has initiated the process for procurement of one Class 1 Sound level / Decibel Meter for continuous monitoring of noise level.
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	-
			Details of Training conducted	-
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	-
			Details	-
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	-
			Observations	

3. Arunachal Pradesh

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES/No)	No information
			Whether Police Department Engaged in Monitoring (YES/No)	-
			Total No of districts in which monitoring undertaken	-
			Observations	State of Arunachal Pradesh is not listed under the preliminary 102 non-attainment cities and the additional 20 non-attainment cities. Letter has been issued to the DGP, Itanagar for implementation of Noise Pollution Rules, 2000 in the matter of NGT O.A No. 158/2016 (EZ).
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	-
			Observations	-
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	-
			Details of Training conducted	-
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	-
			Details	-
			Observations	
2.	NGT direction	Use of Sound Limiter(s) in all sound system/ public address system	Have States/UT issued Direction (YES/No)	-

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
	dated 15.11.2019	**for effective control of Noise Pollution**	**Observations**	

4. Assam

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	01
			Observations	• Monitoring being carrying out by Assam Pollution Control Board on monthly basis since November 2017 at 14 locations in Guwahati. • Establishment of Noise level monitoring stations being proposed
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Procurement of Sound Level Meters 12 Nos. for PCBs and 66 Nos for state police department are planned. Time line specified as: • Procurement of sound level meter for Police Department: 06 months; and • Pollution Control Board: 03 months
			Observations	Procurement may be completed as per timelines
		The Police Department of all the State/UTs may	Training Conducted	Yes

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
		also train their staff regarding the use of such devices. (3)	**Details of Training conducted**	Timeline of 3 months has been proposed for training to be provided to state Police personals and officers from District Administration
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	**Protocol developed**	Yes
			Details	Framework for prosecution and penal provisions by District Magistrate and preparation of guidelines for environmental compensation under pollluter pay provision by Assam PCB is under process.
			Observations	
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	No information
			Observations	

5. Bihar

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Information not provided
			Whether Police Department Engaged in Monitoring (YES / No)	Yes
			Total No of districts in which monitoring undertaken	-
			Observations	Public awareness has been sought to be created through newspaper. District Magistrate and Superintendent of Police has been assigned as authority.
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Nil
			Observations	BSPCB floated e-tender for procurement of Noise Monitoring instruments (Sound level Meter) but due to some technical reasons, tender was cancelled. Board is in process of re-tendering for procurement of Noise Monitoring instruments (Sound level Meter).
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	-
			Details of Training conducted	Training shall be planned after procurement
		The Police Department of all the State/UTs may develop a robust	Protocol developed	-
			Details	-

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
		protocol for taking appropriate action against the defaulters. (4)	**Observations**	DMs and SPs have been requested for maintenance of ambient air quality standards with respect to Noise by implementing the Bihar Control of the Use and Play of Loudspeakers Act, 1955, restricting bursting of fire emitting crackers and other sound producing musical instruments producing high sound level.
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	State Govt. is in process of amendment of Bihar Control of the Use and Play of Loudspeakers Act, 1955. The necessary Bill has been drafted and sent to Home Department, Govt. of Bihar for vetting.
			Observations	State Govt. has prepared a proposal for amendment of the Noise Pollution (Regulation and Control) Rules, 2000 and submitted to MoEF&CC, GoI for needful action vide its letter no. 58, dated 1.02.2020.

6. Chhattisgarh

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	No
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	Not mentioned
			Observations	No Information on Noise monitoring
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	469 number of sound level meter procured by Chattisgarh Environment Conservation Board for Police Department
			Observations	
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	Training provided to 340 officials of Police Department in 27 districts.
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	No such protocol developed, however action being taken against violation of Kolahal Act, 1985
			Details	Action were taken in 164 cases in 2018 and 26 cases in 2019 (January to May) under Kolahal Adhinium 1985, 4454 vehicles were prosecuted under motor vehicles act in 2018 and 631 in 2019 (January to May) for
			Observations	

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
				using pressure/ musical horns
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	No
			Observations	Directions issued to users of all public address system to use within prescribed limits

7. Chandigarh

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	No
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	Not mentioned
			Observations	No Information on Noise monitoring
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	17 Sound Level Meter procured for Police Department
			Observations	Complied
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	Training provided at the time of handover of sound level meter
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	Direction issued to Police Department to develop protocol
			Details	No details provided
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	No Information
			Observations	No Information

8. Daman and Diu & Dadra and Nagar Haveli

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
				Daman Diu and Dadar Nagar Haveli Pollution Control Committee has submitted ambient Noise monitoring data vide letter dated 03.07.2019.
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	02
			Observations	Monitoring conducted at 08 locations(4 in Daman area and 4 in Dadra and Nagar Haveli area)
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	01 instrument procured
			Observations	Complied
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	No information Provided
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	• Use to conduct sound level monitoring during public and social functions. • Permission granted by DM as per guidelines of
			Details	
			Observations	

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
				Hon'ble Supreme Court
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	No Information
			Observations	No Information

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9. Delhi

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	05 no's of Real Time Ambient Noise Monitoring Stations are installed
			Observations	Procurement of 26 Real Time Ambient Noise Monitoring Stations by DPCC
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Procurement of 244 Sound level Instrument by Delhi Police are made
			Observations	Number of instruments to be procured not provided
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	Workshop and training of officials of Delhi Police was conducted by Department of Environment
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	Yes
			Details	1. Helpline no 155271 developed for addressing complaints related to noise pollution. 2. Awareness and sensitization programme conducted among RWAs and NGOs. 3. Advertisement on

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
				noise pollution played for 35 seconds in 08 FM channels for 10 days.
			Observations	Green Delhi App developed and launched for noise related complaints and its redressal.
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	Yes
			Observations	Notification dated 21.11.2019 issued for mandatory use of sound limiters

10. GOA

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	No information
			Whether Police Department Engaged in Monitoring (YES / No)	No information -
			Total No of districts in which monitoring undertaken	- No information
			Observations	The State is in the process of purchasing 07 Noise Monitoring devices/measurement meters to be delivered to each Taluka Sub-Divisional Magistrate to monitor the enforcement of Noise Pollution (Regulation and Control) Rules, 2020.
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	State is in the process of purchasing 07 Sound Level Meter
			Observations	
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	No information
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	SDM to monitor the enforcement of Noise Pollution (Regulation and Control) Rules, 2000
			Details	
			Observations	

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	No information
			Observations	

11. Gujarat

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	Yes
			Total No of districts in which monitoring undertaken	-
			Observations	In consultation with Police department, Board has constituted a joint enforcement team of 56 deputy Superintendent of Police and GPCB officials in Gujarat state for carrying out Noise Monitoring and enforcement with reference to the Hon'ble NGT order in O.A. No-681/2018.
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	33 Nos. of Noise Meters have been already purchased by Home department. GPCB has also purchased 31 Nos. of Noise meters for regular use.
			Observations	All Regional Offices of GPCB have been given training regarding use of noise level monitoring device to 241 Nos.
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	Police department has given training to 15 DYSP on dated 23/03/2020.
		The Police Department of all the State/UTs may	Protocol developed	Yes

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
		develop a robust protocol for taking appropriate action against the defaulters. (4)	**Details**	Office of the DG&IGP, Gandhinagar has submitted Protocol on Noise level monitoring and enforcement to curb Noise Pollution vide E-mail dated 04/06/2020.
			Observations	-
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	Under process by Forest and Environment Department, Government of Gujarat.
			Observations	Notification for Gujarat State for installation of Noise limiter in all sound system/public address system for control of Noise Pollution is published on December 3, 2019.

12. Haryana

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	No information Received
			Whether Police Department Engaged in Monitoring (YES / No)	
			Total No of districts in which monitoring undertaken	-
			Observations	-
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	-
			Observations	-
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	-
			Details of Training conducted	-
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	-
			Details	-
			Observations	No information Provided
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	-
			Observations	No information Provided

13. Himachal Pradesh

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	Yes
			Total No of districts in which monitoring undertaken	87 locations in 9 district
			Observations	Monitoring carried out at 14 cities town at Parwanoo, Baddi, Nalagarh, , Bilaspur, Chamba,Kullu, Manali, Una, Rampur, Shimla, Sunder Nagar, Ponta Sahib , Damtal, Dharmshala
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	13
			Observations	Already procured through GEM on 05.12.2020 and distributed to District SSP OF HP state
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	During distribution firm gave operational knowledge.
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	In this regard, it is submitted that strict action against the violators is being taken under existing provisions of Himachal Pradesh Instruments (Control of Noise) Act, 1969.
			Details	
			Observations	

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	-
			Observations	No information Provided

14. Jammu and Kashmir

<table>
<tr><th>Sl. No.</th><th>NGT's Direction dated</th><th>Direction content</th><th>Compliance</th><th>Status</th></tr>
<tr><td rowspan="5">1.</td><td rowspan="5">NGT's Directions dated 15.03.2019</td><td rowspan="4">(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.</td><td>Whether Noise Monitoring conducted by SPCBs (YES / No)</td><td>Yes</td></tr>
<tr><td>Whether Police Department Engaged in Monitoring (YES / No)</td><td>Yes</td></tr>
<tr><td>Total No of districts in which monitoring undertaken</td><td>02 districts</td></tr>
<tr><td>Observations</td><td>Monitoring being carried out by SPCB on random basis at 03 locations in Jammu and 10 locations in Srinagar.</td></tr>
<tr><td rowspan="2">Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)</td><td>Number of Sound Level Meter procured</td><td>30 (No.) Sound level Meters (CASELLA Model, CEL-620A-IP)have been procured by Police Dept. and have been distributed to the field functionaries with details as following:-
<table>
<tr><th>S. No</th><th>Name of Office</th><th>Quantity allotted</th></tr>
<tr><td>1</td><td>SSP Traffic City Srinagar</td><td>07</td></tr>
<tr><td>2</td><td>SSP Traffic City Jammu</td><td>07</td></tr>
<tr><td>3</td><td>SSP Traffic NHW Ramban</td><td>05</td></tr>
<tr><td>4</td><td>SSP Traffic Rural Kashmir</td><td>06</td></tr>
<tr><td>5</td><td>SSP Traffic Rural Kashmir</td><td>05</td></tr>
</table></td></tr>
<tr><td>Observations</td><td>Specification is finalized and Procurement is under process. Sound level Meters have been procured and distributed for further use in the field.</td></tr>
</table>

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	**Training Conducted**	Yes Training proposed in the month of July and August, 2019
			Details of Training conducted	Training has been conducted in both the regions of J&K. A total of 78 Traffic Police personals have been trained. i) In Kashmir region, 40 Traffic Police personals were trained in two-day training/workshop programme on 14th & 15th Oct.2019. ii) In Jammu region, 38 Traffic Police personals were trained in two-day training/workshop programme on 28th & 29th Jan.2020.
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	**Protocol developed**	Yes
			Details	• Vehicle Emission Monitoring team comprising PCB and traffic police officials conducts monitoring using mobile laboratory for the purpose. The monitoring process is a regular feature of Board. • Status of pressure horn included in PUC certificate. • Awareness and sensitization programme on noise pollution through stakeholders, print and electronic media being conducted. • Authorities are defined and silence zone identified in Srinagar and Jammu.
			Observations	IG Traffic Police J&K, vide No. THQ/P&S/11/2020/12487 dt. 21-12-2020 has imposed fine to the tune of Rs. 1,20,800 from defaulters on account of causing noise pollution in Jammu and Srinagar Cities.

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	The matter has been taken up with Govt. for issuance of order vide no. JKPCB/NGT/57/981-982 dt. 17-08-2020 for installation of Noise Limiters on potential noise polluting devices.

15. Jharkhand

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	No Information in respect of action plan for control of Noise Pollution.
			Whether Police Department Engaged in Monitoring (YES / No)	
			Total No of districts in which monitoring undertaken	
			Observations	
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	
			Observations	
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	
			Details	
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	

16. Karnataka

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	Yes
			Total No of districts in which monitoring undertaken	01
			Observations	10 Nos of real time ambient Noise monitoring stations are being operated in bengaluru city
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	114 Sound level meters have been procured, 108 distributed to Bengaluru City Police. 6 Sound Level Meters to KSPCB regional officers of Bengaluru region
			Observations	
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	Training conducted on 06.11.19, 13.10.20 & 14.10.20
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	Protocol to be framed by police department
			Details	Letters of KSPCB to DG&IG Police department for taking appropriate action.
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	Yes
			Observations	Details not provided

17. Kerala

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Monitoring only on request basis.
			Whether Police Department Engaged in Monitoring (YES / No)	Support is given by Kerala State PCB
			Total No of districts in which monitoring undertaken	Support from Board is given in all 14 districts
			Observations	• 04 Ambient Noise Monitoring Stations proposed to be installed. • KSPCB conducted study of noise mapping of Thiruvanthpuram city
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Social Policing and traffic department has suggested to procure 19 devices one for each district.
			Observations	Specification of sound level meter and the list of leading suppliers were given to the state police department as per order dated 25-06-2019
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	Yes, Training and demonstration programme on noise monitoring for police and KSPCB officials at Ernakulum on 28th - 30th December 2020
		The Police Department of all the State/UTs may	Protocol developed	No

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
		develop a robust protocol for taking appropriate action against the defaulters. (4)	**Details**	Police department was instructed to take action regarding development of robust protocol for taking action against defaulters
			Observations	Details of the protocol not provided
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	Vide letter dated 13.02.2020 Police Department was instructed to take action regarding the installation of noise limiters in potential noise polluting devices (loud speakers/public address system/ vehicles). Vide letter dated 24.11.2020 the Board has requested Home Department to submit the status of the same.
			Observations	

18. Madhya Pradesh

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	16
			Observations	MP Pollution Control Board has conducted monitoring at 16 districts on annual basis
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Proposal for 87 Sound level meter is proposed by Police Department
			Observations	Timeline provided for procurement of devices (3 months)
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	Planned for training on regular basis
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	Yes
			Details	Identification of authority, marking of sensitive area, constitution of inter departmental advisory committee for effective implementation of the rules, identification of sources of noise pollution and awareness programme included in protocol
			Observations	Complied
2.	NGT direction	Use of Sound Limiter(s) in all sound system / public address system	Have States/UT issued Direction (YES / No)	No Information provided

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
	dated 15.11.2019	**for effective control of Noise Pollution**	**Observations**	Information on protocol development for taking appropriate action against the defaulters and orders for use of sound limiters not provided

19. Maharashtra

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Letter from MPCB was received on 09/09/2019 but No attachment has been received stating action taken report on Noise mapping done and subsequent action taken with regards to this.
			Whether Police Department Engaged in Monitoring (YES / No)	
			Total No of districts in which monitoring undertaken	27 Municipal corporation
			Observations	Noise mapping is done in 27 municipal corporation and data of 10 municipal corporation is received .
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	
			Observations	
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	
			Details	
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	
			Observations	

20. Meghalaya

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	Yes
			Total No of districts in which monitoring undertaken	1 District
			Observations	Monitoring carried out at Byrnihat city, Ribhoi District in which 15 industrial units are included
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Proposal for procurement of sound level meter forwarded to CPCB
			Observations	Procurement to be carried out
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	No Information provided
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	No Information provided
			Details	
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	No Information provided
			Observations	

21. Manipur

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	No
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	
			Observations	No monitoring conducted
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	2 Sound Level Meter available with SPCBs
			Observations	Proposal for procurement of 02 Sound level meter for Transport department proposed.
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	No
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	Yes
			Details	No vehicle zone within city limits to decongest traffic.
			Observations	Protocol should identify designated authority and violation for taking action against defaulters
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	No information provided
			Observations	No information provided

22. Mizoram

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	-
			Total No of districts in which monitoring undertaken	04 locations in Aizawl City, viz, Dawrpui, Bawngkawn, Laipuitlang and Sikulpuikawn.
			Observations	Regular Monitoring of Ambient Noise is being carried out once a week from July, 2019 onwards.
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	06
			Observations	All the existing Sound level Meters (6 Nos.) available with the Board conform to the CPCB's specifications.
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	No information provided
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	Board have also been taken actions in compliance of Hon'ble NGT order in O.A.No.158/2015/EZ dt.03.10.2017 & O.A. 516/2016 dt. 01.08.2019
			Details	
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	Yes
			Observations	All sellers/dealers of Public Address/Audio system were directed to comply with the

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
				above orders and not to sell audio system without sound limiter. The DGP, GOM were also requested to verify such dealers whether they comply with the orders vide no. H.88088/Poltn/50(XV)/2017-PCB/12 dated 03.09.2019

23. Nagaland

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Action plan not received
			Whether Police Department Engaged in Monitoring (YES / No)	
			Total No of districts in which monitoring undertaken	
			Observations	
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	-
			Observations	
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	
			Details	
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	
			Observations	

24. Odisha

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	Yes
			Total No of districts in which monitoring undertaken	
			Observations	
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	259 Sound level meter issued to different district. Proposal to provide sound level meter to 551 Police Station (One each)
			Observations	Procurement to be carried out
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Directed DSP to conduct training of officer in their jurisdiction. SPCB will provide training as per requirement
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	No such protocol developed yet
			Details	Police department directed to develop a robust protocol for taking appropriate action against the defaulters.
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	Yes
			Observations	Installation of Noise limiters to restrict the Noise generation from

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
				Loud Speakers, Music Systems, are regulated by the Police Department

25. Pondicherry

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	No
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	-
			Observations	No Information on Noise monitoring
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Nil
			Observations	02 Noise level monitoring meters will be purchased for the two districts of Pondicherry viz Pondicherry and Karaikal in consultation with Pondicherry pollution control committee
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	No
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	Proposed actions such as identification of noise hot spots, awareness programme on noise pollution, promoting E-vehicle, IEC programme, constitution of task force to address noise pollution issue
			Details	
			Observations	

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	No Information provided
			Observations	No Information provided

26. Punjab

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	No
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	-
			Observations	No Information on Noise monitoring
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Nil
			Observations	Specification provided to police department
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	No
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	No
			Details	
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	No Information provided
			Observations	

27. Tamilnadu

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	
			Observations	10 number of Real Time Ambient Noise monitoring stations are being operated in Chennai city
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	
			Observations	The Director General of Police, Tamil Nadu was addressed to take necessary actions for the procurement of instruments and equipments for the procurement of noise level devices.
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	No, Training will be provided after procurement
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	No
			Details	Robust protocol will be developed for further appropriate action
			Observations	
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	No information provided
			Observations	

28. Telangana

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	Yes
			Total No of districts in which monitoring undertaken	1
			Observations	11 Nos. of Real Time Ambient Noise Monitoring Stations is being operated. TSPCB is carrying out the monitoring at some of the districts with manual Noise measuring instruments
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Nil
			Observations	No information provided
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	No
			Details of Training conducted	No information
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	Yes
			Details	Implementation of the MV act section 119 and 120 with regards to horns and silencers respectively. Set-up and publicize helpline in Hyderabad City for complaints against

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
				reported Non-compliance.
			Observations	Verifying the compliance of the vehicles Noise as per the standards given by CPCB under Environment (Protection) Act at the manufacturing stage
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	No Information provided
			Observations	

29. Tripura

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	Yes
			Total No of districts in which monitoring undertaken	34 locations at 05 districts (Agartala, Udaipur, Ambassa, Kumarghat and Dharmanagar)
			Observations	Monitoring being carried outoccasionally on random basis
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	Nil
			Observations	Timeline provided for procurement of devices (3months)
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	No
			Details of Training conducted	Training will be provided after procurement of Sound Level Meter
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	Yes
			Details	1. Designated authority notified by Government. 2. Grievance cell related to noise pollution formlated. 3. Random check of pressure horns. 4. Mass Awareness on Noise Pollution. 5. Responsibilties fixed for Noise regulation

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
			Observations	
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	Yes
			Observations	Tripura Government has Notified policy for mandatory use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution in whole state of Tripura "Use of loudspeakers are permitted only when amplifier(s) are attached to sound limiter(s).

30. West Bengal

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	Yes
			Total No of districts in which monitoring undertaken	The regional offices of the State Board monitors noise levels in the district in association with police authorities.
			Observations	10 number of Real Time Ambient Noise monitoring stations are being operated in Kolkata city. Manual Monitoring being carried out occasionally on random basis
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	527 Sound Level Meter and 527 Sound Limiters
			Observations	527 Sound Level Meter and 527 Sound Limiters are provided to Police Departments. Additional 750 SLM with calibrator have been provided to the police.
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	Training provided to police department on yearly basis

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	**Protocol developed**	Yes
			Details	1. Designated authority notified by Government. 2 Mass Awareness on Noise Pollution. 3. Responsibilities fixed for Noise regulation
			Observations	
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	Yes
			Observations	West Bengal State Government has Notified policy for mandatory use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution in whole state of W.B "Use of loudspeakers are permitted only when amplifier(s) are attached to sound limiter(s

31. Lakshadweep

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	
			Whether Police Department Engaged in Monitoring (YES / No)	
			Total No of districts in which monitoring undertaken	
			Observations	No information
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	
			Observations	
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	
			Details	
			Observations	-
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	
			Observations	

32. Rajasthan

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	No
			Whether Police Department Engaged in Monitoring (YES / No)	No
			Total No of districts in which monitoring undertaken	No
			Observations	No information and information provided regarding Noise Mapping.
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	
			Observations	
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	Protocol developed	
			Details	
			Observations	-
2.	NGT direction dated 15.11.2019	Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution	Have States/UT issued Direction (YES / No)	
			Observations	

33. Sikkim

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes SPCB-Sikkim carries out noise level monitoring during pre-Diwali and post-Diwali at State Capital every year and Noise level are well within the prescribed limit of 65 dB (A) Leq.
			Whether Police Department Engaged in Monitoring (YES / No)	Yes SPCB-Sikkim in co-ordination with CPCB, Regional Office, Shillong provided training to Police Officials on noise pollution monitoring and sensitized them about the provision of the Noise Pollution (Regulation and Control) Rules, 2000 and amendment thereof on 15.11.2019.
			Total No of districts in which monitoring undertaken	No information provided
			Observations	All Municipal areas in the State Capital stretching from Ranipool to Tashi View point & other important areas has been notified as No Horn Zone by the Motor Vehicles Division, Transport Department, Govt. of Sikkim vide notification no. GOS/MVD/T/2018-19/197 dated 07.05.2019 .
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	-
			Observations	Will be procured within 3 months,
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	Yes
			Details of Training conducted	SPCB-Sikkim in co-ordination with CPCB, Regional Office, Shillong provided training to Police Officials on noise pollution monitoring and

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
				sensitized them about the provision of the Noise Pollution
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	**Protocol developed**	Yes, State has framed action plan for control of Noise Pollution
			Details	• Noise monitoring at identified locations • Awareness to general people through TV, audio, video, electronic medias, social medias , FM print media etc. • Loudspeaker use only between 6AM to 10 PM. • Afforestation for noise pollution control • Restrict use of DG set in residential areas. • Directions to construction agencies to use silent explosives • Setting up of GRIEVANCE cell in the office of District Magistrate, SP, SDM and SDPOs to address noise pollution complaints. • Constitution of committee to oversee the status of action plan.
			Observations	Complied
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)**	Yes Letters have been sent to the DGP and Secretary UDD to ensure fixing of noise limiters on sound producing devices by shops/agencies dealing in such devices. This is in pursuance of order of the Hon'ble NGT in O.A 681 of 2019.
			Observations	The State Environmental Information System (ENVIS Hub) of Forest and Environment Department has been conducting awareness and sensitization drives on control and abatement of pollution with

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
				target groups as general public, Taxi Driver's Associations, schools and so on. State ENVIS Hub mobilizes the network of 856 Eco-Clubs set up at schools and colleges for awareness at wider level. Pre and post Deepawali activities such as broadcast of jingles through FM/ Radio, video message/ appeal of the Hon'ble Minster Forest, display of hoardings, publicity through websites (www.sikenvis.nic.in / www.sikkimforest.gov.in), social media (YouTube, Face book etc), street plays, banner campaigns, clean up and sensitization drives are conducted across the state at major towns.

34. Uttrakhand

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	State Pollution Control Board on dated 09.07.2020 has submitted the proposal for categorization of the different areas as well as proposal for notification of authority for taking action for maintenance of Ambient Air Quality Standards in different areas of State.
			Whether Police Department Engaged in Monitoring (YES / No)	-
			Total No of districts in which monitoring undertaken	-
			Observations	State Pollution Control Board has decided to conduct noise monitoring on all Ambient Air Quality Monitoring Stations established under NAMP on scheduled dated of air monitoring.
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	-
			Observations	-
		The Police Department of all the State/UTs may also train their staff regarding the use of such devices. (3)	Training Conducted	
			Details of Training conducted	
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action	Protocol developed	No Information Provided
			Details	
			Observations	Government of Uttarakhand vide order dated 14.10.2015 has

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
		against the defaulters. (4)		imposed ban on Hooter/Multi-tone horns on automobiles.
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system/ public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES/No)** **Observations**	No Information Provided

35. Uttar Pradesh

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
1.	NGT's Directions dated 15.03.2019	(State PCBs may undertake Noise level monitoring in conjunction with the Police Department and take remedial action.	Whether Noise Monitoring conducted by SPCBs (YES / No)	Yes
			Whether Police Department Engaged in Monitoring (YES / No)	Yes
			Total No of districts in which monitoring undertaken	UPPCB is currently monitoring noise levels at 131 manual monitoring locations across 33 cities, i.e., 52 Monitoring Locations in 13 NCAP Cities (Annexure-V) and 79 Monitoring Locations in 20 Non- NCAP Cities (Annexure –VI).
			Observations	In addition Noise Monitoring of noise generating sources is also carried out by UPPCB on case to case basis as integral part of the disposal process of complaint related to Noise Pollution.
		Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months. (2)	Number of Sound Level Meter procured	UPPCB has procured 60 Class 1 Noise Monitoring Devices
			Observations	UPPCB has procured 60 Class 1 Noise Monitoring Devices which shall be distributed to the Regional Offices for enforcement of Noise Rules in the State. Further the Noise Monitoring data across the State shall be analyzed and utilized for identification of additional Hotspots.
		The Police Department of all the State/UTs may	Training Conducted	Will be conducted Every year

Sl. No.	NGT's Direction dated	Direction content	Compliance	Status
		also train their staff regarding the use of such devices. (3)	**Details of Training conducted**	02 training per year for capacity building of the authorities. Rs 10 Lakh per year funds to be borne by home department.
		The Police Department of all the State/UTs may develop a robust protocol for taking appropriate action against the defaulters. (4)	**Protocol developed** **Details** **Observations**	yes State of Uttar Pradesh has functional Online Complaint Redressal Portal "Integrated Grievance Redressal System (IGRS)". The complaints are received online and action taken report for disposal of the compliant is uploaded on the Portal for ensuring transparency and speedy disposal of the complaint.
2.	NGT direction dated 15.11.2019	**Use of Sound Limiter(s) in all sound system / public address system for effective control of Noise Pollution**	**Have States/UT issued Direction (YES / No)** **Observations**	Regular Enforcement through District Administration